Treaty Series

Treaties and international agreements
registered
or filed and recorded
with the Secretariat of the United Nations

Recueil des Traités

Traités et accords internationaux
enregistrés
ou classés et inscrits au répertoire
au Secrétariat de l'Organisation des Nations Unies

Copyright © United Nations 2001
All rights reserved
Manufactured in the United States of America

Copyright © Nations Unies 2001
Tous droits réservés
Imprimé aux Etats-Unis d'Amérique

Treaty Series

Treaties and international agreements
registered
or filed and recorded
with the Secretariat of the United Nations

VOLUME 1964

Recueil des Traités

Traités et accords internationaux
enregistrés
ou classés et inscrits au répertoire
au Secrétariat de l'Organisation des Nations Unies

United Nations • Nations Unies
New York, 2001

Treaties and international agreements registered or filed and recorded with the Secretariat of the United Nations

VOLUME 1964 | 1997 | I. Nos. 33546-33550
II. No. 1164

TABLE OF CONTENTS

I

Treaties and international agreements registered from 6 February 1997 to 23 February 1997

Page

No. 33546. Multilateral:

International Natural Rubber Agreement, 1994 (with annexes). Concluded at Geneva on 17 February 1995 3

No. 33547. Interuational Fund for Agricultural Development and Paraguay:

Loan Agreement—*Peasant Development Fund (South East Region Credit Project)* (with schedules and General Conditions Applicable to Loan and Guarantee Agreements of the Fund dated 19 September 1986). Signed at Rome on 25 January 1996 307

No. 33548. Austria and Norway:

Convention for the avoidance of double taxation and the prevention of fiscal evasion with respect to taxes on income and on capital. Signed at Vienna on 28 November 1995 309

No. 33549. Finland and Estonia:

Agreement on the Boundary of the Maritime Zones in the Gulf of Finland and in the Northern Part of the Baltic Sea (with map). Signed at Helsinki on 18 October 1996 375

No. 33550. Finland and Norway:

Exchange of letters constituting an agreement on the right of Norwegian ships to cabotage within the territorial waters of Finland. Oslo, 2 December 1996 387

Traités et accords internationaux enregistrés ou classés et inscrits au répertoire au Secrétariat de l'Organisation des Nations Unies

VOLUME 1964 | 1997 | I. Nos 33546-33550
II. No 1164

TABLE DES MATIÈRES

I

Traités et accords internationaux enregistrés du 6 février 1997 au 23 février 1997

Pages

No 33546. Multilatéral :

Accord international de 1994 sur le caoutchouc naturel (avec annexes). Conclu à Genève le 17 février 1995 3

No 33547. Fonds international de développement agricole et Paraguay :

Accord de prêt — *Fonds de développement champêtre (Projet de crédit de la région orientale)* [avec annexes et Conditions générales applicables aux accords de prêt et de garantie du Fonds en date du 19 septembre 1986]. Signé à Rome le 25 janvier 1996 307

No 33548. Autriche et Norvège :

Convention tendant à éviter la double imposition et à prévenir l'évasion fiscale en matière d'impôts sur le revenu et sur la fortune. Signée à Vienne le 28 novembre 1995 309

No 33549. Fiulande et Estonie :

Accord relatif à la frontière des zones maritimes dans le golfe de Finlande et dans la partie septentrionale de la mer Baltique (avec carte). Signé à Helsinki le 18 octobre 1996 375

No 33550. Finlande et Norvège :

Échange de lettres constituant un accord sur le droit des navires norvégiens de caboter dans les eaux territoriales de la Finlande. Oslo, 2 décembre 1996 387

Page

II

Treaties and international agreements filed and recorded from 8 January 1997 to 23 February 1997

No. 1164. United Nations and Switzerland :

Memorandum of Agreement for the contribution of personnel to the International Criminal Tribunal for the Former Yugoslavia (with annexes). Signed at The Hague on 19 February 1997 393

ANNEX A. *Ratifications, accessions, subsequent agreements, etc., concerning treaties and international agreements registered with the Secretariat of the United Nations*

No. 521. Convention on the privileges and immnnities of the specialized agencies. Approved by the General Assemhly of the United Nations on 21 November 1947:

Accession by Uzbekistan 396

No. 2613. Convention on the Political Rights of Women. Opened for signature at New York, on 31 March 1953:

Accession by Kyrgyzstan 397

No. 4468. Convention on the nationality of married women. Done at New York, on 20 February 1957:

Accession by Kyrgyzstan 398

No. 4789. Agreement concerning the adoption of nniform conditions of approval and reciprocal recognition of approval for motor vehicle equipment and parts. Done at Geneva, on 20 March 1958:

Application by Italy of Regulation No. 29 annexed to the above-mentioned Agreement 399

Application by the Czech Republic of Regulations Nos. 29, 98 and 99 annexed to the above-mentioned Agreement 400

Entry into force of amendments to Regulation No. 13 annexed to the above-mentioned Agreement 400

Entry into force of amendments to Regulation No. 54 annexed to the above-mentioned Agreement 400

Entry into force of amendments to Regulation No. 78 annexed to the above-mentioned Agreement 401

Entry into force of amendments to Regulation No. 75 annexed to the above-mentioned Agreement 401

Entry into force of amendments to Regulation No. 103 *(Uniform provisions concerning the approval of replacement catalytic converters for power-driven vehicles)* as an annex to the above-mentioned Agreement 401

Pages

II

Traités et accords internationaux classés et inscrits au répertoire du 8 janvier 1997 au 23 février 1997

N° 1164. Organisation des Nations Unies et Suisse :

Mémorandum d'accord relatif à la contribution de personnel au Tribunal pénal international pour l'ex-Yougoslavie (avec annexes). Signé à La Haye le 19 février 1997 393

ANNEXE A. *Ratifications, adhésions, accords ultérieurs, etc., concernant des traités et accords internationaux enregistrés au Secrétariat de l'Organisation des Nations Unies*

N° 521. Convention sur les privilèges et immunités des institutions spécialisées. Approuvée par l'Assemblée générale des Nations Unies le 21 novembre 1947 :

Adhésion de l'Ouzbékistan 396

N° 2613. Convention sur les droits politiques de la femme. Ouverte à la signature à New-York, le 31 mars 1953 :

Adhésion du Kirghizistan 397

N° 4468. Convention sur la nationalité de la femme mariée. Faite à New-York, le 20 février 1957 :

Adhésion du Kirghizistan 398

N° 4789. Accord concernant l'adoption de conditions uniformes d'homologation et la reconnaissance réciproque de l'homologation des équipements et pièces de véhicules à moteur. Fait à Genève, le 20 mars 1958 :

Application par l'Italie du Règlement n° 29 annexé à l'Accord susmentionné 402

Application par la République tchèque des Règlements n^{os} 29, 98 et 99 annexés à l'Accord susmentionné 403

Entrée en vigueur d'amendements au Règlement n° 13 annexé à l'Accord susmentionné 403

Entrée en vigueur d'amendements au Règlement n° 54 annexé à l'Accord susmentionné 403

Entrée en vigueur d'amendements au Règlement n° 78 annexé à l'Accord susmentionné 404

Entrée en vigueur d'amendements au Règlement n° 75 annexé à l'Accord susmentionné 404

Entrée en vigueur du Règlement n° 103 *(Prescriptions uniformes relatives à l'homologation de catalyseurs de remplacement pour les véhicules à moteur)* en tant qu'annexe à l'Accord susmentionné 404

Page

No. 5380. Agreement between the Kingdom of Norway and the Republic of Austria for the avoidance of double taxation with respect to taxes ou income and fortuue. Signed at Vienna, on 25 February 1960:

Termination *(Note by the Secretariat)* 405

No. 7525. Convention on Cousent to Marriage, Minimum Age for Marriage and Registration of Marriages. Opened for signature at New York on 10 December 1962:

Accession by Kyrgyzstan 406

No. 11929. Convention relating to a uniform law on the international sale of goods. Done at The Hague on 1 July 1964:

Denunciation by Luxembourg 407

No. 11930. Convention relating to a uniform law on the formatiou of contracts for the international sale of goods. Done at The Hague on 1 July 1964:

Denunciation by Luxembourg 408

No. 12140. Convention on the taking of evidence abroad in civil or commercial matters. Opened for signature at The Hague on 18 March 1970:

Acceptance by Israel of the accession of Australia 409

Acceptance by Cyprus of the accession of Estonia 409

Acceptance by Cyprus of the accession of Latvia 410

Acceptance by Cyprus of the accession of Poland 410

No. 14533. Europeau Agreement concerning the work of crews of vehicles engaged in international road transport (AETR). Concluded at Geneva on 1 July 1970:

Accession by Andorra 411

No. 16041. Agreement establishiug the International Fund for Agricultural Development. Concluded at Rome on 13 June 1976:

Accession by South Africa 412

No. 16743. Convention on road signs and signals. Concluded at Vienna on 8 November 1968:

Ratification by Italy 413

No. 17935. European Agreement supplementing the Convention on road signs and signals opened for signature at Vienna on 8 November 1968. Concluded at Geneva on 1 May 1971:

Accession by Italy 414

Pages

N° 5380. Convention entre le Royaume de Norvège et la République d'Autriche tendant à éviter la double imposition en matière d'impôts sur le revenn et sur la fortune. Siguée à Vienne, le 25 février 1960 :

Abrogation *(Note du Secrétariat)* 405

N° 7525. Convention sur le consentemeut au mariage, l'âge minimum du mariage et l'enregistrement des mariages. Ouverte à la signature à New York le 10 décembre 1962 :

Adhésion du Kirghizistan 406

N° 11929. Convention portant loi uniforme sur la veute iuternationale des objets mobiliers corporels. Conclue à La Haye le 1er juillet 1964 :

Dénonciation du Luxembourg 407

N° 11930. Convention portant loi uniforme sur la formation des contrats de vente internationale des objets mobiliers corporels. Conclue à La Haye le 1er juillet 1964 :

Dénonciation du Luxembourg 408

N° 12140. Convention snr l'obtention des preuves à l'étranger en matière civile ou commerciale. Ouverte à la signature à La Haye le 18 mars 1970 :

Acceptation par Israël de l'adhésion de l'Australie 409

Acceptation par Chypre de l'adhésion de l'Estonie 409

Acceptation par Chypre de l'adhésion de la Lettonie 410

Acceptation par Chypre de l'adhésion de la Pologne 410

N° 14533. Accord enropéen relatif au travail des équipages des véhicules effectuant des trausports internationaux par route (AETR). Conclu à Genève le 1er juillet 1970 :

Adhésion de l'Andorre 411

N° 16041. Accord portant création du Fonds international de développement agricole. Conclu à Rome le 13 juin 1976 :

Adhésion de l'Afrique du Sud 412

N° 16743. Convention sur la signalisation routière. Conclue à Vienne le 8 novembre 1968 :

Ratification de l'Italie 413

N° 17935. Accord européen complétant la Convention sur la signalisation routière ouverte à la signature à Vienne le 8 novembre 1968. Conclu à Genève le 1er mai 1971 :

Adhésion de l'Italie 414

Page

No. 20378. Convention on the Elimination of All Forms of Discrimination against Women. Adopted by the General Assembly of the United Nations on 18 December 1979:

Accession by Kyrgyzstan 415

Objections by Denmark to the reservations made by Lesotho upon ratification and by the Maldives, Kuwait, Malaysia and Singapore upon accession 415

No. 21623. Convention on long-range transhouudary air pollutiou. Concluded at Geneva on 13 November 1979:

Accession by Armenia 421

No. 22514. Couvention on the Civil Aspects of Iuternational Child Abductiou. Concluded at The Hague on 25 October 1980:

Acceptances by Germany and Italy of the accession of Iceland 422

Acceptance by Hungary of the accession of Chile 422

Acceptance by Hungary of the accession of Colombia 423

Acceptance by Hungary of the accession of Poland 423

Acceptance by Hungary of the accession of Romania 423

Acceptances by Hungary and Italy of the accession of Cyprus 424

Acceptances by Hungary and Italy of the accession of Ecuador 424

Acceptances by Hungary and Italy of the accession of Honduras 425

Acceptances by Hungary and Italy of the accession of New Zealand 425

Acceptances by Hungary and Italy of the accession of Panama 426

Acceptances by Hungary and Italy of the accession of Monaco 426

Acceptances by Hungary and Italy of the accession of Mexico 427

Acceptances by Hungary and Italy of the accession of Slovenia 427

Acceptance by Italy of the accession of Belize 428

Acceptance by Italy of the accession of the Bahamas 428

Acceptance by Italy of the accession of Burkina Faso 428

Acceptance by Italy of the accession of Hungary 429

Acceptance by Italy of the accession of Mauritius 429

Acceptance by Italy of the accession of Saint Kitts and Nevis 429

Acceptance by Italy of the accession of Zimbabwe 430

No. 23345. Protocol on road markings, additional to the European Agreement supplementing the Convention on road signs and signals opeued for siguature at Vienua on 8 November 1968. Coucluded at Geneva on 1 March 1973:

Accession by Italy 431

Pages

N° 20378. Convention sur l'éliminatiou de toutes les formes de discrimination à l'égard des femmes. Adoptée par l'Assemblée générale des Nations Uuies le 18 décembre 1979 :

Adhésion du Kirghizistan 415

Objections par le Danemark aux réserves formulées par le Lesotho lors de la ratification et par les Maldives, le Koweït, la Malaisie et Singapour lors de l'adhésion 415

N° 21623. Convention snr la pollution atmosphérique transfrontière à lougne distance. Conclne à Genève le 13 novembre 1979 :

Adhésion de l'Arménie 421

N° 22514. Convention sur les aspects civils de l'enlèvement international d'enfants. Conclue à La Haye le 25 octobre 1980 :

Acceptations par l'Allemagne et l'Italie de l'adhésion de l'Islande 422

Acceptation par la Hongrie de l'adhésion du Chili 422

Acceptation par la Hongrie de l'adhésion de la Colombie 423

Acceptation par la Hongrie de l'adhésion de la Pologne 423

Acceptation par la Hongrie de l'adhésion de la Roumanie 423

Acceptations par la Hongrie et l'Italie de l'adhésion de Chypre 424

Acceptations par la Hongrie et l'Italie de l'adhésion de l'Équateur 424

Acceptations par la Hongrie et l'Italie de l'adhésion du Honduras 425

Acceptations par la Hongrie et l'Italie de l'adhésion de la Nouvelle-Zélande 425

Acceptations par la Hongrie et l'Italie de l'adhésion du Panama 426

Acceptations par la Hongrie et l'Italie de l'adhésion de Monaco 426

Acceptations par la Hongrie et l'Italie de l'adhésion du Mexique 427

Acceptations par la Hongrie et l'Italie de l'adhésion de la Slovénie 427

Acceptation par l'Italie de l'adhésion du Bélize 428

Acceptation par l'Italie de l'adhésion des Bahamas 428

Acceptation par l'Italie de l'adhésion du Burkina Faso 428

Acceptation par l'Italie de l'adhésion de la Hongrie 429

Acceptation par l'Italie de l'adhésion de Maurice 429

Acceptation par l'Italie de l'adhésion de Saint-Kitts-et-Nevis 429

Acceptation par l'Italie de l'adhésion du Zimbabwe 430

N° 23345. Protocole sur les marques routières, additionnel à l'Accord européen complétant la Convention sur la signalisation routière ouverte à la signatnre à Vienne le 8 novembre 1968. Conclu à Genève le 1er mars 1973 :

Adhésion de l'Italie 431

Page

No. 24841. Convention agaiust torture and other cruel, inhuman or degrading treatment or punishmeut. Adopted by the General Assembly of the United Nations ou 10 December 1984:

Accession by Kenya 432

No. 25638. Protocol to the 1979 Convention on long-range trausbouudary air pollution on long-term financing of the co-operative programme for monitoring and evaluation of the long-rauge transmission of air pollutants in Europe (EMEP). Concluded at Geneva on 28 September 1984:

Accession by Latvia 433

No. 26369. Montreal Protocol on Substances that Deplete the Ozone Layer. Coucluded at Montreal ou 16 September 1987:

Ratification by Croatia of the amendment to the above-mentioned Protocol, adopted at the Second Meeting of the Parties at London on 29 June 1990..... 434

Notification by Denmark 434

No. 27531. Couvention on the rights of the child. Adopted by the General Assembly of the United Nations ou 20 November 1989:

Objections by Denmark to the reservations made by Brunei Darussalam and Saudi Arabia upon accession 435

Objections by Germany to the reservation made by Brunei Darussalam upon accession 436

Objection by Germany to the reservation made by Saudi Arabia upon accession.. 438

No. 30241. Convention on the accession of the Kingdom of Spain and the Portnguese Republic to the Convention ou the law applicable to contractual obligatious. Concluded at Fuuchal, Portugal, on 18 May 1992:

Ratification by Luxembourg 440

Reservation by Portugal 440

No. 30619. Convention on biological diversity. Concluded at Rio de Janeiro on 5 June 1992:

Ratification by Turkey 441

No. 31029. Agreemeut for the establishment of the intergovernmental organization for marketing information and co-operation services for fishery products iu Africa (INFOPÊCHE). Concluded at Abidjau on 13 December 1991:

Accession by Namibia 442

Pages

N° 24841. Convention contre la torture et antres peines on traitements crnels, inhumains ou dégradants. Adoptée par l'Assemhlée générale des Nations Unies le 10 décemhre 1984 :

Adhésion du Kenya 432

N° 25638. Protocole à la Convention de 1979 sur la pollution atmosphériqne transfroutière à longue distance, relatif au financement à long terme dn programme concerté de surveillance continne et d'évaluatiou du transport à longue distance des polinants atmosphériques en Europe (EMEP). Concln à Genève le 28 septemhre 1984 :

Adhésion de la Lettonie 433

N° 26369. Protocole de Moutréal relatif à des suhstances qui appauvrissent la couche d'ozone. Conclu à Montréal le 16 septembre 1987 :

Ratification par la Croatie de l'amendement au Protocole susmentionné, adopté à la deuxième Réunion des Parties à Londres le 29 juin 1990 434

Notification du Danemark 434

N° 27531. Convention relative aux droits de l'enfant. Adoptée par l'Assemhlée générale des Nations Unies le 20 novembre 1989 :

Objections par le Danemark aux réserves formulées par le Brunéi Darussalam et l'Arabie saoudite lors de l'adhésion 435

Objection par l'Allemagne à la réserve formulée par le Brunéi Darussalam lors de l'adhésion 436

Objection par l'Allemagne à la réserve formulée par l'Arabie saoudite lors de l'adhésion 438

N° 30241. Convention relative à l'adhésion du Royaume d'Espagne et de la Répnhlique portugaise à la Convention sur la loi applicable anx ohligations contractuelles. Conclue à Fnnchal (Portugal) le 18 mai 1992 :

Ratification du Luxembourg 440

Réserve du Portugal 440

N° 30619. Convention snr la diversité biologique. Couclue à Rio de Janeiro le 5 jnin 1992 :

Ratification de la Turquie 441

N° 31029. Accord portant création de l'Organisation intergonvernementale d'information et de coopération pour la commercialisation des produits de la pêche en Afrique (INFOPÊCHE). Concln à Ahidjan le 13 décemhre 1991 :

Adhésion de la Namibie 442

Page

No. 31363. United Nations Convention on the Law of the Sea. Concluded at Montego Bay on 10 December 1982:

Ratification by Guatemala 443

No. 31922. Convention on Protection of Children and Co-operation in respect of Intercountry Adoption. Conclnded at The Hague on 29 May 1993:

Ratification by Venezuela and accession by Andorra 444

No. 32888. Agreement for the establishment of the Indian Ocean Tuna Commission. Concluded at Rome on 25 November 1993:

Accessions by France and Sudan 447

No. 33480. Convention to combat desertification in those conntries experiencing serions drongbt and/or desertification, particularly in Africa. Opened for signature at Paris on 14 October 1994:

Ratification by Luxembourg 448

Ratification by China 448

No. 33546. International Natural Rubber Agreement, 1995. Concluded at Geneva on 17 February 1995:

Approval by China 449

Definitive entry into force of the Agreement 449

International Labour Organisation

No. 616. Convention (No. 34) concerning fee-charging employment agencies, adopted by the General Conference of the International Labour Organisation at its seventeentb session, Geneva, 29 June 1933, as modified by tlie Final Articles Revision Convention, 1946:

Denunciation by Argentina 450

No. 631. Convention (No. 52) concerning annual holidays with pay, adopted by the General Conference of tbe International Labour Organisation at its twcntieth session, Geneva, 24 June 1936, as modified by the Final Articles Revision Convention, 1946:

Denunciation by the Czech Republic 452

No. 792. Convention (No. 81) concerning labour inspection in industry aud commerce. Adopted hy the General Conference of the International Labour Organisation at its thirtieth session, Geneva, 11 Jaly 1947:

Ratification by the Republic of Moldova 454

Pages

N° 31363. Convention des Nations Unies sur le droit de la mer. Conclue à Montego Bay le 10 décembre 1982 :

Ratification du Guatemala 443

N° 31922. Conventiou sur la protection des enfants et la coopération en matière d'adoption internationale. Conclue à La Haye le 29 mai 1993 :

Ratification du Venezuela et adhésion de l'Andorre 444

N° 32888. Accord portaut création de la Commission des thons de l'Océan indien. Conclu à Rome le 25 novembre 1993 :

Adhésions de la France et du Soudan 447

N° 33480. Convention sur la lutte contre la désertification dans les pays gravement touchés par la sécheresse et/ou la désertification, en particulier en Afrique. Ouverte à la signature à Paris le 14 octobre 1994 :

Ratification du Luxembourg 448

Ratification de la Chine 448

N° 33546. Accord international de 1995 sur le caoutcbouc naturel. Conclu à Genève le 17 février 1995 :

Approbation de la Chine 449

Entrée en vigueur définitive de l'Accord 449

Organisation internationale du Travail

N° 616. Convention (u° 34) coucernant les bureaux de placement payants, adoptée par la Conférence générale de l'Organisation internationale du Travail à sa dix-septième session, Genève, 29 juin 1933, telle qu'elle a été modifiée par la Conférence portant révision des articles finals, 1946 :

Dénonciation de l'Argentine 451

N° 631. Convention (n° 52) concernant les congés annuels payés, adoptée par la Conférence géuérale de l'Orgauisation internationale du Travail à sa vingtième session, Genève, 24 juiu 1936, telle qu'elle a été modifiée par la Couvention portant révision des articles finals, 1946 :

Dénonciation de la République tchèque 453

N° 792. Convention (n° 81) concernant l'inspection du travail dans l'iudustrie et le commerce. Adoptée par la Conféreuce générale de l'Organisation iuternationale du Travail à sa trentième session, Geuève, 11 juillet 1947 :

Ratification de la République de Moldova 455

Page

No. 881. Convention (No. 87) concerning freedom of association and protection of the right to organise. Adopted by tbe General Conference of the International Labour Organisation at its tbirty-first session, San Francisco, 9 July 1948:

Ratifications by the Republic of Moldova and Zambia 456

No. 898. Convention (No. 88) concerning the organisation of the employment service. Adopted by the General Conference of the International Labour Organisation at its tbirty-first session, San Fraucisco, 9 July 1948:

Ratification by the Republic of Moldova 458

No. 1340. Conveution (No. 96) coucerning fee-charging employment ageucies (revised 1949). Adopted by tbe General Conference of tbe International Labour Organisation at its thirty-second session, Geneva, 1 July 1949:

Ratification by Argentina 460

No. 1341. Convention (No. 98) conceruing the application of the principles of the right to organise and to bargain collectively. Adopted by the General Conference of tbe International Labour Organisation at its thirty-second session, Geneva, 1 July 1949:

Ratifications by the Republic of Moldova and Zambia 462

No. 1871. Convention (No. 95) concerning tbe protection of wages. Adopted by the General Conference of tbe International Labour Orgauisation at its thirty-second session, Geneva, 1 July 1949:

Ratification by the Republic of Moldova 464

No. 4648. Convention (No. 105) concerning the abolition of forced labour. Adopted by tbe General Conference of the International Labour Organisation at its fortieth session, Geneva, 25 Juue 1957:

Ratifications by the Czech Republic and Georgia 466

No. 5181. Convention (No. 111) concerning discrimination in respect of employment and occupation. Adopted by the General Conference of the International Labour Organisation at its forty-second session, Geneva, 25 June 1958:

Ratification by the Republic of Moldova 468

No. 5598. Couvention (No. 108) conceruiug Seafarers' National Ideutity Documents. Adopted by the General Conference of the International Labour Organisatiou at its forty-first session, Geneva, 13 May 1958:

Ratification by the Czech Republic 470

Pages

N° 881. Convention (n° 87) concernant la liberté syndicale et la protection du droit syndical. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa trente et unième session, San Francisco, 9 juillet 1948 :

Ratifications de la République de Moldova et de la Zambie 457

N° 898. Convention (n° 88) concernant l'organisation du service de l'emploi. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa trente et unième session, San Francisco, 9 juillet 1948 :

Ratification de la République de Moldova 459

N° 1340. Convention (n° 96) concernant les bureaux de placement payants (révisée en 1949). Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa trente-deuxième session, Genève, 1er juillet 1949 :

Ratification de l'Argentine 461

N° 1341. Convention (n° 98) concernant l'application des principes du droit d'organisation et de négociation collective. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa trente-deuxième session, Genève, 1er juillet 1949 :

Ratifications de la République de Moldova et de la Zambie 463

N° 1871. Convention (n° 95) concernant la protection du salaire. Adoptée par la Conféreuce générale de l'Organisation internationale du Travail à sa trente-deuxième session, Genève, 1er juillet 1949 :

Ratification de la République de Moldova 465

N° 4648. Convention (n° 105) concernant l'abolition du travail forcé. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa quarantième sessiou, Genève, 25 juin 1957 :

Ratifications de la République tchèque et de la Géorgie 467

N° 5181. Convention (n° 111) concernant la discrimination en matière d'emploi et de profession. Adoptée par la Conféreuce géuérale de l'Organisation internationale du Travail à sa quaraute-deuxième sessiou, Genève, 25 juin 1958 :

Ratification de la République de Moldova 469

N° 5598. Conventiou (n° 108) coucernant les pièces d'identité nationales des gens de mer. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa quarante et unième session, Geuève, 13 mai 1958 :

Ratification de la République tchèque 471

Page

No. 7237. Convention (No. 117) concerning basic aims and standards of social policy, adopted by the General Conference of the International Labonr Organisation at its forty-sixth session, Geneva, 22 June 1962:

Ratification by the Republic of Moldova 472

No. 8279. Convention (No. 122) concerning employment policy, adopted by tbe General Conference of the International Labour Organisation at its forty-eigbtb session, Geneva, 9 Jnly 1964:

Ratification by the Republic of Moldova 474

No. I2658. Convention (No. 132) concerning annual holidays witb pay (revised 1970). Adopted by tbe General Conference of tbe Internatioual Labour Organisation at its fifty-fourth session, Geneva, 24 June 1970:

Ratification by the Czech Republic 476

No. 12659. Convention (No. 135) concerning protection and facilities to be afforded to workers' representatives in the undertaking. Adopted by tbe General Conference of the International Labour Organisation at its fifty-sixtb session, Geneva, 23 Jnne 1971:

Ratifications by the Republic of Moldova and Mongolia 478

No. 14841. Convention (No. 139) concerning prevention and control of occupational hazards caused by carcinogenic substances and agents. Adopted by the General Conference of the International Labour Organisation at its fifty-ninth session, Geneva, 24 June 1974:

Ratification by Belgium 480

No. 16705. Convention (No. 144) concerning tripartite cousultatious to promote the implementation of international labour standards. Adopted by tbe Geueral Conference of the Internatioual Labour Organisation at its sixty-first session, Geneva, 21 June 1976:

Ratifications by the Republic of Moldova and Jamaica 482

No. 20690. Convention (No. 147) concerning minimum standards in merchant ships. Adopted by tbe General Conference of tbe International Labour Organisation at its sixty-second session, Geneva, 29 October 1976:

Ratification by India 484

Pages

N° 7237. Convention (n° 117) concernant les objectifs et les normes de base de la politique sociale, adoptée par la Conférence générale de l'Organisation internationale du Travail à sa quarante-sixième session, Genève, 22 juin 1962 :

Ratification de la République de Moldova 473

N° 8279. Convention (n° 122) concernant la politique de l'emploi, adoptée par la Conférence générale de l'Organisation internationale du Travail à sa quarante-huitième session, Genève, 9 juillet 1964 :

Ratification de la République de Moldova 475

N° 12658. Convention (n° 132) concernant les congés annuels payés (révisée en 1970). Adoptée par la Conférence générale de l'Organisation internationale dn Travail à sa cinqnante-quatrième session, Genève, 24 jnin 1970 :

Ratification de la République tchèque 477

N° 12659. Convention (u° 135) coucernant la protection des représentants des travailleurs dans l'entreprise et les facilités à leur accorder. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa cinquante-sixième session, Genève, 23 juin 1971 :

Ratifications de la République de Moldova et de la Mongolie 479

N° 14841. Convention (n° 139) concernant la prévention et le contrôle des risques professionnels cansés par les snbstances et agents cancérogènes. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa cinquante-neuviéme session, Genève, 24 juin 1974 :

Ratification de la Belgique 481

N° 16705. Convention (n° 144) concernant les consultations tripartites destinées à promouvoir la mise en œuvre des uormes internationales du travail. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa soixante et unième sessiou, Genève, 21 juin 1976 :

Ratifications de la République de Moldova et de la Jamaïque 483

N° 20690. Convention (n° 147) concernaut les normes minima à observer sur les navires marchands. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa soixante-deuxième session, Genève, 29 octobre 1976 :

Ratification de l'Inde 485

Page

No. 22344. Convention (No. 154) concerning the promotion of collective bargaining. Adopted by the General Conference of tbe International Labour Organisation at its sixty-seventh session, Geneva, 19 June 1981:

Ratifications by Greece and Guatemala 486

No. 23439. Convention (No. 159) concerning vocational rehabilitation and employment (disabled persons). Adopted by the General Conference of the International Labour Organisation at its sixty-ninth session, Geueva, 20 June 1983:

Ratification by Cuba 488

No. 26705. Convention (No. 162) concerning safety in the use of asbestos. Adopted by the General Conference of the International Labour Organisation at its seventy-second session, Geneva, 24 June 1986:

Ratification by Belgium 490

No. 31173. Convention (No. 172) concerning working conditions in hotels, restaurants and similar establishments. Adopted by the General Conference of the International Labour Organisation at its seventy-eighth session, Geneva, 25 June 1991:

Ratification by Guyana 492

No. 31582. Convention (No. 171) concerning night work. Adopted by the General Conference of the International Labour Organisation at its seventy-seventh session, Geneva, 26 June 1990:

Ratification by the Czech Republic 494

ANNEX C. *Ratifications, accessions, etc., concerning treaties and international agreements registered with the Secretariat of the League of Nations*

No. 3313. Convention providing a Uniform Law for Bills of Exchange and Promissory Notes. Signed at Geneva, June 7, 1930:

Accession by Lithuania 498

No. 3316. Convention providing a Uniform Law for Cheques. Signed at Geneva, March 19, 1931:

Accession by Lithuania 499

Pages

N° 22344. Convention (n° 154) concernant la promotion de la négociation collective. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa soixante-septième session, Genève, 19 juin 1981 :

Ratifications de la Grèce et du Guatemala 487

N° 23439. Conveution (u° 159) concernant la réadaptation professionnelle et l'emploi des personnes handicapées. Adoptée par la Conféreuce générale de l'Organisatiou internationale du Travail à sa soixante-neuvième sessiou, Genève, 20 juiu 1983 :

Ratification de Cuba 489

N° 26705. Convention (n° 162) concernant la sécurité dans l'utilisation de l'amiante. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa soixante-douzième session, Genève, 24 juin 1986 :

Ratification de la Belgique 491

N° 31173. Conveution (n° 172) concernant les conditious de travail dans les hôtels, restaurants et étahlissements similaires. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa soixante-dix-huitième sessiou, Genève, 25 juin 1991 :

Ratification du Guyana 493

N° 31582. Convention (n° 171) coucernant le travail de nuit. Adoptée par la Conférence générale de l'Organisation internationale du Travail à sa soixante-septième session, Genève, 26 juiu 1990 :

Ratification de la République tchèque 495

ANNEXE C. *Ratifications, adhésions, etc., concernant des traités et accords internationaux enregistrés au Secrétariat de la Société des Nations*

N° 3313. Convention portant loi uniforme snr les lettres de chauge et billets à ordre. Signée à Genève, le 7 juin 1930 :

Adhésion de la Lithuanie 498

N° 3316. Convention portant loi uniforme sur les chèques. Signée à Genève, le 19 mars 1931 :

Adhésion de la Lithuanie 499

NOTE BY THE SECRETARIAT

Under Article 102 of the Charter of the United Nations every treaty and every international agreement entered into by any Member of the United Nations after the coming into force of the Charter shall, as soon as possible, be registered with the Secretariat and published by it. Furthermore, no party to a treaty or international agreement subject to registration which has not been registered may invoke that treaty or agreement before any organ of the United Nations. The General Assembly, by resolution 97 (I), established regulations to give effect to Article 102 of the Charter (see text of the regulations, vol. 859, p. VIII).

The terms "treaty" and "international agreement" have not been defined either in the Charter or in the regulations, and the Secretariat follows the principle that it acts in accordance with the position of the Member State submitting an instrument for registration that so far as that party is concerned the instrument is a treaty or an international agreement within the meaning of Article 102. Registration of an instrument submitted by a Member State, therefore, does not imply a judgement by the Secretariat on the nature of the instrument, the status of a party or any similar question. It is the understanding of the Secretariat that its action does not confer on the instrument the status of a treaty or an international agreement if it does not already have that status and does not confer on a party a status which it would not otherwise have.

*
* *

Unless otherwise indicated, the translations of the original texts of treaties, etc., published in this *Series* have been made by the Secretariat of the United Nations.

NOTE DU SECRÉTARIAT

Aux termes de l'Article 102 de la Charte des Nations Unies, tout traité ou accord international conclu par un Membre des Nations Unies après l'entrée en vigueur de la Charte sera, le plus tôt possible, enregistré au Secrétariat et publié par lui. De plus, aucune partie à un traité ou accord international qui aurait dû être enregistré mais ne l'a pas été ne pourra invoquer ledit traité ou accord devant un organe des Nations Unies. Par sa résolution 97 (I), l'Assemblée générale a adopté un règlement destiné à mettre en application l'Article 102 de la Charte (voir texte du règlement, vol. 859, p. IX).

Le terme « traité » et l'expression « accord international » n'ont été définis ni dans la Charte ni dans le règlement, et le Secrétariat a pris comme principe de s'en tenir à la position adoptée à cet égard par l'Etat Membre qui a présenté l'instrument à l'enregistrement, à savoir que pour autant qu'il s'agit de cet Etat comme partie contractante l'instrument constitue un traité ou un accord international au sens de l'Article 102. Il s'ensuit que l'enregistrement d'un instrument présenté par un Etat Membre n'implique, de la part du Secrétariat, aucun jugement sur la nature de l'instrument, le statut d'une partie ou toute autre question similaire. Le Secrétariat considère donc que les actes qu'il pourrait être amené à accomplir ne confèrent pas à un instrument la qualité de « traité » ou d'« accord international » si cet instrument n'a pas déjà cette qualité, et qu'ils ne confèrent pas à une partie un statut que, par ailleurs, elle ne posséderait pas.

*
* *

Sauf indication contraire, les traductions des textes originaux des traités, etc., publiés dans ce *Recueil* ont été établies par le Secrétariat de l'Organisation des Nations Unies.

I

Treaties and international agreements

registered

from 6 February 1997 to 23 February 1997

Nos. 33546 to 33550

Traités et accords internationaux

enregistrés

du 6 février 1997 au 23 février 1997

N^os^ 33546 à 33550

No. 33546

MULTILATERAL

International Natural Rnbber Agreement, 1994 (with annexes). Concluded at Geneva on 17 Febrnary 1995

Authentic texts: Arabic, Chinese, English, French, Russian and Spanish.
Registered ex officio *on 6 February 1997.*

MULTILATÉRAL

Accord international de 1994 sur le caontchouc naturel (avec annexes). Conclu à Genève le 17 février 1995

Textes authentiques : arabe, chinois, anglais, français, russe et espagnol.
Enregistré d'office le 6 février 1997.

المرفق جيم

كلفة المخزون الاحتياطي كما قدرها رئيس مؤتمر الأمم المتحدة المعني بالمطاط الطبيعي، ١٩٩٤

استناداً الى كلفة حيازة وتشغيل المخزون الاحتياطي البالغ نحو ٠٠٠ ٢٦٠ طن من عام ١٩٨٢ وحتى آذار/مارس ١٩٨٧، و٠٠٠ ٢٢١ طن من عام ١٩٩٠ وحتى كانون الأول/ديسمبر ١٩٩٤، يمكن حساب كلفة حيازة وتشغيل مخزون احتياطي قدره ٠٠٠ ٥٥٠ طن عن طريق ضرب هذا الرقم بسعر التحرك الزنادي الأدنى مع إضافة نسبة ٣٠ في المائة منه.

المرفق باء

حصص فرادى ومجموعات البلدان المستوردة في مجموع الواردات الصافية للبلدان حسبما هي محددة لأغراض المادة ٦١

	النسبة المئوية*
الأرجنتين	٠,٩٤٣
الصين	٨,٨٤٣
كولومبيا	٠,٧٠٠
كوبا	٠,٠٤٣
جمهورية كوريا الشعبية الديمقراطية	٠,١٩٥
الجماعة الأوروبية:	٢٦,٩٦٨
النمسا	٠,٧٢٣
بلجيكا/لكسمبرغ	١,٥٣٥
الدانمرك	٠,٠٦٧
فنلندا	٠,٢٢١
فرنسا	٥,٥٥٩
ألمانيا	٦,٤٣٧
اليونان	٠,٢٧٦
ايرلندا	٠,٢٢٤
ايطاليا	٣,٧٥٤
هولندا	٠,٣٢١
البرتغال	٠,٢٣٩
اسبانيا	٣,٣٩٧
السويد	٠,٢٩٢
المملكة المتحدة	٣,٩٢٣
الهند	٠,٤٥٠
اليابان	٢١,٦٩٤
لبنان	٠,٠٠٣
المغرب	٠,٢٣٧
النرويج	٠,٠٢٢
باكستان	٠,٧١٥
جمهورية كوريا	٨,٨٣٠
الاتحاد الروسي	١,١٤٩
سلوفاكيا	٠,٣٣٤
سويسرا	٠,٠٥٩
الولايات المتحدة الأمريكية	٢٨,٨١٥
المجموع	١٠٠,٠٠٠

* الحصص هي نسب مئوية من مجموع الواردات الصافية من المطاط الطبيعي في فترة السنوات الثلاث ١٩٩١-١٩٩٣.

المرفقات

المرفق ألف

حصص فرادى البلدان المصدرة في مجموع الصادرات الصافية للبلدان حسبما هي محددة لأغراض المادة ٦١

	النسبة المئوية*
بوليفيا	٠,٠٤٠
الكاميرون	٠,٨٦٧
كوت ديفوار	١,٧٦٤
اندونيسيا	٣١,١٠٨
ماليزيا	٢٧,٩٧١
نيجيريا	٢,٩٤٦
سنغافورة	٠,٠٠٠
سري لانكا	٢,٠٩٦
تايلند	٣٣,٢٠٨
المجموع	١٠٠,٠٠٠

* الحصص هي نسب مئوية من مجموع الصادرات الصافية من المطاط الطبيعي في فترة السنوات الخمس ١٩٨٩-١٩٩٣.

٤- اذا تم التفاوض بشأن اتفاق دولي جديد للمطاط الطبيعي وبدأ نفاذه خلال أي فترة من فترات تمديد أجل هذا الاتفاق عملا بالفقرة ٣ من هذه المادة، ينتهي هذا الاتفاق بالصيغة التي مدد بها، عند بدء نفاذ الاتفاق الجديد.

٥- يجوز للمجلس في أي وقت أن يقرر، بتصويت خاص، انهاء هذا الاتفاق اعتبارا من التاريخ الذي يقرره.

٦- بالرغم من انتهاء هذا الاتفاق، يظل المجلس قائما لمدة لا تتجاوز ثلاث سنوات للاضطلاع بتصفية المنظمة، بما في ذلك تسوية الحسابات، والتصرف في الأصول، وفقا لأحكام المادة ٤٠ ورهنا بالقرارات ذات الصلة الواجب اتخاذها بتصويت خاص. ويتمتع المجلس خلال تلك المدة بما يلزم من السلطات والوظائف لهذه الأغراض.

٧- يخطر المجلس الوديع بأي قرار يتخذ بموجب هذه المادة.

المادة ٦٨

التحفظات

لا يجوز ابداء تحفظات على أي حكم من أحكام هذا الاتفاق.

واثباتا لذلك، قام الموقعون أدناه، المنوضون لهذا الغرض حسب الأصول، بتوقيع هذا الاتفاق في التواريخ المذكورة.

حرر بجنيف في هذا اليوم السابع من شباط/فبراير سنة ألف وتسعمائة وخمسة وتسعين، علما بأن نصوص هذا الاتفاق بالاسبانية والانكليزية والروسية والصينية والعربية والفرنسية متساوية في الحجية.

[*For the signatures, see p. 258 of this volume — Pour les signatures, voir p. 258 du présent volume.*]

٣- يعيد المجلس، وفقا للمادة ٤٠، النصيب الذي يحوزه في حساب المخزون الاحتياطي أي عضو لم يعد طرفا متعاقدا بسبب عدم قبوله تعديلا ما على هذا الاتفاق، أو بسبب انسحابه، أو استبعاده، مطروحا منه نصيبه في أي فوائض.

(أ) يعاد هذا النصيب الى العضو الذي لم يعد طرفا متعاقدا بسبب عدم قبوله تعديلا ما على هذا الاتفاق، بعد مرور سنة على بدء نفاذ *التعديل المعني*؛

(ب) في حالة انسحاب أحد الأعضاء يعاد اليه هذا النصيب في غضون ٦٠ يوما بعد توقف ذلك العضو عن أن يكون طرفا متعاقدا في هذا الاتفاق ما لم يقرر المجلس نتيجة لهذا الانسحاب انهاء نفاذ الاتفاق بموجب الفقرة ٥ من المادة ٦٧ قبل إعادة هذا النصيب، وفي هذه الحالة تنطبق المادة ٤٠ والفقرة ٦ من المادة ٦٧؛

(ج) في حالة استبعاد أحد الأعضاء يعاد اليه هذا النصيب في غضون ٦٠ يوما بعد توقف العضو عن أن يكون طرفا متعاقدا في هذا الاتفاق.

٤- في حالة عجز حساب المخزون الاحتياطي عن سداد المبلغ المستحق بموجب الفقرات الفرعية (أ) أو (ب) أو (ج) من الفقرة ٣ من هذه المادة نقدا دون اضعاف قدرة حساب المخزون الاحتياطي على الاستمرار أو الافضاء الى طلب تقديم مساهمات اضافية من الأعضاء لتغطية هذه الأنصبة المعادة، يؤجل السداد حتى يمكن بيع الكمية المطلوبة من المطاط الطبيعي في المخزون الاحتياطي بسعر يساوي أو يفوق سعر التدخل الأعلى. وفي حالة قيام المجلس قبل نهاية فترة السنة المحددة في المادة ٦٤ باعلام عضو منسحب بأنه يتعين تأجيل السداد وفقا لهذه الفقرة، يجوز تمديد فترة السنة الفاصلة بين الاشعار باعتزام

الانسحاب والانسحاب الفعلي، إن شاء العضو المنسحب ذلك، حتى الوقت الذي يقوم فيه المجلس باعلام ذلك العضو بأن سداد نصيبه يمكن أن يتم في غضون ٦٠ يوما.

٥- لا يحق للعضو الذي سدد اليه مبلغ مناسب بموجب هذه المادة أن يتلقى أي نصيب من حصيلة تصفية المنظمة. ولا يتحمل هذا العضو تبعة أي عجز تتكبده المنظمة بعد سداد المبلغ اليه.

المادة ٦٧

مدة الاتفاق، وتمديده، وانتهاؤه

١- يظل هذا الاتفاق نافذا لمدة أربع سنوات من تاريخ بدء نفاذه، ما لم يمدد بموجب الفقرة ٢ من هذه المادة أو ينهى بموجب الفقرة ٤ أو الفقرة ٥ منها.

٢- قبل انقضاء مدة السنوات الأربع المشار اليها في الفقرة ١ من هذه المادة يجوز للمجلس، بتصويت خاص، أن يقرر اعادة التفاوض بشأن هذا الاتفاق.

٣- يجوز للمجلس، بتصويت خاص، أن يمدد هذا الاتفاق بفترة أو فترات لا تتجاوز سنتين في مجموعها، تبدأ من تاريخ انتهاء فترة السنوات الأربع المنصوص عليها في الفقرة ١ من هذه المادة.

المجلس أن يمدد الفترة المحددة لقبول التعديل لذلك العضو. ولا يكون هذا العضو ملزما بالتعديل قبل تقديم اشعار بقبوله به.

٦- إذا لم تستوف شروط بدء نفاذ التعديل بحلول التاريخ المحدد من جانب المجلس وفقا للفقرة ٢ من هذه المادة، يعتبر التعديل مسحوبا.

المادة ٦٤

الانسحـــاب

١- يجوز لأي عضو الانسحاب من هذا الاتفاق في أي وقت بعد بدء نفاذ الاتفاق بتقديم اشعار بالانسحاب الى الوديع. ويقوم ذلك العضو في الوقت ذاته باعلام المجلس بالاجراء الذي اتخذه.

٢- بعد مرور سنة على تلقي الوديع لاشعار العضو، يتوقف ذلك العضو عن أن يكون طرفا متعاقدا في هذا الاتفاق.

المادة ٦٥

الاستبعـاد

إذا قرر المجلس أن أحد الأعضاء قد أخل بالتزاماته بموجب هذا الاتفاق وقرر كذلك أن هذا الاخلال يمثل عائقا خطيرا لتنفيذ هذا الاتفاق، جاز له، بتصويت خاص، أن يستبعد ذلك العضو من هذا الاتفاق. ويخطر المجلس الوديع بذلك فورا. وبعد مرور سنة على تاريخ قرار المجلس، يتوقف ذلك العضو عن أن يكون طرفا متعاقدا في هذا الاتفاق.

المادة ٦٦

تصفية حسابات الأعضاء المنسحبين أو المستبعدين أو الأعضاء الذين ليس بوسعهم قبول تعديل ما

١- يقرر المجلس، وفقا لهذه المادة، تصفية حساب أي عضو يتوقف عن أن يكون طرفا متعاقدا في هذا الاتفاق لأي من الأسباب التالية:

(أ) عدم قبول تعديل ما لهذا الاتفاق وفقا للمادة ٦٣؛

(ب) الانسحاب من هذا الاتفاق وفقا للمادة ٦٤؛

(ج) أو الاستبعاد من هذا الاتفاق وفقا للمادة ٦٥.

٢- يحتفظ المجلس بأي مساهمة قدمها الى الحساب الاداري أي عضو لم يعد عضوا متعاقدا في هذا الاتفاق.

وإذا لم يتوصل المجلس الى قرار، ينتهي نفاذ هذا الاتفاق بانقضاء فترة الاثني عشر شهرا، ويخطر المجلس الوديع بأي قرار يتخذ بموجب هذه الفقرة.

٥- أي حكومة تودع وثيقة تصديقها أو قبولها أو اقرارها أو انضمامها بعد بدء نفاذ هذا الاتفاق، يبدأ نفاذ الاتفاق بالنسبة لها في تاريخ هذا الايداع.

٦- يدعو المدير التنفيذي للمنظمة الى انعقاد الدورة الأولى للمجلس في أقرب وقت ممكن بعد بدء نفاذ هذا الاتفاق.

المادة ٦٢

الانضمام

١- يفتح باب الانضمام الى هذا الاتفاق أمام حكومات أي دولة. ويخضع الانضمام لشروط يضعها المجلس وتشمل، في جملة أمور، حدا زمنيا لايداع صكوك الانضمام، وعدد الأصوات الممتلكة والالتزامات المالية. غير أنه يجوز للمجلس أن يمنح مهلة للحكومات التي لا تستطيع ايداع صكوك انضمامها خلال الحد الزمني المبين في شروط الانضمام.

٢- يتم الانضمام بايداع صك الانضمام لدى الوديع. ويجب أن تنص صكوك الانضمام على أن الحكومة تقبل جميع الشروط التي يضعها المجلس.

المادة ٦٣

التعديلات

١- يجوز للمجلس، بتصويت خاص، أن يوصي الأعضاء بتعديلات لادخالها على هذا الاتفاق.

٢- يحدد المجلس موعدا لقيام الأعضاء باخطار الوديع بقبولهم التعديل.

٣- يبدأ نفاذ التعديل بعد مرور ٩٠ يوما على تلقي الوديع لاشعارات القبول من أعضاء يشكلون ثلثي الأعضاء المصدرين على الأقل ويمثلون ٨٥ في المائة على الأقل من أصوات الأعضاء المصدرين، ومن أعضاء يشكلون ثلثي الأعضاء المستوردين على الأقل ويمثلون ٨٥ في المائة على الأقل من أصوات الأعضاء المستوردين.

٤- بعد قيام الوديع باعلام المجلس باستيفاء شروط نفاذ التعديل، وبالرغم من أحكام الفقرة ٢ من هذه المادة المتعلقة بالموعد المحدد من جانب المجلس، يظل من الجائز لأي عضو اشعار الوديع بقبوله التعديل، بشرط أن يقدم الاشعار قبل بدء نفاذ التعديل.

٥- كل عضو لم يقدم اشعارا بقبوله تعديلا ما بحلول تاريخ سريان هذا التعديل يتوقف عن أن يكون طرفا متعاقدا اعتبارا من ذلك التاريخ، ما لم يقنع هذا العضو المجلس بأنه لم يكن في استطاعته قبول التعديل في حينه نظرا للصعوبات التي واجهت استكمال اجراءاته الدستورية أو المؤسسية، وما لم يقرر

ولا تتجاوز العضوية المؤقتة للحكومة التي تقدم إشعاراً على هذا النحو ١٢ شهراً اعتباراً من تاريخ بدء النفاذ المؤقت لهذا الاتفاق، ما لم يقرر المجلس خلاف ذلك عملاً بالفقرة ٢ من المادة ٥٩.

المادة ٦١

بدء النفاذ

١- يبدأ نفاذ هذا الاتفاق بصفة نهائية في ٢٩ كانون الأول/ديسمبر ١٩٩٥ ، أو في أي تاريخ لاحق، إذا قامت حكومات تمثل ٨٠ في المائة على الأقل من الصادرات الصافية على النحو المبين في المرفق ألف لهذا الاتفاق وحكومات تمثل ٨٠ في المائة على الأقل من الواردات الصافية على النحو المبين في المرفق باء لهذا الاتفاق، بحلول ذلك التاريخ، بايداع وثائق تصديقها أو قبولها أو اقرارها أو انضمامها، أو بالتعهد بالتزاماتها المالية كاملة ازاء هذا الاتفاق.

٢- يبدأ نفاذ هذا الاتفاق مؤقتا في ٢٩ كانون الأول/ديسمبر ١٩٩٥ أو في أي وقت قبل ١ كانون الثاني/يناير ١٩٩٧، إذا قامت حكومات تمثل ٧٥ في المائة على الأقل من الصادرات الصافية على النحو المبين في المرفق ألف لهذا الاتفاق وحكومات تمثل ٧٥ في المائة على الأقل من الواردات الصافية على النحو المبين في المرفق باء لهذا الاتفاق، بايداع وثائق تصديقها أو قبولها أو اقرارها، أو باشعار الوديع بموجب الفقرة ١ من المادة ٦٠ بأنها ستطبق هذا الاتفاق مؤقتا، وأنها تتعهد بالتزاماتها المالية كاملة إزاء هذا الاتفاق. ويظل الاتفاق نافذا بصفة مؤقتة لمدة ١٢ شهرا كحد أقصى، ما لم يبدأ نفاذه نهائيا بموجب الفقرة ١ من هذه المادة أو يقرر المجلس خلاف ذلك وفقا للفقرة ٤ من هذه المادة.

٣- إذا لم يبدأ نفاذ هذا الاتفاق بصفة مؤقتة بموجب الفقرة ٢ من هذه المادة بحلول ١ كانون الثاني/يناير ١٩٩٧، يقوم الأمين العام للأمم المتحدة، في أقرب وقت يراه ممكنا من الناحية العملية بعد ذلك التاريخ، بدعوة الحكومات التي أودعت وثائق التصديق أو القبول أو الاقرار أو الانضمام، أو التي أخطرته بأنها ستطبق هذا الاتفاق بصفة مؤقتة، الى الاجتماع من أجل التوصية بما إذا كان ينبغي أو لا ينبغي أن تعمد الحكومات الى اتخاذ الخطوات اللازمة لوضع هذا الاتفاق موضع التنفيذ المؤقت أو النهائي فيما بينها كليا أو جزئيا. وإذا لم يتم التوصل الى نتيجة في هذا الاجتماع، يجوز للأمين العام للأمم المتحدة أن يدعو الى عقد ما يراه مناسبا من اجتماعات أخرى.

٤- إذا لم تستوف شروط بدء نفاذ هذا الاتفاق بصفة نهائية بموجب الفقرة ١ من هذه المادة خلال الاثني عشر شهرا تقويميا التي يظل فيها هذا الاتفاق ساريا بصفة مؤقتة بموجب الفقرة ٢ من هذه المادة، يقوم المجلس، قبل شهر على الأقل من نهاية فترة الاثني عشر شهرا الآنفة الذكر، باستعراض مستقبل هذا الاتفاق ويقرر، رهنا بأحكام الفقرة ١ من هذه المادة، بتصويت خاص، ما يلي :

(أ) ضع هذا الاتفاق موضع التنفيذ النهائي فيما بين الأعضاء الحاليين كليا أو جزئيا؛

(ب) أو الابقاء على هذا الاتفاق نافذا بصفة مؤقتة فيما بين الأعضاء الحاليين كليا أو جزئيا لسنة اضافية؛

(ج) أو التفاوض من جديد بشأن هذا الاتفاق.

الفصل الخامس عشر- الأحكام الختامية

المادة ٥٧

التوقيع

يفتح باب التوقيع على هذا الاتفاق من جانب الحكومات المدعوة الى مؤتمر الأمم المتحدة المعني بالمطاط الطبيعي لعام ١٩٩٤، ابتداء من ٣ نيسان/أبريل ١٩٩٥ الى غاية ٢٨ كانون الأول/ديسمبر ١٩٩٥ في مقر الأمم المتحدة.

المادة ٥٨

الوديـــع

يعين الأمين العام للأمم المتحدة وديعا لهذا الاتفاق.

المادة ٥٩

التصديق والقبول والاقرار

١- يخضع هذا الاتفاق للتصديق أو القبول أو الاقرار من جانب الحكومات الموقعة وفقا لاجراءاتها الدستورية أو المؤسسية.

٢- تودع وثائق التصديق أو القبول أو الاقرار لدى الوديع في موعد لا يتجاوز ١ كانون الثاني/يناير ١٩٩٧ إلا أنه يجوز للمجلس أن يمنح مهلة للحكومات الموقعة التي لم تستطع ايداع وثائقها في ذلك الموعد.

٣- تعلن كل حكومة مودعة لوثيقة تصديق أو قبول أو اقرار، عند هذا الايداع، أنها عضو مصدر أو عضو مستورد.

المادة ٦٠

الاشعار بالتطبيق المؤقت

١- أي حكومة موقعة تعتزم تصديق أو قبول أو إقرار هذا الاتفاق، وأي حكومة قرر المجلس بشأنها شروطاً للانضمام ولكنها لم تستطع إيداع وثيقتها، أن تقوم في أي وقت بإشعار الوديع بأنها ستطبق هذا الاتفاق بصفة مؤقتة تطبيقا عند بدء نفاذه وفقاً للمادة ٦١ أو، إن كان الاتفاق نافذاً بالفعل، في تاريخ محدد.

٢- بالرغم من أحكام الفقرة ١ من هذه المادة، يجوز للحكومة أن تنص في إشعارها بالتطبيق المؤقت على أنها لن تطبق هذا الاتفاق إلا في حدود اجراءاتها الدستورية و/أو التشريعية وقوانينها ولوائحها المحلية. إلا أنه يجب على الحكومة التي تفعل ذلك أن تفي بجميع التزاماتها المالية المترتبة على هذا الاتفاق

٢- كلما وجد المجلس، نتيجة لشكوى أو بطريقة أخرى، أن أحد الأعضاء قد أخل بهذا الاتفاق، جاز له، بتصويت خاص ومع عدم الاخلال بالتدابير الأخرى المنصوص عليها بالتحديد في مواد أخرى من هذا الاتفاق، القيام بما يلي :

(أ) تعليق حقوق ذلك العضو في التصويت في المجلس، وكذلك، إذا استدعى الأمر تعليق أي حقوق أخرى لهذا العضو، بما في ذلك حقوقه في شغل منصب في المجلس أو في أي لجنة منشأة بموجب المادة ١٨، وفي الأهلية للعضوية في هذه اللجان، وذلك الى أن يفي بالتزاماته؛ أو

(ب) اتخاذ الاجراء المنصوص عليه في المادة ٦٥ إذا كان الاخلال يفسد بدرجة كبيرة تنفيذ هذا الاتفاق.

المادة ٥٦

المنازعات

١- أي نزاع يتعلق بتفسير أو تطبيق هذا الاتفاق ولا تتم تسويته بين الأعضاء المعنيين يحال الى المجلس للبت فيه بناء على طلب أي عضو طرف في النزاع.

٢- في أي حالة يحال فيها نزاع الى المجلس بموجب الفقرة ١ من هذه المادة، يجوز لأغلبية من الأعضاء تمتلك ثلث مجموع الأصوات على الأقل أن تطلب الى المجلس، بعد المناقشة، التماس رأي هيئة استشارية مشكلة بموجب الفقرة ٣ من هذه المادة حول القضية محل النزاع قبل اصدار قراره.

٣- (أ) ما لم يقرر المجلس، بتصويت خاص، خلاف ذلك، تتألف الهيئة الاستشارية من خمسة أشخاص على النحو التالي :

'١' شخصان يرشحهما الأعضاء المصدرون، لأحدهما خبرة واسعة في المسائل من النوع محل النزاع وللآخر مؤهلات وخبرة قانونية؛

'٢' وشخصان مثلهما يرشحهما الأعضاء المستوردون؛

'٣' رئيس يختاره بالاجماع الأشخاص الأربعة الذين يتم ترشيحهم بموجب '١' و '٢' من هذه الفقرة الفرعية، أو يختاره رئيس المجلس، في حالة عدم اتفاقهم.

(ب) يكون المواطنون من البلدان الأعضاء وغير الأعضاء مؤهلين للعمل في الهيئة الاستشارية؛

(ج) يعمل الأشخاص المعينون في الهيئة الاستشارية بصفتهم الشخصية ودون تلقي تعليمات من أي حكومة؛

(د) تدفع المنظمة نفقات الهيئة الاستشارية.

٤- يحال رأي الهيئة الاستشارية والأسباب التي يقوم عليها الى المجلس ويبت المجلس، بتصويت خاص، في النزاع بعد النظر في جميع المعلومات ذات الصلة.

وينظر المجلس في اتخاذ هذه التدابير المناسبة وفقا للفقرتين ٣ و٤ من الفرع الثالث لقرار مؤتمر الأمم المتحدة للتجارة والتنمية ٩٢ (د - ٤).

المادة ٥٢

الاعفاء من الالتزامات

١- حيثما يقتضي الأمر بسبب ظروف استثنائية أو حالة طارئة أو قوة قاهرة غير منصوص عليها صراحة في هذا الاتفاق، يجوز للمجلس، بتصويت خاص، أن يعفي عضوا من التزام عليه بموجب هذا الاتفاق إذا اقتنع من الايضاحات المقدمة من ذلك العضو بالأسباب التي لا يستطيع معها الوفاء بالالتزام.

٢- وعندما يمنح المجلس اعفاء لأحد الأعضاء بموجب الفقرة ١ من هذه المادة، يجب أن يحدد صراحة أحكام الاعفاء من الالترام وشروطه ومدته وأسباب منح الاعفاء.

المادة ٥٣

العدالة في معايير العمل

يعلن الأعضاء أنهم سيعملون على تطبيق معايير عمل ترمي الى تحسين مستوى معيشة العمال لديهم في قطاع المطاط الطبيعي.

المادة ٥٤

الجوانب البيئية

يسعى الأعضاء الى إيلاء الجوانب البيئية الاهتمام الواجب كما تم الاتفاق عليه في الدورة الثامنة لمؤتمر الأمم المتحدة للتجارة والتنمية وفي مؤتمر الأمم المتحدة المعني بالبيئة والتنمية الذي عقد في ١٩٩٢.

الفصل الرابع عشر- الشكاوى والمنازعات

المادة ٥٥

الشكاوى

١- تحال الى المجلس أي شكوى تقدم من عدم وفاء أحد الأعضاء بالتزاماته المترتبة على هذا الاتفاق، بناء على طلب العضو مقدم الشكوى، ويتخذ المجلس قرارا في المسألة بعد اجراء مشاورات مع الأعضاء المعنيين.

٢- أي قرار يتخذه المجلس بأن عضوا أخل بالتزاماته المترتبة على هذا الاتفاق يجب أن يحدد طبيعة هذا الاخلال.

الفصل الثالث عشر - مسائل متنوعة

المادة ٤٨

الالتزامات والمسؤوليات العامة للأعضاء

١- يقوم الأعضاء طوال مدة نفاذ هذا الاتفاق ببذل أفضل مساعيهم والتعاون فيما بينهم للتشجيع على بلوغ أهداف هذا الاتفاق وعليهم ألا يتخذوا أي اجراء يتنافى مع تلك الأهداف.

٢- يسعى الأعضاء بوجه خاص الى تحسين أوضاع اقتصاد المطاط الطبيعي والتشجيع على انتاجه واستخدامه بغية تعزيز نمو اقتصاد المطاط الطبيعي وتحديثه توخيا للفائدة المتبادلة للمنتجين والمستهلكين.

٣- يقبل الأعضاء الالتزام بجميع القرارات التي يصدرها المجلس تطبيقا لهذا الاتفاق، ولا يتخذون تدابير من شأنها أن تحد من تلك القرارات أو تتنافى معها.

٤- تقتصر مسؤولية الأعضاء التابعة من تنفيذ هذا الاتفاق، سواء تجاه المنظمة أو أطراف ثالثة، على حدود التزاماتهم المتعلقة بالمساهمات في الميزانية الادارية وتمويل المخزون الاحتياطي بموجب وبما يتفق مع الفصلين السابع والثامن من هذا الاتفاق وأي التزامات قد يضطلع بها المجلس بموجب المادة ٤١.

المادة ٤٩

العقبات التي تعترض التجارة

١- من واقع التقييم السنوي لحالة المطاط الطبيعي في العالم المشار اليه في المادة ٤٦، يحدد المجلس أي عقبات تعترض توسيع تجارة المطاط الطبيعي في شكله الخام أو شبه المجهز أو المحور.

٢- وللمجلس، عملا على تعزيز أغراض هذه المادة، أن يقدم توصيات للأعضاء بأن يلتمسوا في المحافل الدولية المختصة تدابير عملية مقبولة بصورة متبادلة ترمي الى تذليل هذه العقبات تدريجيا وازالتها نهائيا حيثما أمكن. ويفحص المجلس بصفة دورية نتائج هذه التوصيات.

المادة ٥٠

نقل المطاط الطبيعي وبنية سوقه

ينبغي للمجلس أن يشجع ويسهل قيام أسعار شحن معقولة ومنصفة وتحسين شبكة النقل بحيث يتسنى توفير امدادات منتظمة الى الأسواق وتحقيق وفورات في تكاليف المنتجات التي يجري تسويقها.

المادة ٥١

التدابير التفاضلية والتصحيحية

يجوز للأعضاء من بين البلدان النامية المستوردة وأقل البلدان نموا التي تتأثر مصالحها تأثرا ضارا بالتدابير المتخذة بموجب هذا الاتفاق أن تقدم طلبا الى المجلس لاتخاذ تدابير تفاضلية وتصحيحية مناسبة.

٣- يجوز للمجلس أيضا أن يطلب من الأعضاء تقديم ما لديهم من معلومات أخرى تكون لازمة لحسن تنفيذ هذا الاتفاق، بما في ذلك معلومات عن المجالات ذات الصلة بالمطاط الطبيعي.

٤- يقدم الأعضاء جميع الاحصاءات والمعلومات الآنفة الذكر خلال فترة زمنية معقولة وعلى أكمل وجه ممكن بما يتفق مع تشريعاتهم الوطنية وبالطرق الأنسب لهم.

٥- يقيم المجلس علاقات وثيقة مع المنظمات الدولية المختصة، بما في ذلك الفريق الدولي لدراسة المطاط، ومع بورصات السلع الأساسية، بغية المساعدة على ضمان توفر بيانات حديثة موثوقة عن انتاج المطاط الطبيعي واستهلاكه ومخزوناته وتجارته الدولية وأسعاره وغير ذلك من العوامل التي تؤثر في عرض المطاط الطبيعي والطلب عليه.

٦- يعمل المجلس على ضمان عدم تأثير المعلومات المنشورة على سرية عمليات الشركات أو الأشخاص العاملين في انتاج المطاط الطبيعي أو المنتجات المتعلقة به أو في تجهيزها أو تسويقها.

المادة ٤٦

التقييم السنوي والتقديرات والدراسات

١- يقوم المجلس باعداد تقييم سنوي عن حالة المطاط الطبيعي في العالم والمجالات المتعلقة به على ضوء المعلومات المقدمة من الأعضاء ومن جميع المنظمات الحكومية الدولية والمنظمات الدولية المختصة.

٢- يقوم المجلس أيضا، مرة كل نصف سنة على الأقل، بتقدير انتاج المطاط الطبيعي واستهلاكه وصادراته ووارداته بحسب أنواع ورتب محددة، إن أمكن، للأشهر الستة التالية، ويطلع الأعضاء على هذه التقديرات.

٣- يضطلع المجلس بدراسات لاتجاهات انتاج المطاط الطبيعي واستهلاكه وتجارته وتسويقه وأسعاره، وكذلك للمشاكل القصيرة والطويلة الأجل لاقتصاد المطاط الطبيعي العالمي، أو يتخذ الترتيبات اللازمة للاضطلاع بهذه الدراسات.

المادة ٤٧

الاستعراض السنوي

يستعرض المجلس سنويا تطبيق هذا الاتفاق، بما في ذلك الالتزام بروحه وتعزيز أهدافه. ويجوز له عندئذ أن يقدم للأعضاء توصيات بشأن الوسائل والسبل الكفيلة بتحسين تنفيذ هذا الاتفاق.

(ب) تنمية الاستخدامات النهائية للمطاط الطبيعي. وتحقيقا لهذا الغرض، تضطلع لجنة التدابير الأخرى بتحليلات اقتصادية وتقنية مناسبة بغية تعيين برامج ومشاريع تؤدي إلى زيادة استخدامات المطاط الطبيعي وإلى استخدامات جديدة له.

٢- ينظر المجلس في الآثار المالية لهذه التدابير والتقنيات ويسعى إلى تشجيع وتيسير إتاحة ما يكفي من موارد مالية، حسب الاقتضاء، من مصادر مثل المؤسسات المالية الدولية والحساب الثاني للصندوق المشترك للسلع الأساسية.

٣- للمجلس أن يقبل أي تبرعات تُقدَّم دعماً للمشاريع الموافق عليها بغية تنفيذ هذه المادة. وتخضع إدارة المساهمات المالية للقواعد التي يضعها المجلس بتصويت خاص.

٤- للمجلس أن يقدم توصيات، حسب الاقتضاء، إلى الأعضاء والمؤسسات الدولية والمنظمات الأخرى للتشجيع على تنفيذ تدابير محددة تطبيقا لهذه المادة.

٥- تقوم لجنة التدابير الأخرى دوريا باستعراض التقدم المحرز في التدابير التي يقرر المجلس التشجيع على اتخاذها والتوصية بها، وتقدم تقريرا عن ذلك إلى المجلس.

الفصل الحادي عشر - التشاور بشأن السياسات المحلية

المادة ٤٤

التشاور

يتشاور المجلس، بناء على طلب أي عضو، بشأن سياسات المطاط الطبيعي التي تتبعها الحكومات والتي تؤثر مباشرة على العرض أو الطلب. ويجوز للمجلس أن يقدم توصياته الى الأعضاء لكي ينظروا فيها.

الفصل الثاني عشر - الاحصاءات والدراسات والمعلومات

المادة ٤٥

الاحصاءات والمعلومات

١- يقوم المجلس بجمع وترتيب ما يلزم من المعلومات الاحصائية عن المطاط الطبيعي والمجالات المتعلقة به، ونشر هذه المعلومات عند الاقتضاء توخيا لحسن تنفيذ هذا الاتفاق.

٢- يقوم الأعضاء بتزويد المجلس بالبيانات المتاحة عن الانتاج والاستهلاك والتجارة الدولية في المطاط الطبيعي، موزعة حسب الأنواع والرتب المحددة، على أن يتم ذلك بسرعة وأن تكون البيانات كاملة قدر الامكان.

٢ - بالنسبة لتنفيذ أي مشروع ممول في إطار الحساب الثاني للصندوق المشترك للسلع الأساسية، لا تتحمل المنظمة، بوصفها هيئة سلعية دولية معينة، أي التزام مالي بما في ذلك مقابل الضمانات المقدمة من فرادى الأعضاء أو كيانات أخرى. ولا تتحمل المنظمة، ولا أي عضو بسبب عضويته في المنظمة، المسؤولية عن أي التزام ناشئ عن الاقتراض أو الإقراض من قبل أي عضو آخر أو كيان آخر فيما يتعلق بمثل هذه المشاريع.

الفصل العاشر - التدابير الخاصة بالتوريد والوصول الى الأسواق والتدابير الأخرى

المادة ٤٢

التوريد والوصول الى الأسواق

١- يتعهد الأعضاء المصدرون الى أقصى حد ممكن باتباع سياسات وبرامج تضمن استمرار توفر امدادات المطاط الطبيعي للمستهلكين.

٢- يتعهد الأعضاء المستوردون الى أقصى حد ممكن باتباع سياسات تضمن استمرار وصول المطاط الطبيعي الى أسواقهم.

المادة ٤٣

التدابير الأخرى

١- لتحقيق أهداف هذا الاتفاق، يقوم المجلس بتعيين واقتراح تدابير وتقنيات مناسبة ترمي إلى تشجيع:

(أ) تنمية اقتصاد المطاط الطبيعي من جانب الأعضاء المنتجين عن طريق توسيع وتحسين الانتاج والانتاجية والتسويق، مما يزيد من حصيلة صادرات الأعضاء المنتجين مع تحسين موثوقية العرض في الوقت ذاته. وتحقيقا لهذا الغرض، تضطلع لجنة التدابير الأخرى بتحليلات اقتصادية وتقنية بغية تعيين ما يلي:

'١' برامج ومشاريع للبحث والتطوير في مجال المطاط الطبيعي تعود بالفائدة على الأعضاء المصدرين والمستوردين، بما في ذلك البحث العلمي في مجالات محددة؛

'٢' برامج ومشاريع لتحسين الانتاجية في صناعة المطاط الطبيعي؛

'٣' طرق ووسائل لتحسين نوعية امدادات المطاط الطبيعي وتحقيق توحيد المواصفات النوعية للمطاط الطبيعي ومظهره؛

'٤' أساليب من شأنها تحسين تجهيز المطاط الطبيعي الخام وتسويقه وتوزيعه؛

(أ) من النقد المتاح بنسبة نصيبه، المحسوب بالنسبة المئوية من مجموع المساهمات النقدية الصافية المقدمة الى حساب المخزون الاحتياطي، وذلك في غضون ثلاثة أشهر؛

(ب) من صافي حصيلة التصرف في المحزونات الاحتياطية عن طريق البيع المنظم أو عن طريق التحويل الى الاتفاق الدولي الجديد للمطاط الطبيعي بأسعار السوق الجارية، وهو ما يجب أن يتم في مدى ١٢ شهرا، ما لم يقرر المجلس، بتصويت خاص، زيادة المدفوعات بموجب الفقرة الفرعية (أ) من هذه الفقرة.

٤- إذا انتهى هذا الاتفاق دون أن يحل محله اتفاق دولي جديد للمطاط الطبيعي ينص على مخزون احتياطي، يعتمد المجلس، بتصويت خاص، اجراءات تحكم التصرف المنظم في المخزون الاحتياطي في غضون الفترة القصوى المحددة في الفقرة ٦ من المادة ٦٧ رهنا بالقيود التالية:

(أ) ألا تجري مشتريات أخرى من المطاط الطبيعي؛

(ب) ألا تتكبد المنظمة نفقات جديدة باستثناء النفقات اللازمة للتصرف في المخزون الاحتياطي.

٥- رهنا باختيار أي عضو يفضل أخذ مطاط طبيعي وفقا للفقرة ٦ من هذه المادة، فإن أي نقد يتبقى في حساب المخزون الاحتياطي يوزع فورا على الأعضاء بنسبة أنصبتهم كما هي محددة في الفقرة ٢ من هذه المادة.

٦- يجوز لكل عضو أن يختار، بدلا من كل المبلغ النقدي أو جزء منه، أخذ نصيبه في أصول حساب المخزون الاحتياطي في شكل مطاط طبيعي، رهنا بالاجراءات التي يعتمدها المجلس.

٧- يعتمد المجلس اجراءات مناسبة لتسوية ودفع أنصبة الأعضاء في حساب المخزون الاحتياطي ويراعى في هذه التسوية:

(أ) أي فروق بين سعر المطاط الطبيعي المحدد في الفقرة الفرعية (أ) من الفقرة ٢ من هذه المادة والأسعار التي يباع بها المخزون الاحتياطي كله أو بعضه عملا بإجراءات التصرف في المخزون الاحتياطي؛ و

(ب) الفرق بين نفقات التصفية المقدرة والفعلية.

٨- يجتمع المجلس في غضون ٣٠ يوما عقب المعاملات النهائية لحساب المخزون الاحتياطي لتنفيذ التسوية النهائية للحسابات بين الأعضاء في مدى ٣٠ يوما بعد ذلك.

الفصل التاسع - العلاقة مع الصندوق المشترك للسلع الأساسية

المادة ٤١

العلاقة مع الصندوق المشترك للسلع الأساسية

١ - تنتفع المنظمة انتفاعا كاملا من تسهيلات الصندوق المشترك للسلع الأساسية.

٣- في حالة وجود فرق بين الرنفيت الماليزي والدولار السنغافوري الى حدّ تتأثر معه عمليات المخزون الاحتياطي تأثرا هاما، يجتمع المجلس لاستعراض الحالة، وله أن ينظر في اعتماد عملة واحدة.

المادة ٤٠

اجراءات تصفية حساب المخزون الاحتياطي

١- لدى انتهاء هذا الاتفاق، يقدر مدير المخزون الاحتياطي مجموع نفقات تصفية الأصول التي في حساب المخزون الاحتياطي أو تحويلها الى اتفاق دولي جديد للمطاط الطبيعي وفقا لأحكام هذه المادة، ويحتفظ بذلك المبلغ في حساب مستقل. وإذا كانت هذه الأرصدة غير كافية، يبيع مدير المخزونات الاحتياطية كمية كافية من المطاط الطبيعي الموجود في المخزون الاحتياطي لتوفير المبلغ الاضافي اللازم.

٢- يحسب نصيب كل عضو في حساب المخزون الاحتياطي على النحو التالي:

(أ) تكون قيمة المخزون الاحتياطي هي قيمة مجموع كمية المطاط الطبيعي من كل نوع/رتبة موجودة فيه، محسوبة بأدنى سعر من الأسعار الجارية لكل من هذه الأنواع/الرتب في الأسواق المشار اليها في المادة ٣٢ أثناء الـ ٣٠ يوما من أيام السوق التي تسبق تاريخ انتهاء هذا الاتفاق؛

(ب) تكون قيمة حساب المخزون الاحتياطي هي قيمة المخزون الاحتياطي زائدا الأصول النقدية في حساب المخزون الاحتياطي في تاريخ انتهاء هذا الاتفاق مطروحا منه أي مبلغ يحتفظ به بموجب الفقرة ١ من هذه المادة؛

(ج) تكون المساهمة النقدية الصافية لكل عضو هي مجموع مساهماته المدفوعة طوال مدة هذا الاتفاق مطروحا منه جميع المبالغ المعادة اليه بموجب المادة ٣٨. ولا تمثل الفائدة الجزائية على المتأخرات وفقا للفقرة ٣ من المادة ٣٧ مساهمة في حساب المخزون الاحتياطي؛

(د) إذا كانت قيمة حساب المخزون الاحتياطي أكبر أو أصغر من مجموع المساهمات النقدية الصافية، يوزع الفائض بين الأعضاء بنسبة نصيب كل عضو من المساهمات الصافية مرجحا بالمعامل الزمني بموجب هذا الاتفاق. ويوزع أي عجز بين الأعضاء بنسبة متوسط عدد الأصوات التي احتفظ بها كل عضو خلال مدة عضويته. ولدى تقييم النصيب من العجز الذي يتحمله كل عضو من الأعضاء تحسب أصوات كل عضو دون مراعاة تعليق حقوق أي عضو في التصويت أو أية إعادة توزيع للأصوات تنشأ عن ذلك؛

(هـ) يتألف نصيب كل عضو في حساب المخزون الاحتياطي من مساهمته النقدية الصافية، مخفضة أو مزيدة بقيمة أنصبته في العجز أو الفوائض في حساب المخزون الاحتياطي، ومخفضة بمقدار التبعة التي يتحملها عن الفوائد المستحقة عن المتأخرات.

٣- إذا حل محل هذا الاتفاق فورا اتفاق دولي جديد للمطاط الطبيعي يعتمد المجلس، بتصويت خاص، اجراءات تضمن كفاءة تحويل أنصبة الأعضاء الذين يعتزمون الاشتراك في الاتفاق الجديد من حساب المخزون الاحتياطي الى الاتفاق الجديد على النحو الذي يقتضيه ذلك الاتفاق. ويحق لكل عضو لا يرغب في الاشتراك في الاتفاق الجديد أن يسترد نصيبه:

التصويت، لغرض هذه المادة، دون مراعاة تعليق حقوق أي عضو في التصويت أو أي توزيع جديد للأصوات ينشأ عن ذلك.

وحيثما تزيد المساهمة النقدية الصافية لأي عضو عن مساهمته الصافية المعدلة، يعاد الى ذلك العضو مبلغ الفرق من حساب المخزون الاحتياطي ناقصا أية فوائد جزائية مستحقة عن المتأخرات. وحيثما تزيد المساهمة الصافية المعدلة لأي عضو عن مساهمته النقدية الصافية، يدفع ذلك العضو الفرق الى حساب المخزون الاحتياطي زائدا أية فوائد جزائية مستحقة عن المتأخرات.

٢- إذا قرر المجلس، مع مراعاة الفقرتين ٢ و٣ من المادة ٢٨، أن هناك مساهمات نقدية صافية تزيد على المبالغ اللازمة لدعم عمليات المخزون الاحتياطي خلال الأشهر الأربعة التالية، يعيد المجلس الى الأعضاء هذه الزيادة في المساهمات النقدية الصافية مطروحا منها المساهمات الأولية ما لم يقرر، بتصويت خاص، إما عدم إعادة هذه الزيادة أو إعادة مبلغ أصغر. وتكون أنصبة الأعضاء من المبلغ الواجب إعادته متناسبة مع مساهمتهم النقدية الصافية، ناقصا أية فوائد جزائية مستحقة عن المتأخرات. وتخفض تبعة الأعضاء المتأخرين عن السداد بنفس النسبة القائمة بين المبلغ الواجب إعادته ومجموع المساهمات النقدية الصافية.

٣- يجوز، بناء على طلب أحد الأعضاء، الابقاء على المبلغ الذي يستحقه في حساب المخزون الاحتياطي. وإذا طلب أحد الأعضاء ابقاء المبلغ المقرر أن يعاد اليه في حساب المخزون الاحتياطي، يقيد هذا المبلغ لحساب أي مساهمة اضافية مطلوبة وفقا للمادة ٢٨. ويكون للمبلغ المستبقى المقيد للعضو في حساب المخزون الاحتياطي بناء على طلب العضو فوائد تحسب على أساس متوسط سعر الفائدة التي تدرها أموال حساب المخزون الاحتياطي اعتبارا من آخر يوم تستحق فيه عادة إعادة دفع المبلغ الى ذلك العضو وحتى اليوم السابق للاعادة الفعلية للمبلغ.

٤- يخطر المدير التنفيذي الأعضاء فورا بأي مدفوعات لازمة أو مبالغ معادة ناشئة عن تعديلات أجريت وفقا للفقرتين ١ و٢ من هذه المادة. ويتم تسديد هذه المدفوعات من جانب الأعضاء أو المبالغ المعادة الى الأعضاء في غضون ٦٠ يوما من التاريخ الذي يوجه فيه المدير التنفيذي هذا الاخطار.

٥- في حالة زيادة المبلغ النقدي في حساب المخزون الاحتياطي عن قيمة مجموع صافي مساهمات الأعضاء، توزع هذه الأموال الفائضة عند انتهاء هذا الاتفاق.

المادة ٣٩
المخزون الاحتياطي وتغيرات أسعار الصرف

١- في حالة تغير سعر الصرف بين الرينغيت الماليزي/الدولار السنغافوري وعملات البلدان الأعضاء المصدرة والمستوردة الرئيسية للمطاط الطبيعي الى حد تتأثر معه عمليات المخزون الاحتياطي تأثرا هاما، يدعو المدير التنفيذي الى عقد دورة استثنائية للمجلس، وفقا للمادة ٣٦، كما يجوز للأعضاء، وفقا للمادة ١٣، طلب عقد هذه الدورة. ويجتمع المجلس في غضون ١٠ أيام لتأكيد أو الغاء التدابير التي اتخذها فعلا المدير التنفيذي عملا بالمادة ٣٦، ويجوز للمجلس أن يقرر، بتصويت خاص، اتخاذ تدابير مناسبة، بما في ذلك امكانية تعديل نطاق الأسعار، عملا بالمبادئ المنصوص عليها في الجملة الأولى من الفقرة ١ والجملة الأولى من الفقرة ٦ من المادة ٣١.

٢- يضع المجلس، بتصويت خاص، أسلوبا اجرائيا لتحديد حدوث تغيير هام في التعادل بين هذه العملات وذلك لغرض واحد هو ضمان اجتماع المجلس في الوقت المناسب.

المادة ٣٧

الجزاءات المتصلة بالمساهمات المقدمة إلى
حساب المخزون الاحتياطي

١- إذا لم يوف عضو بالتزامه بالمساهمة في حساب المخزون الاحتياطي بحلول آخر يوم من أجل استحقاق هذه المساهمة، يعتبر هذا العضو متأخرا في السداد. والعضو المتأخر في السداد لمدة ٦٠ يوما أو أكثر لا يعتبر عضوا لغرض التصويت على المسائل المشمولة بالفقرة ٢ من هذه المادة.

٢- العضو المتأخر في السداد لمدة ٦٠ يوما أو أكثر بموجب الفقرة ١ من هذه المادة يعلق حقه في التصويت وحقوقه الأخرى في المجلس ما لم يقرر المجلس، بتصويت خاص، خلاف ذلك.

٣- يتحمل العضو المتأخر في السداد رسوم الفوائد بأفضل سعر في البلد المضيف اعتبارا من آخر يوم من أجل استحقاق هذه المدفوعات. وتكون تغطية المتأخرات من جانب بقية الأعضاء المستوردين والمصدرين على أساس طوعي.

٤- لا يعتبر العضو متأخرا في السداد إذا كان أي نقص في مساهمته قد حدث فقط نتيجة للتقلبات في أسعار صرف العملة في الأيام الستين التالية لاستحقاق الدفع. وفي هذه الحالة لا تفرض أية فوائد على النقص في المساهمة. إلا أنه ينبغي للعضو تغطية مثل هذا النقص خلال فترة الستين يوما التالية للدفع.

٥- عندما تتم معالجة التخلف بما يرضي المجلس، يرد إلى العضو المتأخر في التسديد لمدة ٦٠ يوما أو أكثر حقه في التصويت وحقوقه الأخرى. وإذا قام أعضاء آخرون بدفع المتأخرات تسدد لهؤلاء الأعضاء مدفوعاتهم بالكامل.

المادة ٣٨

تعديل المساهمات في حساب المخزون الاحتياطي

١- عند اعادة توزيع الأصوات في الدورة العادية الأولى في كل سنة مالية أو كلما تغيرت عضوية المنظمة، يجري المجلس التعديل اللازم على مساهمة كل عضو في حساب المخزون الاحتياطي وفقا لأحكام هذه المادة. ولهذا الغرض، يحدد المدير التنفيذي ما يلي:

(أ) المساهمة النقدية الصافية لكل عضو، وذلك بطرح المبالغ المعادة من المساهمات الى ذلك العضو وفقا للفقرة ٢ من هذه المادة من مجموع كل المساهمات التي دفعها ذلك العضو منذ بدء نفاذ هذا الاتفاق؛

(ب) مجموع المبالغ المستحقة الصافية، وذلك بجمع المبالغ المستحقة المتتالية وطرح مجموعها من المبالغ المعادة وفقا للفقرة ٢ من هذه المادة؛

(ج) المساهمة الصافية المعدلة لكل عضو، وذلك بتوزيع مجموع المبالغ المستحقة الصافية بين الأعضاء على أساس النصيب المعدل لكل عضو في التصويت في المجلس عملا بالمادة ١٤ مع مراعاة أحكام الفقرة ٣ من المادة ٢٧، وبشرط أن يتم حساب نصيب كل عضو في

٣- بعد نفاذ هذا الاتفاق، يضع المجلس ويقرر قائمة بالمستودعات والترتيبات اللازمة لاستخدامها. ويجوز للمجلس، إذا اقتضى الأمر، أن يستعرض قائمة المستودعات التي أقرها مجلس الاتفاق الدولي للمطاط الطبيعي لسنة ١٩٨٧، والمعايير التي وضعها المجلس المذكور، وأن يبقيها أو ينقحها وفقا لذلك.

٤- يستعرض المجلس أيضا بصفة دورية مواقع المخزونات الاحتياطية ويجوز له، بتصويت خاص، أن يوعز الى مدير المخزون الاحتياطي بتغيير مواقع المخزونات الاحتياطية لضمان الاقتصاد والكفاءة للعمليات التجارية.

المادة ٣٥

المحافظة على جودة المخزونات الاحتياطية

يكفل مدير المخزون الاحتياطي أن يجري شراء جميع المخزونات الاحتياطية والاحتفاظ بها عند مستوى جودة تجاري عال. ولمساعدته على تحقيق ذلك يجوز له أن يدوّر المطاط الطبيعي المودع في المخزون الاحتياطي على الوجه اللازم لضمان هذه المعايير، آخذا في اعتباره على الوجه المناسب تكلفة هذا التدوير وأثره على استقرار السوق. وتقيد تكاليف التدوير في حساب المخزون الاحتياطي.

المادة ٣٦

تقييد عمليات المخزون الاحتياطي أو تعليقها

١- على الرغم من أحكام المادة ٣٠، يجوز للمجلس، إذا كان منعقدا في دورة، أن يقرر، بتصويت خاص، تقييد أو تعليق عمليات المخزون الاحتياطي، إذا رأى أن أداء الالتزامات المنوطة بمدير المخزون الاحتياطي بموجب هذه المادة لن يحقق أهداف هذا الاتفاق.

٢- إذا لم يكن المجلس منعقدا في دورة، يجوز للمدير التنفيذي، بعد التشاور مع الرئيس، تقييد أو تعليق عمليات المخزون الاحتياطي، إذا رأى أن أداء الالتزامات المنوطة بمدير المخزون الاحتياطي بموجب المادة ٣٠ لن يحقق أهداف هذا الاتفاق.

٣- فور صدور قرار بتقييد أو تعليق عمليات المخزون الاحتياطي بموجب الفقرة ٢ من هذه المادة، يعقد المدير التنفيذي دورة للمجلس لاستعراض هذا القرار، وعلى الرغم من أحكام الفقرة ٤ من المادة ١٢، يجتمع المجلس خلال عشرة أيام بعد تاريخ التقييد أو التعليق، ويؤكد أو يلغي بتصويت خاص هذا التقييد أو التعليق، وإذا لم يتمكن المجلس من التوصل الى قرار في تلك الدورة، تستأنف عمليات المخزون الاحتياطي بدون أي تقييد يكون قد فرض بموجب هذه المادة.

٤- طوال سريان أي تقييد أو تعليق لعمليات المخزون الاحتياطي يتخذ به قرار وفقا لهذه المادة، يستعرض المجلس هذا القرار على فترات زمنية لا تزيد عن ٣ أشهر. وإن لم يقر المجلس، بتصويت خاص في دورة تعقد لاجراء مثل هذا الاستعراض، استمرار التقييد أو التعليق أو لم يتوصل الى قرار، تستأنف عمليات المخزون الاحتياطي دون تقييد.

٣- يُعتبر السعر المؤشر للسوق أعلى أو مساويا أو أدنى من المستويات السعرية المحددة في هذا الاتفاق إذا كان متوسط الأسعار المؤشرة اليومية للسوق في أيام السوق الخمسة الأخيرة أعلى أو مساويا أو أدنى من المستويات السعرية المذكورة.

المادة ٣٣

تكوين المخزونات الاحتياطية

١ - يقوم المجلس، في أول دورة له بعد بدء نفاذ هذا الاتفاق، بتحديد الرتب والأنواع القياسية المعترف بها دوليا للصفائح المدخنة المضلعة وأنواع المطاط المحددة تقنيا، لادخالها في المخزون الاحتياطي، بشرط الوفاء بالمعايير التالية:

(أ) تكون أدنى أنواع ورتب المطاط الطبيعي الذي يسمح بإدخاله في المخزون الاحتياطي هي RSS 3 وTRS 20؛

(ب) تحدد أسماء جميع الأنواع والرتب المسموح بها بموجب الفقرة الفرعية (أ) من هذه الفقرة والتي تمثل ما لا يقل عن ٣ في المائة من التجارة الدولية في المطاط الطبيعي خلال السنة التقويمية السابقة.

٢ - يجوز للمجلس، بتصويت خاص، تغيير هذه المعايير و/أو الأنواع/الرتب المنتقاة، إذا اقتضت الضرورة ضمان أن يكون تكوين المخزون الاحتياطي ممثلا لتطور حالة السوق وتحقيق أهداف هذا الاتفاق فيما يتعلق باستقرار السوق، والحاجة إلى المحافظة على ارتفاع المستوى التجاري لنوعية المخزونات الاحتياطية.

٣ - ينبغي أن يبذل مدير المخزون الاحتياطي كل جهد لضمان أن يكون تكوين المخزون الاحتياطي ممثلا بدقة لأنماط تصدير/استيراد المطاط الطبيعي، بينما يعزز في الوقت نفسه أهداف هذا الاتفاق فيما يتعلق بالاستقرار.

٤ - يجوز للمجلس، بتصويت خاص، توجيه مدير المخزون الاحتياطي لتغيير تكوين المخزون الاحتياطي إذا اقتضى تحقيق استقرار الأسعار ذلك.

المادة ٣٤

تحديد مواقع المخزونات الاحتياطية

١- يراعى في تحديد مواقع المخزونات الاحتياطية ضمان الاقتصاد والكفاءة في العمليات التجارية. ووفقا لهذا المبدأ تكون المخزونات في أراضي الأعضاء المصدرين والمستوردين على السواء ما لم يقرر المجلس، بتصويت خاص، خلاف ذلك. ويجب أن يكون توزيع المخزون الاحتياطي من المطاط متسقا مع تحقيق أهداف استقرار الأسعار التي يتوخاها الاتفاق مع تخفيض التكاليف الى أدنى حد ممكن.

٢- للمحافظة على ارتفاع معايير الجودة التجارية، لا تخزن المخزونات الاحتياطية إلا في مستودعات يوافق عليها على اساس معايير يقررها مجلس الاتفاق الدولي للمطاط الطبيعي لعام ١٩٨٧، أو ينقحها المجلس بموجب هذا الاتفاق.

٨- يجري استعراض السعر الارشادي الأدنى والسعر الارشادي الأعلى:

(أ) بعد ٢٤ شهرا من آخر استعراض عملا بالفقرة ٧(أ) من المادة ٣١ من الاتفاق الدولي للمطاط الطبيعي لعام ١٩٨٧، أو، في حال دخول هذا الاتفاق حيز النفاذ بعد ١ أيار/مايو ١٩٩٦، في أول دورة للمجلس بموجب هذا الاتفاق، وكل ٢٤ شهرا فيما بعد؛

(ب) في الظروف الاستثنائية، بناء على طلب عضو أو أعضاء يمثلون ٢٠٠ صوت أو أكثر في المجلس؛

(ج) وعندما يكون السعر المرجعي قد نقح '١' بالتخفيض منذ آخر تنقيح للسعر الارشادي الأدنى أو منذ بدء نفاذ الاتفاق الدولي للمطاط الطبيعي لعام ١٩٨٧، أو'٢' بالزيادة منذ آخر تنقيح للسعر الارشادي الأعلى أو منذ بدء نفاذ الاتفاق الدولي للمطاط الطبيعي لعام ١٩٨٧، بما لا يقل عن ٣ في المائة بموجب الفقرة ٣ من هذه المادة وما لا يقل عن ٥ في المائة بموجب الفقرة ١ من هذه المادة، أو بما لا يقل عن هذا المقدار بموجب الفقرات ١ و٢ و/أو ٣ من هذه المادة بشرط أن يكون متوسط السعر المؤشر اليومي في السوق في الـ٦٠ يوما التالية لآخر تعديل للسعر المرجعي أقل من سعر التدخل الأدنى أو أعلى من سعر التدخل الأعلى، على التوالي.

٩- على الرغم من أحكام الفقرات ٦، ٧، ٨ من هذه المادة، لا يجري تنقيح بالزيادة في السعر الارشادي الأدنى أو الأعلى إذا كان متوسط الأسعار المؤشرة اليومية في السوق على امتداد فترة الشهور الستة السابقة على اجراء استعراض لنطاق الأسعار بموجب هذه المادة أقل من السعر المرجعي، وبالمثل لا يجري تنقيح بالتخفيض في السعر الارشادي الأدنى أو الأعلى إذا كان متوسط الأسعار المؤشرة اليومية في السوق على امتداد فترة الشهور الستة السابقة على اجراء استعراض لنطاق الأسعار بموجب هذه المادة أعلى من السعر المرجعي.

المادة ٣٢

السعر المؤشر في السوق

١- يوضع سعر مؤشر يومي للسوق، يكون متوسطاً مرجحاً مركبا - يمثل سوق المطاط الطبيعي - للأسعار الرسمية اليومية في أسواق كوالالمبور ولندن ونيويورك وسنغافورة وأي أسواق تجارية راسخة أخرى يقررها المجلس. وفي البداية، يشتمل السعر المؤشر اليومي للسوق على أسعار RSS 1 وRSS 3 وTRS 20 ويكون ترجيحها بنسبة ٥:٣:٢. وتحول جميع الأسعار المعلنة إلى أسعار تسليم ظهر السفينة (فوب) في موانئ ماليزيا/سنغافورة بعملة ماليزيا/سنغافورة.

٢- يقوم المجلس باستعراض الأوزان الترجيحية لتكوين النوع/الرتبة وطريقة حساب السعر المؤشر اليومي للسوق، وعدد الأسواق، ويجوز له، بتصويت خاص، تعديلهما ضمانا لاستمرار تمثيلهما لسوق المطاط الطبيعي. ويجوز للمجلس بتصويت خاص أن يقرر إدراج أسواق تجارية راسخة إضافية في حساب السعر المؤشر اليومي للسوق إذا ارتئي أن هذه الأسواق تؤثر في السعر الدولي للمطاط الطبيعي.

(د) إلا أنه في أول دورة عادية للمجلس بعد بدء نفاذ الاتفاق، يكون أي تعديل آلي بموجب الفقرة الفرعية (ب) أو (ج) من الفقرة ١ من المادة ٢١، بنسبة ٤ في المائة.

(هـ) ولأغراض المقارنة، يحسب السعر المرجعي والسعر المؤشر اليومي في السوق برقمين بعد الفاصلة.

٢- إذا حدث تغير صاف في المخزون الاحتياطي منذ آخر دورة عادية للمجلس قدره ٠٠٠ ١٠٠ طن، يعقد المدير التنفيذي دورة استثنائية للمجلس لتقييم الحالة. ويجوز للمجلس، بتصويت خاص، أن يقرر اتخاذ تدابير مناسبة يمكن أن تتضمن ما يلي:

(أ) تعليق عمليات المخزون الاحتياطي؛

(ب) تغيير معدل مشتريات أو مبيعات المخزون الاحتياطي؛

(ج) تنقيح السعر المرجعي.

٣- إذا حدثت مشتريات أو مبيعات صافية للمخزون الاحتياطي تبلغ ٠٠٠ ٢٠٠ طن منذ (أ) آخر تنقيح بموجب الفقرة ٣ من المادة ٢١ من الاتفاق الدولي للمطاط الطبيعي لعام ١٩٨٧، أو (ب) آخر تنقيح بموجب هذه الفقرة، أو (ج) آخر تنقيح بموجب الفقرة ٢ من هذه المادة أيهما أحدث عهدا، يخفض السعر المرجعي أو يرفع حسب الحالة بنسبة ٣ في المائة من مستواه الجاري ما لم يقرر المجلس بتصويت خاص تخفيضه أو رفعه حسب الحالة بنسبة مئوية أعلى.

٤- على الرغم من أحكام الفقرة ٤ من المادة ٢٩، لا يجوز أن يعدل السعر المرجعي بشكل يسمح لأسعار التحرك الزنادية بتخطي السعر الارشادي.

٥- على الرغم من أحكام الفقرة ١ من المادة ٢١ والفقرة ٣ من المادة ٢١، لا يجوز أن يترتب على تعديل السعر المرجعي أن يتخطى سعر التدخل، المستوى الذي يجب عنده تشغيل المخزون الاحتياطي للطوارئ بمقتضى الفقرة ٣ من المادة ٣٠.

باء - الأسعار الارشادية

٦- يجوز للمجلس، بتصويت خاص، أن ينقح السعر الارشادي الأدنى والسعر الارشادي الأعلى خلال الاستعراضات المنصوص عليها في هذا الفرع من هذه المادة.

٧- يضمن المجلس أن يكون أي تعديل للأسعار الارشادية متسقا مع تطور الاتجاهات والأحوال في السوق. وفي هذا الصدد، يأخذ المجلس في اعتباره اتجاه أسعار المطاط الطبيعي واستهلاكه وعرضه وتكاليف انتاجه ومخزوناته، وكذلك كمية المطاط الطبيعي في حوزة المخزون الاحتياطي والوضع المالي لحساب المخزون الاحتياطي.

٦- تسهيلا لتشغيل المخزون الاحتياطي، ينشئ المجلس حيثما يلزم، مكاتب فرعية وخدمات تابعة لمكتب مدير المخزون الاحتياطي، في أسواق المطاط القائمة وفي مواقع المخازن المعتمدة.

٧- يعد مدير المخزون الاحتياطي تقريرا شهريا عن معاملات المخزون الاحتياطي وعن الوضع المالي لحساب المخزون الاحتياطي. ويوفر للأعضاء تقرير عن كل شهر بعد انقضاء ثلاثين يوما على نهاية ذلك الشهر.

٨- تتضمن المعلومات المتعلقة بمعاملات المخزون الاحتياطي كميات وأسعار وأنواع ورتب وأسواق جميع عمليات المخزون الاحتياطي، بما في ذلك دوران المخزون. وتتضمن ايضا المعلومات المتعلقة بالوضع المالي لحساب المخزون الاحتياطي أسعار الفائدة على الودائع وأحكام وشروط هذه الودائع، والعملات المستخدمة في البنود المشار اليها في الفقرة ٢ من المادة ٢١ والمعلومات الأخرى ذات الصلة بهذه البنود.

المادة ٣١

استعراض نطاق الأسعار وتنقيحه

ألف - السعر المرجعي

١- يجرى أي استعراض أو تنقيح للسعر المرجعي، بما في ذلك الاستعراض أو التنقيح الذي يجرى اثر حدوث تغيرات صافية في المخزون الاحتياطي بموجب الفقرة ٢ من هذه المادة، على أساس اتجاهات السوق. ويقوم مدير المخزون الاحتياطي، قبيل انعقاد أول اجتماع للمجلس يعد دخول الاتفاق حيز النفاذ وكل ١٢ شهرا بعد ذلك، بحساب متوسط السعر المؤشر اليومي في السوق خلال الأشهر الستة السابقة وبمقارنة هذه القيمة بسعري التدخل. ويحدد تاريخ هذا الحساب قبل فترة ثلاثة أشهر على الأقل، إلا بالنسبة الى الاستعراض الأول، ويسبق إحدى دورات المجلس مباشرة.

(أ) فإذا كان متوسط الأسعار المؤشرة اليومية في السوق على امتداد فترة الشهور الستة عند سعر التدخل الأعلى، أو عند سعر التدخل الأدنى أو بين هذين السعرين، لا يجرى تعديل للسعر المرجعي.

(ب) وإذا كان متوسط الأسعار المؤشرة اليومية في السوق على امتداد فترة الشهور الستة أدنى من سعر التدخل الأدنى، يعدل السعر المرجعي بصورة آلية بتخفيضه بنسبة ٥ في المائة من مستواه ويصبح ساري المفعول في اليوم التالي ويجتمع المجلس عادة في ذلك اليوم ويحيط علما بالتعديل. ويجوز للمجلس أن يستعرض السعر المرجعي كما يجوز له، بتصويت خاص، أن يقرر تخفيض السعر المرجعي بنسبة مئوية أعلى.

(ج) وإذا كان متوسط الأسعار المؤشرة اليومية في السوق خلال فترة الشهور الستة أعلى من سعر التدخل الأعلى، يعدل السعر المرجعي بصورة آلية بزيادته بنسبة ٥ في المائة عن مستواه ويصبح ساري المفعول في اليوم التالي. ويجتمع المجلس عادة في ذلك اليوم ويحيط علما بالتعديل. ويجوز للمجلس أن يستعرض السعر المرجعي كما يجوز له، بتصويت خاص، أن يقرر زيادة السعر المرجعي بنسبة مئوية أعلى.

(ب) أعلى من سعر التدخل الأعلى، يجوز لمدير المخزون الاحتياطي بيع مطاط طبيعي لحماية سعر التحرك الزنادي الأعلى؛

(ج) مساويا لسعر التدخل الأعلى أو الأدنى، أو بينهما، لا يجوز لمدير المخزون الاحتياطي أن يشتري أو يبيع مطاطا طبيعيا إلا من أجل الوفاء بمسؤولياته فيما يتعلق بمناوبة المخزونات، بموجب المادة ٣٥؛

(د) دون سعر التدخل الأدنى، يجوز لمدير المخزون الاحتياطي شراء مطاط طبيعي حماية لسعر التحرك الزنادي الأدنى؛

(هـ) مساويا لسعر التحرك الزنادي الأدنى، أو دونه، يقوم مدير المخزون الاحتياطي بحماية سعر التحرك الزنادي الأدنى بعرض شراء مطاط طبيعي الى أن يتجاوز السعر المؤشر في السوق سعر التحرك الزنادي الأدنى.

٢- عندما تصل مبيعات أو مشتريات المخزون الاحتياطي الى مستوى ٤٠٠ ٠٠٠ طن يقرر المجلس، بتصويت خاص، ما إذا كان يجب تشغيل المخزون الاحتياطي للطوارئ:

(أ) بسعر التحرك الزنادي الأدنى أو الأعلى؛

(ب) أو بأي سعر بين سعر التحرك الزنادي الأدنى والسعر الارشادي الأدنى، أو سعر التحرك الزنادي الأعلى والسعر الارشادي الأعلى.

٣- ما لم يقرر المجلس خلاف ذلك بتصويت خاص بموجب الفقرة ٢ من هذه المادة، يستعمل مدير المخزون الاحتياطي، المخزون الاحتياطي للطوارئ لحماية السعر الارشادي الأدنى، وذلك بتشغيل المخزون الاحتياطي للطوارئ عندما يكون السعر المؤشر في السوق في مستوى أعلى من السعر الارشادي الأدنى بمقدار ٢ سنت ماليزي/سنغافوري للكيلوغرام الواحد، ويستعمله كذلك لحماية السعر الارشادي الأعلى بتشغيل المخزون الاحتياطي للطوارئ عندما يكون السعر المؤشر في السوق في مستوى ادنى من السعر الارشادي الأعلى بمقدار ٢ سنت ماليزي/سنغافوري للكيلوغرام الواحد.

٤- تستخدم بالكامل جميع امكانيات المخزون الاحتياطي، بما في ذلك المخزون الاحتياطي العادي والمخزون الاحتياطي للطوارئ، لضمان ألا ينخفض السعر المؤشر في السوق عن السعر الارشادي الأدنى، أو يرتفع فوق السعر الارشادي الأعلى.

٥- يجري مدير المخزون الاحتياطي ما يقوم به من مبيعات ومشتريات عن طريق الأسواق التجارية القائمة بالأسعار السائدة، وتتم جميع معاملاته في مطاط طبيعي متاح للشحن في موعد لا يتجاوز شهراً واحداً من نهاية الشهر الأول المعلنة أسعاره في السوق المعنية، أو جاهز للتسليم في سوق استهلاك خلال شهر أو أشهر التسليم التي تناظر عادة اشهر الشحن في تلك السوق. ولأغراض كفاءة تشغيل المخزون الاحتياطي، يجوز للمجلس أن يقرر بتوافق الآراء أن يسمح لمدير المخزون الاحتياطي بأن يشتري عقود آجلة حتى شهرين مقدماً كحد أقصى، على أن يخضع هذا لشرط صارم ومطلق هو ألا تطرح العطاءات إلا عند الاستحقاق.

المادة ٢٩

نطاق الأسعار

١- يحدد، لعمليات المخزون الاحتياطي:

(أ) سعر مرجعي؛
(ب) سعر تدخل أدنى؛
(ج) سعر تدخل أعلى؛
(د) سعر تحرك زنادي أدنى؛
(هـ) سعر تحرك زنادي أعلى؛
(و) سعر ارشادي أدنى؛
(ز) سعر ارشادي أعلى.

٢- عند بدء نفاذ هذا الاتفاق، يكون السعر المرجعي هو السعر المرجعي المنطبق في ٢٨ كانون الأول/ديسمبر ١٩٩٥.

٣- يحدد سعر تدخل أعلى وسعر تدخل أدنى يتم حسابهما على أساس السعر المرجعي مضافا اليه ١٥ في المائة في حالة سعر التدخل الأعلى أو مطروحا منه ١٥ في المائة في حالة سعر التدخل الأدنى، ما لم يقرر المجلس خلاف ذلك بتصويت خاص.

٤- يحدد سعر تحرك زنادي أعلى وسعر تحرك زنادي أدنى، يتم حسابهما على أساس السعر المرجعي مضافا اليه ٢٠ في المائة في حالة سعر التحرك الزنادي الأعلى، ومطروحا منه ٢٠ في المائة في حالة سعر التحرك الزنادي الأدنى، ما لم يقرر المجلس خلاف ذلك بتصويت خاص.

٥- تقرب الأسعار المحسوبة وفقا للفقرتين ٣ و٤ من هذه المادة الى أقرب سنت.

٦- عند بدء نفاذ هذا الاتفاق، يحدد في البداية السعران الارشاديان الأدنى والأعلى بمبلغ ١٥٧ و ٢٧٠ سنتا ماليزيا/سنغافوريا للكيلوغرام الواحد، على التوالي.

المادة ٣٠

تشغيل المخزون الاحتياطي

١- اذا حدث، فيما يتعلق بنطاق الأسعار المنصوص عليه في المادة ٢٩ أو حسبما ينقح فيما بعد وفقا لأحكام المادتين ٣١ و٣٩، أن كان السعر المؤشر في السوق، المنصوص عليه في المادة ٣٢:

(أ) مساويا لسعر التحرك الزنادي الأعلى أو أعلى منه، يقوم مدير المخزون الاحتياطي بحماية سعر التحرك الزنادي الأعلى بعرض مطاط طبيعي للبيع الى أن ينخفض السعر المؤشر في السوق الى ما دون سعر التحرك الزنادي الأعلى؛

المادة ٢٨

دفع المساهمات في حساب المخزون الاحتياطي

١- تدفع مساهمة أولية، نقدا، الى حساب المخزون الاحتياطي تعادل ٧٠ مليون رينغيت ماليزي. ويوزع هذا المبلغ الذي يمثل احتياطي رأس المال العامل لعمليات المخزون الاحتياطي بين جميع الأعضاء وفقا لأنصبتهم، المحسوبة بالنسب المئوية من الأصوات مع مراعاة الفقرة ٣ من المادة ٢٧. وتكون هذه المساهمة مستحقة في غضون ٦٠ يوما من تاريخ أول دورة للمجلس بعد بدء نفاذ هذا الاتفاق. ويجوز، بناء على موافقة العضو، تسديد مساهمته الأولية المستحقة وفقا لهذه الفقرة، بتحويل المبلغ كله أو جزء منه من نصيب هذا العضو في المبالغ النقدية في حساب المخزون الاحتياطي المحتفظ به بموجب الاتفاق الدولي للمطاط الطبيعي لعام ١٩٨٧.

٢- يجوز للمدير التنفيذي في أي وقت، وعلى نحو لا يرتبط بالترتيبات الواردة في الفقرة ١ من هذه المادة، أن يطلب دفع المساهمات بشرط أن يكون مدير المخزون الاحتياطي قد شهد بأن حساب المخزون الاحتياطي قد يحتاج الى هذه الأموال في الشهور الأربعة التالية.

٣- عندما تُطلب مساهمة، تصبح مستحقة من الأعضاء في مدى ٦٠ يوما من تاريخ الإخطار. ويجتمع المجلس في دورة استثنائية إذا ما طلب ذلك أي عضو أو أعضاء يمثلون ٢٠٠ صوت في المجلس، ويجوز للمجلس أن يعدل أو يرفض طلب المساهمات على أساس تقييم الحاجة الى الأموال لمساندة عمليات المخزون الاحتياطي في الشهور الأربعة التالية. وإذا لم يتمكن المجلس من التوصل الى قرار، تصبح المساهمات مستحقة من الأعضاء وفقا لاخطار المدير التنفيذي.

٤- تقيَّم المساهمات التي تطلب من أجل المخزون الاحتياطي العادي والمخزون الاحتياطي للطوارئ بسعر التحرك الزنادي الأدنى الساري وقت طلب هذه المساهمات.

٥- يكون تناول طلب تقديم مساهمات للمخزون الاحتياطي للطوارئ على الوجه التالي:

(أ) يقوم المجلس، لدى استعراض المخزون الاحتياطي عند مستوى ٣٠٠ ٠٠٠ طن المنصوص عليه في المادة ٣١، باتخاذ جميع ما يلزم من ترتيبات مالية وغيرها لتنفيذ المخزون الاحتياطي للطوارئ على الفور، بما في ذلك طلب دفع أموال إذا اقتضى الأمر؛

(ب) اذا قرر المجلس، بتصويت خاص بموجب الفقرة ٢ من المادة ٣٠، تشغيل المخزون الاحتياطي للطوارئ، يتأكد المجلس عندها:

'١' من أن جميع الأعضاء قد اتخذوا جميع ما يلزم من ترتيبات لتمويل أنصبتهم في المخزون الاحتياطي للطوارئ؛

'٢' ومن أن تدخل المخزون الاحتياطي للطوارئ قد طلب وأنه مستعد استعدادا تاما للتدخل وفقا لأحكام المادة ٣٠.

٢- تتقاسم فئتا الأعضاء المصدرين والمستوردين، بالتساوي، تمويل المخزون الاحتياطي العادي والمخزون الاحتياطي للطوارئ. وتوزع مساهمات الأعضاء في حساب المخزون الاحتياطي وفقا لأنصبتهم من الأصوات في المجلس، فيما عدا ما هو منصوص عليه في الفقرتين ٣ و٤ من هذه المادة.

٣- إذا كان نصيب أي عضو مستورد من مجموع الواردات الصافية وفقا لما هو مبين في الجدول الذي سيضعه المجلس بموجب الفقرة ٤ من المادة ١٤ يمثل ٠,١ في المائة أو أقل من مجموع الواردات الصافية، تكون مساهمته في حساب المخزون الاحتياطي كما يلي:

(أ) إذا كان نصيب هذا العضو من مجموع الواردات الصافية أقل من نسبة ٠,١ في المائة أو مساويا لها ولكنه يزيد على ٠,٠٥ في المائة، يساهم هذا العضو بمبلغ يحسب على أساس نصيبه الفعلي من مجموع الواردات الصافية؛

(ب) إذا كان نصيب هذا العضو من مجموع الواردات الصافية ٠,٠٥ في المائة أو أقل، يساهم هذا العضو بمبلغ يحسب على أساس نصيب قدره ٠,٠٥ في المائة من مجموع الوادرات الصافية.

٤- خلال أي فترة يكون فيها هذا الاتفاق نافذا بصفة مؤقتة إما بموجب الفقرة ٢ من المادة ٦١ أو الفقرة الفرعية (ب) من الفقرة ٤ من نفس المادة، لا يجوز أن يتجاوز مجموع الالتزام المالي لأي عضو من الأعضاء المصدرين أو المستوردين تجاه حساب المخزون الاحتياطي مساهمة هذا العضو، محسوبة على أساس عدد الأصوات المناظرة للأنصبة المبينة بالنسبة المئوية في الجداول التي سيضعها المجلس بموجب الفقرة ٤ من المادة ١٤، في المجموع البالغ ٠٠٠ ٢٧٥ طن الذي يخص كلا من فئتي الأعضاء المصدرين والمستوردين. وعندما يكون هذا الاتفاق نافذا بصفة مؤقتة تتقاسم فئتا الأعضاء المصدرين والمستوردين الالتزامات المالية بالتساوي. وإذا تجاوز مجموع التزام فئة منهما، في أي وقت، التزام الفئة الأخرى، يخفض أكبر المجموعين ليصبح مساويا لأصغر المجموعين وتخفض أصوات كل عضو في هذا المجموع بما يتناسب مع حصة الأصوات المستمدة من الجداول التي سيضعها المجلس بموجب الفقرة ٤ من المادة ١٤. وبالرغم من أحكام هذه الفقرة والفقرة ١ من المادة ٢٨ لا يجوز لمساهمة أي عضو أن تتجاوز ١٢٥ في المائة من مقدار مجموع مساهمته محسوبا على أساس نصيبه من تجارة العالم كما هو مبين في المرفق ألف أو المرفق باء لهذا الاتفاق.

٥- تمول التكاليف الكلية للمخزون الاحتياطي العادي والمخزون الاحتياطي للطوارئ البالغ ٠٠٠ ٥٥٠ طن، من مساهمات يقدمها الأعضاء نقدا لحساب المخزون الاحتياطي. ويجوز، عندما يكون هذا مناسبا، أن تقوم الوكالات المختصة لدى الأعضاء المعنيين بدفع هذه المساهمات.

٦- يدفع مجموع تكاليف المخزون الاحتياطي الدولي، وقدره ٠٠٠ ٥٥٠ طن، من حساب المخزون الاحتياطي. وتشمل هذه التكاليف جميع النفقات التي ينطوي عليها احتياز وتشغيل المخزون الاحتياطي الدولي البالغ ٠٠٠ ٥٥٠ طن، وفي حالة ما إذا كانت التكلفة المقدرة، كما ترد في المرفق جيم لهذا الاتفاق، لا يمكنها أن تغطي بالكامل مجموع تكلفة احتياز وعمليات المخزون الاحتياطي، يجتمع المجلس ويتخذ الترتيبات اللازمة لطلب المساهمات الضرورية لتغطية هذه التكاليف وفقا للأنصبة من الأصوات المحسوبة بالنسب المئوية.

الأولية لأي حكومة تصبح عضوا بعد بدء نفاذ هذا الاتفاق، عن السنة المالية المعنية، محتسبة وفقا للفقرة ٢ من المادة ٢٤، بعد ٦٠ يوما من تاريخ بدء عضويتها.

٢- إذا لم يدفع أحد الأعضاء مساهمته بالكامل في الميزانية الادارية خلال شهرين بعد موعد استحقاق هذه المساهمة وفقا للفقرة ١ من هذه المادة، يطلب المدير التنفيذي من هذا العضو أن يدفع بأسرع ما يمكن. فإذا لم يدفع العضو مساهمته خلال شهرين بعد أن يطلب منه المدير التنفيذي ذلك، تعلق حقوقه التصويتية في المنظمة ما لم يقرر المجلس خلاف ذلك. وإذا لم يدفع العضو مساهمته خلال اربعة أشهر بعد أن يطلب منه المدير التنفيذي ذلك، يقوم المجلس بتعليق جميع حقوق هذا العضو بموجب هذا الاتفاق، ما لم يقرر المجلس خلاف ذلك بتصويت خاص.

٣- يفرض المجلس على المساهمات التي ترد متأخرة رسما جزائيا من تاريخ استحقاق المساهمات بسعر الفائدة التفضيلي في البلد المضيف. ويجوز للمجلس أن يتنازل عن هذا الرسم الجزائي حتى ٣١ آذار/مارس من نفس السنة المالية بناء على طلب العضو إذا عجز، بسبب قوانينه وأنظمته الدخلية، عن دفع المساهمات في الميزانية الادارية في التاريخ المحدد، وفقا للفقرة ١ من هذه المادة.

٤- يظل العضو الذي تعلق حقوقه بموجب الفقرة ٢ من هذه المادة مسؤولا بصفة خاصة عن دفع مساهمته وعن الوفاء بجميع التزاماته المالية الأخرى بموجب هذا الاتفاق.

الفصل الثامن - المخزون الاحتياطي

المادة ٢٦

حجم المخزون الاحتياطي

لتحقيق أهداف هذا الاتفاق، ينشأ مخزون احتياطي دولي. وتكون السعة الكلية لهذا المخزون الاحتياطي ٠٠٠ ٥٥٠ طن، بما في ذلك مجموع المخزونات التي لا تزال يحتفظ بها بموجب الاتفاق الدولي للمطاط الطبيعي لعام ١٩٨٧. ويكون هو الأداة الوحيدة للتدخل في الأسواق من أجل تحقيق استقرار الأسعار في هذا الاتفاق، ويتألف المخزون الاحتياطي من:

(أ) المخزون الاحتياطي المادي ويبلغ ٠٠٠ ٤٠٠ طن؛

(ب) والمخزون الاحتياطي للطوارئ ويبلغ ٠٠٠ ١٥٠ طن.

المادة ٢٧

تمويل المخزون الاحتياطي

١- يلتزم الأعضاء بتمويل كامل تكلفة المخزون الاحتياطي البالغ ٠٠٠ ٥٥٠ طن والمنشأ بموجب المادة ٢٦، على أن يكون مفهوما أن أنصبة من سيصبح عضوا في هذا الاتفاق من أعضاء الاتفاق الدولي للمطاط الطبيعي لسنة ١٩٨٧ في حساب المخزون الاحتياطي للاتفاق المذكور سترحل، بموافقة العضو المعني، الى المخزون الاحتياطي المنشأ بموجب هذا الاتفاق وفقا للاجراءات المحددة بموجب أحكام الفقرة ٣ من المادة ٤٠ من الاتفاق الدولي للمطاط الطبيعي لسنة ١٩٨٧.

المادة ٢٢

كيفية الدفع

تكون المدفوعات الى الحساب الاداري وحساب المخزون الاحتياطي بالعملات القابلة للاستخدام الحر، أو بعملات قابلة للتحويل في أسواق القطع الأجنبي الرئيسية الى العملات القابلة للاستخدام الحر، وتعفى من القيود على القطع الأجنبي.

المادة ٢٣

مراجعة الحسابات

١- يعين المجلس، كل سنة مالية، مراجعي حسابات لغرض مراجعة دفاتر حساباته.

٢- يتاح للأعضاء في أقرب وقت ممكن لا يتعدى فترة أربعة أشهر بعد اختتام كل سنة مالية بيان بالحساب الاداري مراجع مراجعة مستقلة، كما يتاح لهم بعد اختتام كل سنة مالية بفترة لا تقل عن ستين يوما ولا تتجاوز أربعة أشهر، بيان بحساب المخزون الاحتياطي مراجع مراجعة مستقلة. وينظر المجلس في البيانين المراجعين للحساب الاداري وحساب المخزون الاحتياطي لاقرارهما في دورته العادية التالية حسب الاقتضاء. ويُنشر بعد ذلك موجز للحسابات المراجعة والميزانية المراجعة.

الفصل السابع - الحساب الاداري

المادة ٢٤

الموافقة على الميزانية الادارية واحتساب المساهمات

١- يقوم المجلس، في أول دورة له بعد بدء نفاذ هذا الاتفاق، باقرار الميزانية الادارية للفترة الواقعة بين تاريخ بدء النفاذ ونهاية السنة المالية الأولى. وبعد ذلك يقر المجلس، خلال النصف الثاني من كل سنة مالية، الميزانية الادارية للسنة المالية التالية. ويحدد المجلس مساهمة كل عضو في تلك الميزانية وفقا للفقرة ٢ من هذه المادة.

٢- تكون مساهمة كل عضو في الميزانية الادارية لكل سنة مالية بنسبة عدد أصواته وقت اقرار الميزانية الادارية لتلك السنة المالية الى مجموع أصوات جميع الأعضاء. وفي احتساب المساهمات، تحسب أصوات كل عضو دون اعتبار لتعليق حقوق التصويت لأي عضو أو أي اعادة توزيع للأصوات ناتجة عن هذا التعليق.

٣- يقوم المجلس بتحديد المساهمة الأولية في الميزانية الادارية لأي حكومة تصبح عضوا بعد بدء نفاذ هذا الاتفاق على أساس عدد الأصوات المقرر لها والفترة التي تبدأ من تاريخ بدء عضويتها وتستمر حتى نهاية السنة المالية الجارية. إلا أنه يجب عدم تغيير المبالغ المحتسبة على الأعضاء الآخرين عن تلك السنة المالية.

المادة ٢٥

دفع المساهمات في الميزانية الادارية

١- تستحق المساهمات في أول ميزانية ادارية في تاريخ يحدده المجلس في دورته الأولى. وتستحق المساهمات في الميزانيات الادارية التالية بحلول ٢٨ شباط/فبراير من كل سنة مالية. وتستحق المساهمة

٣- إذا نقل مقر المنظمة الى بلد آخر، تعقد حكومة هذا البلد اتفاق مقر مع المنظمة في أقرب وقت ممكن، بشرط أن يقره المجلس.

٤- ريثما يعقد اتفاق المقر، ترجو المنظمة من الحكومة المضيفة أن تعفي من الضرائب، في حدود ما تسمح به قوانينها، الأجور التي تدفعها المنظمة للعاملين فيها وأصول المنظمة وايراداتها وسائر ممتلكاتها.

٥- يجوز أيضا للمنظمة أن تعقد اتفاقات مع حكومة أو أكثر، رهنا بموافقة المجلس، تتصل بالامتيازات والحصانات اللازمة لتنفيذ هذا الاتفاق على الوجه المناسب.

٦- اتفاق المقر مستقل عن هذا الاتفاق، إلا أنه ينتهي:

(أ) بالاتفاق بين الحكومة المضيفة والمنظمة؛

(ب) أو إذا نقل مقر المنظمة من بلد الحكومة المضيفة؛

(ج) أو إذا انتهى وجود المنظمة.

الفصل السادس - الحسابات ومراجعة الحسابات

المادة ٢١

الحسابات المالية

١- لتنفيذ وإدارة هذا الاتفاق ينشأ حسابان هما:

(أ) حساب المخزون الاحتياطي؛
(ب) والحساب الاداري.

٢- تقيد في حساب المخزون الاحتياطي جميع الإيرادات والمصروفات التالية المتصلة بإنشاء المخزون الاحتياطي وتشغيله وصيانته وهي: المساهمات المقدمة من الأعضاء بموجب المادة ٢٧، والإيرادات من مبيعات المخزون الاحتياطي أو المصروفات المتصلة باحتيازه، والفائدة على ودائع حساب المخزون الاحتياطي، والتكاليف المتصلة بعمولات الشراء والبيع، وبالتخزين والنقل والمناولة والصيانة ودوران المخزون والتأمين. إلا أنه يجوز للمجلس، بتصويت خاص، أن يقيد في حساب المخزون الاحتياطي أي نوع آخر من الإيرادات أو المصروفات التي تعزى إلى صفقات أو عمليات المخزون الاحتياطي.

٣- تقيد في الحساب الإداري جميع الإيرادات والمصروفات الأخرى المتصلة بتنفيذ هذا الاتفاق. وتغطى هذه المصروفات عادة من مساهمات الأعضاء المحتسبة وفقا للمادة ٢٤.

٤- المنظمة ليست مسؤولة عن مصاريف الوفود أو المراقبين في المجلس أو في أي لجنة منشأة بموجب المادة ١٨.

المادة ١٨

إنشاء اللجان

١- يستمر قيام اللجان التالية التي أنشأها الاتفاق الدولي للمطاط الطبيعي لعام ١٩٧٩:

(أ) لجنة الادارة؛
(ب) لجنة عمليات المخزون الاحتياطي؛
(ج) لجنة الاحصاءات؛
(د) لجنة التدابير الأخرى.

ويجوز للمجلس أيضا، بتصويت خاص، إنشاء لجان أخرى.

٢- كل لجنة مسؤولة أمام المجلس. ويحدد المجلس، بتصويت خاص، عضوية واختصاصات كل لجنة.

المادة ١٩

هيئة الخبراء

١- يجوز للمجلس أن ينشئ هيئة خبراء يتم اختيارهم من أهل صناعة وتجارة المطاط لدى الأعضاء المصدرين والمستوردين.

٢- تقدم أية هيئة خبراء يتم انشاؤها على هذا النحو المشورة والمساعدة إلى المجلس ولجانه، وخاصة فيما يتعلق بعمليات المخزون الاحتياطي والتدابير الأخرى المشار إليها في المادة ٤٣.

٣- يحدد المجلس عضوية أية هيئة خبراء من هذا القبيل، ووظائفها وترتيباتها الادارية.

الفصل الخامس - الامتيازات والحصانات

المادة ٢٠

الامتيازات والحصانات

١- للمنظمة شخصية قانونية، ولها على وجه الخصوص، ولكن مع عدم المساس بأحكام الفقرة ٤ من المادة ٤٨، أهلية التعاقد، واحتياز ممتلكات منقولة وغير منقولة والتصرف فيها، وإقامة الدعاوى أمام القضاء.

٢- يظل اتفاق المقر الموقع بين الحكومة المضيفة والمنظمة في ١٠ حزيران/يونيه ١٩٨٧ يحكم مركز وامتيازات وحصانات المنظمة ومديرها التنفيذي ونائب المدير التنفيذي، ومدير المخزون الاحتياطي وموظفيها وخبرائها الآخرين، مع ما قد يلزم إجراؤه من تعديلات لتنفيذ هذا الاتفاق على الوجه المناسب.

المادة ١٥

إجراء التصويت

١- يحق لكل عضو الإدلاء بعدد الأصوات التي يملكها في المجلس ولا يحق له تقسيم أصواته.

٢- يجوز لأي عضو مصدر أن يأذن لأي عضو مصدر آخر، كما يجوز لأي عضو مستورد أن يأذن لأي عضو مستورد آخر، عن طريق ارسال اشعار مكتوب الى رئيس المجلس، بتمثيل مصالحه وممارسة حقوقه التصويتية في أي دورة أو اجتماع للمجلس.

٣- على العضو الذي يأذن له عضو آخر بالادلاء بأصواته أن يدلي بهذه الأصوات حسبما أذن له.

٤- إذا امتنع عضو عن التصويت اعتبر أنه لم يدل بأصواته. واذا حضر عضو ولم يصوت اعتبر ممتنعا عن التصويت.

المادة ١٦

النصاب القانوني

١- النصاب القانوني لأي اجتماع للمجلس يكتمل بوجود أغلبية من الأعضاء المصدرين وأغلبية من الأعضاء المستوردين، بشرط أن يكون لهؤلاء الأعضاء ما لا يقل عن ثلثي مجموع الأصوات في كل من الفئتين.

٢- إذا لم يكتمل النصاب القانوني وفقا للفقرة ١ من هذه المادة في اليوم المحدد للاجتماع وفي اليوم التالي، يصبح النصاب القانوني في اليوم الثالث وما بعده مكتملا بوجود أغلبية من الأعضاء المصدرين وأغلبية من الأعضاء المستوردين، بشرط أن يكون لهؤلاء الأعضاء الأغلبية من مجموع الأصوات في كل من الفئتين.

٣- يعتبر التمثيل وفقا للفقرة ٢ من المادة ١٥ حضورا.

المادة ١٧

القرارات

١- تتخذ جميع قرارات المجلس وجميع توصياته بالأغلبية البسيطة الموزعة للأصوات، ما لم ينص هذا الاتفاق على خلاف ذلك.

٢- حين يلجأ أحد الأعضاء إلى الإجراء المنصوص عليه في المادة ١٥ ويقوم بالادلاء بأصواته في اجتماع للمجلس، يعتبر هذا العضو، في حكم الفقرة ١ من هذه المادة، حاضرا ومصوتا.

٤- يقوم المدير التنفيذي، بالتشاور مع رئيس المجلس، بارسال الاشعار بعقد الدورات وجداول أعمال هذه الدورات إلى الأعضاء قبل انعقادها بمدة ٣٠ يوما على الأقل، إلا في حالات الطوارئ، ففيها ترسل الاشعارات قبلها بعشرة أيام على الأقل.

المادة ١٤

توزيع الأصوات

١- للأعضاء المصدرين معا ١٠٠٠ صوت، وللأعضاء المستوردين معا ١٠٠٠ صوت.

٢- يتلقى كل عضو من الأعضاء المصدرين صوتا مبدئيا واحدا من بين الأصوات الألف، إلا أن الصوت المبدئي لا ينطبق في حالة أي عضو مصدر تقل صادراته الصافية عن ١٠٠٠ طن سنويا، وتوزع بقية هذه الأصوات على الأعضاء المصدرين، الى أقرب درجة ممكنة، بنسبة حجم الصادرات الصافية لكل منهم من المطاط الطبيعي خلال مدة [...] سنوات تقويمية تبدأ قبل توزيع الأصوات بـ [...] سنوات تقويمية.

٣- توزع أصوات الأعضاء المستوردين فيما بينهم إلى أقرب درجة ممكنة بنسبة متوسط الواردات الصافية لكل منهم من المطاط الطبيعي خلال مدة ثلاث سنوات تقويمية تبدأ قبل توزيع الأصوات بأربع سنوات تقويمية، غير أن كل عضو مستورد يتلقى صوتاً واحداً، حتى إذا كان نصيبه التناسبي من الواردات الصافية أقل من أن يكفي لتبرير ذلك.

٤- لأغراض الفقرتين ٢ و٣ من هذه المادة، والفقرتين ٢ و٣ من المادة ٢٧ المتصلة بمساعمات الأعضاء المستوردين، والمادة ٣٨، يقوم المجلس في دورته الأولى بوضع جدول للصادرات الصافية للأعضاء المصدرين وجدول للواردات الصافية للأعضاء المستوردين وينقح الجدولان سنويا وفقا لهذه المادة.

٥- لا تقسم الأصوات الى كسور.

٦- يقوم المجلس، في أول دورة له بعد نفاذ هذا الاتفاق، بتوزيع الأصوات لتلك السنة. ويظل هذا التوزيع ساريا حتى الدورة العادية الأولى للسنة التالية، فيما عدا ما هو منصوص عليه في الفقرة ٧ من هذه المادة. ويقوم المجلس فيما بعد بتوزيع الأصوات لكل سنة في بداية الدورة العادية الأولى لتلك السنة. ويظل هذا التوزيع ساريا حتى الدورة العادية الأولى للسنة التالية، فيما عدا ما هو منصوص عليه في الفقرة ٧ من هذه المادة.

٧- كلما تغيرت عضوية المنظمة، أو عندما تعلق حقوق تصويت أي عضو أو تعاد اليه بموجب أي حكم من أحكام هذا الاتفاق، يعيد المجلس توزيع الأصوات داخل فئة الأعضاء التي يمسها التغيير أو في الفئتين حسب الأحوال، وفقا لأحكام هذه المادة.

٨- إذا ما استبعد عضو بموجب المادة ٦٥، أو انسحب عضو بموجب المادة ٦٤ أو المادة ٦٣، وأدى ذلك الى تخفيض مجموع النصيب التجاري للأعضاء المتبقين في أي من الفئتين الى أقل من ٨٠ في المائة، يجتمع المجلس للبت في أحكام هذا الاتفاق وشروطه ومستقبله، بما في ذلك بصفة خاصة ضرورة مواصلة عمليات المخزون الاحتياطي على وجه فعال، بدون تحميل الأعضاء المتبقين أعباء مالية مفرطة.

منصب المدير التنفيذي مؤقتا، ويكون، في مثل هذه الحالات، مسؤولاً مباشرة أمام المجلس عن إدارة الاتفاق وتنفيذه. ويتوقع أن يعنى نائب المدير التنفيذي بجميع المسائل المتصلة بالاتفاق.

٥- يكون مدير المخزون الاحتياطي مسؤولا أمام المدير التنفيذي والمجلس عن المهام المسندة اليه بموجب هذا الاتفاق، وكذلك عما يقرره المجلس من مهام اضافية. ويكون مدير المخزون الاحتياطي مسؤولا عن التشغيل اليومي المعتاد للمخزون الاحتياطي. وعليه اطلاع المدير التنفيذي تباعا على العمليات العامة للمخزون الاحتياطي لكي يتسنى للمدير التنفيذي ضمان فعالية المخزون في الوفاء بأهداف هذا الاتفاق.

٦- يقوم المدير التنفيذي بتعيين الموظفين وفقا للأنظمة التي يضعها المجلس. ويكون الموظفون مسؤولين أمام المدير التنفيذي.

٧- لا يجوز أن تكون للمدير التنفيذي، ولا لأي من الموظفين، بما في ذلك نائب المدير التنفيذي ومدير المخزون الاحتياطي، أية مصلحة مالية في صناعة المطاط أو تجارته، أو الأنشطة التجارية المرتبطة به.

٨- لا يجوز للمدير التنفيذي ولنائب المدير التنفيذي ولمدير المخزون الاحتياطي وغيرهما من الموظفين، في أدائهم للواجبات المنوطة بهم، التماس أو تلقي أية تعليمات من أي عضو أو من أية سلطة أخرى خارج المجلس أو خارج أية لجنة تنشأ بموجب المادة ١٨. وعليهم الامتناع عن أي عمل قد ينعكس على مراكزهم كموظفين دوليين مسؤولين أمام المجلس وحده. وعلى كل عضو أن يحترم الطابع الدولي البحت لمسؤوليات المدير التنفيذي ونائب المدير التنفيذي ومدير المخزون الاحتياطي وغيرهما من الموظفين، وألا يسعى الى التأثير عليهم في اضطلاعهم بمسؤولياتهم.

المادة ١٣

الدورات

١- كقاعدة عامة يعقد المجلس دورة عادية واحدة في كل من نصفي العام.

٢- بالإضافة إلى الدورات التي تنعقد في الظروف المنصوص عليها بصفة محددة في هذا الاتفاق، يجتمع المجلس أيضا في دورة استثنائية كلما قرر ذلك أو بناء على طلب أي من:

(أ) رئيس المجلس؛
(ب) المدير التنفيذي؛
(ج) أغلبية الأعضاء المصدرين؛
(د) أغلبية الأعضاء المستوردين؛
(هـ) عضو مصدر له مائتا صوت على الأقل، أو أعضاء مصدرون لهم هذا العدد من الأصوات على الأقل؛
(و) عضو مستورد له مائتا صوت على الأقل، أو أعضاء مستوردون لهم هذا العدد من الأصوات على الأقل.

٣- تعقد الدورات في مقر المنظمة ما لم يقرر المجلس خلاف ذلك بتصويت خاص. وإذا اجتمع المجلس بناء على دعوة أي عضو في مكان غير مقر المنظمة، يدفع هذا العضو التكاليف الاضافية التي يتكبدها المجلس.

٢- يجوز للمجلس أيضا اتخاذ ترتيبات لاقامة اتصالات مع المنظمات الدولية غير الحكومية المختصة.

المادة ١٠

قبول المراقبين

يجوز للمجلس أن يدعو أي حكومة غير عضو، أو أيا من المنظمات المشار إليها في المادة ٩، للحضور بصفة مراقب في أي من اجتماعات المجلس أو اجتماعات أي من اللجان المنشأة بموجب المادة ١٨.

المادة ١١

الرئيس ونائب الرئيس

١- ينتخب المجلس رئيسا ونائبا للرئيس لكل سنة.

٢- يراعى في انتخاب الرئيس ونائب الرئيس أن يكون أحدهما من بين ممثلي الأعضاء المصدرين والآخر من بين ممثلي الأعضاء المستوردين. وتتعاقب فئتا الأعضاء على هذين المنصبين سنويا، غير أن هذا لا يحول دون إعادة انتخاب أحدهما أو كليهما، في أحوال استثنائية، بتصويت خاص من المجلس.

٣- في حالة غياب الرئيس مؤقتا، يحل محله نائب الرئيس. وفي حالة غياب كل من الرئيس ونائب الرئيس مؤقتا، أو غياب أحدهما أو كليهما غيابا دائما، يجوز للمجلس انتخاب عضوي مكتب جديدين من بين ممثلي الأعضاء المصدرين و/أو من بين ممثلي الأعضاء المستوردين، حسب الاقتضاء، على أساس مؤقت أو دائم، حسبما يلزم.

٤- لا يحق للرئيس أو لأي عضو مكتب آخر يترأس اجتماعا للمجلس أن يدلي بصوته في هذا الاجتماع. غير أنه يجوز له ممارسة حقوق تصويت العضو الذي يمثله وفقا لأحكام الفقرة ٣ من المادة ٦ أو الفقرتين ٢ و٣ من المادة ١٥.

المادة ١٢

المدير التنفيذي ونائب المدير التنفيذي ومدير
المخزون الاحتياطي وسائر الموظفين

١- يقوم المجلس، بتصويت خاص، بتعيين مدير تنفيذي ونائب مدير تنفيذي ومدير للمخزون الاحتياطي.

٢- يحدد المجلس شروط تعيين المدير التنفيذي ونائب المدير التنفيذي ومدير المخزون الاحتياطي.

٣- المدير التنفيذي هو المسؤول الاداري الأول في المنظمة، وهو مسؤول أمام المجلس عن إدارة وتنفيذ هذا الاتفاق، وفقا لأحكام هذا الاتفاق ولقرارات المجلس.

٤- يكون نائب المدير التنفيذي مسؤولا في جميع الأوقات أمام المدير التنفيذي ويحل نائب المدير التنفيذي محل المدير التنفيذي إذا تعذر على هذا الأخير، لأي سبب من الأسباب، تأدية واجباته أو إذا شغر

المادة ٧

سلطات المجلس ووظائفه

١- يمارس المجلس جميع السلطات ويؤدي أو يرتب لأداء جميع الوظائف اللازمة لتنفيذ أحكام هذا الاتفاق ولكن لن تكون له سلطة تحمل أي التزام خارج نطاق هذا الاتفاق ولا يجوز اعتبار أن الأعضاء قد أذنوا له في ذلك. وعلى وجه الخصوص، لا تكون له أهلية اقتراض الأموال دون الحد، مع ذلك، من تنفيذ المادة ٤١، ولا يجوز لـه الدخول في أي عقد تجاري يتعلق بالمطاط الطبيعي باستثناء ما نص عليه بالتحديد في الفقرة ٥ من المادة ٣٠. وعلى المجلس أن يضمن أثناء ممارسته أهليته في التعاقد أن يسترعي انتباه الأطراف الآخرين الداخلين في مثل هذه العقود، بإخطار كتابي، إلى أحكام الفقرة ٤ من المادة ٤٨، إلا أن أي تقصير عن القيام بذلك لا يبطل هذه العقود ولا يعتبر تخليا عن هذا التحديد لمسؤولية الأعضاء.

٢- يقوم المجلس، بتصويت خاص، باعتماد ما يلزم من قواعد ونظم لتنفيذ أحكام هذا الاتفاق بما يتفق مع تلك الأحكام. وتشمل هـــذه القواعد والنظـــم نظامه الداخلي والنظم الداخلية للجان المشار إليها في المادة ١٨، وقواعد إدارة وتشغيل المخزون الاحتياطي، والنظام المالي للمنظمة والنظام الأساسي لموظفيها. ويجوز للمجلس أن ينص في نظامه الداخلي على إجراء يجيز له، دون أن يجتمع، أن يقرر مسائل محددة.

٣- لأغراض الفقرة ٢ من هذه المادة يقوم المجلس، في أول دورة يعقدها بعد بدء نفاذ هذا الاتفاق، باستعراض القواعد والنظم الموضوعة بموجب الاتفاق الدولي للمطاط الطبيعي لعام ١٩٨٧ واعتمادها مع إجراء ما يراه ملائما من التعديلات. وريثما يتم هذا الاعتماد، تنطبق القواعد والنظم الموضوعة بموجب الاتفاق الدولي للمطاط الطبيعي لعام ١٩٨٧.

٤- يحتفظ المجلس بما يلزم من سجلات لأداء وظائفه بموجب هذا الاتفاق.

٥- يقوم المجلس بنشر تقرير سنوي عن أنشطة المنظمة وما يراه مناسبا من معلومات أخرى.

المادة ٨

تفويض السلطات

١- يجوز للمجلس، بتصويت خاص، أن يفوض إلى أي لجنة منشأة بموجب المادة ١٨ ممارسة أي من سلطاته أو جميع سلطاته التي لا تتطلب، وفقا لأحكام هذا الاتفاق، تصويتا خاصا من المجلس. ويجوز للمجلس في أي وقت، رغم هذا التفويض، أن يناقش أي مسألة تكون قد فوضت إلى أي من لجانه وأن يبت فيها.

٢- يجوز للمجلس، بتصويت خاص، أن يلغي أي سلطة مفوضة إلى لجنة من اللجان.

المادة ٩

التعاون مع المنظمات الأخرى

١- يجوز للمجلس أن يتخذ أي ترتيبات مناسبة للتشاور أو للتعاون مع الأمم المتحدة وهيئاتها ووكالاتها المتخصصة، وسائر المنظمات الحكومية الدولية الأخرى، حسب الاقتضاء.

٢- يحدد المجلس المعايير التي يمكن بموجبها لأي عضو أن يغير فئة عضويته وفقا لتعريف العضوية الوارد في الفقرة ١ من هذه المادة، مع المراعاة التامة لأحكام المادتين ٢٤ و٢٧. ويجوز للعضو الذي يستوفي هذه المعايير أن يغير فئة عضويته رهنا بموافقة المجلس بتصويت خاص.

٣- يشكل كل طرف متعاقد عضوا واحدا في المنظمة.

المادة ٥

عضوية المنظمات الحكومية الدولية

١- تفسر أي إشارة في هذا الاتفاق إلى "الحكومة" أو "الحكومات" بأنها تتضمن اشارة إلى الجماعة الأوروبية وإلى أي منظمة حكومية دولية ذات مسؤوليات فيما يتعلق بالتفاوض على اتفاقات دولية وابرامها وتطبيقها، ولا سيما الاتفاقات السلعية. ومن ثم، فإن أي اشارة في هذا الاتفاق إلى التوقيع أو التصديق أو القبول أو الاقرار، أو إلى الاشعار بالتطبيق المؤقت، أو إلى الانضمام، تفسر، في حالة هذه المنظمات الحكومية الدولية، بأنها تتضمن اشارة إلى توقيع أو تصديق أو قبول أو اقرار هذه المنظمات الحكومية الدولية، أو إلى إشعار منها بالتطبيق المؤقت، أو إلى انضمامها.

٢- تقوم هذه المنظمات الحكومية الدولية، في حالة التصويت على مسائل تقع في اطار اختصاصها، بممارسة حقوقها التصويتية بعدد من الأصوات يساوي مجموع عدد الأصوات المسندة إلى الدول الأعضاء فيها وفقا للمادة ١٤. وفي هذه الحالات، لا تمارس الدول الأعضاء في هذه المنظمات الحكومية الدولية حقوقها التصويتية.

الفصل الرابع - المجلس الدولي للمطاط الطبيعي

المادة ٦

تكوين المجلس الدولي للمطاط الطبيعي

١- المجلس الدولي للمطاط الطبيعي هو أعلى سلطة في المنظمة، ويضم جميع أعضاء المنظمة.

٢- يمثل كل عضو في المجلس بمندوب واحد، ويجوز له أن يسمي مناوبين ومستشارين لحضور دورات المجلس.

٣- للمندوب المناوب سلطة التصرف والتصويت باسم المندوب خلال غياب المندوب أو في ظروف خاصة.

١٧- يعني "الشهر الأول المعلنة أسعاره"، الشهر التقويمي للشحن المبلغة أسعاره رسميا الى المنظمة من جانب السوق لإدراجه في السعر المؤشر اليومي للسوق؛

١٨- تعني "السوق التجارية القائمة" مركز اتجار في المطاط الطبيعي توجد فيه رابطة أو هيئة تنظيمية لتجارة المطاط تستوفي المعايير التالية:

(أ) نظام أساسي مكتوب يشتمل على عقوبات يمكن أن توقع على الأعضاء المخالفين؛

(ب) معايير أهلية، بما في ذلك معايير مالية، يجب أن يحتفظ بها الأعضاء؛

(ج) عقود مكتوبة رسمية تكون ملزمة قانونا؛

(د) تحكيم كامل وملزم لجميع المشتركين في السوق؛

(هـ) تنشر أسعارا يومية رسمية للمطاط المادي.

الفصل الثالث - التنظيم والادارة

المادة ٣

إنشاء المنظمة الدولية للمطاط الطبيعي ومقرها وهيكلها

١- تستمر المنظمة الدولية للمطاط الطبيعي المنشأة بمقتضى الاتفاق الدولي للمطاط الطبيعي لعام ١٩٧٩ في الوجود لغرض تطبيق أحكام هذا الاتفاق والاشراف على تنفيذه.

٢- تؤدي المنظمة وظائفها عن طريق المجلس الدولي للمطاط الطبيعي ومديره التنفيذي وموظفيه والهيئات الأخرى التي ينص عليها هذا الاتفاق.

٣- مع مراعاة الاشتراط الوارد في الفقرة ٤ من هذه المادة، يكون مقر المنظمة في كوالالمبور ما لم يقرر المجلس، بتصويت خاص، خلاف ذلك.

٤- يقع مقر المنظمة بصفة دائمة في أراضي أحد الأعضاء.

المادة ٤

عضوية المنظمة

١- أعضاء المنظمة فئتان، هما:

(أ) المصدرون؛
(ب) والمستوردون.

٤- يعني "العضو المصدر" العضو الذي يصدر المطاط الطبيعي، ويكون قد أعلن نفسه عضوا مصدرا، رهنا بموافقة المجلس؛

٥- يعني "العضو المستورد" العضو الذي يستورد المطاط الطبيعي ويكون قد أعلن نفسه عضوا مستوردا، رهنا بموافقة المجلس؛

٦- تعني "المنظمة" المنظمة الدولية للمطاط الطبيعي المشار اليها في المادة ٣؛

٧- يعني "المجلس" المجلس الدولي للمطاط الطبيعي المشار اليه في المادة ٦؛

٨- يعني "التصويت الخاص" التصويت الذي يتطلب ما لا يقل عن ثلثي الأصوات التي يدلي بها الأعضاء المصدرون الحاضرون والمصوتون وما لا يقل عن ثلثي الأصوات التي يدلي بها الأعضاء المستوردون الحاضرون والمصوتون، محسوبة كلا على حدة، بشرط أن يكون ما لا يقل عن نصف الأعضاء الحاضرين والمصوتين من كل من الفئتين قد أدلى بهذه الأصوات؛

٩- تعني "الصادرات من المطاط الطبيعي" أي مطاط طبيعي يغادر الاقليم الجمركي لأي عضو، وتعني "الواردات من المطاط الطبيعي" أي مطاط طبيعي يدخل التجارة المحلية في الاقليم الجمركي لأي عضو، ويشترط لأغراض هذه التعاريف أن يعتبر الاقليم الجمركي بالنسبة لعضو يتألف من أكثر من اقليم جمركي واحد، اشارة الى الأقاليم الجمركية المجتمعة لهذا العضو؛

١٠- تعني "الأغلبية البسيطة الموزعة للأصوات" تصويتا يتطلب أكثر من نصف مجموع أصوات الأعضاء المصدرين الحاضرين والمصوتين وأكثر من نصف مجموع أصوات الأعضاء المستوردين الحاضرين والمصوتين، محسوبة كلا على حدة؛

١١- تعني "العملات القابلة للاستخدام الحر" الجنيه الاسترليني ودولار الولايات المتحدة والفرنك الفرنسي والمارك الألماني والين الياباني؛

١٢- تعني "السنة المالية" الفترة من ١ كانون الثاني/يناير لغاية ٣١ كانون الأول/ديسمبر؛

١٣- يعني "بدء النفاذ" التاريخ الذي يصبح فيه هذا الاتفاق نافذا بصفة مؤقتة أو نهائية وفقا للمادة ٦١؛

١٤- يعني "الطن" الطن المتري، أي ١ ٠٠٠ كيلو غرام؛

١٥- يعني "السنت الماليزي/السنغافوري" متوسط السنت الماليزي والسنت السنغافوري بأسعار الصرف السائدة؛

١٦- تعني "مساهمة العضو الصافية المرجحة بالعامل الزمني" مساهماته النقدية الصافية مرجحة بعدد الأيام التي كانت فيها الأجزاء المكونة للمساهمة النقدية الصافية تحت تصرف المخزون الاحتياطي، ولا يؤخذ بعين الاعتبار، لدى احتساب عدد الأيام، اليوم الذي تسلمت فيه المنظمة المساهمة، ولا اليوم الذي جرى فيه رد المبلغ، ولا اليوم الذي ينتهي فيه هذا الاتفاق.

(ب) تحقيق أحوال مستقرة في تجارة المطاط الطبيعي عن طريق تفادي التقلبات المفرطة في أسعار المطاط الطبيعي التي تؤثر تاثيرا ضارا في مصالح كل من المنتجين والمستهلكين على الأجل الطويل، وعن طريق تحقيق استقرار هذه الأسعار بدون إشاعة الاضطراب في الاتجاهات السوقية الطويلة الأجل، بما يحقق مصالح المنتجين والمستهلكين؛

(ج) المساعدة في تحقيق استقرار حصائل الأعضاء المصدرين من تصدير المطاط الطبيعي وزيادة حصائلها بالتوسع في تصدير المطاط الطبيعي بأسعار عادلة ومجزية، مما يساعد على توفير الحوافز اللازمة لارتفاع معدل الانتاج بصورة نشطة، والموارد اللازمة للاسراع بالنمو الاقتصادي والتنمية الاجتماعية؛

(د) العمل على تأمين كفاية امدادات المطاط الطبيعي لتلبية احتياجات الأعضاء المستوردين بأسعار عادلة ومعقولة وتحسين امكانية الاعتماد على هذه الامدادات واستمرارها؛

(هـ) اتخاذ الخطوات الممكنة في حالة حدوث فائض أو نقص في المطاط الطبيعي لتخفيف الصعوبات الاقتصادية التي قد تواجه الأعضاء؛

(و) العمل على توسيع التجارة الدولية في المطاط الطبيعي ومنتجاته المجهزة، وتحسين فرص وصولهما الى الأسواق؛

(ز) تحسين قدرة المطاط الطبيعي على المنافسة، وذلك بتشجيع البحث والتطوير بشأن مشاكل المطاط الطبيعي؛

(ح) التشجيع على تنمية اقتصاد المطاط الطبيعي بكفاءة عن طريق العمل على تيسير ادخال تحسينات والتشجيع عليها في مجالات تجهيز المطاط الطبيعي الخام وتسويقه وتوزيعه؛

(ط) تعزيز التعاون الدولي والمشاورات فيما يتعلق بالأمور التي تؤثر على المطاط الطبيعي من حيث العرض والطلب، وتيسير النهوض ببرامج الأبحاث وبرامج المساعدة وغير ذلك من البرامج الخاصة بالمطاط الطبيعي، وتنسيق هذه البرامج.

الفصل الثاني - التعاريف

المادة ٢

التعاريف

في مصطلح هذا الاتفاق:

١- يعني "المطاط الطبيعي" الايلاستومر غير المصلد سواء كان في أشكاله الصلبة أو السائلة، من نبات *Hevea brasiliensis* وأي نبات آخر قد يحدده المجلس لأغراض هذا الاتفاق؛

٢- يعني "الطرف المتعاقد" أي حكومة أو أي منظمة حكومية دولية مشار اليها في المادة ٥، وافقت على أن تلتزم بهذا الاتفاق التزاما مؤقتا أو نهائيا؛

٣- يعني "العضو" الطرف المتعاقد حسب التعريف الوارد في (٢) أعلاه؛

[ARABIC TEXT — TEXTE ARABE]

اتفاق ١٩٩٤ الدولي بشأن المطاط الطبيعي

الديباجة

إن الأطراف المتعاقدة،

إذ تشير الى الاعلان وبرنامج العمل المتعلقين بإقامة نظام اقتصادي دولي جديد*،

وإذ تعترف خاصة بأهمية قرارات مؤتمر الأمم المتحدة للتجارة والتنمية ٩٣(د-٤) و١٢٤(د-٥) و١٥٥(د-٦) بشأن البرنامج المتكامل للسلع الأساسية، وأهمية التزام كرتاخينا والأهداف ذات الصلة الواردة في "روح كرتاخينا" التي اعتمدها مؤتمر الأمم المتحدة للتجارة والتنمية،

وإذ تعترف بأهمية المطاط الطبيعي لاقتصادات الأعضاء، ولا سيما لصادرات الأعضاء المصدرين وللاحتياجات التوريدية للأعضاء المستوردين،

وإذ تعترف كذلك بأن استقرار أسعار المطاط الطبيعي إنما هو لصالح المنتجين والمستهلكين واسواق المطاط الطبيعي، وأن وجود اتفاق دولي للمطاط الطبيعي يمكن أن يساعد كثيراً في نمو صناعة المطاط الطبيعي وتنميتها بما يفيد كلا من المنتجين والمستهلكين،

قد اتفقت على ما يلي:

الفصل الأول - الأهداف

المادة ١

الأهداف

إن أهداف الاتفاق الدولي للمطاط الطبيعي لعام ١٩٩٥ (المشار اليه فيما يلي باسم هذا الاتفاق)، في ضوء القرار ٩٣(د-٤)، و"شراكة جديدة من أجل التنمية: التزام كرتاخينا" والأهداف ذات الصلة الواردة في "روح كرتاخينا" التي اعتمدها مؤتمر الأمم المتحدة للتجارة والتنمية، تتمثل، ضمن أشياء أخرى، فيما يلي:

(أ) تحقيق نمو متوازن بين عرض المطاط الطبيعي والطلب عليه، مما يساعد على تخفيف الصعوبات الخطيرة التي تنشأ عن وجود فائض أو نقص في المطاط الطبيعي؛

* قرارا الجمعية العامة ٣٢٠١(د-٦) و٣٢٠٢(د-٦) المؤرخان في ١ أيار/مايو ١٩٧٤.

[CHINESE TEXT — TEXTE CHINOIS]

1994年国际天然胶协定

序 言

缔约各方，

回顾《建立新的国际经济秩序宣言》和《建立新的国际经济秩序的行动纲领》，*

尤其确认联合国贸易和发展会议关于商品综合方案的第93(IV)号决议、第124(V)号决议和第155(VI)号决议，《卡塔赫纳承诺》和联合国贸易和发展会议通过的“卡塔赫纳精神”中所载的有关目标的重要性，

认识到天然胶对于各成员经济的重要性，尤其是对出口成员的出口以及对进口成员的供应需要的重要性，

又认识到稳定天然胶价格是符合生产者、消费者和天然胶市场的利益的，而国际天然胶协定可以有力地帮助天然胶工业的增长和发展，对生产者和消费者都有利，

一致协议如下：

第一章 宗旨

第 1 条

宗 旨

根据联合国贸易和发展会议通过的第93(IV)号决议、《新的发展伙伴关系：卡塔赫纳承诺》及“卡塔赫纳精神”所载各项有关目标，1994年国际天然胶协定(下称“本协定”)的宗旨如下：

(a) 取得天然胶供求的平衡增长，从而帮助减轻天然胶过剩或短缺所引起的严重困难；

(b) 为了生产者和消费者的利益，通过防止天然胶价格的过分波动，使天然胶贸易达到稳定的状况--因为这种波动对生产者和消费者双方的长期利益都有不利的影响，并稳定这些价格而不使长期的市场趋势失常；

* 联大1974年5月1日第3201(S-VI)号和第3202(S-VI)号决议。

(c) 帮助稳定出口成员的天然胶出口收益，并在以公平、有利的价格扩大天然胶出口数量的基础上增加它们的收益，从而有助于为生产率的有力上升提供必要的刺激，并为加速经济增长和社会发展提供资源；

(d) 设法保证天然胶的充分供应，以公平、合理的价格满足进口成员的需要，并增加天然胶供应的可靠性和持续性；

(e) 在天然胶过剩或短缺时，采取可行的步骤，以减轻成员可能遭遇的经济困难；

(f) 设法扩大天然胶及其加工产品的国际贸易，增加其进入市场的机会；

(g) 鼓励关于天然胶问题的研究与发展，从而提高天然胶的竞争能力；

(h) 设法帮助和推动改善生天然胶的加工、销售和分销，鼓励天然胶经济的有效发展；

(i) 促进影响供求的天然胶事务的国际合作和协商，帮助推动和协调天然胶的研究、援助和其他计划。

第 二 章 定义

第 2 条

定 义

本协定中：

1. “天然胶”指巴西三叶胶树或理事会为本协定目的可能决定的任何其他植物所产的固体或液体未硫化弹性体；

2. “缔约方”指同意暂时或确定地受本协定约束力的政府，或第5条所述的政府间组织；

3. “成员“指符合本条定义(2)的缔约方；

4. “出口成员“指出口天然胶并自己宣布为出口成员的成员，但须经理事会同意；

5. “进口成员”指进口天然胶并自己宣布为进口成员的成员，但须经理事会同意；

6. “本组织”指第3条所述的国际天然胶组织；

7. “理事会”指第6条所述的国际天然胶理事会；

8. “特别表决”指需要以出席并参加表决的出口成员所投票数至少三分之二、出席并参加表决的进口成员所投票数至少三分之二作出的表决，两种票数分开计算，但投票者至少需占出席并参加表决的每一类成员的半数；

9. “天然胶出口”指任何天然胶离开任一成员的关税领土；“天然胶进口”指任何天然胶进入任一成员关税领土内的国内商业。在这两项定义中，如一成员拥有一个以上的关税领土，其关税领土应视为指该成员各关税领土的总和；

10. “简单分配多数表决”指需要以出席并参加表决的出口成员所投票数的半数以上、出席并参加表决的进口成员所投票数的半数以上作出的表决，两种票数分开计算；

11. “自由流通货币”指德国马克、法国法朗、日元、英镑和美元；

12. “财政年度”指1月1日起至12月31日止的期间；

13. “生效”指本协定根据第61条规定暂时生效或确定生效的日期；

14. “吨”指公吨，即1,000公斤；

15. “马来西亚/新加坡分”指按现行汇率计算得出的马来西亚分和新加坡分的平均数；

16. “成员的时间加权净分摊额”指按成员净现金分摊额的组成部分供缓冲储存支配的日数加权计算的净现金分摊额。在计算日数时，不计入本组织收到分摊额的当日，也不计入偿款的当日，本协定终止的当日也不予计入。

17. “第一个报价月份”指由一市场正式报价给天然胶组织以列入每日市场指示价格的装运日历月；

18. “常设商业市场”指一个设有胶业贸易协会或管理机构的、符合下列标准的天然胶贸易中心：

(a) 有书面章程，其中包含可对越轨会员实行制裁的规定；

(b) 制定有会员必须遵循的资格标准，其中包括财务标准；

(c) 具有法律约束力的正式书面合同；

(d) 对所有入市者均可作出全面而有约束力的仲裁；

(e) 公布每日天然胶法定价格。

第三章 组织和行政

第 3 条

国际天然胶组织的设立、总部和结构

1. 根据1979年《国际天然胶协定》设立的国际天然胶组织应继续存在，以实施本协定的条款并监督本协定的执行。

2. 本组织应通过国际天然胶理事会、其执行主任和工作人员以及本协定中规定的其他机构行使职责。

3. 在本条第4款规定的限制下，本组织总部应设在〔吉隆坡〕，除非理事会经特别表决另有决定。

4. 本组织总部任何时候都应设在一个成员的领土内。

第 4 条

本组织的成员

1. 成员应分为两类，即：

(a) 出口成员；

(b) 进口成员。

2. 理事会应充分考虑到第24和第27条的规定，制订本条第1款列明的成员类别的变更标准。符合这种标准的成员可改变其成员类别，但须经理事会以特别表决同意。

3. 每一缔约方应为本组织的一个成员。

第 5 条

政府间组织的成员资格

1. 本协定凡提到“一国政府”或“各国政府”，均应视为兼指欧洲共同体和任何对国际协定、特别是商品协定负有谈判、缔结和实施责任的政府间组织。因此，就上述政府间组织而论，本协定凡提到签字、批准、接受或同意、暂时适用通知、或加入，均应视为兼指这种政府间组织的签字、批准、接受或同意、暂时适用通知、或加入。

2. 这种政府间组织就其主管范围内的事项行使表决权，其表决票数等于按照第14条规定分配给其成员国的票数的总和。在这种情形下，这些政府间组织的成员国不得行使其个别的表决权。

第四章 国际天然胶理事会

第 6 条

国际天然胶理事会的组成

1. 本组织的最高权力机关应为国际天然胶理事会，由本组织全体成员组成。

2. 每一成员应在理事会内有一名代表，并可指派若干副代表和顾问出席理事会会议。

3. 代表缺席时或在特殊情况下，副代表应有权代行代表的职权和表决权。

第 7 条

理事会和权力和职责

1. 理事会应行使为贯彻本协定条款所必要的一切权力，应履行或安排履行为贯彻本协定条款所必要的一切职责，但它不具有、也不应视为已取得成员之授权承担本协定范围以外的任何义务。它尤其不应具有借款之行为能力，但不限制对第41条的适用；它不得签订任何有关天然胶的贸易合同，但对于第30条第5款所指者除外。理事会在行使其签约能力时，应确保以书面通知提醒签署该项契约的其他当事方注意第48条第4款之规定。但如这一点未能做到，此事实本身不应使得此类契约失效，也不应视为对成员责任的某项限制之放弃。

2. 理事会应以特别表决制定为贯彻本协定条款所必需、并符合本协定条款的规章条例。这些规章条例包括理事会本身和第18条所指的各委员会的议事规则、缓冲储存的管理和经营规则、本组织的财务条例和工作人员条例。理事会可在其议事规则中规定一种使理事会无须举行会议即可就特定问题作出决定的程序。

3. 为了本条第2款的目的，理事会应于本协定生效后的第一届会议上审查依《1987年国际天然胶协定》所规定的规则和条例，并在作出它认为适当的修正后予以通过。在此种修正获得通过之前应适用《1987年国际天然胶协定》所规定的规则和条例。

4. 理事会应编制为履行本协定规定的职责所需要的记录。

5. 理事会应发表关于本组织活动的年度报告和它认为适当的其他资料。

第 8 条

授权

1. 理事会经特别表决可授权任何根据第18条设立的委员会行使其按照本协定的规定无需理事会作出特别表决的任何一项或全部权力。虽有这种授权，理事会仍可随时对业已授权其任一委员会处理的问题进行讨论和作出决定。

2. 理事会经特别表决可撤回授予某一委员会的任何权力。

第 9 条

同其他组织的合作

1. 理事会可作出一切适当安排，同联合国、联合国所属机构、专门机构和其他适当的政府间组织进行协商或合作。

2. 理事会也可作出安排，同适当的国际非政府组织保持联系。

第 10 条

接纳观察员

理事会可邀请任何非成员政府或第9条所指的任何组织，以观察员身份参加理事会的任何会议，或根据第18条设立的任何委员会的任何会议。

第 11 条

主席和副主席

1. 理事会应每年选出一位主席和一位副主席。

2. 主席和副主席中，一位应从出口成员代表中选出，另一位应从进口成员代表中选出。这两个职位应由这两类成员每年轮流担任，但这项规定不应妨碍理事会在特殊情况下以特别表决连选原任主席和副主席或其中任何一位。

3. 主席暂时缺席时，应由副主席代理。主席和副主席同时暂时缺席、或一人长期缺席、或二人同时长期缺席时，理事会可视情况从出口成员和/或进口成员代表中另选所需的临时或长期的主席团新成员。

4. 主席或主持理事会会议的任何其他主席团成员都不得在该会议上投票，但可按照第6条第3款或第15条第2款和第3款的规定行使他所代表的成员的表决权。

第 12 条

执行主任、副执行主任、缓冲储存经理和其他工作人员

1. 理事会应通过特别表决任命执行主任、副执行主任和缓冲储存经理各一名。

2. 执行主任、副执行主任和缓冲储存经理的任用条件应由理事会决定。

3. 执行主任应为本组织的行政首长，按照本协定的规定和理事会的决定就本协定的管理和实施向理事会负责。

4. 副执行主任应在任何时候都向执行主任负责。执行主任不论因何理由而无法履行其职责或是执行主任的职位暂时出缺时，副执行主任应代行执行主任的职务。遇此情形，他应就本协定的管理和实施直接向理事会负责。副执行主任应参与本协定有关的一切事项。

5. 缓冲储存经理应就本协定授予他的职责以及理事会可另行确定的其他职责，向执行主任和理事会负责。缓冲储存经理应负责缓冲储存的日常经营，并随时向执行主任汇报缓冲储存的一般经营情况，以便执行主任可确保缓冲储存有效地达到本协定的各项目标。

6. 执行主任应按照理事会制订的条例任命工作人员。工作人员应向执行主任负责。

7. 执行主任和任何工作人员，包括副执行主任和缓冲储存经理在内，都不得在橡胶工业、橡胶贸易或有关的商务活动方面拥有任何经济利益。

8. 执行主任、副执行主任、缓冲储存经理和其他工作人员在履行其职责时，都不应征求或接受任何成员或理事会或根据第18条所设任何委员会以外的任何其他当局的指示。他们应避免任何可能损害其作为只对理事会负责的国际行政人员地位的行为。每一成员应尊重执行主任、副执行主任、缓冲储存经理和其他工作人员的职责的纯国际性，不应在他们履行职责时试图施加影响。

第 13 条

会议

1. 理事会通常应每半年举行一届常会。

2. 理事会除在本协定明确规定的情况下举行会议外，得根据其所作决定或应以下各方的要求，举行特别会议：

(a) 理事会主席；

(b) 执行主任；

(c) 出口成员的多数；

(d) 进口成员的多数；

(e) 拥有至少200表决票的一个或多个出口成员；

(f) 拥有至少200表决票的一个或多个进口成员。

3. 会议应在本组织总部举行，除非理事会以特别表决另作决定。若理事会应任何成员邀请，在本组织总部以外地点举行会议，该成员应负担理事会的额外开支。

4. 执行主任应同理事会主席协商，将召开任何会议的通知和会议议程至迟在开会前30日送达各成员，遇紧急情况时，通知最迟应在开会前十日送达。

第14条

表决票数的分配

1. 出口成员一共应有1,000表决票，进口成员一共应有1,000表决票。

2. 每一出口成员应从这1,000表决票中先分得一票，若一出口成员的年净出口额低于1万吨，则不属此列。其余票数应按尽可能接近于表决票分配前第六个日历年算起的五个日历年期间各出口成员的天然胶净出口额的比例，在出口成员间分配。

3. 进口成员的表决票应在它们之间分配或按尽可能接近于表决票分配前第四个日历年算起的三个日历年期间各该成员的天然胶平均净进口额的比例分配，但每一进口成员均应得到一票，即便其净进口额不足分得一票的比例。

4. 就本条第2、第3款和第27条关于进口成员分摊额的第2、第3款以及第38条而言，理事会第一届会议应制订一个出口成员净出口额表和一个进口成员净进口额表，并应按本条规定每年加以修订。

5. 表决票的分配应以整数计算。

6. 理事会应在本协定生效后第一届会议上分配该年的表决票数，这项分配在下一年的第一届常会之前有效，但本条第7款所规定的情形除外。此后理事会应在每一年度的第一届常会开始时分配该年度的票数。这项分配在下一年度第一届常会之前仍应有效，但本条第7款所规定的情形除外。

7. 凡遇本组织成员有所更动，或任何成员的表决权按本协定任一规定被中止或恢复时，理事会应按本条规定重新分配受影响的成员类别的表决票数。

8. 若有成员根据第65条被除名，或有成员根据第64或第63条退出，使任一类剩余成员的总贸易额低于80%，理事会应召开会议，决定本协定的条件、规定和前途，其中包括需要维持有效的缓冲储存经营而不造成剩余成员过重的资金负担等事项。

第 15 条

表决程序

1. 每一成员应有权投出它在理事会拥有的票数，但不得将其表决票分投两处。

2. 以书面通知理事会主席后，任何出口成员均可授权任何其他出口成员，任何进口成员亦可授权任何其他进口成员，在理事会任何一届或一次会议上代表其利益并代行其表决权。

3. 一成员经另一成员授权代投后者表决票数时，应依授权者的意愿投票。

4. 成员弃权时应视为没有参加投票。成员出席会议但没有投票的，应视为弃权。

第 16 条

法定人数

1. 理事会任一次会议的法定人数应为出口成员多数和进口成员多数的出席，而且这些成员应至少拥有各该类成员表决票总数的三分之二。

2. 如在规定开会之日和第二日均未达到本条第1款规定的法定人数，第三日和以后的法定人数应为出口成员多数和进口成员多数的出席，而且这些成员应拥有各该类成员表决票总数的多数。

3. 按第15条第2款规定授权他人代表者，视为出席会议。

第 17 条

决定

1. 除非本协定另有规定，理事会的所有决定和所有建议均应以简单分配多数表决作出。

2. 当一成员援引第15条的规定而在理事会会议上投票，则为本条第1款的目的，该成员应视为出席并参加表决。

第 18 条

委员会的设立

1. 《1979年国际天然胶协定》所设立的下列委员会应继续存在：

(a) 行政委员会；

(b) 缓冲储存经营委员会；

(c) 统计委员会；

(d) 其他措施委员会。

理事会经特别表决还可设立其他委员会。

2. 每一委员会应对理事会负责。理事会应以特别表决决定每一委员会的成员和职权范围。

第 19 条

专家组

1. 理事会可设立专家组，由出口成员和进口成员的橡胶工业界和贸易界专家组成。

2. 上述专家组宜向理事会及其各委员会提供意见和协助，特别是在缓冲储存的经营问题和第43条所述的其他措施方面。

3. 上述专家组的成员、职责和行政安排宜由理事会决定。

第五章 特权与豁免

第 20 条

特权与豁免

1. 本组织应具有法人地位，尤其具有在不妨碍第48条第4款之规定的情形下订立契约、取得与处置动产和不动产、以及提起诉讼的行为能力。

2. 本组织、其执行主任、副执行主任、缓冲储存经理以及其他工作人员、专家、各成员代表团的地位、特权与豁免应继续受东道国政府与本组织在1987年6月10日签订的总部协定的管辖，但作出为本协定顺利执行所需的修改。

3. 若本组织总部迁移到另一个国家，该国政府应尽快同本组织签订总部协定，交由理事会批准。

4. 在按照本条第3款签订总部协定之前，本组织应请东道国政府在符合其国家法律范围内，对本组织支付雇用人员的薪酬和本组织的资产、收入及其他财产，免予课税。

5. 本组织也可同一个或多个政府就本协定顺利执行所需的特权与豁免签订协定，交由理事会批准。

6. 总部协定应同本协定分别存在。它应在下述情况下宣布终止：

(a) 经东道国政府同本组织协商同意；

(b) 本组织总部从东道国政府的领土迁离；或

(c) 本组织停止存在。

第六章 帐户和审计

第 21 条

财务帐户

1. 为本协定的实施和管理，应设立两个帐户：

(a) 缓冲储存帐户；

(b) 行政帐户。

2. 设立、经营和维持缓冲储存的下列一切收入和开支，应记入缓冲储存帐户：根据第27条各成员的分摊额、出售缓冲储存所得、购买储存费用、缓冲储存帐户存款利息、与购买和出售佣金、贮藏、运输和装卸、维持和更换、保险有关的费用。但理事会经特别表决可把任何其他由于缓冲储存交易或经营而产生的收入或开支记入缓冲储存帐户。

3. 有关实施本协定的一切其他收入和开支，应记入行政帐户。这种开支通常应以根据第24条评定的成员分摊额支付。

4. 本组织不负责出席理事会或根据第18条设立的任何委员会的代表团或观察员的费用。

第 22 条

付款方式

向行政帐户和缓冲储存帐户缴付的款项应是自由流通货币，或可在主要外汇市场兑换成自由流通货币的货币，并应不受外汇管制的限制。

第 23 条

审计

1. 每一财政年度，理事会应任命审计员审查其帐目。

2. 经独立审查的行政帐户报表应在每一财政年度终了四个月内尽早送交各成员。经独立审查的缓冲储存帐户报表应在每一财政年度终了后六十日至终了后四个月届满之日的期间内送交各成员。经审查的行政帐户和缓冲储存帐户的报表应由理事会在下一届常会上酌情审议批准。其后，经审查的帐目和资产负债汇总表应予以公布。

第七章 行政帐户

第 24 条

行政预算的核定和分摊额的评定

1. 理事会应在本协定生效后的第一届会议上，核定从生效之日起到第一财政年度终了时这一期间的行政预算。此后，理事会应在每一财政年度的下半年，核定下一财政年度的行政预算。理事会应按照本条第2款的规定，评定每一成员向该预算缴付的分摊额。

2. 每一财政年度行政预算中每一成员的分摊比率，应与该财政年度行政预算核定时该成员所拥有的表决票数在所有成员表决票总数中所占的比率相同。在评定分摊额时，计算每一成员的表决票数应不考虑任何成员的表决权被中止或由此引起的票数重新分配的情况。

3. 本协定生效后成为成员的任何政府对行政预算的首次分摊额，应由理事会根据该成员将拥有的表决票数和从其成为成员之日起到当时财政年度结束时所经过的时间来加以评定。但是，已评定的其他成员该财政年度分摊额不应改变。

第 25 条

行政预算分摊额的缴付

1. 第一次行政预算分摊额应在理事会第一届会议决定的日期缴付。其后各次行政预算分摊额应于每一财政年度的2月28日缴付。若一个政府在本协定生效后加入，其首次分摊额按第24条第3款评定，其中有关财政年度的分摊额应于加入为成员之日起60日内缴付。

2. 若一成员未在本条第1款规定缴付分摊额之日起两个月内缴清其行政预算分摊额，执行主任应要求该成员尽快缴付。若该成员未在执行主任提出要求后两个月内缴付其分摊额，则该成员在本组织的表决权应予中止，除非理事会另作决定。若该成员在执行主任提出要求后四个月内仍未缴付其分摊额，理事会应中止其根据本协定所享有的一切权利，除非理事会以特别表决另作决定。

3. 对于迟缴的分摊额，理事会应从分摊额到期日起按东道国的最优惠利率征收违约利息。若一成员由于国内法律和条例而无法按照本条第1款在到期日之前缴付行政预算分摊额，经该成员请求，理事会可将违约利息的征收推迟到同一财政年度的3月31日。

4. 成员在其权利已根据本条第2款被中止后，仍然有责任缴付其分摊额以及履行其根据本《协定》所应承担的任何其他财政义务。

第八章 缓冲储存

第 26 条

缓冲储存的规模

为实现本协定的宗旨，应建立一国际缓冲储存。缓冲储存的总额应为55万吨，其中包括在《1987年国际天然胶协定》下仍持有的储存总量。这是本协定稳定价格的唯一市场干预手段。缓冲储存包括：

(a) 经常缓冲储存40万吨，

(b) 应急缓冲储存15万吨。

第 27 条

缓冲储存的筹资

1. 本协定成员承诺为根据第26条建立的55万吨国际缓冲储存的总费用提供资金，有一项谅解，即《1987年国际天然胶协定》成员成为本协定成员者，其在《1987年国际天然胶协定》缓冲储存帐户中的份额在征得每一成员同意后得根据《1987年国际天然胶协定》第40条第3款之规定所确定的程序，归入本协定的缓冲储存帐户。

2. 经常缓冲储存和应急缓冲储存的资金应由出口和进口两类成员平均负担。除本条第3和第4款规定外，各成员应按它们在理事会所占表决票数的比例向缓冲储存帐户缴付分摊额。

3. 任何进口成员，若在理事会根据第14条第4款所制订的附表列明的净进口总额中占0.1%或低于0.1%的份额，应向缓冲储存帐户缴付如下分摊额：

(a) 若该成员在净进口总额中所占份额低于或等于0.1%但高于0.05%，它的分摊额应根据它在净进口总额中所占实际份额计算；

(b) 若该成员在净进口总额中所占份额等于或低于0.05%，它的分摊额应根据净进口总额0.05%的份额计算。

4. 在本协定根据第60条第2款或第4款(b)项暂时生效的任何时期内，每一出口或进口成员对缓冲储存帐户的资金承诺总额不得超过该成员的分摊额，按理事会根据第14条第4款制订的附表列明该成员在出口或进口两类成员各自负担的27.5万吨总额中占的百分比所相应的表决票数计算。在本协定暂时生效期间，各成员的财政义务应由出口和进口两类成员平均分担。任何时候，一类成员的承诺总额超过另一类，其中承诺总额之较大者应与较小者拉平，该类每一成员的表决票数也按理事会根据第14条第4款制订的附表计算得出的表决票数比例，相应削减。虽有本款和第28条第1款的规定，一个成员的分摊款额不得超过根据其在本协定附件A或附件B所载世界贸易额中所占份额计算的总分摊额之125%。

5. 数额达55万吨的经常缓冲储存和应急缓冲储存的总费用应由成员以现金缴付的分摊额向缓冲储存帐户提供资金。这些分摊额可视情况由有关成员的适当机构缴付。

6. 数额达55万吨的国际缓冲储存的总费用应由缓冲储存帐户支付。这项费用包括购买和经营55万吨国际缓冲储存所涉及的一切开支。若本协定附件C中的估计费用不足支付购买和经营缓冲储存的总费用，理事会应召开会议，作出必要的安排，按照各成员所占表决票数的百分比，向它们催收必要的分摊额，以支付这种费用。

第 28 条

缓冲储存帐户分摊额的缴付

1. 向缓冲储存帐户缴付的首次分摊额应为相当于〔7,000万〕〔1亿〕马来西亚元的现金。作为缓冲储存经营流动储备金的这项分摊额应按各成员国的表决票数百分比分摊，但要考虑到第27条第3款的规定。此分摊额应在本协定生效后召开第一届理事会之后60日内缴付。一成员按照本款应付的首次分摊额，在征得该成员同意后，得全部或部分以其在《1979年国际天然橡胶协定》的缓冲储存帐户中拥有的现金份额拨付。

2. 执行主任可随时催收分摊额，并与本条第1款的安排无关，但缓冲储存经理必须证明缓冲储存帐户在其后四个月内可能需要这项资金。

3. 催收分摊额时，成员须在通知之日起60日内缴付。若经理事会中持有200表决票的任何一个或多个成员提出请求，理事会应召开特别会议，根据对其后四个月内经营缓冲储存所需的资金的估计，修改或否决这项催收决定。若理事会未能作出决定，成员应按照执行主任的通知缴付分摊额。

4. 为经常缓冲储存和应急缓冲储存催收的分摊额，其价值应以催收这项分摊额时有效的下限触发行动价格计算。

5. 应急缓冲储存分摊额应按下列办法催收：

(a) 理事会按照第31条的规定对数额达30万吨的储存进行审查时，应为及时执行应急缓冲储存作出一切必要的财政和其他安排，包括在必要时催收资金。

(b) 理事会按照第31条的规定对数额达40万吨的储存进行审查时，应确保：

(1) 所有成员已作出必要安排向应急缓冲储存提供它们各自分摊的资金，

(2) 应急缓冲储存已开始实施，并已完成准备，可随时按第30条的规定采取行动。

第 29 条

价格幅度

1. 为了缓冲储存的经营，应制订：

(a) 一个参考价格；

(b) 一个下限干预价格；

(c) 一个上限干预价格；

(d) 一个下限触发行动价格，

(e) 一个上限触发行动价格；

(f) 一个下限指示价格；

(g) 一个上限指示价格。

2. 在本协定生效时，参考价格应为1995年12月28日适用的参考价格。

3. 上限干预价格和下限干预价格应分别订为参考价格上下15%，除非理事会以特别表决另作决定。

4. 上限触发行动价格和下限触发行动价格应分别订为参考价格上下20%，除非理事会以特别表决另作决定。

5. 按照本条第3和第4款计算的价格应以四舍五入方式折为最接近的单位分。

6. 本协定生效时，下限和上限指示价格应分别先定为每公斤157和270马来西亚/新加坡分。

第 30 条

缓冲储存的经营

1. 若在第29条规定的价格幅度或其后按照第31和第39条的规定修订的价格幅度内，第32条规定的市场指示价格：

(a) 等于或高于上限触发行动价格时，缓冲储存经理应出售天然胶以维持上限触发行动价格，直到市场指示价格跌至上限触发行动价格以下为止；

(b) 高于上限干预价格时，缓冲储存经理可出售天然胶以维持上限触发行动价格；

(c) 等于上限干预价格、等于下限干预价格、或停留在这两个价格之间时，缓冲储存经理不得买进或卖出天然胶，但其根据第35条规定执行更换储存职务时所进行的买卖不在此限；

(d) 低于下限干预价格时，缓冲储存经理可买进天然胶以维持下限触发行动价格；

(e) 等于或低于下限触发行动价格时，缓冲储存经理应买进天然胶以维护下限触发行动价格，直到市场指示价格升至下限触发行动价格以上为止。

2. 当缓冲储存买进或卖出量达到40万吨水平时，理事会应以特别表决决定按下列哪一种价格开始经营应急缓冲储存：

(a) 下限或上限触发行动价格，或

(b) 下限触发行动价格和下限指示价格之间、或上限触发行动价格和上限指示价格之间的任何价格。

3. 除非理事会根据本条第2款以特别表决另作决定，缓冲储存经理应在市场指示价格处于比每公斤下限指示价格高2马来西亚/新加坡分的水平时开始经营应急缓冲储存，以利用应急缓冲储存维持下限指示价格，并在市场指示价格处于比每公斤上限指示价格低2马来西亚/新加坡分的水平时开始经营应急缓冲储存，以利用应急缓冲储存维持上限指示价格。

4. 为了保证市场指示价格不低于下限指示价格或高于上限指示价格，应充分利用全部缓冲储存设施，包括经常缓冲储存和应急缓冲储存。

5. 缓冲储存经理应在公认的商业市场按照时价进行买卖，所有交易应为现货橡胶，在有关市场第一个报价月结束后装运，不得晚于一个月，或在通常相当于消费市场此类装运月份的交货月份期间在消费市场交货。为了缓冲储存帐户的有效经营，缓冲储存经理可购买期货合同，至多以两个月运期为限，严格且绝对的条件是到期须招揽投标。

6. 为了便利缓冲储存的经营，理事会应在公认的橡胶市场和核定的仓库地点设立必要的缓冲储存经理办事处分处或类似机构。

7. 缓冲储存经理应就缓冲储存的交易情况和缓冲储存帐户的财政状况每月编写报告。每月终了后三十日各成员应收到该月的报告。

8. 关于缓冲储存交易的资料应列明包括已进行的更换在内的一切缓冲储存经营的数量、价格、品种、等级和市场。关于缓冲储存帐户的财政状况的资料也应列明存款的利率和条件、使用的货币以及与第21条第2款所提及项目有关的其他资料。

第 31 条

价格幅度的审查和修订

A. 参考价格

1. 对参考价格进行的任何审查或修订，包括在发生本条第2款所述的缓冲储存变动净额之后进行的审查或修订，应以市场趋势为根据。本协定生效后理事会第一次会议前不久及其后每隔12个月，缓冲储存经理应计算前六个月的平均每日市场指示价格，将这一数值与两个干预价格进行比较。这项计算工作的日期除第一次审查和在理事会届会前不久外，均应至少提前三个月确定。

(a) 若六个月的每日市场指示价格的平均数等于上限干预价格、等于下限干预价格、或停留在这两个价格之间，参考价格无须修订。

(b) 若六个月的每日市场指示价格的平均数低于下限干预价格，参考价格应自动下调5%，并于次日生效。通常理事会将于当日开会，注意到这一下调情况。理事会可对参考价格进行审查，并可以特别表决决定一个较大的参考价格下调百分比。

(c) 若六个月的每日市场指示价格的平均数高于上限干预价格，参考价格应自动上调5%，并于次日生效。通常理事会将于当日开会，注意到这一上调情况。理事会可对参考价格进行审查，并可以特别表决决定一个较大的参考价格上调百分比。

(d) 不过，如果是在本协定生效后的理事会第一届常会，根据第31条1(b)或1(c)项作出的任何自动调整应为4%。

(e) 为了比较，参考价格和六个月的每日市场指示价格的平均数将计算到小数点后的两位数。

2. 自理事会前次常会以来，若缓冲储存变动净额超过10万吨，执行主任应召开理事会特别会议来评估情况。理事会可以特别表决决定采取适当措施，其中包括：

(a) 暂停缓冲储存的经营；

(b) 变更缓冲储存的购买率和出售率；

(c) 修订参考价格。

3. 自(a)前次根据《1987年国际天然胶协定》第31条第3款修订价格，(b)前次根据本款修订价格，或(c)前次根据本条第2款修订价格以来，以最近发生者为准，若缓冲储存的购买或出售净额达30万吨，参考价格应分别自其当前水平上调或下调3%，除非理事会以特别表决决定提高上调或下调的百分比。

4. 虽有第29条第4款的规定，对参考价格作出的任何调整不应使触发行动价格突破指示价格。

5. 虽有第31条第1款和第31条第3款的规定，对参考价格作出的调整不应使干预价格突破按照第30条第3款应急缓冲储存开始运作的水平。

B. 指示价格

6. 理事会按本条本节规定进行审查时，得以特别表决修订上限指示价格和下限指示价格。

7. 理事会应确保指示价格的任何修订符合市场的发展趋势和状况。关于这点，理事会应考虑到天然胶的价格趋势、消费量、供应量、生产成本、储存量、以及缓冲储存所持有的天然胶数量和缓冲储存帐户的财政状况。

8. 下限指示价格和上限指示价格应：

(a) 在前一次根据《1987年国际天然胶协定》第31条第7款(a)项审查后(24)个月予以审查，若本协定在1996年5月1日以后生效，则在本协定下的理事会第一届会议予以审查，并在其后每隔24个月审查一次；

(b) 在特殊情况下，应理事会中持有200表决票以上的一个或多个成员的请求予以审查；

(c) 当前一次修订参考价格后60日期间的每日市场指示价格的平均数低于下限干预价格或高于上限干预价格的，当参考价格㈠自前一次修订下限指示价格或自《1987年国际天然胶协定》生效以后曾经下调，或㈡自前一次修订上限指示价格或自《1987年国际天然胶协定》生效以后曾经上调，而且调幅至少达本条第3款所规定的3%和本条第1款所规定的5%，或至少达本条第1、第2和/或第3款所规定的这个数量时，予以审查。

9. 虽有本条第5、第6和第7款的规定，若根据本条规定审查价格幅度之前六个月的每日市场指示价格的平均数低于参考价格，则下限指示价格或上限指示价格不应上调。同样的，若根据本条规定审查价格幅度之前六个月的每日市场指示价格的平均数高于参考价格，则下限指示价格或上限指示价格不应下调。

第32条

市场指示价格

1. 应规定一个每日市场指示价格；这个指示价格应为经理事会确定的吉隆坡、伦敦、纽约和新加坡市场和理事会可能决定的其他公认的商业市场的每日官方价格的复合加权平均数，反映天然胶的市场情况。在开始时，每日市场指示价格应包括一号烟片、三号烟片和二十号薄胶片的价格，三者的权数比率应为2:3:5。所有报价应换算成以马来西亚/新加坡货币表示的马来西亚/新加坡港口的离岸价格。

2. 理事会应审查品种/等级的组成权数，计算每日市场指示价格的方法和市场数目，并得以特别表决方式予以修订，以确保该价格反映天然胶的市场情况。理事会可以特别表决决定在每日市场指示价格的计算中包括其他公认的商业市场，如果这些市场被认为会影响天然胶的国际价格。

3. 若每日市场指示价格前五个市场交易日的平均数高于、等于或低于本协定规定的价格水平，应视该市场指示价格为高于、等于或低于这个价格水平。

第 33 条

缓冲储存的组成

1. 理事会应在本协定生效后的第一届会议上订明将存入缓冲储存的烟片和工艺分类橡胶的国际公认的标准品种和等级，但须符合下列标准：

(a) 可存入缓冲储存的天然胶的最低品种和等级应为三号烟片和二十号薄胶片；

(b) 符合本款(a)项的规定并占前一个日历年度天然胶国际贸易额至少3%的所有品种和等级均应予以列入。

2. 理事会在必要时经特别表决可修改这些标准和(或)选定的品种/等级，以保证缓冲储存的组成反映市场的发展形势，实现本协定的稳定目标，维持缓冲储存质量的高度商业标准。

3. 缓冲储存经理应尽一切努力保证缓冲储存的组成准确反映天然胶的进出口格局，同时又有利于实现本协定的稳定目标。

4. 为实现稳定价格的目标，理事会经特别表决可指示缓冲储存经理改变缓冲储存的组成。

第 34 条

缓冲储存的地点

1. 缓冲储存的地点应能保证经济而有效的商业经营。按照这项原则，除非理事会经特别表决另有决定，缓冲储存应设在出口成员国和进口成员国的领土内。缓冲储存胶的分配方式，应与实现本协定的稳定目标并尽量降低的费用的工作不相矛盾。

2. 为了维持高度的商业质量标准，缓冲储存只应存放在根据《1987年国际天然胶协定》理事会所订立或由理事会按照本协定修订的标准核定的仓库中。

3. 在本协定生效后，理事会应制订和核定仓库清单以及使用仓库的各种必要安排。在必要情况下，理事会可审查《1979年国际天然胶协定》理事会所核定的仓库清单和该理事会制订的标准，并根据审查结果保持或修订这些标准。

4. 理事会还应定期审查缓冲储存的地点，并可经特别表决指示缓冲储存经理更换缓冲储存的地点，以保证经济而有效的商业经营。

第 35 条

保持缓冲储存的质量

缓冲储存经理应保证按高度商业质量标准买进或维持全部缓冲储存。为了协助他做到这点，他可对缓冲储存的天然胶进行必要的更换，以确保上述标准，但要适当考虑到这种更换的费用及其对市场稳定的影响。更换的费用应记入缓冲储存帐户。

第 36 条

限制或中止缓冲储存的经营

1. 虽有第30条的规定，理事会在开会期间若认为履行该条赋予缓冲储存经理的职责并不能实现本协定的目标，得以特别表决限制或中止缓冲储存的经营。

2. 在理事会休会期间，执行主任若认为履行第30条赋予缓冲储存经理的职责并不能实现本协定的目标，同主席协商后，可限制或中止缓冲储存的经营。

3. 执行主任根据本条第2款决定限制或中止缓冲储存的经营后，应立即召开理事会会议来审查这项决定。虽有第13条第4款的规定，理事会应在限制或中止经营后十日内召开会议，以特别表决确认或撤消这种限制或中止。若理事会不能城上述会议上作出决定，缓冲储存的经营应即恢复，不受本条规定的限制。

4. 只要根据本条决定的限制或中止缓冲储存经营仍然有效，理事会应每隔不长于三个月的期间予以审查一次。如果在这样的审查会议上，理事会不能以特别表决确认继续这种限制或中止，或不能对此做出决定，则缓冲储存的经营应即恢复而不受限制。

第 37 条

与缓冲储存帐户分摊额有关的处罚

1. 若一成员在应缴付分摊额最后一日仍未履行其向缓冲储存帐户缴付分摊额的义务，应视为拖欠分摊额。拖欠分摊额60日或60日以上的成员，在就本条第2款事项进行表决时，不作为成员论。

2. 对本条第1款规定的拖欠分摊额60日或60日以上的成员，应中止其在理事会的表决权和其他权利，除非理事会以特别表决另作决定。

3. 拖欠分摊额的成员自应缴付分摊额最后一日起，应负担按东道国优惠利率计算的利息费用。由其余的进口成员和出口成员缴付拖欠的分摊额，应在自愿的基础上进行。

4. 若分摊额的任何短缺仅因自要求缴付分摊额起60日内的货币兑换率波动所致，则该成员不应被视为拖欠分摊额。在此种情况下，对缺额不收取利息。但是，任何此类缺额应由该成员自付款日起60日内缴付。

5. 理事会对拖欠分摊额60日或60日以上的成员缴清拖欠部分情况感到满意时，应恢复其表决权和其他权利。若拖欠部分曾由其他成员缴付，这些成员应全数得到偿还。

第 38 条

缓冲储存帐户分摊额的调整

1. 理事会在每一财政年度第一届经常会议上重新分配表决票数或每当本组织的成员发生变动时，理事会应按照本条规定，对每一成员向缓冲储存帐户缴付的分摊额作出必要的调整。为此，执行主任应确定：

(a) 每一成员的净现金分摊额，即从该成员自本协定生效后缴付的分摊额总额中减去按本条第2款退还给该成员的分摊额；

(b) 净催缴总额，即历次催缴额之总和减去按本条第2款退还的总款额；

(c) 每一成员的订正净分摊额，即根据第14条规定、并在第27条第3款的限制下，按每一成员在理事会持有的订正表决票数比例分摊净催缴总额，但为本条目的计算每一成员的表决票比例时，不考虑任何成员表决权的中止或由此而引起的表决票数的重新分配情况。

若一成员的净现金分摊额高于它的订正净分摊额，应将相差之数扣除任何未缴付拖欠额的违约利息由缓冲储存帐户退还给该成员。若一成员的订正净分摊额高于它的净现金分摊额，该成员应将相差之数加上任何未缴付拖欠额的违约利息缴付缓冲储存帐户。

2. 若理事会在考虑了第28条第2和第3款之后，认为净现金分摊额超出其后四个月内支持缓冲储存经营所需的资金额，理事会应将净现金分摊额中超出首次分摊额之数退还，除非理事会以特别表决决定不予退还或退还较小的金额。成员所占退还金额的份额，应与它们的净现金分摊额减去未缴付的拖欠额违约利息之差数成比例。拖欠分摊额的成员，其应偿数额应按照退还金额在净现金分摊额中所占比例予以减少。

3. 应成员的要求，应退还该成员的款项可存留在缓冲储存帐户内。若成员要求将其退款存留在缓冲储存帐户内，该款可以贷记在根据第28条催收的任何额外分摊款项下。应成员的要求存留在缓冲储存帐户内的款项应按缓冲储存帐户资金平均利率计算利息，计利期限自该款项原应退还该成员最后一日起直至实际退还的前一日止。

4. 执行主任应将按照本条第1和第2款进行调整所引起的任何必要的付款或退款立即通知成员。这种款项应在执行主任发出通知之日起60日内缴付或退还。

5. 若缓冲储存帐户的现金数额超出成员的净现金分摊总额之值，超出之数应在本协定终止时分给各成员。

第 39 条

缓冲储存与汇率变动

1. 若马来西亚元/新加坡元同主要天然胶出口成员和进口成员货币间的汇率发生变动，以致缓冲储存的经营受到重大影响，执行主任应根据第36条、或成员可根据第13条，要求召开理事会特别会议。理事会应在10日内召开会议，确认或撤消执行主任根据第36条业已采取的措施，并可以特别表决决定采取适当措施，包括根据第31条第1和第6款的第一句中的原则修订价格幅度。

2. 为了保证及时召开理事会，理事会应以特别表决制订一项确定这些货币平价显著变动的程序。

3. 若马来西亚元和新加坡元的汇率不相等，以致缓冲储存的经营受到重大影响，理事会应召开会议审查情况，并可考虑只采用一种货币。

第 40 条

缓冲储存帐户的清理程序

1. 本协定终止时，缓冲储存经理应按照本条规定，估计清理缓冲储存帐户的资产或将其转移到一项新的国际天然胶协定下的总费用，并留出支付这项费用的金额，存于另一帐户。若缓冲储存帐户中所剩的余额不敷这一笔支出，缓冲储存经理应从缓冲储存中卖出足够数量的天然胶，以补足所需的金额。

2. 每一成员在缓冲储存帐户中所占份额应按下列办法计算：

(a) 缓冲储存的价值为缓冲储存中每一品种/等级天然胶的总数的价值，按本协定 终止之日前30个市场交易日期间各品种/等级在第32条所指的市场的最低市价折算；

(b) 缓冲储存帐户的价值为缓冲储存价值加上缓冲储存帐户在本协定终止之日的现金资产减去根据本条第1款留出的金额；

(c) 每一成员的净现金分摊额为该成员在本协定有效期间缴付的分摊额的总和减去根据第38条退还的全部款项；根据第37条第3款为拖欠所付的违约利息不应充为缓冲储存的分摊款；

(d) 若缓冲储存帐户的价值大于或小于净现金分摊总额，这种盈余应按每一成员在本协定中所占的时间加权净分摊额的比例，由各成员分享。在计算依时间加权的净分摊额份额时应扣除成员的拖欠期间。任何亏损应按每一成员在作为成员期间所拥有表决票平均数的比例由成员分担。在评定每一成员所分担亏损份额时，应计算每一成员的表决票数，而不计及任何成员表决权被中止或因而重行分配表决票的情况；

(e) 每一成员在缓冲储存帐户中所占的份额为其净现金分摊额减去或加上其应分担或分享的缓冲储存帐户亏损或盈余部分，再减去该成员拖欠的未偿利息。

3. 若本协定即将为一新的国际天然胶协定取代，理事会应以特别表决制订程序，以确保按新协定的规定，将有意加入新协定各成员在缓冲储存帐户中所占的份额，有效地转移到新协定。不愿加入新协定的任何成员，其所占份额的支付款应：

(a) 在三个月内由缓冲储存帐户中的现款归还，按该成员对缓冲储存帐户的净现金分摊总额所占的百分比计算；

(b) 由处理缓冲储存所得的净收入归还，处理办法或是有条不紊地出售，或是以现时市价转移到新协定下，但必须在12个月内完成，除非理事会以特别表决决定增加本款(a)项规定的付款。

4. 若本协定终止，不为一项订有缓冲储存的新国际天然胶协定所取代，理事会应以特别表决制订程序，以便在第66条第6款规定的最大期限内，有条不紊地处理缓冲储存，但要遵守下列限制：

(a) 不得再买进天然胶；

(b) 除了处理缓冲储存的必要开支外，不得使本组织承担任何新的开支。

5. 除非成员按照本条第6款选择领取天然胶，否则缓冲储存帐户剩余的任何现款，应按本条第2款确定的各成员各自所占份额的比例分给各成员。

6. 每一成员可选择领取它在缓冲储存帐户资产中所占份额的天然胶，代替其应得的全部或部分现金，但要依照理事会制订的程序办理。

7. 理事会应制订适当的程序来调整和支付各成员在缓冲储存帐户中所占的份额。调整时应考虑到：

(a) 本条第2款(a)项规定的天然胶价格同按照缓冲储存处理程序售出的部分或全部缓冲储存的价格之间的任何差别；

(b) 估计清理费用同实际清理费用之间的差别。

8. 理事会应在缓冲储存帐户最后一笔交易完成后30日内召开会议，以便在其后30日内完成各成员间的最后帐目结算。

第九章 同商品共同基金的关系

第 41 条

同商品共同基金的关系

1. 本组织应充分利用商品共同基金的设施。

2. 在执行商品共同基金第二帐户供资的任何项目时，本组织作为指定的国际商品机构不应承担任何财政义务，包括个别成员或其他实体所做担保引起的财政义务。本组织或为本组织成员的任何成员，均不对任何其他成员或实体有关此类项目的借款或贷款引起的任何债务负责。

第十章 供应和市场准入以及其他措施

第 42 条

供应和市场准入

1. 出口成员应尽最大可能设法施行能保证持续向消费者供应天然胶的政策和计划。

2. 进口成员应尽最大可能设法施行能保证持续进入其天然胶市场的政策。

第 43 条

其他措施

1. 为了实现本协定的目标，理事会应厘订和建议各种适当的措施和方法，以便：

(a) 扩大和改善生产、生产率和销售，促进生产成员天然胶经济的发展，从而增加生产成员的出口收入，同时使供应更为可靠。为了这个目的，其他措施委员会应进行经济和技术分析，以厘订：

(1) 对出口成员和进口成员都有利的天然胶研究与发展方案和项目，包括特定领域中的科学研究；

(2) 提高天然胶工业的生产率的方案和项目；

(3) 改善天然胶的供应和实现天然胶的质量规格和式样划一的方式方法；

(4) 改善生天然胶的加工、销售和分销的方法；

(b) 发展天然胶的最终用途。为此目的，其他措施委员会应从事适当的经济和技术分析、以便制订可导致天然胶增多新用途的方案和项目。

2. 理事会应审议这些措施和方法所涉的经费问题，并视情况设法推动和便利由国际金融机构、商品共同基金第二帐户等来源，提供足够的资金。

3. 理事会可接受任何自愿捐款，以支助为执行本条的核定项目。对资金捐款的管理，应依照理事会以特别表决制订的规则来进行。

4. 理事会可视情况向成员、国际机构和其他组织提出建议，推动执行本条所述的具体措施。

5. 其他措施委员会应定期审查理事会决定推动和建议的那些措施的进展情况，并就此向理事会提出报告。

第十一章 关于国内政策的协商

第 44 条

协商

理事会应在任何成员提出要求时，就直接影响供应或需求的政府天然胶政策，进行协商。理事会可将其建议提交成员审议。

第十二章 统计、研究和资料

第 45 条

统计和资料

1. 理事会应收集和整理为本协定顺利执行所需的关于天然胶及有关领域的统计资料，必要时予以发表。

2. 成员应迅速并尽最大可能向理事会提供按特定品种和等级编列的、有关天然胶生产、消费和国际贸易的现有数据。

3. 理事会也可要求成员提供为本协定顺利执行所需的其他现有资料，包括有关领域的资料。

4. 成员应在合理时间内，在符合其本国法令的情况下，以对成员最适当的方式，尽最大可能提供所有上述统计和资料。

5. 理事会应同包括国际橡胶研究小组在内的适当国际组织以及各商品交易所建立密切关系，以确保取得有关天然胶生产、消费、储存、国际贸易、价格以及影响天然胶供求的其他因素的最新可靠数据。

6. 理事会应努力保证所发表的资料不损害生产、加工或销售天然胶或有关产品的厂商或公司的业务机密。

第 46 条

年度评价、估计和研究

1. 理事会应根据成员提供的资料和来自所有有关政府间组织和国际组织的资料，编制关于世界天然胶情况和有关领域的年度评价。

2. 理事会还应至少每半年在可能范围内估计一次其后六个月内天然胶特定品种和等级的生产、消费、出口和进口数量。理事会应将估计通知成员。

3. 理事会应进行或作出适当安排进行关于天然胶生产、消费、贸易、销售和价格的趋势以及关于世界天然胶经济的短期和长期问题的研究。

第47条

年度审查

理事会应每年审查本协定的执行情况，包括是否符合其精神和促进其目标。然后可就改进本协定运转的方式和方法向成员国提出建议。

第十三章 杂项规定

第 48 条

成员的一般义务和责任

1. 成员应在本协定有效期间内，作出最大努力，互相合作，促进本协定宗旨的实现，不得采取任何违反本协定宗旨的行动。

2. 成员特别应设法改善天然胶经济的情况，鼓励生产和使用天然胶，以便促进对生产者和消费者双方都有利的天然胶经济的增长和现代化。

3. 成员应承认理事会根据本协定所作的一切决定均具有约束力，不执行可能限制或违反这些决定的措施。

4. 成员执行本协定所引起的对本组织或第三方的责任，应限于根据并按照本协定第七章和第八章为行政预算和缓冲储存的筹资缴付分摊额之义务以及理事会依第41条可能承担的任何义务之范围。

第 49 条

贸易障碍

1. 理事会应根据第46条所述的关于世界天然胶情况的年度评价，查明扩大天然胶生胶、半成品或改进品的贸易的的任何障碍。

2. 为了促进本条的目的，理事会可向成员提出建议，在适当的国际论坛寻求彼此都能接受的切实可行的措施，以使逐步排除并在可能时根除这种障碍。理事会应定期审查这些建议的结果。

第 50 条

天然胶的运输和市场结构

理事会应鼓励和帮助推行合理、公平的运费率，改善运输体制，以便正常供应市场，节省销售产品的费用。

第 51 条

差别和补救措施

其利益因根据本协定采取的措施而受到不利影响的发展中进口成员和最不发达国家成员，可申请理事会采取适当的差别和补救措施。理事会应考虑根据联合国贸易和发展会议第93(IV)号决议第三节第3和第4段的规定，采取这类适当的措施。

第 52 条

免除义务

1. 凡遇本协定未明文规定的特殊情况、紧急情况或不可抗力的情况时，理事会若接受某一成员说明为什么不能履行本协定规定的某项义务的理由，可以特别表决免除该成员的该项义务。

2. 理事会根据本条第1款免除某一成员的某项义务时，应明确说明免除该成员该项义务的条件和期限，以及准予免除的理由。

第 53 条

公平的劳工标准

成员宣布，它们将努力维持劳工标准，以期提高各自的天然胶部门的工人生活水平。

第 54 条

环境方面

成员应努力按照1992年举行的第八届联合国贸易和发展会议和联合国环境与发展会议上达成的一致意见，对环境方面给予适当注意。

第十四章 申诉和争议

第 55 条

申诉

1. 关于某一成员没有履行本协定规定的义务的任何申诉，均应在提出申诉的成员的请求下提交理事会，由理事会同有关成员进行协商，然后对申诉作出裁决。

2. 理事会关于某一成员未履行本协定规定的义务的任何裁决，均应明确指出其未履行义务的性质。

3. 无论是否有人提出申诉，若理事会认为某一成员违反了本协定，可在不妨碍本协定其他条款具体规定的其他措施的情况，以特别表决：

(a) 中止该成员在理事会中的表决权，若理事会认为必要，中止该成员的任何其他权利，包括在理事会或在根据第18条设立的任一委员会中担任职务以及加入为这些委员会成员的权利，直至该成员履行其义务时为止；或

(b) 若该项违反行为重大地危害本协定的实施，则根据第64条采取行动。

第 56 条

争议

1. 任何关于本协定的解释或适用的争议，若未能在有关成员之间解决，应在任一争议当事方成员的请求下，提交理事会裁决。

2. 若根据本条第1款规定将争议提交理事会，拥有全部表决票数至少三分之一的多数成员可要求理事会，在讨论后就争议各点征求根据本条第3款组成的咨询小组的意见，然后再作裁决。

3. (a) 除非理事会以特别表决另作决定，咨询小组由下列五人组成：

(1) 两人由出口成员提名，其中一人对于争议所涉问题具有丰富的经验，另一人则具有法律资望和经验；

(2) 两人由进口成员提名，资格同上；

(3) 主席1人，由根据本项(1)、(2)两目任命的4人一致同意推选，若4人不能达成一致意见，则由理事会主席选派。

(b) 成员及非成员的国民均应有资格担任咨询小组成员。

(c) 咨询小组人员应以个人身分参加工作，不得接受任何政府的指示。

(d) 咨询小组的费用应由本组织支付。

4. 咨询小组的意见及其理由提交理事会；理事会审议了一切有关资料后，应以特别表决对争议作出裁决。

第十五章 最后条款

第 57 条

签字

本协定自1995年4月3日起至1995年12月28日止，在联合国总部对应邀参加1994年联合国天然胶会议的政府开放签字。

第 58 条

保管人

兹指定联合国秘书长为本协定的保管人。

第 59 条

批准、接受和同意

1. 本协定应由各签字政府按照其宪法或体制程序予以批准、接受或同意。

2. 批准书、接受书或同意书至迟应在1997年1月1日以前交存保管人。对于未能在该日期交存文书的签字政府，理事会可延长其交存文书期限。

3. 每一个交存批准书、接受书或同意书的政府应在交存文书时声明其为出口成员或进口成员。

第 60 条

暂时适用的通知

1. 有意批准、接受或同意本协定的签字政府，或理事会已为其规定加入条件、但尚未能交存文书的政府，可随时通知保管人，表示它将在本协定根据第61条生效时，或如果本协定已经生效，在某一确定的日期，暂时适用本协定的所有规定。

2. 虽有本条第1款的规定，一个政府可在其暂时适用通知中声明它只在其宪法和/或立法程序及其国内法律和规章范围内适用本协定。但该政府仍须履行其对本协定的一切财政义务。以此方式发出通知的政府，其暂时成员资格自本协定暂时生效之时起，不得超过12个月，除非理事会根据第59条第2款另作决定。

第 61 条

生效

1. 本协定应于1995年12月29日或其后任何一日确定生效，若届时已有占本协定附件A所列净出口额至少80%的政府和占本协定附件B所列净进口额至少80%的政府交存批准书、接受书、同意书或加入书，或对本协定承担全部财务义务。

2. 本协定应于1995年12月29日或在1997年1月1日前任何一日暂时生效，若届时已有占本协定附件A所列净出口额至少75%的政府和占本协定附件B所列净进口额至少75%的政府交存批准书、接受书或同意书，或根据第59条第1款通知保管人它们暂时适用本协定并承担本协定的全部财务义务。本协定暂时有效期限最多12个月，除非根据本条第1款确定生效，或理事会按照本条第4款另作决定。

3. 若本协定在1997年1月1日前不能根据本条第2款暂时生效，联合国秘书长应尽早在该日后他认为可行的时候，邀请已交存批准书、接受书、同意书或加入书、或已通知他它们暂时适用本协定的政府召开会议，以期建议各该政府是否应采取必要步骤，使本协定的全部或一部分在它们彼此间暂时生效或确定生效。若该会议未能作出决定，联合国秘书长可再行召开他认为适当的其他会议。

4. 若根据本条第2款暂时生效后12个日历月内尚未达到本条第1款规定的确定生效条件，理事会至迟应在上述12个月期限终了前一个月内审议本协定的前途，并在本条第1款的限制下以特别表决决定：

(a) 使本协定的全部或一部分在协定当时所有成员彼此间确定生效；

(b) 使本协定的全部或一部分在协定当时所有成员彼此间再暂时生效一年；

(c) 重新谈判本协定。

若理事会未能作出决定，本协定应在12个月届满后终止。理事会应将根据本款所作的任何决定通知保管人。

5. 对于本协定生效后交存批准书、接受书、同意书或加入书的政府，本协定自交存之日起对该政府生效。

6. 本组织执行主任应在本协定生效后尽早召开理事会第一届会议。

第 62 条

加入

1. 本协定应对任何国家政府开放加入。加入应受理事会所制订各项条件的限制，这些条件应包括交存加入书的时限、所拥有的表决票数和财务义务等事项。但对于未能在加入条件所规定的时限内交存加入书的政府，理事会可延长交存加入书期限。

2. 加入以向保管人交存加入书为之。加入书应载明该国政府接受理事会所制订的一切条件。

第 63 条

修正案

1. 理事会可以特别表决向成员建议对本协定的修正案。

2. 理事会应规定一个日期，成员应在该日期之前通知保管人它们接受修正案。

3. 修正案经代表至少三分之二出口成员、拥有出口成员总票数至少85%、以及代表至少三分之二进口成员、拥有进口成员总票数至少85%的成员将接受通知送交保管人后90日，即应生效。

4. 保管人通知理事会修正案已满足生效的条件后，成员可不受本条第2款关于理事会规定日期的限制、仍通知保管人它们接受修正案，但该项通知须在修正案生效之前发出。

5. 任何在修正案生效日之前未提出通知接受修正案的成员，自生效日起即停止为本协定的缔约方，除非该成员向理事会证明，其无法及时提出接受通知是由于难

以完成宪法或体制的程序，并经理事会决定延长该成员接受修正案的期限。该成员在提出通知接受修正案之前不受修正案的约束。

6. 若理事会按本条第2款规定的日期已到，而修正案尚未满足生效所需的条件即视为撤回。

第 64 条

退出

1. 成员可在本协定生效后随时向保管人提出退出通知，退出本协定。该成员应同时将它所采取的行动通知理事会。

2. 在保管人收到通知后一年，该成员停止为本协定的缔约方。

第 65 条

除名

理事会如断定任何成员没有履行本协定规定的义务，并断定这种违约行为重大地危害本协定的实施，可以特别表决将该成员从本协定除名。理事会应立即将此事通知保管人。理事会作出决定后一年，该成员停止为本协定的缔约方。

第 66 条

清算退出或除名的成员或不能接受修正案的成员的帐目

1. 按照本条规定，理事会应决定如何同因下列理由而停止为本协定缔约方的成员清算帐目：

(a) 依据第62条不接受本协定的修正案；

(b) 依据第63条退出本协定；或

(c) 依据第64条从本协定中除名。

2. 理事会应保留停止为本协定缔约方的成员付入行政帐户的任何分摊额。

3. 理事会应根据第40条退还由于不接受本协定的修正案、退出或除名而停止为缔约方的成员在缓冲储存帐户中的份额，但不包括它在任何盈余额中所占的份额。

(a) 由于不接受本协定的修正案而停止为缔约方的成员的份额，应在有关修正案生效一年后退还。

(b) 退出的成员的份额，应在该成员停止为本协定缔约方后60日内退还，除非理事会由于这种退出而决定根据第66条第5款在还款前终止本协定，在此种情况下，则应适用第40条和第66条第6款。

(c) 除名的成员的份额，应在该成员停止为本协定缔约方后60日内退还。

4. 若缓冲储存帐户不能在既不损害缓冲储存帐户的周转能力、又不导致为弥补这种还款向成员催收额外分摊额的情况下用现金清算根据本条第3款(a)、(b)或(c)项所欠的款额，则应等到必要数量的缓冲储存天然胶可按上限干预价格、或更高的价格售出后，方始付款。若在第63条规定的一年期届满之前，理事会根据本条通知退出的成员其还款须延迟支付，如退出的成员愿意，通知退出意图至实际退出的一年期限可加以延长，直至理事会通知该成员可在60日内退还该成员的份额时为止。

5. 根据本条规定得到适当还款的成员，无权分享本组织清理的任何收益。这种成员也无须分担本组织还款后的任何亏损。

第 67 条

有效期、延长和终止

1. 本协定生效后四年期内有效，除非根据本条第3款予以延长，或根据本条第4款或第5款予以终止。

2. 理事会可在本条第1款所指的四年期届满之前，以特别表决决定重新谈判本协定。

3. 理事会可以特别表达延长本协定的有效期，延长一期或多期，总数不超过两年，自本条第1款所指四年期届满之日算起。

4. 若在根据本条第3款延长本协定的任何期间内，一项新的国际天然胶协定已经谈判完成并已生效，经延长的本协定应于新协定生效时终止。

5. 理事会可随时以特别表决，在理事会决定的日期终止本协定。

6. 本协定终止后，理事会仍应继续存在，期限不超过3年，以便按照第40条的规定和以特别表决作出的有关决定执行本组织的清理，包括帐目的清算、资产的处理，并在该段期间具有进行上述工作所必须的权力和职责。

7. 理事会应将根据本条所作的任何决定通知保管人。

第 68 条

保留

对本协定任何条款不得作出保留。

为此，下列签署人经正式授权，于所示日期在本协定下侧签字，以资证明。

一九九五年二月十七日订于日内瓦。本协定的阿拉伯文本、中文本、英文本、法文本、俄文本和西班牙文本具有同等效力。

[*For the signatures, see p. 258 of this volume — Pour les signatures, voir p. 258 du présent volume.*]

附 件

附件A

为第61条之目的确定的各出口国在净出口总额中所占的份额

	百分比*
玻利维亚	0.040
喀麦隆	0.867
科特迪瓦	1.764
印度尼西亚	31.108
马来西亚	27.971
尼日利亚	2.946
新加坡	0.000
斯里兰卡	2.096
泰国	33.208
共计	100.000

* 份额指1989年-1993年五年期间天然胶净出口总额中的百分比。

附件B

为第61条之目的确定的各进口国和进口国集团在净进口总额中所占的份额

	百分比*
阿根廷	0.943
中国	8.843
哥伦比亚	0.700
古巴	0.043
朝鲜民主主义人民共和国	0.195
欧洲共同体：	26.968
奥地利	0.723
比利时-卢森堡	1.535
丹麦	0.067
芬兰	0.221
法国	5.559
德国	6.437
希腊	0.276
爱尔兰	0.224
意大利	3.754
荷兰	0.321
葡萄牙	0.239
西班牙	3.397
瑞典	0.292
联合王国	3.923
印度	0.450
日本	21.694
黎巴嫩	0.003
摩洛哥	0.237
挪威	0.022
巴基斯坦	0.715
大韩民国	8.830
俄罗斯联邦	1.149
斯洛伐克	0.334
瑞士	0.059
美利坚合众国	28.815
共计	100.000

* 份额指1991-1993年三年期间天然胶净出口总额中的百分比。

附件C

1994年联合国天然胶会议主席估计的缓冲储存费用

根据从1982年至1987年3月购买和经营大约36吨缓冲储存和从1990年至1994年12月购买和经营22.1万吨缓冲储存的实际费用，购买和经营55万吨缓冲储存的费用可按此数乘以下限触发行动价格另加该价格的30%计算。

INTERNATIONAL NATURAL RUBBER AGREEMENT,[1] 1994

PREAMBLE

The Contracting Parties,

Recalling the Declaration and the Programme of Action on the Establishment of a New International Economic Order,*,[2]

Recognizing in particular the importance of the United Nations Conference on Trade and Development resolutions 93 (IV),[3] 124 (V)[4] and resolution 155 (VI)[5] on the Integrated Programme for Commodities; the Cartagena Commitment and the relevant objectives contained in "The Spirit of Cartagena" adopted by the United Nations Conference on Trade and Development,

* General Assembly resolutions 3201 (S-VI) and 3202 (S-VI) of 1 May 1974.

[1] Came into force provisionally on 6 February 1997, in accordance with article 61:

Participant	*Date of deposit of the instrument of ratification, acceptance (A) or of the notification of provisional application (n)*
Austria	20 November 1996
Belgium	26 November 1996 *n*
Denmark	14 January 1997 *n*
European Community	18 December 1996 *n*
Finland	17 January 1997 *n*
France	1 October 1996 *n*
Germany	26 November 1996 *n*
Greece	22 December 1995 *n*
Indonesia	27 December 1996
Ireland	31 December 1996
Japan	19 December 1995 *A*
Luxembourg	26 November 1996 *n*
Malaysia	24 December 1996
Netherlands	4 December 1996 *A*
(For the Kingdom in Europe.)	
Nigeria	31 July 1996 *n*
Spain	21 December 1995 *n*
Sri Lanka	14 June 1996
Sweden	24 July 1996
Thailand	1 April 1996
United Kingdom of Great Britain and Northern Ireland	6 December 1996 *n*
(In respect of the United Kingdom of Great Britain and Northern Ireland.)	
United States of America	27 December 1996

Subsequently, the Agreement came into force provisionally on 6 February 1997 for the following participant which, on 21 December 1995, had notified its intention to apply it, in accordance with article 61:

Participant	*Date of deposit of the instrument of ratification*
Spain	15 January 1997

[2] United Nations, *Official Records of the General Assembly, Sixth Special Session, Supplement No. 1* (A/9559), pp. 3 and 5.

[3] *Ibid., Proceedings of the United Nations Conference on Trade and Development, Fourth Session, Nairobi, vol. I, Report and Annexes*, p. 6.

[4] *Fifth Session, Manila, vol. I, Report and Annexes*, p. 9.

[5] *Sixth Session, Belgrade, vol. I, Report and Annexes*, p. 10.

Recognizing the importance of natural rubber to the economies of members, particularly to the exports of exporting members and to supply requirements of importing members,

Recognizing further that the stabilization of natural rubber prices is in the interests of producers, consumers and natural rubber markets, and that an international natural rubber agreement can significantly assist the growth and development of the natural rubber industry to the benefit of both producers and consumers,

Have agreed as follows:

CHAPTER I. OBJECTIVES

Article 1

Objectives

The objectives of the International Natural Rubber Agreement, 1995 (hereinafter referred to as this Agreement), in the light of the resolution 93 (IV), of the New Partnership for Development: the Cartagena Commitment and the relevant objectives contained in "The Spirit of Cartagena" adopted by the United Nations Conference on Trade and Development, are *inter alia* as follows:

(a) To achieve a balanced growth between the supply of and demand for natural rubber, thereby helping to alleviate the serious difficulties arising from surpluses or shortages of natural rubber;

(b) To achieve stable conditions in natural rubber trade through avoiding excessive natural rubber price fluctuations, which adversely affect the long-term interests of both producers and consumers, and stabilizing these prices without distorting long-term market trends, in the interests of producers and consumers;

(c) To help stabilize the export earnings from natural rubber of exporting members, and to increase their earnings based on expanding natural rubber export volumes at fair and remunerative prices, thereby helping to provide the necessary incentives for a dynamic and rising rate of production and the resources for accelerated economic growth and social development;

(d) To seek to ensure adequate supplies of natural rubber to meet the requirements of importing members at fair and reasonable prices and to improve the reliability and continuity of these supplies;

(e) To take feasible steps in the event of a surplus or shortage of natural rubber to mitigate the economic difficulties that members might encounter;

(f) To seek to expand international trade in and to improve market access for natural rubber and processed products thereof;

(g) To improve the competitiveness of natural rubber by encouraging research and development on the problems of natural rubber;

(h) To encourage the efficient development of the natural rubber economy by seeking to facilitate and promote improvements in the processing, marketing and distribution of raw natural rubber; and

(i) To further international cooperation in and consultations on natural rubber matters affecting supply and demand, and to facilitate promotion and coordination of natural rubber research, assistance and other programmes.

CHAPTER II. DEFINITIONS

Article 2

Definitions

For the purposes of this Agreement:

1. "Natural rubber" means the unvulcanized elastomer, whether in solid or liquid forms, from *Hevea brasiliensis* and any other plant which the Council may decide for the purposes of this Agreement;

2. "Contracting party" means a Government, or an intergovernmental organization referred to in article 5, which has consented to be bound by this Agreement provisionally or definitively;

3. "Member" means a contracting party as defined in definition (2) above;

4. "Exporting member" means a member which exports natural rubber and has declared itself to be an exporting member, subject to the agreement of the Council;

5. "Importing member" means a member which imports natural rubber and has declared itself to be an importing member, subject to the agreement of the Council;

6. "Organization" means the International Natural Rubber Organization referred to in article 3;

7. "Council" means the International Natural Rubber Council, referred to in article 6;

8. "Special vote" means a vote requiring at least two thirds of the votes cast by exporting members present and voting and at least two thirds of the votes cast by importing members present and voting, counted separately, on condition that these votes are cast by at least half the members in each category present and voting;

9. "Exports of natural rubber" means any natural rubber which leaves the customs territory of any member, and "imports of natural rubber" means any natural rubber which enters the domestic commerce in the customs territory of any member, provided that for the purposes of these definitions, customs territory shall, in the case of a member which comprises more than one customs territory, be deemed to refer to the combined customs territories of that member;

10. "Distributed simple majority vote" means a vote requiring more than half of the total votes of exporting members present and voting and more than half of the total votes of importing members present and voting, counted separately;

11. "Freely usable currencies" means the deutsche mark, the French franc, the Japanese yen, the pound sterling, and the United States dollar;

12. "Financial year" means the period from 1 January to 31 December inclusive;

13. "Entry into force" means the date on which this Agreement enters into force provisionally or definitively in accordance with article 61;

14. "Tonne" means a metric ton, i.e. 1,000 kilogrammes;

15. "Malaysian/Singapore cent" means the average of the Malaysian sen and the Singapore cent at the prevailing rates of exchange;

16. "Time-weighted net contribution of a member" means its net cash contributions weighted by the number of days during which the constituent parts of the net cash contribution have stayed at the disposition of the Buffer Stock. In calculating the number of days, the day when the contribution was received by the Organization will not be taken into account, nor the day when the reimbursement was effected, nor the day when this Agreement terminates;

17. "First quoted month" means the calendar month of shipment officially quoted to the Organization by a market for inclusion in the daily market indicator price;

18. "Established commercial market" means a natural rubber trading centre where a rubber trade association or regulatory body exists meeting the following criteria:

(a) a written constitution which includes sanctions that could be taken against erring members;

(b) qualification standards, including financial standards, that members must maintain;

(c) official written contracts that are legally binding;

(d) full and binding arbitration to all market participants;

(e) publishes official daily prices for physical rubber.

CHAPTER III. ORGANIZATION AND ADMINISTRATION

Article 3

Establishment, headquarters and structure of the International Natural Rubber Organization

1. The International Natural Rubber Organization, established by the International Natural Rubber Agreement, 1979, shall continue in being for the purpose of administering the provisions and supervising the operation of this Agreement.

2. The Organization shall function through the International Natural Rubber Council, its Executive Director and its staff, and such other bodies as are provided for in this Agreement.

3. Subject to the requirement in paragraph 4 of this article, the headquarters of the Organization shall be in Kuala Lumpur, unless the Council, by special vote, decides otherwise.

4. The headquarters of the Organization shall at all times be located in the territory of a member.

Article 4

Membership in the Organization

1. There shall be two categories of membership, namely,

(a) Exporting; and
(b) Importing.

2. The Council shall establish criteria regarding a change by a member in its category of membership as defined in paragraph 1 of this article, taking fully into account the provisions of articles 24 and 27. A member which meets such criteria may change its category of membership subject to the agreement of the Council by special vote.

3. Each contracting party shall constitute a single member of the Organization.

Article 5

Membership by intergovernmental organizations

1. Any reference in this Agreement to a "Government" or "Governments" shall be construed as including a reference to the European Community and to any intergovernmental organization having responsibilities in respect of the negotiation, conclusion and application of international agreements, in particular commodity agreements. Accordingly, any reference in this Agreement to signature, ratification, acceptance or approval, or to notification of provisional application, or to accession shall, in the case of such intergovernmental organizations, be construed as including a reference to signature, ratification, acceptance or approval, or to notification of provisional application, or to accession, by such intergovernmental organizations.

2. In the case of votes on matters within their competence, such intergovernmental organizations shall exercise their voting rights with a number of votes equal to the total number of votes attributed, in accordance with article 14, to their member States. In such cases, the member States of such intergovernmental organizations shall not exercise their individual voting rights.

CHAPTER IV. THE INTERNATIONAL NATURAL RUBBER COUNCIL

Article 6

Composition of the International Natural Rubber Council

1. The highest authority of the Organization shall be the International Natural Rubber Council, which shall consist of all the members of the Organization.

2. Each member shall be represented in the Council by one delegate, and may designate alternates and advisers to attend sessions of the Council.

3. An alternate delegate shall be empowered to act and vote on behalf of the delegate during the latter's absence or in special circumstances.

Article 7

Powers and functions of the Council

1. The Council shall exercise all such powers and perform or arrange for the performance of all such functions as are necessary to carry out the provisions of this Agreement, but it shall not have the power, and shall not be taken to have been authorized by the members, to incur any obligation outside the scope of this Agreement. In particular, it shall not have the capacity to borrow money, without, however, limiting the application of article 41, nor shall it enter into any trading contract for natural rubber, except as provided for specifically in paragraph 5 of article 30. In exercising its capacity to contract, the Council shall ensure that the terms of paragraph 4 of article 48 are brought by written notice to the attention of the other parties entering into such contracts, but any failure to do so shall not in itself invalidate such contracts, nor shall it be deemed to be a waiver of such limitation of liability of the members.

2. The Council shall, by special vote, adopt such rules and regulations as are necessary to carry out the provisions of this Agreement and are consistant therewith. These shall include its own rules of procedure and those of the committees referred to in article 18, rules for the administration and operation of the Buffer Stock, and the financial and staff regulations of the Organization. The Council may, in its rules of procedure, provide for a procedure whereby it may, without meeting, decide specific questions.

3. For the purposes of paragraph 2 of this article, the Council shall, at its first session after the entry into force of this Agreemant, review the rules and regulations established under the International Natural Rubber Agreement, 1987,[1] and adopt them with such modifications as it deems appropriate. Pending such adoption, the rules and regulations established under the International Natural Rubber Agreement, 1987, shall apply.

4. The Council shall keep such records as are required for the performance of its functions under this Agreement.

5. The Council shall publish an annual report on the activities of the Organization and such other information as it considers appropriate.

Article 8

Delegation of powers

1. The Council may, by special vote, delegate to any committee established under article 18 the exercise of any or all of its powers which, in accordance with the provisions of this Agreement, do not require a special vote of the Council. Notwithstanding this delegation, the Council may at any time discuss and decide any issue that may have been delegated to any of its committees.

2. The Council may, by special vote, revoke any power delegated to a committee.

Article 8

Cooperation with other organizations

1. The Council may make whatever arrangements are appropriate for consultation or cooperation with the United Nations, its organs and specialized agencies, and other intergovernmental organizations as appropriate.

[1] United Nations, *Treaty Series*, vol. 1521, No. I-26364.

2. The Council may also make arrangements for maintaining contact with appropriate international non-governmental organizations.

Article 10

Admission of observers

The Council may invite any non-member Government, or any of the organizations referred to in article 9, to attend as an observer any of the meetings of the Council or of any committee established under article 18.

Article 11

Chairman and Vice-Chairman

1. The Council shall elect for each year a Chairman and a Vice-Chairman.

2. The Chairman and the Vice-Chairman shall be elected, one from among the representatives of exporting members and the other from among the representatives of importing members. These offices shall alternate each year between the two categories of members, provided, however, that this shall not prohibit the re-election of either or both, under exceptional circumstances, by special vote of the Council.

3. In the temporary absence of the Chairman, he shall be replaced by the Vice-Chairman. In the temporary absence of both the Chairman and the Vice-Chairman or the permanent absence of one or both of them, the Council may elect new officers from among the representatives of the exporting members and/or from among the representatives of the importing members, as appropriate, on a temporary or permanent basis as may be required.

4. Neither the Chairman nor any other officer presiding at a meeting of the Council shall vote at that meeting. The voting rights of the member he represents may, however, be exercised in accordance with the provisions of paragraph 3 of article 6, or paragraphs 2 and 3 of article 15.

Article 12

Executive Director, Deputy Executive Director, Buffer Stock Manager and other staff

1. The Council shall, by special vote, appoint an Executive Director, Deputy Executive Director and a Buffer Stock Manager.

2. The terms and conditions of appointment of the Executive Director, Deputy Executive Director and the Buffer Stock Manager shall be determined by the Council.

3. The Executive Director shall be the chief administrative officer of the Organization and shall be responsible to the Council for the administration and operation of this Agreement in accordance with the provisions of this Agreement and decisions of the Council.

4. The Deputy Executive Director shall at all times be responsible to the Executive Director. The Deputy Executive Director shall act as the Executive Director when the latter is for any reason unable to perform his duties or when the office of the Executive Director is temporarily vacant, in which event, he shall be directly responsible to the Council for the administration and operation of the Agreement. The Deputy Executive Director shall be involved in all matters pertaining to the Agreement.

5. The Buffer Stock Manager shall be responsible to the Executive Director and the Council for the functions conferred upon him by this Agreement, as well as for such additional functions as the Council may determine. The Buffer Stock Manager shall be responsible for the day-to-day operation of the Buffer Stock, and shall keep the Executive Director informed of the general operations of the Buffer Stock so that the Executive Director may ensure its effectiveness in meeting the objectives of this Agreement.

6. The Executive Director shall appoint the staff in accordance with regulations established by the Council. The staff shall be responsible to the Executive Director.

7. Neither the Executive Director nor any member of the staff, including the Deputy Executive Director and the Buffer Stock Manager, shall have any financial interest in the rubber industry or trade, or associated commercial activities.

8. In the performance of their duties, the Executive Director, the Deputy Executive Director, the Buffer Stock Manager and other staff shall not seek or receive instructions from any member of from any other authority external to the Council or to any committee established under article 18. They shall refrain from any action which might reflect on their positions as international officials responsible only to the Council. Each member shall respect the exclusively international character of the responsibilities of the Executive Director, the Deputy Executive Director, the Buffer Stock Manager and other staff and shall not seek to influence them in the discharge of their responsibilities.

Article 13

Sessions

1. As a general rule, the Council shall hold one regular session in each half of the year.

2. In addition to sessions in circumstances specifically provided for in this Agreement, the Council shall also meet in special session whenever it so decides or at the request of:

(a) The Chairman of the Council;
(b) The Executive Director;
(c) A majority of the exporting members;
(d) A majority of the importing members;
(e) An exporting member or exporting members holding at least 200 votes; or
(f) An importing member or importing members holding at least 200 votes.

3. Sessions shall be held at the headquarters of the Organization, unless the Council, by special vote, decides otherwise. If on the invitation of any member the Council meets elsewhere than at the headquarters of the Organization, that member shall pay the additional costs incurred by the Council.

4. Notice of any sessions and the agenda for such sessions shall be communicated to members by the Executive Director, in consultation with the Chairman of the Council, at least 30 days in advance, except in cases of emergency when notice shall be communicated at least 10 days in advance.

Article 14

Distribution of votes

1. The exporting members shall together hold 1,000 votes and the importing members shall together hold 1,000 votes.

2. Each exporting member shall receive one initial vote out of the 1,000 votes except that in the case of an exporting member with net exports of less than 10,000 tonnes annually the initial vote shall not apply. The remainder of such votes shall be distributed among the exporting members as nearly as possible in proportion to the volume of their respective net exports of natural rubber for the period of five calendar years commencing six calendar years prior to the distribution of votes.

3. The votes of importing members shall be distributed among them as nearly as possible in proportion to the average of their respective net imports of natural rubber during the period of three calendar years commencing four calendar years prior to the distribution of votes, except that each importing member shall receive one vote even if its proportional net import share is otherwise not sufficiently large to so justify.

4. For the purposes of paragraphs 2 and 3 of this article, paragraphs 2 and 3 of article 27 relating to contributions of importing members, and article 38, the Council shall, at its first session, establish a table of net exports of exporting members and a table of net imports of importing members which shall be revised annually in accordance with this article.

5. There shall be no fractional votes.

6. The Council shall, at the first session after the entry into force of this Agreement, distribute the votes for that year, tc remain in effect until the first regular session of the following year, except as provided for in paragraph 7 of this article. Subsequently for each year, the Council shall distribute the votes at the beginning of the first regular session of that year. Such distribution shall remain in effect until the first regular session of the following year, except as provided for in paragraph 7 of this article.

7. Whenever the membership of the Organization changes or when any member has its voting rights suspended or restored under any provision of this Agreement, the Council shall redistribute the votes within the affected category or categories of members in accordance with the provisions of this article.

8. In the event of the exclusion of a member pursuant to article 65, or the withdrawal of a member pursuant to article 64 or article 63, resulting in the reduction of the total trade share of those members remaining in either category below 80 per cent, the Council shall meet and decide on the terms, conditions and future of this Agreement, including in particular the need to maintain effective buffer stock operations without causing undue financial burden to the remaining members.

Article 15

Voting procedure

1. Each member shall be entitled to cast the number of votes it holds in the Council and shall not be entitled to divide its votes.

2. By written notification to the Chairman of the Council, any exporting member may authorize any other exporting member, and any importing member may authorize any other importing member, to represent its interests and to exercise its voting rights at any session or meeting of the Council.

3. A member authorized by another member to cast the latter member's votes shall cast such votes as authorized.

4. When abstaining, a member shall be deemed not to have cast its votes. A member when present and not voting shall be deemed to have abstained.

Article 16

Quorum

1. The quorum for any meeting of the Council shall be the presence of a majority of exporting members and a majority of importing members, provided that such members hold at least two thirds of the total votes in their respective categories.

2. If there is no quorum in accordance with paragraph 1 of this article on the day fixed for the meeting and on the following day, the quorum on the third day and thereafter shall be the presence of a majority of exporting members and a majority of importing members, provided that such members hold a majority of the total votes in their respective categories.

3. Representation in accordance with paragraph 2 of article 15 shall be considered as presence.

Article 17

Decisions

1. All decisions of the Council shall be taken and all recommendations shall be made by distributed simple majority vote, unless otherwise provided for in this Agreement.

2. Where a member avails itself of the provisions of article 15 and its votes are cast at a meeting of the Council, such member shall, for the purposes of paragraph 1 of this article, be considered as present and voting.

Article 16

Establishment of committees

1. The following committees established by the International Natural Rubber Agreement, 1979, shall continue in being:

(a) Committee on Administration;
(b) Committee on Buffer Stock Operations;
(c) Committee on Statistics; and
(d) Committee on Other Measures.

Additional committees may also be established by special vote of the Council.

2. Each committee shall be responsible to the Council. The Council shall, by special vote, determine the membership and terms of reference of each committee.

Article 16

Panel of experts

1. The Council may establish a panel of experts from the rubber industry and trade of exporting and importing members.

2. Any such panel would be available to provide advice and assistance to the Council and its committees, particularly on buffer stock operations and on the other measures referred to in article 43.

3. The membership, functions and administrative arrangements of any such panel would be determined by the Council.

CHAPTER V. PRIVILEGES AND IMMUNITIES

Article 20

Privileges and immunities

1. The Organization shall have legal personality. In particular, but without prejudice to the provisions of paragraph 4 of article 48, the Organization shall have the capacity to contract, to acquire and dispose of movable and immovable property, and to institute legal proceedings.

2. The status, privileges and immunities of the Organization, of its Executive Director, Deputy Executive Director, Buffer Stock Manager as well as other staff and experts, and of members' delegations shall continue to be governed by the Headquarters Agreement between the host Government and the Organization signed on 10 June 1987, with such amendments as might be necessary for the proper functioning of this Agreement.

3. If the headquarters of the Organization is moved to another country, the Government of that country shall, as soon as possible, conclude with the Organization a Headquarters Agreement to be approved by the Council.

4. Pending the conclusion of the Headquarters Agreement pursuant to paragraph 3 of this article, the Organization shall request the host Government to grant, to the extent consistent with its laws, exemption from taxation on remuneration paid by the Organization to its employees, and on the assets, income and other property of the Organization.

5. The Organization may also conclude, with one or more Governments, agreements to be approved by the Council relating to such privileges and immunities as may be necessary for the proper functioning of this Agreement.

6. The Headquarters Agreement shall be independent of this Agreement. It shall, however, terminate:

(a) By agreement between the host Government and the Organization;

(b) In the event that the headquarters of the Organization is moved from the country of the host Government; or

(c) In the event that the Organization ceases to exist.

CHAPTER VI. ACCOUNTS AND AUDIT

Article 21

Financial accounts

1. For the operation and administration of this Agreement, there shall be established two accounts :

(a) The Buffer Stock Account; and
(b) The Administrative Account.

2. All the following receipts and expenditures in the creation, operation and maintenance of the Buffer Stock shall be brought into the Buffer Stock Account: contributions from members under article 27, revenue from sales of or expenditure in respect of acquisition of buffer stocks; interest on deposits of the Buffer Stock Account; and costs relating to purchase and sales commissions, storage, transportation and handling, maintenance and rotation, and insurance. The Council may, however, by special vote, bring any other type of receipts or expenditures attributable to buffer stock transactions or operations into the Buffer Stock Account.

3. All other receipts and expenditures relating to the operation of this Agreement shall be brought into the Administrative Account. Such expenditures shall normally be met by contributions from members assessed in accordance with article 24.

4. The Organization shall not be liable for the expenses of delegations or observers to the Council or to any committee established under article 18.

Article 22

Form of payment

Payments to the Administrative and Buffer Stock Accounts shall be made in freely usable currencies or currencies which are convertible in the major foreign exchange markets into freely usable currencies, and shall be exempt from foreign exchange restrictions.

Article 23

Audit

1. Each financial year, the Council shall appoint auditors for the purpose of auditing its books of account.

2. An independently audited statement of the Administrative Account shall be made available to members as soon as possible, but not later than four months, after the close of each financial year. An independently audited statement of the Buffer Stock Account shall be made available to members not earlier than 60 days, but not later than four months, after the close of each financial year. The audited statements of the Administrative and Buffer Stock Accounts shall be considered for approval by the Council at its next regular session, as appropriate. A summary of the audited accounts and balance sheet shall thereafter be published.

CHAPTER VII. THE ADMINISTRATIVE ACCOUNT

Article 23

Approval of the administrative budget and assessment of contributions

1. At its first session after the entry into force of this Agreement, the Council shall approve the administrative budget for the period between the date of the entry into force and the end of the first financial year. Thereafter, during the second half of each financial year, the Council shall approve the administrative budget for the following financial year. The Council shall assess the contribution of each member to that budget in accordance with paragraph 2 of this article.

2. The contribution of each member to the administrative budget for each financial year shall be in the proportion which the number of its votes at the time the administrative budget for that financial year is approved bears to the total votes of all the members. In assessing contributions, the votes of each member shall be calculated without regard to the suspension of any member's voting rights or any redistribution of votes resulting therefrom.

3. The initial contribution to the administrative budget of any Government which becomes a member after the entry into force of this Agreement shall be assessed by the Council on the basis of the number of votes to be held by that member and of the period from the date on which it becomes a member to the end of the current financial year. The assessment made upon other members for that financial year shall not, however, be altered.

Article 25

Payment of contributions to the administrative budget

1. Contributions to the first administrative budget shall become due on a date to be decided by the Council at its first session. Contributions to subsequent administrative budgets shall become due by 28 February in each financial year. The initial contribution of a Government which becomes a member after the entry into force of this Agreement, assessed in accordance with paragraph 3 of article 24, shall, for the financial year concerned, become due 60 days after the date on which it becomes a member.

2. If a member has not paid its full contribution to the administrative budget within two months after such contribution becomes due in accordance with paragraph 1 of this article, the Executive Director shall request that member to make payment as quickly as possible. If a member has not paid its contribution within two months after such request by the Executive Director, its voting rights in the Organization shall be suspended unless the Council decides otherwise. If a member has still not paid its contribution within four months after such request by the Executive Director, all rights of that member under this Agreement shall be suspended by the Council, unless the Council, by special vote, decides otherwise.

3. For contributions received late, the Ccuncil shall levy a penalty charge at the prime interest rate in the host country from the date the contributions become due. The Council may waive such penalty charge up to 31 March of the same financial year on request from a member if, because of its internal laws and regulations, it is not able to pay the contributions to the administrative budget by the due date, in accordance with paragraph 1 of this article.

4. A member whose rights have been suspended under paragraph 2 of this article shall in particular remain liable to pay its contribution and to meet any other of its financial obligations under this Agreement.

CHAPTER VIII. THE BUFFER STOCK

Article 26

Size of the Buffer Stock

In order to achieve the objectives of this Agreement, an international Buffer Stock shall be established. The total capacity of the Buffer Stock shall be 550,000 tonnes, including the total stocks still held under the International Natural Rubber Agreement, 1987. It shall be the sole instrument

of market intervention for price stabilization in this Agreement. The Buffer Stock shall comprise:

(a) The normal Buffer Stock of 400,000 tonnes; and

(b) The contingency Buffer Stock of 150,000 tonnes.

Article 27

Financing of the Buffer Stock

1. Members commit themselves to finance the total cost of the international Buffer Stock of 550,000 tonnes established under article 26, it being understood that shares in the Buffer Stock Account of the International Natural Rubber Agreement, 1987, of those members of the International Natural Rubber Agreement, 1987, which became members of this Agreement shall, with the consent of each member, be carried over to the Buffer Stock Account under this Agreement in accordance with the procedures determined under the provisions of paragraph 3 of article 40 of the International Natural Rubber Agreement, 1987.

2. The financing of both the normal Buffer Stock and the contingency Buffer Stock shall be shared equally between the exporting and importing categories of members. Contributions of members to the Buffer Stock Account shall be apportioned according to their shares of the votes in the Council, except as provided for in paragraphs 3 and 4 of this article.

3. Any importing member whose share of total net imports as set out in the table to be established by the Council under paragraph 4 of article 14 represents 0.1 per cent or less of total net imports shall contribute to the Buffer Stock Account as follows:

(a) If its share of total net imports is less than or equal to 0.1 per cent but more than 0.05 per cent, such member shall contribute an amount assessed on the basis of its actual share of total net imports;

(b) If its share of total net imports is 0.05 per cent or less, such member shall contribute an amount assessed on the basis of a share of 0.05 per cent of total net imports.

4. During any period in which this Agreement is in force provisionally either under paragraph 2 or subparagraph (b) of paragraph 4 of article 61, the financial commitment of each exporting or importing member to the Buffer Stock Account shall not in total exceed that member's contribution, calculated on the basis of the number of votes corresponding to the percentage shares set out in the tables to be established by the Council under paragraph 4 of article 14, of the totals of 275,000 tonnes falling to the exporting and importing categories of members respectively. The financial obligations of members when this Agreement is in force provisionally shall be shared equally by exporting and importing categories of members. At any time when the aggregate commitment of one category exceeds that of the other, the larger of the two aggregates shall be brought equal to the smaller of the two aggregates, each member's votes in that aggregate being reduced in proportion to the shares of votes derived from the tables to be established by the Council under paragraph 4 of article 14. Notwithstanding the provisions of this paragraph and of paragraph 1 of article 28, a member's contribution may not exceed 125 per cent of the amount of its total contribution calculated on the basis of its share in world trade as indicated in annex A or annex B to this Agreement.

5. The total costs of the normal and contingency Buffer Stock of 550,000 tonnes shall be financed by contributions by members in cash to the Buffer Stock Account. Such contributions may, when relevant, be paid by the appropriate agencies of members concerned.

6. The total costs of the 550,000-tonne international Buffer Stock shall be paid from the Buffer Stock Account. Such costs shall include all expenses involved in acquiring and operating the 550,000-tonne international Buffer Stock. In the event that the estimated cost, as given in annex C to this Agreement, cannot fully cover the total cost of acquisition and operations of the Buffer Stock, the Council shall meet and make the necessary arrangements to call up the required contributions to cover such costs according to percentage shares of votes.

Article 28

Payment of contributions to the Buffer Stock Account

1. There shall be an initial contribution in cash to the Buffer Stock Account equivalent to 70 million Malaysian ringgit. This amount, which represents a working capital reserve for buffer stock operations, shall be apportioned among all members according to their percentage shares of votes, taking into consideration paragraph 3 of article 27, and shall be due within 60 days after the first Council session after the entry into force of this Agreement. The initial contribution of a member due in accordance with this paragraph shall, with the consent of that member, be made wholly or in part by transfer of that member's share in the cash held in the Buffer Stock Account under the International Natural Rubber Agreement, 1987.

2. The Executive Director may at any time, and independently of the arrangements in paragraph 1 of this article, call for contributions provided that the Buffer Stock Manager has certified that the Buffer Stock Account may require such funds in the next four months.

3. When a contribution is called, it shall be due from members within 60 days of the date of notification. If requested by any member or members accounting for 200 votes in the Council, the Council shall meet in special session and may modify or disapprove the call-up based on an assessment of the need for funds to support buffer stock operations in the next four months. If the Council cannot reach a decision, contributions shall be due from members in accordance with the Executive Director's notification.

4. Contributions called up for the normal and the contingency Buffer Stock shall be valued at the lower trigger action price in effect at the time such contributions are called.

5. The call-up of contributions to the contingency Buffer Stock shall be handled as follows:

(a) At the 300,000-tonne review provided for in article 31, the Council shall make all financial and other arrangements which may be necessary for the prompt implementation of the contingency Buffer Stock including call-up of funds if necessary;

(b) If the Council by special vote under article 30, paragraph 2 decides to bring the contingency Buffer Stock into operation, then the Council shall ensure that:

(i) All members have made all necessary arrangements for financing their respective shares of the contingency Buffer Stock; and

(ii) The contingency Buffer Stock has been invoked and is fully primed for action in accordance with the terms of article 30.

Article 29

Price range

1. There shall be established, for the operations of the Buffer Stock:

(a) A reference price;
(b) A lower intervention price;
(c) An upper intervention price;
(d) A lower trigger action price;
(e) An upper trigger action price;
(f) A lower indicative price; and
(g) An upper indicative price.

2. On the entry into force of this Agreement, the reference price shall be the reference price applicable on 28 December 1995.

3. There shall be an upper intervention price and a lower intervention price calculated respectively at plus and minus 15 per cent of the reference price, unless the Council, by special vote, decides otherwise.

4. There shall be an upper trigger action price and a lower trigger action price calculated respectively at plus and minus 20 per cent of the reference price, unless the Council, by special vote, decides otherwise.

5. The prices calculated in accordance with paragraphs 3 and 4 of this article shall be rounded to the nearest cent.

6. On the entry into force of this Agreement, the lower and upper indicative prices shall be initially fixed at 157 and 270 Malaysian/Singapore cents per kilogramme, respectively.

Article 30

Operation of the Buffer Stock

1. If, in relation to the price range provided for in article 29, or as subsequently revised in accordance with the provisions of articles 31 and 39, the market indicator price provided for in article 32 is:

(a) At or above the upper trigger action price, the Buffer Stock Manager shall defend the upper trigger action price by offering natural rubber for sale until the market indicator price falls below the upper trigger action price;

(b) Above the upper intervention price, the Buffer Stock Manager may sell natural rubber in defence of the upper trigger action price;

(c) At the upper or lower intervention price, or between them, the Buffer Stock Manager shall neither buy nor sell natural rubber, except in order to carry out his responsibilities for rotation under article 35;

(d) Below the lower intervention price, the Buffer Stock Manager may buy natural rubber in defence of the lower trigger action price;

(e) At or below the lower trigger action price, the Buffer Stock Manager shall defend the lower trigger action price by offering to buy natural rubber until the market indicator price exceeds the lower trigger action price.

2. When sales or purchases for the Buffer Stock reach the 400,000-tonne level, the Council shall, by special vote, decide whether to bring the contingency Buffer Stock into operation at:

(a) The lower or upper trigger action price; or

(b) Any price between the lower trigger action price and the lower indicative price, or the upper trigger action price and the upper indicative price.

3. Unless the Council, by special vote, decides otherwise under paragraph 2 of this article, the Buffer Stock Manager shall use the contingency Buffer Stock to defend the lower indicative price by bringing the contingency Buffer Stock into operation when the market indicator price is at a level 2 Malaysian/Singapore cents per kilogramme above the lower indicative price, and to defend the upper indicative price by bringing the contingency Buffer Stock into operation when the market indicator price is at a level 2 Malaysian/ Singapore cents per kilogramme below the upper indicative price.

4. The total facilities of the Buffer Stock, including the normal Buffer Stock and the contingency Buffer Stock, shall be fully utilized to ensure that the market indicator price does not fall below the lower indicative price or rise above the upper indicative price.

5. Sales and purchases by the Buffer Stock Manager shall be effected through established commercial markets at prevailing prices, and all his transactions shall be in physical rubber available for shipment not later than one month after the end of the first quoted month in the market concerned, or for delivery in a consuming market during the delivery month or months normally corresponding to such shipment months in that market. For the purpose of the efficient operation of the Buffer Stock, the Council may decide by consensus to allow the Buffer Stock Manager to purchase future contracts up to a maximum of two months forward on the strict and absolute condition that tenders are taken up on maturity.

6. To facilitate the operation of the Buffer Stock, the Council shall establish branch offices and such facilities of the Buffer Stock Manager's office, where necessary, in established rubber markets and approved warehouse locations.

7. The Buffer Stock Manager shall prepare a monthly report on buffer stock transactions and the Buffer Stock Account's financial position. Thirty days after the end of each month, the report for that month shall be made available to members.

8. The information on buffer stock transactions shall include quantities, prices, types, grades and markets of all buffer stock operations, including rotations effected. The information on the Buffer Stock Account's financial position shall also include interest rates on and terms and conditions of deposits, the currencies operated in and other relevant information on the items referred to in paragraph 2 of article 21.

Article 31

Review and revision of the price range

A. Reference price

1. Any review or revision of the reference price, including those following net changes in the Buffer Stock under paragraph 2 of this article, shall be based on market trends. Immediately before the first meeting of the Council after the Agreement enters into force and every 12 months thereafter, the Buffer Stock Manager shall calculate the average daily market indicator price for the previous six months and compare this value with the two intervention prices. The date of this calculation shall be fixed at least three months in advance except for the first review and immediately precede a Council session.

(a) If the average of the six-month daily market indicator prices is at the upper intervention price, at the lower intervention price,

or between these two prices, no revision of the reference price shall take place.

(b) If the average of the six-month daily market indicator prices is below the lower intervention price, the reference price shall be automatically revised downward by 5 per cent of its level and become effective the following day. Normally the Council would meet on that day and take note of the revision. The Council may review the reference price and may, by special vote, decide on a higher percentage adjustment downwards of the reference price.

(c) If the average of the six-month daily market indicator prices is above the upper intervention price, the reference price shall be automatically revised upwards by 5 per cent of its level and become effective the following day. Normally the Council would meet on that day and take note of the revision. The Council may review the reference price and may, by special vote, decide on a higher percentage adjustment upwards of the reference price.

(d) However, at the first regular session of the Council after the entry into force of the Agreement any automatic revision under article 31, paragraph 1, subparagraphs (b) or (c) shall be 4 per cent.

(e) For the purposes of the comparison, the reference price and the six-month daily market indicator price will be calculated to two decimal places.

2. Following a net change to the Buffer Stock of 100,000 tonnes since the last regular session of the Council, the Executive Director shall convene a special session of the Council to assess the situation. The Council may, by special vote, decide to take appropriate measures which may include:

(a) Suspension of buffer stock operations;

(b) Change in the rate of buffer stock purchases or sales; and

(c) Revision of the reference price.

3. If net buffer stock purchases or sales amounting to 300,000 tonnes have taken place since (a) the last revision under paragraph 3 of article 31 of the International Natural Rubber Agreement, 1987, (b) the last revision under this paragraph, or (c) the last revision under paragraph 2 of this article, whichever is most recent, the reference price shall be lowered or raised, respectively, by 3 per cent of its current level unless the Council, by special vote, decides to lower or raise it, respectively, by a higher percentage amount.

4. Notwithstanding the provisions of article 29, paragraph 4, revision of the reference price shall not result in the trigger action price breaching the indicative price.

5. Notwithstanding the provisions of article 31, paragraph 1 and article 31, paragraph 3, revision of the reference price shall not result in the intervention price breaching the level at which the contingency Buffer Stock will be brought into operation under article 30, paragraph 3.

B. Indicative prices

6. The Council may, by special vote, revise the lower and upper indicative prices at reviews provided for in this section of this article.

7. The Council shall ensure that any revision of indicative prices is consistent with evolving market trends and conditions. In this connection, the Council shall take intc consideration the trend of natural rubber prices, consumption, supply, production costs and stocks, as well as the quantity of

natural rubber held in the Buffer Stock and the financial position of the Buffer Stock Account.

8. The lower and upper indicative prices shall be reviewed:

(a) 24 months after the last review pursuant to paragraph 7 (a) of article 31 of the International Natural Rubber Agreement, 1987, or in the event that this Agreement enters into force after 1 May 1996, at the first session of the Council under this Agreement, and every 24 months thereafter;

(b) In exceptional circumstances, at the request of a member or members accounting for 200 or more votes in the Council; and

(c) When the reference price has been revised (i) downwards since the last revision of the lower indicative price or the entry into force of the International Natural Rubber Agreement, 1987, or (ii) upwards since the last revision of the upper indicative price or the entry into force of the International Natural Rubber Agreement, 1987, by at least 3 per cent under paragraph 3 of this article and at least 5 per cent under paragraph 1 of this article, or by at least this amount under paragraphs 1, 2 and/or 3 of this article, provided that the average of the daily market indicator price for the 60 days subsequent to the last revision of the reference price is either below the lower intervention price or above the upper intervention price, respectively.

9. Notwithstanding paragraphs 6, 7 and 8 of this article, there shall be no upward revision in the lower or upper indicative price if the average of the daily market indicator prices over the six-month period prior to a review of the price range under this article is below the reference price. Similarly, there shall be no downward revision in the lower or upper indicative price if the average of the daily market indicator prices over the six-month period prior to a review of the price range under this article is above the reference price.

Article 32

Market indicator price

1. There shall be established a daily market indicator price which shall be a composite, weighted average - reflecting the market in natural rubber - of daily official prices as defined by the Council on the Kuala Lumpur, London, New York and Singapore markets, and such other established commercial markets as the Council may decide. Initially, the daily market indicator price shall comprise RSS 1, RSS 3 and TSR 20 and their weighting shall be in the ratio of 2:3:5. All quotations shall be converted into f.o.b. Malaysian/Singapore ports in Malaysian/Singapore currency.

2. The type/grade composition weightings, method of computing the daily market indicator price and the number of markets shall be reviewed and may, by special vote, be revised by the Council to ensure that it reflects the market in natural rubber. The Council may, by special vote, decide to include additional established commercial markets in the calculation of the daily market indicator price if such markets are deemed to influence the international price of natural rubber.

3. The market indicator price shall be deemed above, at or below price levels specified in this Agreement if the average of the daily market indicator prices for the last five market days is above, at or below such price levels.

Article 33

Composition of buffer stocks

1. At its first session after the entry into force of this Agreement, the Council shall name the internationally recognized standard types and grades of ribbed smoked sheets and technically specified rubbers for inclusion in the Buffer Stock, provided that the following criteria are met:

(a) The lowest types and grades of natural rubber authorized for inclusion in the Buffer Stock shall be RSS 3 and TSR 20; and

(b) All types and grades allowed under subparagraph (a) of this paragraph which account for at least 3 per cent of the previous calendar year's international trade in natural rubber shall be named.

2. The Council may, by special vote, change these criteria and/or the selected types/grades if that is necessary to ensure that the composition of the Buffer Stock reflects the evolving market situation, attainment of the stabilization objectives of this Agreement and the need to maintain a high commercial standard of quality of buffer stocks.

3. The Buffer Stock Manager shall make every effort to ensure that the composition of the Buffer Stock closely reflects the export/import patterns for natural rubber, while promoting the stabilization objectives of this Agreement.

4. The Council may, by special vote, direct the Buffer Stock Manager to change the composition of the Buffer Stock if the objective of price stabilization so dictates.

Article 34

Location of buffer stocks

1. The location of buffer stocks shall ensure economic and efficient commercial operations. In accordance with this principle, the buffer stocks shall be located in the territory of both exporting and importing members, unless the Council, by special vote, decides otherwise. The distribution of the buffer stock rubber shall be consistent with attaining the stabilization objectives of the Agreement while minimizing costs.

2. In order to maintain high commercial quality standards, buffer stocks shall be stored only in warehouses approved on the basis of criteria established by the Council of the International Natural Rubber Agreement, 1987, or revised by the Council under this Agreement.

3. After the entry into force of this Agreement, the Council shall establish and approve the list of warehouses and the necessary arrangements for their use. The Council may, if necessary, review the list of warehouses approved by the Council of the International Natural Rubber Agreement, 1987, and the criteria established by the said Council and maintain or revise them accordingly.

4. The Council shall also periodically review the location of the buffer stocks and may, by special vote, direct the Buffer Stock Manager to change the location of the buffer stocks to ensure economic and efficient commercial operations.

Article 35

Maintaining the quality of the buffer stocks

The Buffer Stock Manager shall ensure that all buffer stocks are purchased and maintained at a high commercial standard of quality. To help him achieve this, he may rotate natural rubber stored in the Buffer Stock as necessary to ensure such standards, taking into appropriate consideration the cost of such rotation and its impact on the stability of the market. The costs of rotation shall be brought into the Buffer Stock Account.

Article 36

Restriction or suspension of buffer stock operations

1. Notwithstanding the provisions of article 30, the Council, if in session, may, by special vote, restrict or suspend the operations of the Buffer Stock, if in its opinion the discharge of the obligations laid upon the Buffer Stock Manager by that article will not achieve the objectives of this Agreement.

2. If the Council is not in session, the Executive Director may, after consultation with the Chairman, restrict or suspend the operations of the Buffer Stock, if in his opinion the discharge of the obligations laid upon the Buffer Stock Manager by article 30 will not achieve the objectives of this Agreement.

3. Immediately after a decision to restrict or suspend the operations of the Buffer Stock under paragraph 2 of this article, the Executive Director shall convene a session of the Council to review such decision. Notwithstanding the provisions of paragraph 4 of article 13, the Council shall meet within 10 days after the date of restriction or suspension and shall, by special vote, confirm or cancel such restriction or suspension. If the Council cannot come to a decision at that session, buffer stock operations shall be resumed without any restriction imposed under this article.

4. As long as any restriction or suspension of buffer stock operations decided in accordance with this article remains in force, the Council shall review this decision at intervals of not longer than three months. If at a session to make such a review the Council does not confirm, by special vote, the continuation of the restriction or suspension, or does not come to a decision, buffer stock operations shall be resumed without restriction.

Article 37

Penalties relating to contributions to the Buffer Stock Account

1. If a member does not fulfil its obligation to contribute to the Buffer Stock Account by the last day such contribution becomes due, it shall be considered to be in arrears. A member in arrears for 60 days or more shall not count as a member for the purpose of voting on matters covered in paragraph 2 of this article.

2. The voting and other rights in the Council of a member in arrears for 60 days or more under paragraph 1 of this article shall be suspended, unless the Council, by special vote, decides otherwise.

3. A member in arrears shall bear interest charges at the prime rate in the host country beginning on the last day such payments become due. Coverage of arrears by the remaining importing and exporting members shall be on a voluntary basis.

4. A member shall not be considered as in arrears if any shortfall in its contribution is only a result of fluctuations in currency exchange rates in the 60 days following the call for payments. In this case, no interest will be charged on the shortfall. However, any such shortfall should be covered by the member within the 60 days following the payment.

5. When the default has been remedied to the satisfaction of the Council, the voting and other rights of the member in arrears for 60 days or more shall be restored. If the arrears have been made good by other members, these members shall be fully reimbursed.

Article 38

Adjustment of contributions to the Buffer Stock Account

1. When the votes are redistributed at the first regular session in each financial year or whenever the membership of the Organization changes, the Council shall make the necessary adjustment of each member's contribution to the Buffer Stock Account in accordance with the provisions of this article. For this purpose, the Executive Director shall determine:

(a) The net cash contribution of each member, by subtracting refunds of contributions to that member in accordance with paragraph 2 of this article from the sum of all contributions paid by that member since the entry into force of this Agreement;

(b) The total net call-ups, by summing the consecutive call-ups and subtracting the total of refunds made in accordance with paragraph 2 of this article;

(c) The revised net contribution for each member, by apportioning the total net call-ups among members on the basis of each member's revised voting share in the Council pursuant to article 14, subject to paragraph 3 of article 27, provided that the voting share of each member shall, for the purpose of this article, be calculated without regard to the suspension of any member's voting rights or any redistribution of votes resulting therefrom.

Where a member's net cash contribution exceeds its revised net contribution, a refund of the difference minus any outstanding penalty interest on arrears shall be made to that member from the Buffer Stock Account. Where a member's revised net contribution exceeds its net cash contribution, a payment of the difference plus any outstanding penalty interest on arrears shall be made by that member to the Buffer Stock Account.

2. If the Council, having regard to paragraphs 2 and 3 of article 28, decides that there are net cash contributions in excess of funds required to support buffer stock operations within the next four months, the Council shall refund such excess net cash contributions less initial contributions unless it decides, by special vote, either to make no such refund or to refund a smaller amount. Members' shares of the amount to be refunded shall be in proportion to their net cash contributions, minus any outstanding penalty interest on arrears. The contribution liability of members in arrears shall be reduced in the same proportion as the refund bears to the total net cash contributions.

3. At the request of a member, the refund to which it is entitled may be retained in the Buffer Stock Account. If a member requests that its refund be retained in the Buffer Stock Account, this amount shall be credited against any additional contribution requested in accordance with article 28. The credit retained in the Buffer Stock Account at the request of a member shall bear interest at the average rate of interest earned on funds in the Buffer Stock Account, beginning the last day when the amount should normally be reimbursed to that member until the day preceding the actual reimbursement.

4. The Executive Director shall immediately notify members of any required payments or refunds resulting from adjustments made in accordance with paragraphs 1 and 2 of this article. Such payments by members or refunds to members shall be made within 60 days from the date the Executive Director issues such notification.

5. In the event that the amount of cash in the Buffer Stock Account exceeds the value of total net cash contributions of members, such surplus funds shall be distributed upon termination of this Agreement.

Article 39

The Buffer Stock and changes in exchange rates

1. In the event that the exchange rate between the Malaysian ringgit/Singapore dollar and the currencies of the major natural rubber exporting and importing members changes to the extent that the operations of the Buffer Stock are significantly affected, the Executive Director shall, in accordance with article 36, or members may, in accordance with article 13, call for a special session of the Council. The Council shall meet within 10 days to confirm or cancel measures already taken by the Executive Director pursuant to article 36, and may, by special vote, decide to take appropriate measures, including the possibility of revising the price range, pursuant to the principles of the first sentences of paragraphs 1 and 6 of article 31.

2. The Council shall, by special vote, establish a procedure to determine a significant change in the parities of these currencies for the sole purpose of ensuring the timely convening of the Council.

3. In the event that there is a divergency between the Malaysian ringgit and the Singapore dollar to the extent that buffer stock operations are significantly affected, the Council shall meet to review the situation and may consider the adoption of a single currency.

Article 40

Liquidation procedures for the Buffer Stock Account

1. On termination of this Agreement, the Buffer Stock Manager shall estimate the total expense of liquidating or transferring to a new international natural rubber agreement the assets of the Buffer Stock Account in accordance with the provisions of this article, and shall reserve that amount in a separate account. If these balances are inadequate, the Buffer Stock Manager shall sell a sufficient quantity of natural rubber in the Buffer Stock to provide the additional sum required.

2. Each member's share in the Buffer Stock Account shall be calculated as follows:

(a) The value of the Buffer Stock shall be the value of the total quantity of natural rubber of each type/grade therein, calculated at the lowest of the current prices of the respective types/grades on markets referred to in article 32 during the 30 market days preceding the date of termination of this Agreement;

(b) The value of the Buffer Stock Account shall be the value of the Buffer Stock plus the cash assets of the Buffer Stock Account on the date of the termination of this Agreement less any amount reserved under paragraph 1 of this article;

(c) Each member's net cash contribution shall be the sum of its contributions paid throughout the duration of this Agreement less

all refunds made under article 38; penalty interest on arrears paid in accordance with paragraph 3 of article 37 shall not constitute a contribution to the Buffer Stock Account;

(d) If the value of the Buffer Stock Account is either greater or less than total net cash contributions, the surplus shall be allocated among members in proportion to each member's time-weighted net contribution share under this Agreement. Any deficit shall be allocated among members in proportion to each member's average number of votes held during its period of membership. In assessing the share of the deficits to be borne by each member, the votes of each member shall be calculated without regard to the suspension of any member's voting rights or any redistribution of votes resulting therefrom;

(e) Each member's share in the Buffer Stock Account shall comprise its net cash contribution, reduced or increased by its shares in deficits or surpluses in the Buffer Stock Account, and reduced by its liability, if any, for outstanding interest on arrears.

3. If this Agreement is to be immediately replaced with a new international natural rubber agreement, the Council shall, by special vote, adopt procedures to ensure efficient transfer to the new agreement, as required by that agreement, of shares in the Buffer Stock Account of members which intend to participate in the new agreement. Any member which does not wish to participate in the new agreement shall be entitled to the payment of its share:

(a) From available cash in proportion to its percentage share of the total net cash contributions to the Buffer Stock Account, within three months; and

(b) From the net proceeds from the disposal of the buffer stocks, by way of orderly sales or by way of transfer to the new international natural rubber agreement at current market prices, which must be concluded within 12 months; unless the Council decides, by special vote, to increase payments under subparagraph (a) of this paragraph.

4. If this Agreement terminates without being replaced by a new international natural rubber agreement which provides for a buffer stock, the Council shall, by special vote, adopt procedures to govern orderly disposal of the Buffer Stock within the maximum period specified in paragraph 6 of article 67, subject to the following constraints:

(a) No further purchases of natural rubber shall be made;

(b) The Organization shall incur no new expenses except those necessary to dispose of the Buffer Stock.

5. Subject to an election by any member to take natural rubber in accordance with paragraph 6 of this article, any cash which remains in the Buffer Stock Account shall be forthwith distributed to members in proportion to their shares as determined in paragraph 2 of this article.

6. In lieu of all or part of a cash payment, each member may elect to take its share in the assets of the Buffer Stock Account in natural rubber, subject to procedures adopted by the Council.

7. The Council shall adopt appropriate procedures for adjustment and payment of members' shares in the Buffer Stock Account. This adjustment shall account for:

(a) Any discrepancy between the price of natural rubber specified in subparagraph (a) of paragraph 2 of this article and the prices at which part or all of the Buffer Stock is sold pursuant to procedures for disposal of the Buffer Stock; and

(b) The difference between estimated and actual liquidation expenses.

8. The Council shall, within 30 days following final transactions of the Buffer Stock Account, meet to effect final settlement of accounts among members within 30 days thereafter.

CHAPTER IX. RELATIONSHIP WITH THE COMMON FUND FOR COMMODITIES

Article 41

Relationship with the Common Fund for Commodities

1. The Organization shall take full advantage of the facilities of the Common Fund for Commodities.

2. In respect of the implementation of any project funded under the Second Account of the Common Fund for Commodities, the Organization, as a designated International Commodity Body, shall not incur any financial obligation including for guarantees given by individual members or other entities. Neither the Organization, nor any member by reason of its membership in the Organization, shall be responsible for any liability arising from borrowing or lending by any other member or entity in connection with such projects.

CHAPTER X. SUPPLY AND MARKET ACCESS AND OTHER MEASURES

Article 42

Supply and market access

1. Exporting members to the fullest extent possible undertake to pursue policies and programmes which maintain continuous availability to consumers of natural rubber supplies.

2. Importing members to the fullest extent possible undertake to pursue policies which will maintain access to their markets for natural rubber.

Article 43

Other measures

1. With a view to achieving the objectives of this Agreement, the Council shall identify and propose appropriate measures and techniques directed towards promoting:

(a) The development of the natural rubber economy by producing members, through expanded and improved production, productivity and marketing, thereby increasing the export earnings of producing members while at the same time improving the reliability of supply. For this purpose, the Committee on Other Measures shall undertake economic and technical analyses in order to identify:

(i) Natural rubber research and development programmes and projects of benefit to exporting and importing members, including scientific research in specific areas;

(ii) Programmes and projects to improve the productivity of the natural rubber industry;

(iii) Ways and means to upgrade natural rubber supplies and achieve uniformity in quality specification and presentation of natural rubber; and

(iv) Methods of improving the processing, marketing and distribution of raw natural rubber;

(b) The development of end-uses of natural rubber. For this purpose, the Committee on Other Measures shall undertake appropriate economic and technical analyses in order to identify programmes and projects leading to increased and new uses of natural rubber.

2. The Council shall consider the financial implications of such measures and techniques and seek to promote and facilitate the provision of adequate financial resources, as appropriate, from such sources as international financial institutions and the Second Account of the Common Fund for Commodities.

3. The Council may accept any voluntary contribution in support of approved projects to implement this article. The management of financial contributions shall be subject to rules to be established by special vote of the Council.

4. The Council may make recommendations, as appropriate, to members, international institutions and other organizations to promote the implementation of specific measures under this article.

5. The Committee on Other Measures shall periodically review the progress of those measures which the Council decides to promote and recommend, and shall report thereon to the Council.

CHAPTER XI. CONSULTATION ON DOMESTIC POLICIES

Article 44

Consultation

The Council shall consult, at the request of any member, on government natural rubber policies directly affecting supply or demand. The Council may submit its recommendations to members for their consideration.

CHAPTER XII. STATISTICS, STUDIES AND INFORMATION

Article 45

Statistics and information

1. The Council shall collect, collate and as necessary publish such statistical information on natural rubber and related areas as is necessary for the satisfactory operation of this Agreement.

2. Members shall promptly and to the fullest extent possible furnish to the Council available data by specific types and grades concerning production, consumption and international trade in natural rubber.

3. The Council may also request members to furnish other available information, including information on related areas which may be required for the satisfactory operation of this Agreement.

4. Members shall furnish all the above-mentioned statistics and information within a reasonable time to the fullest extent possible consistent with their national legislation and by the ways most appropriate for them.

5. The Council shall establish close relationships with appropriate international organizations, including the International Rubber Study Group, and with commodity exchanges in order to help ensure the availability of recent and reliable data on production, consumption, stocks, international trade and prices of natural rubber, and other factors that influence demand for and supply of natural rubber.

6. The Council shall endeavour to ensure that no information published shall prejudice the confidentiality of the operations of persons or companies producing, processing or marketing natural rubber or related products.

Article 46

Annual assessment, estimates and studies

1. The Council shall prepare an annual assessment on the world natural rubber situation and related areas in the light of the information supplied by members and from all relevant intergovernmental and international organizations.

2. At least once in every half year, the Council shall also estimate production, consumption, exports and imports of natural rubber by specific types and grades, if possible, for the following six months. It shall inform the members of these estimates.

3. The Council shall undertake, or make appropriate arrangements to undertake, studies of trends in natural rubber production, consumption, trade, marketing and prices, as well as of the short-term and long-term problems of the world natural rubber economy.

Article 47

Annual review

The Council shall each year review the operation of this Agreement including conformity to its spirit and promotion of its objectives. It may then make recommendations to members regarding ways and means of improving the functioning of this Agreement.

CHAPTER XIII. MISCELLANEOUS

Article 48

General obligations and liabilities of members

1. Members shall for the duration of this Agreement use their best endeavours and cooperate to promote the attainment of the objectives of this Agreement and shall not take any action in contradiction to those objectives.

2. Members shall in particular seek to improve the conditions of the natural rubber economy and to encourage the production and use of natural rubber in order to promote the growth and the modernization of the natural rubber economy for the mutual benefit of producers and consumers.

3. Members shall accept as binding all decisions of the Council under this Agreement and will not implement measures which would have the effect of limiting or running counter to those decisions.

4. The liability of members arising from the operation of this Agreement, whether to the Organization or to third parties, shall be limited to the extent of their obligations regarding contributions to the administrative budget and to financing of the Buffer Stock under and in accordance with chapters VII and VIII of this Agreement and any obligations that may be assumed by the Council under article 41.

Article 49

Obstacles to trade

1. The Council shall, in accordance with the annual assessment of the world natural rubber situation referred to in article 46, identify any obstacles to the expansion of trade in natural rubber in its raw, semi-processed or modified forms.

2. The Council may, in order to further the purposes of this article, make recommendations to members to seek in appropriate international fora mutually acceptable practical measures designed to remove progressively and, where possible, to eliminate such obstacles. The Council shall periodically examine the results of such recommendations.

Article 50

Transportation and market structure of natural rubber

The Council should encourage and facilitate the promotion of reasonable and equitable freight rates and improvements in the transport system, so as to provide regular supplies to markets and to effect savings in the cost of the products marketed.

Article 51

Differential and remedial measures

Developing importing members, and least developed countries which are members, whose interests are adversely affected by measures taken under this Agreement may apply to the Council for appropriate differential and remedial measures. The Council shall consider taking such appropriate measures in accordance with paragraphs 3 and 4 of section III of resolution 93 (IV) of the United Nations Conference on Trade and Development.

Article 52

Relief from obligations

1. Where it is necessary on account of exceptional circumstances or emergency or *force majeure* not expressly provided for in this Agreement, the Council may, by special vote, relieve a member of an obligation under this Agreement if it is satisfied by an explanation from that member regarding the reasons why the obligation cannot be met.

2. The Council, in granting relief to a member under paragraph 1 of this article, shall state explicitly the terms and conditions on which, and the

period for which, the member is relieved of such obligation, and the reasons for which the relief is granted.

Article 53

Fair labour standards

Members declare that they will endeavour to maintain labour standards designed to improve the levels of living of workers in their respective natural rubber sectors.

Article 54

Environmental aspects

Members shall endeavour to pay due attention to environmental aspects as agreed at the eighth session of the United Nations Conference on Trade and Development and the United Nations Conference on Environment and Development, held in 1992.

CHAPTER XIV. COMPLAINTS AND DISPUTES

Article 55

Complaints

1. Any complaint that a member has failed to fulfil its obligations under this Agreement shall, at the request of the member making the complaint, be referred to the Council, which, subject to prior consultation with the members concerned, shall take a decision on the matter.

2. Any decision by the Council that a member is in breach of its obligations under this Agreement shall specify the nature of the breach.

3. Whenever the Council, whether as the result of a complaint or otherwise, finds that a member has committed a breach of this Agreement, it may, by special vote, and without prejudice to such other measures as are specifically provided for in other articles of this Agreement:

(a) Suspend that member's voting rights in the Council and, if it deems necessary, suspend any other rights of such member, including those of holding office in the Council or in any committee established under article 18 and of being eligible for membership of such committees, until it has fulfilled its obligations; or

(b) Take action under article 65, if such breach significantly impairs the operation of this Agreement.

Article 56

Disputes

1. Any dispute concerning the interpretation or application of this Agreement which is not settled among the members involved shall, at the request of any member party to the dispute, be referred to the Council for decision.

2. In any case where a dispute has been referred to the Council under paragraph 1 of this article, a majority of members holding at least one third of the total votes may require the Council, after discussion, to seek the opinion of an advisory panel constituted under paragraph 3 of this article on the issue in dispute before giving its decision.

3. (a) Unless the Council, by special vote, decides otherwise, the advisory panel shall consist of five persons as follows:

(i) Two persons, one having wide experience in matters of the kind in dispute and the other having legal standing and experience, nominated by the exporting members;

(ii) Two such persons nominated by the importing members; and

(iii) A chairman selected unanimously by the four persons nominated under (i) and (ii) of this subparagraph or, if they fail to agree, by the Chairman of the Council.

(b) Nationals of members and of non-members shall be eligible to serve on the advisory panel.

(c) Persons appointed to the advisory panel shall act in their personal capacities and without instructions from any government.

(d) The expenses of the advisory panel shall be paid by the Organization.

4. The opinion of the advisory panel and the reasons therefor shall be submitted to the Council which, after considering all the relevant information, shall, by special vote, decide the dispute.

CHAPTER XV. FINAL PROVISIONS

Article 57

Signature

This Agreement shall be open for signature at United Nations Headquarters from 3 April 1995 to 28 December 1995 inclusive by the Governments invited to the United Nations Conference on Natural Rubber, 1994.

Article 58

Depositary

The Secretary-General of the United Nations is hereby designated as the depositary of this Agreement.

Article 58

Ratification, acceptance and approval

1. This Agreement shall be subject to ratification, acceptance or approval by the signatory Governments in accordance with their respective constitutional or institutional procedures.

2. Instruments of ratification, acceptance or approval shall be deposited with the depositary not later than 1 January 1997. The Council may, however, grant extensions of time to signatory Governments which have been unable to deposit their instruments by that date.

3. Each Government depositing an instrument of ratification, acceptance or approval shall, at the time of such deposit, declare itself to be an exporting member or an importing member.

Article 60

Notification of provisional application

1. A signatory Government which intends to ratify, accept or approve this Agreement, or a Government for which the Council has established conditions for accession but which has not yet been able to deposit its instrument, may at any time notify the depositary that it will fully apply this Agreement provisionally, either when it enters into force in accordance with article 61 or, if it is already in force, at a specified date.

2. Notwithstanding the provisions of paragraph 1 of this article, a Government may provide in its notification of provisional application that it will apply this Agreement only within the limitations of its constitutional and/or legislative procedures and its domestic laws and regulations. However, such Government shall meet all its financial obligations to this Agreement. The provisional membership of a Government which notifies in this manner shall not exceed 12 months from the provisional entry into force of this Agreement, unless the Council decides otherwise pursuant to paragraph 2 of article 59.

Article 61

Entry into force

1. This Agreement shall enter into force definitively on 29 December 1995 or on any date thereafter, if by that date Governments accounting for at least 80 per cent of net exports as set out in annex A to this Agreement, and Governments accounting for at least 80 per cent of net imports as set out in annex B to this Agreement, have deposited their instruments of ratification, acceptance, approval or accession, or have assumed full financial commitment to this Agreement.

2. This Agreement shall enter into force provisionally on 29 December 1995, or on any date before 1 January 1997, if Governments accounting for at least 75 per cent of net exports as set out in annex A to this Agreement, and Governments accounting for at least 75 per cent of net imports as set out in annex B to this Agreement, have deposited their instruments of ratification, acceptance or apprcval, or have notified the depositary under paragraph 1 of article 60 that they will apply this Agreement provisionally and assume full financial commitment to this Agreement. The Agreement shall remain in force provisionally up to a maximum of 12 months, unless it enters into force definitively under paragraph 1 of this article or the Council decides otherwise in accordance with paragraph 4 of this article.

3. If this Agreement does not come into force provisionally under paragraph 2 of this article by 1 January 1997, the Secretary General of the United Nations shall invite, at the earliest time he considers practicable after that date, the Governments which have deposited instruments of ratification, acceptance or approval or have notified him that they will apply this Agreement provisionally, to meet with a view to recommending whether or not such Governments should take the necessary steps to put this Agreement provisionally or definitively into force among themselves in whole or in part.

If no conclusion is reached at this meeting, the Secretary-General of the United Nations may convene such further meetings as he considers appropriate.

4. If the requirements for definitive entry into force of this Agreement under paragraph 1 of this article have not been met within 12 calendar months of the provisional entry into force of this Agreement under paragraph 2 of this article, the Council shall, not later than one month before the end of the 12-month period mentioned above, review the future of this Agreement and, subject to paragraph 1 of this article, by special vote, decide:

(a) To put this Agreement definitively into force among the current members in whole or in part;

(b) To keep this Agreement provisionally in force among the current members in whole or in part for an additional year; or

(c) To renegotiate this Agreement.

If no decision is reached by the Council, this Agreement shall terminate at the expiry of the 12-month period. The Council shall inform the depositary of any decision taken under this paragraph.

5. For any Government that deposits its instrument of ratification, acceptance, approval or accession after the entry into force of this Agreement, it shall enter into force for that Government on the date of such deposit.

6. The Executive Director of the Organization shall convene the first session of the Council as soon as possible after the entry into force of this Agreement.

Article 62

Accession

1. This Agreement shall be open for accession by the Government of any State. Accession shall be subject to conditions to be established by the Council, which shall include, *inter alia*, a time limit for the deposit of instruments of accession, the number of votes to be held and financial obligations. The Council may, however, grant extensions of time to Governments which are unable to deposit their instruments of accession within the time limit set in the conditions of accession.

2. Accession shall be effected by the deposit of an instrument of accession with the depositary. Instruments of accession shall state that the Government accepts all the conditions established by the Council.

Article 63

Amendments

1. The Council may, by special vote, recommend amendments of this Agreement to the members.

2. The Council shall fix a date by which members shall notify the depositary of their acceptance of the amendment.

3. An amendment shall become effective 90 days after the depositary has received notifications of acceptance from members constituting at least two thirds of the exporting members and accounting for at least 85 per cent of the votes of the exporting members, and from members constituting at least two thirds of the importing members and accounting for at least 85 per cent of the votes of the importing members.

4. After the depositary informs the Council that the requirements for the amendment to become effective have been met, and notwithstanding the provisions of paragraph 2 of this article relating to the date fixed by the Council, a member may still notify the depositary of its acceptance of the amendment, provided that such notification is made before the amendment becomes effective.

5. Any member which has not notified its acceptance of an amendment by the date on which such amendment becomes effective shall cease to be a contracting party as from that date, unless such member has satisfied the Council that its acceptance could not be obtained in time owing to difficulties in completing its constitutional or institutional procedures, and the Council decides to extend for that member the period for acceptance of the amendment. Such member shall not be bound by the amendment before it has notified its acceptance thereof.

6. If the requirements for the amendment to become effective have not been met by the date fixed by the Council in accordance with paragraph 2 of this article, the amendment shall be considered withdrawn.

Article 64

Withdrawal

1. A member may withdraw from this Agreement at any time after the entry into force of this Agreement by giving notice of withdrawal to the depositary. That member shall simultaneously inform the Council of the action it has taken.

2. One year after its notice is received by the depositary, that member shall cease to be a contracting party to this Agreement.

Article 65

Exclusion

If the Council decides that any member is in breach of its obligations under this Agreement and decides further that such breach significantly impairs the operation of this Agreement, it may, by special vote, exclude that member from this Agreement. The Council shall immediately so notify the depositary. One year after the date of the Council's decision, that member shall cease to be a contracting party to this Agreement.

Article 66

Settlement of accounts with withdrawing or excluded members or members unable to accept an amendment

1. In accordance with this article, the Council shall determine any settlement of accounts with a member which ceases to be a contracting party to this Agreement owing to:

(a) Non-acceptance of an amendment to this Agreement pursuant to article 63;

(b) Withdrawal from this Agreement pursuant to article 64; or

(c) Exclusion from this Agreement pursuant to article 65.

2. The Council shall retain any contribution paid to the Administrative Account by a member which ceases to be a contracting party to this Agreement.

3. The Council shall refund the share in the Buffer Stock Account in accordance with article 40 to a member which ceases to be a contracting party owing to non-acceptance of an amendment to this Agreement, withdrawal or exclusion, less its share in any surpluses.

(a) Such refund to a member which ceases to be a contracting party owing to non-acceptance of an amendment to this Agreement shall be made one year after the amendment concerned enters into force.

(b) Such refund to a member which withdraws shall be made within 60 days after that member ceases to be a contracting party to this Agreement, unless as a result of this withdrawal the Council decides to terminate this Agreement under paragraph 5 of article 67 prior to such a refund, in which case the provisions of article 40 and paragraph 6 of article 67 shall apply.

(c) Such refund to a member which is excluded shall be made within 60 days after a member ceases to be a contracting party to this Agreement.

4. In the event that the Buffer Stock Account is unable to settle the payment in cash due under subparagraph (a), (b) or (c) of paragraph 3 of this article without either undermining the viability of the Buffer Stock Account or leading to a call-up of additional contributions from members to cover such refunds, payment shall be deferred until the requisite amount of natural rubber in the Buffer Stock can be sold at or above the upper intervention price. In the event that, before the end of the one-year period specified in article 64, the Council informs a withdrawing member that payment will have to be deferred in accordance with this paragraph, the period of one year between notification of intention to withdraw and the actual withdrawal may, if the withdrawing member so wishes, be extended until such time as the Council informs that member that payment of its share can be effected within 60 days.

5. A member which has received an appropriate refund under this article shall not be entitled to any share of the proceeds of liquidation of the Organization. Nor shall such a member be liable for any deficit incurred by the Organization after such refund has been made.

Article 67

Duration, extension and termination

1. This Agreement shall remain in force for a period of four years after its entry into force, unless extended under paragraph 3 or terminated under paragraph 4 or paragraph 5 of this article.

2. Before the expiry of the four-year period referred to in paragraph 1 of this article, the Council may, by special vote, decide to renegotiate this Agreement.

3. The Council may, by special vote, extend this Agreement by a period or periods not exceeding two years in all, commencing from the date of expiry of the four-year period specified in paragraph 1 of this article.

4. If a new international natural rubber agreement is negotiated and enters into force during any period of extension of this Agreement pursuant to paragraph 3 of this article, this Agreement, as extended, shall terminate upon the entry into force of the new agreement.

5. The Council may at any time, by special vote, decide to terminate this Agreement with effect from such date as it may determine.

6. Notwithstanding the termination of this Agreement, the Council shall continue in being for a period not exceeding three years to carry out the liquidation of the Organization, including the settlement of accounts, and the disposal of assets in accordance with the provisions of article 40 and subject to relevant decisions to be taken by special vote, and shall have during that period such powers and functions as may be necessary for these purposes.

7. The Council shall notify the depositary of any decision taken under this article.

Article 68

Reservations

No reservations may be made with respect to any of the provisions of this Agreement.

IN WITNESS WHEREOF the undersigned, being duly authorized thereto, have affixed their signatures under this Agreement on the dates indicated.

DONE at Geneva, this seventeenth day of February, one thousand nine hundred and ninety-five, the texts of this Agreement in the Arabic, Chinese, English, French, Russian and Spanish languages being equally authentic.

[*For the signatures, see p. 258 of this volume.*]

ANNEXES

Annex A

Shares of individual exporting countries in total net exports of countries, as established for the purposes of article 61

	Percentage •
Bolivia	0.040
Cameroon	0.867
Côte d'Ivoire	1.764
Indonesia	31.108
Malaysia	27.971
Nigeria	2.946
Singapore	0.000
Sri Lanka	2.096
Thailand	33.208
TOTAL	100.000

• Shares are percentages of total net exports of natural rubber in the five-year period, 1989-1993.

Annex B

Shares of individual importing countries and groups of countries in total net imports of countries, as established for the purposes of article 61

	Percentage *
Argentina	0.943
China	8.843
Colombia	0.700
Cuba	0.043
Democratic People's Republic of Korea	0.195
European Community:	26.968
Austria	0.723
Belgium-Luxembourg	1.535
Denmark	0.067
Finland	0.221
France	5.559
Germany	6.437
Greece	0.276
Ireland	0.224
Italy	3.754
Netherlands	0.321
Portugal	0.239
Spain	3.397
Sweden	0.292
United Kingdom	3.923
India	0.450
Japan	21.694
Lebanon	0.003
Morocco	0.237
Norway	0.022
Pakistan	0.715
Republic of Korea	8.830
Russian Federation	1.149
Slovakia	0.334
Switzerland	0.059
United States of America	28.815
TOTAL	100.000

Shares are percentages of total net imports of natural rubber in the three-year period, 1991-1993.

Annex C

Cost of the Buffer Stock as estimated by the President of the United Nations Conference on Natural Rubber, 1994

Based on the cost of acquiring and operating the Buffer Stock of roughly 360,000 tonnes from 1982 until March 1987 and 221,000 tonnes from 1990 through December 1994, the cost of acquiring and operating a Buffer Stock of 550,000 tonnes might be calculated by multiplying this figure by the lower trigger action price and adding a further 30 per cent thereof.

ACCORD INTERNATIONAL DE 1994[1] SUR LE CAOUTCHOUC NATUREL

PREAMBULE

Les Parties contractantes,

Rappelant la Déclaration et le Programme d'action concernant l'instauration d'un nouvel ordre économique international*,[2],

Reconnaissant en particulier l'importance des résolutions 93 (IV)[3], 124 (V)[4] et 155 (VI)[5] relatives au programme intégré pour les produits de base, de l'Engagement de Carthagène et des objectifs pertinents figurant dans "L'esprit de Carthagène", adoptés par la Conférence des Nations Unies sur le commerce et le développement,

* Résolutions 3201 (S-VI) et 3202 (S-VI) de l'Assemblée générale, en date du 1er mai 1974.

[1] Entré en vigueur à titre provisoire le 6 février 1997, conformément à l'article 61 :

Participant	*Date du dépôt de l'instrument de ratification, d'acceptation (A) ou de la notification d'application provisoire (n)*	
Allemagne	26 novembre	1996 *n*
Autriche	20 novembre	1996
Belgique	26 novembre	1996 *n*
Communauté européenne	18 décembre	1996 *n*
Danemark	14 janvier	1997 *n*
Espagne	21 décembre	1995 *n*
Etats-Unis d'Amérique	27 décembre	1996
Finlande	17 janvier	1997 *n*
France	1er octobre	1996 *n*
Grèce	22 décembre	1995 *n*
Indonésie	27 décembre	1996
Irlande	31 décembre	1996
Japon	19 décembre	1995 *A*
Luxembourg	26 novembre	1996 *n*
Malaisie	24 décembre	1996
Nigéria	31 juillet	1996 *n*
Pays-Bas (Pour le Royaume en Europe.)	4 décembre	1996 *A*
Royaume-Uni de Grande-Bretagne et d'Irlande du Nord (A l'égard du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord.)	6 décembre	1996 *n*
Sri Lanka	14 juin	1996
Suède	24 juillet	1996
Thaïlande	1er avril	1996

Par la suite l'Accord est entré en vigueur à titre provisoire le 6 février 1997 pour le participant suivant qui, le 21 décembre 1995, avait notifié son intention de l'appliquer, conformément à l'article 61 :

Participant	*Date du dépôt de l'instrument de ratification*	
Espagne	15 janvier	1997

[2] Nations Unies, *Documents officiels de l'Assemblée générale, sixième session spéciale, Supplément no I* (A/9559), p. 3 et 5.

[3] *Ibid., Actes de la Conférence des Nations Unies sur le commerce et le développement, quatrième session, Nairobi, vol. I, Rapport et Annexes*, p. 6.

[4] *Ibid., cinquième session, Manille, vol. I, Rapport et Annexes*, p. 9.

[5] *Ibid., sixième session, Belgrade, vol. I, Rapport et Annexes*, p. 12.

Reconnaissant l'importance que le caoutchouc naturel présente pour l'économie des membres, plus spécialement pour les exportations dans le cas des membres exportateurs et pour l'approvisionnement dans celui des membres importateurs,

Reconnaissant en outre, que la stabilisation des cours du caoutchouc naturel servira les intérêts des producteurs, des consommateurs et des marchés du caoutchouc naturel, et qu'un accord international sur le caoutchouc naturel peut contribuer de façon appréciable à la croissance et au développement de l'industrie du caoutchouc naturel dans l'intérêt tant des producteurs que des consommateurs,

Sont convenues de ce qui suit :

CHAPITRE PREMIER - OBJECTIFS

Article premier

Objectifs

Les objectifs de l'Accord international de 1994 sur le caoutchouc naturel (ci-après dénommé "le présent Accord"), à la lumière de la résolution 93 (IV), du "Nouveau partenariat pour le développement : l'Engagement de Carthagène" et des objectifs pertinents figurant dans "L'esprit de Carthagène", adoptés par la Conférence des Nations Unies sur le commerce et le développement, sont notamment les suivants :

a) Assurer une croissance équilibrée de l'offre et de la demande de caoutchouc naturel, contribuant ainsi à atténuer les graves difficultés que des excédents ou des pénuries de caoutchouc naturel pourraient créer;

b) Assurer la stabilité du commerce du caoutchouc naturel en évitant les fluctuations excessives des prix du caoutchouc naturel, qui nuisent aux intérêts à long terme à la fois des producteurs et des consommateurs, et en stabilisant ces prix sans fausser les tendances à long terme du marché, dans l'intérêt des producteurs et des consommateurs;

c) Aider à stabiliser les recettes que les membres exportateurs tirent de l'exportation du caoutchouc naturel, et accroître leurs recettes par une augmentation des quantités de caoutchouc naturel exportées à des prix équitables et rémunérateurs, contribuant ainsi à donner les encouragements nécessaires à un accroissement dynamique de la production et à dégager les ressources permettant une croissance économique et un progrès social accélérés;

d) Chercher à assurer des approvisionnements en caoutchouc naturel qui soient suffisants pour répondre, à des prix équitables et raisonnables, aux besoins des membres importateurs, et renforcer la sécurité et la régularité de ces approvisionnements;

e) Prendre les mesures possibles, en cas d'excédent ou de pénurie de caoutchouc naturel, pour atténuer les difficultés économiques que les membres pourraient rencontrer;

f) Chercher à accroître le commerce international du caoutchouc naturel et des produits transformés qui en sont dérivés, et à améliorer leur accès au marché;

g) Améliorer la compétitivité du caoutchouc naturel en encourageant la recherche-développement sur les problèmes de ce produit;

h) Encourager le développement effectif de l'économie du caoutchouc naturel en cherchant à faciliter et à promouvoir des améliorations dans le traitement, la commercialisation et la distribution du caoutchouc naturel à l'état brut;

i) Favoriser la coopération internationale et des consultations dans le domaine du caoutchouc naturel, au sujet des questions influant sur l'offre et la demande, et faciliter la promotion et la coordination des programmes de recherche, des programmes d'assistance et autres programmes concernant ce produit.

CHAPITRE II - DEFINITIONS

Article 2

Définitions

Aux fins du présent Accord :

1. Par "caoutchouc naturel", il faut entendre l'élastomère non vulcanisé, sous forme solide ou liquide, provenant de l'Hevea brasiliensis et de toute autre plante que le Conseil peut désigner aux fins du présent Accord;

2. Par "partie contractante", il faut entendre un gouvernement, ou un organisme intergouvernemental visé à l'article 5, qui a accepté d'être lié par le présent Accord à titre provisoire ou définitif;

3. Par "membre", il faut entendre une partie contractante telle que définie à l'alinéa 2 du présent article;

4. Par "membre exportateur", il faut entendre un membre qui exporte du caoutchouc naturel et qui s'est déclaré lui-même membre exportateur, sous réserve de l'assentiment du Conseil;

5. Par "membre importateur", il faut entendre un membre qui importe du caoutchouc naturel et qui s'est déclaré lui-même membre importateur, sous réserve de l'assentiment du Conseil;

6. Par "Organisation", il faut entendre l'Organisation internationale du caoutchouc naturel visée à l'article 3;

7. Par "Conseil", il faut entendre le Conseil international du caoutchouc naturel visé à l'article 6;

8. Par "vote spécial", il faut entendre un vote requérant les deux tiers au moins des suffrages exprimés par les membres exportateurs présents et votants et les deux tiers au moins des suffrages exprimés par les membres importateurs présents et votants, comptés séparément, à condition que ces suffrages soient exprimés par la moitié au moins des membres de chaque catégorie présents et votants;

9. Par "exportations de caoutchouc naturel", il faut entendre le caoutchouc naturel qui quitte le territoire douanier d'un membre et, par

"importations de caoutchouc naturel", le caoutchouc naturel qui est mis en libre circulation sur le territoire douanier d'un membre, étant entendu que, aux fins des présentes définitions, le territoire douanier d'un membre qui se compose de deux ou plusieurs territoires douaniers est réputé être constitué par ses territoirss douaniers combinés;

10. Par "vote à la majorité simple répartie", il faut entendre un vote requérant plus de la moitié du total des suffrages exprimés par les membres exportateurs présents et votants et plus de la moitié du total des suffrages exprimés par les membres importateurs présents et votants, comptés séparément;

11. Par "monnaies librement utilisables", il faut entendre le deutsche mark, le dollar des Etats-Unis, le franc français, la livre sterling et le yen japonais;

12. Par "exercice", il faut entendre la période allant du 1er janvier au 31 décembre inclusivement;

13. Par "entrée en vigueur", il faut entendre la date à laquelle le présent Accord entre en vigueur à titre provisoire ou définitif, conformément à l'article 61;

14. Par "tonne", il faut entendre une tonne métrique, c'est-à-dire 1 000 kilogrammes;

15. Par "cent de Malaisie/Singapour", il faut entendre la moyenne du sen malaisien et du cent de Singapour aux taux de change du moment;

16. Par "contribution nette d'un membre pondérée par un coeffioient temps", il faut entendre le montant net de sa contribution en espéces pondéré par le nombre de jours pendant lesquels les éléments composant la contribution nette en espéces sont restés à la disposition du stock régulateur. En calculant le nombre de jours, il n'est tenu compte ni du jour où l'Organisation a reçu la contribution ni de celui où le remboursement a été effectué, non plus que du jour où le présent Accord prend fin;

17. Par "premier mois déclaré", il faut entendre le mois civil d'expédition officiellement déclaré à l'Organisation par ce marché aux fins d'inclusion dans le prix indicateur quotidien du marché;

18. Par "marché commercial établi", il faut entendre un centre de négoce du caoutchouc naturel où il existe une association professionnelle du caoutchouc ou un organisme régulateur répondant aux critéres ci-après :

a) Un acte constitutif écrit comportant des sanctions qui pourraient être prises contre des membres en infraction;

b) Des normes de qualification, y compris des normes financiéres, que les membres doivent maintenir;

c) Des contrats officiels écrits juridiquement obligatoires;

d) Un arbitrage de pleine obligation juridique pour tous les participants au marché;

e) La publication de prix officiels quotidiens pour le caoutchouc physique.

CHAPITRE III. ORGANISATION ET ADMINISTRATION

Article 3

Création, siège et structure de l'Organisation internationale du caoutchouc naturel

1. L'Organisation internationale du caoutchouc naturel, créée par l'Accord international de 1979 sur le caoutchouc naturel, continue d'exister pour assurer la mise en oeuvre des dispositions du présent Accord et veiller à son application.

2. L'Organisation exerce ses fonctions par l'intermédiaire du Conseil international du caoutchouc naturel, de son Directeur exécutif et de son personnel ainsi que des autres organes prévus dans le présent Accord.

3. Sous réserve de la condition posée au paragraphe 4 du présent article, l'Organisation a son siège à Kuala Lumpur, à moins que le Conseil, par un vote spécial, n'en décide autrement.

4. Le siège de l'Organisation est toujours situé sur le territoire d'un membre.

Article 3

Membres de l'Organisation

1. Il est institué deux catégories de membres, à savoir :

a) Les exportateurs; et
b) Les importateurs.

2. Le Conseil fixe les conditions régissant le passage d'un membre d'une catégorie à l'autre telles que celles-ci sont définies au paragraphe 1 du présent article, compte dûment tenu des dispositions des articles 24 et 27. Un membre qui satisfait à ces conditions peut changer de catégorie, sous réserve que le Conseil donne son accord par un vote spécial.

3. Chaque partie contractante constitue un seul membre de l'Organisation.

Article 3

Participation d'organismes intergouvernementaux

1. Toute mention d'un "gouvernement" ou de "gouvernements" dans le présent Accord est réputée valoir aussi pour la Communauté européenne et pour tout organisme intergouvernemental ayant des responsabilités dans la négociation, la conclusion et l'application d'accords internationaux, en particulier d'accords sur les produits de base. En conséquence, toute mention, dans le présent Accord, de la signature, de la ratification, de l'acceptation ou de l'approbation, ou de la notification de l'application de l'Accord à titre provisoire, ou de l'adhésion, est, dans le cas de ces organismes intergouvernementaux, réputée valoir aussi pour la signature, la ratification, l'acceptation ou l'approbation, ou pour la notification de l'application de l'Accord à titre provisoire, ou pour l'adhésion, par ces organismes intergouvernementaux.

2. En cas de vote sur des questions relevant de leur compétence, lesdits organismes intergouvernementaux exercent leurs droits de vote avec un nombre

de voix égal au nombre total de voix attribuées, conformément à l'article 14, à leurs Etats membres. En pareil cas, les Etats membres de ces organismes intergouvernementaux ne peuvent exercer leurs droits de vote individuels.

CHAPITRE IV. LE CONSEIL INTERNATIONAL DU CAOUTCHOUC NATUREL

Article 6

Composition du Conseil international du caoutchouc naturel

1. L'autorité suprême de l'Organisation est le Conseil international du caoutchouc naturel, qui se compose de tous les membree de l'Organisation.

2. Chaque membre est représenté au Conseil par un seul représentant et peut désigner des suppléants et des consaillers pour assister aux sessions du Conseil.

3. Un suppléant sst habilité à agir et à voter au nom du représentant en l'absence de celui-ci ou en des circonstancas exceptionnellas.

Article 7

Pouvoirs et fonctions du Conseil

1. Le Conseil exsrce tous las pouvoirs et s'acquitte, ou veille à l'accomplissement, de toutes les fonctions qui sont nécessaires à l'application des dispositions du présent Accord, mais il n'est pas habilité à contracter une quelconque obligation n'entrant pas dans le champ d'application du préeent Accord, st ne peut être réputé y avoir été autorisé par les membres. En particulisr, il n'a pas qualité pour emprunter de l'argent, ce qui toutefois ne limite pas l'application de l'article 41, et il ne peut pas passer de contrats commerciaux portant sur le caoutchouc naturel, sauf dans les conditions exprssément prévuss au paragraphe 5 de l'article 30. Dans l'exercice ds sa faculté de passer dss contrats, le Conseil e'aseure que les dispositions du paragraphe 4 de l'article 48 sont portées par notification écrite à l'attention des autres parties à ces contrats, mais tout manquement à cette prescription ne paut en soi rendre nule lesdits contrats ni être réputé lever cette limitation des reeponeabilités des membres.

2. Le Conseil adopte, par un vote spécial, lss règlements qui sont nécessaires à l'application des dispositions du présant Accord et qui sont compatibles avec celles-ci. Ces règlements comprsnnent son règlement intérisur et celui des comités visés à l'article 18, les règles de gestion et de fonctionnement du etock régulateur, le règlement financier de l'Organisation et la statut du pereonnel. Le Conseil peut, dans son règlement intérieur, prévoir une procédurs lui parmettant, sans ss réunir, de se prononcer sur des quastions particuliéres.

3. Aux fins du paragraphs 2 du présent article, à la premiére session qu'il tiendra aprée l'entrée en vigueur du présant Accord, le Conseil reverra les règles et réglements établis en application de l'Accord international ds 1987 sur le caoutchouc natursl[1] et les adoptera avec lee modifications gu'il jugera appropriées. Dans l'intervalle, lss règles et règlements établis en vertu de l'Accord international de 1987 sur la caoutchouc naturel seront applicables.

[1] Nations Unies, *Recueil des Traités*, vol. 1521, nº I-26364.

4. Le Conseil tient les archives dont il a besoin pour s'acquitter des fonctions que le présent Accord lui confère.

5. Le Conseil publie un rapport annuel sur les activités de l'Organisation et tous autres renseignements qu'il juge appropriés.

Article 8

Délégation de pouvoirs

1. Le Conseil peut, par un vote spécial, déléguer à tout comité institué en application de l'article 18 tout ou partie de ses pouvoirs dont, en vertu des dispositions du présent Accord, l'exercice n'exige pas un vote spécial du Conseil. Nonobstant cette délégation, le Conseil pout à tout moment discuter d'una question renvoyée à l'un de ses comités et statuer à son sujet.

2. Le Conseil peut, par un vote spécial, révoquer toute délégation de pouvoirs à un comité.

Article 8

Coopération avec d'autres organismes

1. Le Conseil paut prendre toutes dispositions appropriées aux fins de consultation ou de coopération avec l'Organisation des Nations Unies, ses organes et ses institutions spécialisées, ainsi qu'avec d'autres organismes intergouvernementaux selon qu'il conviendra.

2. Le Conseil peut aussi prendre des dispositions en vue de rester en contact avec des organisations internationales non gouvernementales appropriées.

Article 10

Admission d'observateurs

Le Conseil peut inviter tout gouvernement non membre ou tout organisme ou organisation visé à l'article 9 à assister, en qualité d'observateur, à l'une quelconque des séances du Conseil ou de l'un quelconque des comités institués en application de l'article 18.

Article 11

Président et Vice-Président

1. Le Conseil élit, chaque année, un président et un vice-président.

2. Le Président et le Vice-Président sont élus, l'un parmi les représentants des membres exportateurs, l'autre parmi ceux des membres importateurs. La présidence et la vice-présidence sont attribuées à tour de rôle à chacune des deux catégories de membres pour une année, étant entendu toutefois que cette alternance n'empêche pas la réélection, dans des circonstances exceptionnelles, du Président ou du Vice-Président, ou de l'un et de l'autre, si le Conseil en décide ainsi par un vote spécial.

3. En cas d'absence temporaire, le Président est remplacé par le Vice-Président. En cas d'absence temporaire simultanée du Président et du Vice-Président, ou en cas d'absence permanente de l'un ou de l'autre ou des deux, le Conseil peut élire de nouveaux titulaires de ces fonctions,

temporaires ou permanents, selon le cas, parmi les représentants des membres exportateurs et/ou parmi les représentants des membres importateurs, ainsi qu'il convient.

4. Ni le Président, ni aucun autre membre du Bureau qui préside une séance du Conseil, n'a le droit de voter à cette séance. Les droits de vote du membre qu'il représente peuvent toutefois être exercés conformément aux dispositions du paragraphe 3 de l'article 6 ou des paragraphes 2 et 3 de l'article 15.

Article 12

Le Directeur exécutif, le Directeur exécutif adjoint, le Directeur du stock régulateur et le personnel

1. Le Conseil nomme, par un vote spécial, un directeur exécutif, un directeur exécutif adjoint et un directeur du stock régulateur.

2. Les conditions de nomination du Directeur exécutif, du Directeur exécutif adjoint et du Directeur du stock régulateur sont fixées par le Conseil.

3. Le Directeur exécutif est le plus haut fonctionnaire de l'Organisation; il est responsable devant le Conseil de la gestion et du fonctionnement du présent Accord conformément aux dispositions du présent Accord et aux décisions du Conseil.

4. Le Directeur exécutif adjoint est responsable à tout moment devant le Directeur exécutif. Il supplée le Directeur exécutif quand celui-ci est, pour une raison quelconque, dans l'incapacité d'exercer ses fonctions, ou lorsque le poste de directeur exécutif est temporairement vacant, auquel cas il est directement responsable devant le Conseil de l'administration et du fonctionnement de l'Accord. Le Directeur exécutif adjoint s'occupe de toutes les questions relatives à l'Accord.

5. Le Directeur du stock régulateur est responsable devant le Directeur exécutif et le Conseil de l'exécution des tâches qui lui incombent en vertu du présent Accord, ainsi que de l'exécution de toute autre tâche que le Conseil peut lui confier. Il est responsable de la gestion quotidienne du stock régulateur et tient le Directeur exécutif informé des opérations générales du stock régulateur de façon que le Directeur exécutif puisse s'assurer qu'il répond efficacement aux objectife du présent Accord.

6. Le personnel est nommé par le Directeur exécutif conformément aux règles fixées par le Conseil. Il est responsable devant le Directeur exécutif.

7. Ni le Directeur exécutif ni aucun membre du personnel, y compris le Directeur exécutif adjoint et le Directeur du stock régulateur, ne doivent avoir d'intérêt financier dans l'industrie ou le commerce du caoutchouc, ni d'activités commerciales connexes.

8. Dans l'exercice de leurs fonctions, le Directeur exécutif, le Directeur exécutif adjoint, le Directeur du stock régulateur et les autres membres du personnel ne sollicitent ni n'acceptent d'instructions d'aucun membre ni d'aucune autorité extérieure au Conseil ou à l'un quelconque des comités institués en application de l'article 18. Ils s'abstiennent de tout acte incompatible avec leur situation de fonctionnaires internationaux respensables uniquement devant le Conseil. Chaque membre de l'Organisation doit respecter le caractère exclusivement international des fonctions du Directeur exécutif, du Directeur exècutif adjoint, du Directeur du stock régulateur et des autres membres du personnel et ne pas chercher à les influencer dans l'exercice de leurs fonctions.

Article 13

Sessions

1. En règle générale, le Conseil se réunit en session ordinaire une fois par semestre.

2. Outre les sessions qu'il tient dans les circonstances expressément prévues dans le présent Accord, le Conseil se réunit également en session extraordinaire s'il en décide ainsi ou s'il en est prié par :

a) Le Président du Conseil;

b) Le Directeur exécutif;

c) La majorité des membres exportateurs;

d) La majorité des membres importateurs;

e) Un membre exportateur ou des membres exportateurs détenant au moins 200 voix; ou

f) Un membre importateur ou des membres importateurs détenant au moins 200 voix.

3. Les sessions ont lieu au siège de l'Organisation, à moins que, par un vote spécial, le Conseil n'en décide autrement. Si, sur l'invitation d'un membre, le Conseil se réunit ailleurs qu'au siège de l'Organisation, ce membre prend à sa charge les frais supplémentaires qui en résultent pour le Conseil.

4. En consultation avec le Président du Conseil, le Directeur exécutif annonce les sessions aux membres et leur en communique l'ordre du jour au moins 30 jours d'avance, sauf en cas d'urgence où le préavis est d'au moins 10 jours.

Article 14

Répartition des voix

1. Les membres exportateurs détiennent ensemble 1 000 voix et les membres importateurs détiennent ensemble 1 000 voix.

2. Chaque membre exportateur reçoit une voix initiale sur les 1 000 voix à répartir, étant entendu toutefois qu'un membre exportateur dont les exportations nettes sont inférieures à 10 000 tonnes par an ne reçoit pas de voix initiale. Le reste desdites voix est réparti entre les membres exportateurs suivant une proportion aussi voisine que possible du volume de leurs exportations nettes respectives de caoutchouc naturel pendant la période de cinq années civiles commençant six années civiles avant la répartition des voix.

3. Les voix des membres importateurs sont réparties entre eux suivant une proportion aussi voisine que possible de la moyenne de leurs importations nettes respectives de caoutchouc naturel pendant la période de trois années civiles commençant quatre années civiles avant la répartition des voix, étant entendu toutefois que chaque membre importateur reçoit une voix, même si sa part proportionnelle d'importations nettes n'est pas autrement assez forte pour le justifier.

4. Aux fins des paragraphes 2 et 3 du présent article, des paragraphes 2 et 3 de l'article 27 relatifs aux contributions des membres importateurs et de l'article 38, le Conseil dresse, à sa première session, un tableau des exportations nettes des membres exportateurs et un tableau des importations nettes des membres importateurs, qui sont révisés chaque année conformément au présent article.

5. Il n'y a pas de fractionnement de voix.

6. A la première session qui suivra l'entrée en vigueur du présent Accord, le Conseil répartira les voix pour l'exercice en cours, cette répartition demeurant en vigueur jusqu'à la première session ordinaire de l'exercice suivant sous réserve des dispositions du paragraphe 7 du présent article. Par la suite, pour chaque exercice, le Conseil répartit les voix au début de la première session ordinaire de l'exercice. Cette répartition demeure en vigueur jusqu'à la première session ordinaire de l'exercice suivant, sous réserve des dispositions du paragraphe 7 du présent article.

7. Quand la composition de l'Organisation change ou quand le droit de vote d'un membre est suspendu ou rétabli en application d'une disposition du présent Accord, le Conseil procède à une nouvelle répartition des voix à l'intérieur de la catégorie ou des catégories de membres en cause, conformément aux dispositions du présent article.

8. Si, du fait de l'exclusion d'un membre en application de l'article 65, ou du retrait d'un membre en application de l'article 64 ou de l'article 63, la part du commerce total détenue par les membres restant dans l'une ou l'autre catégorie se trouve ramenée à moins de 80 %, le Conseil se réunit et se prononce sur les conditions, les modalités et l'avenir du présent Accord, y compris en particulier sur la nécessité de maintenir les opérations effectives du stock régulateur sans imposer une charge financière excessive aux membres restants.

Article 15

Procédure de vote

1. Chaque membre dispose, pour le vote, du nombre de voix qu'il détient au Conseil et il n'a pas la faculté de diviser ses voix.

2. Par notification écrite adressée au Président du Conseil, tout membre exportateur peut autoriser tout autre membre exportateur, et tout membre importateur peut autoriser tout autre membre importateur, à représenter ses intérêts et à exercer son droit de vote à toute session ou séance du Conseil.

3. Un membre autorisé par un autre membre à utiliser les voix que celui-ci détient utilise ces voix comme il y est autorisé.

4. En cas d'abstention, un membre est réputé ne pas avoir utilisé ses voix. Un membre présent qui ne vote pas est réputé s'être abstenu.

Article 16

Quorum

1. Le quorum exigé pour toute séance du Conseil est constitué par la présence de la majorité des membres exportateurs et de la majorité des membres importateurs, sous réserve que les membres ainsi présents détiennent les deux tiers au moins du total des voix dans chacune des catégories.

2. Si le quorum défini au paragraphe 1 du présent article n'est pas atteint le jour fixé pour la séance et le jour suivant, le quorum est constitué le troisième jour et les jours suivants par la présence de la majorité des membres exportateurs st de la majorité des membres importateurs, à condition que ces membres détiennent la majorité du total des voix dans chacune des catégoriss.

3. Tout membre représenté conformément au paragraphe 2 de l'articla 15 est considéré comme présent.

Article 17

Décisions

1. Le Conseil prend toutes ses décisions et fait toutes ses recommandations psr un vote à la majorité simple répartie, sauf disposition contrairs du présent Accord.

2. Quand un membre invoqus les dispositions de l'article 15 et que ses voix sont utilisées à une séance du Conseil, ce membre est considéré, aux fins du paragraphe 1 du présent article, comma présent et votant.

Article 18

Institution de comités

1. Les comités suivants institués par l'Accord international ds 1979 sur le caoutchouc natursl continusnt d'exister :

a) Comité de l'administration;

b) Comité dss opérations du stock régulateur;

c) Comité dss statistiques;

d) Comité des autrss mesures.

Le Conseil peut sussi instituer d'autres comités par un vote spécial.

2. Chaque comité est responsable devant le Conseil. Le Conseil, par un vota spécial, fixe la composition et le mandat de chaque comité.

Article 18

Groupe d'experts

1. Le Conseil peut constituer un groupa d'experts choisis dans l'industrie et le commerce du caoutchouc des membres exportateurs et des membres importateurs.

2. Si un tel groupa d'experts est constitué, il se met à la disposition du Conssil et de sss comités pour leur donnar des avis et uns assistancs, en particulier en ce qui concsrne les opérstions du stock régulateur et les autres mesures visées à l'article 43.

3. Le Conseil fixe la composition, les fonctions st les dispositions administratives d'un tel groupa d'exparts.

CHAPITRE V - PRIVILEGES ET IMMUNITES

Article 20

Privilèges et immunités

1. L'Organisation a la personnalité juridique. En particulier, mais sans préjudice des dispositions du paragraphe 4 de l'article 48, l'Organisation a la capacité de contracter, d'acquérir et de céder des biens meubles et immeubles et d'ester en justice.

2. Le statut, les privilèges et les immunités de l'Organisation, de son Directeur exécutif, de son Directeur exécutif adjoint, du Directeur du stock régulateur, du personnel et des experts, ainsi que des délégations des membres, demeurent régis par l'Accord de siége entre le gouvernement hôte et l'Organisation signé le 10 juin 1987, auquel peuvent être apportées les modifications nécessaires pour assurer le bon fonctionnement du présent Accord.

3. Si le siège de l'Organisation est transféré dans un autre pays, le gouvernement de ce pays conclut aussitôt que possible avec l'Organisation un Accord de siège qui doit être approuvé par le Conseil.

4. En attendant la conclusion de l'Accord de siège conformément au paragraphe 3 du présent article, l'Organisation demande au gouvernement hôte d'exonérer d'impôts, dans la mesure compatible avec sa législation, les émoluments versés par l'Organisation à son personnel, et les avoirs, revenus et autres biens de l'Organisation.

5. L'Organisation peut aussi conclure, avec un ou plusieurs autres gouvernements, des accords, qui doivent être approuvés par le Conseil, touchant les privilèges et immunités qui peuvent être nécessaires à la bonne application du présent Accord.

6. L'Accord de siège est indépendant du présent Accord. Toutefois, il prend fin :

a) Par consentement mutuel du gouvernement hôte et de l'Organisation;

b) Si le siège de l'Organisation est transféré hors du territoire du gouvernement hôte; ou

c) Si l'Organisation cesse d'exister.

CHAPITRE VI. COMPTES ET VERIFICATION DES COMPTES

Article 21

Comptes financiers

1. Aux fins du fonctionnement et de la gestion du présent Accord, deux comptes sont créés :

a) Le Compte du stock régulateur;

b) Le Compte administratif.

2. Toutes les recettes et dépenses suivantes découlant de la constitution, du fonctionnement et de l'entretisn du stock régulateur sont portées au Compte du stock régulateur : contributions versées par les membres en vertu de l'article 27, produit des ventes des stocks composant le stock régulateur ou déponses faites pour l'acquisition de ces stocks, intérêts sur les dépôts du Compte du stock régulateur, frais relatifs aux commissions sur les achats et les ventes, frais d'entreposage, de transport et de manutention, d'sntretien et de rotation, et assurances. Le Conseil peut toutefois, par un vote spécial, porter d'autres recettes ou dépenses imputables à des transactions ou opérations du stock régulateur au Compte du stock régulateur.

3. Toutes les autres recettes et dépenses relatives au fonctionnement du présent Accord sont portées au Compte administratif. Ces autres dépenses sont normalement couvertes par les contributions des membres calculées conformément à l'article 24.

4. L'Organisation ne répond pas des dépenses des délégations ou des observateurs envoyés au Conseil ou à l'un quelconque des comités institués en application de l'article 18.

Article 22

Mode de paiement

Les versements au Compte administratif et au Compte du stock régulateur sont faits en monnaies librement utilisables ou en monnaies qui sont convertibles sur les principaux marchés de change étrangers en monnaies librement utilisables, et ils ne sont pas assujettis à des restrictions de change.

Article 22

Vérification des comptes

1. A chaque exercice, le Conseil nomme des vérificateurs aux comptes qui sont chargés de vérifier ses livres.

2. Un état du Compte administratif vérifié par des vérificateurs indépendants est mis à la disposition des membres aussitôt que possible, mais au plus tard quatre mois, après la clôture de chaque exercice. Un état du Compte du stock régulateur vérifié par des vérificateurs indépendants est mis à la disposition des membres 60 jours au minimum, mais au plus tard quatre mois, après la clôture de chaque exercice. Les états vérifiés du Compte administratif et du Compte du stock régulateur sont examinés pour approbation par le Conseil à sa session ordinaire suivante de la manière appropriée. Un résumé des comptes et du bilan vérifiés est ensuite publié.

CHAPITRE VII. LE COMPTE ADMINISTRATIF

Article 22

Adoption du budget administratif et fixation des contributions

1. A la première session qu'il tiendra après l'entrée en vigueur du présent Accord, le Conseil adoptera le budget administratif pour la période comprise entre la date de l'entrée en vigueur et la fin du premier exercice. Par la suite, pendant la seconde moitié de chaque exercice, le Conseil adopte le

budget administratif pour l'exercice suivant. Le Conseil fixe la contribution de chaque membre à ce budget conformément au paragraphe 2 du présent article.

2. Pour chaque exercice, la contribution de chaque membre est proportionnelle au rapport qui existe, au moment de l'adoption du budget administratif de cet exercice, entre le nombre de voix de ce membre et le nombre total des voix de l'ensemble des membres. Pour fixer les contributions, les voix de chaque membre sont comptées sans prendre en considération la suspension des droits de vote d'un membre ni la nouvelle répartition des voix qui en résulte.

3. Le Conseil fixe la contribution initiale au budget administratif de tout gouvernement qui devient membre après l'entrée en vigueur du présent Accord en fonction du nombre des voix qui lui sont attribuées et du laps de temps écoulé entre la date à laquelle il devient membre et la fin de l'exercice en cours. Les contributions assignées aux autres membres pour cet exercice restent toutefois inchangées.

Article 25

Versement des contributions au budget administratif

1. Les contributions au premier budget administratif sont exigibles à une date fixée par le Conseil à sa première session. Les contributions aux budgets administratifs ultérieurs sont exigibles le 28 février de chaque exercice. La contribution initiale d'un gouvernement qui devient membre après l'entrée en vigueur du présent Accord, calculée conformément au paragraphe 3 de l'article 24, est exigible, pour l'exercice en cause, 60 jours après la date à laquelle il devient membre.

2. Si un membre n'a pas versé intégralement sa contribution au budget administratif dans les deux mois qui suivent la date à laquelle elle est exigible en vertu du paragraphe 1 du présent article, le Directeur exécutif lui demande d'en effectuer le paiement le plus tôt possible. Si un membre n'a pas versé sa contribution dans les deux mois qui suivent une telle demande du Directeur exécutif, ses droits de vote à l'Organisation sont suspendus à moins que le Conseil n'en décide autrement. Si un membre n'a toujours pas versé sa contribution dans les quatre mois qui suivent une telle demande du Directeur exécutif, tous les droits que ledit membre a en vertu du présent Accord sont suspendus par le Conseil, à moins que, par un vote spécial, celui-ci n'en décide autrement.

3. Pour les contributions reçues en retard, le Conseil applique une majoration de retard calculée au taux d'intérêt préférentiel du pays hôte à compter de la date à laquelle elles sont exigibles. Un membre peut, sur sa demande, être dispensé par le Conseil de payer cette majoration de retard jusqu'au 31 mars du même exercice si, en raison de ses lois et règlements internes, il n'est pas en mesure de verser sa contribution au budget administratif à la date à laquelle elle est exigible, conformément au paragraphe 1 du présent article.

4. Un membre dont les droits ont été suspendus en application du paragraphe 2 du présent article reste tenu, en particulier, de verser sa contribution et de s'acquitter de toutes les autres obligations financières qui lui incombent en vertu du présent Accord.

CHAPITRE VIII. LE STOCK REGULATEUR

Article 26

Volume du stock régulateur

Aux fins du présent Accord, il est institué un stock régulateur international de 550 000 tonnes au total, y compris le total des stocks encore détenus en vertu de l'Accord international de 1987 sur le caoutchouc naturel. Ce stock régulateur est le seul instrument d'intervention sur le marché pour la stabilisation des prix prévu dans le présent Accord. Il comprend :

a) Le stock régulateur normal de 400 000 tonnes;

b) Le stock régulateur d'urgence de 150 000 tonnes.

Article 27

Financement du stock régulateur

1. Les membres s'engagent à financer le coût total du stock régulateur international de 550 000 tonnes institué en application de l'article 26, étant entendu que les parts dans le Compte du stock régulateur de l'Accord international de 1987 sur le caoutchouc naturel des membres de l'Accord international de 1987 sur le caoutchouc naturel qui sont devenus membres du présent Accord sont, avec l'assentiment desdits membres, reportées sur le Compte du stock régulateur du présent Accord conformément aux procédures fixées en vertu des dispoeitions du paragraphe 3 de l'article 40 de l'Accord international de 1987 sur le caoutchouc naturel.

2. Le financement du stock régulateur normal et du stock régulateur d'urgence est partagé également entre la catégorie des membres exportateurs et la catégorie des membres importateurs. Les contributions des membres au Compte du stock régulateur sont calculées d'après la part des voix qu'ils détiennent au Conseil, sous réserve des dispositions des paragraphes 3 et 4 du présent article.

3. S'agissant d'un membre importateur dont la part dans les importations nettes totales indiquée dans le tableau dressé par le Conseil conformément au paragraphe 4 de l'article 14 représente 0,1 % ou moins des importations nettes totales, la contribution au Compte du stock régulateur est calculée comme suit :

a) Si sa part des importations nettes totales est inférieure ou égale à 0,1 % mais supérieure à 0,05 %, sa contribution est calculée d'après sa part effective dans les importations nettes totales;

b) Si sa part des importations nettes totales est égale ou inférieure à 0,05 %, sa contribution est calculée sur la base d'une part des importations nettes totales égale à 0,05 %.

4. Pendant toute la période durant laquelle le présent Accord est en vigueur à titre provisoire en application du paragraphe 2 ou de l'alinéa b) du paragraphe 4 de l'article 61, l'engagement financier de chaque membre exportateur ou de chaque membre importateur à l'égard du Compte du stock régulateur ne dépasse pas au total la contribution dudit membre, calculée d'après le nombre de voix correspondant aux parts en pourcentage indiquées dans les tableaux dressés par le Conseil conformément au paragraphe 4 de l'article 14, dans le total de 275 000 tonnes attribué à la catégorie

des exportateurs et à la catégorie des importateurs, respectivement. Les obligations financières incombant aux membres lorsque le présent Accord est en vigueur à titre provisoire sont réparties également entre la catégorie des membres exportateurs et la catégorie des membres importateurs. Quand l'engagement global d'une catégorie dépasse celui de l'autre catégorie, le plus élevé des deux arrangements globaux est réduit de façon à correspondre à l'autre, les voix de chaque membre dans cet engagement global étant diminuées proportionnellement aux parts dans le total des voix telles qu'elles ressortent des tableaux dressés par le Conseil conformément au paragraphe 4 de l'article 14. Nonobstant les dispositions du présent paragraphe et du paragraphe 1 de l'article 28, la contribution d'un membre ne peut dépasser 125 % du montant de sa contribution totale calculée en fonction de sa part du commerce mondial telle qu'elle est indiquée à l'annexe A ou à l'annexe B du présent Accord.

5. Les coûts totaux du stock régulateur normal et du stock régulateur d'urgence de 550 000 tonnes sont financés par les contributions en espèces versées par les membres au Compte du stock régulateur. Ces contributions peuvent, le cas échéant, être versées par les organismes appropriés des membres intéressés.

6. Les coûts totaux du stock régulateur international de 550 000 tonnes sont payés par prélèvement sur le Compte du stock régulateur. Ces coûts comprennent notamment toutes les dépenses correspondant à l'acquisition et au fonctionnement du stock régulateur international de 550 000 tonnes. Si le coût estimatif indiqué à l'annexe C du présent Accord ne correspond pas exactement au coût total de l'acquisition et du fonctionnement du stock régulateur, le Conseil se réunit et prend les dispositions nécessaires pour appeler les contributions requises afin de couvrir ce coût total conformément aux parts exprimées en pourcentage du total des voix.

Article 28

Versement des contributions au Compte du stock régulateur

1. Il est versé au Compte du stock régulateur une contribution initiale en espèces équivalant à 70 millions de ringgit malaisiens. Cette somme, qui représente une réserve de fonds de roulement pour les opérations du stock régulateur, est répartie entre tous les membres en fonction de la part en pourcentage des voix qu'ils détiennsnt, compte tenu du paragraphe 3 de l'article 27, et est exigible dans un délai de 60 jours après la première session tenue par le Conseil après l'entrée en vigueur du présent Accord. La contribution initiale d'un membre exigible en application du présent paragraphe est, avec l'assentiment dudit membre, versée en totalité ou en partie par virement de la part de ce membre dans les sommes en espèces se trouvant au Compte du stock régulateur de l'Accord international de 1987 sur le caoutchouc naturel.

2. Le Directeur exécutif peut à tout moment, et indépendamment des dispositions du paragraphe 1 du présent article, appeler des contributions à condition que le Directeur du stock régulateur ait certifié que le Compte du stock régulateur peut avoir besoin de ces fonds dans les quatre mois à venir.

3. En cas d'appel de contributions, le montant demandé est versé par les membres dans les 60 jours qui suivent la date de notification. A la demande d'un membre ou de membres totalisant 200 voix au Conseil, le Conseil se réunit en session extraordinaire et peut modifier ou ne pas approuver l'appel de contributions sur la base d'une estimation des fonds nécessaires pour soutenir

les opérations du stock régulateur dans les quatre mois à venir. Si le Conseil ne peut arriver à une décision, les contributions sont versées par les membres conformément à la notification du Directeur exécutif.

4. Les contributions demandées pour le stock régulateur normal et pour le stock régulateur d'urgence sont évaluées au prix de déclenchement inférieur en vigueur au moment où ces contributions sont demandées.

5. L'appel de contributions destinées au stock régulateur d'urgence est effectué comme suit :

a) Quand il réexamine le stock régulateur à 300 000 tonnes comme il est prévu à l'article 31, le Conseil prend toutes les dispositions financières et autres qui peuvent être nécessaires pour la prompte mise en place du stock régulateur d'urgence, y compris un appel de fonds si besoin est;

b) Si, par un vote spécial conformément au paragraphe 2 de l'article 30, le Conseil décide de faire intervenir le stock régulateur d'urgence, il s'assure :

i) Que tous les membres ont pris toutes les dispositions nécessaires pour le financement de leur part du stock régulateur d'urgence;

ii) Que l'intervention du stock régulateur d'urgence a été demandée et que celui-ci est entièrement prêt à intervenir conformément aux dispositions de l'article 30.

Article 29

Fourchette de prix

1. Pour les opérations du stock régulateur, il est institué :

a) Un prix de référence;

b) Un prix d'intervention inférieur;

c) Un prix d'intervention supérieur;

d) Un prix de déclenchement inférieur;

e) Un prix de déclenchement supérieur;

f) Un prix indicatif inférieur;

g) Un prix indicatif supérieur.

2. A l'entrée en vigueur du présent Accord, le prix de référence sera le prix de référence applicable le 28 décembre 1995.

3. Il est institué un prix d'intervention supérieur et un prix d'intervention inférieur se situant, respectivement, à plus ou moins 15 % du prix de référence, à moins que le Conseil n'en décide autrement par un vote spécial.

4. Il est institué un prix de déclenchement supérieur et un prix de déclenchement inférieur se situant, respectivement, à plus ou moins 20 % du

prix de référence, à moins que le Conseil n'en décide autrement par un vote spécial.

5. Les prix visés aux paragraphes 3 et 4 du présent article sont arrondis au cent le plus proche.

6. A l'entrée en vigueur du présent Accord, les prix indicatifs inférieur et supérieur seront fixés initialement à 157 et 270 cents de Malaisie/Singapour le kilogramme, respectivement.

Article 30

Fonctionnement du stock régulateur

1. Si, eu égard à la fourchette de prix définie à l'article 29, ou ultérieurement révisée conformément aux dispositions des articles 31 et 39, le prix indicateur du marché prévu à l'article 32 :

a) Est égal ou supérieur au prix de déclenchement supériaur, le Directeur du stock régulateur défend la prix de déclenchement supérieur en mettant en vente du caoutchouc naturel jusqu'à ce que le prix indicateur du marché descende au-dessous du prix de déclenchement supérieur;

b) Est supérieur au prix d'intervention supérieur, le Directeur du stock régulateur paut vendre du caoutchouc naturel pour défendre le prix de déclenchement supérieur;

c) Se situe entre les prix d'intervention supérieur et inférieur ou est égal à l'un ou l'autre de ces deux prix, le Directeur du stock régulateur ne doit ni acheter ni vendre de caoutchouc naturel, sauf dans le cadre des responsabilités qui lui incombent en vertu de l'article 35 concernant la rotation du stock;

d) Est inférieur au prix d'intervention inférieur, le Directeur du stock régulateur peut acheter du caoutchouc naturel pour défendre le prix de déclenchement inférieur;

e) Est égal ou inférieur au prix de déclenchement inférieur, le Directeur du stock régulateur défend le prix de déclenchement inférieur en procédant à des offres d'achat de caoutchouc naturel jusqu'à ce que le prix indicateur du marché dépasse le prix de déclenchement inférieur.

2. Quand les ventes ou les achats du stock régulateur atteignent le niveau de 400 000 tonnes, le Conseil décide, par un vote spécial, s'il faut faire intervenir le stock régulateur d'urgence :

a) Au prix de déclenchement inférieur ou supérieur; ou

b) A un prix se situant entre le prix de déclenchement inférieur et le prix indicatif inférieur, ou entre le prix de déclenchement supérieur et le prix indicatif supérieur.

3. A moins que, par un vote spécial, le Conseil n'en décide autrement en application du paragraphe 2 du présent article, le Directeur du stock régulateur utilise le stock régulateur d'urgence pour défendre le prix indicatif inférieur en faisant intervenir le stock régulateur d'urgence lorsque le prix indicateur du marché se situe à un niveau de deux cents de Malaisie/Singapour par kilogramme au-dessus du prix indicatif inférieur, et pour défendre le prix indicatif supérieur en faisant intervenir le stock

régulateur d'urgence lorsque le prix indicateur du marché se situe à un niveau de deux cents de Malaisie/Singapour par kilogramme au-dessous du prix indicatif supérieur.

4. La totalité du caoutchouc naturel détenu par le stock régulateur, y compris le stock régulateur normal et le stock régulateur d'urgence, est utilisé pour empêcher que le prix indicateur du marché ne tombe au-dessous du prix indicatif inférieur ou ne s'élève au-dessus du prix indicatif supérieur.

5. Le Directeur du stock régulateur effectue ses ventes et ses achats sur les marchés commerciaux existants, aux prix en vigueur, et toutes ses transactions portent sur du caoutchouc physique disponible pour expédition un mois au plus après la fin du premier mois de cotation sur le marché considéré, ou pour livraison sur un marché consommateur au cours du ou des mois de livraison correspondant normalement auxdits mois d'expédition sur ce marché. Pour un fonctionnement efficace du stock régulateur, le Conseil peut décider par consensus d'autoriser le Directeur du stock régulateur à acquérir des contrats à terme de deux mois au plus à la condition stricte et absolue que les livraisons soient effectuées à l'échéance.

6. Pour faciliter le fonctionnement du stock régulateur, le Conseil met en place, dans les cas où cela est nécessaire, des bureaux locaux et des services du Bureau du Directeur du stock régulateur sur les marchés établis du caoutchouc et sur les emplacements d'entrepôts agréés.

7. Le Directeur du stock régulateur prépare un rapport mensuel sur les transactions du stock régulateur et la position financière du Compte du stock régulateur. Le rapport de chaque mois est mis à la disposition des membres trente jours après la fin de ce mois.

8. Les renseignements sur les transactions du stock régulateur concernent notamment les quantités, les prix, les types, les qualités et les marchés pour toutes les opérations du stock régulateur, y compris les rotations effectuées. Les renseignements sur la position financière du Compte du stock régulateur concernent aussi les taux d'intérêt, conditions et modalités des dépôts, les monnaies utilisées dans les opérations et les autres informations pertinentes sur les questions visées au paragraphe 2 de l'article 21.

Article 31

Réexamen et révision de la fourchette de prix

A. Prix de référence

1. Le prix de référence est revu et révisé en fonction des tendances du marché, notamment à la suite de variations nettes du stock régulateur, conformément au paragraphe 2 du présent article. Immédiatement avant la première session tenue par le Conseil après l'entrée en vigueur de l'Accord, et par la suite, tous les 12 mois, le Directeur du stock régulateur calcule le prix indicateur quotidien moyen du marché pour le semestre précédent et le compare aux prix d'intervention inférieur et supérieur. La date à laquelle ce calcul est effectué est fixée au moins trois mois à l'avance, sauf dans le cas du premier réexamen et elle précède immédiatement une session du Conseil.

a) Si la moyenne des prix indicateurs quotidiens du marché pour le semestre précédent est égale au prix d'intervention supérieur ou au prix d'intervention inférieur, ou si elle se situe entre ces deux prix, le prix de référence n'est pas révisé.

b) Si la moyenne des prix indicateurs quotidiens du marché pour le semestre précédent est inférieure au prix d'intervention inférieur, le prix de référence est automatiquement révisé et réduit de 5 %, avec effet le jour suivant. En principe, le Conseil se réunit ce jour-là et prend acte de la révision. Il peut réexaminer le prix de référence et décider, par un vote spécial, d'appliquer un pourcentage de réduction plus élevé.

c) Si la moyenne des prix indicateurs quotidiens du marché pour le semestre précédent est supérieure au prix d'intervention supérieur, le prix de référence est automatiquement révisé et relevé de 5 %, avec effet le jour suivant. En principe, le Conseil se réunit ce jour-là et prend acte de la révision. Il peut réexaminer le prix de référence et décider, par un vote spécial, d'appliquer un pourcentage de relèvement plus élevé.

d) Toutefois, à la première session ordinaire tenue par le Conseil après l'entrée en vigueur de l'Accord, toute révision automatique en application de l'alinéa b) ou c) du paragraphe 1 de l'article 31 est de 4 %.

e) Aux fins de la comparaison, le prix de référence et le prix indicateur quotidien moyen du marché pour le semestre précédent sont calculés à la deuxième décimale près.

2. S'il s'est produit, depuis la dernière session ordinaire du Conseil, une variation nette du stock régulateur égale à 100 000 tonnes, le Directeur exécutif convoque une session extraordinaire du Conseil pour évaluer la situation. Le Conseil peut décider, par un vote spécial, de prendre des mesures appropriées qui peuvent comprendre :

a) La suspension des opérations du stock régulateur;

b) Un changement dans le rythme des achats ou des ventes du stock régulateur;

c) La révision du prix de référence.

3. Si des achats ou des ventes du stock régulateur d'un montant net de 300 000 tonnes ont eu lieu depuis a) la dernière révision en application du paragraphe 3 de l'article 31 de l'Accord international de 1987 sur le caoutchouc naturel, b) la dernière révision en application du présent paragraphe ou c) la dernière révision en application du paragraphe 2 du présent article, la plus récente des trois dates correspondantes étant retenue, le prix de référence est diminué ou augmenté, selon le cas, de 3 % par rapport à son niveau du moment, à moins que le Conseil ne décide, par un vote spécial, de le diminuer ou de l'augmenter, selon le cas, d'un pourcentage plus élevé.

4. Nonobstant les dispositions du paragraphe 4 de l'article 29, aucune révision du prix de référence ne doit être telle que le prix de déclenchement déborde le prix indicatif.

5. Nonobstant les dispositions des paragraphes 1 et 3 de l'article 31, aucune révision du prix de référence ne doit être telle que le prix d'intervention déborde le niveau auquel le stock régulateur d'urgence est mobilisé conformément au paragraphe 3 de l'article 30.

8. Prix indicatifs

6. Le Conseil peut réviser, par un vote spécial, les prix indicatifs inférieur ou supérieur lors des réexamens prévus dans la présente section du présent article.

7. Le Conseil veille à ce que toute révision des prix indicatifs soit compatible avec l'évolution des tendances et de la situation du marché. A cet égard, il prend en considération les tendances des prix, de la consommation, de l'offre, des coûts de production et des stocks de caoutchouc naturel, ainsi que la quantité de caoutchouc naturel détenue par le stock régulateur et la position financière du Compte du stock régulateur.

8. Les prix indicatifs inférieur et supérieur sont revus :

a) 24 mois après le dernier réexamen aux termes du paragraphe 7 a) de l'article 31 de l'Accord international de 1987 sur le caoutchouc naturel ou, si le présent Accord entre en vigueur après le 1er mai 1996, à la première session tenue par le Conseil en vertu du présent Accord, et par la suite tous les 24 mois;

b) Dans des circonstances exceptionnelles, à la demande d'un membre ou de membres totalisant 200 voix ou davantage au Conseil;

c) Lorsque le prix de référence a été révisé i) en baisse depuis la dernière révision du prix indicatif inférieur ou depuis l'entrée en vigueur de l'Accord international de 1987 sur le caoutchouc naturel ou ii) en hausse depuis la dernière révision du prix indicatif supérieur, ou depuis l'entrée en vigueur de l'Accord international de 1987 sur le caoutchouc naturel, cette baisse ou cette hausse étant d'au moins 3 % conformément au paragraphe 3 du présent article et d'au moins 5 % conformément au paragraphe 1 du présent article, ou d'un montant au moins égal à ce pourcentage conformément aux paragraphes 1, 2 et/ou 3 du présent article, à condition que la moyenne des prix indicateurs quotidiens du marché pour les 60 jours suivant la dernière révision du prix de référence soit, selon le cas, inférieure au prix d'intervention inférieur ou supérieure au prix d'intervention supérieur.

9. Nonobstant les paragraphes 6, 7 et 8 du présent article, le prix indicatif inférieur ou supérieur n'est pas révisé en hausse si la moyenne des prix indicateurs quotidiens du marché pour le semestre précédant un réexamen de la fourchette de prix prévu par le présent article est inférieure au prix de référence. De même, le prix indicatif inférieur ou supérieur n'est pas révisé en baisse si la moyenne des prix indicateurs quotidiens du marché pour le semestre précédant un réexamen de la fourchette de prix prévu par le présent article est supérieure au prix de référence.

Article 32

Prix indicateur du marché

1. Il est institué un prix indicateur quotidien du marché, qui est une moyenne composite pondérée - représentative du marché du caoutchouc naturel - des prix officiels quotidiens tels qu'ils sont définis par le Conseil sur les places de Kuala Lumpur, Londres, New York et Singapour, et sur tous autres marchés commerciaux établis que le Conseil peut décider. Initialement, le prix indicateur quotidien du marché est établi d'après les prix du RSS 1, du RSS 3 et du TSR 20, dont les coefficients de pondération doivent se chiffrer selon le rapport 2:3:5. Toutes les cotations sont converties en prix f.o.b. aux ports malaisiens/port de Singapour, exprimé en monnaie malaisienne/singapourienne.

2. La composition par type/qualité, les coefficients de pondération, la méthode de calcul du prix indicateur quotidien du marché et le nombre de marchés sont passés en revue et peuvent être révisés par le Conseil par un vote spécial, afin d'assurer que ce prix soit représentatif du marché

du caoutchouc naturel. Le Conseil peut décider, par un vote spécial, d'inclure d'autres marchés commerciaux établis dans le calcul du prix indicateur quotidien du marché si ces marchés sont réputés influer sur le prix international du caoutchouc naturel.

3. Le prix indicateur du marché est réputé supérieur, égal ou inférieur aux niveaux de prix spécifiés dans le présent Accord si la moyenne des prix indicateurs quotidiens du marché pour les cinq derniers jours de place est supérieure, égale ou inférieure à ces niveaux de prix.

Article 33

Composition des stocks constituant le stock régulateur

1. A sa première session après l'entrée en vigueur du présent Accord, le Conseil désigne les qualités et types internationalement reconnus de feuilles de caoutchouc fumé et les caoutchoucs faisant l'objet de spécifications techniques qui peuvent entrer dans le stock régulateur, sous réserve que les critères suivants soient respectés :

a) Les types et qualités inférieurs de caoutchouc naturel agréés pour inclusion dans le stock régulateur sont le RSS 3 et le TSR 20;

b) Tous les types et qualités agréés en application de l'alinéa a) du présent paragraphe qui représentent 3 % au moins du commerce international du caoutchouc naturel pendant l'année civile précédente sont désignés.

2. Le Conseil peut modifier, par un vote spécial, ces critères ou les types/qualités retenus si cela est nécessaire pour que la composition du stock régulateur reflète l'évolution de la situation du marché, pour que les objectifs du présent Accord en matière de stabilisation soient atteints et pour maintenir à un niveau élevé la qualité commerciale des stocks composant le stock régulateur.

3. Le Directeur du stock régulateur fait tous les efforts possibles pour que la composition du stock régulateur reflète effectivement la structure des exportations/importations de caoutchouc naturel, tout en répondant aux objectifs du présent Accord en matière de stabilisation.

4. Le Conseil peut, par un vote spécial, charger le Directeur du stock régulateur de modifier la composition du stock régulateur si l'objectif de stabilisation des prix l'exige.

Article 34

Emplacement des stocks composant le stock régulateur

1. L'emplacement des stocks composant le stock régulateur doit permettre des opérations commerciales économiques et efficaces. En vertu de ce principe, les stocks sont situés sur le territoire de membres exportateurs et de membres importateurs, à moins que, par un vote spécial, le Conseil n'en décide autrement. La répartition du caoutchouc du stock régulateur est compatible avec la réalisation des objectifs de stabilisation visés par le présent Accord, tout en maintenant les coûts au niveau minimal.

2. Pour maintenir des normes de qualité commerciale élevées, le stockage se fait uniquement dans des entrepôts agréés en fonction de critères établis par le Conseil de l'Accord international de 1987 sur le caoutchouc naturel ou révisés par le Conseil en vertu du présent Accord.

3. Après l'entrée en vigueur du présent Accord, le Conseil établit et approuve une liste d'entrepôts ainsi que les dispositions nécessaires pour leur utilisation. Le Conseil peut, si nécessaire, revoir la liste des entrepôts approuvés par le Conseil de l'Accord international de 1987 sur le caoutchouc naturel et les critères établis par ledit Conseil, et les maintenir ou les réviser en conséquence.

4. Le Conseil revoit aussi périodiquement l'emplacement des stocks composant le stock régulateur et peut, par un vote spécial, charger le Directeur du stock régulateur de modifier l'emplacement de ces stocks pour assurer des opérations commerciales économiques et efficaces.

Article 35

Maintien de la qualité des stocks composant le stock régulateur

Le Directeur du stock régulateur veille à ce que tous les stocks composant le stock régulateur soient achetés et entretenus selon des normes de qualité commerciale élevées. A cette fin, il peut renouveler le caoutchouc naturel entreposé dans le stock régulateur de la manière nécessaire pour assurer le respect de ces normes, en prenant dûment en considération le coût de la rotation et ses répercussions sur la stabilité du marché. Le coût de la rotation est imputé sur le Compte du stock régulateur.

Article 36

Limitation ou suspension des opérations du stock régulateur

1. Nonobstant les dispositions de l'article 30, le Conseil, s'il est en session, peut, par un vote spécial, limiter ou suspendre les opérations du stock régulateur s'il estime que le respect des obligations imposées au Directeur du stock régulateur par ledit article ne permettra pas d'atteindre les objectifs du présent Accord.

2. Si le Conseil n'est pas en session, le Directeur exécutif peut, après consultation avec le Président, limiter ou suspendre les opérations du stock régulateur s'il estime que le respect des obligations imposées au Directeur du stock régulateur par l'article 30 ne permettra pas d'atteindre les objectifs du présent Accord.

3. Immédiatement après une décision de limiter ou de suspendre les opérations du stock régulateur en vertu du paragraphe 2 du présent article, le Directeur exécutif convoque une session du Conseil à l'effet d'examiner cette décision. Nonobstant les dispositions du paragraphe 4 de l'article 13, le Conseil se réunit dans les 10 jours qui suivent la date de la limitation ou de la suspension et, par un vote spécial, confirme ou annule ladite limitation ou suspension. Si, au cours de cette session, le Conseil ne peut arriver à une décision, les opérations du stock régulateur reprennent sans aucune restriction imposée au titre du présent article.

4. Aussi longtemps qu'une limitation ou une suspension des opérations du stock régulateur, décidée en application du présent article, reste en vigueur, le Conseil revoit cette décision à des intervalles qui ne dépassent pas trois mois. Si, lors d'une session où il doit revoir la décision, le Conseil ne confirme pas, par un vote spécial, la limitation ou la suspension, ou s'il n'arrive pas à une décision, les opérations du stock régulateur reprennent sans limitation.

Article 37

Pénalisation pour non-acquittement des contributions au Compte du stock régulateur

1. Si un membre ne s'est pas acquitté de son obligation de contribuer au Compte du stock régulateur au dernier jour où sa contribution est exigible, il est réputé être en retard de paiement. Un membre en retard de 60 jours ou plus ne compte pas comme membre dans un vote sur les questions visées au paragraphe 2 du présent article.

2. Les droits de vote et autres droits au Conseil d'un membre en retard de 60 jours ou plus dans ses versements aux termes du paragraphe 1 du présent article sont suspendus, à moins que, par un vote spécial, le Conseil n'en décide autrement.

3. Un membre en retard de paiement verse des intérêts calculés au taux préférentiel en vigueur dans le pays hôte à compter du dernier jour où ces paiements sont exigibles. L'arriéré couvert par les autres membres importateurs et membres exportateurs l'est à titre volontaire.

4. Un membre n'est pas réputé être en retard de paiement si le non-versement de l'intégralité de sa contribution résulte uniquement de fluctuations des taux de change dans les 60 jours suivant l'appel de contributions. Dans ce cas, aucun intérêt n'est appliqué au montant non versé. Toutefois, la partie de la contribution non versée devrait être acquittée par le membre dans un délai de 60 jours suivant le versement.

5. Lorsqu'il a été mis fin au défaut de paiement à la satisfaction du Conseil, le membre en retard de 60 jours ou plus dans ses versements est rétabli dans ses droits de vote et autres droits. Si les sommes non versées ont été avancées par d'autres membres, ceux-ci sont remboursés intégralement.

Article 38

Ajustement des contributions au Compte du stock régulateur

1. Quand il est procédé à la répartition des voix à la première session ordinaire de chaque exercice ou toutes les fois que la composition de l'Organisation change, le Conseil réalise l'ajustement nécessaire de la contribution de chaque membre au Compte du stock régulateur conformément aux dispositions du présent article. A cette fin, le Directeur exécutif calcule :

a) La contribution nette en espèces de chaque membre, en retranchant les contributions remboursées à ce membre conformément au paragraphe 2 du présent article de la somme de toutes les contributions versées par ce membre depuis l'entrée en vigueur du présent Accord;

b) Le montant total net des appels de contributions, en additionnant les appels de contributions consécutifs et en retranchant le total des remboursements effectués conformément au paragraphe 2 du présent article;

c) La contribution nette révisée de chaque membre, en répartissant le montant total net des appels de contributions entre les membres en fonction de la part révisée de chaque membre dans le total des voix au Conseil en application de l'article 14, sous réserve du paragraphe 3 de l'article 27 et étant entendu que la part de chaque membre dans le total des voix, aux fins du présent article, est calculée sans tenir compte de la suspension des droits de vote d'un membre ni de la nouvelle répartition des voix qui en résulte.

Quand la contribution nette en espèces d'un membre dépasse sa contribution nette révisée, la différence lui est remboursée par prélèvement sur le Compte du stock régulateur, déduction faite d'éventuels intérêts de pénalisation. Quand la contribution nette révisée d'un membre dépasse sa contribution nette en espèces, il verse au Compte du stock régulateur la différence majorée d'éventuels intérêts de pénalisation.

2. Si, eu égard aux paragraphes 2 et 3 de l'article 28, le Conseil constate qu'il y a des contributions nettes en espèces en sus des fonds nécessaires pour soutenir les opérations du stock régulateur dans les quatre mois à venir, il rembourse cet excédent de contributions nettes en espèces déduction faite des contributions initiales, à moins qu'il ne décide, par un vote spécial, de ne pas procéder à ce remboursement ou de rembourser un montant moindre. La part des membres dans le montant à rembourser est proportionnelle à leurs contributions nettes en espèces, déduction faite d'éventuels intérêts de pénalisation. Les contributions qui restent dues par des membres en retard de paiement sont réduites dans la proportion qui existe entre le montant à rembourser et la somme des contributions nettes en espèces.

3. A la demande d'un membre, le montant du remboursement auquel il a droit peut être conservé dans le Compte du stock régulateur. Si un membre demande que le montant qui doit lui être remboursé soit conservé dans le Compte du stock régulateur, ce montant vient en déduction de toute contribution additionnelle demandée en application de l'article 28. Le crédit conservé dans le Compte du stock régulateur à la demande d'un membre porte un intérêt calculé au taux d'intérêt moyen appliqué aux fonds détenus sur le Compte du stock régulateur à partir du dernier jour où le montant devrait normalement être remboursé audit membre jusqu'au jour qui précède celui où il lui est effectivement rendu.

4. Le Directeur exécutif notifie immédiatement aux membres les versements, ou les remboursements, qu'il faut effectuer par suite d'ajustements réalisés conformément aux paragraphes 1 et 2 du présent article. Ces versements demandés aux membres, ou des remboursements en leur faveur, sont effectués dans les 60 jours suivant la date à laquelle le Directeur exécutif a envoyé la notification.

5. Si l'encaisse disponible au Compte du stock régulateur dépasse la valeur totale des contributions nettes en espèces des membres, les fonds excédentaires sont distribués à la fin du présent Accord.

Article 39

Le stock régulateur et les modifications des taux de change

1. Si le taux de change entre le ringgit malaisien/dollar singapourien et les monnaies des principaux membres exportateurs et importateurs de caoutchouc naturel subit une modification d'une ampleur telle qu'elle a des incidences importantes sur les opérations du stock régulateur, le Directeur exécutif doit, conformément à l'article 36, ou des membres peuvent, conformément à l'article 13, convoquer une session extraordinaire du Conseil. Le Conseil se réunit dans les 10 jours pour confirmer ou annuler les mesures déjà prises par le Directeur exécutif en application de l'article 36, et peut décider, par un vote spécial, de prendre des mesures appropriées, y compris la possibilité de réviser la fourchette de prix, en application des principes énoncés à la première phrase des paragraphes 1 et 6 de l'article 31.

2. Le Conseil établit, par un vote spécial, une procédure pour déterminer ce qu'est une modification importante de la parité de ces monnaies à la seule fin d'assurer la convocation en temps voulu du Conseil.

3. S'il existe entre le ringitt malaisien et le dollar singapourien une divergence d'une ampleur telle qu'elle a des incidences importantes sur les opérations du stock régulateur, le Conseil se réunit pour examiner la situation et peut envisagsr l'adoption d'une seule monnaie.

Article 40

Procédures de liquidation du Compte du stock régulateur

1. A la fin du présent Accord, le Directeur du stock régulateur établit un état estimatif de toutee les dépenses découlant de la liquidation, ou du transfert à un nouvel accord international sur le caoutchouc naturel, des avoirs du Compte du stock régulateur conformément aux dispositione du présent article, et réserve le montant correspondant dans un compte distinct.

Si ces soldes sont insuffisants, le Directeur du stock régulateur vend une quantité suffisante de caoutchouc naturel du stock régulateur pour se procurer le montant additionnel nécessaire.

2. La part de chaque membre dans le Compte du stock régulateur est calculée comme suit :

a) La valeur du stock régulateur est la valeur de la quantité totale de caoutchouc naturel de chaque type/qualité qu'il détient, calculée d'après le plus faible des prix courants des types/qualités respectifs sur les places visées à l'article 32 pendant les 30 jours précédant la date à laquelle le présent Accord prend fin;

b) La valeur du Compte du stock régulateur est la valeur du stock régulateur majorée des avoirs en espéces du Compte du stock régulateur à la date à laquelle le présent Accord prend fin et déduction faite du montant réservé en application du paragraphe 1 du présent article;

c) La contribution nette en espéces de chaque membre est la somme des contributions qu'il a versées pendant toute la durée du présent Accord, déduction faite de tous les remboursements qu'il a reçus en application de l'article 38; les intérêts de pénalisation payès conformément au paragraphe 3 de l'article 37 ne constituent pas une contribution au Compte du stock régulateur;

d) Si la valeur du Compte du stock régulateur est supérieure ou inférieure au montant total des contributions nettes en espéces, l'excédent est réparti entre les membres proportionnellement à leur part des contributions nettes pondérée par un coefficient temps en application du présent Accord. Tout déficit est réparti entre les membres proportionnellement au nombre moyen de voix détenu par chacun pendant la période où il a été membre. Pour fixer la part des déficits à la charge de chague membre, les voix de chaque membre sont calculées sans qu'il soit tenu compte de la suspension de ses droits de vote ou de toute redistribution des voix en résultant;

e) La part de chaque membre dans le Compte du stock régulateur correspond à sa contribution nette en espèces, diminuée ou majorée de sa part dans les déficits ou les excédents du Compte du stock régulateur, déduction faite de ses obligations éventuelles au titre d'intérêts exigibles impayés.

3. Si le présent Accord doit être immédiatement remplacé par un nouvel accord international sur le caoutchouc naturel, le Conseil adopte, par un vote spécial, les procédures propres à assurer le transfert effectif au nouvel

accord, selon ce qu'exige ledit accord, des parts dans le Compte du stock régulateur des membres qui ont l'intention de participer au nouvel accord. Tout membre qui ne veut pas participer au nouvel accord a droit au remboursement de sa part :

a) Par un prélèvement sur l'encaisse disponible proportionnel à sa part en pourcentage dans le montant total des contributions nettes en espèces au Compte du stock régulateur, dans les trois mois;

b) Par prélèvement sur le produit net de l'écoulement des stocks constituant le stock régulateur, au moyen de ventes méthodiques ou au moyen d'un transfert au nouvel accord international sur le caoutchouc naturel aux prix courants du marché, l'opération devant être terminée dans un délai de 12 mois; à moins que, par un vote spécial, le Conseil ne décide d'augmenter les paiements visés à l'alinéa a) du présent paragraphe.

4. Si le présent Accord prend fin sans être remplacé par un nouvel accord international sur le caoutchouc naturel prévoyant un stock régulateur, le Conseil adopte, par un vote spécial, des procédures devant régir l'écoulement méthodique du stock régulateur dans le délai maximal spécifié au paragraphe 6 de l'article 67, sous réserve des prescriptions suivantes :

a) Il n'est procédé à aucun autre achat de caoutchouc naturel;

b) L'Organisation n'engage pas de nouvelles dépenses à l'exception de celles qui sont nécessaires pour écouler le stock régulateur.

5. Sous réserve du droit qu'ont les membres de choisir de se faire rembourser leur part sous forme de caoutchouc naturel conformément au paragraphe 6 du présent article, tout montant en espèces restant éventuellement au Compte du stock régulateur est immédiatement distribué aux membres en proportion de leur part telle qu'elle est définie au paragraphe 2 du présent article.

6. Au lieu de se faire rembourser en espèces la totalité ou une fraction de sa part, chaque membre peut choisir de prendre sa part dans les avoirs du Compte du stock régulateur sous forme de caoutchouc naturel, sous réserve des procédures adoptées par le Conseil.

7. Le Conseil adopte des procédures appropriées pour l'ajustement et le remboursement des parts des membres dans le Compte du stock régulateur. Cet ajustement tient compte :

a) De tout écart pouvant exister entre le prix du caoutchouc naturel spécifié à l'alinéa a) du paragraphe 2 du présent article et les prix auxquels une partie ou la totalité du stock régulateur est vendue en application des procédures d'écoulement du stock régulateur;

b) De la différence entre le montant estimatif et le montant effectif des dépenses de liquidation.

8. Le Conseil se réunit dans les 30 jours suivant la fin des transactions du Compte du stock régulateur pour procéder à la liquidation définitive des comptes des membres dans les 30 jours suivants.

CHAPITRE IX. RELATIONS AVEC LE FONDS COMMUN POUR LES PRODUITS DE BASE

Article 41

Relations avec le Fonds commun pour les produits de base

1. L'Organisation tire pleinement parti des facilités offertes par le Fonds commun pour les produits de base.

2. En ce qui concerne la mise en oeuvre de tout projet financé sur le deuxième compte du Fonds commun pour les produits de base, l'Organisation, en tant qu'organisme international de produit désigné, n'assume aucune obligation financière, y compris au titre de garanties données par des membres ou par d'autres entités. Ni l'Organisation, ni aucun membre au motif de son appartenance à l'Organisation n'assument une quelconque responsabilité du fait des emprunts contractés ou des prêts consentis par tout autre membre ou toute autre entité dans le cadre de tels projets.

CHAPITRE X. APPROVISIONNEMENTS ET ACCES AUX MARCHES ET AUTRES MESURES

Article 42

Approvisionnements et accès aux marchés

1. Dans toute la mesure possible, les membres exportateurs s'engagent à mettre en oeuvre des politiques et des programmes permettant de maintenir un approvisionnement régulier des consommateurs en caoutchouc naturel.

2. Dans toute la mesure possible, les membres importateurs s'engagent à mettre en oeuvre des politiques permettant de maintenir l'accès à leurs marchés du caoutchouc naturel.

Article 43

Autres mesures

1. En vue d'atteindre les objectifs du présent Accord, le Conseil définit et propose des mesures et des techniques appropriées tendant à promouvoir :

a) Le développement de l'économie du caoutchouc naturel par les membres producteurs grâce à l'accroissement et à l'amélioration de la production, de la productivité et de la commercialisation, augmentant ainsi les recettes d'exportation des membres producteurs tout en améliorant la sécurité de l'offre. A cet effet, le Comité dss autres mesures procède à des analyses économiques et techniques afin de définir :

i) Des programmes et des projets de recherche-développement sur le caoutchouc naturel présentant un intérêt pour les membres exportateurs et les membres importateurs, y compris une recherche scientifique dans des domaines spécifiques;

ii) Des programmes et des projets de nature à améliorer la productivité de l'industrie du caoutchouc naturel;

iii) Des moyens d'améliorer la qualité des approvisionnements en caoutchouc naturel et d'uniformiser la spécification des qualités et la présentation du caoutchouc naturel;

iv) Des méthodes permettant d'améliorer le traitement, la commercialisation et la distribution du caoutchouc naturel à l'état brut;

b) La mise au point d'utilisations finales du caoutchouc naturel. A cet effet, le Comité des autres mesures procède à des analyses économiques et techniques appropriées afin de définir des programmes et des projets qui aboutissent à un accroissement de l'usage du caoutchouc naturel et à de nouvelles utilisations.

2. Le Conseil examine les incidences financières de ces mesures et techniques et s'efforce de promouvoir et de faciliter l'apport de ressources financières suffisantes, de la manière appropriée, par des sources telles que les institutions financières internationales et le deuxième compte du Fonds commun pour les produits de base.

3. Le Conseil peut accepter des contributions volontaires à l'appui de projets approuvés pour donner effet au présent article. La gestion des contributions financières est soumise aux règles fixées en vertu d'un vote spécial du Conseil.

4. Le Conseil peut faire des recommandations, s'il y a lieu, aux membres, aux institutions internationales et autres organisations en vue de promouvoir la mise en oeuvre de mesures spécifiques en application du présent article.

5. Le Comité des autres mesures revoit périodiquement l'application des mesures que le Conseil décide de promouvoir et de recommander, et fait rapport à ce sujet au Conseil.

CHAPITRE XI. CONSULTATIONS AU SUJET DES POLITIQUES INTERIEURES

Article 44

Consultations

Le Conseil procède à des consultations, quand un membre le demande, sur les politiques gouvernementales concernant le caoutchouc naturel qui ont des incidences directes sur l'offre ou sur la demande. Il peut soumettre ses recommandations aux membres pour examen.

CHAPITRE XII. STATISTIQUES, ETUDES ET INFORMATION

Article 45

Statistiques et information

1. Le Conseil rassemble, classe et, au besoin, publie les statistiques sur le caoutchouc naturel et les domaines connexes qui sont nécessaires au bon fonctionnement du présent Accord.

2. Les membres doivent communiquer rapidement de façon aussi complète que possible au Conseil les données disponibles par types et qualités spécifiques concernant la production, la consommation et le commerce international du caoutchouc naturel.

3. Le Conseil peut aussi demander aux membres de fournir d'autres informations disponibles, y compris des renseignements sur des domaines connexes, qui peuvent être nécessaires au bon fonctionnement du présent Accord.

4. Les membres doivent fournir, dans un délai raisonnable, toutes les statistiques et informations susmentionnées dans toute la mesure possible compatible avec leur législation nationale et par les moyens qui leur conviennent le mieux.

5. Le Conseil établit des relations étroites avec les organismes internationaux appropriés, dont le Groupe international d'étude du caoutchouc, et avec les bourses de commerce pour veiller à ce que des données récentes et fiables soient disponibles sur la production, la consommation, les stocks, le commerce international et les prix du caoutchouc naturel et sur d'autres facteurs qui influencent la demande et l'offre de caoutchouc naturel.

6. Le Conseil veille à ce qu'aucune des informations publiées ne porte atteinte au secret des opérations des particuliers ou des sociétés qui produisent, traitent ou commercialisent le caoutchouc naturel ou des produits apparentés.

Article 46

Evaluation annuelle, estimations et études

1. Le Conseil établit une évaluation annuelle de la situation mondiale du caoutchouc naturel et des domaines connexes, compte tenu des renseignements communiqués par les membres et par tous les organismes intergouvernementaux et internationaux compétents.

2. Au moins une fois par semestre, le Conseil procède en outre à une estimation de la production, de la consommation, des exportations et des importations de caoutchouc naturel, si possible par types et qualités spécifiques, pour le semestre suivant. Il communique ces estimations aux membres.

3. Le Conseil établit, ou prend les dispositions voulues pour établir, des études sur les tendances de la production, de la consommation, du commerce, de la commercialisation et des prix du caoutchouc naturel, ainsi que sur les problèmes à court et à long terme de l'économie mondiale du caoutchouc naturel.

Article 47

Examen annuel

Le Conseil examine chaque année le fonctionnement du présent Accord et sa conformité à l'esprit et aux objectifs dudit Accord. Il peut ensuite formuler à l'intention des membres des recommandations concernant les moyens d'améliorer ce fonctionnement.

CHAPITRE XIII. DISPOSITIONS DIVERSES

Article 48

Obligations générales et responsabilités des membres

1. Pendant la durée du présent Accord, les membres mettent tout en oeuvre et coopèrent pour favoriser la réalisation des objectifs du présent Accord et ne prennent aucuns mesure allant à l'encontre desdits objectifs.

2. Les membres cherchent en particulier à améliorer la situation de l'économie du caoutchouc naturel et à encourager la production et l'emploi de ce produit de manière à promouvoir la croissance et la modernisation de l'économie du caoutchouc naturel dans l'intérêt mutuel des producteurs et des consommateurs.

3. Les membres acceptent de se considérer comme liés par toutes les décisions que le Conseil prend en application du présent Accord et ne prennent pas de mesures qui auraient pour effet de limiter ou de contrecarrer ces décisions.

4. La responsabilité des membres découlant du fonctionnement du présent Accord, que ce soit envers l'Organisation ou envers des tierces parties, est limitée à leurs seules obligations concernant les contributions au budget administratif et au financement du stock régulateur en application des chapitres VII et VIII du présent Accord, ainsi qu'à toutes obligations pouvant être assumées par le Conseil en vertu de l'article 41.

Article 48

Obstacles au commerce

1. Le Conseil détermine, d'après l'évaluation annuelle de la situation mondiale du caoutchouc visée à l'article 46, les obstacles à l'expansion du commerce du caoutchouc naturel sous forme brute, semi-transformée ou modifiée.

2. Le Conseil peut, aux fins du présent article, recommander aux membres de rechercher dans les organismes internationaux appropriés des mesures concrètes mutuellement acceptables destinées à supprimer progressivement ces obstacles et, si possible, à les éliminer complètement. Il examine périodiquement les résultats de ces recommandations.

Article 50

Transport et structure du marché du caoutchouc naturel

Le Conseil devrait encourager et faciliter la promotion de taux de fret raisonnables et équitables et l'amélioration du système de transport, de façon à assurer des approvisionnements réguliers aux marchés et à permettre des économies sur le coût des produits commercialisés.

Article 51

Mesures différenciées et correctives

Les membres en développement importateurs, et ceux des pays les moins avancés qui sont membres, dont les intérêts sont lésés par des mesures prises en application du présent Accord, peuvent s'adresser au Conseil pour des mesures différenciées et correctives appropriées. Le Conseil envisage de

prendre de telles mesures appropriées conformément aux paragraphes 3 et 4 de la section III de la résolution 93 (IV) de la Conférence des Nations Unies sur le commerce et le développement.

Article 52

Dispenses

1. Quand des circonstances exceptionnelles ou des raisons de force majeure qui ne sont pas expressément envisagées dans le présent Accord l'exigent, le Conseil peut dispenser, par un vote spécial, un membre d'une obligation prescrite par le présent Accord si les explications données par ce membre le convainquent quant aux raisons qui l'empêchent de respecter cette obligation.

2. Quand il accorde une dispense à un membre en vertu du paragraphe 1 du présent article, le Conseil précise les modalités, les conditions, la durée et les motifs de cette dispense.

Article 52

Normes de travail équitables

Les membres déclarent qu'ils s'efforceront d'appliquer des normes de travail propres à améliorer le niveau de vie de la main-d'oeuvre dans leur secteur du caoutchouc naturel.

Article 54

Aspects écologiques

Les membres s'efforcent d'accorder l'attention voulue aux aspects écologiques, comme convenu à la huitième session de la Conférence des Nations Unies sur le commerce et le développement et à la Conférence des Nations Unies sur l'environnement et le développement, tenue en 1992.

CHAPITRE XIV. PLAINTES ET DIFFERENDS

Article 55

Plaintes

1. Toute plainte contre un membre pour manquement aux obligations que le présent Accord lui impose est, à la demande du membre auteur de la plainte, déférée au Conseil, qui statue après consultation des membres intéressés.

2. La décision par laquelle le Conseil estime qu'un membre a manqué aux obligations que le présent Accord lui impose spécifie la nature du manquement.

3. Toutes les fois qu'il conclut, que ce soit ou non à la suite d'une plainte, qu'un membre a enfreint le présent Accord, le Conseil peut, par un vote spécial et sans préjudice des autres mesures expressément prévues dans d'autres articles du présent Accord :

a) Suspendre les droits de vote de ce membre au Conseil et, s'il le juge nécessaire, suspendre tous autres droits du membre en question, y compris le droit d'exercer une fonction au Conseil ou dans l'un quelconque des comités institués en application de l'article 18 ainsi que le droit d'être admis comme

membre de ces comités, jusqu'à ce qu'il se soit acquitté de ses obligations; ou

b) Prendre la décision prévue à l'article 65, si le manquement entrave sérieusement le fonctionnement du présent Accord.

Article 56

Différends

1. Tout différend relatif à l'interprétation ou à l'application du présent Accord qui n'est pas réglé entre les membres en cause est, à la demande de tout membre partie au différend, déféré au Conseil pour décision.

2. Quand un différend est déféré au Conseil en vertu du paragraphe 1 du présent article, une majorité des membres détenant au moins le tiers du total des voix peut demander au Conseil de prendre, après examen de l'affaire et avant de rendre sa décision, l'opinion, sur la question en litige, d'une commission consultative, constituée ainsi qu'il est indiqué au paragraphe 3 du présent article.

3. a) A moins que, par un vote spécial, le Conseil n'en décide autrement, la commission consultative est composée de cinq personnes se répartissant comme suit :

i) Deux personnes, désignées par les membres exportateurs, dont l'une possède une grande expérience des questions du genre de celle qui est en litige et l'autre est un juriste qualifié et expérimenté;

ii) Deux personnes de qualifications analoques, désignées par les membres importateurs;

iii) Un président choisi à l'unanimité par les quatre personnes désignées conformément aux sous-alinéas i) et ii) du présent alinéa ou, en cas de désaccord entre elles, par le Président du Conseil;

b) Des ressortissants de membres et de non-membres peuvent siéger à la commission consultative;

c) Les membres de la commission consultative siègent à titre personnel et sans recevoir d'instructions d'aucun gouvernement;

d) Les dépenses de la commission consultative sont à la charge de l'Organisation.

4. L'opinion motivée de la commission consultative est soumise au Conseil qui, après avoir pris en considération toutes les données pertinentes, statue par un vote spécial.

CHAPITRE XV. CLAUSES FINALES

Article 57

Signature

Le présent Accord sera ouvert à la signature des gouvernements invités à la Conférence des Nations Unies sur le caoutchouc naturel, 1994, au Siège de l'Organisation des Nations Unies, du 3 avril 1995 au 28 décembre 1995 inclus.

Article 58

Dépositaire

Le Secrétaire général de l'Organisation des Nations Unies est désigné comme dépositaire du présent Accord.

Article 59

Ratification, acceptation et approbation

1. Le présent Accord est sujet à ratification, acceptation ou approbation par les gouvernements signataires conformément à leur procédure constitutionnelle ou institutionnelle.

2. Les instruments de ratification, d'acceptation ou d'approbation seront déposés auprès du dépositaire le 1er janvier 1997 au plus tard. Le Conseil pourra toutefois accorder des délais aux gouvernements signataires qui n'auront pu déposer leur instrument à cette date.

3. Chaque gouvernement qui dépose un instrument de ratification, d'acceptation ou d'approbation se déclare, au moment du dépôt, membre exportateur ou membre importateur.

Article 58

Notification d'application à titre provisoire

1. Un gouvernement signataire qui a l'intention de ratifier, d'accepter ou d'approuver le présent Accord, ou un gouvernement pour lequel le Conseil a fixé des conditions d'adhésion mais qui n'a pas encore pu déposer son instrument, pout, à tout moment, notifier au dépositaire qu'il appliquera intégralement le présent Accord à titre provisoire, soit quand celui-ci entrera en vigueur conformément à l'article 61, soit, s'il est déjà en vigueur, à une date spécifiée.

2. Nonobstant les dispositions du paragraphe 1 du présent article, un gouvernement peut stipuler, dans sa notification d'application à titre provisoire, qu'il appliquera le présent Accord seulement dans les limites de ses procédures constitutionnelles et/ou législatives et de ses lois et règlements nationaux. Le gouvernement qui fait une telle stipulation doit toutefois honorer toutes ses obligations financières au titre du présent Accord. La qualité de membre provisoire reconnue au gouvernement qui fait une telle notification ne l'est que pour les 12 mois suivant l'entrée en vigueur provisoire du présent Accord, à moins que le Conseil n'en décide autrement conformément au paragraphe 2 de l'article 59.

Article 61

Entrée en vigueur

1. Le présent Accord entrera en vigueur à titre définitif le 29 décembre 1995 ou à toute date ultérieure, si, à cette date, des gouvernements totalisant au moins 80 % des exportations nettes indiquées à l'annexe A du présent Accord, et des gouvernements totalisant au moins 80 % des importations nettes indiquées à l'annexe B du présent Accord, ont déposé leurs instruments de ratification, d'acceptation, d'approbation ou d'adhésion, ou ont assumé dans son intégralité leur engagement financier à l'égard du présent Accord.

2. Le présent Accord entrera en vigueur à titre provisoire le 29 décembre 1995, ou à une date quelconque avant le 1er janvier 1997, si des gouvernements totalisant au moins 75 % des exportations nettes indiquées à l'annexe A du présent Accord, et des gouvernements totalisant au moins 75 % des importations nettes indiquées à l'annexe B du présent Accord, ont déposé leurs instruments de ratification, d'acceptation ou d'approbation, ou ont notifié au dépositaire en vertu du paragraphe 1 de l'article 60 qu'ils appliqueront le présent Accord à titre provisoire et qu'ils assumeront dans son intégralité leur engagement financier à l'égard du présent Accord. Le présent Accord restera en vigueur à titre provisoire pendant 12 mois au maximum, à moins qu'il n'entre en vigueur à titre définitif en vertu du paragraphe 1 du présent article ou que le Conseil n'en décide autrement en application du paragraphe 4 du présent article.

3. Si le présent Accord n'entre pas en vigueur à titre provisoire en application du paragraphe 2 du présent article au 1er janvier 1997, le Secrétaire général de l'Organisation des Nations Unies invitera, aussitôt qu'il le jugera possible après cette date, les gouvernements qui auront déposé leurs instruments de ratification, d'acceptation ou d'approbation, ou qui lui auront notifié qu'ils appliqueront le présent Accord à titre provisoire, à se réunir en vue de recommander s'ils devraient ou non prendre les dispositions nécessaires pour mettre le présent Accord en vigueur entre eux, à titre provisoire ou définitif, en totalité ou en partie. Si aucune conclusion n'est arrêtée à cette réunion, le Secrétaire général de l'Organisation des Nations Unies pourra convoquer ultérieurement d'autres réunions semblables, s'il le juge approprié.

4. Si les conditions prévues au paragraphe 1 du présent article pour l'entrée en vigueur du présent Accord à titre définitif ne sont pas remplies pendant la période de 12 mois civils durant laquelle l'Accord est en vigueur à titre provisoire en vertu du paragraphe 2 du présent article, le Conseil, au plus tard un mois avant la fin de la période de 12 mois susmentionnée, examinera l'avenir du présent Accord et, sous réserve du paragraphe 1 du présent article, décidera, par un vote spécial :

a) De mettre le présent Accord en vigueur à titre définitif entre les membres du moment, en totalité ou en partie;

b) De maintenir le présent Accord en vigueur à titre provisoire entre les membres du moment, en totalité ou en partie, pour une année de plus; ou

c) De renégocier le présent Accord.

Si le Conseil n'arrive à aucune décision, le présent Accord prendra fin à l'expiration de la période de 12 mois. Le Conseil informera le dépositaire de toute décision prise en vertu du présent paragraphe.

5. Si un gouvernement dépose son instrument de ratification, d'acceptation, d'approbation ou d'adhésion après l'entrée en vigueur du présent Accord, celui-ci sntrera en vigueur pour ledit gouvernement à la date de ce dépôt.

6. Le Directeur exécutif de l'Organisation convoquera la première session du Conseil aussitôt que possible après l'entrés en vigueur du présent Accord.

Article 62

Adhésion

1. Les gouvernements de tous les Etats peuvent adhérer au présent Accord. L'adhésion est soumise aux conditions que le Conseil détermine et qui comprennent, notamment, un délai pour le dépôt des instruments d'adhésion, le nombre de voix attribuées et les obligations financières. Le Conseil peut toutefois accorder une prorogation aux gouvernements qui sont dans l'impossibilité de déposer leur instrument d'adhésion dans le délai fixé.

2. L'adhésion se fait par le dépôt d'un instrument d'adhésion auprès du dépositaire. L'instrument d'adhésion stipule que le gouvernement accepte toutes les conditions fixées par le Conseil.

Article 63

Amendements

1. Le Conseil peut, par un vote spécial, recommander aux membres des amendements au présent Accord.

2. Le Conseil fixe la date à laquelle les membres notifient au dépositaire qu'ils acceptent l'amendement.

3. Tout amendement prend effet 90 jours après que le dépositaire a reçu des notifications d'acceptation de membres constituant au moins les deux tiers des membres exportateurs et totalisant au moins 85 % des voix des membres exportateurs, et de membres constituant au moins les deux tiers des membres importateurs et totalisant au moins 85 % des voix des membres importateurs.

4. Après que le dépositaire a informé le Conseil que les conditions requises pour que l'amendement prenne effet ont été satisfaites et nonobstant les dispositions du paragraphe 2 du présent article relatives à la date fixée par le Conseil, tout membre peut encore notifier au dépositaire qu'il accepte l'amendement, à condition que cette notification soit faite avant que l'amendement prenne effet.

5. Tout membre qui n'a pas notifié son acceptation d'un amendement à la date à laquelle ledit amendement prend effet cesse d'être partie contractante au présent Accord à compter de cette date, à moins qu'il n'ait prouvé au Conseil qu'il n'a pas pu accepter l'amendement en temps voulu par suite de difficultés rencontrées pour mener à terme sa procédure constitutionnelle ou institutionnelle et que le Conseil ne décide de prolonger pour ledit membre le délai d'acceptation. Ce membre n'est pas lié par l'amendement tant qu'il n'a pas notifié qu'il l'accepte.

6. Si les conditions requises pour que l'amendement prenne effet ne sont pas satisfaites à la date fixée par le Conseil conformément au paragraphe 2 du présent article, l'amendement est réputé retiré.

Article 64

Retrait

1. Tout membre peut se retirer du présent Accord à tout moment après l'entrée en vigueur de celui-ci en notifiant son retrait au dépositaire. Ledit membre informe simultanément le Conseil de la décision qu'il a prise.

2. Un an après que sa notification a été reçue par le dépositaire, ledit membre cesse d'être partie contractante au présent Accord.

Article 65

Exclusion

Si le Conseil constate qu'un membre a manqué aux obligations que le présent Accord lui impose et qu'il décide en outre que ce manquement entrave sérieusement le fonctionnement du présent Accord, il peut, par un vote spécial, exclure ce membre du présent Accord. Le Conseil en donne immédiatement notification au dépositaire. Ledit membre cesse d'être partie contractante au présent Accord un an après la date de la décision du Conseil.

Article 66

Liquidation des comptes des membres qui se retirent ou sont exclus ou des membres qui ne sont pas en mesure d'accepter un amendement

1. Conformément au présent article, le Conseil procède à la liquidation des comptes d'un membre qui cesse d'être partie contractante au présent Accord en raison :

a) De la non-acceptation d'un amendement au présent Accord en application de l'article 63;

b) Du retrait du présent Accord en application de l'article 64; ou

c) De l'exclusion du présent Accord en application de l'article 65.

2. Le Conseil garde toute contribution versée au Compte administratif par un membre qui cesse d'être partie contractante au présent Accord.

3. Le Conseil rembourse, conformément à l'article 40, la part que détient dans le Compte du stock régulateur un membre qui cesse d'être partie contractante par suite de non-acceptation d'un amendement au présent Accord, de retrait ou d'exclusion, déduction faite de la part dudit membre dans d'éventuels excédents.

a) Le remboursement à un membre qui cesse d'être partie contractante en raison de la non-acceptation d'un amendement au présent Accord est effectué un an après que l'amendement en cause est entré en vigueur.

b) Le remboursement à un membre qui se retire est effectué dans un délai de 60 jours après que ledit membre cesse d'être partie contractante au présent Accord, à moins que par suite de ce retrait le Conseil ne décide de mettre fin au présent Accord, en application du paragraphe 5 de l'article 67, avant le remboursement, auquel cas les dispositions de l'article 40 et du paragraphe 6 de l'article 67 sont applicables.

c) Le remboursement à un membre qui est exclu est effectué dans un délai de 60 jours après que ledit membre cesse d'être partie contractante au présent Accord.

4. Si le Compte du stock régulateur ne peut effectuer le remboursement en espèces exigible en application de l'alinéa a), b) ou c) du paragraphe 3 du présent article sans que la viabilité du Compte du stock régulateur en soit compromise ou sans qu'il soit nécessaire de procéder à un appel de contributions supplémentaires auprès des membres pour couvrir le montant à rembourser, le remboursement est différé jusqu'à ce que la quantité nécessaire de caoutchouc naturel du stock régulateur puisse être vendue à un prix égal ou supérieur au prix d'intervention supérieur. Si, avant la fin de la période d'une année stipulée à l'article 64, le Conseil informe un membre qui se retire que le remboursement devra être différé conformément au présent paragraphe, la période d'une année entre la notification de l'intention de retrait et le retrait effectif peut, si le membre qui se retire le désire, être prolongée jusqu'à ce que le Conseil informe ce membre que le remboursement de sa part peut être effectué dans les 60 jours.

5. Un membre qui a reçu en remboursement un montant approprié en application du présent article n'a droit à aucune part du produit de la liquidation de l'Organisation. Il ne peut lui être imputé non plus aucun déficit éventuel de l'Organisation après que le remboursement a été effectué.

Article 67

Durée, prorogation et fin du présent Accord

1. Le présent Accord restera en vigueur pendant une période de quatre ans à compter de la date d'entrée en vigueur, à moins qu'il ne soit prorogé en application du paragraphe 3 du présent article ou qu'il n'y soit mis fin en application du paragraphe 4 ou du paragraphe 5 du présent article.

2. Avant l'expiration de la période de quatre ans visée au paragraphe 1 du présent article, le Conseil peut, par un vote spécial, décider de renégocier le présent Accord.

3. Le Conseil peut, par un vote spécial, décider de proroger le présent Accord pour une période ou des périodes ne dépassant pas deux ans au total, à partir de la date d'expiration de la période de quatre ans visée au paragraphe 1 du présent article.

4. Si un nouvel accord international sur le caoutchouc naturel est négocié et entre en vigueur alors que le présent Accord est en cours de prorogation conformément au paragraphe 3 du présent article, le présent Accord, tel qu'il a été prorogé, prend fin au moment de l'entrée en vigueur du nouvel accord.

5. Le Conseil peut à tout moment, par un vote spécial, décider de mettre fin au présent Accord avec effet à la date de son choix.

6. Nonobstant la fin du présent Accord, le Conseil continue d'exister pendant une période ne dépassant pas trois ans pour procéder à la liquidation de l'Organisation, y compris la liquidation des comptes, et à la cession des avoirs en conformité des dispositions de l'article 40 et sous réserve des décisions pertinentes à prendre par un vote spécial, et il a, pendant ladite période, les pouvoirs et fonctions qui peuvent lui être nécessaires à ces fins.

7. Le Conseil notifie au dépositaire toute décision prise en application du présent article.

Article 68

Réserves

Aucune réserve ne peut être faite en ce qui concerne l'une quelconque des dispositions du présent Accord.

EN FOI DE QUOI, les soussignés, dûment autorisés à cet effet, ont apposé leurs signatures sous le présent Accord aux dates indiquées.

FAIT à Genève, le dix-sept février mil neuf cent quatre-vingt-quinze, les textes du présent Accord en anglais, en arabe, en chinois, en espagnol, en français et en russe faisant également foi.

[*Pour les signatures, voir p. 258 du présent volume.*]

ANNEXES

Annexe A

Pays exportateurs et leurs parts, calculées aux fins de l'article 61, dans le total des exportations nettes des pays

	Pourcentages */
Bolivie	0,040
Cameroun	0,867
Côte d'Ivoire	1,764
Indonésie	31,108
Malaisie	27,971
Nigéria	2,946
Singapour	0,000
Sri Lanka	2,096
Thaïlande	33,208
TOTAL	100,000

*/ Les parts sont exprimées en pourcentage du total des exportations nettes de cacutchouc naturel pendant la période quinquennale 1989-1993.

Annexe B

Pays et groupes de pays importateurs et leurs parts, calculées aux fins de l'article 61, dans le total des importations nettes des pays

	Pourcentages */
Argentine	0,943
Chine	8,843
Colombie	0,700
Cuba	0,043
Communauté européenne :	26,968
Allemagne	6,437
Autriche	0,723
Belgique-Luxembourg	1,535
Danemark	0,067
Espagne	3,397
Finlande	0,221
France	5,559
Grèce	0,276
Irlande	0,224
Italie	3,754
Pays-Bas	0,321
Portugal	0,239
Royaume-Uni de Grande-Bretagne et d'Irlande du Nord	3,923
Suède	0,292
Etats-Unis d'Amérique	28,815
Fédération de Russie	1,149
Inde	0,450
Japon	21,694
Liban	0,003
Maroc	0,237
Norvège	0,022
Pakistan	0,715
République de Corée	8,830
République populaire démocratique de Corée	0,195
Slovaquie	0,334
Suisse	0,059
TOTAL	100,000

*/ Les parts sont exprimées en pourcentage du total des importations nettes de caoutchouc naturel pendant la période triennale 1991-1993.

Annexe C

Coût estimatif du stock régulateur, calculé par le Président de la Conférence des Nations Unies sur le caoutchouc naturel, 1994

D'après le coût de l'acquisition et du fonctionnement du stock régulateur existant d'environ 360 000 tonnes de 1982 à mars 1987 et d'environ 221 000 tonnes de 1990 à décembre 1994, le coût de l'acquisition et du fonctionnement d'un stock régulateur de 550 000 tonnes pourrait se calculer en multipliant ce chiffre par le prix de déclenchement inférieur et en ajoutant au résultat un montant équivalant à 30 % de ce prix.

[RUSSIAN TEXT — TEXTE RUSSE]

МЕЖДУНАРОДНОЕ СОГЛАШЕНИЕ ПО НАТУРАЛЬНОМУ КАУЧУКУ 1994 ГОДА

ПРЕАМБУЛА

Договаривающиеся стороны,

напоминая о Декларации и Программе действий по установлению нового международного экономического порядка*,

признавая, в частности, важное значение резолюций 93 (IV) и 124 (V) Конференции Организации Объединенных Наций по торговле и развитию и ее резолюции 155 (VI) об Интегрированной программе для сырьевых товаров; Картахенских обязательств и соответствующих целей, содержащихся в документе "Дух Картахены", принятом Конференцией Организации Объединенных Наций по торговле и развитию,

признавая важное значение натурального каучука для экономики участников, особенно для экспорта экспортирующих участников и удовлетворения спроса импортирующих участников,

признавая далее, что стабилизация цен на натуральный каучук отвечает интересам производителей, потребителей и рынка натурального каучука и что международное соглашение по натуральному каучуку может значительно способствовать росту и развитию промышленности натурального каучука в интересах как производителей, так и потребителей,

договорились о нижеследующем:

ГЛАВА I. ЦЕЛИ

Статья 1

Цели

Цели Международного соглашения по натуральному каучуку 1995 года (именуемого далее "настоящим Соглашением") в свете резолюции 93 (IV), документа "Новое партнерство в целях развития: Картахенские обязательства" и соответствующих целей, содержащихся в документе "Дух Картахены", принятом Конференцией Организации Объединенных Наций по торговле и развитию, заключаются, в частности, в следующем:

a) добиваться сбалансированного роста предложения натурального каучука и спроса на него, тем самым способствуя смягчению серьезных трудностей, возникающих в связи с излишками или нехваткой натурального каучука;

* Резолюции 3201 (S-VI) и 3202 (S-VI) Генеральной Ассамблеи от 1 мая 1974 года.

b) добиваться устойчивых условий торговли натуральным каучуком посредством устранения чрезмерных колебаний цен на натуральный каучук, неблагоприятно воздействующих на долгосрочные интересы как производителей, так и потребителей, и стабилизации этих цен, не нарушая при этом долгосрочных тенденций рынка, в интересах производителей и потребителей;

c) содействовать стабилизации поступлений экспортирующих участников от экспорта натурального каучука и увеличению их поступлений на основе расширения экспорта натурального каучука по справедливым и выгодным ценам, тем самым способствуя созданию необходимых стимулов для достижения динамичных и ускоряющихся темпов роста производства и обеспечению ресурсов для ускоренного экономического роста и социального развития;

d) стремиться обеспечивать достаточные поставки натурального каучука для удовлетворения потребностей импортирующих участников по справедливым и разумным ценам и добиваться, чтобы эти поставки были более надежными и бесперебойными;

e) принимать все возможные меры в случае возникновения излишка или нехватки натурального каучука для смягчения экономических трудностей, с которыми могут столкнуться участники;

f) добиваться расширения международной торговли натуральным каучуком и продуктами его переработки и улучшения доступа на рынки сбыта;

g) повышать конкурентоспособность натурального каучука путем поощрения исследований и разработок по проблемам этого сектора;

h) поощрять эффективное развитие экономики натурального каучука, прилагая усилия, упрощающие и стимулирующие внесение улучшений в процесс переработки, маркетинга и распределения сырого натурального каучука; и

i) содействовать расширению международного сотрудничества и проведению консультаций по вопросам, связанным с натуральным каучуком и влияющим на предложение и спрос, и способствовать развитию и координации программ по проведению исследований и оказанию помощи по вопросам, связанным с натуральным каучуком, а также других программ в этой связи.

ГЛАВА II. ОПРЕДЕЛЕНИЯ

Статья 2

Определения

Для целей настоящего Соглашения:

1. "натуральный каучук" означает невулканизированный эластомер в твердом или жидком виде, получаемый из гевеи бразильской и любого другого растения, в отношении которого Совет может принять решение для целей настоящего Соглашения;

2. "Договаривающаяся сторона" означает правительство или межправительственную организацию, как это предусмотрено в статье 5, которые выразили согласие быть связанными положениями настоящего Соглашения на временной основе или окончательно;

3. "участник" означает договаривающуюся сторону, как она определяется выше, в определении (2);

4. "экспортирующий участник" означает участника, который экспортирует натуральный каучук и объявил себя экспортирующим участником, при условии согласия со стороны Совета;

5. "импортирующий участник" означает участника, который импортирует натуральный каучук и объявил себя импортирующим участником, при условии согласия со стороны Совета;

6. "Организация" означает Международную организацию по натуральному каучуку, упомянутую в статье 3;

7. "Совет" означает Международный совет по натуральному каучуку, упомянутый в статье 6;

8. "квалифицированное большинство голосов" означает количество голосов, составляющее по меньшей мере две трети голосов, поданных экспортирующими участниками, присутствующими и участвующими в голосовании, и по меньшей мере две трети голосов, поданных импортирующими участниками, присутствующими и участвующими в голосовании, при раздельном подсчете голосов, при условии, что эти голоса поданы по крайней мере половиной участников каждой категории, присутствующих и участвующих в голосовании;

9. "экспорт натурального каучука" означает вывоз натурального каучука в любом виде за пределы таможенной территории любого участника, а "импорт натурального каучука" означает ввоз натурального каучука в любом виде для внутренней торговли на таможенную территорию любого участника при условии, что для целей настоящих определений таможенной территорией в случае участника, имеющего несколько таможенных территорий, считаются все таможенные территории этого участника, взятые вместе;

10. "раздельное простое большинство голосов" означает количество голосов, составляющее более половины совокупного числа голосов экспортирующих участников, присутствующих и участвующих в голосовании, и более половины совокупного числа голосов импортирующих участников, присутствующих и участвующих в голосовании, при раздельном подсчете голосов;

11. "свободно используемая валюта" означает немецкие марки, французские франки, японские иены, фунты стерлингов и доллары Соединенных Штатов;

12. "финансовый год" означает период с 1 января по 31 декабря включительно;

13. "вступление в силу" означает дату временного или окончательного вступления в силу настоящего Соглашения в соответствии со статьей 61;

14. "тонна" означает метрическую тонну, т.е. 1 000 кг;

15. "малайзийский/сингапурский цент" означает средний уровень малайзийского сена и сингапурского цента по существующим обменным курсам;

16. "взвешенный по времени чистый взнос участника" означает его чистые взносы наличными, взвешенные по числу дней, в течение которых соответствующие части чистого взноса наличными находились в распоряжении буферного запаса. При подсчете числа дней день получения взноса Организацией, день осуществления выплаты и день прекращения действия настоящего Соглашения не учитываются;

17. "первый месяц котировки" означает календарный месяц поставки, официально сообщаемый Организации рынком для включения в рыночную индикаторную цену дня;

18. "установившийся коммерческий рынок" означает центр торговли натуральным каучуком, в котором существует ассоциация по торговле каучуком или регулирующий орган, отвечающие следующим критериям:

a) наличие составленного в письменной ферме устава, предусматривающего санкции, которые могут быть приняты в отношении допускающих нарушения участников;

b) установление требований, включая финансовые требования, которые должны соблюдаться участниками;

c) юридически обязательная сила составленных в письменной ферме официальных контрактов;

d) полный и обязательный арбитраж для всех участников рынка;

e) опубликование официальных цен дня на реальный каучук.

ГЛАВА III. ОРГАНИЗАЦИЯ И АДМИНИСТРАЦИЯ

Статья 3

Учреждение, местонахождение и структура Международной организации по натуральному каучуку

1. Международная организация по натуральному каучуку, учрежденная Международным соглашением по натуральному каучуку 1979 года, продолжает свою деятельность в целях выполнения положений и контроля за действием настоящего Соглашения.

2. Организация осуществляет свои функции через Международный совет по натуральному каучуку, его Исполнительного директора и персонал, а также через такие другие органы, которые предусмотрены в настоящем Соглашении.

3. При условии соблюдения требования пункта 4 настоящей статьи штаб-квартира Организации будет находиться в Куала-Лумпуре, если только Совет квалифицированным большинством голосов не примет иного решения.

4. Штаб-квартира Организации всегда находится на территории одного из участников.

Статья 4

Участие в Организации

1. Устанавливаются две категории участников:

a) экспортирующие участники; и

b) импортирующие участники.

2. Совет определяет критерии перехода того или иного участника из одной категории, предусмотренной в пункте 1 настоящей статьи, в другую, в полной мере учитывая положения статей 24 и 27. Любой участник, удовлетворяющий таким критериям, может перейти в другую категорию участников при условии, что Совет квалифицированным большинством голосов утвердит этот переход.

3. Каждая договаривающаяся сторона является отдельным участником Организации.

Статья 5

Участие межправительственных организаций

1. Любая ссылка в настоящем Соглашении на "правительство" или "правительства" понимается как включающая ссылку на Европейское сообщество и на любую межправительственную организацию, имеющую полномочия в отношении разработки, заключения и применения международных соглашений, в частности товарных соглашений. Соответственно любая ссылка в настоящем Соглашении на подписание, ратификацию, принятие или утверждение, либо на уведомление о временном применении или присоединении понимается в отношении таких межправительственных организаций как включающая ссылку на подписание, ратификацию, принятие или утверждение, либо на уведомление о временном применении или присоединении со стороны таких межправительственных организаций.

2. В случае голосования по вопросам, входящим в сферу их компетенции, такие межправительственные организации осуществляют свое право голоса путем подачи числа голосов, равного общему числу голосов, выделенных в соответствии со статьей 14 их государствам-членам. В таких случаях государства - члены таких межправительственных организаций не осуществляют свое индивидуальное право голоса.

ГЛАВА IV. МЕЖДУНАРОДНЫЙ СОВЕТ ПО НАТУРАЛЬНОМУ КАУЧУКУ

Статья 5

Состав Международного совета по натуральному каучуку

1. Высшим органом Организации является Международный совет по натуральному каучуку, который состоит из всех участников Организации.

2. Каждый участник представлен в Совете одним представителем и может назначить заместителей и советников для участия в сессиях Совета.

3. Заместитель представителя имеет право действовать и голосовать от имени представителя в случае его отсутствия или в особых обстоятельствах.

Статья 7

Полномочия и функции Совета

1. Совет обладает всеми полномочиями и выполняет или обеспечнвает выполненне всех функций, которые необходимы для выполнения положенний настоящего Соглашения, но он не полномочен н не должен считаться уполномоченным участниками иастоящего Соглашения брать на себя какие-либо обязательства, выходящие за рамки настоящего Соглашения. В частности, он не полномочен заимствовать деньги, что, однако, не ограничнвает применение статьи 41; он также не может заключать никаких торговых договоров по натуральному каучуку, кроме тех, которые конкретно предусмотрены в пункте 5 статьи 30. Прн осуществлении своих полномочий на заключение договоров Совет обеспечивает, чтобы положения пункта 4 статьи 48 путем нисьменного уведомления доводились до сведения других сторон, заключающих такие договоры, однако несоблюдение этого условия не лишает само по себе такие договоры силы и не должно рассматриваться как отказ от такого ограничения ответственности участнников.

2. Совет квалифицированным большинством голосов принимает такие правила н распоряжения, которые необходимы для выполненнн положенний настоящего Соглашения н соответствуют им. К ним относятся его собственные правила процедуры н правила процедуры комитетов, упомянутых в статье 18, нравила управления буферным запасом н операций с ним, финансовые правила и правила о персонале Организации. Совет может в своих правилах процедуры нредусмотреть процедуру, на основанни которой он сможет, не проводя совещания, принимать решения по конкретным вопросам.

3. Для целей пункта 2 настоящей статьи Совет на своей первой сессни после вступления в силу настоящего Соглашения проводит рассмотрение правил и положений, установленных в соответствии с Международиым соглашением по натуральному каучуку 1987 года, н принимает их с такими изменениями, которые он сочтет необходимыми. До принятия таких правил н положений прнменяются правила н положения, установленные в соответствии с Международным соглашеннем по иатуральному каучуку 1987 года.

4. Совет ведет документацию, необходимую для выполнения им своих фупкций в соответствии с настоящим Соглашением.

5. Совет публикует ежегодный доклад о деятельности Организации и такую другую информацию, которую он сочтет необходимой.

Статья 8

Передача полномочий

1. Совет может квалифицированным большинством голосов передать любому комитету, учрежденному в соответствии со статьей 18, осуществление всех или части своих полномочий, которые в соответствии с положениями настоящего Соглашения не требуют квалифицированного большинства голосов в Совете. Независимо от этой передачи полномочий, Совет может в любой момент рассматривать любой вопрос, который мог быть ранее передан любому из его комитетов, н принимать по нему решение.

2. Совет может квалнфицированным большинством голосов отозвать любые полномочия, переданные тому нли иному комитету.

Статья 9

Сотрудничество с другими организациями

1. Совет может по мере необходимости принимать любые надлежащие меры в отношении консультаций или сотрудничества с Организацией Объединенных Наций, ее органами и специализированными учреждениями, а также с другими межправительственными организациями.

2. Совет может также принимать меры по поддержанию контактов с другими соответствующими международными неправительственными организациями.

Статья 10

Допуск наблюдателей

Совет может пригласить правительство любой страны, не являющейся участником, или любую организацию, упомянутую в статье 9, принять участие в качестве наблюдателя в любом заседании Совета или любого комитета, учрежденного в соответствии со статьей 18.

Статья 11

Председатель и заместитель Председателя

1. Совет избирает на каждый год Председателя и заместителя Председателя.

2. Председатель и заместитель Председателя избираются: один - из числа представителей экспортирующих участников, а другой - из числа представителей импортирующих участников. Эти должности ежегодно чередуются между этими двумя категориями участников при условии, однако, что это не препятствует в исключительных обстоятельствах переизбранию одного из них или того и другого квалифицированным большинством голосов Совета.

3. В случае временного отсутствия Председателя его замещает заместитель Председателя. В случае временного отсутствия как Председателя, так и заместителя Председателя или постоянного отсутствия одного из них или обоих Совет может избрать новых должностных лиц соответственно из числа представителей экспортирующих участников и/или из числа представителей импортирующих участников на временной или постоянной основе, как того могут потребовать обстоятельства.

4. Ни Председатель, ни любое другое должностное лицо, председательствующее на заседании Совета, не участвует в голосовании на этом заседании. Однако право голоса того участника, которого он представляет, может осуществляться в соответствии с положениями пункта 3 статьи 6 или пунктами 2 и 3 статьи 15.

Статья 12

Исполнительный директор, заместитель Исполнительного директора, Управляющий буферным запасом и другой персонал

1. Совет квалифицированным большинством голосов назначает Исполнительного директора, заместителя Исполнительного директора и Управляющего буферным запасом.

2. Условия назначения Исполнительного директора, заместителя Исполнительного директора и Управляющего буферным запасом определяются Советом.

3. Исполнительный директор является главным административным должностным лицом Организации и несет ответственность перед Советом за исполнение и применение настоящего Соглашения в соответствии с положениями настоящего Соглашения и решениями Совета.

4. Заместитель Исполнительного директора постоянно несет ответственность перед Исполнительным директором. Заместитель Исполнительного директора исполняет обязанности Исполнительного директора, когда последний по какой-либо причине не может исполнять свои обязанности или когда должность Исполнительного директора временно является вакантной, и в этом случае он несет ответственность непосредственно перед Советом за исполнение и применение настоящего Соглашения. Заместитель Исполнительного директора занимается всеми вопросами, имеющими отношение к Соглашению.

5. Управляющий буферным запасом несет ответственность перед Исполнительным директором и Советом за выполнение функций, возложенных на него настоящим Соглашением, а также дополнительных функций, которые могут быть определены Советом. Управляющий буферным запасом несет ответственность за повседневное управление буферным запасом и постоянно информирует Исполнительного директора об общих операциях с буферным запасом, с тем чтобы Исполнительный директор мог обеспечивать его эффективность в достижении целей настоящего Соглашения.

6. Исполнительный директор назначает персонал в соответствии с правилами, устанавливаемыми Советом. Персонал несет ответственность перед Исполнительным директором.

7. Ни Исполнительный директор, ни любой другой сотрудник, включая заместителя Исполнительного директора и Управляющего буферным запасом, не должны иметь финансового интереса в секторе по производству каучука или в торговле им, или в смежных коммерческих видах деятельности.

8. При исполнении своих обязанностей Исполнительный директор, заместитель Исполнительного директора, Управляющий буферным запасом и другие сотрудники не должны запрашивать или получать указания от какого-либо участника или от какого-либо другого органа, являющегося посторонним для Совета или для любого комитета, учрежденного в соответствии со статьей 18. Они должны воздержаться от любых действий, которые могут отразиться на их положении как международных должностных лиц, ответственных лишь перед Советом. Каждый участник обязуется уважать исключительно международный характер обязанностей Исполнительного директора, заместителя Исполнительного директора, Управляющего буферным запасом и других сотрудников и не пытаться оказать на них влияние при исполнении ими своих обязанностей.

Статья 13

Сессии

1. Совет, как правило, проводит одну очередную сессию в полугодие.

2. Помимо сессий, созываемых в обстоятельствах, конкретно предусмотренных в настоящем Соглашении, Совет собирается также на специальную сессию всякий раз, когда он принимает решение об этом, или по требованию:

a) Председателя Совета;

b) Исполнительного директора;

c) большинства экспортирующих участников;

d) большинства импортирующих участников;

e) одного из экспортирующих участников или нескольких экспортирующих участников, располагающих по меньшей мере 200 голосами; или

f) одного из импортирующих участников или нескольких импортирующих участников, располагающих по меньшей мере 200 голосами.

3. Сессии проводятся в штаб-квартире Организации, если Совет квалифицированным большинством голосов не примет иного решения. Если по приглашению кого-либо из участников Совет собирается не в штаб-квартире Организации, а в ином месте, этот участник несет соответствующие дополнительные расходы Совета.

4. Уведомления о созыве любых сессий и повестка дня таких сессий направляются участникам Исполнительным директором в консультации с Председателем Совета не менее чем за 30 дней до их открытия, за исключением экстренных случаев, когда уведомление направляется не менее чем за 10 дней до открытия сессии.

Статья 14

Распределение голосов

1. Экспортирующие участники имеют в общей сложности 1 000 голосов, и импортирующие участники имеют в общей сложности 1 000 голосов.

2. Каждый экспортирующий участник получает один первоначальный голос из 1 000 голосов, за тем исключением, что в случае экспортирующего участника, чистый экспорт которого составляет менее 10 000 т в год, положение о первоначальном голосе не применяется. Остальные голоса этой категории распределяются между экспортирующими участниками в максимально возможной степени пропорционально объему их соответствующего чистого экспорта натурального каучука за пять календарных лет начиная с того года, который на шесть календарных лет предшествует распределению голосов.

3. Голоса импортирующих участников распределяются между ними в максимально возможной степени пропорционально среднему объему их соответствующего чистого импорта натурального каучука в течение трех календарных лет начиная с того года, который на четыре календарных года предшествует распределению голосов, за тем исключением, что каждый импортирующий участник получает один голос, даже если пропорциональная доля его чистого импорта недостаточна для того, чтобы оправдать такое распределение.

4. Для целей пунктов 2 и 3 настоящей статьи, пунктов 2 и 3 статьи 27, касающихся взносов импортирующих участников, и статьи 38 Совет на своей первой сессии составляет таблицу данных по чистому экспорту экспортирующих участников и таблицу данных по чистому импорту импортирующих участников, которые ежегодно пересматриваются в соответствии с настоящей статьей.

5. Количество голосов не может выражаться дробными числами.

6. Совет на своей первой сессии после вступления в силу настоящего Соглашения распределяет голоса на этот год, и это распределение остается в силе до первой очередной сессии следующего года, за исключением случаев, предусмотренных в пункте 7 настоящей статьи. Затем на каждый год Совет распределяет голоса в начале первой очередной сессии этого года. Это распределение остается в силе до первой очередной сессии следующего года, за исключением случаев, предусмотренных в пункте 7 настоящей статьи.

7. При любом изменении состава участников Организации или в случае приостановления или восстановления права голоса какого-либо участника в соответствии с любым положением настоящего Соглашения Совет перераспределяет голоса в рамках соответствующей категории или категорий участников согласно положениям настоящей статьи.

8. В случае исключения участника в соответствии со статьей 65 или выхода участника в соответствии со статьей 64 или статьей 63, в результате чего общая доля в торговле, приходящаяся на остальных участников любой категории, снижается до уровня менее 80%, Совет проводит сессию и принимает решение относительно положений, условий и дальнейшего функционирования настоящего Соглашения, в том числе, в частности, относительно необходимости поддержания эффективных операций с буферным запасом без возложения излишнего финансового бремени на остальных участников.

Статья 15

Процедура голосования

1. Каждый участник имеет право подавать то число голосов, которым он располагает в Совете, и не имеет права делить свои голоса.

2. Путем письменного уведомления Председателю Совета любой экспортирующий участник может уполномочить любого другого экспортирующего участника, а любой импортирующий участник может уполномочить любого другого импортирующего участника представлять его интересы и осуществлять его право голоса на любой сессии или любом заседании Совета.

3. Участник, уполномоченный другим участником подавать голоса последнего, подает такие голоса согласно данным полномочиям.

4. Воздержавшийся во время голосования участник рассматривается как не подавший своих голосов. Присутствовавший, но не голосовавший участник рассматривается как воздержавшийся.

Статья 16

Кворум

1. Кворум на любом заседании Совета составляет присутствие большинства экспортирующих участников и большинства импортирующих участников при условии, что такие участники располагают, по крайней мере, двумя третями общего числа голосов в своих соответствующих категориях.

2. Если в день, назначенный для заседания, и на следующий день кворум в соответствии с пунктом 1 настоящей статьи отсутствует, то на третий день и в последующие дни кворум будет составлять присутствие большинства экспортирующих участников и большинства импортирующих участников при условии, что такие участники располагают большинством общего числа голосов в своих соответствующих категориях.

3. Представительство в соответствии с пунктом 2 статьи 15 рассматривается как присутствие.

Статья 17

Решения

1. Все решения и рекомендации Совета принимаются раздельным простым большинством голосов, если настоящим Соглашением не предусмотрено иное.

2. В том случае, когда один из участников использует положения статьи 15 и его голоса поданы на заседании Совета, такой участник рассматривается для целей пункта 1 настоящей статьи как присутствующий и участвующий в голосовании.

Статья 18

Учреждение комитетов

1. Продолжают свою деятельность учрежденные Международным соглашением по натуральному каучуку 1979 года следующие комитеты:

a) Комитет по административным вопросам;

b) Комитет по операциям с буферным запасом;

c) Комитет по статистике; и

d) Комитет по прочим мероприятиям.

Совет квалифицированным большинством голосов может также принять решение об учреждении дополнительных комитетов.

2. Каждый комитет ответствен перед Советом. Совет квалифицированным большинством голосоа определяет членский состав и круг ведения каждого комитета.

Статья 19

Группа экспертов

1. Совет может создать группу экспертов в составе промышленных и торговых экспертов в секторе каучука экспортирующих и импортирующих участников.

2. Любая такая группа будет предоставлять консультации и помощь Совету и его комитетам, особенно в том, что касается операций с буферным запасом и других мер, указанных в статье 43.

3. Членский состав, функции и административный механизм любой такой группы будут определяться Советом.

ГЛАВА V. ПРИВИЛЕГИИ И ИММУНИТЕТЫ

Статья 20

Привилегии и иммунитеты

1. Организация является юридическим лицом. В частности, без нанесения ущерба положениям пункта 4 статьи 48 Организация обладает правоспособностью заключать договоры, приобретать движимое и недвижимое имущество и распоряжаться им, а также возбуждать судебные дела.

2. Вопросы, касающиеся статуса, привилегий и иммунитетов Организации, ее Исполнительного директора, заместителя Исполнительного директора, Управляющего буферным запасом, других сотрудников и экспертов, а также делегаций участников, будут по-прежнему регулироваться соглашением о штаб-квартире между правительством принимающей страны и Организацией, подписанным 10 июня 1987 года, с такими поправками, которые могут потребоваться для обеспечения надлежащего функционирования настоящего Соглашения.

3. Если штаб-квартира Организации переводится в другую страну, то правительство такой страны в кратчайшие сроки заключает с Организацией соглашение о штаб-квартире, подлежащее утверждению Советом.

4. До заключения соглашения о штаб-квартире в соответствии с пунктом 3 настоящей статьи Организация просит правительство принимающей страны освободить в пределах, совместимых с ее законодательством, от налогообложения суммы вознаграждения, выплачиваемые Организацией своим сотрудникам, а также активы, доходы и прочую собственность Организации.

5. Организация может также заключить с одним или несколькими правительствами соглашения, подлежащие утверждению Советом и касающиеся таких привилегий и иммунитетов, которые могут быть необходимы для надлежащего функционирования настоящего Соглашения.

6. Соглашение о штаб-квартире не является составной частью настоящего Соглашения. Его действие, однако, прекращается:

a) по соглашению между правительством принимающей страны и Организацией;

b) в случае перемещения штаб-квартиры Организации с территории принимающей страны; или

c) в случае прекращения существования Организации.

ГЛАВА VI. СЧЕТА И РЕВИЗИЯ

Статья 21

Финансовые счета

1. Для функционирования и выполнения настоящего Соглашения учреждаются два счета:

a) счет буферного запаса и

b) административный счет.

2. Все нижеперечисленные поступления и расходы, связанные с созданием, функционированием и поддержанием буферного запаса, относятся на счет буферного запаса: взносы участников в соответствии со статьей 27, доходы от продаж буферных запасов или затраты в связи с их приобретением; проценты на вклады средств на счете буферного запаса; расходы на комиссионные при купле-продаже, на хранение, перевозку и обработку грузов, поддержание и обновление запасов и страхование. В то же время Совет может квалифицированным большинством голосов принять решение о проведении по счету буферного запаса любых других поступлений или расходов, которые могут относиться к сделкам или операциям с буферным запасом.

3. Все другие поступления и расходы, связанные с функционированием настоящего Соглашения, относятся на административный счет. Такие расходы, как правило, покрываются за счет взносов участников, размеры которых устанавливаются в соответствии со ствтьей 24.

4. Организация не несет ответственности за расходы делегаций или наблюдателей в Совете или любом комитете, учрежденном в соответствии со статьей 18.

Статья 22

Форма платежей

Платежи на административный счет и счет буферного запаса осуществляются в свободно используемых валютах или в валютах, которые являются конвертируемыми на основных валютных рынках в свободно используемые валюты, и на них не распространяются валютные ограничения.

Статья 22

Ревизия

1. Каждый финансовый год Совет назначает ревизоров для проведения ревизии его бухгалтерских книг.

2. Проверенный независимыми ревизорами отчет о состоянии административного счета представляется участникам в кратчайшие сроки, но не позднее, чем через четыре месяца после окончания каждого финансового года. Проверенный независимыми ревизорами отчет о состоянии счета буферного запаса представляется участникам не раньше, чем через 60 дней, но не позже, чем через четыре месяца после окончания каждого финансового года. Проверенные отчеты о состоянии административного счета и счета буферного запаса подлежат соответствующему утверждению Советом на его следующей очередной сессии. После этого публикуется краткая сводка проверенных счетов и баланса.

ГЛАВА VII. АДМИНИСТРАТИВНЫЙ СЧЕТ

Статья 24

Утверждение административного бюджета и установление размеров взносов

1. На первой сессии после вступления в силу настоящего Соглашения Совет утверждает административный бюджет на период со дня вступления в силу и до конца первого

финансового года. В дальнейшем во второй половине каждого финансового года Совет утверждает административный бюджет на следующий финансовый год. Совет определяет размер взноса каждого участника в этот бюджет в соответствии с пунктом 2 настоящей статьи.

2. Взнос каждого участника в административный бюджет на каждый финансовый год является пропорциональным доле его голосов в общем числе голосов всех участников в момент утверждения административного бюджета на данный финансовый год. При установлении размеров взносов голоса каждого участника подсчитываются без учета приостановления права голоса какого-либо участника или любого вытекающего из этого перераспределения голосов.

3. Размер первоначального взноса в административный бюджет любого правительства, которое становится участником после вступления в силу настоящего Соглашения, устанавливается Советом на основе числа голосов, которыми будет располагать этот участник, и срока, остающегося до конца текущего финансового года, с того дня, когда оно становится участником. Однако размеры взносов, установленные для других участников на этот финансовый год, остаются неизменными.

Статья 25

Уплата взносов в административный бюджет

1. Взносы в первый административный бюджет подлежат уплате в срок, определяемый Советом на его первой сессии. Взносы в последующие административные бюджеты подлежат уплате к 28 февраля каждого финансового года. Первоначальный взнос правительства, которое становится участником после вступления в силу настоящего Соглашения, установленный в соответствии с пунктом 3 статьи 24, за соответствующий финансовый год подлежит уплате через 60 дней после даты, когда оно становится участником.

2. Если какой-либо участник не уплатил полностью своего взноса в административный бюджет в течение двух месяцев после наступления срока уплаты такого взноса в соответствии с пунктом 1 настоящей статьи, Исполнительный директор предлагает этому участнику произвести платеж в кратчайший срок. Если участник не уплатил свой взнос в течение двух месяцев после такого обращения Исполнительного директора, его право голоса в Организации приостанавливается, если только Совет не принимает иного решения. Если участник все еще не уплатил свой взнос в течение четырех месяцев после такого обращения Исполнительного директора, Совет приостанавливает в отношении этого участника осуществление всех прав, предоставленных в соответствии с настоящим Соглашением, если только Совет квалифицированным большинством голосов не принимает иного решения.

3. За задержку уплаты взносов Совет взимает штраф по базисной процентной ставке в принимающей стране с даты, на которую взносы должны быть уплачены. Совет может не начислять такой штраф до 31 марта того же финансового года по просьбе участника, если в силу его внутреннего законодательства и нормативных положений он не может уплатить взносы в административный бюджет к установленной дате в соответствии с пунктом 1 настоящей статьи.

4. Участник, осуществление прав которого приостановлено в соответствии с пунктом 2 настоящей статьи, остается, в частности, обязанным уплачивать свои взносы и выполнять любые другие свои финансовые обязательства по настоящему Соглашению.

ГЛАВА VIII. БУФЕРНЫЙ ЗАПАС

Статья 26

Размеры буферного запаса

Для достижения целей настоящего Соглашения создается международный буферный запас. Совокупный объем буферного запаса составляет 550 000 т, включая общие запасы, которые еще хранятся в соответствии с Международным соглашением по натуральному каучуку 1987 года. Этот запас является единственным инструментом настоящего Соглашения для вмешательства на рынке с целью стабилизации цен. Буферный запас состоит из:

a) обычного буферного запаса в размере 400 000 тонн; и

b) чрезвычайного буферного запаса в размере 150 000 тонн.

Статья 27

Финансирование буферного запаса

1. Участники обязуются финансировать все расходы на содержание международного буферного запаса в размере 550 000 т, учрежденного на основании статьи 26, исходя из понимания того, что доли на счете буферного запаса Международного соглашения по натуральному каучуку 1987 года, тех участников Международного соглашения по натуральному каучуку 1987 года, которые стали участниками настоящего Соглашения, с согласия каждого участника переносятся на счет буферного запаса по настоящему Соглашению в соответствии с процедурами, определенными согласно положениям пункта 3 статьи 40 Международного соглашения по натуральному каучуку 1987 года.

2. Финансирование как обычного буферного запаса, так и чрезвычайного буферного запаса распределяется поровну между категориями экспортирующих и импортирующих участников. Размеры взносов участников на счет буферного запаса пропорциональны доле их голосов в Совете, за исключением случаев, предусмотренных в пунктах 3 и 4 настоящей статьи.

3. Взнос, уплачиваемый на счет буферного запаса любым импортирующим участником, доля которого в общем чистом импорте, указанная в таблице, составляемой Советом в соответствии с пунктом 4 статьи 14, равна 0,1% или менее от общего чистого импорта, определяется следующим образом:

a) если доля такого участника в общем чистом импорте меньше или равна 0,1%, но больше 0,05%, то он вносит сумму, определяемую на основе его фактической доли в общем чистом импорте;

b) если доля такого участника в общем чистом импорте равна 0,05% или менее, то он вносит сумму, определяемую на основе доли, равной 0,05% от общего чистого импорта.

4. В любой период, в течение которого настоящее Соглашение временно находится в силе в соответствии с пунктом 2 или подпунктом b) пункта 4 статьи 61, финансовые обязательства каждого экспортирующего или импортирующего участника по счету буферного запаса в целом не превышают взноса этого участника, рассчитанного на основе числа голосов, соответствующего процентным долям, указанным в таблицах, составляемых Советом в соответствии с пунктом 4 статьи 14, от общего количества в 275 000 т, приходящегося соответственно на категории экспортирующих и импортирующих участников. Финансовые

обязательства участников в период временного действия настоящего Соглашения распределяются поровну между категориями экспортирующих и импортирующих участников. В любой момент, когда совокупные обязательства одной категории превышают совокупные обязательства другой категории, большая из этих двух совокупных величин приводится в соответствие с меньшей из них, при этом число голосов каждого участника в этой совокупной величине уменьшается пропорционально долям голосов, рассчитанным по таблицам, составляемым Советом в соответствии с пунктом 4 статьи 14. Несмотря на положения настоящего пункта и пункта 1 статьи 28, взносы участника не должны превышать 125% суммы его общего взноса, рассчитанного на основе его доли в мировой торговле, указанной в приложении A или приложении B к настоящему Соглашению.

5. Все расходы на содержание обычного и чрезвычайного буферного запаса в размере 550 000 т финансируются за счет взносов участников наличными на счет буферного запаса. В определенных случаях такие взносы могут уплачиваться соответствующими учреждениями заинтересованных участников.

6. Все расходы на содержание международного буферного запаса в размере 550 000 т оплачиваются со счета буферного запаса. Такие расходы включают в себя все расходы по созданию и функционированию международного буферного запаса в размере 550 000 тонн. В том случае, если сметные расходы, приведенные в приложении C к настоящему Соглашению, не могут полностью покрыть общих расходов по созданию буферного запаса и операциям с ним, Совет собирается на сессию и принимает необходимые меры для истребования взносов, которые требуются для покрытия таких расходов, в соответствии с процентными долями голосов.

Статья 28

Уплата взносов на счет буферного запаса

1. Первоначальный взнос наличными на счет буферного запаса устанавливается в размере, эквивалентном 70 млн. малайзийских ринггитов. Эта сумма, которая представляет собой резерв оборотного капитала для операций с буферным запасом, пропорционально распределяется между всеми участниками в соответствии с их процентной долей голосов с учетом пункта 3 статьи 27 и должна быть уплачена в течение 60 дней после первой сессии Совета после вступления в силу настоящего Соглашения. Первоначальный взнос участника, подлежащий уплате в соответствии с настоящим пунктом, производится с согласия этого участника полностью или частично путем перевода доли этого участника наличными, находящейся на счете буферного запаса, учрежденного в соответствии с Международным соглашением по натуральному каучуку 1987 года.

2. Исполнительный директор может в любое время, независимо от положений пункта 1 настоящей статьи, объявить об истребовании взносов при условии, что Управляющий буферным запасом свидетельствует, что для счета буферного запаса могут потребоваться такие средства в течение ближайших четырех месяцев.

3. После истребования взносов участники вносят их в течение 60 дней после даты уведомления. По просьбе любого участника или участников, на долю которых приходится 200 голосов в Совете, Совет проводит специальную сессию и может изменить или отменить истребование на основе оценки потребностей в средствах для поддержания операций с буферным запасом в последующие четыре месяца. Если Совет не может прийти к решению, взносы подлежат уплате участниками в соответствии с уведомлением Исполнительного директора.

4. Взносы, истребуемые для обычного и чрезвычайного буферного запаса, оцениваются по нижней триггерной цене, действующей в момент истребования таких взносов.

5. Истребование взносов в чрезвычайный буферный запас производится следующим образом:

a) при пересмотре запаса в размере 300 000 т, предусмотренном в статье 31, Совет принимает все финансовые и иные меры, которые могут потребоваться для оперативного использования чрезвычайного буферного запаса, включая в случае необходимости истребование средств;

b) если Совет квалифицированным большинством согласно пункту 2 статьи 30 принимает решение о проведении операций с чрезвычайным буферным запасом, то Совет обеспечивает:

i) принятие всеми участниками всех необходимых мер по финансированию своих соответствующих долей чрезвычайного буферного запаса; и

ii) использование чрезвычайного буферного запаса и его полную готовность для принятия мер в соответствии с положениями статьи 30.

Статья 29

Диапазон цен

1. Для проведения операций с буферным запасом устанавливаются:

a) справочная цена;

b) нижняя цена вмешательства;

c) верхняя цена вмешательства;

d) нижняя триггерная цена;

e) верхняя триггерная цена;

f) нижняя индикативная цена; и

g) верхняя индикативная цена.

2. В момент вступления в силу настоящего Соглашения справочная цена является справочной ценой, применимой по состоянию на 28 декабря 1995 года.

3. Верхняя цена вмешательства и нижняя цена вмешательства рассчитываются соответственно в размере плюс и минус 15% от справочной цены, если Совет квалифицированным большинством голосов не примет иного решения.

4. Верхняя триггерная цена и нижняя триггерная цена рассчитываются соответственно в размере плюс и минус 20% от справочной цены, если Совет квалифицированным большинством голосов не примет иного решения.

5. Цены, рассчитанные в соответствии с пунктами 3 и 4 настоящей статьи, округляются до ближайшего цента.

6. В момент вступления в силу настоящего Соглашения нижняя и верхняя индикативные цены первоначально устанавливаются соответственно на уровне 157 и 270 малайзийских/сингапурских центов за килограмм.

Статья 30

Операции с буферным запасом

1. Если по отношению к диапазону цен, предусмотренному в статье 29 или измененному впоследствии согласно положениям статей 31 и 39, рыночная индикаторная цена, предусмотренная в статье 32:

a) окажется на уровне или выше верхней триггерной цены, то Управляющий буферным запасом принимает меры для поддержания верхней триггерной цены, предлагая натуральный каучук для продажи до тех пор, пока рыночная индикаторная цена не упадет ниже верхней триггерной цены;

b) окажется выше верхней цены вмешательства, то Управляющий буферным запасом может продавать натуральный каучук для поддержания верхней триггерной цены;

c) находится на уровне верхней или нижней цены вмешательства или между ними, то Управляющий буферным запасом не закупает и не продает натуральный каучук, за исключением тех случаев, когда это необходимо для осуществления им своих обязанностей по обновлению запаса согласно статье 35;

d) окажется ниже нижней цены вмешательства, то Управляющий буферным запасом может закупать натуральный каучук для поддержания нижней триггерной цены;

e) окажется на уровне или ниже нижней триггерной цены, то Управляющий буферным запасом принимает меры для поддержания нижней триггерной цены, выступая с предложениями о закупке натурального каучука до тех пор, пока рыночная индикаторная цена не превысит нижнюю триггерную цену.

2. В том случае, когда продажи или закупки в связи с буферным запасом достигают уровня 400 000 т, Совет принимает квалифицированным большинством голосов решение о проведении операций с чрезвычайным буферным запасом по:

a) нижней или верхней триггерной цене; или

b) любой цене между нижней триггерной ценой и нижней индикативной ценой или между верхней триггерной ценой и верхней индикативной ценой.

3. Если Совет квалифицированным большинством голосов не примет иного решения в соответствии с пунктом 2 настоящей статьи, Управляющий буферным запасом использует чрезвычайный буферный запас для поддержания нижней индикативной цены посредством проведения операций с чрезвычайным буферным запасом в случае, когда рыночная индикаторная цена находится на уровне, превышающем нижнюю индикативную цену на 2 малайзийских/сингапурских цента за килограмм, и для поддержания верхней индикативной цены посредством проведения операций с чрезвычайным буферным запасом в случае, когда рыночная индикаторная цена находится на уровне, который ниже верхней индикативной цены на 2 малайзийских/сингапурских цента за килограмм.

4. Все возможности буферного запаса, включая обычный буферный запас и чрезвычайный буферный запас, полностью используются для обеспечения того, чтобы рыночная

индикаторная цена не падала ниже нижней индикативной цены и не поднималась выше верхней индикативной цены.

5. Продажи и закупки осуществляются Управляющим буферным запасом через установившиеся коммерческие рынки по существующим ценам, и все осуществляемые им операции касаются реального каучука, готового для отгрузки не позднее чем через один месяц после окончания первого месяца котировки на соответствующем рынке или для поставки на рынок потребителя в течение месяца или месяцев поставки, как правило, соответствующих таким месяцам отгрузки на этом рынке. Для цели осуществления эффективных операций с буферным запасом Совет может на основе консенсуса разрешать Управляющему буферным запасом покупать фьючерсные контракты на срок, не превышающий двух месяцев, при строгом и неукоснительном соблюдении условия относительно того, что по наступлении срока контракты исполняются.

6. В целях упрощения операций с буферным запасом Совет создает филиалы и такие механизмы бюро Управляющего буферным запасом, какие могут потребоваться на установившихся рынках натурального каучука и в утвержденных местах расположения товарных складов.

7. Управляющий буферным запасом подготавливает ежемесячные доклады об операциях с буферным запасом и финансовом положении счета буферного запаса. Через тридцать дней после окончания каждого месяца доклад за этот месяц направляется участникам.

8. Информация об операциях с буферным запасом включает сведения о количествах, ценах, видах, сортах и рынках в отношении всех операций с буферным запасом, включая обновление запасов. Информация о финансовом положении счета буферного запаса включает также сведения о процентных ставках, условиях депозитов, используемой валюте и другую соответствующую информацию по вопросам, указанным в пункте 2 статьи 21.

Статья 31

Обзор и пересмотр диапазона цен

A. Справочная цена

1. Любой обзор или пересмотр справочной цены, в том числе после чистых изменений буферного запаса согласно пункту 2 настоящей статьи, проводится на основе рыночных тенденций. Непосредственно перед первым совещанием Совета после вступления настоящего Соглашения в силу и впоследствии через каждые 12 месяцев Управляющий буферным запасом рассчитывает средний уровень рыночных индикаторных цен дня за предыдущие шесть месяцев и сопоставляет эту величину с двумя ценами вмешательства. Дата проведения такого расчета устанавливается заранее, по меньшей мере за три месяца, за исключением первого пересмотра, и непосредственно предшествует сессии Совета.

a) Если средний показатель рыночных индикаторных цен дня за шестимесячный период находится на уровне верхней цены вмешательства, нижней цены вмешательства или между этими двумя ценами, то справочная цена не пересматривается.

b) Если средний показатель рыночных индикаторных цен дня за шестимесячный период опускается ниже нижней цены вмешательства, то справочная цена автоматически пересматривается и снижается на 5% от ее уровня; она вводится в действие на следующий день. Как правило, Совет собирается в этот день и принимает к сведению такое

изменение. Совет может провести обзор справочной цены и квалифицированным большинством голосов принять решение о более значительной корректировке справочной цены в сторону понижения.

c) Если средний показатель рыночных индикаторных цен дня за шестимесячный период превышает верхнюю цену вмешательства, то справочная цена автоматически пересматривается и повышается на 5% от ее уровня; она вводится в действие на следующий день. Как правило, Совет собирается в этот день и принимает к сведению такое изменение. Совет может провести обзор справочной цены и квалифицированным большинством голосов принять решение о более значительной корректировке справочной цены в сторону повышения.

d) Однако на первой очередной сессии Совета после вступления в силу Соглашения любой автоматический пересмотр в соответствии с подпунктом b) или c) пункта 1 статьи 31 осуществляется в размере 4%.

e) Для целей сопоставления справочная цена и средний уровень рыночной индикаторной цены дня за шестимесячный период будут рассчитываться с точностью до одной сотой.

2. Если со времени последней очередной сессии Совета чистое изменение буферного запаса составит 100 000 т, Исполнительный директор созывает специальную сессию Совета в целях оценки ситуации. Совет квалифицированным большинством голосов может постановить принять соответствующие меры, которые могут включать:

a) приостановление операций с буферным запасом;

b) изменение объема закупок или продаж в рамках буферного запаса; и

c) пересмотр справочной цены.

3. Если операции по закупкам или продажам в размере 300 000 т в рамках буферного запаса имеют место после: a) последнего пересмотра согласно пункту 3 статьи 31 Международного соглашения по натуральному каучуку 1987 года, b) последнего пересмотра в соответствии с настоящим пунктом или c) последнего пересмотра в соответствии с пунктом 2 настоящей статьи в зависимости от того, какая из этих дат является более поздней, то справочная цена понижается или повышается соответственно на 3% от ее существующего уровня, если Совет квалифицированным большинством голосов не примет решения соответственно понизить или повысить ее в больших размерах.

4. Независимо от полежений пункта 4 статьи 29 пересмотр справочной цены не должен приводить к тому, чтобы триггерная цена выходила за рамки индикативных цен.

5. Независимо от положений пункта 1 статьи 31 и пункта 3 статьи 31 пересмотр справочной цены не должен приводить к тому, чтобы цена вмешательства достигала уровня, при котором начинают осуществляться операции с чрезвычайным буферным запасом в соответствии с пунктом 3 статьи 30.

B. Индикативные цены

6. Совет квалифицированным большинством голосов может пересматривать нижнюю и верхнюю индикативные цены в порядке, предусмотренном в данном разделе нестоящей статьи.

7. Совет обеспечивает, чтобы любой пересмотр индикативных цен соответствовал существующим на рынке тенденциям и условиям. В этой связи Совет учитывает тенденции в области цен на натуральный каучук, потребления, предложения, производственных издержек и запасов, а также количество натурального каучука в буферном запасе и финансовое состояние счета буферного запаса.

8. Нижняя и верхняя индикативные цены пересматриваются:

a) через 24 месяца после последнего обзора в соответствии с пунктом 7 a) статьи 31 Международного соглашения по натуральному каучуку 1987 года или в случае, если настоящее Соглашение вступает в силу после 1 мая 1996 года, на первой сессии Совета в соответствии с настоящим Соглашением и впоследствии - каждые 24 месяца;

b) в исключительных обстоятельствах - по просьбе одного из участников или группы участников, имеющих 200 или более голосов в Совете; и

c) в случае пересмотра справочной цены i) в сторону понижения после последнего пересмотра нижней индикативной цены или вступления в силу Международного соглашения по натуральному каучуку 1987 года или ii) в сторону повышения после последнего пересмотра верхней индикативной цены или вступления в силу Международного соглашения по натуральному каучуку 1987 года по меньшей мере на 3% в соответствии с пунктом 3 настоящей статьи и по меньшей мере на 5% в соответствии с пунктом 1 настоящей статьи или по меньшей мере на эту величину в соответствии с пунктами 1, 2 и/или 3 настоящей статьи при условии, что в течение 60 дней после последнего пересмотра справочной цены средний уровень рыночных индикаторных цен дня был соответственно либо ниже нижней цены вмешательства, либо выше верхней цены вмешательства.

9. Независимо от положений пунктов 6, 7 и 8 настоящей статьи не производится пересмотр в сторону повышения нижней или верхней индикативной цены, если средний уровень рыночных индикаторных цен дня за шестимесячный период, предшествующий обзору диапазона цен в соответствии с настоящей статьей, ниже справочной цены. Аналогичным образом не производится пересмотр в сторону понижения нижней или верхней индикативной цены, если средний уровень рыночных индикаторных цен дня за шестимесячный период, предшествующий обзору диапазона цен в соответствии с настоящей статьей, выше справочной цены.

Статья 32

Рыночная индикаторная цена

1. Устанавливается рыночная индикаторная цена дня, определяемая как составная взвешенная средняя - отражающая состояние рынка натурального каучука - на основе официальных цен дня, определяемых Советом, на рынках Куала-Лумпура, Лондона, Нью-Йорка и Сингапура и, по решению Совета, других установившихся коммерческих рынках. Первоначально рыночная индикаторная цена дня включает RSS 1, RSS 3 и TSR 20 в весовом соотношении 2:3:5. Все котировки пересчитываются в ценах фоб порты Малайзии/Сингапура в валюте Малайзии/Сингапура.

2. Весовые коэффициенты в рамках видового/сортового состава, метод расчета рыночной индикаторной цены дня и число рынков рассматриваются Советом и могут изменяться в соответствии с его решением, принимаемым квалифицированным большинством голосов, для того чтобы эта цена отражала положение на рынке натурального каучука. Совет может квалифицированным большинством голосов принять решение о включении дополнительных

установившихся коммерческих рынков в расчеты рыночной индикаторной цены дня, если он сочтет, что такие рынки влияют на мировую цену на натуральный каучук.

3. Считается, что рыночная индикаторная цена выше, на уровне или ниже цен, предусмотренных в настоящем Соглашении, если средний показатель рыночных индикаторных цен дня в течение последних пяти биржевых дней выше, на уровне или ниже таких цен.

Статья 33

Структура буферных запасов

1. На своей первой сессии после вступления настоящего Соглашения в силу Совет определяет международно признанные стандартные типы и сорта рифленых смокед-шитов и технически специфицированных каучуков для включения в буферный запас при условии соблюдения следующих критериев:

a) самыми низкими типами и сортами натурального каучука, разрешенными для включения в буферный запас, являются RSS 3 и TSR 20; и

b) указываются все разрешенные в соответствии с подпунктом a) настоящего пункта типы и сорта, на которые приходится минимум 3% международной торговли натуральным каучуком в предыдущем календарном году.

2. Совет может квалифицированным большинством голосов изменить эти критерии и/или выбранные типы/сорта, если это необходимо, для того чтобы структура буферного запаса отражала меняющуюся ситуацию на рынке, способствовала достижению стабилизационных целей настоящего Соглашения и отражала необходимость поддержания на высоком коммерческом уровне качества буферных запасов.

3. Управляющий буферным запасом предпринимает все усилия для обеспечения того, чтобы структура буферного запаса наиболее полно отражала структуру экспорта/импорта натурального каучука, содействуя при этом достижению целей настоящего Соглашения в области стабилизации.

4. Совет может квалифицированным большинством голосов дать указание Управляющему буферным запасом изменить структуру буферного запаса, если это диктуется задачей стабилизации цен.

Статья 34

Размещение буферных запасов

1. Размещение буферных запасов должно обеспечить экономичность и эффективность коммерческих операций. В соответствии с этим принципом буферные запасы размещаются на территории как экспортирующих, так и импортирующих участников, если Совет квалифицированным большинством голосов не примет иного решения. Распределение буферного запаса каучука должно соответствовать интересам достижения целей Соглашения в области стабилизации при минимальных затратах.

2. Для поддержания на высоком коммерческом уровне качества буферных запасов они должны храниться лишь на складах, утвержденных на основании критериев, установленных Советом Международного соглашения по натуральному каучуку 1987 года или пересмотренных Советом на основании настоящего Соглашения.

3. После вступления в силу настоящего Соглашения Совет устанавливает и утверждает перечень складов и необходимые меры для их использования. Совет может в случае необходимости провести обзор перечня складов, утвержденных Советом Международного соглашения по натуральному каучуку 1987 года, и критерии, установленные упомянутым Советом, и сохранить или пересмотреть их соответствующим образом.

4. Совет проводит также периодический обзор размещения буферных запасов и может квалифицированным большинством голосов дать указание Управляющему буферным запасом изменить размещение буферных запасов в целях обеспечения экономичности и эффективности коммерческих операций.

Статья 35

Поддержание качества буферных запасов

Управляющий буферным запасом обеспечивает, чтобы все буферные запасы закупались и поддерживались на высоком коммерческом уровне качества. С этой целью он может по мере необходимости обновлять запасы натурального каучука, хранящиеся в буферном запасе, для обеспечения такого уровня, принимая должным образом во внимание затраты, связанные с таким обновлением, и его влияние на стабильность рынка. Затраты, связанные с обновлением, относятся на счет буферного запаса.

Статья 36

Ограничение или приостановление операций с буферным запасом

1. Независимо от положений статьи 30 Совет, если он проводит сессию, может квалифицированным большинством голосов ограничить или приостановить операции с буферным запасом, если, по его мнению, выполнение обязательств, возложенных на Управляющего буферным запасом согласно этой статье, не приведет к достижению целей настоящего Соглашения.

2. Если Совет не проводит сессию, то Исполнительный директор может после консультаций с Председателем ограничить или приостановить операции с буферным запасом, если, по его мнению, выполнение обязательств, возложенных на Управляющего буферным запасом согласно статье 30, не приведет к достижению целей настоящего Соглашения.

3. Немедленно по принятии решения об ограничении или приостановлении операций с буферным запасом согласно пункту 2 настоящей статьи Исполнительный директор созывает сессию Совета для рассмотрения этого решения. Независимо от положений пункта 4 статьи 13 Совет собирается в течение десяти дней со дня ограничения или приостановления операций и квалифицированным большинством голосов подтверждает или отменяет такое ограничение или приостановление операций. Если Совет не может прийти на этой сессии к какому-либо решению, то операции с буферным запасом возобновляются без каких-либо ограничений, введенных в соответствии с настоящей статьей.

4. Пока остается в силе какое-либо ограничение или приостановление операций с буферным запасом, решение о котором было принято в соответствии с настоящей статьей, Совет проводит рассмотрение этого решения с периодичностью не реже трех месяцев. Если на сессии, на которой проводится такое рассмотрение, Совет не подтверждает квалифицированным большинством голосов продолжение действия ограничения или приостановления операций или не приходит к какому-либо решению, операции с буферным запасом возобновляются без ограничения.

Статья 37

Штрафы в связи с неуплатой взносов на счет буферного запаса

1. Если участник не выполняет своих обязательств по внесению взносов на счет буферного запаса к последнему дню, установленному для уплаты таких взносов, то за ним числится задолженность. Участник, имеющий задолженность в течение 60 или более дней, не считается участником для целей голосования по вопросам, охватываемым положениями пункта 2 настоящей статьи.

2. Право голоса и другие права в Совете участника, имеющего задолженность в течение 60 или более дней согласно положениям пункта 1 настоящей статьи, приостанавливаются, если Совет квалифицированным большинством голосов не примет иного решения.

3. Участник, имеющий задолженность, выплачивает проценты по базисной ставке принимающей страны начиная с последнего дня срока, установленного для таких платежей. Покрытие задолженности остальными импортирующими или экспортирующими участниками осуществляется на добровольной основе.

4. Участник не считается имеющим задолженность, если любая недовнесенная часть его взноса обусловлена лишь колебаниями обменного курса валюты в течение 60 дней после истребования взносов. В этом случае проценты на такую недовнесенную часть не начисляются. Однако любая такая недовнесенная часть должна покрываться участником в течение 60 дней после произведенного платежа.

5. После погашения задолженности согласно требованиям Совета право голоса и другие права участника, имевшего задолженность в течение 60 или более дней, восстанавливаются. Если задолженность была покрыта другими участниками, то эти участники получают полную компенсацию.

Статья 38

Корректировка взносов на счет буферного запаса

1. При перераспределении голосов на первой очередной сессии в каждом финансовом году или в случае изменений в членском составе Организации Совет проводит необходимую корректировку взносов каждого участника на счет буферного запаса в соответствии с положениями настоящей статьи. В этих целях Исполнительный директор определяет:

a) чистый взнос наличными каждого участника путем вычета возмещения взносов этому участнику в соответствии с пунктом 2 настоящей статьи из суммы всех взносов, уплаченных этим участником с момента вступления в силу настоящего Соглашения;

b) общую сумму причитающихся чистых взносов путем суммирования последующих причитающихся взносов и вычета общей суммы возмещения в соответствии с пунктом 2 настоящей статьи;

c) пересмотренный чистый взнос каждого участника путем распределения общей суммы причитающихся чистых взносов между участниками на основе изменennой доли голосов каждого участника в Совете в соответствии со статьей 14 и с учетом положений пункта 3 статьи 27 при условии, что доля голосов каждого участника для целей настоящей статьи рассчитывается без учета приостановления права голоса какого-либо участника или любого вытекающего из этого перераспределения голосов.

Если чистый взнос участника наличными превышает его пересмотренный чистый взнос, то этому участнику со счета буферного запаса возмещается разница за вычетом любых невыплаченных штрафных процентов по задолженности. Если переомотренный чистый взнос участника превышает его чистый взнос наличными, то этот участник выплачивает разницу плюс любые невыплаченные штрафные проценты по задолженности на счет буферного запаса.

2. Если Совет с учетом пунктов 2 и 3 статьи 28 принимает решение, что чистые взносы наличными превышают средства, необходимые для поддержания операций с буферным запасом в течение следующих четырех месяцев, Совет возмещает такие излишки чистых взносов наличными за вычетом первоначальных взносов, если только он не решит квалифицированным большинством голосов не производить такого возмещения либо возместить меньшую сумму. Доля участников в сумме, подлежащей возмещению, пропорциональны их чистым взносам наличными за вычетом любых невыплаченных штрафных процентов по задолженности. Обязательства участников, имеющих задолженность по взносам, сокращаются пропорционально соотношению объема возмещения и общей суммы чистых взносов наличными.

3. По просьбе участника причитающееся ему возмещенне может быть оставлено на счете буферного запаса. Если участник просит оставить причитающееся ему возмещение на счете буферного запаса, эта сумма засчитывается в уплату любого дополнительного взноса, запрашиваемого в соответствии со статьей 28. На сохраняемые по просьбе участника на счете буферного запаса средства начисляются проценты, которые рассчитываются по средней процентной ставке, получаемой на средства счета буферного запаса, с последнего дня, когда сумма при обычных условия должна быть выплачена этому участнику, до дня, предшествующего фактической выплате.

4. Исполнительный директор незамедлительно уведомляет участников о любых требуемых платежах или возмещении, являющихся результатом корректировок, произведенных в соответствии с пунктами 1 и 2 настоящей статьи. Такие платежи участников или возмещение участникам осуществляются в течение 60 дней после даты направления Исполнительным директором такого уведомления.

5. Если сумма наличных средств на счете буферного запаса превышает общую сумму чистых взносов участинков наличными, то такие избыточные средства распределяются после прекращения действия настоящего Соглашения.

Статья 39

Буферный запас и изменения валютных курсов

1. Если обменный курс между малайзийским ринггитом/сингапурским долларом и валютами участников, являющихся крупнейшими экспортерами и импортерами натурального каучука, изменяется настолько, что это существанию отражается на операциях с буферным запасом, Исполнительный директор в соответствии со статьей 36 или участники в соответствии со статьей 13 созывают специальную сессию Совета. Совет собирается в десятидневный срок для подтверждения или аннулирования мер, уже принятых Исполнительным директором в соответствии со статьей 36, и может квалифицированным большинством голосов принять решенне о соответствующих мерах, включая возможность пересмотра диапазона цен в соответствии с принципами, изложенными в первых предложениях пунктов 1 и 6 статьи 31.

2. Совет квалифицированным большинством голосов устанавливает процедуру определения значительного изменения паритетов этих валют с единственной целью обеспечения своевременного созыва Совета.

3. Если расхождение между малазийским ринггитом и сингапурским долларом таково, что это существенно отражается на операциях с буферным запасом, Совет собирается для рассмотрения сложившегося положения и может рассмотреть вопрос о выборе единой валюты.

Статья 40

Процедура ликвидации счета буферного запаса

1. По прекращении действия настоящего Соглашения Управляющий буферным запасом оценивает общие расходы по ликвидации или передаче новому международному соглашению по натуральному каучуку активов счета буферного запаса в соответствии с положениями настоящей статьи и резервирует эту сумму на отдельном счете. Если эти остатки на счете недостаточны, Управляющий буферными запасом продает достаточное количество натурального каучука из буферного запаса для обеспечения требуемой дополнительной суммы.

2. Доля каждого участника на счете буферного запаса рассчитывается следующим образом:

a) стоимость буферного запаса представляет собой стоимость общего количества натурального каучука каждого типа/сорта в буферном запасе, рассчитанную по самой низкой из текущих цен соответствующих типов/сортов на рынках, упомянутых в статье 32, в течение 30 биржевых дней, предшествующих дате прекращения действия настоящего Соглашения;

b) сумма средств на счете буферного запаса представляет собой стоимость буферного запаса плюс стоимость наличных активов по счету буферного запаса на дату прекращения действия пастоящего Соглашения за вычетом любой суммы, зарезервированной в соответствии с пунктом 1 настоящей статьи;

c) чистый взнос наличными каждого участника представляет собой сумму его взносов, выплаченных в течение всего срока действия настоящего Соглашения за вычетом всех возмещений, осуществленных в соответствии со статьей 38; штрафные проценты по задолженности, выплаченные в соответствии с пунктом 3 статьи 37, не являются взносом на счет буферного запаса;

d) если сумма средств на счете буферного запаса больше или меньше общих чистых взносов наличными, избыток распределяется между участниками пропорционально взвешенной по времени доле каждого участника в чистых взносах в соответствии с настоящим Соглашением. Любой дефицит распределяется между участниками пропорционально среднему числу голосов каждого участника в период его участия. При определении доли каждого участника в дефиците голоса каждого участника рассчитываются без учета приостановления права голоса какого-либо участника или любого вытекающего из этого перераспределения голосов;

e) доля каждого участника на счете буферного запаса включает в себя его чистый взнос наличными, уменьшенный или увеличенный на размер его доли в дефиците или избытке по счету буферного запаса и уменьшенный на его обязательства, если таковые имеются, по невыплаченным процентам по задолженности.

3. Если настоящее Соглашение должно быть немедленно заменено новым международным соглашением по натуральному каучуку, Совет квалифицированным большинством голосов утверждает процедуры, обеспечивающие эффективную передачу новому соглашению, в соответствии с требованиями такого соглашения, долей на счете буферного запаса тех участников, которые намереваются участвовать в новом соглашении. Любой участник настоящего Соглашения, не желающий участвовать в новом соглашении, имеет право на возмещение своей доли:

a) из имеющихся наличных средств пропорционально его процентной доле в общей сумме чистых взносов на счет буферного запаса в течение трех месяцев; и

b) из чистой выручки от реализации буферных запасов посредством их упорядоченной продажи или посредством их передачи новому международному соглашению по натуральному каучуку по текущим рыночным ценам, которая должна быть совершена в течение 12 месяцев, если Совет квалифицированным большинством голосов не примет решения увеличить платежи в соответствии с подпунктом a) настоящего пункта.

4. Если действие настоящего Соглашения прекращается без замены его новым международным соглашением по натуральному каучуку, предусматривающим создание буферного запаса, Совет квалифицированным большинством голосов утверждает процедуры, регулирующие упорядоченную реализацию буферного запаса в течение максимального периода, оговоренного в пункте 6 статьи 67, с учетом следующих ограничений:

a) никаких дальнейших закупок натурального каучука не производится;

b) Организация не несет никаких новых расходов, за исключением тех, которые необходимы для реализации буферного запаса.

5. В случае решения какого-либо участника выбрать возмещение в виде натурального каучука в соответствии с пунктом 6 настоящей статьи любые наличные средства, оставшиеся на счете буферного запаса, незамедлительно распределяются между участниками пропорционально их долям, как это определено в пункте 2 настоящей статьи.

6. Вместо полной или частичной выплаты наличными каждый участник может принять решение о получении своей доли в активах счета буферного запаса в виде натурального каучука при условии соблюдения процедур, принятых Советом.

7. Совет утверждает соответствующие процедуры корректировки и выплаты долей участников на счете буферного запаса. Эта корректировка учитывает:

a) любое расхождение между ценой на натуральный каучук, указанной в подпункте a) пункта 2 настоящей статьи, и ценами, по которым буферный запас продается полностью или частично в соответствии с процедурами реализации буферного запаса; и

b) разницу между сметными и фактическими расходами по ликвидации.

8. Совет собирается в 30-дневный срок после заключительных операций по счету буферного запаса для осуществления окончательных расчетов между участниками в течение 30 последующих дней.

ГЛАВА IX. ОТНОШЕНИЯ С ОБЩИМ ФОНДОМ ДЛЯ СЫРЬЕВЫХ ТОВАРОВ

Статья 41

Отношения с Общим фондом для сырьевых товаров

1. Организация в полной мере использует возможности Общего фонда для сырьевых товаров.

2. В отношении осуществления любого проекта, финансируемого по линии второго счета Общего фонда для сырьевых товаров, Организация в качестве назначенного международного органа по сырьевым товарам не несет каких-либо финансовых обязательств, в том числе в отношении гарантий, предоставляемых отдельными участниками или другими органами. Ни Организация, ни кого из участников в силу своего членства в Организации не несет ответственности по каким-либо обязательствам, возникающим в связи с заимствованием средств или предоставлением кредитов любым другим участником или органом в рамках таких проектов.

ГЛАВА X. ПОСТАВКИ, ДОСТУП НА РЫНКИ И ПРОЧИЕ МЕРЫ

Статья 42

Поставки и доступ на рынки

1. Экспортирующие участники обязуются в максимально возможной степени осуществлять политику и программы, обеспечивающие непрерывность поставок натурального каучука потребителям.

2. Импортирующие участники обязуются в максимально возможной степени осуществлять политику, обеспечивающую сохранение доступа на рынки для натурального каучука.

Статья 43

Прочие меры

1. Для достижения целей настоящего Соглашения Совет устанавливает и предлагает соответствующие меры и методы, направленные на содействие:

a) развитию сектора натурального каучука производящих участников путем расширения и улучшения производства, производительности и маркетинга, способствуя тем самым увеличению экспортных поступлений производящих участников и в то же время повышению надежности поставок. Для этого Комитет по прочим мерам проводит экономический и технический анализ с целью определения:

i) программ и проектов исследований и разработок в области натурального каучука, отвечающих интересам как экспортирующих, так и импортирующих участников, включая научные исследования в конкретных областях;

ii) программ и проектов повышения производительности в секторе натурального каучука;

iii) путей и способов улучшения поставок натурального каучука и достижения единообразия в спецификациях качества и кондиционирования натурального каучука; и

iv) методов улучшения обработки, маркетинга и распределения сырого натурального каучука;

b) разработке конечных видов использования натурального каучука. Для этого Комитет по прочим мерам проводит соответствующий экономический и технический анализ с целью определения программ и проектов, ведущих к увеличению потребления и появлению новых видов использования натурального каучука.

2. Совет рассматривает финансовые последствия таких мер и методов и принимает меры для поощрения и упрощения процедур предоставления достаточных соответствующих финансовых ресурсов из таких источников, как международные финансовые учреждения и второй счет Общего фонда для сырьевых товаров.

3. Совет может принимать любые добровольные взносы в рамках одобренных проектов в целях осуществления положений настоящей статьи. Управление финансовыми взносами основывается на принципах, принимаемых Советом квалифицированным большинством голосов.

4. Совет может выносить соответствующие рекомендации участникам, международным учреждениям и другим организациям в отношении содействия осуществлению конкретных мер, предусмотренных настоящей статьей.

5. Комитет по прочим мерам периодически рассматривает ход осуществления мер, которым Совет принял решение содействовать или которые были рекомендованы им, и представляет Совету доклад по этому вопросу.

ГЛАВА XI. КОНСУЛЬТАЦИИ ПО ВОПРОСАМ ВНУТРЕННЕЙ ПОЛИТИКИ

Статья 44

Консультации

Совет по просьбе любого участника проводит консультации относительно правительственной политики в области натурального каучука, непосредственно затрагивающей предложение или спрос. Совет может представлять свои рекомендации на рассмотрение участников.

ГЛАВА XII. СТАТИСТИЧЕСКИЕ ДАННЫЕ, ИССЛЕДОВАНИЯ И ИНФОРМАЦИЯ

Статья 44

Статистические данные и информация

1. Совет собирает, сопоставляет и по мере необходимости публикует такую статистическую информацию о натуральном каучуке и связанных с ним областях, которая требуется для удовлетворительного применения настоящего Соглашения.

2. Участники оперативно и с максимально возможной полнотой предоставляют Совету имеющиеся данные, касающиеся производства и потребления натурального каучука и международной торговли им по конкретным типам и сортам.

3. Совет может также просить участников предоставлять другую имеющуюся информацию, включая информацию о связанных с натуральным каучуком областях, которая может потребоваться для удовлетворительного применения настоящего Соглашения.

4. Участники предоставляют все вышеуказанные статистические данные и информацию в разумные сроки с максимально возможной полнотой с учетом требований национального законодательства и наиболее удобными для них способами.

5. Совет устанавливает тесные связи с соответствующими международными организациями, в том числе с Международной исследовательской группой по каучуку, и с товарными биржами с целью содействия получению имеющихся последних надежных данных о производстве, потреблении и запасах натурального каучука, международной торговле им и ценах на него, а также о других факторах, влияющих на спрос и предложение в секторе натурального каучука.

6. Совет прилагает усилия для обеспечения того, чтобы никакая опубликованная информация не наносила ущерба конфиденциальности операций лиц или компаний, занимающихся производством, переработкой или маркетингом натурального каучука или связанных с ним продуктов.

Статья 46

Ежегодная оценка положения, перспективные оценки и исследования

1. Совет подготавливает ежегодную оценку положения на мировом рынке натурального каучука и в связанных с ним областях с учетом информации, представляемой участниками и полученной от всех соответствующих межправительственных и международных организаций.

2. Кроме того, Совет не менее одного раза в полгода оценивает объем производства, потребления, экспорта и импорта натурального каучука, по возможности, по конкретным типам и сортам, на последующие шесть месяцев. Он информирует участников об этих оценках.

3. Совет осуществляет или принимает соответствующие меры для проведения исследований, касающихся тенденций в области производства и потребления натурального каучука, торговли им, его маркетинга и цен на него, а также краткосрочных и долгосрочных проблем мировой экономики натурального каучука.

Статья 47

Ежегодный обзор

Совет ежегодно проводит обзор применения настоящего Соглашения, в том числе с точки зрения соответствия его духу и содействия достижению его целей. Он может затем представлять рекомендации участникам относительно путей и средств совершенствования функционирования настоящего Соглашения.

ГЛАВА XIII. ПРОЧИЕ ПОЛОЖЕНИЯ

Статья 48

Общие обязательства и ответственность участников

1. В период действия настоящего Соглашения участники прилагают все усилия и сотрудничают, с тем чтобы способствовать достижению целей настоящего Соглашения, и не принимают каких-либо мер, противоречащих этим целям.

2. Участники стремятся, в частности, улучшить состояние экономики натурального каучука и поощрять производство и использование натурального каучука для содействия росту и модернизации экономики натурального каучука в интересах взаимной выгоды производителей и потребителей.

3. Участники признают обязательный характер всех решений Совета, принятых в соответствии с настоящим Соглашением, и не будут принимать мер, ограничивающих эти решения или противоречащих им.

4. Ответственность участников, возникающая в связи с действием настоящего Соглашения либо перед Организацией, либо перед третьими сторонами, ограничивается рамками их обязательств в отношении взносов в административный бюджет и финансирования буферного запаса во исполнение глав VII и VIII настоящего Соглашения и в соответствии с этими главами, а также рамками любых обязательств, которые может взять на себя Совет в соответствии со статьей 41.

Статья 49

Препятствия для торговли

1. Совет в соответствии с ежегодной оценкой положения на мировом рынке натурального каучука, предусмотренной в статье 46, выявляет любые препятствия, сдерживающие расширение торговли натуральным каучуком в сыром, полуобработанном или переработанном виде.

2. Совет может для достижения целей настоящей статьи выносить рекомендации участникам о том, чтобы они стремились на соответствующих международных форумах к принятию взаимоприемлемых практических мер, направленных на постепенное устранение и по мере возможности полную ликвидацию таких препятствий. Совет периодически рассматривает результаты таких рекомендаций.

Статья 50

Перевозки и структура рынка натурального каучука

Совет поощряет и облегчает принятие мер, содействующих установлению обоснованных и справедливых фрахтовых ставок и улучшению транспортной системы, с целью обеспечения регулярных поставок на рынки и снижения стоимости продаваемых продуктов.

Статья 51

Дифференцированные и корректировочные меры

Развивающиеся импортирующие участники и наименее развитые страны - участницы Соглашения, на интересы которых оказывают неблагоприятное воздействие меры, принятые в рамках настоящего Соглашения, могут обращаться к Совету с просьбой принять соответствующие дифференцированные и корректировочные меры. Совет рассматривает вопрос о принятии таких надлежащих мер в соответствии с пунктами 3 и 4 раздела III резолюции 93 (IV) Конференции Организации Объединенных Наций по торговле и развитию.

Статья 52

Освобождение от обязательств

1. В тех случаях, когда это необходимо в силу исключительных, чрезвычайных или форс-мажорных обстоятельств, прямо не предусмотренных в настоящем Соглашении, Совет может квалифицированным большинством голосов освободить участника от того или иного обязательства по настоящему Соглашению, если он удовлетворен объяснением этого участника в отношении причин, в силу которых это обязательство не может быть выполнено.

2. Освобождая участника от обязательства в соответствии с положениями пункта 1 настоящей статьи, Совет четко определяет, на каких условиях и на какой срок этот участник освобождается от данного обязательства, а также причины, на основании которых предоставляется такое освобождение.

Статья 53

Справедливые трудовые нормы

Участники заявляют, что они будут прилагать усилия к поддержанию трудовых норм, направленных на повышение уровня жизни рабочих, занятых в соответствующих секторах по производству натурального каучука.

Статья 54

Экологические аспекты

Участники стремятся уделять должное внимание экологическим аспектам в свете договоренностей, достигнутых на восьмой сессии Конференции Организации Объединенных Наций по торговле и развитию и Конференции Организации Объединенных Наций по окружающей среде и развитию в 1992 году.

ГЛАВА XIV. ЖАЛОБЫ И СПОРЫ

Статья 53

Жалобы

1. Любая жалоба о невыполнении тем или иным участником своих обязательств по настоящему Соглашению передается по просьбе участника, подающего эту жалобу, в Совет,

который после предварительной консультации с заинтересованными участниками выносит решение по данному вопросу.

2. В любом решении Совета о том, что тот или иной участник нарушает свои обязательства по настоящему Соглашению, указывается характер нарушения.

3. Во всех случаях, когда Совет в результате поступления жалобы или иным образом устанавливает, что тот или иной участник нарушил настоящее Соглашение, он может квалифицированным большинством голосов и без ущерба для других мер, конкретно предусмотренных другими статьями настоящего Соглашения:

a) приостановить осуществление права голоса этого участника в Совете и, если он сочтет необходимым, приостановить осуществление любых других прав такого участника, в том числе права занимать пост в Совете или в любом из комитетов, учрежденных в соответствии со статьей 18, и права быть членом таких комитетов, до тех пор пока он не выполнит своих обязательств; или

b) принять решение в соответствии со статьей 65 в том случае, когда такое нарушение серьезно сказывается на действии настоящего Соглашения.

Статья 56

Споры

1. Любой спор относительно толкования или применения настоящего Соглашения, не урегулированный сторонами в споре, передается по просьбе любого участника, выступающего стороной в споре, Совету для принятия решения.

2. В любом случае, когда спор передается в Совет в соответствии с пунктом 1 настоящей статьи, большинство участников, которые располагают по крайней мере одной третью общего числа голосов, могут потребовать, чтобы Совет после проведения обсуждения и до вынесения своего решения запросил по предмету спора заключение консультативной группы, учреждаемой в соответствии с пунктом 3 настоящей статьи.

3. a) Если Совет квалифицированным большинством голосов не принимает иного решения, консультативная группа состоит из пяти следующих лиц:

i) двух назначаемых экспортирующими участниками лиц, одно из которых обладает большим опытом в вопросах, связанных с предметом спора, а другое - юридическим авторитетом и опытом;

ii) двух таких лиц, назначаемых импортирующими участниками; и

iii) председателя, единогласно избираемого четырьмя лицами, назначенными, согласно подпунктам i) и ii) настоящего пункта, или, если они не смогут прийти к соглашению, - Председателем Совета;

b) в состав консультативной группы могут входить граждане стран, как участвующих, так и не участвующих в настоящем Соглашении;

c) лица, назначенные в состав консультативной группы, действуют в своем личном качестве, не получая указаний ни от какого правительства;

d) расходы консультативной группы оплачиваются Организацией.

4. Заключение консультативной группы и мотивировка этого заключения представляются Совету, который после рассмотрения всей относящейся к делу информации квалифицированным большинством голосов выносит решение по данному спору.

ГЛАВА XV. ЗАКЛЮЧИТЕЛЬНЫЕ ПОЛОЖЕНИЯ

Статья 57

Подписание

Настоящее Соглашение открыто для подписания в Центральных учреждениях Организации Объединенных Наций с 3 апреля 1995 года по 28 декабря 1995 года включительно правительствами, приглашенными на Конференцию Организации Объединенных Наций по натуральному каучуку 1994 года.

Статья 58

Депозитарий

Депозитарием данного Соглашения настоящим назначается Генеральный секретарь Организации Объединенных Наций.

Статья 59

Ратификация, принятие и утверждение

1. Настоящее Соглашение подлежит ратификации, принятию или утверждению подписавшими его правительствами в соответствии с их соответствующими конституционными или институционными процедурами.

2. Ратификационные грамоты или документы о принятии или утверждении сдаются на хранение депозитарию не позднее 1 января 1997 года. Совет, однако, может продлить этот срок для подписавших Соглашение правительств, которые не смогли сдать на хранение свои документы в этот срок.

3. Каждое правительство, сдающее на хранение ратификационную грамоту, документ о принятии или утверждении, заявляет в момент сдачи документа на хранение о своей принадлежности к экспортирующим или импортирующим участникам.

Статья 58

Уведомление о временном применении

1. Подписавшее настоящее Соглашение правительство, которое намеревается ратифицировать, принять или утвердить его, или правительство, для которого Совет установил условия присоединения, но которое еще не смогло сдать на хранение свой соответствующий документ, может в любое время уведомить депозитария о том, что оно будет полностью применять настоящее Соглашение на временной основе, либо, когда оно вступит в силу в соответствии со статьей 61, либо, если оно уже вступило в силу, - в указанный срок.

2. Независимо от положений пункта 1 настоящей статьи правительство может предусмотреть в своем уведомлении о применении Соглашения на временной основе, что оно будет применять настоящее Соглашение лишь в рамках, ограниченных его конституционными и/или законодательными процедурами и его внутренними законами и нормативными положениями. Однако такое правительство выполняет все свои финансовые обязательства по настоящему Соглашению. Временное участие правительства, которое делает такое уведомление, не превышает 12 месяцев с момента временного вступления в силу настоящего Соглашения, если только Совет не примет иного решения на основании пункта 2 статьи 59.

Статья 61

Вступление в силу

1. Настоящее Соглашение окончательно вступает в силу с 29 декабря 1995 года или с любой более поздней даты, если к этой дате правительства стран, на которые приходится по меньшей мере 80% чистого экспорта, как указано в приложении А к настоящему Соглашению, и правительства стран, на которые приходится по меньшей мере 80% чистого импорта, как указано в приложении В к настоящему Соглашению, сдали на хранение свои ратификационные грамоты или документы о принятии, утверждении или присоединении или в полном объеме взяли на себя финансовые обязательства по настоящему Соглашению.

2. Настоящее Соглашение временно вступает в силу с 29 декабря 1995 года или с любой даты до 1 января 1997 года, если правительства стран, на которые приходится по меньшей мере 75% чистого экспорта, как указано в приложении А к настоящему Соглашению, и правительства стран, на которые приходится по меньшей мере 75% чистого импорта, как указано в приложении В к настоящему Соглашению, сдали на хранение свои ратификационные грамоты или документы о принятии или утверждении или уведомили депозитария в соответствии с пунктом 1 статьи 60, что они будут применять настоящее Соглашение на временной основе и в полном объеме берут на себя финансовые обязательства по настоящему Соглашению. Соглашение остается в силе на временной основе не более 12 месяцев, если оно окончательно не вступает в силу в соответствии с пунктом 1 настоящей статьи или если Совет не примет иного решения в соответствии с пунктом 4 настоящей статьи.

3. Если настоящее Соглашение не вступает в силу на временной основе в соответствии с пунктом 2 настоящей статьи к 1 января 1997 года, Генеральный секретарь Организации Объединенных Наций в кратчайшие приемлемые, по его мнению, сроки после этой даты созывает совещание правительств, сдавших на хранение ратификационные грамоты или документы о принятии или утверждении или же уведомивших его о том, что они будут применять настоящее Соглашение на временной основе, с целью рекомендовать этим правительствам предпринять необходимые шаги по введению настоящего Соглашения в действие полностью или частично на временной основе или окончательно в отношениях между ними, или не предпринимать таких шагов. Если на этом совещании не будет принято какого-либо решения, Генеральный секретарь Организации Объединенных Наций может созывать такие дополнительные совещания, какие он сочтет необходимыми.

4. Если требования, необходимые для окончательного вступления в силу настоящего Соглашения в соответствии с пунктом 1 настоящей статьи, не удовлетворены в течение 12 календарных месяцев с момента временного вступления в силу настоящего Соглашения в соответствии с пунктом 2 настоящей статьи, Совет не позднее чем за один месяц до

истечения вышеупомянутого 12-месячного срока рассматривает перспективы настоящего Соглашения и при условии соблюдения положений пункта 1 настоящей статьи квалифицированным большинством голосов принимает решение:

a) окончательно ввести настоящее Соглашение в действие между существующими участниками полностью или частично;

b) оставить Соглашение временно в силе между существующими участниками полностью или частично еще на один год; или

c) провести переговоры о пересмотре настоящего Соглашения.

Если Совет не примет какого-либо решения, действие настоящего Соглашения прекращается по истечении 12-месячного периода. Совет информирует депозитария о любом решении, принятом в соответствии с этим пунктом.

5. Для любого правительства, сдавшего на хранение ратификационную грамоту или документ о принятии, утверждении или присоединении после вступления в силу настоящего Соглашения, оно вступает в силу с даты сдачи на хранение такого документа.

6. Исполнительный директор Организации созывает первую сессию Совета в кратчайшие сроки после вступления в силу настоящего Соглашения.

Статья 62

Присоединение

1. Настоящее Соглашение открыто для присоединения правительств всех государств. Присоединение осуществляется на устанавливаемых Советом условиях, которые, в частности, включают сроки сдачи на хранение документов о присоединении, число голосов и финансовые обязательства. Совет может, однако, продлить эти сроки для правительств, которые не смогли сдать на хранение документы о присоединении в сроки, установленные в условиях присоединения.

2. Присоединение осуществляется путем сдачи депозитарию на хранение документа о присоединении. В документах о присоединении должно указываться, что данное правительство принимает все условия, установленные Советом.

Статья 62

Поправки

1. Совет может квалифицированным большинством голосов рекомендовать участникам принять поправки к настоящему Соглашению.

2. Совет устанавливает срок, в течение которого участники уведомляют депозитария о принятии ими поправки.

3. Поправка вступает в силу через 90 дней после получения депозитарием уведомлений о принятии от участников, составляющих по меньшей мере две трети экспортирующих участников и имеющих по меньшей мере 85% голосов экспортирующих участников, а также от участников, составляющих по меньшей мере две трети импортирующих участников и имеющих по меньшей мере 85% голосов импортирующих участников.

4. После того, как депозитарий информирует Совет о том, что требования в отношении вступления поправки в силу выполнены, любой участник, независимо от положений пункта 2 настоящей статьи относительно срока, устанавливаемого Советом, может тем не менее уведомить депозитария о принятии им данной поправки при условии, что такое уведомление делается до вступления поправки в силу.

5. Любой участник, который не уведомил о принятии им поправки на дату вступления данной поправки в силу, перестает быть договаривающейся стороной настоящего Соглашения с этой даты, если только такой участник не представит Совету убедительных доказательств, что он не смог принять поправку в установленный срок вследствие трудностей, связанных с выполнением конституционных или институционных процедур, и Совет не примет решения продлить для этого участника срок, установленный для принятия поправки. Для такого участника поправка не является обязательной до тех пор, пока он не уведомит о своем принятии этой поправки.

6. Если по истечении срока, установленного Советом в соответствии с пунктом 2 настоящей статьи, требования в отношении вступления поправки в силу не выполнены, то поправка считается снятой.

Статья 64

Выход

1. Участник может выйти из настоящего Соглашения в любое время после его вступления в силу путем уведомления депозитария о своем выходе. Этот участник одновременно информирует Совет о предпринятых им действиях.

2. По истечении одного года после получения уведомления депозитарием данный участник перестает быть договаривающейся стороной настоящего Соглашения.

Статья 64

Исключение

Если Совет сочтет, что какой-либо участник нарушает свои обязательства по настоящему Соглашению, и решит далее, что такое нарушение наносит существенный ущерб действию настоящего Соглашения, он может квалифицированным большинством голосов исключить такого участника из настоящего Соглашения. Совет немедленно уведомляет об этом депозитария. По истечении одного года после вынесения решения Советом этот участник перестает быть договаривающейся стороной настоящего Соглашения.

Статья 64

Порядок расчетов с выходящими или исключенными участниками или участниками, которые не смогли принять поправку

1. В соответствии с положениями настоящей статьи Совет определяет любой порядок расчетов с участником, который перестает быть договаривающейся стороной настоящего Соглашения вследствие:

a) непринятия поправки к настоящему Соглашению в соответствии со статьей 63;

b) выхода из настоящего Соглашения в соответствии со статьей 64; или

c) исключения из настоящего Соглашения в соответствии со статьей 65.

2. Совет удерживает любой взнос, уплаченный на административный счет участником, который перестает быть договаривающейся стороной настоящего Соглашения.

3. Совет возмещает долю по счету буферного запаса в соответствии со статьей 40 участнику, который перестает быть договаривающейся стороной вследствие непринятия поправки к настоящему Соглашению, выхода или исключения, за вычетом его доли в любых излишках:

a) такое возмещение участнику, который перестает быть договаривающейся стороной вследствие непринятия поправки к настоящему Соглашению, производится через один год после вступления в силу соответствующей поправки;

b) такое возмещение выходящему участнику производится в течение 60 дней после того, как этот участник перестает быть договаривающейся стороной настоящего Соглашения, если только Совет в результате выходе этого участнику не примет решения о прекращении действия настоящего Соглашения в соответствии с пунктом 5 статьи 67 до такого возмещения, в случае чего применяются положения статьи 40 и пункта 6 статьи 67;

c) такое возмещение исключенному участнику производится в течение 60 дней после того, как участник перестает быть договаривающейся стороной настоящего Соглашения.

4. В случае, когда нет возможности произвести платеж наличными со счета буферного запаса, причитающийся в соответствии с положениями подпунктов a), b) или c) пункта 3 настоящей статьи, поскольку это может поставить под угрозу функционирование счета буферного запаса или привести к истребованию дополнительных взносов участников для покрытия такого возмещения, платеж откладывается до такого времени, когда можно будет продать необходимое количество натурального каучука из буферного запаса по цене, соответствующей верхней цене вмещательства или превышающей ее. В случае, если до истечения годичного срока, предусмотренного в статье 64, Совет информирует выходящего участника о том, что расчет должен быть отложен в соответствии с настоящим пунктом, годичный срок между уведомлением о намерении выйти из Соглашения и фактическим выходом может, по желанию выходящего участника, быть продлен до момента, когда Совет информирует этого участника о том, что выплата его доли может быть произведена в течение 60 дней.

5. Участник, получивший соответствующее возмещение, согласно положениям настоящей статьи, не имеет права на какую-либо долю поступлений от ликвидации Организации. Такой участник не несет также ответственности за покрытие любого дефицита, возникшего у Организации после выплаты такого возмещения.

Статья 67

Срок действия, продления и прекращения действия Соглашения

1. Настоящее Соглашение остается в силе в течение четырех лет после вступления его в силу, если только оно не будет продлено согласно пункту 3 или если его действие не будет прекращено согласно пункту 4 или 5 настоящей статьи.

2. До истечения четырехлетнего периода, указанного в пункта 1 настоящей статьи, Совет может квалифицированным большинством голосов принять решение о разработке соглашения, заменяющего настоящее Соглашение.

3. Совет может квалифицированным большинством голосов принять решение о продлении настоящего Соглашения на один или несколько периодов, не превышающих в совокупности двух лет с даты истечения четырехлетнего периода, указанного в пункте 1 настоящей статьи.

4. Если новое международное соглашение по натуральному каучуку заключено и вступает в силу в течение любого периода продления действия настоящего Соглашения согласно пункту 3 настоящей статьи, действие настоящего продленного Соглашения прекращается по вступлении в силу нового соглашения.

5. Совет может в любое время квалифицированным большинством голосов принять решение о прекращении действия настоящего Соглашения начиная с такой даты, какую он может определить.

6. Независимо от прекращения действия настоящего Соглашения Совет продолжает существовать в течение периода, не превышающего трех лет, для принятия мер по ликвидации Организации, включая урегулирование счетов и распродажу активов, в соответствии с положениями статьи 40 и с учетом соответствующих решений, принимаемых квалифицированным большинством голосов, и в течение этого периода обладает такими полномочиями и выполняет такие функции, какие могут быть необходимы для достижения указанных целей.

7. Совет уведомляет депозитария о любом решении, принятом в соответствии с настоящей статьей.

Статья 68

Оговорки

Оговорки в отношении какого-либо из положений настоящего Соглашения не допускаются.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся, должным образом на то уполномоченные, поставили свои подписи под настоящим Соглашением в указанные даты.

СОВЕРШЕНО в Женеве семнадцатого февраля тысяча девятьсот девяносто пятого года, причем тексты настоящего Соглашения на английском, арабском, испанском, китайском, русском и французском языках являются равно аутентичными.

[*For the signatures, see p. 258 of this volume — Pour les signatures, voir p. 258 du présent volume.*]

ПРИЛОЖЕНИЯ

Приложение A

Доли отдельных экспортирующих стран в совокупном чистом экспорте стран, установленные для целей статьи 61

		Проценты*
Боливия		0,040
Индонезия		31,108
Камерун		0,867
Кот-д'Ивуар		1,764
Малайзия		27,971
Нигерия		2,946
Сингапур		0,000
Таиланд		33,208
Шри-Ланка		2,096
	ВСЕГО	100,000

* Доли в процентах от совокупного чистого экспорта натурального каучука за пятилетний период 1989-1993 годов.

Приложение B

Доли отдельных импортирующих стран и групп стран в совокупном чистом импорте стран, установленные для целей статьи 61

	Проценты*
Аргентина	0,943
Европейское сообщество:	26,968
Австрия	0,723
Бельгия-Люксембург	1,535
Германия	6,437
Греция	0,276
Дания	0,067
Ирландия	0,224
Испания	3,397
Италия	3,754
Нидерланды	0,321
Португалия	0,239
Соединенное Королевство	3,923
Финляндия	0,221
Франция	5,559
Швеция	0,292
Индия	0,450
Китай	8,843
Колумбия	0,700
Корейская Народно-Демократическая Республика	0,195
Куба	0,043
Ливан	0,003
Марокко	0,237
Норвегия	0,022
Пакистан	0,715
Республика Корея	8,830
Российская Федерация	1,149
Словакия	0,334
Соединенные Штаты Америки	28,815
Швейцария	0,059
Япония	21,694
ВСЕГО	100,000

* Доли в процентах от совокупного чистого импорта натурального каучука за трехлетний период 1991-1993 годов.

Приложение C

Расходы на буферный запас, рассчитанные Председателем Конференции Организации Объединенных Наций по натуральному каучуку 1994 года

На основе расходов, связанных с приобретением и функционированием буферного запаса в размере приблизительно 360 000 т в период с 1982 года по март 1987 года и 221 000 т в период с 1990 года по декабрь 1994 года, расходы, связанные с приобретением и функционированием буферного запаса в размере 550 000 т, могут быть рассчитаны путем умножения этой цифры на нижнюю триггерную цену и увеличения полученной суммы на 30%.

[SPANISH TEXT — TEXTE ESPAGNOL]

CONVENIO INTERNACIONAL DEL CAUCHO NATURAL, 1994

PREAMBULO

Las Partes Contratantes,

Recordando la Declaración y el Programa de Acción sobre el Establecimiento de un Nuevo Orden Económico Internacional*,

Reconociendo en particular la importancia de las resoluciones 93 (IV), 124 (V) y 155 (VI) de la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo relativas al Programa Integrado para los Productos Básicos, así como del Compromiso de Cartagena y los objetivos pertinentes contenidos en el "Espíritu de Cartagena" aprobados por la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo,

Reconociendo la importancia del caucho natural para la economía de los miembros, particularmente en lo que respecta a las expertaciones de los miembros exportadores y a las necesidades de abastecimiento de los miembros importadores,

Reconociendo asimismo que la estabilización de los precios del caucho natural responde a los intereses de los productores, de los consumidores y de los mercados del caucho natural y que un convenio internacional del caucho podría contribuir apreciablemente al crecimiento y el desarrollo de la industria del caucho natural, en beneficio tanto de los productores como de los consumidores,

Han convenido en lo siguiente:

Capítulo I

OBJETIVOS

Artículo 1

Objetivos

Los objetivos del Convenio Internacional del Caucho Natural, 1995 (al que en adelante se denominará "el presente Convenio"), a la luz de la resolución 93 (IV), de la nueva asociación para el desarrollo: el Compromiso

* Resoluciones 3201 (S-VI) y 3202 (S-VI) de la Asamblea General, de 1º de mayo de 1974.

de Cartagena y los objetivos pertinentes que figuran en la declaración "El espíritu de Cartagena" aprobada por la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo, son, entre otros, los siguientes:

a) Lograr un crecimiento equilibrado de la oferta y de la demanda de caucho natural, contribuyendo así a aliviar las graves dificultades a que podría dar lugar la existencia de excedentes o la escasez de caucho natural;

b) Conseguir unas condiciones estables en el mercado del caucho natural evitando para ello las fluctuaciones excesivas de los precios del caucho natural, que afectan desfavorablemente a los intereses a largo plazo tanto de los productores como de los consumidores, y estabilizando esos precios sin alterar las tendencias a largo plazo del mercado, en interés de los productores y los consumidores;

c) Ayudar a estabilizar los ingresos obtenidos de la exportación del caucho natural por los miembros exportadores y aumentar esos ingresos mediante la expansión del volumen de las exportaciones de caucho natural a precios equitativos y remuneradores, contribuyendo así a crear los incentivos necesarios para alcanzar un ritmo de producción dinámico y creciente y los recursos precisos para acelerar su crecimiento económico y su desarrollo social;

d) Tratar de lograr que los suministros de caucho natural sean suficientes para atender las necesidades de los miembros importadores a precios equitativos y razonables y mejorar la confiabilidad y continuidad de esos suministros;

e) Adoptar medidas factibles, en caso de excedente o escasez de caucho natural, para atenuar las dificultades económicas que pudieran plantearse a los miembros;

f) Tratar de incrementar el comercio internacional del caucho natural y de sus productos elaborados y de mejorar su acceso a los mercados;

g) Mejorar la competitividad del caucho natural fomentando las actividades de investigación y desarrollo relativas a los problemas del caucho natural;

h) Fomentar el desarrollo eficaz de la economía del caucho natural procurando facilitar y promover mejoras en la elaboración, la comercialización y la distribución del caucho natural en bruto; e

i) Fomentar la cooperación internacional y las consultas en lo referente a las cuestiones relativas al caucho natural que afecten a la oferta y la demanda, y facilitar la promoción y la coordinación de los programas de investigación y asistencia y de otros programas en relación con el caucho natural.

Capítulo II

DEFINICIONES

Artículo 2

Definiciones

A los efectos del presente Convenio:

1. Por "caucho natural" se entiende el elastómero no vulcanizado, en forma sólida o líquida, obtenido de la Hevea brasiliensis o de cualquier otra planta que el Consejo decida a los efectos del presente Convenio;

2. Por "parte contratante" se entiende un Gobierno, o una de las organizaciones intergubernamentales a que se refiere el artículo 5, que haya consentido en obligarse por el presente Convenio, provisional o definitivamente;

3. Por "miembro" se entiende toda parte contratante según se define en el párrafo 2 de este artículo;

4. Por "miembro exportador" se entiende todo miembro que exporte caucho natural y haya declarado ser miembro exportador, con sujeción al acuerdo del Consejo;

5. Por "miembro importador" se entiende todo miembro que importe caucho natural y haya declarado ser miembro importador, con sujeción al acuerdo del Consejo;

6. Por "Organización" se entiende la Organización Internacional del Caucho Natural a que se refiere el artículo 3;

7. Por "Consejo" se entiende el Consejo Internacional del Caucho Natural a que se refiere el artículo 6;

8. Por "votación especial" se entiende una votación que requiera al menos dos tercios de los votos emitidos por los miembros exportadores presentes y votantes y al menos dos tercios de los votos emitidos por los miembros importadores presentes y votantes, contados por separado, a condición de que tales votos sean emitidos por al menos la mitad de los miembros de cada categoría presentes y votantes;

9. Por "exportaciones de caucho natural" se entiende todo el caucho natural que salga del territorio aduanero de cualquier miembro, y por "importaciones de caucho natural" se entiende todo el caucho natural que se ponga en libre circulación en el territorio aduanero de cualquier miembro; a los efectos de estas definiciones, por territorio aduanero se entiende, en el caso de un miembro que abarque más de un territorio aduanero, el conjunto de los territorios aduaneros de ese miembro;

10. Por "votación de mayoría distribuida simple" se entiende una votación que requiera más de la mitad del total de los votos de los miembros exportadores presentes y votantes y más de la mitad del total de los votos de los miembros importadores presentes y votantes, contados por separado;

11. Por "monedas de libre uso" se entiende el dólar de los Estados Unidos, el franco francés, la libra esterlina, el marco alemán y el yen japonés;

12. Por "ejercicio económico" se entiende el período comprendido entre el 1º de enero y el 31 de diciembre, inclusive;

13. Por "entrada en vigor" se entiende la fecha en que el presente Convenio entre en vigor, provisional o definitivamente, conforme al artículo 61;

14. Por "tonelada" se entiende la tonelada métrica, es decir, 1.000 kilogramos;

15. Por "centavo de Malasia/Singapur" se entiende el promedio del valor del sen de Malasia y el centavo de Singapur a los tipos de cambio vigentes;

16. Por "contribución neta de un miembro ponderada según el tiempo" se entiende sus contribuciones netas en efectivo ponderadas por el número de días durante los cuales las partes constitutivas de la contribución neta en efectivo han permanecido a disposición de la Reserva de Estabilización. Al calcular el número de días no se tendrá en cuenta el día en que la Organización recibió la contribución, el día en que se efectuó el reembolso ni el día en que se dé por terminado el presente Convenio.

17. Por "primer mes de cotización" se entiende el mes civil del embarque cotizado oficialmente para la Organización por un mercado para su inclusión en el precio indicador diario del mercado;

18. Por "mercado comercial establecido" se entienda un centro de comercio del caucho natural en el cual exista una asociación u órgano regulador del comercio del caucho que satisfaga los siguientes criterios:

a) Unos estatutos escritos que prevean las sanciones que puedan adoptarse contra los miembros que cometan infracciones;

b) Normas de admisibilidad, en particular normas financieras, que deberán respetar los miembros;

c) Contratos oficiales escritos que sean jurídicamente obligatorios;

d) Arbitraje pleno y obligatorio para todos los participantes en el mercado;

e) Publicación de precios oficiales diarios para el caucho físico.

Capítulo III

ORGANIZACION Y ADMINISTRACION

Artículo 3

Establecimiento, sede y estructura de la Organización Internacional del Caucho Natural

1. La Organización Internacional del Caucho Natural, establecida por el Convenio Internacional del Caucho Natural, 1979, seguirá en funciones para administrar las disposiciones del presente Convenio y supervisar su aplicación.

2. La Organización funcionará por intermedio del Consejo Internacional del Caucho Natural, su Director Ejecutivo y su personal, y de los demás órganos establecidos en el presente Convenio.

3. Sin perjuicio de lo dispuesto en el párrafo 4 de este artículo, la sede de la Organización estará situada en Kuala Lumpur, a menos que el Consejo, por votación especial, decida otra cosa.

4. La sede de la Organización estará situada en todo momento en el territorio de uno de los miembros.

Artículo 4

Composición de la Organización

1. Habrá dos categorías de miembros, a saber:

a) Exportadores; y

b) Importadores.

2. El Consejo establecerá criterios respecto del paso de un miembro de una a otra de las categorías definidas en el párrafo 1 de este artículo, teniendo plenamente en cuenta las disposiciones de los artículos 24 y 27. Todo miembro que cumpla esos criterios podrá cambiar de categoría con sujeción al acuerdo del Consejo adoptado por votación especial.

3. Cada parte contratante constituirá un solo miembro de la Organización.

Artículo 5

Participación de las organizaciones intergubernamentales

1. Toda referencia que se haga en el presente Convenio a un "Gobierno" o "Gobiernos" será interpretada en el sentido de que incluye una referencia a la Comunidad Europea y a cualquier organización intergubernamental que tenga responsabilidades respecto de la negociación, celebración y aplicación de convenios internacionales, en particular de convenios sobre productos

básicos. En consecuencia, toda referencia que se haga en el presente Convenio a la firma, ratificación, aceptación o aprobación, a la notificación de aplicación provisional, o a la adhesión, será interpretada, en el caso de esas organizaciones intergubernamentales, en el sentido de que incluye una referencia a la firma, ratificación, aceptación o aprobación, a la notificación de aplicación provisional, o a la adhesión, por esas organizaciones intergubernamentales.

2. En el caso de votaciones sobre cuestiones de su competencia, esas organizaciones intergubernamentales tendrán un número de votos igual al total de los votos atribuible a sus Estados miembros de conformidad con el artículo 14. En tales casos, los Estados miembros de esas organizaciones intergubernamentales no ejercerán sus derechos de voto individuales.

Capítulo IV

EL CONSEJO INTERNACIONAL DEL CAUCHO NATURAL

Artículo 6

Composición del Consejo Internacional del Caucho Natural

1. La autoridad suprema de la Organización será el Consejo Internacional del Caucho Natural, que estará integrado por todos los miembros de la Organización.

2. Cada miembro estará representado en el Consejo por un delegado, y podrá designar suplentes y asesores para que asistan a las reuniones del Consejo.

3. Todo suplente estará facultado para actuar y votar en nombre del delegado en ausencia de éste o en circunstancias especiales.

Artículo 7

Facultades y funciones del Consejo

1. El Consejo ejercerá todas las facultades y desempeñará, o hará que se desempeñen, todas las funciones que sean necesarias para dar cumplimiento a las disposiciones del presente Convenio, pero no estará facultado para contraer ninguna obligación ajena al ámbito del presente Convenio, ni se entenderá que haya sido autorizado a tal efecto por los miembros. En particular, no tendrá capacidad para contratar préstamos, sin que ello limite, no obstante, la aplicación del artículo 41, ni concertará ningún contrato sobre el comercio de caucho natural, salvo a tenor de lo dispuesto expresamente en el párrafo 5 del artículo 30. Al ejercer su capacidad para contratar, el Consejo velará por que, mediante notificación hecha por

escrito, se señale a la atención de las otras partes en esos contratos el tenor del párrafo 4 del artículo 48, aunque, si no lo hiciere, ese hecho no invalidará de por sí tales contratos ni se considerará que constituya una renuncia a tal limitación de responsabilidad de los miembros.

2. El Consejo aprobará, por mayoría especial, las normas y reglamentos que sean necesarios para dar cumplimiento a las disposiciones del presente Convenio y que sean compatibles con él. Entre ellos figurarán su propio reglamento y los de los comités a que se hace referencia en el artículo 18, las normas para la administración y el funcionamiento de la Reserva de Estabilización, el reglamento financiero y el reglamento del personal de la Organización. El Consejo podrá prever en su reglamento un procedimiento por el que pueda tomar una decisión sobre determinadas cuestiones sin reunirse.

3. A efectos de lo dispuesto en el párrafo 2 de este artículo, el Consejo examinará, en la primera reunión que celebre después de la entrada en vigor del presente Convenio, las normas y reglamentos establecidos en virtud del Convenio Internacional del Caucho Natural, 1987, y los adoptará con las modificaciones que estime oportunas. Entre tanto, se aplicarán las normas y reglamentos establecidos en virtud del Convenio Internacional del Caucho Natural, 1987.

4. El Consejo llevará la documentación necesaria para el desempeño de sus funciones con arreglo al presente Convenio.

5. El Consejo publicará un informe anual sobre las actividades de la Organización y cualquier otra información que considere apropiada.

Artículo 8

Delegación de facultades

1. El Consejo podrá, por votación especial, delegar en cualquiera de los comités establecidos en virtud del artículo 18 el ejercicio de cualquiera o de la totalidad de sus facultades que no requieran, de conformidad con lo dispuesto en el presente Convenio, una votación especial del Consejo. No obstante esa delegación, el Consejo podrá en cualquier momento discutir cualquier asunto que pueda haber delegado en alguno de sus comités y tomar una decisión sobre dicho asunto.

2. El Consejo podrá, por votación especial, revocar toda delegación de facultades hecha a un comité.

Artículo 8

Cooperación con otras organizaciones

1. El Consejo podrá adoptar todas las disposiciones que sean procedentes para celebrar consultas o cooperar con las Naciones Unidas, sus

órganos y sus organismos especializados y con otras organizaciones intergubernamentales apropiadas.

2. El Consejo podrá también adoptar disposiciones para mantenerse en contacto con las organizaciones internacionales no gubernamentales apropiadas.

Artículo 10

Admisión de observadores

El Consejo podrá invitar a cualquier gobierno no miembro, o a cualquiera de las organizaciones a que se refiere el artículo 9, a que asista en calidad de observador a cualquiera de las sesiones del Consejo o de cualquiera de los comités establecidos en virtud del artículo 18.

Artículo 11

Presidente y Vicepresidente

1. El Consejo elegirá para cada año un Presidente y un Vicepresidente.

2. El Presidente y el Vicepresidente serán elegidos, uno entre los representantes de los miembros exportadores y el otro entre los representantes de los miembros importadores. Esos cargos se alternarán cada año entre las dos categorías de miembros, lo cual no impedirá que, en circunstancias excepcionales, uno de ellos, o embos, sean reelegidos por votación especial del Consejo.

3. En caso de ausencia temporal del Presidente, éste será sustituido por el Vicepresidente. En caso de ausencia temporal simultánea del Presidente y del Vicepresidente, o en caso de ausencia permanente de uno de ellos o de embos, el Consejo podrá elegir nuevos titulares de esos cargos entre los representantes de los miembros exportadores y/o entre los representantes de los miembros importadores, según el caso, con carácter temporal o permanente, según sea necesario.

4. Ni el Presidente ni ningún otro miembro de la Mesa que presida una sesión del Consejo tendrá derecho de voto en esa sesión. Los derechos de voto del miembro al que representa podrán, no obstante, ser ejercidos con arreglo a lo dispuesto en el párrafo 3 del artículo 6 o en los párrafos 2 y 3 del artículo 15.

Artículo 12

Director Ejecutivo, Director Ejecutivo Adjunto, Gerente de la Reserva de Estabilización y otros funcionarios

1. El Consejo nombrará, por votación especial, un Director Ejecutivo, un Director Ejecutivo Adjunto y un Gerente de la Reserva de Estabilización.

2. El Consejo determinará las modalidades y condiciones del nombramiento del Director Ejecutivo, del Director Ejecutivo Adjunto y del Gerente de la Reserva de Estabilización.

3. El Director Ejecutivo será el más alto funcionario administrativo de la Organización y será responsable ante el Consejo de la aplicación y el funcionamiento del presente Convenio, de conformidad con las disposiciones del presente Convenio y las decisiones del Consejo.

4. El Director Ejecutivo Adjunto será responsable en todo momento ante el Director Ejecutivo. El Director Ejecutivo Adjunto actuará como Director Ejecutivo cuando, por cualquier razón, éste no pueda desempeñar sus funciones o si está vacante temporalmente el cargo de Director Ejecutivo, en cuyo caso será directamente responsable ante el Consejo de la aplicación y el funcionamiento del Convenio. El Director Ejecutivo Adjunto participará en todos los asuntos relacionados con el Convenio.

5. El Gerente de la Reserva de Estabilización será responsable ante el Director Ejecutivo y el Consejo del desempeño de las funciones que se le confieren por el presente Convenio, así como del desempeño de las demás funciones que determine el Consejo. El Gerente de la Reserva de Estabilización será responsable del funcionamiento cotidiano de la Reserva de Estabilización y mantendrá informado al Director Ejecutivo del funcionamiento general de la Reserva de Estabilización para que el Director Ejecutivo pueda garantizar su eficacia a los efectos de la consecución de los objetivos del presente Convenio.

6. El Director Ejecutivo nombrará al personal conforme al reglamento establecido por el Consejo. El personal será responsable ante el Director Ejecutivo.

7. Ni el Director Ejecutivo ni ningún miembro del personal, incluidos el Director Ejecutivo Adjunto y el Gerente de la Reserva de Estabilización, tendrán interés financiero alguno en la industria o el comercio del caucho ni en actividades comerciales conexas.

8. En el desempeño de sus funciones, el Director Ejecutivo, el Director Ejecutivo Adjunto y el Gerente de la Reserva de Estabilización y los demás funcionarios no solicitarán ni recibirán instrucciones de ningún miembro ni de ninguna autoridad que no sea el Consejo o uno de los comités establecidos en virtud del artículo 18, y se abstendrán de adoptar cualquier medida incompatible con su condición de funcionarios internacionales responsables ante el Consejo únicamente. Todo miembro respetará el carácter exclusivamente internacional de las funciones del Director Ejecutivo, del Director Ejecutivo Adjunto, del Gerente de la Reserva de Estabilización y de

los demás funcionarios y no tratará de influir en ellos en el desempeño de sus funciones.

Artículo 13

Reuniones

1. Como norma general, el Consejo celebrará una reunión ordinaria cada semestre.

2. Además de reunirse en las circunstancias expresamente establecidas en el presente Convenio, el Consejo celebrará reuniones extraordinarias siempre que así lo decida o a petición de:

a) El Presidente del Consejo;

b) El Director Ejecutivo;

c) La mayoría de los miembros exportadores;

d) La mayoría de los miembros importadores;

e) Un miembro exportador o varios miembros exportadores que reúnan al menos 200 votos; o

f) Un miembro importador o varios miembros importadores que reúnan al menos 200 votos.

3. Las reuniones se celebrarán en la sede de la Organización, a menos que el Consejo, por votación especial, decida otra cosa. Si, por invitación de cualquier miembro, el Consejo se reúne fuera de la sede de la Organización, ese miembro pagará los gastos adicionales en que incurra el Consejo.

4. La convocación de todas las reuniones, así como los programas de esas reuniones, serán notificados a los miembros por el Director Ejecutivo, en consulta con el Presidente del Consejo, al menos con 30 días de antelación, excepto en casos de urgencia, en los que la notificación se hará al menos con 10 días de antelación.

Artículo 14

Distribución de los votos

1. Los miembros exportadores tendrán en conjunto 1.000 votos y los miembros importadores tendrán en conjunto 1.000 votos.

2. Cada miembro exportador recibirá un voto inicial del total de 1.000 votos, con la salvedad de que el voto inicial no se aplicará en el caso de un miembro exportador cuyas exportaciones netas sean inferiores a 10.000 toneladas anuales. El resto de esos votos se distribuirá entre los miembros exportadores en una proporción que corresponda, en todo lo posible, al volumen de sus respectivas exportaciones netas de caucho natural durante

el período de cinco años civiles que comience seis años civiles antes de que se distribuyan los votos.

3. Los votos de los miembros importadores se distribuirán entre ellos en todo lo posible proporcionalmente a la media de sus respectivas importaciones netas de caucho natural durante el período de tres años civiles que comience cuatro años civiles antes de que se distribuyan los votos; no obstante, cada miembro importador recibirá un voto aun en el caso de que su participación proporcional en las importaciones netas no sea suficiente para justificarlo.

4. A los efectos de los párrafos 2 y 3 de este artículo, de los párrafos 2 y 3 del artículo 27 relativo a las contribuciones de los miembros importadores, y del artículo 38, el Consejo, en su primera reunión, establecerá un cuadro de exportaciones netas de los miembros exportadores y un cuadro de importaciones netas de los miembros importadores que se revisarán anualmente conforme a este artículo.

5. No habrá votos fraccionarios.

6. En la primera reunión después de la entrada en vigor del presente Convenio, el Consejo distribuirá los votos para ese ejercicio, y esa distribución seguirá siendo efectiva hasta la primera reunión ordinaria del ejercicio siguiente, salvo lo dispuesto en el párrafo 7 de este artículo. En lo sucesivo, para cada ejercicio, el Consejo distribuirá los votos al comienzo de la primera reunión ordinaria de ese ejercicio. Esa distribución seguirá siendo efectiva hasta la primera reunión ordinaria del ejercicio siguiente, salvo lo dispuesto en el párrafo 7 de este artículo.

7. Siempre que cambie la composición de la Organización o que se suspendan o restablezcan los derechos de voto de cualquier miembro conforme a cualquier disposición del presente Convenio, el Consejo redistribuirá los votos dentro de la categoría o las categorías de miembros afectadas de conformidad con las disposiciones de este artículo.

8. En caso de que por la exclusión de un miembro en cumplimiento del artículo 65, o por el retiro de un miembro en cumplimiento del artículo 64 o el artículo 63, se reduzca la participación de los miembros restantes de cada categoría a menos del 80% en el comercio total, el Consejo se reunirá y decidirá las condiciones, modalidades y futuro del presente Convenio, incluyendo en particular la necesidad de mantener las operaciones efectivas de la Reserva de Estabilización sin que ello entrañe para los miembros restantes una carga financiera excesiva.

Artículo 15

Procedimiento de votación

1. Cada miembro tendrá derecho a emitir el número de votos que posea en el Consejo y no estará autorizado a dividir sus votos.

2. Mediante notificación escrita dirigida al Presidente del Consejo, todo miembro exportador podrá autorizar a cualquier otro miembro exportador, y todo miembro importador podrá autorizar a cualquier otro miembro importador, a que represente sus intereses y ejerza sus derechos de voto en cualquier reunión o sesión del Consejo.

3. Todo miembro autorizado por otro miembro a emitir votos de este último emitirá esos votos con arreglo a la autorización.

4. Cuando un miembro se abstenga, se considerará que no ha emitido sus votos. Si un miembro que está presente no vota, se considerará que se ha abstenido.

Artículo 15

Quórum

1. Constituirá quórum para cualquier sesión del Consejo la presencia de la mayoría de los miembros exportadores y de la mayoría de los miembros importadores, siempre que tales miembros reúnan al menos dos tercios del total de votos de sus respectivas categorías.

2. Si no hay quórum, tal como se define en el párrafo 1 de este artículo, el día fijado para la sesión ni el día siguiente, constituirá quórum, el tercer día y posteriormente, la presencia de la mayoría de los miembros exportadores y de la mayoría de los miembros importadores, siempre que tales miembros reúnan la mayoría del total de votos de sus respectivos categorías.

3. Se considerará como presencia toda representación autorizada conforme al párrafo 2 del artículo 15.

Artículo 17

Decisiones

1. El Consejo tomará todas sus decisiones y formulará todas sus recomendaciones por votación de mayoría simple distribuida, a menos que en el presente Convenio se disponga otra cosa al respecto.

2. Cuando un miembro se acoja a lo dispuesto en el artículo 15 y se emitan sus votos en una sesión del Consejo, ese miembro será considerado, a los efectos del párrafo 1 de este artículo, como presente y votante.

Artículo 18

Constitución de comités

1. Seguirán en funciones los siguientes comités establecidos por el Convenio Internacional del Caucho Natural, 1979:

a) El Comité de Administración;

b) El Comité de Operaciones de la Reserva de Estabilización;

c) El Comité de Estadística; y

d) El Comité de Otras Medidas.

Podrán crearse otros comités por votación especial del Consejo.

2. Todos los comités serán responsables ante el Consejo. El Consejo determinará, por votación especial, la composición de cada Comité y sus atribuciones.

Artículo 19

Grupo de expertos

1. El Consejo podrá establecer un grupo de expertos procedentes de la industria y el comercio del caucho de los miembros exportadores e importadores.

2. Tal grupo, si se estableciese, prestaría al Consejo y a sus comités asesoramiento y asistencia, particularmente en lo que respecta a las operaciones de la Reserva de Estabilización y a las otras medidas a que se refiere el artículo 43.

3. La composición y las funciones de ese grupo, así como las disposiciones administrativas pertinentes, serían determinadas por el Consejo.

Capítulo V

PRIVILEGIOS E INMUNIDADES

Artículo 20

Privilegios e inmunidades

1. La Organización tendrá personalidad jurídica. En particular, pero sin perjuicio de las disposiciones del párrafo 4 del artículo 48, la Organización tendrá capacidad para contratar, para adquirir y enajenar bienes muebles e inmuebles y para litigar.

2. La condición jurídica, los privilegios y las inmunidades de la Organización, de su Director Ejecutivo, de su Director Ejecutivo Adjunto, de su Gerente de la Reserva de Estabilización, de su otro personal y de sus

expertos, así como de las delegaciones de los miembros, continuarán rigiéndose por el Acuerdo de Sede firmado el 10 de junio de 1987 entre el Gobierno huésped y la Organización, con las modificaciones que puedan ser necesarias para el adecuado funcionamiento del presente Convenio.

3. Si la sede de la Organización se traslada a otro país, el gobierno de ese país celebrará lo antes posible con la Organización un Acuerdo de Sede que habrá de ser aprobado por el consejo.

4. En tanto que se concierta el Acuerdo de Sede, de conformidad con el párrafo 3 del presente artículo, la Organización pedirá al Gobierno huésped que, en la medida en que sea compatible con su legislación, exima de impuestos las remuneraciones pagadas por la Organización a su personal y los haberes, ingresos y demás bienes de la Organización.

5. La Organización podrá celebrar también con uno o varios gobiernos acuerdos, que deberán ser aprobados por el Consejo, sobre los privilegios e inmunidades que sean necesarios para el debido funcionamiento del presente Convenio.

6. El Acuerdo de Sede será independiente del presente Convenio. No obstante, terminará:

a) Por acuerdo entre el gobierno huésped y la Organización;

b) En el caso de que la sede de la Organización deje de estar en el territorio del gobierno huésped; o

c) En el caso de que la Organización deje de existir.

Capítulo VI

CUENTAS Y AUDITORIA DE CUENTAS

Artículo 21

Cuentas financieras

1. Para el funcionamiento y administración del presente Convenio se llevarán dos cuentas:

a) La Cuenta de la Reserva de Estabilización; y

b) La Cuenta Administrativa.

2. Todos los ingresos y gastos siguientes, relacionados con la creación, el funcionamiento y el mantenimiento de la Reserva de Estabilización, se anotarán en la Cuenta de la Reserva de Estabilización: contribuciones de los miembros conforme al artículo 27; ingresos procedentes de las ventas de existencias de la Reserva o gastos realizados para la adquisición de tales existencias; intereses de los depósitos de la Cuenta de la Reserva de Estabilización; y gastos relacionados con comisiones de compra

y venta, almacenaje, transporte y manipulación, mantenimiento y rotación, y seguros. No obstante, el Consejo podrá, por votación especial, asentar en la Cuenta de la Reserva de Estabilización cualquier otro tipo de ingresos o gastos imputables a transacciones u operaciones de la Reserva de Estabilización.

3. Todos los demás ingresos y gastos relacionados con el funcionamiento del presente Convenio se asentarán en la Cuenta Administrativa. Normalmente, esos gastos se sufragarán con las contribuciones de los miembros, determinadas conforme al artículo 24.

4. La Organización no responderá de los gastos de las delegaciones u observadores en el Consejo ni en ninguno de los comités establecidos en virtud del artículo 18.

Artículo 22

Forma de pago

Los pagos a la Cuenta Administrativa y a la Cuenta de la Reserva de Estabilización se efectuarán en monedas de libre uso o en monedas que sean convertibles en monedas de libre uso en los principales mercados de divisas, y estarán exentos de restricciones cambiarias.

Artículo 23

Auditoría de cuentas

1. El Consejo nombrará, en cada ejercicio económico, auditores para que lleven a cabo la auditoría de sus libros de contabilidad.

2. El estado de la Cuenta Administrativa, comprobado por un auditor independiente, se pondrá a disposición de los miembros lo antes posible y a más tardar cuatro meses después del cierre de cada ejercicio económico. El estado de la Cuenta de la Reserva de Estabilización, comprobado por un auditor independiente, se pondrá a disposición de los miembros no antes de 60 días y a más tardar 4 meses después del cierre de cada ejercicio económico. Los estados comprobados de la Cuenta Administrativa y de la Cuenta de la Reserva de Estabilización serán examinados para su aprobación por el Consejo en la reunión ordinaria siguiente, según proceda. Después se publicará un resumen de las cuentas y del balance comprobados.

Capítulo VII

LA CUENTA ADMINISTRATIVA

Artículo 24

Aprobación del presupuesto administrativo y fijación de las contribuciones

1. En la primera reunión que celebre después de la entrada en vigor del presente Convenio, el Consejo aprobará el presupuesto administrativo para el período comprendido entre la fecha de entrada en vigor y el final del primer ejercicio económico. Posteriormente, durante la segunda mitad de cada ejercicio económico, el Consejo aprobará el presupuesto administrativo para el ejercicio económico siguiente. El Consejo fijará la contribución de cada miembro a ese presupuesto conforme al párrafo 2 de este artículo.

2. La contribución de cada miembro al presupuesto administrativo para cada ejercicio económico será proporcional a la relación que exista, en el momento de aprobarse el presupuesto administrativo correspondiente a ese ejercicio económico, entre el número de sus votos y la totalidad de los votos de todos los miembros. Al fijar las contribuciones, los votos de cada miembro se calcularán sin tener en cuenta la suspensión del derecho de voto de un miembro ni la redistribución de votos que resulte de ella.

3. La contribución inicial al presupuesto administrativo de todo gobierno que pase a ser miembro del presente Convenio después de su entrada en vigor será fijada por el Consejo sobre la base del número de votos que se asignen a ese miembro y el período que medie entre la fecha en que pase a ser miembro y el final del ejercicio económico en curso. Sin embargo, no se modificarán las contribuciones fijadas para los demás miembros para ese ejercicio económico.

Artículo 24

Pago de las contribuciones al presupuesto administrativo

1. Las contribuciones al primer presupuesto administrativo serán exigibles en una fecha que decidirá el Consejo en su primera reunión. Las contribuciones a los presupuestos administrativos siguientes serán exigibles el 28 de febrero de cada ejercicio económico. La contribución inicial de un gobierno que pase a ser miembro después de la entrada en vigor del presente Convenio, fijada conforme al párrafo 3 del artículo 24, será exigible, para el ejercicio económico correspondiente, 60 días después de la fecha en que pase a ser miembro.

2. Si un miembro no ha pagado íntegramente su contribución al presupuesto administrativo en un plazo de dos meses contado a partir de la fecha en que tal contribución sea exigible conforme al párrafo 1 de este artículo, el Director Ejecutivo le requerirá que efectúe el pago lo antes posible. Si un miembro no ha pagado su contribución en un plazo de dos meses contado a partir de tal requerimiento del Director Ejecutivo, se suspenderá su derecho de voto en la Organización, a menos que el Consejo decida otra cosa. Si un miembro no ha pagado todavía su contribución en un plazo de cuatro meses contado a partir de tal requerimiento del Director Ejecutivo, el Consejo suspenderá todos los derechos de ese miembro conforme al presente Convenio, a menos que el Consejo, por mayoría especial, decida otra cosa.

3. En el caso de las contribuciones recibidas con retraso, el Consejo cobrará un recargo al tipo de interés preferente del país huésped a partir de la fecha en que las contribuciones sean exigibles. El Consejo podrá suspender el cobro de tal recargo hasta el 31 de marzo del mismo ejercicio económico a petición de cualquier miembro si éste no pudiere, a causa de su legislación interna, pagar su contribución al presupuesto administrativo en la fecha en que sea exigible conforme al párrafo 1 de este artículo.

4. El miembro cuyos derechos hayan sido suspendidos en virtud del párrafo 2 de este artículo seguirá siendo, en particular, responsable del pago de su contribución, así como del cumplimiento de cualquier otra de las obligaciones financieras que le impone el presente Convenio.

Capítulo VIII

LA RESERVA DE ESTABILIZACION

Artículo 26

Volumen de la Reserva de Estabilización

Para la consecución de los objetivos del presente Convenio, se establecerá una Reserva de Estabilización internacional. La capacidad total de la Reserva de Estabilización será de 550.000 toneladas, incluida la totalidad del remanente de las existencias constituidas en virtud del Convenio Internacional del Caucho Natural, 1987. Tal reserva será el único instrumento de intervención en el mercado para la estabilización de los precios establecido en el presente Convenio. La Reserva de Estabilización comprenderá:

a) La Reserva de Estabilización normal de 400.000 toneladas; y

b) La Reserva de Estabilización de emergencia de 150.000 toneladas.

Artículo 27

Financiación de la Reserva de Estabilización

1. Los miembros se comprometen a financiar el costo total de la Reserva de Estabilización internacional de 550.000 toneladas establecida en virtud del artículo 26, en el entendimiento de que las participaciones en la Cuenta de la Reserva de Estabilización del Convenio Internacional del Caucho Natural, 1987, correspondientes a los miembros partes en el Convenio Internacional del Caucho Natural, 1987, que pasen a ser partes en el presente Convenio serán transferidas, con el consentimiento de cada miembro, a la Cuenta de la Reserva de Estabilización creada en virtud del presente Convenio de conformidad con lcs procedimientos que se determinen a tenor de lo diepuesto en el párrafc 3 del artículo 40 del Convenio Internacional del Caucho Natural, 1987.

2. La financiación de la Reserva de Estabilización normal y de la Reserva de Estabilización de emergencia se repartirá por igual entre las dos categorías de miembros exportadores y miembros importadores.
Las contribuciones de los miembros a la Cuenta de la Reserva de Estabilización se distribuirán en función del porcentaje de votos que tenga cada miembro en el Consejo, a reserva de lo dispuesto en los párrafos 3 y 4 de este artículo.

3. Todo miembro importador cuya participación en las importaciones netas totales, tal como figure en el cuadro que establecerá el Consejo en virtud del párrafo 4 del artículo 14, represente el 0,1% o menos de las importaciones netas totales aportará a la Cuenta de la Reserva de Estabilización la contribución siquiente:

a) Si su participación en las importaciones netas totales es igual al 0,1% o inferior a ese porcentaje pero superior al 0,05%, su contribución se determinará sobre la base de su participación efectiva en las importaciones netas totales;

b) Si su participación en las importaciones netas totales es del 0,05% o menos, su contribución se determinará sobre la base de una participación del 0,05% en las importaciones netas totales.

4. Durante cualquier período en que el presente Convenio esté provisionalmente en vigor en virtud del párrafo 2 o del apartado b) del párrafo 4 del artículo 61, las obligaciones financieras de cada miembro exportsdor o importador an relación con la Cuenta de la Reserva de Estabilización no excederán en total de la contribución de ese miembro, calculada sobre la base del número de votos correspondientes a loe porcentajes que figuren en los cuadros qus establecerá el Consejo en virtud

del párrafo 4 del artículo 14, al costo de las 275.000 toneladas que corresponden en total a cada una de las dos categorías de miembros exportadores y miembros importadores. Las obligaciones financieras de los miembros, cuando esté provisionalmente en vigor el presente Convenio, se dividirán por igual entre las categorías de miembros exportadores y miembros importadores. En cualquier momento en que el total de las obligaciones de una categoría sea superior al de la otra, el mayor de esos dos totales se reducirá a una suma igual al menor, reduciéndose el número de votos de cada miembro de esa categoría en proporción a los votos que le correspondan con arreglo a los cuadros que establecerá el Consejo en virtud del párrafo 4 del artículo 14. No obstante lo dispuesto en este párrafo y en el párrafo 1 del artículo 28, la contribución de un miembro no podrá exceder del 125% del monto de su contribución total calculada con arreglo a su participación en el comercio mundial indicada en el anexo A o en el anexo B del presente Convenio.

5. Los costos totales de la Reserva de Estabilización normal y de emergencia de 550.000 toneladas se financiarán mediante contribuciones en efectivo de los miembros a la Cuenta de la Reserva de Estabilización. En su caso, dichas contribuciones podrán ser pagadas por los organismos competentes de los miembros interesados.

6. Los costos totales de la Reserva de Estabilización internacional de 550.000 toneladas se sufragarán con cargo a la Cuenta de la Reserva de Estabilización. Dichos costos incluirán todos los gastos relacionados con la adquisición y el funcionamiento de la Reserva de Estabilización internacional de 550.000 toneladas. En el caso de que el costo estimado que se indica en el anexo C del presente Convenio no baste para cubrir íntegramente el costo total de la adquisición y funcionamiento de la Reserva de Estabilización, el Consejo se reunirá y tomará las disposiciones necesarias para requerir el pago de las contribuciones que se precisen para cubrir esos costos en función de los porcentajes de votos.

Artículo 28

Pago de las contribuciones a la Cuenta de la Reserva de Estabilización

1. Se hará una contribución inicial en efectivo a la Cuenta de la Reserva de Estabilización por un equivalente de 70 millones de ringgit de Malasia. Esta cantidad, que representa una reserva de capital circulante para las operaciones de la Reserva de Estabilización, se distribuirá entre todos los miembros en función del porcentaje de votos que corresponde a cada uno, tomando en consideración lo dispuesto en el párrafo 3 del

artículo 27, y deberá pagaree dentro de los sesenta días siguientes a la primera reunión del Consejo después de la entrada en vigor del presente Convenio. La contribución inicial debida por cada miembro de conformidad con este párrafo se hará total o parcialmente transfiriendo, con su consentimiento, a la Cuenta de la Reserva de Estabilización la parte que le corresponde del saldo en efectivo de la Cuenta de la Reserva de Estabilización constituida en virtud del Convenio Internacional del Caucho Natural, 1987.

2. El Director Ejecutivo podrá en todo momento, e independientemente de las disposiciones tomadas a tenor del párrafo 1 de este artículo, podir que se hagan contribuciones, siempre que el Gerente de la Reserva de Estabilización haya certificado que la Cuenta de la Reserva de Estabilización puede necesitar esos fondos en los cuatro meses siguientes.

3. Cuando se pida que se hagan contribuciones, los miembros deberán pagarlas dentro de los ssenta días siguientes a la fecha en que se haya hecho la notificación. Si lo solicitan uno o más miembros que tengan 200 votos en el Consejo, éste celebrará una reunión extraordinaria y podrá modificar o desaprobar la petición de contribuciones sobre la base de una evaluación de la necesidad de fondos para apoyar las operaciones de la Reserva de Estabilización en los próximos cuatro meses. Si el Consejo no puede llegar a una decisión, los miembros deberán pagar las contribuciones pedidas de conformidad con la notificación del Director Ejecutivo.

4. Las contribuciones que se pidan para la Reserva de Estabilización normal y para la Reserva de Estabilización de emergencia se valorarán al precio de activación inferior vigente en el momento en que se pidan esas contribuciones.

5. La petición de contribuciones a la Reserva de Estabilización de emergencia se efectuará en la forma siguiente:

a) En la revisión correspondiente a las 300.000 toneladas dispuesta en el artículo 31, el Consejo deberá adoptar todas las disposiciones financieras y de otra índole que puedan ser necesarias para la pronta puesta en funcionamiento de la Reserva de Estabilización de emergencia, inclusive la petición de fondos en caso necesario;

b) Si el Consejo, por votación especial conforme al párrafo 2 del artículo 30, decide poner en funcionamiento la Reserva de Estabilización, el Consejo se asegurará de que:

i) Todos los miembros han adoptado todas las disposiciones necesarias para financiar la parte que les corresponda de la Reserva de Estabilización de emergencia; y

ii) Se ha decidido utilizar la Reserva de Estabilización de emergencia y ésta está totalmente lista para entrar en funcionamiento de conformidad con las disposiciones del artículo 30.

Artículo 29

Escala de precios

1. Para las operaciones de la Reserva de Estabilización, se establecerán:

a) Un precio de referencia;

b) Un precio de intervención inferior;

c) Un precio de intervención superior;

d) Un precio de activación inferior;

e) Un precio de activación superior;

f) Un precio indicativo inferior;

g) Un precio indicativo superior.

2. En el momento de la entrada en vigor del presente Convenio, el precio de referencia será el precio de referencia aplicable el 28 de diciembre de 1995.

3. Habrá un precio de intervención superior y un precio de intervención inferior que serán iguales, respectivamente, al precio de referencia más o menos 15%, salvo que el Consejo, por votación especial, decida otra cosa.

4. Habrá un precio de activación superior y un precio de activación inferior que serán iguales, respectivamente, al precio de referencia más o menos 20%, salvo que el Consejo, por votación especial, decida otra cosa.

5. Los precios calculados con arreglo a los párrafos 3 y 4 de este artículo se redondearán al centavo más próximo.

6. En el momento de la entrada en vigor del presente Convenio, el precio indicativo inferior y el precio indicativo superior se fijarán inicialmente en 157 y 270 centavos de Malasia/Singapur por kilogramo, respectivamente.

Artículo 30

Funcionamiento de la Reserva de Estabilización

1. Si, en relación con la escala de precios establecida en el artículo 29, o revisada posteriormente conforme a las disposiciones de los artículos 31 y 39, el precio indicador del mercado establecido en el artículo 32 es:

a) Igual o superior al precio de activación superior, el Gerente de la Reserva de Estabilización defenderá el precio de activación superior poniendo

en venta caucho natural hasta que el precio indicador del mercado descienda por debajo del precio de activación superior;

b) Superior al precio de intervención superior, el Gerente de la Reserva de Estabilización podrá vender caucho natural para defender el precio de activación superior;

c) Igual al precio de intervención superior o al precio de intervención inferior, o está comprendido entre ambos, el Gerente de la Reserva de Estabilización no comprará ni venderá caucho natural, salvo para cumplir las obligaciones que le incumben en virtud del artículo 35 en lo que se refiere a la rotación;

d) Inferior al precio de intervención inferior, el Gerente de la Reserva de Estabilización podrá comprar caucho natural par defender el precio de activación inferior;

e) Igual o inferior al precio de activación inferior, el Gerente de la Reserva de Estabilización dsfenderá el precio de activación inferior ofreciendo comprar caucho natural hasta que el precio indicador del mercado suba por encima del precio de activación inferior.

2. Cuando el volumen de las ventas o las compras de la Reserva de Estabilización llegue al nivel de 400.000 toneladas, el Consejo decidirá, por votación especial, si pone en funcionamiento la Reserva de Estabilización de emergencia:

a) Al precio de activación inferior o superior; o

b) A cualquier precio comprendido entre el precio de activación inferior y el precio indicativo inferior o entre el precio de activación superior y el precio indicativo superior.

3. A menos que el Consejo, por votación especial decida otra cosa conforme al párrafo 2 de este artículo, el Gerente de la Reserva de Estabilización utilizará la Reserva de Estabilización de emergencia para defender el precio indicativo inferior poniendo en funcionamiento la Reserva de Estabilización de emergencia cuando el precio indicador del mercado sea dos centavos de Malasia/Singapur por kilogramo mayor que el precio indicativo inferior y para defender el precio indicativo superior poniendo en funcionamiento la Reserva de Estabilización de emergencia cuando el precio indicador del mercado sea dos centavos de Malasia/Singapur por kilogramo menor que el precio indicativo superior.

4. Se utilizarán plenamente todos los recursos de la Reserva de Estabilización, con inclusión de la Reserva de Estabilización normal y la Reserva de Estabilización de emergencia, para evitar que el precio indicador del mercado descienda por debajo del precio indicativo inferior o suba por encima del precio indicativo superior.

5. El Gerente de la Reserva de Estabilización efectuará las compras y las ventas en mercados comerciales establecidos a los precios corrientes, y todas sus transacciones tendrán por objeto caucho físico para su embarque en un plazo no superior a un mes después de terminado el primer mes de cotización en el mercado interesado, o para la entrega en un mercado de consumo durante el mes o los meses de entrega que correspondan normalmente a dichos meses de entrega en ese mercado. Para los fines del funcionamiento eficiente de la Cuenta de la Reserva de Estabilización, el Consejo podrá decidir por consenso que se autorice al Gerente de la Reserva de Estabilización a adquirir contratos de futuros por un plazo máximo de dos meses con la condición estricta y absoluta de que las ofertas de compra se hagan efectivas en el momento del vencimiento.

6. Para facilitar el funcionamiento de la Reserva de Estabilización, el Consejo establecerá oficinas locales y servicios de la oficina del Gerente de la Reserva de Estabilización, en los casos en que sean necesarios, en los mercados de caucho establecidos y en los lugares de ubicación de los almacenes aprobados.

7. El Gerente de la Reserva de Estabilización preparará un informe mensual sobre las transacciones de la Reserva de Estabilización y sobre la situación financiera de la Cuenta de la Reserva de Estabilización. El informe correspondiente a un mes determinado se pondrá a disposición de los miembros treinta días después del final de ese mes.

8. La información sobre las transacciones de la Reserva de Estabilización comprenderá las cantidades, los precios, los tipos, las calidades y los mercados de todas las operaciones de la Reserva de Estabilización, incluidas las operaciones de rotación de existencias efectuadas. La información sobre la situación financiera de la Cuenta de la Reserva de Estabilización comprenderá también los tipos de interés y las condiciones y modalidades de los depósitos, las monedas utilizadas en las operaciones y otra información pertinentes sobre las cuestiones a que se refiere el párrafo 2 del artículo 21.

Artículo 31

Examen y revisión de la escala de precios

A. Precio de referencia

1. Todo examen o revisión del precio de referencia, aun si se ha efectuado después de cambios netos en la Reserva de Estabilización con arreglo al párrafo 2 de este artículo, se basará en las tendencias del mercado. Inmediatamente antes de la primera reunión del Consejo después de que el Convenio entre en vigor y en adelante cada doce meses, el Gerente de

la Reserva de Estabilización calculará el promedio del precio indicador diario para los seis meses anteriores y comparará este valor con los dos precios de intervención. La fecha de este cálculo se fijará por lo menos con tres meses de antelación, con excepción del primer examen y será inmediatamente anterior a la reunión del Consejo.

a) Si el promedio de los precios indicadores diarios del mercado para un período de seis meses es igual al precio de intervención superior o al precio de intervención inferior, o está comprendido entre ambos, no se efectuará ninguna revisión del precio de referencia;

b) Si el promedio de los precios indicadores diarios del mercado para un período de seis meses es inferior al precio de intervención inferior, el precio de referencia se revisará automáticamente a la baja en un 5% y entrará en vigor al día siguiente. Normalmente el Consejo se reunirá ese día y tomará nota de la revisión. El Consejo podrá examinar el precio de referencia y podrá decidir, por votación especial, aplicar un porcentaje mayor de ajuste a la baja del precio de referencia;

c) Si el promedio de los precios indicadores diarios del mercado durante un período de seis meses es superior al precio de intervención euperior, el precio de referencia se revisará automáticamente al alza en un 5% de su nivel y entrará en vigor al día siguiente. Normalmente el Consejo se reunirá ese día y tomará nota de la revisión. El Consejo podrá examinar el precio de referencia y podrá decidir, por votación especial, aplicar un porcentaje mayor de ajuste al alza de precio de referencia;

d) Sin embargo, en la primera reunión ordinaria después de la entrada en vigor del Convenio toda revisión automática efectuada con arreglo a los apartados b) o c) del párrafo 1 del artículo 31 será de un 4%;

e) A los efectos de la comparación, el precio de referencia y el precio indicador diario del mercado durante el período de seis mases se calcularán con una precisión de dos decimales.

2. Cuando se produzca un cambio neto de 100.000 toneladas de la Reserva de Estabilización desde la última reunión ordinaria del Consejo, el Director Ejecutivo convocará una reunión extraordinaria del Consejo para evaluar la situación. El Consejo podrá decidir, por votación especial, adoptar las medidas oportunas, que podrán incluir:

a) La suspensión de las operaciones de la Reserva de Estabilización;

b) Un cambio en el ritmo de las compras o ventas de la Reserva de Estabilización; y

c) La revisión del precio de referencia.

3. Si las compras y ventas netas realizadas por la Reserva de Estabilización desde a) la última revisión efectuada conforme al

párrafo 3 del artículo 31 del Convenio Internacional del Caucho Natural, 1987, o b) la última revisión efectuada conforme a este párrafo, o c) la última revisión efectuada conforme al párrafo 2 de este artículo, según la que sea más reciente, ascienden a 300.000 toneladas, el precio de referencia se aumentará o reducirá, respectivamente, en un 3% de su nivel corriente, a menos que el Consejo, por votación especial, decida reducirlo o aumentarlo, respectivamente, en un porcentaje mayor.

4. Sin perjuicio de lo dispuesto en el párrafo 4 del artículo 29, ninguna revisión del precio de referencia tendrá por resultado llevar el precio de activación más allá de los precios indicativos.

5. Sin perjuicio de lo dispuesto en el párrafo 1 del artículo 31 y en el párrafo 3 del artículo 31, una revisión del precio de referencia no tendrá por resultado que el precio de intervención vaya más allá del nivel en que entrará en funcionamiento la Reserva de Estabilización de emergencia según lo dispuesto en el párrafo 3 del artículo 30.

B. Precios indicativos

6. El Consejo podrá, por votación especial, revisar los precios indicativos inferior y superior en los exámenes a que se refiere esta sección del presente artículo.

7. El Consejo se asegurará de que toda revisión de los precios indicativos que se efectúe sea compatible con la evolución de las tendencias y condiciones del mercado. A este respecto, el Consejo tomará en consideración la tendencia de los precios, el consumo, la oferta, los costos de producción y las existencias de caucho natural, así como la cantidad de caucho natural en poder de la Reserva de Estabilización y la situación financiera de la Cuenta de la Reserva de Estabilización.

8. Los precios indicativos inferior y superior se examinarán:

a) Veinticuatro meses después del último examen efectuado a tenor de lo dispuesto en el apartado a) del párrafo 7 del artículo 31 del Convenio Internacional del Caucho Natural, 1987, o, en caso de que el presente Convenio entre en vigor después del 1º de mayo de 1996, en la primera reunión del Consejo celebrada de conformidad con el presente Convenio, y después cada veinticuatro meses;

b) En circunstancias excepcionales, a petición de un miembro o varios miembros que tengan 200 votos o más en el Consejo; y

c) Cuando el precio de referencia haya sido revisado i) a la baja desde la última revisión del precio indicativo inferior, o desde la entrada en vigor del Convenio Internacional del Caucho Natural, 1987, o ii) al alza desde la última revisión del precio indicativo superior o desde la entrada en vigor del Convenio Internacional del Caucho Natural, 1987, al menos en un 3%

conforme al párrafo 3 de este artículo y al menos en un 5% conforme al párrafo 1 de este artículo, o al menos en esa proporción conforme a los párrafos 1, 2 y/o 3, de este artículo, a condición de que el promedio del precio indicador diario del mercado durante los sesenta días que sigan a la última revisión del precio de referencia sea inferior al precio de intervención inferior o superior al precio de intervención superior, respectivamente.

9. Sin perjuicio de lo dispuesto en los párrafos 6, 7 y 8 de este artículo, no se efectuará ninguna revisión al alza del precio indicativo inferior o superior si el promedio de los precios indicadores diarios del mercado durante el período de seis meses que preceda a un examen de la escala de precios conforme a este artículo es inferior al precio de referencia. Análogamente no se efectuará ninguna revisión a la baja del precio indicativo inferior o superior si el promedio de los precios indicadores diarios del mercado durante el período de seis meses que preceda a un examen de la escala de precios conforme a este artículo es superior al precio de referencia.

Artículo 32

Precio indicador del mercado

1. Se establecerá un precio indicador diario del mercado que será un promedio compuesto ponderado -representativo del mercado del caucho natural- de los precios diarios oficiales, conforme los defina el Consejo, en los mercados de Kuala Lumpur, Londres, Nueva York y Singapur, y en los otros mercados comerciales establecidos que el Consejo decida. Inicialmente, el precio indicador diario del mercado comprenderá las calidades RSS 1, RSS 3 y TSR 20 con una ponderación en proporción de 2:3:5. Todas las cotizaciones serán convertidas a precios f.o.b. en puertos malasios/puerto de Singapur, expresados en la moneda de Malasia/Singapur.

2. Los coeficientes de ponderación de la composición por tipos/calidades, el método de cálculo del precio indicador diario del mercado y el número de mercados serán examinados y podrán ser revisados por el Consejo, por votación especial, a fin de asegurar que ese precio sea representativo del mercado del caucho natural. El Consejo podrá, por votación especial, decidir que se incluyan otros mercados comerciales establecidos en el cálculo del precio indicador diario del mercado si se considera que dichos mercados influyen en el precio internacional del caucho natural.

3. Se considerará que el precio indicador del mercado es superior, igual o inferior a los niveles de precios especificados en el presente Convenio si el promedio de los precios indicadores diarios del mercado

durante los cinco últimos días de mercado es auperior, igual o inferior a dichos niveles de precios.

Artículo 33

Composición de la Reserva de Estabilización

1. En la primera reunión que celebre después de la entrada en vigor del presente Convenio, el Consejo designará los tipos y calidades normalizados internacionalmente reconocidos de planchas nervadas ahumadas y de cauchos de determinadas especificaciones técnicas para su inclusión en la Reserva de Estabilización, en el entendimiento de que habrán de cumplirse los criterios siguientes:

a) Los tipos y calidades inferiores de caucho natural que podrán incluirse en la Reserva de Estabilización serán el RSS 3 y el TSR 20; y

b) Se designarán todos los tipos y calidades autorizados conforme al apartado a) de este párrafo que hayan representado al menos el 3% del comercio internacional de caucho natural el anterior año civil.

2. El Consejo podrá, por votación especial, modificar estos criterios y/o los tipos/calidades seleccionados, si ello es necesario para lograr que la composición de la Reserva de Estabilización refleje la evolución de la situación del mercado, que se alcancen los objetivos de estabilización del presente Convenio y que se mantenga un alto nivel de calidad comercial de las existencias de la Reserva.

3. El Gerente de la Reserva de Estabilización se esforzará en procurar que la composición de ésta refleje fielmente la estructura de las exportaciones e importaciones de caucho natural y contribuya al mismo tiempo a la consecución de los objetivos de estabilización del presente Convenio.

4. El Consejo podrá, por votación especial, encargar al Gerente de la Reserva de Estabilización que modifique la composición de la Reserva de Estabilización si el objetivo de la estabilización de los precios así lo exige.

Artículo 34

Ubicación de las existencias de la Reserva de Estabilización

1. La ubicación de las existencias de la Reserva de Estabilización deberá asegurar que las operaciones comerciales sean económicas y eficientes. Conforme a este principio, las existencias de la Reserva estarán situadas en el territorio tanto de los miembros exportadores como de los miembros importadores, a menos que el Consejo, por votación especial, decida otra

cosa. La distribución del caucho de la Reserva de Estabilización deberá permitir el logro de los objetivos de estabilización del presente Convenio, al tiempo que se reducen al mínimo los costos.

2. A fin de mantener altos niveles de calidad comercial, las existencias de la Reserva deberán conservarse únicamente en almacenes aprobados conforme a los criterios establecidos por el Consejo del Convenio Internacional del Caucho Natural, 1987 o revisados por el Consejo creado en virtud del presente Convenio.

3. Después de la entrada en vigor del presente Convenio, el Consejo establecerá y aprobará una lista de almacenes, así como las disposiciones necesarias para su utilización. El Consejo podrá, si es necesario, revisar la lista de almacenes aprobada por el Consejo del Convenio Internacional del Caucho Natural, 1987 y los criterios establecidos por ese Consejo, y mantenerlos o modificarlos en consecuencia.

4. El Consejo examinará también periódicamente la ubicación de las existencias de la Reserva y podrá, por votación especial, encargar al Gerente de la Reserva de Estabilización que cambie la ubicación de esas existencias con objeto de asegurar que las operaciones comerciales sean económicas y eficientes.

Artículo 35

Mantenimiento de la calidad de las existencias de la Reserva de Estabilización

El Gerente de la Reserva de Estabilización cuidará de que todas las existencias de la Reserva se compren y mantengan a un alto nivel de calidad comercial. Para alcanzar este fin, podrá proceder a la rotación del caucho natural almacenado en la Reserva de Estabilización cuando ello sea necesario para asegurar tal nivel, teniendo debidamente en cuenta el costo de esa rotación y sus reporcusiones sobre la estabilidad del mercado. Los gastos de la rotación se cargarán a la Cuenta de la Reserva de Estabilización.

Artículo 36

Restricción o suspensión de las operaciones de la Reserva de Estabilización

1. No obstante lo dispuesto en el artículo 30, el Consejo, si se halla reunido, podrá, por votación especial, restringir o suspender las operaciones de las Reserva de Estabilización si, en su opinión, el cumplimiento de las obligaciones impuestas al Gerente de la Reserva de Estabilización en virtud de ese artículo no llevará a la consecución de los objetivos del presente Convenio.

2. Cuando el Consejo no se halle reunido, el Director Ejecutivo podrá, previa consulta con el Presidente, restringir o suspender las operaciones de la Reserva de Estabilización si, en su opinión, el cumplimiento de las obligaciones impuestas al Gerente de la Reserva de Estabilización en virtud del artículo 30 no llevará a la consecución de los objetivos del presente Convenio.

3. Inmediatamente después de adoptarse la decisión de restringir o suspender las operaciones de la Reserva de Estabilización conforme a lo dispuesto en el párrafo 2 de este artículo, el Director Ejecutivo convocará una reunión del Consejo a fin de examinar tal decisión. No obstante lo dispuesto en el párrafo 4 del artículo 13, el Consejo se reunirá dentro de los diez días siguientes a la fecha de la restricción o suepensión y confirmará o anulará, por votación especial, tal restricción o suspensión. Si el Consejo no puede llegar a una decisión en esa reunión, se reanudarán las operaciones de la Reserva de Estabilización sin que se aplique ninguna de las restricciones impuestas en virtud de este artículo.

4. Mientras esté en vigor cualquier restricción o suspensión de las operaciones de la Reserva de Estabilización decidida de acuerdo con lo dispuesto en este artículo, el Consejo examinará esa decisión a intervalos no superiores a tres meses. Si en una reunión convocada para tal examen el Consejo no confirma, por votación especial, la continuación de la restricción o suspensión, o no llega a una decisión, se reanudarán sin restricciones las operaciones de la Reserva de Estabilización.

Artículo 37

Sanciones relativas a las contribuciones a la Cuenta de la Reserva de Estabilización

1. Si un miembro no ha cumplido su obligación de contribuir a la Cuenta de la Reserva de Estabilización para el último día en que sea exigible tal contribución, se le considerará atrasado en el pago. El miembro que esté atrasado en el pago durante 60 o más días no será considerado como miembro a efectos de las votaciones sobre las materias a que se refiere el párrafo 2 de este artículo.

2. Se suspenderán el derecho de voto y otros derechos en el Consejo del miembro que esté atrasado en el pago durante 60 o más días conforme al párrafo 1 de este artículo, a menos que el Consejo, por votación especial, decida otra cosa.

3. Un miembro atrasado en el pago deberá abonar intereses, al tipo preferente del país huésped, a partir del último día en que sean exigiblas los pagos atrasados. Los demás miembros importadores y exportadores podrán cubrir el importe de los pagos atrasados con carácter voluntario.

4. No se considerará que un miembro está atrasado en el pago si el déficit de su contribución sólo se debe a fluctuaciones de los tipos de cambio en los 60 días siguientes a la fecha en qus se le solicite el pago. En este caso, no se cargarán intereses sobre la suma atrasada. Sin embargo, esta suma atrasada deberá ser desembolsada por el miembro en un plazo de 60 días después del pago.

5. Cuando se haya subsanado el incumplimisnto a satisfacción del Consejo, se restablecerán el derecho de voto y otros derechos del miembro atrasado en el pago durante 60 o más días. Si los pagos atrasados han sido satisfechos por otros miembros, se reembolsará íntegramente a esos miembros.

Artículo 38

Ajuste de las contribuciones a la Cuenta de la Reserva de Estabilización

1. Cuando los votos se redistribuyan en la primera reunión crdinaria de cada ejercicio económico o siempre que cambie la composición de la Organización, el Consejo efectuará el ajuste necesario de la contribución de cada miembro a la Cuenta de la Reserva de Estabilización de conformidad con las disposiciones de este artículo. Con tal fin, el Director Ejecutivo determinará:

a) La contribución neta en efectivo de cada miambro, deduciendo los reembolsos de contribuciones a este miembro, efectuadoe oonforme al párrafo 2 de este artículo, de la suma de todas las contribucionez pagadas por ess miembro desde la entrada en vigor del preaente Convenio;

b) Las peticiones de contribuciones netas totales, sumando lae peticiones consecutivas y deduciendo el total de los reembolsos efectuados conforme al párrafo 2 de este artículo;

c) La contribución neta revisada de cada miembro, distribuyendo las peticiones de contribuciones netas totales entre los miembroe sobre la base de su respectiva participación revisada en el total de loe votos en el Consejo conforme al artículo 14, con sujeción a lo dispuesto en el párrafo 3 del artículo 27, quedando entendido que el porcentaje de votos de cada miembro se calculará, a los efectos de este artículo, sin tener en cuenta la suspensión del derecho de voto de cualquier miembro ni cualquier redistribución de votos a que dé lugar esa suspensión. Cuando la contribución neta en efectivo de un miembro aea superior a su contribución neta revisada, se le reembolsará la diferencia menos los intereses por mora en el pago de sus contribuciones con cargo a la Cuenta de la Reserva de Estabilización. Cuando la contribución neta revisada de un miembro sea superior a su contribución neta en efectivo, ese miembro abonará la

diferencia más los intereses por atraso en el pago de sus contribuciones a la Cuenta de la Reserva de Estabilización.

2. Si el Consejo, teniendo en cuenta lo dispuesto en los párrafos 2 y 3 del artículo 28, decide que las contribuciones netas en efectivo son superiores a los fondos requeridos para apoyar las operaciones de la Reserva de Estabilización en los cuatro meses siguientes, el Consejo reembolsará ese excedente de contribuciones netas en efectivo mence las contribucionas iniciales, salvo que decida, por votación especial, no reembolsar ese excedente o reembolsar una cantidad menor. La parte qua corresponda a cada miembro de la suma reembolsada será proporcional a su contribución nets en efectivo menos los intereses por mora en el pago de sus contribuciones. La contribución adeudada por los miembros que estén atrasados an el pago se reducirá en la misma proporción que exista entre el reembolso y las contribuciones natas totales en efectivo.

3. A petición de un miembro, el reembolso a que tenga darecho podrá dejarse en la Cuenta de la Reserva de Estabilización. Si un miembro pide que la suma que deba reembolsarse se deje en la Cuenta de la Reserva de Estabilización, esa suma le será deducida de cualquier contribución adicional que se le pida conforme al artículo 28. El crédito dejado en la Cuenta de la Reserva de Estabilización a patición de un miembro devengará intereses al tipo medio de interés que devenguen los fondos de la Cuenta de la Reserva de Estabilización desde el último día en que normalmente se hubiera debido reembolsar su importe a ase miembro hasta el día inmediatamente anterior al de su reembolso efectivo.

4. El Director Ejecutivo notificará inmediatamante a los miembros todo pago o reembolso que resulte de ajustes efectuados de conformidad con los párrafos 1 y 2 de este artículo. Esos pagos de los miembros, o reembolsos a los miembros, se efectuarán en un plazo de 60 días contado a partir de la fecha en que el Director Ejecutivo haga dicha notificación.

5. En caso de que la suma en efectivo existente en la Cuenta de la Reserva de Estabilización fuese superior al valor de las contribuciones netas totales en efectivo de los miembros, ese excedente se distribuirá a la terminación del presente Convenio.

Artículo 39

La Reserva de Estabilización y las modificaciones de los tipos de cambio

1. Si el tipo de cambio entre el ringgit de Malasia/dólar de Singapur y las monedas de los principales miembros exportadores e importadores de caucho natural se modifica de modo que tenga repercusiones importantes en las

operaciones de la Reserva de Estabilización, el Director Ejecutivo convocará, conforme al artículo 36, o los miembros podrán convocar, conforme al artículo 13, una reunión extraordinaria del Consejo. Este se reunirá en el plazo de diez días para confirmar o anular las medidas que haya adoptado el Director Ejecutivo conforme al artículo 36, y podrá adoptar, por votación especial, medidas apropiadas, incluida la posibilidad de revisar la escala de precios, con arreglo a los principios enunciados en la primera frase de los párrafos 1 y 6 del artículo 31.

2. El Consejo establecerá, por votación especial, un procedimiento para determinar si se ha producido una modificación importante en las paridades de aquellas monedas, con el único propósito de asegurar qus el Consejo sea convocado a tiempo.

3. Cuando exista una diferencia tal entre el ringgit de Malasia y el dólar de Singapur que tenga repercusiones importantes en las operaciones de la Reserva de Estabilización, el Consejo se reunirá para examinar la situación y podrá considerar la posibilidad de adoptar una sola moneda.

Artículo 40

Procedimientos para la liquidación de la Cuenta de la Reserva de Estabilización

1. A la terminación del presente Convenio, el Gerente de la Reserva de Estabilización calculará los gastos totales de liquidar o transferir a un nuevo convenio internacional del caucho natural el activo de la Cuenta de la Reserva de Estabilización conforme a las disposiciones de este artículo, y reservará esa cantidad en una cuenta separada. Si el saldo es insuficiente, el Gerente de la Reserva de Estabilización venderá una cantidad suficiente del caucho natural que haya en la Reserva de Estabilización para obtener la suma adicional necesaria.

2. La parte de cada miembro en la Cuenta de la Reserva de Estabilización se calculará del modo siguiente:

a) El valor de la Reserva de Estabilización será el valor de la cantidad total de caucho natural de cada tipo/calidad que haya en la Reserva, calculado al más bajo de los precios corrientes de los respectivos tipos/calidades en los mercados a que se hace referencia en el artículo 32 durante los 30 días hábiles anteriores a la fecha de terminación del presente Convenio;

b) El valor de la Cuenta de la Reserva de Estabilización será el valor de la Reserva de Estabilización más el efectivo que haya en la Cuenta de la Reserva de Estabilización en la fecha de terminación del presente Convenio, menos la cantidad reservada conforme al párrafo 1 de este artículo;

c) La contribución neta en efectivo de cada miembro será la suma de sus contribuciones pagadas durante la vigencia del presente Convenio menos todos los reembolsos efectuados conforme al artículo 38; los intereses por atraso en el pago de las contribuciones abonados de conformidad con el párrafo 3 del artículo 37 no constituirán una contribución a la Cuenta de la Reserva de Estabilización;

d) Si el valor de la Cuenta de la Reserva de Estabilización es superior o inferior a las contribuciones netas totales en efectivo, el excedente se distribuirá entre los miembros en proporción a la contribución neta ponderada según el tiempo que corresponda a cada miembro en virtud del presente Convenio. El déficit se distribuirá entre los miembros en proporción al promedio de votos que haya tenido cada miembro durante el período en que ha sido miembro. Al evaluar la parte en los déficit que deberá sufragar cada miembro, se calcularán los votos de cada miembro sin tener en cuenta la suspensión de los derechos de voto del miembro o la redistribución de los votos que resulte de ella;

e) La parte que corresponda a cada miembro en la Cuenta de la Reserva de Estabilización comprenderá su contribución neta en efectivo, reducida o aumentada en la parte que le corresponda en los déficit o excedentes de la Cuenta de la Reserva de Estabilización, y reducida, en su caso, en el importe de los intereses por mora en el pago de sus contribuciones.

3. Si el presente Convenio va a ser reemplazado inmediatamente por un nuevo convenio internacional del caucho natural, el Consejo adoptará, por votación especial, procedimientos que aseguren la transmisión eficaz al nuevo convenio, a tenor de lo que éste disponga, de las partes que correspondan en la Cuenta de la Reserva de Estabilización a los miembros que tengan la intención de participar en el nuevo convenio. Todo miembro que no desee participar en el nuevo convenio tendrá derecho a que se le pague su parte:

a) Con cargo al efectivo disponible, y en el plazo de tres meses, en proporción al porcentaje que le corresponda de las contribuciones netas totales en efectivo a la Cuenta de la Reserva de Estabilización; y

b) Con cargo al producto neto de la liquidación de las existencias de la Reserva, mediante su venta ordenada o mediante su transferencia al nuevo convenio internacional del caucho natural a los precios corrientes del mercado, la cual deberá quedar terminada en el plazo de doce meses; a menos que el Consejo decida, por votación especial, aumentar los pagos prescritos en el apartado a) de este párrafo.

4. Si el presente Convenio se da por terminado sin que haya sido sustituido por un nuevo convenio internacional del caucho natural que disponga la creación de una reserva de estabilización, el Consejo adoptará,

por votación especial, los procedimientos por los que se regirá la liquidación ordenada de la Reserva de Estabilización en el plazo máximo especificado en el párrafo 6 del artículo 67, con las siguientes salvedades:

a) No se efectuarán más compras de caucho natural;

b) La Organización no realizará ningún otro gasto, excepto los que sean necesarios para liquidar la Reserva de Estabilización.

5. Sin perjuicio de que un miembro prefiera recibir caucho natural acogiéndose a lo dispuesto en el párrafo 6 de este artículo, todo el efectivo que haya en la Cuenta de la Reserva de Estabilización será distribuido inmediatamente entre los miembros en proporción a la parte correspondiente a cada uno de ellos, calculada conforme a lo dispuesto en el párrafo 2 de este artículo.

6. Todo miembro podrá optar por recibir en caucho natural, con sujeción a los procedimientos que establezca el Consejo, la totalidad o una parte del pago en efectivo a que tenga derecho por concepto de la parte que le corresponda en el activo de la Cuenta de la Reserva de Estabilización.

7. El Consejo adoptará los procedimientos apropiados para el ajuste y pago de las partes de los miembros en la Cuenta de la Reserva de Estabilización. Dicho ajuste se hará a fin de tener en cuenta:

a) Toda posible diferencia entre el precio del caucho natural especificado en el apartado a) del párrafo 2 de este artículo y los precios a los que se venda una parte o la totalidad de la Reserva de Estabilización, conforme a los procedimientos establecidos para la liquidación de la Reserva de Estabilización; y

b) La diferencia entre los gastos de liquidación estimados y los gastos efectivamente realizados.

8. El Consejo se reunirá dentro de los 30 días siguientes a la última transacción de la Cuenta de la Reserva de Estabilización para proceder a la liquidación definitiva de las cuentas entre los miembros en los 30 días siguientes.

Capítulo IX

RELACION CON EL FONDO COMUN PARA LOS PRODUCTOS BASICOS

Artículo 41

Relación con el Fondo Común para los Productos Básicos

1. La Organización aprovechará plenamente los servicios del Fondo Común para los Productos Básicos.

2. Con respecto a la ejecución de cualquier proyecto financiado con cargo a la Segunda Cuenta del Fondo Común para los Productos Básicos, la Organización, en su calidad de organismo designado como organismo internacional de producto básico, no contraerá ninguna obligación financiera, ni siquiera por las garantías dadas por los miembros u otras entidades. No se podrá imputar a la Organización ni a ningún miembro, por ser miembro de la Organización, responsabilidad alguna por los préstamos concedidos o los empréstitos tomados por otro miembro o entidad en relación con esos proyectos.

Capítulo X

OFERTA Y ACCESO AL MERCADO Y OTRAS MEDIDAS

Artículo 42

Oferta y acceso al mercado

1. Los miembros exportadores se comprometen, en toda la medida posible, a aplicar políticas y programas que mantengan la continuidad de los suministros de caucho natural a los consumidores.

2. Los miembros importadores se comprometen, en toda la medida posible, a aplicar políticas que mantengan el acceso del caucho natural a sus mercados.

Artículo 42

Otras medidas

1. Con miras a la consecución de los objetivos del presente Convenio, el Consejo determinará y propondrá medidas y técnicas apropiadas para fomentar:

a) El desarrollo de la economía del caucho natural por los miembros productores mediante la ampliación y la mejora de la producción, la productividad y la comercialización, con lo cual será posible aumentar los ingresos de exportación de los miembros productores y majorar, al mismo tiempo, la seguridad de los suministros. Con tal fin, el Comité de Otras Medidas realizará análisis económicos y técnicos para determinar:

i) Programas y proyectos de investigación y desarrollo relativos al caucho natural que puedan beneficiar a los miembros exportadores e importadores, inclusive la investigación científica en sectores específicos;

ii) Programas y proyectos que permitan majorar la productividad de la industria del caucho natural;

iii) Medios de mejorar la calidad de los suministros de caucho natural y de lograr la uniformidad en la especificación de las calidades y en la presentación del caucho natural;

iv) Métodos para mejorar la elaboración, la comercialización y la distribución del caucho natural en bruto;

b) El desarrollo de las aplicaciones finales del caucho natural. Con tal fin, el Comité de Otras Medidas realizará los análisis económicos y técnicos apropiados para determinar programas y proyectos que permitan aumentar las aplicaciones del caucho natural y hallar aplicaciones nuevas.

2. El Consejo examinará las consecuencias financieras de tales medidas y técnicas y tratará de promover y facilitar la obtención de recursos financieros suficientes, cuando proceda, de fuentes tales como las instituciones financieras internacionales y la Segunda Cuenta del Fondo Común para los Productos Básicos.

3. El Consejo podrá aceptar las contribuciones voluntarias que se hagan a la ejecución de los proyectos aprobados para aplicar este artículo. La gestión de estas contribuciones financieras se ajustará a las normas que adopte a tal efecto el Consejo por votación especial.

4. El Consejo podrá hacer recomendaciones, cuando proceda, a los miembros, a las instituciones internacionales y a otras organizaciones para promover la aplicación de las medidas específicas a que se refiere este artículo.

5. El Comité de Otras Medidas estudiará periódicamente los progresos hechos en la aplicación de las medidas que el Consejo decida promover y recomendar, e informará a ese respecto al Consejo.

Capítulo XI

CONSULTAS SOBRE LAS POLITICAS NACIONALES

Artículo 44

Consultas

El Consejo celebrará consultas, a petición de cualquier miembro, sobre las políticas seguidas por los gobiernos en relación con el caucho natural que afecten directamente a la oferta o la demanda. El Consejo podrá someter sus recomendaciones a los miembros para que las examinen.

Capítulo XII

ESTADISTICAS, ESTUDIOS E INFORMACION

Artículo 45

Estadísticas e información

1. El Consejo reunirá, sistematizará y, cuando eea necesario, publicará la información estadística sobre el caucho natural y las cuestiones conexas que sea necesaria para la aplicación satisfactoria del presente Convenio.

2. Los miembros proporcionarán al Consejo, sin demora y en toda la medida posible, los datos de que dispongan, por tipos y calidades específicos, sobre la producción, el consumo y el comercio internacional de caucho natural.

3. El Consejo podrá también pedir a los miembros que proporcionen otras informaciones de que dispongan, incluso sobre cuestiones conexas, que sean necesarias para la aplicación satisfactoria del presente Convenio.

4. Los miembros proporcionarán, por los medios que estimen más apropiados, todas las estadísticas y la información arriba mencionada dentro de un plazo razonable y en la mayor medida qus sea compatible con su legislación nacional.

5. El Consejo establecerá estrechas relaciones con las organizaciones internacionales apropiadas, en particular el Grupo Internacional de Estudio sobre el Caucho, y con las bolsas de productos básicos para contribuir a asegurar la disponibilidad de datos recientes y fiables sobre la producción, el consumo, las existencias, el comercio internacional y los precios del caucho natural y sobre otros factores que influyan en la oferta y la demanda del caucho natural.

6. El Consejo cuidará de que la información publicada no redunde en detrimento del carácter confidencial de las operaciones de personas o sociedades que produzcan, elaboren o comercialicen caucho natural o productos conexos.

Artículo 46

Evaluación anual, estimaciones y estudios

1. El Consejo preparará una evaluación anual de la situación mundial del caucho natural y cuestiones conexas, teniendo en cuenta la información proporcionada por los miembros y por todas las organizaciones intergubernamentales e internacionales pertinentes.

2. El Consejo deberá también, al menos una vez cada semestre, estimar la producción, el consumo, las exportaciones y las importaciones de caucho

natural, a ser posible por tipos y calidades específicos, para los seis meses siguientes, e informará a los miembros sobre esas estimaciones.

3. El Consejo efectuará estudios de las tendencias de la producción, el consumo, el comercio, la comercialización y los precios del caucho natural, así como de los problemas a corto y a largo plazo de la economía mundial del caucho natural, o tomará las disposiciones pertinentes para que se efectúen tales estudios.

Artículo 47

Examen anual

El Consejo examinará cada año la aplicación del presente Convenio, en particular, su conformidad con su espíritu y la promoción de sus objetivos. El Consejo podrá después formular recomendaciones a los miembros con respecto a los medios de mejorar el funcionamiento del presente Convenio.

Capítulo XIII

DISPOSICIONES DIVERSAS

Artículo 48

Obligaciones generales y responsabilidades de los miembros

1. Durante la vigencia del presente Convenio, los miembros cooperarán entre sí y harán todo lo posible para favorecer el logro de los objetivos del presente Convenio y no adoptarán ninguna medida que sea contraria a esos objetivos.

2. Los miembros procurarán en particular mejorar la situación de la economía del caucho natural y fomentar la producción y utilización del caucho natural, a fin de promover el crecimiento y la modernización de la economía del caucho natural en beneficio mutuo de productores y consumidores.

3. Los miembros aceptarán como obligatorias todas las decisiones que el Consejo adopte en virtud del presente Convenio y no aplicarán medidas que tengan por efecto la limitación de esas decisiones o que sean contrarias a ellas.

4. La responsabilidad en que incurran los miembros para con la Organización o con terceros en relación con la aplicación del presente Convenio estará limitada a la cuantía de sus obligaciones en materia de contribuciones al presupuesto administrativo y a la financiación de la Reserva de Estabilización de conformidad con los capítulos VII y VIII del presente Convenio y las obligaciones que haya contraído el Consejo con arreglo al artículo 41.

Artículo 49

Obstáculos al comercio

1. El Consejo, de conformidad con la evaluación anual de la situación mundial del caucho natural a que se refiere el artículo 46, determinará los obstáculos que se opongan a la expansión del comercio de caucho natural en bruto, semielaborado o modificado.

2. El Consejo, con objeto de promover los objetivos de este artículo, podrá hacer recomendaciones a los miembros para que traten de determinar, en foros internacionales apropiados, medidas prácticas y mutuamente aceptables destinadas a suprimir progresivamente esos obstáculos y, en lo posible, a eliminarlos totalmente. El Consejo examinará periódicamente los resultados de esas recomendaciones.

Artículo 50

Transportes y estructura del mercado del caucho natural

El Consejo debería fomentar y facilitar la promoción de fletes razonables y equitativos y la introducción de mejoras en el sistema de transporte, con objeto de asegurar el abastecimiento regular de los mercados y de reducir el costo de los productos comercializados.

Artículo 51

Medidas diferenciales y correctivas

Los miembros importadores en desarrollo, y los países menos adelantados que sean miembros, cuyos intereses resulten perjudicados como consecuencia de medidas adoptadas en virtud del presente Convenio podrán pedir al Consejo que aplique medidas diferenciales y correctivas. El Consejo estudiará la posibilidad de adoptar medidas apropiadas de esa índole, conforme a los párrafos 3 y 4 de la sección III de la resolución 93 (IV) de la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo.

Artículo 51

Exención de obligaciones

1. Cuando ello sea necesario en razón de circunstancias excepcionales, situaciones de urgencia o casos de fuerza mayor no contemplados expresamente en el presente Convenio, el Consejo, por votación especial, podrá eximir a cualquier miembro de cualquier obligación impuesta por el presente Convenio si le convencen las explicaciones de ese miembro acerca de las razones por las que no puede cumplir tal obligación.

2. El Consejo, cuando conceda una exención a un miembro conforme al párrafo 1 de este artículo, indicará expresamente en qué condiciones y modalidades y por cuánto tiempo se exime al miembro de esa obligación, así como las razones por las que se otorga la exención.

Artículo 53

Normas justas de trabajo

Los miembros declaran que se esforzarán en mantener normas de trabajo que contribuyan a mejorar el nivel de vida de los trabajadores de sus respectivas industrias del caucho natural.

Artículo 53

Aspectos ambientales

Los miembros procurarán prestar la debida atención a los aspectos ambientales conforme a lo acordado por la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo en su octavo período de sesiones y por la Conferencia de las Naciones Unidas sobre el Medio Ambiente y el Desarrollo celebrada en 1992.

Capítulo XIV

RECLAMACIONES Y CONTROVERSIAS

Artículo 55

Reclamaciones

1. Toda reclamación formulada contra un miembro por incumplimiento de las obligaciones que le impone el presente Convenio será sometida, a potición del miembro que la formule, al Consejo, el cual, previa consulta con los miembros interesados, adoptará una decisión al respecto.

2. Toda decisión del Consejo de que un miembro ha incumplido las obligaciones que le impone el presente Convenio especificará la naturaleza de ese incumplimiento.

3. El Consejo, siempre que, como consecuencia de una reclamación o de otro modo, llegue a la conclusión de que un miembro ha incumplido las obligaciones que le impone el presente Convenio, podrá por votación especial, y sin perjuicio de las demás medidas específicamente estipuladas en otros artículos del presente Convenio:

a) Suspender el derecho de voto de ese miembro en el Consejo y, si lo considera necesario, susponder cualesquiera otros derechos de ese miembro,

incluso el de ocupar un cargo en el Consejo o en cualquiera de los comités establecidos en virtud del artículo 18, y el de poder ser elegido para formar parte de esos comités, hasta que haya cumplido sus obligaciones; o

b) Adoptar medidas conforme al artículo 65 si el incumplimiento menoscaba seriamente la aplicación del presente Convenio.

Artículo 56

Controversias

1. Toda controversia relativa a la interpretación o aplicación del presente Convenio que no se resuelva entre los miembros que sean partes en ella será sometida, a petición de cualquiera de ellos, a la decisión del Consejo.

2. Cuando una controversia haya sido sometida al Consejo en aplicación de los dispuesto en el párrafo 1 de este artículo, una mayoría de los miembros, siempre que reúnan al menos un tercio del número total de votos, podrá pedir al Consejo que, después de examinar la cuestión y antes de tomar una decisión, solicite el dictamen de un grupo consultivo, constituido conforme al párrafo 3 de este artículo, sobre la cuestión controvertida.

3. a) A menos que el Consejo, por votación especial, decida otra cosa al respecto, el grupo consultivo estará compuesto de cinco personas, como sigue:

i) Dos personas designadas por los miembros exportadores, de las que una tendrá gran experiencia en cuestiones del tipo de la controvertida y la otra será un jurista calificado y experimentado;

ii) Dos personas de calificaciones análogas designadas por los miembros importadores;

iii) Un presidente elegido por unanimidad por las cuatro personas designadas conforme a los incisos i) y ii) de este apartado o, en caso de desacuerdo entre ellas, por el Presidente del Consejo;

b) Podrán formar parte del grupo consultivo nacionales de miembros y de no miembros;

c) Las personas designadas para formar parte del grupo consultivo actuarán a título personal y sin recibir instrucciones de ningún gobierno;

d) Los gastos del grupo consultivo serán sufragados por la Organización.

4. El dictamen del grupo consultivo y las razones que lo motiven serán sometidos al Consejo, el cual, después de examinar toda la información pertinente, dirimirá la controversia por votación especial.

Capítulo XV

DISPOSICIONES FINALES

Artículo 57

Firma

El presente Convenio estará abierto en la Sede de las Naciones Unidas, desde el 3 de abril hasta el 28 de diciembre de 1995 inclusive, a la firma de los Gobiernos invitados a la Conferencia de las Naciones Unidas sobre el Caucho Natural, 1994.

Artículo 58

Depositario

El Secretario General de las Naciones Unidas queda designado depositario del presente Convenio.

Artículo 58

Ratificación, aceptación y aprobación

1. El presente Convenio estará sujeto a la ratificación, aceptación o aprobación de los Gobiernos signatarios, conforma a sus respectivos procedimientos constitucionales o institucionales.

2. Los instrumentos de ratificación, aceptación o aprobación serán depositados en poder del depositario a más tardar el 1º de enero de 1997. No obstante, el Consejo podrá conceder prórrogas a los Gobiernos signatarios que no hayan podido depositar sus instrumentos en esa fecha.

3. Cada Gobierno que deposite un instrumento de ratificación, aceptación o aprobación declarará, en el momento de efectuar tal depósito, si es un miembro exportador o un miembro importador.

Artículo 58

Notificación de aplicación provisional

1. Todo gobierno signatario que tenga intención de ratificar, aceptar o aprobar el presente Convenio, o todo gobierno para el que el Consejo haya establecido condiciones de adhesión, poro que todavía no haya podido depositar su instrumento, podrá en todo momento notificar al depositario que aplicará plenamente el presente Convenio con carácter provisional, bien cuando el Convenio entre en vigor conforme al artículo 61, bien, si ya está en vigor, en la fecha en que se especifique.

2. No obstante lo dispuesto en el párrafo 1 de este artículo, todo gobierno podrá indicar en su notificación de aplicación provisional que sólo

aplicará el presente Convenio dentro de las limitaciones que le impongan sus procedimientos constitucionales y/o legislativos y sus leyes y reglamentos internos. No obstante, ese gobierno deberá cumplir todas las obligaciones que le incumban en relación con el presente Convenio. La participación provisional de todo gobierno que haga la mencionada notificación no durará más de 12 meses contados a partir de la entrada en vigor provisional del presente Convenio, a menos que el Consejo decida otra cosa de conformidad con el párrafo 2 del artículo 59.

Artículo 61

Entrada en vigor

1. El presente Convenio entrará definitivamente en vigor el 29 de diciembre de 1995 o en cualquier otra fecha ulterior si para esa fecha los Gobiernos que han depositado sus instrumentos da ratificación, aceptación, aprobación o adhesión, o han asumido la totalidad de las obligaciones financieras que impone el presente Convenio, representan al menos el 80% de las exportaciones netas indicadas en el anexo A del presente Convenio y el 80% de las importaciones netas indicadas en el anexo B del presente Convenio.

2. El presente Convenio entrará provisionalmente en vigor el 29 de diciembre de 1995, o en cualquier otra fecha antes del 1º de enero de 1997, si los Gobiernos que han depositado sus instrumentos de ratificación, aceptación o aprobación, o han notificado al depositario, conforme al párrafo 1 del artículo 60, que aplicarán provisionalmente el presente Convenio y asumirán la totalidad de las obligaciones financieras que impone el presente Convenio, representan al menos el 75% de las exportaciones netas indicadas en el anexo A del presente Convenio y el 75% de las importaciones netas indicadas en el anexo B del presente Convenio. El Convenio permanecerá provisionalmente en vigor durante un período máximo de 12 meses, a menos que entre definitivamente en vigor conforme al párrafo 1 de este artículo o que el Consejo, conforme al párrafo 4 de este artículo, decida otra cosa.

3. Si el 1º de enero de 1997 el presente Convenio no ha entrado provisionalmente en vigor conforme al párrafo 2 de este artículo, el Secretario General de las Naciones Unidas invitará, tan pronto como lo estime posible después de esa fecha, a los Gobiernos que hayan depositado instrumentos de ratificación, aceptación o aprobación, o que le hayan notificado que aplicarán provisionalmente el presente Convenio, a reunirse con objeto de recomendar si tales Gobiernos deben o no tomar las medidas necesarias para poner provisional o definitivamente en vigor entre ellos el

presente Convenio en todo o en parte. Si en dicha reunión no se llega a ninguna conclusión, el Secretario General de las Naciones Unidas podrá convocar las reuniones ulteriores que considere apropiadas.

4. Si en el plazo de 12 meses civiles contado a partir de la entrada en vigor provisional del presente Convenio conforme al párrafo 2 de este artículo no se han cumplido los requisitos para la entrada en vigor definitiva del Convenio estipulados en el párrafo 1 de este artículo, el Consejo, a más tardar un mes antes de que expire el plazo de 12 meses arriba mencionado, examinará el futuro del presente Convenio y, conforme a lo dispuesto en el párrafo 1 de este artículo, decidirá, por votación especial:

a) Poner definitivamente en vigor, en todo o en parte, el presente Convenio entre los miembros del momento;

b) Mantener provisionalmente en vigor, en todo o en parte, durante un año más el presente Convenio entre los miembros del momento; o

c) Negociar de nuevo el presente Convenio.

Si el Consejo no adopta ninguna decisión, el presente Convenio se dará por terminado al expirar el plazo de 12 meses. El Consejo informará al depositario acerca de cualquier decisión tomada conforme a este párrafo.

5. Para cualquier Gobierno que deposite su instrumento de ratificación, aceptación, aprobación o adhesión después de la entrada en vigor del presente Convenio, éste entrará en vigor para dicho Gobierno en la fecha de ese depósito.

6. El Director Ejecutivo de la Organización convocará la primera reunión del Consejo tan pronto como sea posible después de la entrada en vigor del presente Convenio.

Artículo 62

Adhesión

1. El presente Convenio estará abierto a la adhesión del Gobierno de cualquier Estado. La adhesión estará sujeta a las condiciones que determine el Consejo, que comprenderán, entre otras, un plazo para el depósito de los instrumentos de adhesión, el número de votos de que se vaya a disponer y las obligaciones financieras. No obstante, el Consejo podrá conceder prórrogas a los Gobiernos que no puedan depositar sus instrumentos de adhesión en el plazo fijado en las condiciones de adhesión.

2. La adhesión se efectuará mediante el depósito de un instrumento de adhesión en poder del depositario. Los instrumentos de adhesión expresarán que el Gobierno acepta todas las condiciones establecidas por el Consejo.

Artículo 63

Enmiendas

1. El Consejo podrá, por votación especial, recomendar a los miembros que se enmiende el presente Convenio.

2. El Consejo fijará el plazo dentro del cual los miembros deberán notificar al depositario que aceptan la enmienda.

3. Toda enmienda surtirá efecto noventa días después de que el depositario haya recibido las notificaciones de aceptación de miembros que constituyan al menos dos tercios de los miembros exportadores y que reúnan al menos el 85% de los votos de los miembros exportadores, y de miembros que constituyan al menos dos tercios de los miembros importadores y que reúnan al menos el 85% de los votos de los miembros importadores.

4. Después de que el depositario haya informado al Consejo de que se reúnen las condiciones requeridas para que surta efecto la enmienda, y no obstante las disposiciones del párrafo 2 de este artículo relativas a la fecha fijada por el Consejo, un miembro podrá notificar al depositario que acepta la enmienda, siempre y cuando haga esa notificación antes de que surta efecto la enmienda.

5. Todo miembro que no haya notificado su aceptación de la enmienda en la fecha en que la enmienda surta efecto dejará de ser parte contratante a partir de esa fecha, a menos que demuestre, a satisfacción del Consejo, que no se pudo conseguir a tiempo su aceptación por dificultades relacionadas con la terminación de sus procedimientos constitucionales o institucionales y que el Consejo decida prorrogar respecto de ese miembro el plazo fijado para la aceptación de la enmienda. Ese miembro no estará obligado por la enmienda hasta que haya notificado que la acepta.

6. Si en la fecha fijada por el Consejo conforme al párrafo 2 de este artículo no se han reunido las condiciones requeridas para que surta efecto la enmienda, ésta se considerará retirada.

Artículo 64

Retiro

1. Todo miembro podrá retirarse del presente Convenio en cualquier momento después de su entrada en vigor notificando su retiro al depositario. Ese miembro informará simultáneamente al Consejo de la decisión que haya adoptado.

2. Un año después de que el depositario reciba tal notificación, ese miembro dejará de ser parte contratante en el presente Convenio.

Artículo 65

Exclusión

Si el Consejo estima que un miembro ha incumplido las obligaciones contraídas en virtud del presente Convenio y decide además que tal incumplimiento entorpece seriamente la aplicación del presente Convenio, podrá, por votación especial, excluir del presente Convenio a ese miembro. El Consejo lo notificará inmediatamente al depositario. Un año después de la fecha de la decisión del Consejo, ese miembro dejará de ser parte contratante en el presente Convenio.

Artículo 66

Liquidación de las cuentas en caso de retiro o exclusión de un miembro o de imposibilidad por parte de un miembro de aceptar una enmienda

1. Con arreglo a lo dispuesto en este artículo, el Consejo procederá a la liquidación de las cuentas con todo miembro que deje de ser parte contratante en el presente Convenio por:

a) No aceptar de una enmienda introducida en el presente Convenio en cumplimiento del artículo 63;

b) Haberse retirado del presente Convenio en cumplimiento del artículo 64; o

c) Haber sido excluido del presente Convenio en cumplimiento del artículo 65.

2. El Consejo conservará todas las contribuciones pagadas a la Cuenta Administrativa por todo miembro que deje de ser parte contratante en el presente Convenio.

3. El Consejo reembolsará a todo miembro que deje de ser parte contratante por no aceptar una enmienda al presente Convenio, o por haberse retirado o haber sido de éste, la parte que, conforme al artículo 40, corresponda a ese miembro en la Cuenta de la Reserva de Estabilización, previa deducción de la cantidad que le corresponda en cualquier excedente:

a) En el caso de un miembro que deje de ser parte contratante por no aceptar una enmienda al presente Convenio, ese reembolso se le hará un año después de la entrada en vigor de dicha enmienda;

b) En el caso de un miembro que se retire, ese reembolso se le hará dentro de los sesenta días siguientes a la fecha en que dicho miembro deje de ser parte contratante en el presente Convenio, a menos que como consecuencia de su retiro el Consejo decida terminar el presente Convenio conforme al párrafo 5 del artículo 67 antes de tal reembolso, en cuyo caso se aplicará lo dispuesto en el artículo 40 y en el párrafo 6 del artículo 67;

c) En el caso de un miembro que sea excluido, ese reembolso se le hará dentro de los sesenta días siguientes a la fecha en que dicho miembro deje de ser parte contratante en el presente Convenio.

4. Si la Cuenta de la Reserva de Estabilización no puede efectuar los pagos en efectivo que debe hacer en virtud de lo dispuesto en los apartados a), b), o c) del párrafo 3 de este artículo sin comprometer la viabilidad de la Cuenta de la Reserva de Estabilización o sin tener que solicitar contribuciones adicionales de los miembros para cubrir esos reembolsos, se aplazará el pago de éstos hasta que pueda venderse la cantidad necesaria de caucho natural de la Reserva de Estabilización a un precio igual o superior al precio de intervención superior. Si, antes del final del período de un año que se especifica en el artículo 64, el Consejo comunica a un miembro que se retire que el pago tendrá que aplazarse de conformidad con este párrafo, el período de un año entre la notificación de su intención de retirarse y el momento en que se retire podrá prorrogarse, si ese miembro lo desea, hasta que el Consejo le comunique que el pago de su participación puede efectuarse dentro de un plazo de sesenta días.

5. El miembro que haya recibido un reembolso apropiado en virtud de este artículo no tendrá derecho a recibir ninguna parte del producto de la liquidación de la Organización. Tampoco estará obligado a pagar parte alguna del déficit que pueda tener la Organización después de efectuado el reembolso.

Artículo 67

Duración, prórroga y terminación

1. El presente Convenio permanecerá en vigor durante un período de cuatro años a partir de su entrada en vigor, a menos que sea prorrogado conforme al párrafo 3 de este artículo o que se dé por terminado conforme al párrafo 4 o el párrafo 5 de este artículo.

2. Antes de que expire el período de cuatro años a que se refiere el párrafo 1 de este artículo, el Consejo podrá decidir, por votación especial, negociar de nuevo el presente Convenio.

3. El Consejo podrá decidir, por votación especial, prorrogar la duración del presente Convenio por uno o varios períodos que no excedan en total de dos años, contados a partir de la fecha de expiración del período de cuatro años señalado en el párrafo 1 de este artículo.

4. Si se negocia y entra en vigor un nuevo convenio internacional del caucho natural durante una prórroga del presente Convenio decidida de conformidad con el párrafo 3 de este artículo, el presente Convenio, prorrogado, terminará a la entrada en vigor del nuevo Convenio.

5. El Consejo podrá decidir en todo momento, por votación especial, dar por terminado el presente Convenio con efecto a partir de la fecha que determine.

6. No obstante la terminación del presente Convenio, el Consejo continuará en funciones durante un período no superior a tres años para proceder a la liquidación de la Organización, incluida la liquidación de las cuentas, y a la venta de los haberes conforme a las disposiciones del artículo 40 y con sujeción a las decisiones pertinentes, que se adoptarán por votación especial, y durante ese período tendrá las facultades y funciones que sean necesarias a tal efecto.

7. El Consejo notificará al depositario toda decisión adoptada conforme a este artículo.

Artículo 68

Reservas

No se podrán formular reservas con respecto a ninguna de las disposiciones del presente Convenio.

EN FE DE LO CUAL, los infrascritos, debidamente autorizados al efecto, han puesto sus firmas al pie del presente Convenio en las fechas que se indican.

HECHO en Ginebra el día diecisiete de febrero de mil novecientos noventa y cinco, siendo los textos del presente Convenio en los idiomas árabe, chino, español, francés, inglés y ruso igualmente auténticos.

[*For the signatures, see p. 258 of this volume — Pour les signatures, voir p. 258 du présent volume.*]

ANEXOS

Anexo A

PARTES CORRESPONDIENTES A LOS PAISES EXPORTADORES EN LAS EXPORTACIONES NETAS TOTALES DE DICHOS PAISES, FIJADAS SEGUN LO DISPUESTO EN EL ARTICULO 61

	Porcentaje*
Bolivia	0,040
Camerún	0,867
Côte d'Ivoire	1,764
Indonesia	31,108
Malasia	27,971
Nigeria	2,946
Singapur	0,000
Sri Lanka	2,096
Tailandia	33,208
Total	100,000

* Las partes se expresan como porcentajes de las exportaciones netas totales de caucho natural realizadas en el quinquenio de 1989 a 1993.

Anexo B

PARTES CORRESPONDIENTES A LOS PAISES IMPORTADORES Y A LOS GRUPOS DE PAISES IMPORTADORES EN LAS IMPORTACIONES NETAS TOTALES DE DICHOS PAISES, FIJADAS SEGUN LO DISPUESTO EN EL ARTICULO 61

	Porcentaje*
Argentina	0,943
China	8,843
Colombia	0,700
Comunidad Europea:	26,968
Alemania	6,437
Austria	0,723
Bélgica-Luxemburgo	1,535
Dinamarca	0,067
España	3,397
Finlandia	0,221
Francia	5,559
Grecia	0,276
Irlanda	0,224
Italia	3,754
Países Bajos	0,321
Portugal	0,239
Reino Unido	3,923
Suecia	0,292
Cuba	0,043
Eslovaquia	0,334
Estados Unidos de América	28,815
Federación de Rusia	1,149
India	0,450
Japón	21,694
Líbano	0,003
Marruecos	0,237
Noruega	0,022
Pakistán	0,715
República de Corea	8,830
República Popular Democrática de Corea	0,195
Suiza	0,059
Total	100,000

* Las partes se expresan como porcentajes de las importaciones netas totales de caucho natural realizadas en el trienio de 1991 a 1993.

Anexo C

COSTO DE LA RESERVA DE ESTABILIZACION CALCULADO POR EL PRESIDENTE DE LA CONFERENCIA DE LAS NACIONES UNIDAS SOBRE EL CAUCHO NATURAL, 1994

Sobre la base del costo de la adquisición y el funcionamiento de la Reserva de Estabilización de unas 360.000 toneladas desde 1982 hasta marzo de 1987 y de 221.000 toneladas desde 1990 hasta diciembre de 1994, el costo de la adquisición y el funcionamiento de una reserva de estabilización de 550.000 toneladas se puede calcular multiplicando esta última cifra por el precio de activación más bajo y añadiendo el 30% de la cifra así obtenida.

باسم أفغانستان :
代表阿富汗：
In the name of Afghanistan:
Au nom de l'Afghanistan :
От имени Афганистана:
En nombre del Afganistán:

باسم ألبانيا :
代表阿尔巴尼亚：
In the name of Albania:
Au nom de l'Albanie :
От имени Албании:
En nombre de Albania:

باسم الجزائر :
代表阿尔及利亚：
In the name of Algeria:
Au nom de l'Algérie :
От имени Алжира:
En nombre de Argelia:

باسم اندورا :
以安道尔的名义：
In the name of Andorra:
Au nom de l'Andorre :
От имени Андорры:
En nombre de Andorra:

باسم أنغـــولا :

代表安哥拉：

In the name of Angola:
Au nom de l'Angola :
От имени Анголы:
En nombre de Angola:

باسم أنتيغـوا وبربـودا :

代表安提瓜和巴布达：

In the name of Antigua and Barbuda:
Au nom d'Antigua-et-Barbuda :
От имени Антигуа и Барбуды:
En nombre de Antigua y Barbuda:

باسم الأرجنتـين :

代表阿根廷：

In the name of Argentina:
Au nom de l'Argentine :
От имени Аргентины:
En nombre de la Argentina:

باسم أرمينيا :

亚美尼亚代表：

In the name of Armenia:
Au nom de l'Arménie :
От имени Армении:
En nombre de Armenia:

باسم استراليـــا :

代表澳大利亚：

In the name of Australia:
Au nom de l'Australie :
От имени Австралии:
En nombre de Australia:

باسم النمســا :

代表奥地利：

In the name of Austria:
Au nom de l'Autriche :
От имени Австрии:
En nombre de Austria:

HANS PETER MANZ
[22 December 1995 — 22 décembre 1995]

باسم اذربيجان :

阿塞拜疆代表：

In the name of Azerbaijan:
Au nom de l'Azerbaïdjan :
От имени Азербайджана:
En nombre de Azerbaiyán:

باسم البهامـــا :

代表巴哈马：

In the name of the Bahamas:
Au nom des Bahamas :
От имени Багамских островов:
En nombre de las Bahamas:

باسم البحرين :

代表巴林：

In the name of Bahrain:
Au nom de Bahreïn :
От имени Бахрейна:
En nombre de Bahrein:

باسم بنغلاديش:

代表孟加拉国：

In the name of Bangladesh:
Au nom du Bangladesh :
От имени Бангладеш:
En nombre de Bangladesh:

باسم بربـــادوس:

代表巴巴多斯：

In the name of Barbados:
Au nom de la Barbade :
От имеии Барбадоса:
En nombre de Barbados:

عن بيلاروس :

白俄罗斯代表：

In the name of Belarus:
Au nom du Bélarus :
От имени Беларуси:
En nombre de Belarús:

باسم بلجيكا :

代表比利时：

In the name of Belgium:
Au nom de la Belgique :
От имени Бельгии:
En nombre de Bélgica:

A. REYN
[22 December 1995 — 22 décembre 1995]

باسم بيليز :

代表伯利兹：

In the name of Belize:
Au nom du Belize :
От имени Белиза:
En nombre de Belice:

باسم بنن :

代表贝宁：

In the name of Benin:
Au nom du Bénin :
От имени Бенина:
En nombre de Benin:

باسم بوتان :

代表不丹：

In the name of Bhutan:
Au nom du Bhoutan :
От имени Бутана:
En nombre de Bhután:

باسم بوليفيا :

代表玻利维亚：

In the name of Bolivia:
Au nom de la Bolivie :
От имени Боливии:
En nombre de Bolivia:

باسم البوسنة والهرسك :

以波斯尼亚和黑塞哥维那的名义：

In the name of Bosnia and Herzegovina:
Au nom de la Bosnie-Herzégovine :
От имени Боснии и Герцеговины:
En nombre de Bosnia y Herzegovina:

باسم بوتسوانا :

代表博茨瓦纳：

In the name of Botswana:
Au nom du Botswana :
От имени Ботсваны:
En nombre de Botswana:

باسم البرازيل :

代表巴西：

In the name of Brazil:
Au nom du Brésil :
От имени Бразилии:
En nombre del Brasil:

باسم بروني دارالسلام :

代表文莱国：

In the name of Brunei Darussalam:
Au nom de Brunéi Darussalam :
От имени Бруиея Даруссалама:
En nombre de Brunei Darussalam:

باسم بلغاريا :

代表保加利亚：

In the name of Bulgaria:
Au nom de la Bulgarie :
От имени Болгарин:
En nombre de Bulgaria:

باسم بوركينا فاسو :

代表布基纳法索：

In the name of Burkina Faso:
Au nom du Burkina Faso :
От имени Буркина Фасо:
En nombre de Burkina Faso:

باسم بوروندي :

代表布隆迪：

In the name of Burundi:
Au nom du Burundi :
От имени Бурунди:
En nombre de Burundi:

باسم كمبوديا :

柬埔寨代表:

In the name of Cambodia:
Au nom du Cambodge :
От имени Камбоджи:
En nombre de Camboya:

باسم الكاميرون :

喀麦隆代表:

In the name of Cameroon:
Au nom du Cameroun :
От имени Камеруна:
En nombre del Camerún:

باسم كندا :

代表加拿大:

In the name of Canada:
Au nom du Canada :
От имени Канады:
En nombre del Canadá:

باسم الرأس الأخضر :

代表佛得角:

In the name of Cape Verde:
Au nom du Cap-Vert :
От имени Островов Зеленого Мыса:
En nombre de Cabo Verde:

باسم جمهورية افريقيا الوسطى :

代表中非共和国：

In the name of the Central African Republic:
Au nom de la République centrafricaine :
От имени Центральноафриканской Республики:
En nombre de la República Centroafricana:

باسم تشاد :

代表乍得：

In the name of Chad:
Au nom du Tchad :
От имени Чада:
En nombre del Chad:

باسم شيلي :

代表智利：

In the name of Chile:
Au nom du Chili :
От имени Чили:
En nombre de Chile:

باسم الصين :

代表中国：

In the name of China:
Au nom de la Chine :
От имени Китая:
En nombre de China:

QIN HUASUN
[17 July 1996 — 17 juillet 1996]

باسم كولومبيا :

代表哥伦比亚：

In the name of Colombia:
Au nom de la Colombie :
От имени Колумбии:
En nombre de Colombia:

باسم كومورو :

代表科摩罗：

In the name of the Comoros:
Au nom des Comores :
От имени Коморских островов:
En nombre de las Comoras:

باسم الكونغو :

代表刚果：

In the name of the Congo:
Au nom du Congo :
От имени Конго:
En nombre del Congo:

باسم كوستاريكا :

代表哥斯达黎加：

In the name of Costa Rica:
Au nom du Costa Rica :
От имени Коста-Рики:
En nombre de Costa Rica:

باسم كوت د يفوار :

科特迪瓦代表：

In the name of Côte d'Ivoire:
Au nom de la Côte d'Ivoire :
От имени Кот д'Ивуар:
En nombre de Côte d'Ivoire:

باســـم كرواتيـــــا :

以克罗地亚的名义：

In the name of Croatia:
Au nom de la Croatie :
От имени Хорватии:
En nombre de Croacia:

باسم كوبـــــا :

代表古巴：

In the name of Cuba:
Au nom de Cuba :
От имеии Кубы:
En nombre de Cuba:

باسم قـــــبرص :

代表塞浦路斯：

In the name of Cyprus:
Au nom de Chypre :
От имени Кипра:
En nombre de Chipre:

باسم الجمهورية التشيكية :

捷克共和国代表：

In the name of the Czech Republic:
Au nom de la République tchèque :
От именн Чешской Республики:
En nombre de la República Checa:

باسم جمهورية كوريا الشعبية الديمقراطيـــة :

代表朝鲜民主主义人民共和国：

In the name of the Democratic People's Republic of Korea:
Au nom de la République populaire démocratique de Corée :
От имеии Корейской Народно-Демократической Республики:
En nombre de la República Popular Democrática de Corea:

باسم الدانمـــرك :

代表丹麦：

In the name of Denmark:
Au nom du Danemark :
От имени Дании:
En nombre de Dinamarca:

BENNY KIMBERG
[22 December 1995 — 22 décembre 1995]

باسم جيبوتـــي :

代表吉布提：

In the name of Djibouti:
Au nom de Djibouti :
От именн Джибути:
En nombre de Djibouti:

باسم دومينيكـــا :

代表多米尼加：

In the name of Dominica:
Au nom de la Dominique :
От имени Домииики:
En nombre de Dominica:

باسم الجمهورية الدومينيكية :

代表多米尼加共和国：

In the name of the Dominican Republic:
Au nom de la République dominicaine :
От имеии Доминиканской Республики:
En nombre de la República Dominicana:

باسم اكـــــوادور :

代表厄瓜多尔：

In the name of Ecuador:
Au nom de l'Equateur :
От имени Эквадора:
En nombre del Ecuador:

باســم مصـــــــر :

代表埃及：

In the name of Egypt:
Au nom de l'Egypte :
От имени Египта:
En nombre de Egipto:

باسم السلفـــــــادور:

代表萨尔瓦多:

In the name of El Salvador:
Au nom d'El Salvador :
От имени Сальвадора:
En nombre de El Salvador:

باسم غينيا الاستوائيـــــة:

代表赤道几内亚:

In the name of Equatorial Guinea:
Au nom de la Guinée équatoriale :
От имеии Экваториальной Гвинеи:
En nombre de Guinea Ecuatorial:

باســـم اريتريـــا :

代表厄立特里亚:

In the name of Eritrea:
Au nom de l'Erythrée :
От имени Эритреи:
En nombre de Eritrea:

عن استونيا :

爱沙尼亚代表:

In the name of Estonia:
Au nom de l'Estonie :
От имени Эстонии:
En nombre de Estonia:

باسم اثيوبيا :

代表埃塞俄比亚：

In the name of Ethiopia:
Au nom de l'Ethiopie :
От имени Эфиопии:
En nombre de Etiopía:

باسم فيجي :

代表斐济：

In the name of Fiji:
Au nom de Fidji :
От имени Фиджи:
En nombre de Fiji:

باسم فنلندا :

代表芬兰：

In the name of Finland:
Au nom de la Finlande :
От имени Финляндии:
En nombre de Finlandia:

WILLHELM BREITENSTEIN
[22 December 1995 — 22 décembre 1995]

باسم فرنسا :

代表法国：

In the name of France:
Au nom de la France :
От имени Франции:
En nombre de Francia:

ALAIN DEJAMMET
[28 December 1995 — 28 décembre 1995]

باسم غابـــــون :

代表加蓬：

In the name of Gabon:
Au nom du Gabon :
От имени Габона:
En nombre del Gabón:

باسم غامبيـــــا :

代表冈比亚：

In the name of the Gambia:
Au nom de la Gambie :
От имени Гамбии:
En nombre de Gambia:

باسم جورجيـــا :

格鲁吉亚代表：

In the name of Georgia:
Au nom de la Géorgie :
От имени Грузии:
En nombre de Georgia:

باسم المانيا :

德国代表：

In the name of Germany:
Au nom de l'Allemagne :
От имени Германии:
En nombre de Alemania:

ANTONIUS EITEL
[22 December 1995 — 22 décembre 1995]

باسم غانا :

代表加纳：

In the name of Ghana:
Au nom du Ghana :
От имени Ганы:
En nombre de Ghana:

باسم اليونان :

代表希腊：

In the name of Greece:
Au nom de la Grèce :
От имени Греции:
En nombre de Grecia:

CHRISTOS ZAHARAKIS
[22 December 1995 — 22 décembre 1995]

باسم غرينادا :

代表格林纳达：

In the name of Grenada:
Au nom de la Grenade :
От имени Гренады:
En nombre de Granada:

باسم غواتيمالا :

代表危地马拉：

In the name of Guatemala:
Au nom du Guatemala :
От имени Гватемалы:
En nombre de Guatemala:

باسم غينيـــــا :

代表几内亚：

In the name of Guinea:
Au nom de la Guinée :
От имени Гвинен:
En nombre de Guinea:

باسم غينيا - بيســاو :

代表几内亚比绍：

In the name of Guinea-Bissau:
Au nom de la Guinée-Bissau :
От имени Гвинеи-Бисау:
En nombre de Guinea-Bissau:

باسم غيانـــــا :

代表圭亚那：

In the name of Guyana:
Au nom du Guyana :
От имени Гвианы:
En nombre de Guyana:

باسم هايـــــتي :

代表海地：

In the name of Haiti:
Au nom d'Haïti :
От имени Гаити:
En nombre de Haití:

باسم الكرسي الرسولي :
代表教廷：
In the name of the Holy See:
Au nom du Saint-Siège :
От имени Святейщего престола:
En nombre de la Santa Sede:

باسم هنـــد وراس:
代表洪都拉斯：
In the name of Honduras:
Au nom du Honduras :
От имени Гондураса:
En nombre de Honduras:

باسم هنغاريـــا :
代表匈牙利：
In the name of Hungary:
Au nom de la Hongrie :
От имени Венгрии:
En nombre de Hungría:

باسم ايسلنـــــدا :
代表冰岛：
In the name of Iceland:
Au nom de l'Islande :
От имени Исландии:
En nombre de Islandia:

باسم الهنـــــد :

代表印度：

In the name of India:
Au nom de l'Inde :
От имени Индии:
En nombre de la India:

باسم اندونيســـا :

代表印度尼西亚：

In the name of Indonesia:
Au nom de l'Indonésie :
От имени Индонезии:
En nombre de Indonesia:

NUGROHO WISNUMURTI

[28 December 1995 — 28 décembre 1995]

باسم جمهورية ايران الاسلاميـــة :

代表伊朗伊斯兰共和国：

In the name of the Islamic Republic of Iran:
Au nom de la République islamique d'Iran :
От имени Исламской Республики Иран:
En nombre de la República Islámica del Irán:

باسم العـــراق :

代表伊拉克：

In the name of Iraq:
Au nom de l'Iraq :
От имени Ирака:
En nombre del Iraq:

باسم ايرلنـــــدا :

代表爱尔兰:

In the name of Ireland:
Au nom de l'Irlande :
От имени Ирландии:
En nombre de Irlanda:

JOHN CAMPBELL

[22 December 1995 — 22 décembre 1995]

باسم اسرائيل :

代表以色列:

In the name of Israel:
Au nom d'Israël :
От имени Израиля:
En nombre de Israel:

باسم ايطاليـــــا :

代表意大利:

In the name of Italy:
Au nom de l'Italie :
От имени Италии:
En nombre de Italia:

PAOLO FULCI

[22 December 1995 — 22 décembre 1995]

باسم جامايكـــــا :

代表牙买加:

In the name of Jamaica:
Au nom de la Jamaïque :
От имени Ямайки:
En nombre de Jamaica:

باسم اليابـــــان :

代表日本:

In the name of Japan:
Au nom du Japon :
От имени Японии:
En nombre del Japón:

HISASHI OWADA

[19 December 1995 — 19 décembre 1995]

باسم الأردن :

代表约旦:

In the name of Jordan:
Au nom de la Jordanie :
От имени Иордании:
En nombre de Jordania:

باسم كازاخستان :

哈萨克斯坦代表:

In the name of Kazakhstan:
Au nom du Kazakhstan :
От имени Казахстана:
En nombre de Kazajstán:

باسم كينيـــــا :

代表肯尼亚:

In the name of Kenya:
Au nom du Kenya :
От имени Кении:
En nombre de Kenya:

باسم كيريباتـــي :

代表基里巴斯:

In the name of Kiribati:
Au nom de Kiribati :
От имени Кирибати:
En nombre de Kiribati:

باسم الكويـــت :

代表科威特:

In the name of Kuwait:
Au nom du Koweït :
От имени Кувейта:
En nombre de Kuwait:

باسم قيرغيزستان :

吉尔吉斯斯坦代表:

In the name of Kyrgyzstan:
Au nom du Kirghizistan :
От имени Кыргызстана:
En nombre de Kirguistán:

باسم جمهورية لاو الديمقراطية الشعبيـــة :

代表老挝人民民主共和国:

In the name of the Lao People's Democratic Republic:
Au nom de la République démocratique populaire lao :
От имени Лаосской Народно-Демократической Республики:
En nombre de la República Democrática Popular Lao:

عن لاتفيا :

拉脱维亚代表：

In the name of Latvia:
Au nom de la Lettonie :
От имени Латвии:
En nombre de Letonia:

باسم لبنـــــان :

代表黎巴嫩：

In the name of Lebanon:
Au nom du Liban :
От имени Ливана:
En nombre del Líbano:

باسم ليسوتـــو :

代表莱索托：

In the name of Lesotho:
Au nom du Lesotho :
От имени Лесото:
En nombre de Lesotho:

باسم ليبريـــــا :

代表利比里亚：

In the name of Liberia:
Au nom du Libéria :
От имени Либерии:
En nombre de Liberia:

باسم الجماهيرية العربية الليبية :

代表阿拉伯利比亚民众国：

In the name of the Libyan Arab Jamahiriya:
Au nom de la Jamahiriya arabe libyenne :
От имени Ливийской Арабской Джамахирии:
En nombre de la Jamahiriya Arabe Libia:

باسم لختنشتاين :

代表列支敦士登：

In the name of Liechtenstein:
Au nom du Liechtenstein :
От имени Лихтенштейна:
En nombre de Liechtenstein:

عن ليتوانيا :

立陶宛代表：

In the name of Lithuania:
Au nom de la Lituanie :
От имени Литвы:
En nombre de Lituania:

باسم لكسمبرغ :

代表卢森堡：

In the name of Luxembourg:
Au nom du Luxembourg :
От имени Люксембурга:
En nombre de Luxemburgo:

A. REYN

[22 December 1995 — 22 décembre 1995]

باسم مدغشقـــــر :

代表马达加斯加：

In the name of Madagascar:
Au nom de Madagascar :
От имени Мадагаскара:
En nombre de Madagascar:

باسم مـــــلاوى :

代表马拉维：

In the name of Malawi:
Au nom du Malawi :
От имени Малави:
En nombre de Malawi:

باسم ماليزيـــــا :

代表马来西亚：

In the name of Malaysia:
Au nom de la Malaisie :
От имени Малайзии:
En nombre de Malasia:

TAN SRI RAZALI BIN ISMAIL
[22 December 1995 — 22 décembre 1995]

باسم ملديـــف :

代表马尔代夫：

In the name of Maldives:
Au nom des Maldives :
От имени Мальдивов:
En nombre de Maldivas:

باسم مالـــي :

代表马里：

In the name of Mali:
Au nom du Mali :
От имени Мали:
En nombre de Malí:

باسم مالطـــه :

代表马耳他：

In the name of Malta:
Au nom de Malte :
От имени Мальты:
En nombre de Malta:

عن جزر مـارشال :

马绍尔群岛代表：

In the name of the Marshall Islands:
Au nom des Iles Marshall :
От имени Маршалловых Островов:
En nombre de las Islas Marshall:

باسم موريتانيـــا :

代表毛里塔尼亚：

In the name of Mauritania:
Au nom de la Mauritanie :
От имени Мавритании:
En nombre de Mauritania:

باسم موريشيوس :
代表毛里求斯:
In the name of Mauritius:
Au nom de Maurice :
От имени Маврикия:
En nombre de Mauricio:

باسم المكسيك :
代表墨西哥:
In the name of Mexico:
Au nom du Mexique :
От имени Мексики:
En nombre de México:

عن ولايات ميكرونيزيا الموحدة :
密克罗尼西亚联邦代表:
In the name of the Federated States of Micronesia:
Au nom des Etats fédérés de Micronésie :
От имени Федеративиых Штатов Микронезии:
En nombre de los Estados Federados de Micronesia:

باسم موناكو :
代表摩纳哥:
In the name of Monaco:
Au nom de Monaco :
От имени Моиако:
En nombre de Mónaco:

باسم منغوليـــا :

代表蒙古：

In the name of Mongolia:
Au nom de la Mongolie :
От имени Монголии:
En nombre de Mongolia:

باسم المغـــرب :

代表摩洛哥：

In the name of Morocco:
Au nom du Maroc :
От имени Марокко:
En nombre de Marruecos:

باسم موزامبيـــق :

代表莫桑比克：

In the name of Mozambique:
Au nom du Mozambique :
От имени Мозамбика:
En nombre de Mozambique:

باسم ميانمار :

缅甸代表：

In the name of Myanmar:
Au nom du Myanmar :
От именн Мьянмы:
En nombre de Myanmar:

باسم ناميبيا :

代表纳米比亚：

In the name of Namibia:
Au nom de la Namibie :
От имени Намибии:
En nombre de Namibia:

باسم نـــاورو:

代表瑙鲁：

In the name of Nauru:
Au nom de Nauru :
От имени Науру:
En nombre de Nauru:

باسم نيبـــــال :

代表尼泊尔：

In the name of Nepal:
Au nom du Népal :
От имени Непала:
En nombre de Nepal:

باسم هولنـــــدا :

代表荷兰：

In the name of the Netherlands:
Au nom des Pays-Bas :
От имени Нидерландов:
En nombre de los Países Bajos:

N. H. BIEGMAN
[22 December 1995 — 22 décembre 1995]

باسم نيوزيلنـــــدا :

代表新西兰：

In the name of New Zealand:
Au nom de la Nouvelle-Zélande :
От имени Новой Зеландии:
En nombre de Nueva Zelandia:

باسم نيكاراغـــــوا :

代表尼加拉瓜：

In the name of Nicaragua:
Au nom du Nicaragua :
От имени Никарагуа:
En nombre de Nicaragua:

باسم النيجـــــــر :

代表尼日尔：

In the name of the Niger:
Au nom du Niger :
От имени Нигера:
En nombre del Níger:

باسم نيجيريـــــا :

代表尼日利亚：

In the name of Nigeria:
Au nom du Nigéria :
От имени Нигерии:
En nombre de Nigeria:

IBRAHIM AGBOOLA GAMBARI
[31 July 1996 — 31 juillet 1996]

باسم النرويـــــــج :

代表挪威：

In the name of Norway:
Au nom de la Norvège :
От имени Норвегии:
En nombre de Noruega:

باسم عمـــان :

代表阿曼：

In the name of Oman:
Au nom de l'Oman :
От имени Омана:
En nombre de Omán:

باسم باكستـــان :

代表巴基斯坦：

In the name of Pakistan:
Au nom du Pakistan :
От имени Пакистана:
En nombre del Pakistán:

باسم بنمـــــا :

代表巴拿马：

In the name of Panama:
Au nom du Panama :
От имени Панамы:
En nombre de Panamá:

باسم بابوا غينيا الجديدة :

代表巴布亚新几内亚：

In the name of Papua New Guinea:
Au nom de la Papouasie-Nouvelle-Guinée :
От имени Папуа-Новой Гвинеи:
En nombre de Papua Nueva Guinea:

باسم باراغـــــــواى :

代表巴拉圭：

In the name of Paraguay:
Au nom du Paraguay :
От имени Парагвая:
En nombre del Paraguay:

باسم بيـــــــرو:

代表秘鲁：

In the name of Peru:
Au nom du Pérou :
От имени Перу:
En nombre del Perú:

باسم الفلبـــــــين :

代表菲律宾：

In the name of the Philippines:
Au nom des Philippines :
От имени Филиппин:
En nombre de Filipinas:

باسم بولنـــــدا :

代表波兰：

In the name of Poland:
Au nom de la Pologne :
От имени Польши:
En nombre de Polonia:

باسم البرتغـــــال :

代表葡萄牙：

In the name of Portugal:
Au nom du Portugal :
От имени Португалии:
En nombre de Portugal:

باسم قطـــــر :

代表卡塔尔：

In the name of Qatar:
Au nom du Qatar :
От имени Катара:
En nombre de Qatar:

باسم جمهورية كوريـــــا :

代表大韩民国：

In the name of the Republic of Korea:
Au nom de la République de Corée :
От имени Корейской Республики:
En nombre de la República de Corea:

باسم جمهورية مولدوفا :

摩尔多瓦共和国代表：

In the name of the Republic of Moldova:
Au nom de la République de Moldova :
От имени Республики Молдова:
En nombre de la República de Moldova:

باسم رومانيـــــا :

代表罗马尼亚：

In the name of Romania:
Au nom de la Roumanie :
От имеии Румыиии:
En nombre de Rumania:

باسم الاتحاد الروسي :

俄罗斯联邦代表：

In the name of the Russian Federation:
Au nom de la Fédération de Russie :
От имени Российской Федерации:
En nombre de la Federación de Rusia:

باسم رواندا :

代表卢旺达：

In the name of Rwanda:
Au nom du Rwanda :
От имени Руанды:
En nombre de Rwanda:

باسم سانت كيتس ونيفس:
代表圣基茨和尼维斯:
In the name of Saint Kitts and Nevis:
Au nom de Saint-Kitts-et-Nevis :
От имени Сент-Китс и Невис:
En nombre de Saint Kitts y Nevis:

باسم سانت لوسيـــا :
代表圣卢西亚:
In the name of Saint Lucia:
Au nom de Sainte-Lucie :
От имени Сент-Люсии:
En nombre de Santa Lucía:

باسم سانت فنسنت وجزر غرينادين :
代表圣文森特和格林纳丁斯:
In the name of Saint Vincent and the Grenadines:
Au nom de Saint-Vincent-et-Grenadines :
От имени Сент-Винсента и Гренадин:
En nombre de San Vicente y las Granadinas:

باسم سامـــوا :
代表萨摩亚:
In the name of Samoa:
Au nom du Samoa :
От имени Самоа:
En nombre de Samoa:

باسم سان مارينو:

代表圣马力诺:

In the name of San Marino:
Au nom de Saint-Marin :
От имени Сан-Марино:
En nombre de San Marino:

باسم سان تومي وبرينسيبي :

代表圣多美和普林西比:

In the name of Sao Tome and Principe:
Au nom de Sao Tomé-et-Principe :
От именн Сан-Томе и Принсипи:
En nombre de Santo Tomé y Príncipe:

باسم المملكة العربية السعودية :

代表沙特阿拉伯:

In the name of Saudi Arabia:
Au nom de l'Arabie saoudite :
От имени Саудовской Аравии:
En nombre de Arabia Saudita:

باسم السنغال :

代表塞内加尔:

In the name of Senegal:
Au nom du Sénégal :
От имени Сенегала:
En nombre del Senegal:

باسم سيشيـــــل :

代表塞舌尔：

In the name of Seychelles:
Au nom des Seychelles :
От имени Сейшельских островов:
En nombre de Seychelles:

باسم سيراليـــــون :

代表塞拉利昂：

In the name of Sierra Leone:
Au nom de la Sierra Leone :
От имени Сьерра-Леоне:
En nombre de Sierra Leona:

باسم سنغافـــــوره :

代表新加坡：

In the name of Singapore:
Au nom de Singapour :
От имени Сингапура:
En nombre de Singapur:

باســـم سلوفاكيـــا :

斯洛伐克代表：

In the name of Slovakia:
Au nom de la Slovaquie :
От имени Словакии:
En nombre de Eslovaquia:

باسم سلوفينيا :

以斯洛文尼亚的名义：

In the name of Slovenia:
Au nom de la Slovénie :
От имени Словении:
En nombre de Eslovenia:

باسم جزر سليمان :

代表所罗门群岛：

In the name of Solomon Islands:
Au nom des Iles Salomon :
От имени Соломоновых Островов:
En nombre de las Islas Salomón:

باسم الصومال :

代表索马里：

In the name of Somalia:
Au nom de la Somalie :
От имени Сомали:
En nombre de Somalia:

باسم افريقيا الجنوبية :

代表南非：

In the name of South Africa:
Au nom de l'Afrique du Sud :
От имени Южной Африки:
En nombre de Sudáfrica:

باسم اسبانيـــــا :

代表西班牙：

In the name of Spain:
Au nom de l'Espagne :
От имени Испании
En nombre de España:

JUAN ANTONIO YAÑEZ-BARNUEVO GARCIA
[21 December 1995 — 21 décembre 1995]

باسم سرى لانكـــا :

代表斯里兰卡：

In the name of Sri Lanka:
Au nom de Sri Lanka :
От имени Шри Ланки:
En nombre de Sri Lanka:

HERMAN LEONARD DE SILVA
[8 December 1995 — 8 décembre 1995]

باسم الســـودان :

代表苏丹：

In the name of the Sudan:
Au nom du Soudan :
От имени Судана:
En nombre del Sudán:

باسم سورينـــام :

代表苏里南：

In the name of Suriname:
Au nom du Suriname :
От имени Суринама:
En nombre de Suriname:

باسم سوازيلنـــــد :

代表斯威士兰：

In the name of Swaziland:
Au nom du Swaziland :
От имени Свазиленда:
En nombre de Swazilandia:

باسم السويـــــد :

代表瑞典：

In the name of Sweden:
Au nom de la Suède :
От имени Швеции:
En nombre de Suecia:

HENRIK SALANDER

[22 December 1995 — 22 décembre 1995]

باسم سويســـــرا :

代表瑞士：

In the name of Switzerland:
Au nom de la Suisse :
От имени Швейцарии:
En nombre de Suiza:

باسم الجمهورية العربية السورية :

代表阿拉伯叙利亚共和国：

In the name of the Syrian Arab Republic:
Au nom de la République arabe syrienne :
От имени Сирийской Арабской Республики:
En nombre de la República Arabe Siria:

باسم طاجيكستان :

塔吉克斯坦代表：

In the name of Tajikistan:
Au nom du Tadjikistan :
От имени Таджикистана:
En nombre de Tayikistán:

باسم تايلنـــد :

代表泰国：

In the name of Thailand:
Au nom de la Thaïlande :
От имени Таиланда:
En nombre de Tailandia:

NITYA PIBULSONGGRAM
[28 December 1995 — 28 décembre 1995]

باسم جمهورية مقدونيا اليوغوسلافية السابقة :

前南斯拉夫马其顿共和国代表：

In the name of the former Yugoslav Republic of Macedonia:
Au nom de l'ex-République yougoslave de Macédoine :
От имени бывшей Югославской Республики Македоиин:
En nombre de la ex República Yugoslava de Macedonia:

باسم توغـــو:

代表多哥：

In the name of Togo:
Au nom du Togo :
От имени Toro:
En nombre del Togo:

باسم تونغـــا :

代表汤加：

In the name of Tonga:
Au nom des Tonga :
От имени Тонга:
En nombre de Tonga:

باسم ترينيداد وتوباغـــو:

代表特立尼达和多巴哥：

In the name of Trinidad and Tobago:
Au nom de la Trinité-et-Tobago :
От имени Тринидада и Тобаго:
En nombre de Trinidad y Tabago:

باسم تونـــس:

代表突尼斯：

In the name of Tunisia:
Au nom de la Tunisie :
От имени Туниса:
En nombre de Túnez:

باسم تركيـــا :

代表土耳其：

In the name of Turkey:
Au nom de la Turquie :
От имени Турции:
En nombre de Turquía:

باسم تركمانستان :

土库曼斯坦代表：

In the name of Turkmenistan:
Au nom du Turkménistan :
От имени Туркменистана:
En nombre de Turkmenistán:

باسم توفالو:

代表图瓦卢：

In the name of Tuvalu:
Au nom de Tuvalu :
От имени Тувалу:
En nombre de Tuvalu:

باسم أوغندا:

代表乌干达：

In the name of Uganda:
Au nom de l'Ouganda :
От имени Уганды:
En nombre de Uganda:

عن أوكرانيا :

乌克兰代表：

In the name of Ukraine:
Au nom de l'Ukraine :
От имени Украины:
En nombre de Ucrania:

باسم الامارات العربية المتحدة:

代表阿拉伯联合酋长国:

In the name of the United Arab Emirates:
Au nom des Emirats arabes unis :
От имени Объединенных Арабских Эмиратов:
En nombre de los Emiratos Arabes Unidos:

باسم المملكة المتحدة لبريطانيا العظمى وايرلندا الشمالية:

代表大不列颠及北爱尔兰联合王国:

In the name of the United Kingdom of Great Britain and Northern Ireland:
Au nom du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord :
От имени Соединенного Королевства Великобритании и Северной Ирландии:
En nombre del Reino Unido de Gran Bretaña e Irlanda del Norte:

JOHN WESTON

[22 December 1995 — 22 décembre 1995]

باسم جمهورية تنزانيا المتحدة:

代表坦桑尼亚联合共和国:

In the name of the United Republic of Tanzania:
Au nom de la République-Unie de Tanzanie :
От имени Объединенной Республики Танзания:
En nombre de la República Unida de Tanzanía:

باسم الولايات المتحدة الأمريكية:

代表美利坚合众国:

In the name of the United States of America:
Au nom des Etats-Unis d'Amérique :
От имени Соединенных Штатов Америки:
En nombre de los Estados Unidos de América:

MADELEINE ALBRIGHT

[23 April 1996 — 23 avril 1996]

باسم أوروغـــــواي :

代表乌拉圭：

In the name of Uruguay:
Au nom de l'Uruguay :
От имени Уругвая:
En nombre del Uruguay:

باسم اوزبكستان :

乌兹别克斯坦代表：

In the name of Uzbekistan:
Au nom de l'Ouzbékistan :
От имени Узбекистана:
En nombre de Uzbekistán:

باسم فانواتـــــو :

代表瓦努阿图：

In the name of Vanuatu:
Au nom de Vanuatu :
От имени Вануату:
En nombre de Vanuatu:

باسم فنزويـــلا :

代表委内瑞拉：

In the name of Venezuela:
Au nom du Venezuela :
От имени Венесуэлы:
En nombre de Venezuela:

باسم فيت نـــام :

代表越南社会主义共和国：

In the name of Viet Nam:
Au nom du Viet Nam :
От имени Вьетнама:
En nombre de Viet Nam:

باسم اليمـــــن :

代表也门：

In the name of Yemen:
Au nom du Yémen :
От имени Йемена:
En nombre del Yemen:

باسم يوغوسلافيـــا :

代表南斯拉夫：

In the name of Yugoslavia:
Au nom de la Yougoslavie :
От имени Югославии:
En nombre de Yugoslavia:

باسم زائـــير :

代表扎伊尔：

In the name of Zaire:
Au nom du Zaïre :
От имени Заира:
En nombre del Zaire:

باسم زامبيـــــا :

代表赞比亚：

In the name of Zambia:
Au nom de la Zambie :
От имени Замбии:
En nombre de Zambia:

باسم زمبابـــوى :

代表津巴布韦：

In the name of Zimbabwe:
Au nom du Zimbabwe :
От имени Зимбабве:
En nombre de Zimbabwe:

باسم المجتمع الاقتصادى الأوروبي :

代表欧洲经济共同体：

In the name of the European Economic Community:
Au nom de la Communauté économique européenne :
От имени Европейского экономического сообщества:
En nombre de la Comunidad Económica Europea:

ANGEL VIÑAS

[22 December 1995 — 22 décembre 1995]

No. 33547

INTERNATIONAL FUND FOR AGRICULTURAL DEVELOPMENT and PARAGUAY

Loan Agreement—*Peasant Development Fund (South East Region Credit Project)* (with schedules and General Conditions Applicable to Loan and Guarantee Agreements of the Fund dated 19 September 1986). Signed at Rome on 25 January 1996

Authentic text: Spanish.

Registered by the International Fund for Agricultural Development on 14 February 1997.

FONDS INTERNATIONAL DE DÉVELOPPEMENT AGRICOLE et PARAGUAY

Accord de prêt — *Fonds de développement champêtre (Projet de crédit de la région orientale)* [avec annexes et Conditions générales applicables aux accords de prêt et de garantie du Fonds en date du 19 septembre 1986]. Signé à Rome le 25 janvier 1996

Texte authentique : espagnol.

Enregistré par le Fonds international de développement agricole le 14 février 1997.

[TRANSLATION]

LOAN AGREEMENT[1]

Not published herein in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations, as amended.

[TRADUCTION]

ACCORD[1] DE PRÊT

Non publié ici conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies, tel qu'amendé.

[1] Came into force on 3 December 1996 by notification, in accordance with sections 10.01/02 of the General Conditions.

[1] Entré en vigueur le 3 décembre 1996 par notification, conformément aux section 10.01/02 des Conditions générales.

No. 33548

AUSTRIA
and
NORWAY

Convention for the avoidance of double taxation and tbe prevention of fiscal evasion with respect to taxes on income and ou capital. Signed at Vienna on 28 November 1995

Authentic texts: German, Norwegian and English.

Registered by Austria on 19 February 1997.

AUTRICHE
et
NORVÈGE

Conveution tendant à éviter la donble imposition et à prévenir l'évasiou fiscale en matière d'impôts sur le revenu et sur la fortune. Signée à Vienne le 28 novembre 1995

Textes authentiques : allemand, norvégien et anglais.

Enregistrée par l'Autriche le 19 février 1997.

[GERMAN TEXT — TEXTE ALLEMAND]

ABKOMMEN ZWISCHEN DER REPUBLIK ÖSTERREICH UND DEM KÖNIGREICH NORWEGEN ZUR VERMEIDUNG DER DOPPELBESTEUERUNG UND ZUR VERHINDERUNG DER STEUERUMGEHUNG AUF DEM GEBIETE DER STEUERN VOM EINKOMMEN UND VOM VERMÖGEN

Die Republik Österreich und das Königreich Norwegen, von dem Wunsche geleitet, ein Abkommen zur Vermeidung der Doppelbesteuerung und zur Verhinderung der Steuerumgehung auf dem Gebiete der Steuern vom Einkommen und vom Vermögen abzuschließen, haben folgendes vereinbart:

Artikel 1

Persönlicher Geltungsbereich

Dieses Abkommen gilt für Personen, die in einem Vertragsstaat oder in beiden Vertragsstaaten ansässig sind.

Artikel 2

Unter das Abkommen fallende Steuern

(1) Dieses Abkommen gilt, ohne Rücksicht auf die Art der Erhebung, für Steuern vom Einkommen und vom Vermögen, die für Rechnung eines Vertragsstaats oder seiner Gebietskörperschaften erhoben werden.

(2) Als Steuern vom Einkommen und vom Vermögen gelten alle Steuern, die vom Gesamteinkommen, vom Gesamtvermögen oder von Teilen des Einkommens oder des Vermögens erhoben werden, einschließlich der Steuern vom Gewinn aus der Veräußerung beweglichen oder unbeweglichen Vermögens, der Lohnsummensteuern sowie der Steuern vom Vermögenszuwachs.

(3) Zu den bestehenden Steuern, für die das Abkommen gilt, gehören insbesondere

a) in Österreich:
   1. die Einkommensteuer;
   2. die Körperschaftsteuer;
   3. die Grundsteuer;
   4. die Abgabe von land- und forstwirtschaftlichen Betrieben;
   5. die Abgabe vom Bodenwert bei unbebauten Grundstücken;

   (im folgenden als „österreichische Steuern" bezeichnet);

b) in Norwegen:
   1. die vom Staat erhobene Einkommensteuer (inntektsskatt til staten);
   2. die von den Gemeindeverbänden erhobene Einkommensteuer (inntektsskatt til fylkeskommunen);
   3. die von den Gemeinden erhobene Einkommensteuer (inntektsskatt til kommunen);
   4. die vom Staat erhobenen Beiträge zum Steuerausgleichsfonds (fellesskatt til Skattefordelingsfondet);
   5. die vom Staat erhobene Vermögensteuer (formuesskatt til staten);
   6. die von den Gemeinden erhobene Vermögensteuer (formuesskatt til kommunen);
   7. die vom Staat erhobene Steuer auf Einkünfte und Vermögen aus der Erforschung und Ausbeutung der unter dem Meeresspiegel gelegenen Erdölvorkommen und der damit im Zusammenhang stehenden Tätigkeiten und Arbeiten, einschließlich des Pipelinetransports des geförderten Erdöls (skatt til staten verdrørende inntekt og formue i forbindelse med undersøkelse etter og utnyttelse av undersjøiske petroeumsforekomster og dertil knyttet virksomhet og arbeid, herunder rørledningstransport av utvunnet petroleum) und

8. die vom Staat erhobenen Abgaben auf Vergütungen, die an nichtansässige Künstler gezahlt werden (avgift til staten av honorarer som tilfaller kunstnere bosatt i utlandet);
(im folgenden als „norwegische Steuern" bezeichnet).

(4) Das Abkommen gilt auch für alle Steuern gleicher oder im wesentlichen ähnlicher Art, die nach der Unterzeichnung des Abkommens neben den bestehenden Steuern oder an deren Stelle erhoben werden. Die zuständigen Behörden der Vertragsstaaten teilen einander die in ihren Steuergesetzen eingetretenen wesentlichen Änderungen mit.

Artikel 3

Allgemeine Begriffsbestimmungen

(1) Im Sinne dieses Abkommens, wenn der Zusammenhang nichts anderes erfordert,
a) bedeutet der Ausdruck „Österreich" die Republik Österreich;
b) bedeutet der Ausdruck „Norwegen" das Königreich Norwegen, einschließlich aller Gebiete, die außerhalb der Hoheitsgewässer des Königreichs Norwegen liegen und in denen das Königreich Norwegen nach der norwegischen Gesetzgebung und in Übereinstimmung mit dem Völkerrecht seine Rechte hinsichtlich des Meeresgrundes, des Meeresuntergrundes und deren Bodenschätze ausüben darf; der Ausdruck umfaßt jedoch nicht Svalbard, Jan Mayen und die Norwegischen Besitzungen („biland");
c) bedeutet der Ausdruck „Staatsangehörige"
   i) natürliche Personen, die die Staatsangehörigkeit eines Vertragsstaats besitzen;
   ii) juristische Personen, Personengesellschaften und andere Personenvereinigungen, die nach dem in einem Vertragsstaat geltenden Recht errichtet worden sind;
d) umfaßt der Ausdruck „Personen" natürliche Personen, Gesellschaften und alle anderen Personenvereinigungen;
e) bedeutet der Ausdruck „Gesellschaft" juristische Personen oder Rechtsträger, die für die Besteuerung wie juristische Personen behandelt werden;
f) bedeuten die Ausdrücke „Unternehmen eines Vertragsstaats" und „Unternehmen des anderen Vertragsstaats", je nachdem, ein Unternehmen, das von einer in einem Vertragsstaat ansässigen Person betrieben wird, oder ein Unternehmen, das von einer im anderen Vertragsstaat ansässigen Person betrieben wird;
g) bedeutet der Ausdruck „internationaler Verkehr" jede Beförderung mit einem Seeschiff oder Luftfahrzeug, das von einem Unternehmen mit tatsächlicher Geschäftsleitung in einem Vertragsstaat betrieben wird, es sei denn, das Seeschiff oder Luftfahrzeug wird ausschließlich zwischen Orten im anderen Vertragsstaat betrieben;
h) bedeutet der Ausdruck „zuständige Behörde"
   i) in Österreich: den Bundesminister für Finanzen oder seinen bevollmächtigten Vertreter;
   ii) in Norwegen: den Minister für Finanzen und Zölle oder seinen bevollmächtigten Vertreter.

(2) Bei der Anwendung des Abkommens durch einen Vertragsstaat hat, wenn der Zusammenhang nichts anderes erfordert, jeder im Abkommen nicht definierte Ausdruck die Bedeutung, die ihm nach dem Recht dieses Staates über die Steuern zukommt, für die das Abkommen gilt.

Artikel 4

Ansässige Person

(1) Im Sinne dieses Abkommens bedeutet der Ausdruck „eine in einem Vertragsstaat ansässige Person" eine Person, die nach dem Recht dieses Staates dort auf Grund ihres Wohnsitzes, ihres ständigen Aufenthalts, des Ortes ihrer Geschäftsleitung oder eines anderen ähnlichen Merkmals steuerpflichtig ist. Der Ausdruck umfaßt jedoch nicht eine Person, die in diesem Staat nur mit Einkünften aus Quellen in diesem Staat oder mit in diesem Staat gelegenem Vermögen steuerpflichtig ist.

(2) Ist nach Absatz 1 eine natürliche Person in beiden Vertragsstaaten ansässig, so gilt folgendes:
a) Die Person gilt als in dem Staat ansässig, in dem sie über eine ständige Wohnstätte verfügt; verfügt sie in beiden Staaten über eine ständige Wohnstätte, so gilt sie als in dem Staat ansässig, zu dem sie die engeren persönlichen und wirtschaftlichen Beziehungen hat (Mittelpunkt der Lebensinteressen);

b) kann nicht bestimmt werden, in welchem Staat die Person den Mittelpunkt ihrer Lebensinteressen hat, oder verfügt sie in keinem der Staaten über eine ständige Wohnstätte, so gilt sie als in dem Staat ansässig, in dem sie ihren gewöhnlichen Aufenthalt hat;

c) hat die Person ihren gewöhnlichen Aufenthalt in beiden Staaten oder in keinem der Staaten, so gilt sie als in dem Staat ansässig, dessen Staatsangehöriger sie ist;

d) ist die Person Staatsangehöriger beider Staaten oder keines der Staaten, so werden sich die zuständigen Behörden der Vertragsstaaten bemühen, die Frage in gegenseitigem Einvernehmen zu regeln.

(3) Ist nach Absatz 1 eine andere als eine natürliche Person in beiden Vertragsstaaten ansässig, so gilt sie als in dem Staat ansässig, in dem sich der Ort ihrer tatsächlichen Geschäftsleitung befindet.

Artikel 5

Betriebstätte

(1) Im Sinne dieses Abkommens bedeutet der Ausdruck „Betriebstätte" eine feste Geschäftseinrichtung, durch die die Tätigkeit eines Unternehmens ganz oder teilweise ausgeübt wird.

(2) Der Ausdruck „Betriebstätte" umfaßt insbesondere:

a) einen Ort der Leitung,

b) eine Zweigniederlassung,

c) eine Geschäftsstelle,

d) eine Fabrikationsstätte,

e) eine Werkstätte und

f) ein Bergwerk, ein Öl- oder Gasvorkommen, einen Steinbruch oder eine andere Stätte der Ausbeutung von Bodenschätzen.

(3) Eine Bauausführung, Montage oder eine damit zusammenhängende Aufsichts- oder Beratungstätigkeit ist nur dann eine Betriebstätte, wenn die Dauer dieser Bauausführung, Montage oder Tätigkeit zwölf Monate überschreitet.

(4) Ungeachtet der vorstehenden Bestimmungen dieses Artikels gelten nicht als Betriebstätten:

a) Einrichtungen, die ausschließlich zur Lagerung, Ausstellung oder Auslieferung von Gütern oder Waren des Unternehmens benutzt werden;

b) Bestände von Gütern oder Waren des Unternehmens, die ausschließlich zur Lagerung, Ausstellung oder Auslieferung unterhalten werden;

c) Bestände von Gütern oder Waren des Unternehmens, die ausschließlich zu dem Zweck unterhalten werden, durch ein anderes Unternehmen bearbeitet oder verarbeitet zu werden;

d) eine feste Geschäftseinrichtung, die ausschließlich zu dem Zweck unterhalten wird, für das Unternehmen Güter oder Waren einzukaufen oder Informationen zu beschaffen;

e) eine feste Geschäftseinrichtung, die ausschließlich zu dem Zweck unterhalten wird, für das Unternehmen andere Tätigkeiten auszuüben, die vorbereitender Art sind oder eine Hilfstätigkeit darstellen;

f) eine feste Geschäftseinrichtung, die ausschließlich zu dem Zweck unterhalten wird, mehrere der unter lit. a bis e genannten Tätigkeiten auszuüben, vorausgesetzt, daß die sich daraus ergebende Gesamttätigkeit der festen Geschäftseinrichtung vorbereitender Art ist oder eine Hilfstätigkeit darstellt.

(5) Ist eine Person – mit Ausnahme eines unabhängigen Vertreters im Sinne des Absatzes 6 – für ein Unternehmen tätig und besitzt sie in einem Vertragsstaat die Vollmacht, im Namen des Unternehmens Verträge abzuschließen, und übt sie die Vollmacht dort gewöhnlich aus, so wird das Unternehmen ungeachtet der Absätze 1 und 2 so behandelt, als habe es in diesem Staat für alle von der Person für das Unternehmen ausgeübten Tätigkeiten eine Betriebstätte, es sei denn, diese Tätigkeiten beschränken sich auf die in Absatz 4 genannten Tätigkeiten, die, würden sie durch eine feste Geschäftseinrichtung ausgeübt, diese Einrichtung nach dem genannten Absatz nicht zu einer Betriebstätte machten.

(6) Ein Unternehmen wird nicht schon deshalb so behandelt, als habe es eine Betriebstätte in einem Vertragsstaat, weil es dort seine Tätigkeit durch einen Makler, Kommissionär oder einen anderen unabhängigen Vertreter ausübt, sofern diese Personen im Rahmen ihrer ordentlichen Geschäftstätigkeit handeln.

(7) Allein dadurch, daß eine in einem Vertragsstaat ansässige Gesellschaft eine Gesellschaft beherrscht oder von einer Gesellschaft beherrscht wird, die im anderen Vertragsstaat ansässig ist oder dort (entweder durch eine Betriebstätte oder auf andere Weise) ihre Tätigkeit ausübt, wird keine der beiden Gesellschaften zur Betriebstätte der anderen.

Artikel 6

Einkünfte aus unbeweglichem Vermögen

(1) Einkünfte, die eine in einem Vertragsstaat ansässige Person aus unbeweglichem Vermögen (einschließlich der Einkünfte aus land- und forstwirtschaftlichen Betrieben) bezieht, das im anderen Vertragsstaat liegt, dürfen im anderen Staat besteuert werden.

(2) Der Ausdruck „unbewegliches Vermögen" hat die Bedeutung, die ihm nach dem Recht des Vertragsstaats zukommt, in dem das Vermögen liegt. Der Ausdruck umfaßt in jedem Fall das Zubehör zum unbeweglichen Vermögen, das lebende und tote Inventar land- und forstwirtschaftlicher Betriebe, die Rechte, für die die Vorschriften des Privatrechts über Grundstücke gelten, Nutzungsrechte an unbeweglichem Vermögen sowie Rechte auf veränderliche oder feste Vergütungen für die Ausbeutung oder das Recht auf Ausbeutung von Mineralvorkommen, Quellen und anderen Bodenschätzen; Schiffe und Luftfahrzeuge gelten nicht als unbewegliches Vermögen.

(3) Absatz 1 gilt für Einkünfte aus der unmittelbaren Nutzung, der Vermietung oder Verpachtung sowie jeder anderen Art der Nutzung unbeweglichen Vermögens.

(4) Die Absätze 1 und 3 gelten auch für Einkünfte aus unbeweglichem Vermögen eines Unternehmens und für Einkünfte aus unbeweglichem Vermögen, das der Ausübung einer selbständigen Arbeit dient.

Artikel 7

Unternehmensgewinne

(1) Gewinne eines Unternehmens eines Vertragsstaats dürfen nur in diesem Staat besteuert werden, es sei denn, das Unternehmen übt seine Tätigkeit im anderen Vertragsstaat durch eine dort gelegene Betriebstätte aus. Übt das Unternehmen seine Tätigkeit auf diese Weise aus, so dürfen die Gewinne des Unternehmens im anderen Staat besteuert werden, jedoch nur insoweit, als sie dieser Betriebstätte zugerechnet werden können.

(2) Übt ein Unternehmen eines Vertragsstaats seine Tätigkeit im anderen Vertragsstaat durch eine dort gelegene Betriebstätte aus, so werden vorbehaltlich des Absatzes 3 in jedem Vertragsstaat dieser Betriebstätte die Gewinne zugerechnet, die sie hätte erzielen können, wenn sie eine gleiche oder ähnliche Tätigkeit unter gleichen oder ähnlichen Bedingungen als selbständiges Unternehmen ausgeübt hätte und im Verkehr mit dem Unternehmen, dessen Betriebstätte sie ist, völlig unabhängig gewesen wäre.

(3) Bei der Ermittlung der Gewinne einer Betriebstätte werden die für diese Betriebstätte entstandenen Aufwendungen, einschließlich der Geschäftsführungs- und allgemeinen Verwaltungskosten, zum Abzug zugelassen, gleichgültig, ob sie in dem Staat, in dem die Betriebstätte liegt, oder anderswo entstanden sind.

(4) Soweit es in einem Vertragsstaat üblich ist, die einer Betriebstätte zuzurechnenden Gewinne durch Aufteilung der Gesamtgewinne des Unternehmens auf seine einzelnen Teile zu ermitteln, schließt Absatz 2 nicht aus, daß dieser Vertragsstaat die zu besteuernden Gewinne nach der üblichen Aufteilung ermittelt; die gewählte Gewinnaufteilung muß jedoch derart sein, daß das Ergebnis mit den Grundsätzen dieses Artikels übereinstimmt.

(5) Auf Grund des bloßen Einkaufs von Gütern oder Waren für das Unternehmen wird einer Betriebstätte kein Gewinn zugerechnet.

(6) Bei der Anwendung der vorstehenden Absätze sind die der Betriebstätte zuzurechnenden Gewinne jedes Jahr auf dieselbe Art zu ermitteln, es sei denn, daß ausreichende Gründe dafür bestehen, anders zu verfahren.

(7) Gehören zu den Gewinnen Einkünfte, die in anderen Artikeln dieses Abkommens behandelt werden, so werden die Bestimmungen jener Artikel durch die Bestimmungen dieses Artikels nicht berührt.

(8) Der in diesem Artikel verwendete Ausdruck „Gewinne" umfaßt auch Gewinne eines Gesellschafters aus seiner Beteiligung an einer Personengesellschaft und im Fall Österreichs auch aus der Beteiligung an einer stillen Gesellschaft des österreichischen Rechts.

Artikel 8

Seeschiffahrt, Binnenschiffahrt, Luftfahrt und Container

(1) Gewinne aus dem Betrieb von Seeschiffen oder Luftfahrzeugen im internationalen Verkehr dürfen nur in dem Vertragsstaat besteuert werden, in dem sich der Ort der tatsächlichen Geschäftsleitung des Unternehmens befindet. Kann dieser Staat nicht den Gesamtgewinn des Unternehmens besteuern, so darf der Teil des Gewinns, der solcherart nicht besteuert wird, in dem Staat besteuert werden, in dem der Empfänger ansässig ist.

(2) Gewinne aus dem Betrieb von Schiffen, die der Binnenschiffahrt dienen, dürfen nur in dem Vertragsstaat besteuert werden, in dem sich der Ort der tatsächlichen Geschäftsleitung des Unternehmens befindet.

(3) Befindet sich der Ort der tatsächlichen Geschäftsleitung eines Unternehmens der See- oder Binnenschiffahrt an Bord eines Schiffes, so gilt er als in dem Vertragsstaat gelegen, in dem der Heimathafen des Schiffes liegt, oder, wenn kein Heimathafen vorhanden ist, in dem Vertragsstaat, in dem die Person ansässig ist, die das Schiff betreibt.

(4) Absatz 1 gilt auch für Gewinne aus der Beteiligung an einem Pool, einer Betriebsgemeinschaft oder einer internationalen Betriebsstelle.

(5) Ungeachtet des Artikels 7 dieses Abkommens dürfen Gewinne eines Unternehmens eines Vertragsstaats aus der Benutzung, der Instandhaltung oder der Vermietung von Containern (einschließlich Anhängern und den mit dem Transport von Containern verbundenen Ausrüstungen), die zum Transport von Gütern oder Waren benutzt werden, nur in dem Vertragsstaat besteuert werden, in dem sich der Ort der tatsächlichen Geschäftsleitung dieses Unternehmens befindet, ausgenommen insoweit, als diese Container oder Anhänger und verbundenen Ausrüstungen ausschließlich für Transporte zwischen Orten im anderen Vertragsstaat benutzt werden.

(6) Ungeachtet der vorstehenden Bestimmungen dieses Artikels dürfen Gewinne aus dem Betrieb von Seeschiffen oder Luftfahrzeugen im internationalen Verkehr, die von einer Personengesellschaft betrieben werden, an der ein oder mehrere Gesellschafter, die in einem Vertragsstaat ansässig sind, und ein oder mehrere Gesellschafter, die im anderen Vertragsstaat ansässig sind, beteiligt sind, entsprechend dem Anteil der genannten Gesellschafter nur in dem Staat besteuert werden, in dem die Gesellschafter jeweils ansässig sind, sofern die tatsächliche Geschäftsleitung des Unternehmens nicht ausschließlich in einem der Vertragsstaaten ausgeübt wird.

(7) Die Bestimmungen der Absätze 1 und 4 finden auch auf Gewinne Anwendung, die vom gemeinsamen norwegischen, dänischen und schwedischen Lufttransportkonsortium Scandinavian Airlines System (SAS) erzielt werden, jedoch nur insoweit, als diese Gewinne von Det Norske Luffartsselskap A/S (DNL), dem norwegischen Gesellschafter des Scandinavian Airlines System (SAS), entsprechend dessen Anteil an dieser Organisation erzielt werden.

Artikel 9

Verbundene Unternehmen

Wenn

a) ein Unternehmen eines Vertragsstaats unmittelbar oder mittelbar an der Geschäftsleitung, der Kontrolle oder dem Kapital eines Unternehmens des anderen Vertragsstaats beteiligt ist oder

b) dieselben Personen unmittelbar oder mittelbar an der Geschäftsleitung, der Kontrolle oder dem Kapital eines Unternehmens eines Vertragsstaats und eines Unternehmens des anderen Vertragsstaats beteiligt sind

und in diesen Fällen die beiden Unternehmen in ihren kaufmännischen oder finanziellen Beziehungen an vereinbarte oder auferlegte Bedingungen gebunden sind, die von denen abweichen, die unabhängige Unternehmen miteinander vereinbaren würden, so dürfen die Gewinne, die eines der Unternehmen ohne diese Bedingungen erzielt hätte, wegen dieser Bedingungen aber nicht erzielt hat, den Gewinnen dieses Unternehmens zugerechnet und entsprechend besteuert werden.

Artikel 10

Dividenden

(1) Dividenden, die eine in einem Vertragsstaat ansässige Gesellschaft an eine im anderen Vertragsstaat ansässige Person zahlt, dürfen im anderen Staat besteuert werden.

(2) Diese Dividenden dürfen jedoch auch in dem Vertragsstaat, in dem die die Dividenden zahlende Gesellschaft ansässig ist, nach dem Recht dieses Staates besteuert werden; die Steuer darf aber, wenn der Empfänger der Dividenden der Nutzungsberechtigte ist, nicht übersteigen:

a) 5 vom Hundert des Bruttobetrags der Dividenden, wenn der Nutzungsberechtigte eine Gesellschaft (jedoch keine Personengesellschaft) ist, die unmittelbar über mindestens 25 vom Hundert des Kapitals der die Dividenden zahlenden Gesellschaft verfügt;

b) 15 vom Hundert des Bruttobetrags der Dividenden in allen anderen Fällen.

Dieser Absatz berührt nicht die Besteuerung der Gesellschaft in bezug auf die Gewinne, aus denen die Dividenden gezahlt werden.

(3) Der in diesem Artikel verwendete Ausdruck „Dividenden" bedeutet Einkünfte aus Aktien, Genußaktien oder Genußscheinen, Kuxen, Gründeranteilen oder anderen Rechten – ausgenommen Forderungen – mit Gewinnbeteiligung sowie aus sonstigen Gesellschaftsanteilen stammende Einkünfte, die nach dem Recht des Staates, in dem die ausschüttende Gesellschaft ansässig ist, den Einkünften aus Aktien steuerlich gleichgestellt sind.

(4) Die Absätze 1 und 2 sind nicht anzuwenden, wenn der in einem Vertragsstaat ansässige Nutzungsberechtigte im anderen Vertragsstaat, in dem die die Dividenden zahlende Gesellschaft ansässig ist, eine gewerbliche Tätigkeit durch eine dort gelegene Betriebstätte oder eine selbständige Arbeit durch eine dort gelegene feste Einrichtung ausübt und die Beteiligung, für die die Dividenden gezahlt werden, tatsächlich zu dieser Betriebstätte oder festen Einrichtung gehört. In diesem Fall ist Artikel 7 beziehungsweise Artikel 14 anzuwenden.

(5) Bezieht eine in einem Vertragsstaat ansässige Gesellschaft Gewinne oder Einkünfte aus dem anderen Vertragsstaat, so darf dieser andere Staat weder die von der Gesellschaft gezahlten Dividenden besteuern, es sei denn, daß diese Dividenden an eine im anderen Staat ansässige Person gezahlt werden oder daß die Beteiligung, für die die Dividenden gezahlt werden, tatsächlich zu einer im anderen Staat gelegenen Betriebstätte oder festen Einrichtung gehört, noch Gewinne der Gesellschaft einer Steuer für nichtausgeschüttete Gewinne unterwerfen, selbst wenn die gezahlten Dividenden oder die nichtausgeschütteten Gewinne ganz oder teilweise aus im anderen Staat erzielten Gewinnen oder Einkünften bestehen.

Artikel 11

Zinsen

(1) Zinsen, die aus einem Vertragsstaat stammen und an eine im anderen Vertragsstaat ansässige Person gezahlt werden, dürfen nur im anderen Staat besteuert werden.

(2) Der in diesem Artikel verwendete Ausdruck „Zinsen" bedeutet Einkünfte aus Forderungen jeder Art, auch wenn die Forderungen durch Pfandrechte an Grundstücken gesichert sind, und insbesondere Einkünfte aus öffentlichen Anleihen und aus Obligationen einschließlich der damit verbundenen Aufgelder und der Gewinne aus Losanleihen. Zuschläge für verspätete Zahlung gelten nicht als Zinsen im Sinne dieses Artikels.

(3) Absatz 1 ist nicht anzuwenden, wenn der in einem Vertragsstaat ansässige Nutzungsberechtigte im anderen Vertragsstaat, aus dem die Zinsen stammen, eine gewerbliche Tätigkeit durch eine dort gelegene Betriebstätte oder eine selbständige Arbeit durch eine dort gelegene feste Einrichtung ausübt und

die Forderung, für die die Zinsen gezahlt werden, tatsächlich zu dieser Betriebstätte oder festen Einrichtung gehört. In diesem Fall ist Artikel 7 beziehungsweise Artikel 14 anzuwenden.

(4) Zinsen gelten dann als aus einem Vertragsstaat stammend, wenn der Schuldner dieser Staat selbst, eine seiner Gebietskörperschaften oder eine in diesem Staat ansässige Person ist. Hat aber der Schuldner der Zinsen, ohne Rücksicht darauf, ob er in einem Vertragsstaat ansässig ist oder nicht, in einem Vertragsstaat eine Betriebstätte oder eine feste Einrichtung und ist die Schuld, für die die Zinsen gezahlt werden, für Zwecke der Betriebstätte oder der festen Einrichtung eingegangen worden und trägt die Betriebstätte oder die feste Einrichtung die Zinsen, so gelten die Zinsen als aus dem Staat stammend, in dem die Betriebstätte oder die feste Einrichtung liegt.

(5) Bestehen zwischen dem Schuldner und dem Nutzungsberechtigten oder zwischen jedem von ihnen und einem Dritten besondere Beziehungen und übersteigen deshalb die Zinsen, gemessen an der zugrundeliegenden Forderung, den Betrag, den Schuldner und Nutzungsberechtigter ohne diese Beziehungen vereinbart hätten, so wird dieser Artikel nur auf den letzteren Betrag angewendet. In diesem Fall kann der übersteigende Betrag nach dem Recht eines jeden Vertragsstaats und unter Berücksichtigung der anderen Bestimmungen dieses Abkommens besteuert werden.

Artikel 12

Lizenzgebühren

(1) Lizenzgebühren, die aus einem Vertragsstaat stammen und an eine im anderen Vertragsstaat ansässige Person gezahlt werden, dürfen nur im anderen Staat besteuert werden.

(2) Der in diesem Artikel verwendete Ausdruck „Lizenzgebühren" bedeutet Vergütungen jeder Art, die für die Benutzung oder für das Recht auf Benutzung von Urheberrechten an literarischen, künstlerischen oder wissenschaftlichen Werken, einschließlich kinematographischer Filme, von Patenten, Marken, Mustern oder Modellen, Plänen, geheimen Formeln oder Verfahren oder für die Benutzung oder das Recht auf Benutzung gewerblicher, kaufmännischer oder wissenschaftlicher Ausrüstungen oder für die Mitteilung gewerblicher, kaufmännischer oder wissenschaftlicher Erfahrungen gezahlt werden.

(3) Absatz 1 ist nicht anzuwenden, wenn der in einem Vertragsstaat ansässige Nutzungsberechtigte im anderen Vertragsstaat, aus dem die Lizenzgebühren stammen, eine gewerbliche Tätigkeit durch eine dort gelegene Betriebstätte oder eine selbständige Arbeit durch eine dort gelegene feste Einrichtung ausübt und die Rechte oder Vermögenswerte, für die die Lizenzgebühren gezahlt werden, tatsächlich zu dieser Betriebstätte oder festen Einrichtung gehören. In diesem Fall ist Artikel 7 beziehungsweise Artikel 14 anzuwenden.

(4) Lizenzgebühren gelten dann als aus einem Vertragsstaat stammend, wenn der Schuldner dieser Staat selbst, eine seiner Gebietskörperschaften oder eine in diesem Staat ansässige Person ist. Hat aber der Schuldner der Lizenzgebühren, ohne Rücksicht darauf, ob er in einem Vertragsstaat ansässig ist oder nicht, in einem Vertragsstaat eine Betriebstätte oder eine feste Einrichtung und ist die Verpflichtung zur Zahlung der Lizenzgebühren für Zwecke der Betriebstätte oder der festen Einrichtung eingegangen worden und trägt die Betriebstätte oder die feste Einrichtung die Lizenzgebühren, so gelten die Lizenzgebühren als aus dem Staat stammend, in dem die Betriebstätte oder die feste Einrichtung liegt.

(5) Bestehen zwischen dem Schuldner und dem Nutzungsberechtigten oder zwischen jedem von ihnen und einem Dritten besondere Beziehungen und übersteigen deshalb die Lizenzgebühren, gemessen an der zugrundeliegenden Leistung, den Betrag, den Schuldner und Nutzungsberechtigter ohne diese Beziehungen vereinbart hätten, so wird dieser Artikel nur auf den letzteren Betrag angewendet. In diesem Fall kann der übersteigende Betrag nach dem Recht eines jeden Vertragsstaats und unter Berücksichtigung der anderen Bestimmungen dieses Abkommens besteuert werden.

Artikel 13

Gewinne aus der Veräußerung von Vermögen

(1) Gewinne, die eine in einem Vertragsstaat ansässige Person aus der Veräußerung unbeweglichen Vermögens im Sinne des Artikels 6 bezieht, das im anderen Vertragsstaat liegt, dürfen im anderen Staat besteuert werden.

(2) Gewinne aus der Veräußerung beweglichen Vermögens, das Betriebsvermögen einer Betriebstätte ist, die ein Unternehmen eines Vertragsstaats im anderen Vertragsstaat hat, oder das zu einer festen Einrichtung gehört, die einer in einem Vertragsstaat ansässigen Person für die Ausübung einer selbständigen Arbeit im anderen Vertragsstaat zur Verfügung steht, einschließlich derartiger Gewinne, die bei der Veräußerung einer solchen Betriebstätte (allein oder mit dem übrigen Unternehmen) oder einer solchen festen Einrichtung erzielt werden, dürfen im anderen Staat besteuert werden.

(3) Gewinne aus der Veräußerung von Seeschiffen oder Luftfahrzeugen, die im internationalen Verkehr betrieben werden, von Schiffen, die der Binnenschiffahrt dienen, und von beweglichem Vermögen, das dem Betrieb dieser Schiffe oder Luftfahrzeuge dient, dürfen nur in dem Vertragsstaat besteuert werden, in dem die Gewinne des Unternehmens gemäß Artikel 8 dieses Abkommens steuerpflichtig sind.

(4) Gewinne eines Unternehmens eines Vertragsstaats aus der Veräußerung von Containern (einschließlich Anhängern und den mit dem Transport von Containern verbundenen Ausrüstungen), die zum Transport von Gütern oder Waren benutzt werden, dürfen nur in dem Vertragsstaat besteuert werden, in dem sich der Ort der tatsächlichen Geschäftsleitung dieses Unternehmens befindet, ausgenommen insoweit, als diese Container oder Anhänger und verbundenen Ausrüstungen ausschließlich für Transporte zwischen Orten im anderen Vertragsstaat benutzt werden.

(5) Gewinne aus der Veräußerung des in den vorstehenden Absätzen nicht genannten Vermögens dürfen nur in dem Vertragsstaat besteuert werden, in dem der Veräußerer ansässig ist.

Artikel 14

Selbständige Arbeit

(1) Einkünfte, die eine in einem Vertragsstaat ansässige natürliche Person aus einem freien Beruf oder aus sonstiger selbständiger Tätigkeit bezieht, dürfen nur in diesem Staat besteuert werden. Diese Einkünfte dürfen jedoch im anderen Vertragsstaat besteuert werden, wenn

a) die natürliche Person sich im anderen Staat insgesamt länger als 183 Tage während eines Zeitraums von zwölf Monaten aufhält oder

b) der natürlichen Person im anderen Staat für die Ausübung ihrer Tätigkeit gewöhnlich eine feste Einrichtung zur Verfügung steht.

jedoch nur insoweit, als sie den in diesem anderen Staat ausgeübten Tätigkeiten zugerechnet werden können.

(2) Der Ausdruck „freier Beruf" umfaßt insbesondere die selbständig ausgeübte wissenschaftliche, literarische, künstlerische, erzieherische oder unterrichtende Tätigkeit sowie die selbständige Tätigkeit der Ärzte, Rechtsanwälte, Ingenieure, Architekten, Zahnärzte und Buchsachverständigen.

Artikel 15

Unselbständige Arbeit

(1) Vorbehaltlich der Artikel 16, 18 und 19 dürfen Gehälter, Löhne und ähnliche Vergütungen, die eine in einem Vertragsstaat ansässige Person aus unselbständiger Arbeit bezieht, nur in diesem Staat besteuert werden, es sei denn, die Arbeit wird im anderen Vertragsstaat ausgeübt. Wird die Arbeit dort ausgeübt, so dürfen die dafür bezogenen Vergütungen im anderen Staat besteuert werden.

(2) Ungeachtet des Absatzes 1 dürfen Vergütungen, die eine in einem Vertragsstaat ansässige Person für eine im anderen Vertragsstaat ausgeübte unselbständige Arbeit bezieht, nur im erstgenannten Staat besteuert werden, wenn

a) der Empfänger sich im anderen Staat insgesamt nicht länger als 183 Tage während eines Zeitraums von zwölf Monaten aufhält und

b) die Vergütungen von einem Arbeitgeber oder für einen Arbeitgeber gezahlt werden, der nicht im anderen Staat ansässig ist und dessen Tätigkeit nicht in der Arbeitskräftegestellung besteht, und

c) die Vergütungen nicht von einer Betriebstätte oder einer festen Einrichtung getragen werden, die der Arbeitgeber im anderen Staat hat.

(3) Ungeachtet der vorstehenden Bestimmungen dieses Artikels dürfen Vergütungen für unselbständige Arbeit, die an Bord eines Seeschiffes oder Luftfahrzeuges, das im internationalen Verkehr betrieben wird, oder an Bord eines Schiffes, das der Binnenschiffahrt dient, ausgeübt wird, in dem Vertragsstaat besteuert werden, in dem die Gewinne des Unternehmens gemäß Artikel 8 dieses Abkommens steuerpflichtig sind. Werden hingegen Vergütungen für eine Tätigkeit bezogen, die an Bord eines im norwegischen internationalen Schiffsregister (N.I.S.) registrierten Schiffes ausgeübt wird, oder ist Artikel 8 Absatz 6 anwendbar, so dürfen diese Vergütungen nur in dem Vertragsstaat besteuert werden, in dem der Empfänger ansässig ist.

(4) Vergütungen, die eine in einem Vertragsstaat anssässige Person für eine an Bord eines vom Scandinavian Airlines System (SAS) Konsortium im internationalen Verkehr betriebenen Luftfahrzeuges ausgeübte unselbständige Arbeit bezieht, dürfen nur in dem Vertragsstaat besteuert werden, in dem der Empfänger ansässig ist.

Artikel 16

Aufsichtsrats- und Verwaltungsratsvergütungen

Aufsichtsrats- oder Verwaltungsratsvergütungen und ähnliche Zahlungen, die eine in einem Vertragsstaat ansässige Person in ihrer Eigenschaft als Mitglied des Aufsichts- oder Verwaltungsrats oder eines ähnlichen Organs einer Gesellschaft bezieht, die im anderen Vertragsstaat ansässig ist, dürfen im anderen Staat besteuert werden.

Artikel 17

Künstler und Sportler

(1) Ungeachtet der Artikel 7, 14 und 15 dürfen Einkünfte, die eine in einem Vertragsstaat ansässige Person als Künstler, wie Bühnen, Film-, Rundfunk- und Fernsehkünstler sowie Musiker, oder als Sportler aus ihrer im anderen Vertragsstaat persönlich ausgeübten Tätigkeit bezieht, im anderen Staat besteuert werden.

(2) Fließen Einkünfte aus einer von einem Künstler oder Sportler in dieser Eigenschaft persönlich ausgeübten Tätigkeit nicht dem Künstler oder Sportler selbst, sondern einer anderen Person zu, so dürfen diese Einkünfte ungeachtet der Artikel 7, 14 und 15 in dem Vertragsstaat besteuert werden, in dem der Künstler oder Sportler seine Tätigkeit ausübt.

(3) Vorbehaltlich eines Verständigungsverfahrens zwischen den beiden Vertragsstaaten finden die Absätze 1 und 2 keine Anwendung auf Einkünfte, die Künstler oder Sportler aus in einem Vertragsstaat ausgeübten Tätigkeit beziehen, wenn der Aufenthalt in diesem Staat aus öffentlichen Mitteln des anderen Vertragsstaats oder seiner Gebietskörperschaften oder anderen Körperschaften öffentlichen Rechts wesentlich gefördert wird. In diesem Fall dürfen die Einkünfte nur in dem Staat besteuert werden, in dem der Künstler oder Sportler ansässig ist.

Artikel 18

Ruhegehälter, Renten, Zahlungen aus der gesetzlichen Sozialversicherung und Alimente

(1) Ruhegehälter (einschließlich öffentlich-rechtlicher Ruhegehälter und Zahlungen aus der gesetzlichen Sozialversicherung) und Renten, die aus einem Vertragsstaat stammen, dürfen in diesem Staat besteuert werden.

(2) Alimente und andere Unterhaltszahlungen, die an eine in einem Vertragsstaat ansässige Person gezahlt werden, dürfen nur in diesem Staat besteuert werden. Alimente oder andere Unterhaltszahlungen, die von einer in einem Vertragsstaat ansässigen Person an eine im anderen Vertragsstaat ansässige Person gezahlt werden, dürfen jedoch bis zu dem Betrag, der beim Zahler nicht abzugsfähig ist, nur im erstgenannten Staat besteuert werden.

(3) Ruhegehälter, Renten und sonstige wiederkehrende oder einmalige Zahlungen, die von einem Vertragsstaat oder einer seiner Gebietskörperschaften oder anderen Körperschaften öffentlichen Rechts als Vergütung für einen Schaden, der als Folge von Kriegshandlungen oder politischer Verfolgung ent-

standen ist, an eine im anderen Vertragsstaat ansässige natürliche Person gezahlt werden, dürfen nur im erstgenannten Staat besteuert werden.

Artikel 19

Öffentlicher Dienst

(1) a) Vergütungen, ausgenommen Ruhegehälter, die von einem Vertragsstaat oder einer seiner Gebietskörperschaften oder anderen Körperschaften öffentlichen Rechts an eine natürliche Person für die diesem Staat oder der Gebietskörperschaft oder der Körperschaft öffentlichen Rechts geleisteten Dienste gezahlt werden, dürfen nur in diesem Staat besteuert werden.

b) Diese Vergütungen dürfen jedoch nur im anderen Vertragsstaat besteuert werden, wenn die Dienste in diesem Staat geleistet werden und die natürliche Person in diesem Staat ansässig ist und

i) ein Staatsangehöriger dieses Staates ist oder

ii) nicht ausschließlich deshalb in diesem Staat ansässig geworden ist, um die Dienste zu leisten.

(2) Auf Vergütungen für Dienstleistungen, die im Zusammenhang mit einer gewerblichen Tätigkeit eines Vertragsstaats oder einer seiner Gebietskörperschaften oder anderen Körperschaften öffentlichen Rechts erbracht werden, sind die Artikel 15 und 16 anzuwenden.

Artikel 20

Studenten

Zahlungen, die ein Student, Praktikant oder Lehrling, der sich in einem Vertragsstaat ausschließlich zum Studium oder zur Ausbildung aufhält und der im anderen Vertragsstaat ansässig ist oder dort unmittelbar vor der Einreise in den erstgenannten Staat ansässig war, für seinen Unterhalt, sein Studium oder seine Ausbildung erhält, dürfen im erstgenannten Staat nicht besteuert werden, sofern diese Zahlungen aus Quellen außerhalb dieses Staates stammen.

Artikel 21

Außerhalb der Küste ausgeübte Tätigkeiten

(1) Dieser Artikel findet ungeachtet anderer Bestimmungen dieses Abkommens Anwendung.

(2) Eine in Österreich ansässige Person, die in Norwegen außerhalb der Küste Tätigkeiten im Zusammenhang mit der Erforschung oder der Ausbeutung des Meeresgrundes und Meeresuntergrundes und deren in Norwegen gelegener Bodenschätze ausübt, wird in bezug auf diese Tätigkeiten, vorbehaltlich der Absätze 3 und 4 dieses Artikels, so behandelt, als übte sie in Norwegen eine Geschäftstätigkeit durch eine dort gelegene Betriebstätte oder feste Einrichtung aus.

(3) Absatz 2 ist nicht anzuwenden, wenn die Tätigkeiten insgesamt nicht länger als 30 Tage während eines Zeitraums von zwölf Monaten ausgeübt werden. Im Sinne dieses Absatzes gelten jedoch

a) Tätigkeiten, die von einem Unternehmen ausgeübt werden, das mit einem anderen Unternehmen verbunden ist, als durch jenes Unternehmen ausgeübt, mit dem es verbunden ist, wenn die in Rede stehenden Tätigkeiten im wesentlichen die gleichen sind, die vom letztgenannten Unternehmen ausgeübt werden;

b) zwei Unternehmen als verbunden, wenn eines direkt oder indirekt vom anderen kontrolliert wird oder wenn beide direkt oder indirekt durch eine dritte Person oder dritte Personen kontrolliert werden.

(4) Gewinne einer in Österreich ansässigen Person aus dem Transport von Nachschub oder Personal an einen Standort oder zwischen Standorten, an denen Tätigkeiten im Zusammenhang mit der Erforschung oder der Ausbeutung des Meeresgrundes und Meeresuntergrundes und deren Bodenschätze in Norwegen ausgeübt werden, oder aus dem Betrieb von Schleppschiffen und anderen Fahrzeugen im Dienste solcher Tätigkeiten dürfen nur in dem Vertragsstaat besteuert werden, in dem sich der Ort der tatsächlichen Geschäftsleitung des Unternehmens befindet.

(5) a) Vorbehaltlich der lit. b dieses Absatzes dürfen Gehälter, Löhne und ähnliche Vergütungen, die eine in Österreich ansässige Person aus unselbständiger Arbeit im Zusammenhang mit der Erforschung oder der Ausbeutung des Meeresgrundes und Meeresuntergrundes und deren in Norwegen gelegener Bodenschätze bezieht, in dem Maße, als diese Dienste außerhalb der Küste Norwegens erbracht werden, in Norwegen besteuert werden, wenn die unselbständige Arbeit insgesamt länger als 30 Tage während eines Zeitraums von zwölf Monaten ausgeübt wird.

b) Gehälter, Löhne und ähnliche Vergütungen einer in Österreich ansässigen Person für unselbständige Arbeit, die an Bord eines Schiffes oder Luftfahrzeuges, das dem Transport von Nachschub oder Personal an einen Standort oder zwischen Standorten, an denen Tätigkeiten im Zusammenhang mit der Erforschung oder der Ausbeutung des Meeresgrundes und Meeresuntergrundes und deren Bodenschätze in Norwegen ausgeübt werden, dient, oder an Bord von Schleppschiffen oder anderen Fahrzeugen im Dienste solcher Tätigkeiten ausgeübt wird, dürfen nur in dem Vertragsstaat besteuert werden, in dem sich der Ort der tatsächlichen Geschäftsleitung des Unternehmens befindet.

(6) Gewinne einer in Österreich ansässigen Person aus der Veräußerung von

a) Erforschungs- oder Ausbeutungsrechten oder

b) von in Norwegen gelegenem Vermögen, das im Zusammenhang mit der Erforschung oder der Ausbeutung des Meeresgrundes und Meeresuntergrundes und deren in Norwegen gelegener Bodenschätze benutzt wird oder

c) Aktien, deren Wert ganz oder überwiegend direkt oder indirekt auf solche Rechte oder solches Vermögen oder auf die Summe solcher Rechte und solchen Vermögens zurückzuführen ist,

dürfen in Norwegen besteuert werden.

Im Sinne dieses Absatzes bedeutet der Ausdruck „Erforschungs- oder Ausbeutungsrechte" Rechte auf Wirtschaftsgüter, die durch die Erforschung oder Ausbeutung des Meeresgrundes und Meeresuntergrundes und deren in Norwegen gelegener Bodenschätze hergestellt werden, einschließlich der Rechte auf die Früchte aus diesen oder zugunsten dieser Wirtschaftsgüter.

Artikel 22

Andere Einkünfte

(1) Einkünfte einer in einem Vertragsstaat ansässigen Person, die in den vorstehenden Artikeln nicht behandelt wurden, dürfen ohne Rücksicht auf ihre Herkunft nur in diesem Staat besteuert werden.

(2) Absatz 1 ist auf andere Einkünfte als solche aus unbeweglichem Vermögen im Sinne des Artikels 6 Absatz 2 nicht anzuwenden, wenn der in einem Vertragsstaat ansässige Empfänger im anderen Vertragsstaat eine gewerbliche Tätigkeit durch eine dort gelegene Betriebstätte oder eine selbständige Arbeit durch eine dort gelegene feste Einrichtung ausübt und die Rechte oder Vermögenswerte, für die die Einkünfte gezahlt werden, tatsächlich zu dieser Betriebstätte oder festen Einrichtung gehören. In diesem Fall ist Artikel 7 beziehungsweise Artikel 14 anzuwenden.

Artikel 23

Vermögen

(1) Unbewegliches Vermögen im Sinne des Artikels 6, das einer in einem Vertragsstaat ansässigen Person gehört und im anderen Vertragsstaat liegt, darf im anderen Staat besteuert werden.

(2) Bewegliches Vermögen, das Betriebsvermögen einer Betriebstätte ist, die ein Unternehmen eines Vertragsstaats im anderen Vertragsstaat hat, oder das zu einer festen Einrichtung gehört, die einer in einem Vertragsstaat ansässigen Person für die Ausübung einer selbständigen Arbeit im anderen Vertragsstaat zur Verfügung steht, darf im anderen Staat besteuert werden.

(3) Seeschiffe und Luftfahrzeuge, die im internationalen Verkehr betrieben werden, und Schiffe, die der Binnenschiffahrt dienen, sowie bewegliches Vermögen, das dem Betrieb dieser Schiffe oder Luftfahrzeuge dient, dürfen nur in dem Vertragsstaat besteuert werden, in dem die Gewinne des Unternehmens gemäß Artikel 8 dieses Abkommens steuerpflichtig sind.

(4) Container (einschließlich Anhänger und die mit dem Transport von Containern verbundenen Ausrüstungen), die von einem Unternehmen eines Vertragsstaats zum Transport von Gütern oder Waren benutzt werden, dürfen nur in dem Vertragsstaat besteuert werden, in dem sich der Ort der tatsächlichen Geschäftsleitung dieses Unternehmens befindet, ausgenommen insoweit, als diese Container oder Anhänger und verbundenen Ausrüstungen ausschließlich für Transporte zwischen Orten im anderen Vertragsstaat benutzt werden.

(5) Alle anderen Vermögensteile einer in einem Vertragsstaat ansässigen Person dürfen nur in diesem Staat besteuert werden.

Artikel 24

Vermeidung der Doppelbesteuerung

(1) a) Bezieht eine in Österreich ansässige Person Einkünfte oder hat sie Vermögen und dürfen diese Einkünfte oder dieses Vermögen nach diesem Abkommen in Norwegen besteuert werden, so nimmt Österreich vorbehaltlich der Absätze 1 lit. b und 3 diese Einkünfte oder dieses Vermögen von der Besteuerung aus.

b) Bezieht eine in Österreich ansässige Person Einkünfte, die nach Artikel 10 in Norwegen besteuert werden dürfen, so rechnet Österreich auf die vom Einkommen dieser Person zu erhebende Steuer den Betrag an, der der in Norwegen gezahlten Steuer entspricht. Der anzurechnende Betrag darf jedoch den Teil der vor der Anrechnung ermittelten Steuer nicht übersteigen, der auf die aus Norwegen bezogenen Einkünfte entfällt.

(2) Bezieht eine in Norwegen ansässige Person Einkünfte oder hat sie Vermögen und dürfen diese Einkünfte oder dieses Vermögen nach diesem Abkommen in Österreich besteuert werden, so rechnet Norwegen, vorbehaltlich der norwegischen Rechtsvorschriften betreffend die Anrechnung einer außerhalb Norwegens erhobenen Steuer auf die norwegische Steuer (und unbeschadet der allgemeinen Grundsätze hievon)

a) auf die vom Einkommen dieser Person zu erhebende Steuer den Betrag an, der der in Österreich gezahlten Steuer vom Einkommen entspricht;

b) auf die vom Vermögen dieser Person zu erhebende Steuer den Betrag an, der der in Österreich gezahlten Steuer vom Vermögen entspricht.

Der anzurechnende Betrag darf jedoch in beiden Fällen den Teil der vor der Anrechnung ermittelten Steuer vom Einkommen oder vom Vermögen nicht übersteigen, der auf die Einkünfte, die in Österreich besteuert werden dürfen, oder auf das Vermögen, das dort besteuert werden darf, entfällt.

(3) Einkünfte oder Vermögen einer in einem Vertragsstaat ansässigen Person, die nach dem Abkommen von der Besteuerung in diesem Staat auszunehmen sind, dürfen gleichwohl in diesem Staat bei der Festsetzung der Steuer für das übrige Einkommen oder Vermögen der Person einbezogen werden.

Artikel 25

Gleichbehandlung

(1) Staatsangehörige eines Vertragsstaats dürfen im anderen Vertragsstaat keiner Besteuerung oder damit zusammenhängenden Verpflichtung unterworfen werden, die anders oder belastender ist als die Besteuerung und die damit zusammenhängenden Verpflichtungen, denen Staatsangehörige des anderen Staates unter gleichen Verhältnissen unterworfen sind oder unterworfen werden können. Diese Bestimmung gilt ungeachtet des Artikels 1 auch für Personen, die in keinem Vertragsstaat ansässig sind.

(2) Die Besteuerung einer Betriebstätte, die ein Unternehmen eines Vertragsstaats im anderen Vertragsstaat hat, darf im anderen Staat nicht ungünstiger sein als die Besteuerung von Unternehmen des anderen Staats, die die gleiche Tätigkeit ausüben. Diese Bestimmung ist nicht so auszulegen, als verpflichte sie einen Vertragsstaat, den im anderen Vertragsstaat ansässigen Personen Steuerfreibeträge, -vergünstigungen und -ermäßigungen auf Grund des Personenstandes oder der Familienlasten zu gewähren, die er seinen ansässigen Personen gewährt.

(3) Sofern nicht Artikel 9, Artikel 11 Absatz 5 oder Artikel 12 Absatz 5 anzuwenden ist, sind Zinsen, Lizenzgebühren und andere Entgelte, die ein Unternehmen eines Vertragsstaats an eine im anderen

Vertragsstaat ansässige Person zahlt, bei der Ermittlung der steuerpflichtigen Gewinne dieses Unternehmens unter den gleichen Bedingungen wie Zahlungen an eine im erstgenannten Staat ansässige Person zum Abzug zuzulassen. Dementsprechend sind Schulden, die ein Unternehmen eines Vertragsstaats gegenüber einer im anderen Vertragsstaat ansässigen Person hat, bei der Ermittlung des steuerpflichtigen Vermögens dieses Unternehmens unter den gleichen Bedingungen wie Schulden gegenüber einer im erstgenannten Staat ansässigen Person zum Abzug zuzulassen.

(4) Unternehmen eines Vertragsstaats, deren Kapital ganz oder teilweise unmittelbar oder mittelbar einer im anderen Vertragsstaat ansässigen Person oder mehreren solchen Personen gehört oder ihrer Kontrolle unterliegt, dürfen im erstgenannten Staat keiner Besteuerung oder damit zusammenhängenden Verpflichtung unterworfen werden, die anders oder belastender ist als die Besteuerung und die damit zusammenhängenden Verpflichtungen, denen andere ähnliche Unternehmen des erstgenannten Staates unterworfen sind oder unterworfen werden können.

(5) Dieser Artikel gilt ungeachtet des Artikels 2 für Steuern jeder Art und Bezeichnung.

Artikel 26

Verständigungsverfahren

(1) Ist eine Person der Auffassung, daß Maßnahmen eines Vertragsstaats oder beider Vertragsstaaten für sie zu einer Besteuerung führen oder führen werden, die diesem Abkommen nicht entspricht, so kann sie unbeschadet der nach dem innerstaatlichen Recht dieser Staaten vorgesehenen Rechtsmittel ihren Fall der zuständigen Behörde des Vertragsstaats, in dem sie ansässig ist, oder, sofern ihr Fall von Artikel 25 Absatz 1 erfaßt wird, der zuständigen Behörde des Vertragsstaats unterbreiten, dessen Staatsangehöriger sie ist. Der Fall muß innerhalb von drei Jahren nach der ersten Mitteilung der Maßnahme unterbreitet werden, die zu einer dem Abkommen nicht entsprechenden Besteuerung führt.

(2) Hält die zuständige Behörde die Einwendung für begründet und ist sie selbst nicht in der Lage, eine befriedigende Lösung herbeizuführen, so wird sie sich bemühen, den Fall durch Verständigung mit der zuständigen Behörde des anderen Vertragsstaats so zu regeln, daß eine dem Abkommen nicht entsprechende Besteuerung vermieden wird. Die Verständigungsregelung ist ungeachtet der Fristen des innerstaatlichen Rechts der Vertragsstaaten durchzuführen.

(3) Die zuständigen Behörden der Vertragsstaaten werden sich bemühen, Schwierigkeiten oder Zweifel, die bei der Auslegung oder Anwendung des Abkommens entstehen, in gegenseitigem Einvernehmen zu beseitigen. Sie können auch gemeinsam darüber beraten, wie eine Doppelbesteuerung in Fällen vermieden werden kann, die im Abkommen nicht behandelt sind.

(4) Die zuständigen Behörden der Vertragsstaaten können zur Herbeiführung einer Einigung im Sinne der vorstehenden Absätze unmittelbar miteinander verkehren. Erscheint ein mündlicher Meinungsaustausch für die Herbeiführung der Einigung zweckmäßig, so kann ein solcher Meinungsaustausch in einer Kommission durchgeführt werden, die aus Vertretern der zuständigen Behörden der Vertragsstaaten besteht.

Artikel 27

Informationsaustausch

(1) Die zuständigen Behörden der Vertragsstaaten tauschen die Informationen aus, die zur Durchführung dieses Abkommens oder des innerstaatlichen Rechts der Vertragsstaaten betreffend die unter das Abkommen fallenden Steuern erforderlich sind, soweit die diesem Recht entsprechende Besteuerung nicht dem Abkommen widerspricht. Der Informationsaustausch ist durch Artikel 1 nicht eingeschränkt. Alle Informationen, die ein Vertragsstaat erhalten hat, sind ebenso geheimzuhalten wie die auf Grund des innerstaatlichen Rechts dieses Staates beschafften Informationen und dürfen nur den Personen oder Behörden (einschließlich der Gerichte und der Verwaltungsbehörden) zugänglich gemacht werden, die mit der Veranlagung oder Erhebung, der Vollstreckung oder Strafverfolgung oder mit der Entscheidung von Rechtsmitteln hinsichtlich der unter das Abkommen fallenden Steuern befaßt sind. Diese Personen oder Behörden dürfen die Informationen nur für diese Zwecke verwenden. Sie dürfen die Informationen in einem öffentlichen Gerichtsverfahren oder in einer Gerichtsentscheidung offenlegen.

(2) Absatz 1 ist nicht so auszulegen, als verpflichte er einen Vertragsstaat,

a) Verwaltungsmaßnahmen durchzuführen, die von den Gesetzen und der Verwaltungspraxis dieses oder des anderen Vertragsstaats abweichen;

b) Informationen zu erteilen, die nach den Gesetzen oder im üblichen Verwaltungsverfahren dieses oder des anderen Vertragsstaats nicht beschafft werden können;

c) Informationen zu erteilen, die ein Handels-, Industrie-, Gewerbe- oder Berufsgeheimnis oder ein Geschäftsverfahren preisgeben würden oder deren Erteilung dem Ordre public widerspräche.

Artikel 28

Vollstreckung von Steueransprüchen

(1) Die Vertragsstaaten verpflichten sich, einander bei der Einbringung der Steuern, die den Gegenstand dieses Abkommens bilden, samt den dazugehörigen Zinsen, Kosten, Zuschlägen und Steuererhöhungen Hilfe zu leisten.

(2) Der ersuchende Staat hat eine durch die zuständige Behörde beglaubigte Ausfertigung des Exekutionstitels beizubringen, in der ausdrücklich festgestellt wird, daß die in diesem Titel aufscheinenden Beträge, für deren Einbringung das Einschreiten des anderen Staates begehrt wird, rechtskräftig festgesetzt und vollstreckbar sind.

(3) Die Exekutionstitel, die gemäß den Bestimmungen des Absatzes 2 beigebracht werden, sind von dem ersuchten Staat gemäß seinen gesetzlichen Vorschriften als vollstreckbar zu erklären. Es wird weiters bestimmt, daß diese Titel nach der gegenwärtigen österreichischen Gesetzgebung von den Finanzlandesdirektionen als vollstreckbar erklärt werden müssen.

(4) Der ersuchte Staat wird bei der Einbringung durch seine Finanzbehörden oder gegebenenfalls durch seine Gerichte nach den Vorschriften vorgehen, die für die Einbringung seiner eigenen gleichartigen Steuerforderungen vorgesehen sind, wobei jedoch die einzubringenden Steuerforderungen im ersuchten Staat nicht als bevorrechtete Forderungen behandelt werden. Der Antrag auf gerichtliche Vollstreckung wird in der Republik Österreich von der Finanzprokuratur oder von dem an ihrer Stelle zuständigen Finanzamt gestellt.

(5) Die im Absatz 1 dieses Artikels vorgesehene Hilfeleistung kann für Steuerforderungen, die noch nicht rechtskräftig geworden sind, nicht verlangt werden. Eine Hilfeleistung beschränkt sich hinsichtlich dieser Forderungen auf die Zustellung einer die Unterbrechung der Verjährung begründenden Verfügung an den Steuerpflichtigen.

(6) Einwendungen gegen Bestand oder Höhe der Forderung sind der Entscheidung durch die zuständige Behörde des ersuchenden Staates vorbehalten.

(7) Für Fragen im Zusammenhang mit Verjährungsfristen bei der Vollstreckung von Steueransprüchen ist das Recht des ersuchenden Staates maßgebend. Das Ersuchen um Amtshilfe enthält Angaben über diese Frist.

(8) Vollstreckungsmaßnahmen, die vom ersuchten Staat auf Grund eines Amtshilfeersuchens durchgeführt werden und die nach dem Recht dieses Staates die in Absatz 7 erwähnte Frist hemmen oder unterbrechen würden, haben nach dem Recht des ersuchenden Staates dieselbe Wirkung. Der ersuchte Staat unterrichtet den ersuchenden Staat über solche Maßnahmen.

(9) In keinem Fall ist der ersuchte Staat verpflichtet, einem Ersuchen um Amtshilfe zu entsprechen, welches nach Ablauf von 15 Jahren ab dem Zeitpunkt, in dem der ursprüngliche Vollstreckungstitel ausgestellt wurde, gestellt wird.

(10) Die im Absatz 1 vorgesehene Einbringungshilfe kann verweigert werden, wenn der ersuchte Staat Grund zur Annahme hat, daß die Hilfeleistung geeignet erscheint, seine Souveränitätsrechte, seine Sicherheit oder seine wesentlichen Interessen zu verletzen.

Artikel 29

Diplomaten und Konsularbeamte

Dieses Abkommen berührt nicht die steuerlichen Vorrechte, die den Diplomaten und Konsularbeamten nach den allgemeinen Regeln des Völkerrechts oder auf Grund besonderer Übereinkünfte zustehen.

Artikel 30

Durchführung

(1) Dieses Abkommen ist nicht so auszulegen, als hindere es die Vertragsstaaten, ihre im innerstaatlichen Recht vorgesehenen Abzugsteuersysteme weiterhin anzuwenden. Sieht jedoch das Abkommen in bezug auf diese Besteuerung eine Befreiung oder Ermäßigung vor, so werden die über diese abkommensgemäße Begrenzung hinaus eingehobenen Steuern über Ersuchen des berechtigten Steuerpflichtigen rückerstattet.

(2) Die zuständigen Behörden der Vertragsstaaten regeln in gegenseitigem Einvernehmen, wie diese abkommensgemäßen Begrenzungsbestimmungen durchzuführen sind.

Artikel 31

Inkrafttreten

(1) Die Vertragsstaaten teilen einander auf diplomatischem Weg mit, daß die verfassungsmäßigen Voraussetzungen für das Inkrafttreten dieses Abkommens erfüllt sind. Das Abkommen tritt am ersten Tag des dritten Monats in Kraft, der dem Monat folgt, in dem die spätere der oben genannten Mitteilungen erfolgt ist, und seine Bestimmungen finden auf Steuern vom Einkommen und vom Vermögen betreffend das Kalenderjahr (einschließlich Rechnungsperioden, die in diesem Jahr beginnen), welches jenem unmittelbar folgt, in dem das Abkommen in Kraft getreten ist, und die folgenden Jahre Anwendung.

(2) Das zwischen der Republik Österreich und dem Königreich Norwegen am 25. Februar 1960 unterzeichnete Abkommen zur Vermeidung der Doppelbesteuerung auf dem Gebiete der Steuern vom Einkommen und vom Vermögen in der Fassung des am 16. Dezember 1970 unterzeichneten Protokolls findet ab dem Zeitpunkt nicht mehr Anwendung, in dem dieses Abkommen gemäß Absatz 1 dieses Artikels Wirksamkeit erlangt.

Artikel 32

Kündigung

Dieses Abkommen bleibt auf unbestimmte Zeit in Kraft; jeder Vertragsstaat kann es jedoch am oder vor dem 30. Juni eines jeden Kalenderjahres nach Ablauf von fünf Jahren nach seinem Inkrafttreten schriftlich auf diplomatischem Weg kündigen. In diesem Fall findet das Abkommen nicht mehr Anwendung auf Steuern vom Einkommen und vom Vermögen betreffend das Kalenderjahr (einschließlich Rechnungsperioden, die in diesem Jahr beginnen), welches jenem unmittelbar folgt, in dem die Kündigung erfolgt ist.

ZU URKUND DESSEN haben die hiezu gehörig Bevollmächtigten dieses Abkommen unterzeichnet und mit Siegeln versehen.

GESCHEHEN zu Wien, am 28. November 1995, in zwei Urschriften, jede in deutscher, norwegischer und englischer Sprache, wobei alle drei Texte gleichermaßen authentisch sind. Im Falle eines Auslegungsunterschiedes zwischen dem deutschen und dem norwegischen Text ist der englische Text maßgeblich.

Für die Republik
Österreich:

WOLFGANG NOLZ

Für das Königreich
Norwegen:

ERIK SELMER

[NORWEGIAN TEXT — TEXTE NORVÉGIEN]

OVERENSKOMST MELLOM REPUBLIKKEN ØSTERRIKE OG KONGERIKET NORGE TIL UNNGÅELSE AV DOBBELTBESKATNING OG FOREBYGGELSE AV SKATTEUNNDRAGELSE MED HENSYN TIL SKATTER AV INNTEKT OG AV FORMUE

Republikken Østerrike og Kongeriket Norge, som ønsker å inngå en overenskomst til unngåelse av dobbeltbeskatning og forebyggelse av skatteunndragelse med hensyn til skatter av inntekt og av formue, er blitt enige om følgende:

Artikkel 1

De personer som overenskomsten gjelder

Denne overenskomst får anvendelse på personer som er bosatt i en av eller i begge de kontraherende stater.

Artikkel 2

Skatter som omfattes av overenskomsten

(1) Denne overenskomst får anvendelse på skatter av inntekt og av formue som utskrives for regning av en kontraherende stat eller dens regionale eller lokale forvaltningsmyndigheter, uten hensyn til på hvilken måte de utskrives.

(2) Som skatter av inntekt og av formue anses alle skatter som utskrives av den samlede inntekt, av den samlede formue, eller av deler av inntekten eller formuen, herunder skatter av gevinst ved avhendelse av løsøre eller fast eiendom, skatter av den samlede lønn betalt av foretagender, så vel som skatter av verdistigning.

(3) De gjeldende skatter som overenskomsten får anvendelse på er især:

a) i Østerrike:
   1. inntektsskatt (die Einkommensteuer);
   2. selskapsskatt (die Körperschaftsteuer);
   3. eiendomsskatt (die Grundsteuer);
   4. skatt på jord- og skogbruksforetagender (die Abgabe von land- und forstwirtschaftlichen Betrieben); og
   5. skatt på verdien av ubebygde områder (die Abgabe vom Bodenwert bei unbebauten Grundstücken);

   (i det følgende kalt «østerriksk skatt»);

b) i Norge:
   1. inntektsskatt til staten;
   2. inntektsskatt til fylkeskommunen;
   3. inntektsskatt til kommunen;
   4. fellesskatt til Skattefordelingsfondet;
   5. formuesskatt til staten;
   6. formuesskatt til kommunen;
   7. skatt til staten vedrørende inntekt og formue i forbindelse med undersøkelse etter og utnyttelse av undersjøiske petroleumsforekomster og dertil knyttet virksomhet og arbeid, herunder rørledningstransport av utvunnet petroleum; og
   8. avgift til staten av honorarer som tilfaller kunstnere bosatt i utlandet;

   (i det følgende kalt «norsk skatt»).

(4) Overenskomsten skal også få anvendelse på alle skatter av samme eller vesentlig lignende art, som i tillegg til eller i stedet for de gjeldende skatter blir utskrevet etter tidspunktet for undertegningen av

overenskomsten. De kompetente myndigheter i de kontraherende stater skal underrette hverandre om vesentlige endringer som er blitt foretatt i deres respektive skattelover.

Artikkel 3

Alminnelige definisjoner

(1) Hvis ikke annet fremgår av sammenhengen har følgende uttrykk i overenskomsten denne betydning:

a) «Østerrike» betyr republikken Østerrike.

b) «Norge» betyr Kongeriket Norge, herunder ethvert område utenfor Kongeriket Norges sjøterritorium, hvor Kongeriket Norge overensstemmende med norsk lovgivning og folkeretten, kan utøve sine rettigheter med hensyn til havbunnen og undergrunnen samt deres naturforekomster; uttrykket omfatter ikke Svalbard, Jan Mayen og de norske biland.

c) «statsborgere» betyr:

(i) alle fysiske personer som har statsborgerskap i en kontraherende stat;

(ii) alle juridiske personer, interessentskap og sammenslutninger som erverver sin status som sådan i henhold til gjeldende lovgivning i en kontraherende stat;

d) «person» omfatter en fysisk person, et selskap og enhver annen sammenslutning;

e) «selskap» betyr enhver juridisk person eller enhver enhet som i skattemessig henseende behandles som en juridisk person;

f) «foretagende i en kontraherende stat» og «foretagende i den annen kontraherende stat» betyr henholdsvis et foretagende som drives av en person bosatt i en kontraherende stat og et foretagende som drives av en person bosatt i den annen kontraherende stat;

g) «internasjonal fart» betyr enhver transport med skip eller luftfartøy drevet av et foretagende hvis virkelige ledelse har sitt sete i en kontraherende stat, unntatt når skipet eller luftfartøyet går i fart bare mellom steder i den annen kontraherende stat;

h) «kompetent myndighet» betyr:

(i) i Østerrike, finansministeren eller den som har fullmakt fra ham;

(ii) i Norge, finans- og tollministeren eller den som har fullmakt fra ham.

(2) Ved en kontraherende stats anvendelse av overenskomsten, skal ethvert uttrykk som ikke er definert i den, når ikke annet fremgår av sammenhengen, ha den betydning som følger av lovgivningen i vedkommende stat med hensyn til de skatter som overenskomsten får anvendelse på.

Artikkel 4

Skattemessig bopel

(1) I denne overenskomst betyr uttrykket «person bosatt i en kontraherende stat» enhver person som i henhold til lovgivningen i denne stat er skattepliktig der på grunnlag av domisil, bopel, sete for styre eller ethvert annet lignende kriterium. Uttrykket omfatter imidlertid ikke noen person som er skattepliktig i denne stat bare på grunnlag av inntekt fra kilder i denne stat eller formue som befinner seg der.

(2) Når en fysisk person ifølge bestemmelsene i punkt 1 er bosatt i begge kontraherende stater, skal hans status avgjøres etter følgende regler:

a) han skal anses for bosatt i den stat hvor han disponerer fast bolig; hvis han disponerer fast bolig i begge stater, skal han anses for bosatt i den stat hvor han har de sterkeste personlige og økonomiske forbindelser (sentrum for livsinteressene);

b) hvis det ikke kan bringes på det rene i hvilken stat han har sentrum for livsinteressene, eller hvis han ikke disponerer en fast bolig i noen av statene, skal han anses for bosatt i den stat hvor han har vanlig opphold;

c) hvis han har vanlig opphold i begge stater eller ikke i noen av dem, skal han anses for bosatt i den stat hvor han er statsborger;

d) hvis han er statsborger av begge stater eller ikke av noen av dem, skal de kompetente myndigheter i de kontraherende stater søke å avgjøre spørsmålet ved gjensidig avtale.

(3) Når en annen person enn en fysisk person ifølge bestemmelsene i punkt 1 er bosatt (hjemmehørende) i begge kontraherende stater, skal den anses for bosatt (hjemmehørende) i den stat hvor den virkelige ledelse har sitt sete.

Artikkel 5

Fast driftssted

(1) Uttrykket «fast driftssted» betyr i denne overenskomst et fast forretningssted gjennom hvilket et foretagendes virksomhet helt eller delvis blir utøvet.

(2) Uttrykket «fast driftssted» omfatter særlig:

a) et sted hvor foretagendet har sin ledelse;

b) en filial;

c) et kontor;

d) en fabrikk;

e) et verksted, og

f) et bergverk, en olje- eller gasskilde, et stenbrudd eller ethvert annet sted hvor naturforekomster utvinnes.

(3) Stedet for et bygningsarbeid, et anleggs-, monterings- eller installasjonsprosjekt, eller kontroll- eller rådgivningsvirksomhet tilknyttet slike, utgjør et fast driftssted bare hvis stedet opprettholdes, eller prosjektet eller virksomheten varer it et tidsrom på mer enn tolv måneder.

(4) Uansett de foranstående punkter i denne artikkel, skal uttrykket «fast driftssted» ikke anses å omfatte:

a) bruk av innretninger utelukkende til lagring, utstilling eller utlevering av varer som tilhører foretagendet;

b) opprettholdelsen av et varelager som tilhører foretagendet utelukkende for lagring, utstilling eller utlevering;

c) opprettholdelsen av et varelager som tilhører foretagendet utelukkende for bearbeidelse ved et annet foretagende;

d) opprettholdelsen av et fast forretningssted utelukkende for innkjøp av varer eller til innsamling av opplysninger for foretagendet;

e) opprettholdelsen av et fast forretningssted utelukkende for å drive annen virksomhet som for foretagendet er av forberedende art eller har karakter av en hjelpevirksomhet;

f) opprettholdelsen av et fast forretningssted utelukkende for en kombinasjon av aktiviteter som nevnt i underpunktene a) til e), forutsatt at det faste forretningssteds samlede virksomhet som skriver seg fra denne kombinasjon, er av forberedende art eller har karakter av en hjelpevirksomhet.

(5) Når en person, som ikke er en uavhengig mellommann som punkt 6 gjelder for, opptrer på vegne av et foretagende og har, og vanligvis utøver, i en kontraherende stat fullmakt til å slutte kontrakter på vegne av foretagendet, skal foretagendet uansett bestemmelsene i punktene 1 og 2 anses for å ha et fast driftssted i denne stat for enhver virksomhet som denne person påtar seg for foretagendet. Dette gjelder dog ikke hvis virksomheten er begrenset til å omfatte aktiviteter nevnt i punkt 4, og som hvis de ble utøvet gjennom et fast forretningssted ikke ville ha gjort dette faste forretningssted til et fast driftssted etter bestemmelsene i nevnte punkt.

(6) Et foretagende skal ikke anses for å ha et fast driftssted i en kontraherende stat bare av den grunn at det driver forretningsvirksomhet i denne stat gjennom en megler, kommisjonær eller annen uavhengig mellommann, såfremt disse personer opptrer innenfor rammen av sin ordinære forretningsvirksomhet.

(7) Den omstendighet at et selskap hjemmehørende i en kontraherende stat kontrollerer eller blir kontrollert av et selskap som er hjemmehørende i den annen kontraherende stat, eller som utøver forretningsvirksomhet i denne annen stat (enten gjennom et fast driftssted eller på annen måte), medfører ikke i seg selv at et av disse selskaper anses for et fast driftssted for det annet.

Artikkel 6

Inntekt av fast eiendom

(1) Inntekt som en person bosatt i en kontraherende stat oppebærer av fast eiendom (herunder inntekt av jordbruk eller skogbruk) som ligger i den annen kontraherende stat, kan skattlegges i denne annen stat.

(2) Uttrykket «fast eiendom» skal ha den betydning som det har etter lovgivningen i den kontraherende stat hvor vedkommende eiendom ligger. Uttrykket omfatter under enhver omstendighet tilbehør til fast eiendom, besetning og redskaper som anvendes i jordbruk og skogbruk, rettigheter som er undergitt privatrettens regler om fast eiendom, bruksrett til fast eiendom og rett til varierende eller faste ytelser som vederlag for utnyttelse av eller retten til å utnytte mineralforekomster, kilder og andre naturforekomster. Skip, båter og luftfartøy anses ikke som fast eiendom.

(3) Bestemmelsene i punkt 1 får anvendelse på inntekt som oppebæres ved direkte bruk, utleie eller ved enhver annen form for utnyttelse av fast eiendom.

(4) Bestemmelsene i punktene 1 og 3 får også anvendelse på inntekt av fast eiendom som tilhører et foretagende, og på inntekt av fast eiendom som anvendes ved utøvelse av selvstendige personlige tjenester.

Artikkel 7

Fortjeneste ved forretningsvirksomhet

(1) Fortjeneste som oppebæres av et foretagende i en kontraherende stat skal bare kunne skattlegges i denne stat, med mindre foretagendet utøver forretningsvirksomhet i den annen kontraherende stat gjennom et fast driftssted der. Hvis foretagendet utøver slik forretningsvirksomhet, kan dets fortjeneste skattlegges i den annen stat, men bare så meget av den som kan tilskrives det faste driftssted.

(2) Når et foretagende i en kontraherende stat utøver forretningsvirksomhet i den annen kontraherende stat gjennom et fast driftssted der, skal det, med forbehold av bestemmelsene i punkt 3, i hver kontraherende stat tilskrives det faste driftssted den fortjeneste som det ventelig ville ha ervervet hvis det hadde vært et særskilt og selvstendig foretagende som utøvet samme eller lignende virksomhet under de samme eller lignende forhold og som opptrådte helt uavhengig i forhold til det foretagende hvis faste driftssted det er.

(3) Ved fastsettelsen av et fast driftssteds fortjeneste skal det innrømmes fradrag for utgifter som er påløpt i forbindelse med det faste driftssted, herunder direksjons- og alminnelige administrasjonsutgifter, uansett om de er påløpt i den stat hvor det faste driftssted ligger eller andre steder.

(4) I den utstrekning det har vært vanlig praksis i en kontraherende stat å fastsette den fortjeneste som skal tilskrives et fast driftssted på grunnlag av en fordeling av foretagendets samlede fortjeneste på dets forskjellige avdelinger, skal intet i punkt 2 utelukke denne kontraherende stat fra å fastsette den skattbare fortjeneste ved en slik fordeling som måtte være vanlig. Den fordelingsmetode som anvendes skal imidlertid være slik at resultatet blir overensstemmende med de prinsipper som er fastsatt i denne artikkel.

(5) Ingen fortjeneste skal henføres til et fast driftssted utelukkende i anledning av dettes innkjøp av varer for foretagendet.

(6) Ved anvendelse av de foranstående punkter skal den fortjeneste som tilskrives det faste driftssted fastsettes etter den samme fremgangsmåte hvert år, med mindre det er fyldestgjørende grunn for noe annet.

(7) Hvor fortjenesten omfatter inntekter som er særskilt omhandlet i andre artikler i denne overenskomst, skal bestemmelsene i disse artikler ikke berøres av reglene i nærværende artikkel.

(8) «Fortjeneste» slik begrepet er benyttet i nærværende artikkel, omfatter fortjeneste som noen deltaker oppebærer ved sin deltakelse i et interessentskap, og hva Østerrike angår, ved deltakelse i et indre selskap (stille Gesellschaft) opprettet i henhold til østerriksk lovgivning.

Artikkel 8

Skipsfart; elv-og kanaltransport; luftfart og containere

(1) Fortjeneste ved driften av skip eller luftfartøy i internasjonal fart skal bare kunne skattlegges i den kontraherende stat hvor den virkelige ledelse for foretagendet har sitt sete. Hvis denne staten ikke kan skattlegge hele foretagendets fortjeneste, kan den del av fortjenesten som ikke kan beskattes skattlegges i den stat hvor mottakeren er hjemmehørende.

(2) Fortjeneste ved drift av elv- og kanaltransport skal bare kunne skattlegges i den kontraherende stat hvor den virkelige ledelse for foretagendet har sitt sete.

(3) Hvis den virkelige ledelse for et skipsfartforetagende eller for et foretagende som driver elv- og kanaltransport er om bord i et skip eller en båt, skal den anses for å ha sitt sete i den kontraherende stat hvor skipet eller båten har sitt hjemsted, eller hvis slikt hjemsted ikke finnes, i den kontraherende stat hvor den som driver foretagendet er bosatt.

(4) Bestemmelsene i punkt 1 får også anvendelse på fortjeneste ved deltakelse i en «pool», et felles forretningsforetagende eller i et internasjonalt driftskontor.

(5) Uansett bestemmelsene i artikkel 7 i denne overenskomst skal fortjeneste oppebåret av et foretagende hjemmehørende i en kontraherende stat ved bruk, disposisjon eller leie av containere (innbefattet tilhengere og tilknyttet utstyr for transport av containere) benyttet til varetransport, bare kunne skattlegges i den kontraherende stat hvor den virkelige ledelse for dette foretagendet har sitt sete, med mindre slike containerne eller tilhengerne og tilknyttet utstyr blir benyttet til transport utelukkende mellom steder i den annen kontraherende stat.

(6) Når skip eller luftfartøy i internasjonal fart drives av et interessentskap som omfatter en eller flere interessenter bosatt i en kontraherende stat og en eller flere interessenter bosatt i den annen kontraherende stat, og forutsatt at den virkelige ledelse for foretagendet ikke blir utøvet utelukkende i én av de kontraherende stater, skal fortjenesten uansett de foregående bestemmelser i denne artikkelen, bare kunne skattlegges i den stat hvor de enkelte interessenter er bosatt og i forhold til deres andel av fortjenesten.

(7) Bestemmelsene i punkt 1 og 4 skal også få anvendelse på fortjeneste oppebåret av det felles norske, danske og svenske luftfartskonsortium Scandinavian Airlines System (SAS), men bare i den utstrekning fortjenesten oppebåret av Det Norske Luftfartsselskap A/S (DNL), den norske interessent i Scandinavian Airlines System (SAS), svarer til dens andel i den nevnte organisasjon.

Artikkel 9

Foretagender med fast tilknytning til hverandre

I tilfelle hvor

a) et foretagende i en kontraherende stat deltar direkte eller indirekte i ledelsen, kontrollen eller kapitalen i et foretagende i den kontraherende stat, eller

b) samme personer deltar direkte eller indirekte i ledelsen, kontrollen eller kapitalen i et foretagende i en kontraherende stat og et foretagende i den annen kontraherende stat,

skal følgende gjelde:

Dersom det i slike tilfelle mellom de to foretagender blir avtalt eller pålagt vilkår i deres kommersielle eller finansielle samkvem som avviker fra dem som ville ha vært avtalt mellom uavhengige foretagender, kan enhver fortjeneste som uten disse vilkår ville ha tilfalt et av foretagendene, men i kraft av disse vilkår ikke har tilfalt dette, medregnes i og skattlegges sammen med dette foretagendets fortjeneste.

Artikkel 10

Dividender

(1) Dividender som utdeles av et selskap hjemmehørende i en kontraherende stat til en person bosatt i den annen kontraherende stat, kan skattlegges i denne annen stat.

(2) Slike dividender kan imidlertid også skattlegges i den kontraherende stat hvor det selskap som utdeler dividendene er hjemmehørende og i henhold til denne stats lovgivning, men hvis mottakeren er den virkelige rettighetshaver til dividendene skal den skatt som ilegges ikke overstige:

a) 5 prosent av dividendenes bruttobeløp hvis den virkelige rettighetshaver er et selskap (unntatt et interessentskap) som direkte innehar minst 25 prosent av kapitalen i det selskap som utdeler dividendene;

b) 15 prosent av dividendenes bruttobeløp i alle andre tilfelle.

Dette punkt berører ikke skattleggingen av selskapet for så vidt angår den fortjeneste som dividendene utdeles av.

(3) Uttrykket «dividender» i denne artikkel betyr inntekt av aksjer, «jouissance» aksjer eller «jouissance» rettigheter, bergverksaksjer, stifterandeler eller andre rettigheter som ikke er gjeldsfordringer, med rett til andel i overskudd, samt inntekt av andre selskapsrettigheter som etter lovgivningen i den stat hvor det utdelende selskap er hjemmehørende, er undergitt den samme skattemessige behandling som inntekt av aksjer.

(4) Bestemmelsene i punktene 1 og 2 får ikke anvendelse når den virkelige rettighetshaver til dividendene er bosatt i en kontraherende stat og utøver forretningsvirksomhet gjennom et fast driftssted i den annen kontraherende stat hvor det utdelende selskap er hjemmehørende, eller i denne annen stat yter selvstendige personlige tjenester fra et fast sted der, og de aksjer hvorav dividendene utdeles reelt er knyttet til det faste driftssted eller det faste sted. I så fall får bestemmelsene i henholdsvis artikkel 7 eller artikkel 14 anvendelse.

(5) Når et selskap hjemmehørende i en kontraherende stat oppebærer fortjeneste eller inntekt fra den annen kontraherende stat, kan denne annen stat ikke skattlegge dividender utdelt av selskapet, med mindre dividendene er utdelt til en person bosatt i denne annen stat, eller de aksjer som dividendene utdeles av reelt er knyttet til et fast driftssted eller et fast sted i denne annen kontraherende stat, og kan heller ikke skattlegge selskapets ikke-utdelte overskudd selv om de utdelte dividender eller det ikke-utdelte overskudd består helt eller delvis av fortjeneste eller inntekt som skriver seg fra denne annen stat.

Artikkel 11

Renter

(1) Renter som skriver seg fra en kontraherende stat og utbetales til en person bosatt i den annen kontraherende stat, skal bare kunne skattlegges i denne annen stat.

(2) Uttrykket «renter» i denne artikkel betyr inntekt av fordringer av enhver art, uansett om de er sikret ved pant i fast eiendom eller ikke. Uttrykket omfatter særlig inntekt av statsobligasjoner og andre obligasjoner eller gjeldsbrev, herunder premie- og tilleggsbeløp som knytter seg til slike obligasjoner eller gjeldsbrev. Straffetillegg for sen betaling (herunder morarenter) anses ikke som renter etter denne artikkel.

(3) Bestemmelsene i punkt 1 får ikke anvendelse når den virkelige rettighetshaver til rentene er bosatt i en kontraherende stat og utøver forretningsvirksomhet gjennom et fast driftssted i den annen kontraherende stat hvor rentene skriver seg fra, eller i denne annen stat yter selvstendige personlige tjenester fra et fast sted der, og den fordring som foranlediger rentebetalingen reelt er knyttet til det faste driftssted eller det faste sted. I så fall får bestemmelsene i henholdsvis artikkel 7 eller artikkel 14 anvendelse.

(4) Renter skal anses å skrive seg fra en kontraherende stat når betaleren er denne stat selv, en av dens regionale eller lokale forvaltningsmyndigheter eller en person bosatt i denne kontraherende stat. Når imidlertid den person som betaler rentene, enten han er bosatt i en kontraherende stat eller ikke, i en kontraherende stat har et fast driftssted eller et fast sted som den gjeld rentene betales av er knyttet til, og som rentene belastes, da skal slike renter anses å skrive seg fra den stat hvor det faste driftssted eller det faste sted ligger.

(5) Når rentebeløpet, på grunn av et særlig forhold mellom betaleren og den virkelige rettighetshaver eller mellom begge og tredjemann, og sett i relasjon til den gjeld som det erlegges for, overstiger det beløp som ville ha vært avtalt mellom betaleren og den virkelige rettighetshaver hvis det særlige forhold

ikke hadde foreligget, skal bestemmelsene i denne artikkel bare få anvendelse på det sistnevnte beløp. I så fall skal den overskytende del av betalingen kunne skattlegges i henhold til lovgivningen i hver av de kontraherende stater under hensyntagen til denne overenskomsts øvrige bestemmelser.

Artikkel 12

Royalty

(1) Royalty som skriver seg fra en kontraherende stat og utbetales til en person bosatt i den annen kontraherende stat, skal bare kunne skattlegges i denne annen stat.

(2) Uttrykket «royalty» i denne artikkel betyr betaling av enhver art som mottas som vederlag for bruken av, eller retten til å bruke, enhver opphavsrett til verker av litterær, kunstnerisk eller vitenskapelig karakter, herunder kinematografiske filmer, alle slags patenter, varemerker, monster eller modeller, tegninger, hemmelige formler eller fremstillingsmåter eller for bruken av eller retten til å bruke industrielt, kommersielt eller vitenskapelig utstyr eller for opplysninger om industrielle, kommersielle eller vitenskapelige erfaringer.

(3) Bestemmelsene i punkt 1 får ikke anvendelse når den virkelige rettighetshaver til royaltyen er bosatt i en kontraherende stat og utover forretningsvirksomhet gjennom et fast driftssted i den annen kontraherende stat hvor royaltyen skriver seg fra, eller i denne annen stat yter selvstendige personlige tjenester fra et fast sted sted der, og den rettighet eller eiendom som foranlediger betalingen av royaltyen reelt er knyttet til det faste driftssted eller det faste sted. I så fall får bestemmelsene i henholdsvis artikkel 7 eller artikkel 14 anvendelse.

(4) Royalty skal anses å skrive seg fra en kontraherende stat når betaleren er denne stat selv, en av dens regionale eller lokale forvaltningsmyndigheter, eller en person bosatt i denne stat. Når imidlertid den person som betaler royaltyen enten han er bosatt i en kontraherende stat eller ikke, i en kontraherende stat har et fast driftssted eller et fast sted som forpliktelsen til å erlegge royaltyen er knyttet til, og slik royalty blir belastet det faste driftssted eller faste sted, da skal slik royalty anses å skrive seg fra den stat hvor det faste driftssted eller faste sted ligger.

(5) Når royaltybeløpet, på grunn av et særlig forhold mellom betaleren og den virkelige rettighetshaver eller mellom begge og tredjemann, og sett i relasjon til den bruk, rettighet eller opplysning som det er vederlag for, overstiger det beløp som ville ha vært avtalt mellom betaleren og den virkelige rettighetshaver hvis det særlige forhold ikke hadde foreligget, skal bestemmelsene i denne artikkel bare få anvendelse på det sistnevnte beløp. I så fall skal den overskytende del av betalingen kunne skattlegges i henhold til lovgivningen i hver av de kontraherende stater under hensyntagen til denne overenskomsts øvrige bestemmelser.

Artikkel 13

Formuesgevinst

(1) Gevinst som en person bosatt i en kontraherende stat oppebærer ved avhendelse av fast eiendom som omhandlet i artikkel 6, og som ligger i den annen kontraherende stat, kan skattlegges i denne annen stat.

(2) Gevinst ved avhendelse av losore som utgjør driftsmidler knyttet til et fast driftssted som et foretagende i en kontraherende stat har i den annen kontraherende stat, kan skattlegges i denne annen stat. Dette gjelder også losore knyttet til et fast sted som en person bosatt i en kontraherende stat har i den annen kontraherende stat for utøvelse av selvstendige personlige tjenester. Det samme gjelder gevinst ved avhendelse av slikt fast driftssted (alene eller sammen med hele foretagendet) eller av fast sted som nevnt.

(3) Gevinst ved avhendelse av skip eller luftfartøy drevet i internasjonal fart, båter drevet i elv- og kanaltransport samt losore knyttet til driften av slike skip, luftfartøy eller båter, skal bare kunne skattlegges i den kontraherende stat hvor foretagendets fortjeneste kan skattlegges i henhold til artikkel 8 i denne overenskomst.

(4) Gevinst som et foretagende hjemmehørende i en kontraherende stat oppebærer ved avhendelse av containere (herunder tilhengere og tilknyttet utstyr for transport av containere) benyttet til varetransport, skal bare kunne skattlegges i den kontraherende stat hvor den virkelige ledelse for foretagendet har sitt sete, unntatt i den utstrekning disse containerne eller tilhengerne og tilknyttet utstyr utelukkende blir benyttet mellom steder innen den annen kontraherende stat.

(5) Gevinst ved avhendelse av enhver annen formuesgjenstand enn dem som er omhandlet i de foregående punkter, skal bare kunne skattlegges i den kontraherende stat hvor avhenderen er bosatt.

Artikkel 14

Selvstendige personlige tjenester – fritt yrke

(1) Inntekt som en fysisk person bosatt i en kontraherende stat oppebærer gjennom utøvelse av et fritt yrke eller annen virksomhet av selvstendig karakter, skal bare kunne skattlegges i denne stat. Slik inntekt kan imidlertid skattlegges i den annen kontraherende stat dersom:

a) den fysiske personen oppholder seg i den annen stat i ett eller flere tidsrom som til sammen overstiger 183 dager i enhver tolv-måneders periode; eller

b) den fysiske personen har et fast sted som regelmessig står til hans rådighet i denne annen stat for utøvelse av hans virksomhet;

men bare så meget av inntekten som kan tilskrives tjenester som er utført i denne annen stat.

(2) Uttrykket «fritt yrke» omfatter særlig selvstendig virksomhet av vitenskapelig, litterær, kunstnerisk, pedagogisk eller undervisningsmessig art, så vel som selvstendig virksomhet som lege, advokat, ingeniør, arkitekt, tannlege og revisor.

Artikkel 15

Uselvstendige personlige tjenester – lønnsarbeid

(1) Med forbehold av bestemmelsene i artiklene 16, 18 og 19 skal lønn og annen lignende godtgjørelse som en person bosatt i en kontraherende stat mottar i anledning av lønnsarbeid, bare kunne skattlegges i denne stat, med mindre lønnsarbeidet er utført i den annen kontraherende stat. Hvis arbeidet er utført der, kan godtgjørelse som skriver seg fra dette skattlegges i denne annen stat.

(2) Uansett bestemmelsene i punkt 1, skal godtgjørelse som en person bosatt i en kontraherende stat mottar i anledning av lønnsarbeid utført i den annen kontraherende stat, bare kunne skattlegges i den førstnevnte stat, dersom:

a) mottakeren oppholder seg i den annen stat i et eller flere tidsrom som til sammen ikke overstiger 183 dager i løpet av enhver tolv-måneders periode; og

b) godtgjørelsen er betalt av, eller på vegne av en arbeidsgiver som ikke er bosatt i den annen stat og hvis virksomhet ikke består i utleie av arbeidskraft; og

c) godtgjørelsen ikke belastes et fast driftssted eller et fast sted som arbeidsgiveren har i den annen stat.

(3) Uansett de foranstående bestemmelser i denne artikkel, kan godtgjørelse for lønnsarbeid utført om bord i et skip eller luftfartøy drevet i internasjonal fart, eller om bord i en båt som driver elv- og kanaltransport, skattlegges i den kontraherende stat hvor foretagendets fortjeneste kan skattlegges i henhold til artikkel 8 i denne overenskomst. Når godtgjørelse er mottatt i anledning av lønnsarbeid utført om bord i et skip registrert i Norsk Internasjonalt Skipsregister (N.I.S.), eller når bestemmelsene i artikkel 8 punkt 6 får anvendelse, skal imidlertid slik godtgjørelse bare kunne skattlegges i den kontraherende stat hvor mottakeren er bosatt.

(4) Når en person bosatt i en kontraherende stat mottar godtgjørelse for lønnsarbeid utført om bord i et luftfartøy drevet i internasjonal fart av konsortiet Scandinavian Airlines System (SAS), skal slik godtgjørelse bare kunne skattlegges i den kontraherende stat hvor mottakeren er bosatt.

Artikkel 16

Styregodtgjørelse

Styregodtgjørelse og lignende vederlag som oppebæres av en person bosatt i en kontraherende stat, i egenskap av medlem av styret eller liknende organ i et selskap som er hjemmehørende i den annen kontraherende stat, kan skattlegges i denne annen stat.

Artikkel 17

Artister og idrettsutøvere

(1) Uansett bestemmelsene i artiklene 7, 14 og 15, kan inntekt som en person bosatt i en kontraherende stat oppebærer ved personlig virksomhet utøvet i den annen kontraherende stat som artist, så som skuespiller, filmskuespiller, radio- eller fjernsynsartist, eller musiker eller som idrettsutøver, skattlegges i denne annen stat.

(2) Når inntekt som skriver seg fra personlig virksomhet utøvet av en artist eller en idrettsutøver i denne egenskap ikke tilfaller artisten eller idrettsutøveren selv men en annen person, kan denne inntekten, uansett bestemmelsene i artiklene 7, 14 og 15, skattlegges i den kontraherende stat hvor artisten eller idrettsutøveren utøver virksomheten.

(3) Bestemmelsene i punktene 1 og 2 får, under forutsetning av at det er inngått en gjensidig avtale mellom de to kontraherende statene, ikke anvendelse på inntekt som skriver seg fra virksomhet som artister eller idrettsutøvere utøver i en kontraherende stat hvis besøket i denne staten hovedsakelig er understøttet av offentlige fond i den annen kontraherende stat eller en av dens regionale eller lokale forvaltningsmyndigheter eller av en annen offentligrettslig sammenslutning. I et slikt tilfelle skal inntekten bare kunne skattlegges i den stat hvor artisten eller idrettsutøveren er bosatt.

Artikkel 18

Pensjoner, livrenter, sosiale trygdeytelser og underholdsbidrag

(1) Pensjoner (herunder offentlige pensjoner og utbetalinger i henhold til et sosialt trygdesystem) og livrenter som skriver seg fra en kontraherende stat kan skattlegges i denne stat.

(2) Underholdsbidrag og annet beløp til underhold som betales til en person bosatt i en kontraherende stat skal bare kunne skattlegges i denne stat. Imidlertid skal ethvert underholdsbidrag eller annet beløp til underhold som betales av en person bosatt i en av de kontraherende stater til en person bosatt i den annen kontraherende stat, i den utstrekning det ikke er fradragsberettiget for betaleren, bare kunne skattlegges i den førstnevnte stat.

(3) Pensjoner, livrenter og andre tilbakevendende eller ikke-tilbakevendende beløp som en kontraherende stat eller en av dens regionale eller lokale forvaltningsmyndigheter eller en annen offentligrettslig sammenslutning betaler til en person bosatt i den annen kontraherende stat som erstatning for skade som er oppstått som følge av krigshandlinger eller politisk forfølgelse, skal bare kunne skattlegges i den førstnevnte stat.

Artikkel 19

Offentlig tjeneste

(1) a) Godtgjørelse, unntatt pensjon, som utredes av en kontraherende stat, eller av dens regionale eller lokale forvaltningsmyndigheter eller av en annen offentligrettslig sammenslutning, til en fysisk person for tjenester som er ytet denne stat, eller en av dens regionale eller lokale forvaltningsmyndigheter eller en annen offentligrettslig sammenslutning, skal bare kunne skattlegges i denne stat.

b) Slik godtgjørelse skal imidlertid bare kunne skattlegges i den annen kontraherende stat hvis tjenestene er utført i denne stat og mottakeren er bosatt i denne stat og:

(i) er statsborger av denne stat; eller

(ii) ikke bosatte seg i denne stat bare i den hensikt å utføre de nevnte tjenester.

(2) Bestemmelsene i artiklene 15 og 16 skal få anvendelse på godtgjørelse i anledning av tjenester som er ytet i forbindelse med forretningsvirksomhet drevet av en kontraherende stat, eller en av dens regionale eller lokale forvaltningsmyndigheter eller en annen offentligrettslig sammenslutning.

Artikkel 20

Studenter

En student eller forretningslærling som er, eller umiddelbart før sitt opphold i en kontraherende stat var, bosatt i den annen kontraherende stat, og som oppholder seg i den førstnevnte stat utelukkende for sin utdannelse eller opplæring, skal ikke skattlegges i denne stat for beløp som han mottar til underhold, utdannelse eller opplæring, forutsatt at disse beløp skriver seg fra kilder utenfor denne stat.

Artikkel 21

Virksomhet utenfor kysten

(1) Bestemmelsene i denne artikkel får anvendelse uansett enhver annen bestemmelse i denne overenskomst.

(2) En person bosatt i Østerrike som driver virksomhet utenfor kysten av Norge knyttet til undersøkelse eller utnyttelse av havbunnen og undergrunnen og deres naturforekomster i Norge, skal med forbehold av punktene 3 og 4 i denne artikkel, med hensyn til denne virksomhet anses for å drive virksomhet i Norge gjennom et fast drittssted eller et fast sted der.

(3) Bestemmelsen i punkt 2 får ikke anvendelse dersom virksomheten er utøvet i et tidsrom som til sammen ikke overstiger 30 dager i løpet av en tolv-måneders periode. Ved anvendelsen av dette punkt skal imidlertid følgende gjelde:

a) virksomhet utøvet av et foretagende som er tilknyttet et annet foretagende skal anses for å være utøvet av det foretagendet som det er knyttet til, hvis den angjeldende virksomhet i vesentlig grad er den samme som den virksomhet som det sistnevnte foretagendet utøver;

b) to foretagender skal anses for å ha fast tilknytning til hverandre hvis det ene er direkte eller indirekte kontrollert av det andre, eller begge er kontrollert direkte eller indirekte av en tredje person eller flere andre personer.

(4) Fortjeneste oppebåret av en person bosatt i Østerrike ved transport av forsyninger eller personell til eller innen et område hvor det foregår virksomhet knyttet til undersøkelse eller utnyttelse av havbunnen og undergrunnen og deres naturforekomster i Norge, eller ved driften av taubåter og andre hjelpefartøy knyttet til slik virksomhet, skal bare kunne skattlegges i den kontraherende stat hvor den virkelige ledelse for foretagendet har sitt sete.

(5) a) Med forbehold av underpunkt b) i dette punkt, kan lønn ogg annen lignende godtgjørelse som en person bosatt i Østerrike mottar i anledning av lønnsarbeid knyttet til undersøkelse eller utnyttelse av havbunnen og undergrunnen og deres naturforekomster i Norge, skattlegges i Norge i den utstrekning arbeidet er utført utenfor kysten av Norge og forutsatt at arbeidet utenfor kysten er utøvet i et tidsrom som til sammen overstiger 30 dager i løpet av en tolv-måneders periode.

b) Lønn og annen lignende godtgjørelse som en person bosatt i Østerrike oppebærer i anledning av lønnsarbeid utført om bord i et skip eller luftfartøy som benyttes til transport av forsyninger eller personell til eller innen et område hvor det foregår virksomhet knyttet til undersøkelse eller utnyttelse av havbunnen og undergrunnen og deres naturforekomster i Norge, eller for lønnsarbeid utført om ord i taubåter eller andre hjelpefartøy tilknyttet slik virksomhet, skal bare kunne skattlegges i den kontraherende stat hvor den virkelige ledelse for foretagendet har sitt sete.

(6) Gevinst som en person bosatt i Østerrike oppebærer ved avhendelse av:

a) rettigheter til undersøkelse eller utnyttelse; eller

b) eiendom som befinner seg i Norge og som benyttes i forbindelse med undersøkelsen eller utnyttelsen av havbunnen og undergrunnen og deres naturforekomster i Norge; eller

c) aksjer hvis verdi helt eller for den vesentligste del, direkte eller indirekte, skriver seg fra slike rettigheter eller slik eiendom sett under ett,

kan skattlegges i Norge.

I dette punkt betyr uttrykket «rettigheter til undersøkelse eller utnyttelse» rettigheter til aktiva som skal utvinnes ved undersøkelsen eller utnyttelsen av havbunnen og undergrunnen og deres naturforekomster i Norge, herunder rettigheter til andeler i eller fordeler av slike aktiva.

Artikkel 22

Annen inntekt

(1) Inntekter som oppebæres av en person bosatt i en kontraherende stat, og som ikke er omhandlet i de foranstående artikler i denne overenskomst, skal uansett hvor de skriver seg fra bare kunne skattlegges i denne stat.

(2) Bestemmelsene i punkt 1 får ikke anvendelse på inntekt, bortsett fra inntekt av fast eiendom som definert i artikkel 6 punkt 2, når mottakeren av slik inntekt er bosatt i en kontraherende stat og utøver forretningsvirksomhet gjennom et fast driftssted i den annen kontraherende stat eller i denne annen stat yter selvstendige personlige tjenester fra et fast sted der, og den rettighet eller eiendom som inntekten skriver seg fra, reelt er knyttet til det faste driftssted eller det faste sted. I så fall får bestemmelsene i henholdsvis artikkel 7 eller artikkel 14 anvendelse.

Artikkel 23

Formue

(1) Formue som består av fast eiendom som omhandlet i artikkel 6, tilhørende en person bosatt i en kontraherende stat, og som ligger i den annen kontraherende stat, kan skattlegges i denne annen stat.

(2) Formue som består av løsøre som utgjør driftsmidler knyttet til et fast driftssted som et foretagende i en kontraherende stat har i den annen kontraherende stat, eller av løsøre knyttet til et fast sted som en person bosatt i en kontraherende stat har til rådighet i den annen kontraherende stat for utøvelse av selvstendige personlige tjenester, kan skattlegges i denne annen stat.

(3) Formue som består av skip og luftfartøy som drives i internasjonal fart og av båter drevet i elv- og kanaltransport, og løsøre knyttet til driften av slike skip, luftfartøy og båter, skal bare kunne skattlegges i den kontraherende stat hvor foretagendets fortjeneste kan skattlegges i henhold til artikkel 8 i denne overenskomst.

(4) Formue som tilhører et foretagende hjemmehørende i en kontraherende stat og som består av containere (herunder tilhengere og tilknyttet utstyr for transport av containere) benyttet til transport av varer, skal bare kunne skattlegges i den kontraherende stat hvor den virkelige ledelse for dette foretagendet har sitt sete, med mindre slike containere eller tilhengere og tilknyttet utstyr benyttes til transport bare mellom steder i den annen kontraherende stat.

(5) All annen formue som tilhører en person bosatt i en kontraherende stat skal bare kunne skattlegges i denne stat.

Artikkel 24

Unngåelse av dobbeltbeskatning

(1) a) Når en person bosatt i Østerrike oppebærer inntekt eller eier formue som i henhold til bestemmelsene i denne overenskomst kan skattlegges i Norge, skal Østerrike, med forbehold av bestemmelsene i punkt 1 underpunkt b) og punkt 3, unnta slik inntekt eller formue fra beskatning.

b) Når en person bosatt i Østerrike oppebærer inntekter som i henhold til bestemmelsene i artikkel 10 kan skattlegges i Norge, skal Østerrike innrømme som fradrag i vedkommende persons inntektsskatt et beløp som tilsvarer den skatt som er betalt i Norge. Slikt fradrag skal imidlertid ikke overstige den del av skatten, beregnet før fradraget er gitt, som svares av den inntekt som skriver seg fra Norge.

(2) Med forbehold av bestemmelsene i Norges lovgivning om godskriving mot norsk skatt av skatt betalt i et område utenfor Norge (dog uten å påvirke de her nevnte alminnelige retningslinjer):

Når en person bosatt i Norge oppebærer inntekt eller eier formue som i henhold til bestemmelsene i denne overenskomst kan skattlegges i Østerrike, skal Norge innrømme:

a) som fradrag i den skatt som ilegges vedkommende persons inntekt et beløp som tilsvarer den inntektsskatt som er betalt i Østerrike;

b) som fradrag i den skatt som ilegges vedkommende persons formue et beløp som tilsvarer den formuesskatt som er betalt i Østerrike.

Slikt fradrag skal imidlertid ikke overstige den del av inntektsskatten eller formuesskatten, beregnet før fradrag er gitt, som kan henføres til henholdsvis den inntekt eller formue som kan skattlegges i Østerrike.

(3) Når, i henhold til enhver bestemmelse i denne overenskomst, inntekt som oppebæres eller formue som eies av en person bosatt i en kontraherende stat, er unntatt fra beskatning i denne stat, kan denne stat likevel ved beregningen av skatten på denne persons gjenværende inntekt eller formue ta i betraktning den unntatte inntekt eller formue.

Artikkel 25

Ikke-diskriminering

(1) Statsborgere av en kontraherende stat skal ikke i den annen kontraherende stat være undergitt noen beskatning eller forpliktelse i sammenheng hermed, som er annerledes eller mer tyngende enn den beskatning og dermed sammenhengende forpliktelser som er eller måtte bli pålagt den annen stats borgere under de samme forhold. Denne bestemmelse skal, uansett bestemmelsene i artikkel 1, også få anvendelse på personer som ikke er bosatt i en av eller begge de kontraherende stater.

(2) Beskatningen av et fast driftssted som et foretagende i en kontraherende stat har i den annen kontraherende stat, skal i denne annen stat ikke være mindre gunstig enn beskatningen av foretagender i denne annen stat som utøver samme virksomhet. Denne bestemmelse skal ikke tolkes slik at den forplikter en kontraherende stat til å innrømme personer bosatt i den annen kontraherende stat slike personlige fradrag, fritak og nedsettelser ved beskatningen, som den på grunn av sivilstand eller forsørgelsesbyrde innrømmer personer som er bosatt på dens eget område.

(3) Med mindre bestemmelsene i artikkel 9, artikkel 11 punkt 5 eller artikkel 12 punkt 5 kommer til anvendelse, skal renter, royalty og andre utbetalinger fra et foretagende i en kontraherende stat til en person bosatt i den annen kontraherende stat, være fradragsberettiget ved fastsettelsen av foretagendets skattepliktige inntekt på de samme vilkår som tilsvarende utbetalinger til personer bosatt i den førstnevnte stat.

På samme måte skal gjeld som et foretagende i en kontraherende stat har til en person bosatt i den annen kontraherende stat, være fradragsberettiget ved fastsettelsen av foretagendets skattepliktige formue på de samme vilkår som gjeld til en person bosatt i den førstnevnte stat.

(4) Foretagender i en kontraherende stat hvis kapital helt eller delvis eies eller kontrolleres, direkte eller indirekte av en eller flere personer som er bosatt i den annen kontraherende stat, skal ikke i den førstnevnte stat være undergitt noen beskatning eller forpliktelse i sammenheng hermed, som er annerledes eller mer tyngende enn den beskatning eller forpliktelser i sammenheng hermed som andre lignende foretagender i den førstnevnte stat er eller måtte bli undergitt.

(5) Bestemmelsene i denne artikkel skal uansett bestemmelsene i artikkel 2, få anvendelse på skatter av enhver art og betegnelse.

Artikkel 26

Fremgangsmåte ved inngåelse av gjensidige avtaler

(1) Når en person mener at tiltak som er truffet i den ene eller begge kontraherende stater i forhold til ham medfører eller vil medføre en beskatning som ikke er overensstemmende med bestemmelsene i denne overenskomst, kan han fremme sin sak for den kompetente myndighet i den kontraherende stat hvor han er bosatt, eller hvis saken faller inn under artikkel 25 punkt 1, for den kompetente myndighet i den kontraherende stat hvor han er statsborger. Dette kan gjøres uten at det påvirker hans rett til å anvende de rettsmidler som finnes i de to staters interne lovgivning. Saken må fremmes innen tre år fra mottakelsen av den første underretning om tiltak som medfører beskatning i strid med bestemmelsene i overenskomsten.

(2) Hvis den kompetente myndighet finner at innvendingen synes begrunnet, men ikke selv er i stand til å finne en tilfredsstillende løsning, skal den søke å få saken avgjort ved gjensidig avtale med den kompetente myndighet i den annen kontraherende stat med sikte på å unngå beskatning som ikke er overensstemmende med denne overenskomst. Enhver avtale som måtte komme i stand skal legges til grunn uansett tidsfristene i de kontraherende staters interne lovgivning.

(3) De kompetente myndigheter i de kontraherende stater skal ved gjensidig avtale søke å løse enhver vanskelighet eller tvil som fortolkningen eller anvendelsen av denne overenskomst måtte fremby. De kan også rådføre seg med hverandre med sikte på å unngå dobbeltbeskatning i tilfeller som ikke er løst i denne overenskomst.

(4) De kompetente myndigheter i de kontraherende stater kan sette seg i direkte forbindelse med hverandre med sikte på å få i stand en avtale som omhandlet i de foraustående punkter. Hvis det synes tilrådelig å ha en muntlig utveksling av synspunkter for å nå frem til en avtale, kan utvekslingen skje i et utvalg bestående av representanter for de kompetente myndigheter i de kontraherende stater.

Artikkel 27

Utveksling av opplysninger

(1) De kompetente myndigheter i de kontraherende stater skal utveksle slike opplysninger som er nødvendige for å gjennomføre bestemmelsene i denne overenskomst eller de interne lovbestemmelser i de kontraherende stater som angår skatter som kommer inn under denne overenskomst. Utveksling skal bare skje i den utstrekning den beskatning som foreskrives ikke er i strid med overenskomsten. Utvekslingen av opplysninger er ikke begrenset av artikkel 1. Opplysninger som er mottatt av en kontraherende stat skal behandles som hemmelige på samme måte som opplysninger skaffet til veie med hjemmel i intern lovgivning i denne stat. Opplysningene må bare åpenbares for personer eller myndigheter (herunder domstoler og forvaltningsorganer) som har til oppgave å utligne eller innkreve de skatter som kommer inn under overenskomsten, eller å gjennomføre tvangsforføyninger eller annen rettsforfølgning eller avgjøre klager vedrørende disse skatter. Slike personer eller myndigheter skal nytte opplysningene bare til nevnte formål. De kan åpenbare opplysningene under offentlige rettsmøter eller i judisielle avgjørelser.

(2) Bestemmelsene i punkt 1 skal ikke i noe tilfelle tolkes slik at de pålegger en kontraherende stat en forpliktelse til:

a) å sette i verk administrative tiltak som er i strid med dens egen eller den annen kontraherende stats lovgivning og administrative praksis;

b) å gi opplysninger som ikke kan fremskaffes i henhold til dens egen eller den annen kontraherende stats lovgivning eller vanlige administrative praksis;

c) å gi opplysninger som ville åpenbare næringsmessige, forretningsmessige, industrielle, kommersielle eller yrkesmessige hemmeligheter eller forretningsmetoder, eller opplysninger hvis åpenbaring ville stride mot almene interesser (ordre public).

Artikkel 28

Bistand ved innfordring

(1) De kontraherende stater påtar seg å gi hverandre bistand ved innfordring av de skatter som denne overenskomst omhandler, med dertil hørende renter, omkostninger, tillegg og skatteforhøyelser.

(2) Den anmodende stat må fremlegge en kopi av tvangsfullbyrdelseskravet bekreftet av den kompetente myndighet. Av denne kopi skal det uttrykkelig fremgå at de beløp som er anført i grunnlaget, og som det anmodes den annen stat om bistand til innfordringen av, er endelig forfalte og gjenstand for tvangsfullbyrdelse.

(3) Tvangsfullbyrdelseskravet som skal fremlegges i henhold til bestemmelsene i punkt (2), skal anses for å være tvangskraftig i overensstemmelse med lovgivningen i den anmodede stat. Det fastsettes videre at etter gjeldende østerriksk lovgivning er De Regionale Skattedirektorater (Finanzlandes-direktionen) som må anse tvangsfullbyrdelseskravet for å være tvangskraftig.

(4) Den stat som mottar anmodningen, skal ved innfordringen ved sine skattemyndigheter, eller eventuelt ved sine domstoler, følge de forskrifter som er fastsatt for innfordring av dens egne skattekrav av liknende art, dog således at de skattekrav som søkes innfordret, ikke behandles som fortrinnsberettigede krav i den stat som mottar anmodningen. Søknad om å gjennomføre rettslig tvangsfullbyrdelse blir i Republikken Østerrike fremsatt av «Finanzprokuratur» eller på denne myndigbets vegne av vedkommende skattemyndighet.

(5) Den bistand som er omhandlet i punkt 1 i denne artikkel, kan ikke forlanges for skattekrav som ennå ikke er blitt rettskraftige. Med hensyn til disse krav vil bistanden innskrenke seg til forføyninger overfor den skattepliktige med sikte på å avbryte foreldelse.

(6) Innsigelser vedrørende kravets eksistens eller mot fordringens beløp kan bare rettes mot de kompetente myndigheter i den anmodende stat.

(7) Spørsmål vedrørende ethvert tidsrom utover hvilket et skattekrav ikke lenger kan tvangsfullbyrdes, skal avgjøres etter lovgivningen i den anmodende stat. Anmodningen om bistand skal inneholde detaljerte opplysninger vedrørende dette tidsrom.

(8) Innfordringshandlinger utført av den anmodede stat ved oppfølgningen av anmodningen om bistand, som i henhold til denne stats lovgivning vil medføre midlertidig stansning eller avbrytelse av fristen nevnt i punkt 7, skal også ha denne virkning i henhold til den anmodende stats lovgivning. Den anmodede stat skal underrette den anmodende stat om slike handlinger.

(9) Den anmodede stat er under ingen omstendigheter forpliktet til å etterkomme en anmodning om bistand som blir forelagt etter et tidsrom på 15 år regnet fra datoen for det opprinnelige dokumentet som ga tvangskraft.

(10) Bistand med innfordring som omhandlet i punkt 1 kan avslås når den anmodede stat finner at slik bistand ville kunne skade dens suverene rettigheter, dens sikkerhet eller dens vesentlige interesser.

Artikkel 29

Diplomatiske og konsulære tjenestemenn

Intet i denne overenskomst skal berøre de skattemessige privilegier som tilkommer diplomatiske eller konsulære tjenestemenn i henhold til folkerettens alminnelige regler eller bestemmelser i særlige avtaler.

Artikkel 30

Gjennomføringsregler

(1) Intet i denne overenskomst skal fortolkes slik at det forhindrer noen av de kontraherende stater i å anvende det system for tilbakeholdelse av skatt som følger av deres interne lovgivning. Hvis overenskomsten foreskriver fritak for eller nedsettelse av skatt, skal imidlertid den del som er tilbakeholdt og som overstiger de begrensninger som er fastsatt i overenskomsten, tilbakebetales på anmodning av den skattyter som har rett til slik lettelse som er omhandlet her.

(2) De kompetente myndigheter i de kontraherende stater skal ved bilateral avtale fastsette fremgangsmåten for gjennomføringen av begrensningene slik de er fastsatt i denne overenskomst.

Artikkel 31

Ikrafttredelse

(1) De kontraherende stater skal gjennom diplomatiske kanaler underrette hverandre om at de juridiske tiltak som er nødvendige for overenskomstens ikrafttredelse er fullført. Overenskomsten skal tre i kraft den første dagen i den tredje måneden som følger etter datoen for den siste av de foran nevnte underretninger og skal ha virkning for skatt av inntekt eller formue som vedkommer det kalenderår (herunder regnskapsperioder som begynner i dette år) som følger etter det år da overenskomsten trer i kraft og etterfølgende år.

(2) Overenskomsten mellom Kongeriket Norge og Republikken Østerrike til unngåelse av dobbeltbeskatning med hensyn til skatter av inntekt og formue, undertegnet i Wien 25. februar 1960 med endringer ved protokoll undertegnet i Wien 16. desember 1970, skal opphøre å gjelde fra datoen da denne overenskomst får virkning i henhold til punkt 1 i denne artikkel.

Artikkel 32

Opphør

Denne overenskomst skal forbli i kraft på ubestemt tid, men hver av de kontraherende stater kan på eller før den 30. juni i ethvert kalenderår som begynner etter utløpet av et tidsrom på fem år fra ikrafttredelsesdatoen, gjennom diplomatiske kanaler, gi den annen kontraherende stat skriftlig varsel om opphør. I så fall skal denne overenskomst opphøre å ha virkning med hensyn til skatt av inntekt eller formue som vedkommer det kalenderår (herunder regnskapsperioder som begynner i dette år) som følger etter det år da varselet blir gitt.

TIL BEKREFTELSE AV FORANSTÅENDE har representantene for de to kontraherende stater, som er gitt behørig fullmakt til dette, undertegnet denne overenskomst.

UTFERDIGET i Wien den 28. 11. 1995 i to eksemplarer på det tyske, det norske og det engelske språk, slik at de tre tekster har samme gyldighet. Ved tilfelle av uoverensstemmelse mellom fortolkningen av den tyske og den norske tekst skal den engelske tekst være avgjørende.

For Republikken
Østerrike:

WOLFGANG NOLZ

For Kongeriket
Norge:

ERIK SELMER

CONVENTION[1] BETWEEN THE REPUBLIC OF AUSTRIA AND THE KINGDOM OF NORWAY FOR THE AVOIDANCE OF DOUBLE TAXATION AND THE PREVENTION OF FISCAL EVASION WITH RESPECT TO TAXES ON INCOME AND ON CAPITAL

The Republic of Austria and the Kingdom of Norway, desiring to conclude a Convention for the avoidance of double taxation and the prevention of fiscal evasion with respect to taxes on income and on capital, have agreed as follows:

Article 1

Personal scope

This Convention shall apply to persons who are residents of one or both of the Contracting States.

Article 2

Taxes covered

(1) This convention shall apply to taxes on income and on capital imposed on behalf of a Contracting State or of its political subdivisions or local authorities, irrespective of the manner in which they are levied.

(2) There shall be regarded as taxes on income and on capital all taxes imposed on total income, on total capital, or on elements of income or of capital, including taxes on gains from the alienation of movable or immovable property, taxes on the total amounts of wages or salaries paid by enterprises, as well as taxes on capital appreciation.

(3) The existing taxes to which the Convention shall apply are in particular:

(a) in Austria:
1. the income tax (die Einkommensteuer);
2. the corporation tax (die Körperschaftsteuer);
3. the land tax (die Grundsteuer);
4. the tax on agricultural and forestry enterprises (die Abgabe von land- und forstwirtschaftlichen Betrieben); and
5. the tax on the value of vacant plots (die Abgabe vom Bodenwert bei unbebauten Grundstücken);

(hereinafter referred to as "Austrian tax");

(b) in Norway:
1. the national tax on income (inntektsskatt til staten);
2. the county municipal tax on income (inntektsskatt til fylkeskommunen);
3. the municipal tax on income (inntektsskatt til kommunen);
4. the national contributions to the Tax Equalisation Fund (fellesskatt til Skattefordelingsfondet);
5. the national tax on capital (formuesskatt til staten);
6. the municipal tax on capital (formuesskatt til kommunen);
7. the national tax relating to income and capital from the exploration for and the exploitation of submarine petroleum resources and activities and work relating thereto, including pipeline transport of petroleum produced (skatt til staten vedrørende inntekt og formue i forbindelse med undersøkelse etter og utnyttelse av undersjøiske petroleumsforekomster og dertil knyttet virksomhet og arbeid, herunder rørledningstransport av utvunnet petroleum); and
8. the national dues on remuneration to non-resident artistes (avgift til staten av honorarer som tilfaller kunstnere bosatt i utlandet);

(hereinafter referred to as "Norwegian tax").

[1] Came into force on 1 December 1996 by notification, in accordance with article 31.

(4) The Convention shall apply also to any identical or substantially similar taxes which are imposed after the date of signature of the Convention in addition to, or in place of, the existing taxes. The competent authorities of the Contracting States shall notify each other of substantial changes which have been made in their respective taxation laws.

Article 3

General definitions

(1) For the purposes of this Convention, unless the context otherwise requires:

(a) the term "Austria" means the Republic of Austria;

(b) the term "Norway" means the Kingdom of Norway, including any area outside the territorial waters of the Kingdom of Norway where the Kingdom of Norway, according to Norwegian legislation and in accordance with international law, may exercise her rights with respect to the seabed and subsoil and their natural resources; the term does not comprise Svalbard, Jan Mayen and the Norwegian dependencies ("biland");

(c) the term "nationals" means:

(i) all individuals possessing the nationality of a Contracting State;

(ii) all legal persons, partnerships and associations deriving their status as such from the laws in force in a Contracting State;

(d) the term "person" includes an individual, a company and any other body of persons;

(e) the term "company" means any body corporate or any entity which is treated as a body corporate for tax purposes;

(f) the terms "enterprise of a Contracting State" and "enterprise of the other Contracting State" mean respectively an enterprise carried on by a resident of a Contracting State and an enterprise carried on by a resident of the other Contracting State;

(g) the term "international traffic" means any transport by a ship or aircraft operated by an enterprise which has its place of effective management in a Contracting State, except when the ship or aircraft is operated solely between places in the other Contracting State;

(h) the term "competent authority" means:

(i) in Austria, the Federal Minister of Finance or his authorized representative;

(ii) in Norway, the Minister of Finance and Customs or his authorized representative.

(2) As regards the application of the Convention by a Contracting State any term not defined therein shall, unless the context otherwise requires, have the meaning which it has under the law of that State concerning the taxes to which the Convention applies.

Article 4

Resident

(1) For the purposes of this Convention, the term "resident of a Contracting State" means any person who, under the laws of that State, is liable to tax therein by reason of his domicile, residence, place of management or any other criterion of a similar nature. But this term does not include any person who is liable to tax in that State in respect only of income from sources in that State or capital situated therein.

(2) Where by reason of the provisions of paragraph 1 an individual is a resident of both Contracting States, then his status shall be determined as follows:

(a) he shall be deemed to be a resident of the State in which he has a permanent home available to him; if he has a permanent home available to him in both States, he shall be deemed to be a resident of the State with which his personal and economic relations are closer (centre of vital interests);

(b) if the State in which he has his centre of vital interests cannot be determined, or if he has not a permanent home available to him in either State, he shall be deemed to be a resident of the State in which he has an habitual abode;

(c) if he has an habitual abode in both States or in neither of them, he shall be deemed to be a resident of the State of which he is a national;

(d) if he is a national of both States or of neither of them, the competent authorities of the Contracting States shall endeavour to settle the question by mutual agreement.

(3) Where by reason of the provisions of paragraph 1 a person other than an individual is a resident of both Contracting States, then it shall be deemed to be a resident of the State in which its place of effective management is situated.

Article 5

Permanent establishment

(1) For the purposes of this Convention, the term "permanent establishment" means a fixed place of business through which the business of an enterprise is wholly or partly carried on.

(2) The term "permanent establishment" includes especially:
(a) a place of management;
(b) a branch;
(c) an office;
(d) a factory;
(e) a workshop, and
(f) a mine, an oil or gas well, a quarry or any other place of extraction of natural resources.

(3) A building site, a construction, assembly or installation project or a supervisory or consultancy activity connected therewith constitute a permanent establishment only if such site, project or activity last for a period of more than twelve months.

(4) Notwithstanding the preceding provisions of this Article the term "permanent establishment" shall be deemed not to include:
(a) the use of facilities solely for the purpose of storage, display or delivery of goods or merchandise belonging to the enterprise;
(b) the maintenance of a stock of goods or merchandise belonging to the enterprise solely for the purpose of storage, display or delivery;
(c) the maintenance of a stock of goods or merchandise belonging to the enterprise solely for the purpose of processing by another enterprise;
(d) the maintenance of a fixed place of business solely for the purpose of purchasing goods or merchandise or of collecting information, for the enterprise;
(e) the maintenance of a fixed place of business solely for the purpose of carrying on, for the enterprise, any other activity of a preparatory or auxiliary character;
(f) the maintenance of a fixed place of business solely for any combination of activities mentioned in sub-paragraphs (a) to (e), provided that the overall activity of the fixed place of business resulting from this combination is of a preparatory or auxiliary character.

(5) Notwithstanding the provisions of paragraphs 1 and 2, where a person – other than an agent of an independent status to whom paragraph 6 applies – is acting on behalf of an enterprise and has, and habitually exercises, in a Contracting State an authority to conclude contracts in the name of the enterprise, that enterprise shall be deemed to have a permanent establishment in that State in respect of any activities which that person undertakes for the enterprise, unless the activities of such person are limited to those mentioned in paragraph 4 which, if exercised through a fixed place of business, would not make this fixed place of business a permanent establishment under the provisions of that paragraph.

(6) An enterprise shall not be deemed to have a permanent establishment in a Contracting State merely because it carries on business in that State through a broker, general commission agent or any other agent of an independent status, provided that such persons are acting in the ordinary course of their business.

(7) The fact that a company which is a resident of a Contracting State controls or is controlled by a company which is a resident of the other Contracting State or which carries on business in that other State (whether through a permanent establishment or otherwise), shall not of itself constitute either company a permanent establishment of the other.

Article 6

Income from immovable property

(1) Income derived by a resident of a Contracting State from immovable property (including income from agriculture or forestry) situated in the other Contracting State may be taxed in that other State.

(2) The term "immovable property" shall have the meaning which it has under the law of the Contracting State in which the property in question is situated. The term shall in any case include property accessory to immovable property, livestock and equipment used in agriculture and forestry, rights to which the provisions of general law respecting landed property apply, usufruct of immovable property and rights to variable or fixed payments as consideration for the working of, or the right to work, mineral deposits, sources and other natural resources; ships, boats and aircraft shall not be regarded as immovable property.

(3) The provisions of paragraph 1 shall apply to income derived from the direct use, letting, or use in any other form of immovable property.

(4) The provisions of paragraphs 1 and 3 shall also apply to the income from immovable property of an enterprise and to income from immovable property used for the performance of independent personal services.

Article 7

Business profits

(1) The profits of an enterprise of a Contracting State shall be taxable only in that State unless the enterprise carries on business in the other Contracting State through a permanent establishment situated therein. If the enterprise carries on business as aforesaid, the profits of the enterprise may be taxed in the other State but only so much of them as is attributable to that permanent establishment.

(2) Subject to the provisions of paragraph 3, where an enterprise of a Contracting State carries on business in the other Contracting State through a permanent establishment situated therein, there shall in each Contracting State be attributed to that permanent establishment the profits which it might be expected to make if it were a distinct and separate enterprise engaged in the same or similar activities under the same or similar conditions and dealing wholly independently with the enterprise of which it is a permanent establishment.

(3) In determining the profits of a permanent establishment, there shall be allowed as deductions expenses which are incurred for the purposes of the permanent establishment, including executive and general administrative expenses so incurred, whether in the State in which the permanent establishment is situated or elsewhere.

(4) Insofar as it has been customary in a Contracting State to determine the profits to be attributed to a permanent establishment on the basis of an apportionment of the total profits of the enterprise to its various parts, nothing in paragraph 2 shall preclude that Contracting State from determining the profits to be taxed by such an apportionment as may be customary; the method of apportionment adopted shall, however, be such that the result shall be in accordance with the principles contained in this Article.

(5) No profits shall be attributed to a permanent establishment by reason of the mere purchase by that permanent establishment of goods or merchandise for the enterprise.

(6) For the purposes of the preceding paragraphs, the profits to be attributed to the permanent establishment shall be determined by the same method year by year unless there is good and sufficient reason to the contrary.

(7) Where profits include items of income which are dealt with separately in other Articles of this Convention, then the provisions of those Articles shall not be affected by the provisions of this Article.

(8) The term "profits" as used in this Article includes the profits derived by any partner from his participation in a partnership and, in the case of Austria, from a participation in a sleeping partnership (Stille Gesellschaft) created under Austrian law.

Article 8

Shipping, inland waterways transport, air transport and containers

(1) Profits from the operation of ships or aircraft in international traffic shall be taxable only in the Contracting State in which the place of effective management of the enterprise is situated. If this State

cannot tax the total profits of the enterprise the part of the profits thus not subject to tax may be taxed in the State of which the recipient is a resident.

(2) Profits from the operation of boats engaged in inland waterways transport shall be taxable only in the Contracting State in which the place of effective management of the enterprise is situated.

(3) If the place of effective management of a shipping enterprise or of an inland waterways transport enterprise is aboard a ship or boat, then it shall be deemed to be situated in the Contracting State in which the home harbour of the ship or boat is situated, or, if there is no such home harbour, in the Contracting State of which the operator of the ship or boat is a resident.

(4) The provisions of paragraph 1 shall also apply to profits from the participation in a pool, a joint business or an international operating agency.

(5) Notwithstanding the provisions of Article 7 of this Convention profits of an enterprise of a Contracting State from the use, maintenance or rental of containers (including trailers and related equipment for the transport of containers) used for the transport of goods or merchandise shall be taxable only in the Contracting State in which the place of effective management of that enterprise is situated except insofar as those containers or trailers and related equipment are used for transport solely between places within the other Contracting State.

(6) Notwithstanding the preceding provisions of this Article, where ships or aircraft are operated in international traffic by a partnership which includes one or more partners resident in a Contracting State and one or more partners resident in the other Contracting State, and provided that the effective management of the enterprise is not carried on solely in one of the Contracting States, profits shall be taxable, in proportion to the share of the said partners, only in the State of which each such partner is a resident.

(7) The provisions of paragraphs 1 and 4 shall also apply to profits derived by the joint Norwegian, Danish and Swedish air transport consortium Scandinavian Airlines System (SAS), but only insofar as profits derived by Det Norske Luftfahrtsselskap A/S (DNL), the Norwegian partner of the Scandinavian Airlines System (SAS), are in proportion to its share in that organisation.

Article 9

Associated enterprises

Where

(a) an enterprise of a Contracting State participates directly or indirectly in the management, control or capital of an enterprise of the other Contracting State, or

(b) the same persons participate directly or indirectly in the management, control or capital of an enterprise of a Contracting State and an enterprise of the other Contracting State,

and in either case conditions are made or imposed between the two enterprises in their commercial or financial relations which differ from those which would be made between independent enterprises, then any profits which would, but for those conditions, have accrued to one of the enterprises, but by reason of those conditions, have not so accrued, may be included in the profits of that enterprise and taxed accordingly.

Article 10

Dividends

(1) Dividends paid by a company which is a resident of a Contracting State to a resident of the other Contracting State may be taxed in that other State.

(2) However, such dividends may also be taxed in the Contracting State of which the company paying the dividends is a resident and according to the laws of that State, but if the recipient is the beneficial owner of the dividends the tax so charged shall not exceed:

(a) 5 per cent of the gross amount of the dividends if the beneficial owner is a company (other than a partnership) which holds directly at least 25 per cent of the capital of the company paying the dividends;

(b) 15 per cent of the gross amount of the dividends in all other cases.

This paragraph shall not affect the taxation of the company in respect of the profits out of which the dividends are paid.

(3) The term "dividends" as used in this Article means income from shares, "jouissance" shares or "jouissance" rights, mining shares, founders' shares or other rights, not being debt-claims, participating in profits, as well as income from other corporate rights which is subjected to the same taxation treatment as income from shares by the laws of the State of which the company making the distribution is a resident.

(4) The provisions of paragraphs 1 and 2 shall not apply if the beneficial owner of the dividends, being a resident of a Contracting State, carries on business in the other Contracting State of which the company paying the dividends is a resident, through a permanent establishment situated therein, or performs in that other State independent personal services from a fixed base situated therein, and the holding in respect of which the dividends are paid is effectively connected with such permanent establishment or fixed base. In such case the provisions of Article 7 or Article 14, as the case may be, shall apply.

(5) Where a company which is a resident of a Contracting State derives profits or income from the other Contracting State, that other State may not impose any tax on the dividends paid by the company, except insofar as such dividends are paid to a resident of that other State or insofar as the holding in respect of which the dividends are paid is effectively connected with a permanent establishment or a fixed base situated in that other State, nor subject the company's undistributed profits to a tax on the company's undistributed profits, even if the dividends paid or the undistributed profits consist wholly or partly of profits or income arising in such other State.

Article 11

Interest

(1) Interest arising in a Contracting State and paid to a resident of the other Contracting State shall be taxable only in that other State.

(2) The term "interest" as used in this Article means income from debt claims of every kind, whether or not secured by mortgage, and in particular, income from government securities and income from bonds or debentures, including premiums and prizes attaching to such securities, bonds or debentures. Penalty charges for late payment shall not be regarded as interest for the purpose of this Article.

(3) The provisions of paragraph 1 shall not apply if the beneficial owner of the interest, being a resident of a Contracting State, carries on business in the other Contracting State in which the interest arises, through a permanent establishment situated therein, or performs in that other State independent personal services from a fixed base situated therein, and the debt claim in respect of which the interest is paid is effectively connected with such permanent establishment or fixed base. In such case the provisions of Article 7 or Article 14, as the case may be, shall apply.

(4) Interest shall be deemed to arise in a Contracting State when the payer is that State itself, a political subdivision, a local authority or a resident of that State. Where, however, the person paying the interest, whether he is a resident of a Contracting State or not, has in a Contracting State a permanent establishment or a fixed base in connection with which the indebtedness on which the interest is paid was incurred, and such interest is borne by such permanent establishment or fixed base, then such interest shall be deemed to arise in the State in which the permanent establishment or fixed base is situated.

(5) Where, by reason of a special relationship between the payer and the beneficial owner or between both of them and some other person, the amount of the interest, having regard to the debt claim for which it is paid, exceeds the amount which would have been agreed upon by the payer and the beneficial owner in the absence of such relationship, the provisions of this Article shall apply only to the last-mentioned amount. In such case, the excess part of the payments shall remain taxable according to the laws of each Contracting State, due regard being had to the other provisions of this Convention.

Article 12

Royalties

(1) Royalties arising in a Contracting State and paid to a resident of the other Contracting State shall be taxable only in that other State.

(2) The term "royalties" as used in this Article means payments of any kind received as a consideration for the use of, or the right to use, any copyright of literary, artistic or scientific work including cinematograph films, any patent, trade mark, design or model, plan, secret formula or process, or for the use of, or the right to use, industrial, commercial, or scientific equipment, or for information concerning industrial, commercial or scientific experience.

(3) The provisions of paragraph 1 shall not apply if the beneficial owner of the royalties, being a resident of a Contracting State, carries on business in the other Contracting State in which the royalties arise, through a permanent establishment situated therein, or performs in that other State independent personal services from a fixed base situated therein, and the right or property in respect of which the royalties are paid is effectively connected with such permanent establishment or fixed base. In such case the provisions of Article 7 or Article 14, as the case may be, shall apply.

(4) Royalties shall be deemed to arise in a Contracting State when the payer is that State itself, a political subdivision, a local authority or a resident of that State. Where, however, the person paying the royalties, whether he is a resident of a Contracting State or not, has in a Contracting State a permanent establishment or a fixed base in connection with which the liability to pay the royalties was incurred, and such royalties are borne by such permanent establishment or fixed base, then such royalties shall be deemed to arise in the State in which the permanent establishment or fixed base is situated.

(5) Where, by reason of a special relationship between the payer and the beneficial owner or between both of them and some other person, the amount of the royalties, having regard to the use, right or information for which they are paid, exceeds the amount which would have been agreed upon by the payer and the beneficial owner in the absence of such relationship, the provisions of this Article shall apply only to the last-mentioned amount. In such case, the excess part of the payments shall remain taxable according to the laws of each Contracting State, due regard being had to the other provisions of this Convention.

Article 13

Capital gains

(1) Gains derived by a resident of a Contracting State from the alienation of immovable property referred to in Article 6 and situated in the other Contracting State may be taxed in that other State.

(2) Gains from the alienation of movable property forming part of the business property of a permanent establishment which an enterprise of a Contracting State has in the other Contracting State or of movable property pertaining to a fixed base available to a resident of a Contracting State in the other Contracting State for the purpose of performing independent personal services including such gains from the alienation of such a permanent establishment (alone or with the whole enterprise) or of such fixed base, may be taxed in that other State.

(3) Gains from the alienation of ships or aircraft operated in international traffic, boats engaged in inland waterways transport or movable property pertaining to the operation of such ships, aircraft or boats, shall be taxable only in the Contracting State in which the profits of the enterprise are taxable according to Article 8 of this Convention.

(4) Gains derived by an enterprise of a Contracting State from the alienation of containers (including trailers and related equipment for the transport of containers) used for the transport of goods or merchandise shall be taxable only in the Contracting State in which the place of effective management of that enterprise is situated except insofar as those containers or trailers and related equipment are used for transport solely between places within the other Contracting State.

(5) Gains from the alienation of any property other than that referred to in the preceding paragraphs shall be taxable only in the Contracting State of which the alienator is a resident.

Article 14

Independent personal services

(1) Income derived by an individual who is a resident of a Contracting State in respect of professional services or other activities of an independent character shall be taxable only in that State. However, such income may be taxed in the other Contracting State if:

(a) the individual is present in the other State for a period or periods exceeding in the aggregate 183 days in any period of twelve months; or

(b) the individual has a fixed base regularly available to him in that other State for the purpose of performing his activites;

but only so much thereof as is attributable to services performed in that other State.

(2) The term "professional services" includes especially independent scientific, literary, artistic, educational or teaching activities as well as the independent activities of physicians, lawyers, engineers, architects, dentists and accountants.

Article 15

Dependent personal services

(1) Subject to the provisions of Articles 16, 18 and 19, salaries, wages and other similar remuneration derived by a resident of a Contracting State in respect of an employment shall be taxable only in that State unless the employment is exercised in the other Contracting State. If the employment is so exercised, such remuneration as is derived therefrom may be taxed in that other State.

(2) Notwithstanding the provisions of paragraph 1, remuneration derived by a resident of a Contracting State in respect of an employment exercised in the other Contracting State shall be taxable only in the first-mentioned State if:

(a) the recipient is present in the other State for a period or periods not exceeding in the aggregate 183 days in any period of twelve months; and

(b) the remuneration is paid by, or on behalf of, an employer who is not a resident of the other State, and whose activity does not consist of the hiring out of labour; and

(c) the remuneration is not borne by a permanent establishment or a fixed base which the employer has in the other State.

(3) Notwithstanding the preceding provisions of this Article remuneration derived in respect of an employment exercised aboard a ship or aircraft operated in international traffic, or aboard a boat engaged in inland waterways transport, may be taxed in the Contracting State in which the profits of the enterprise are taxable according to Article 8 of this Convention. However, where remuneration is derived in respect of an employment exercised aboard a ship registered in the Norwegian International Ships' register (N.I.S.), or where the provisions of paragraph 6 of Article 8 apply, such remuneration shall be taxable only in the Contracting State of which the recipient is a resident.

(4) Where a resident of a Contracting State derives remuneration in respect of an employment exercised aboard an aircraft operated in international traffic by the Scandinavian Airlines System (SAS) consortium, such remuneration shall be taxable only in the Contracting State of which the recipient is a resident.

Article 16

Directors' fees

Directors' fees and other similar payments derived by a resident of a Contracting State in his capacity as a member of the board of directors or of a similar organ of a company which is a resident of the other Contracting State may be taxed in that other State.

Article 17

Artistes and athletes

(1) Notwithstanding the provisions of Articles 7, 14 and 15, income derived by a resident of a Contracting State as an entertainer, such as a theatre, motion picture, radio or television artiste, or a musician, or as an athlete, from his personal activities as such exercised in the other Contracting State, may be taxed in that other State.

(2) Where income in respect of personal activities exercised by an entertainer or an athlete in his capacity as such accrues not to the entertainer or athlete himself but to another person, that income may, notwithstandig the provisions of Articles 7, 14 and 15, be taxed in the Contracting State in which the activities of the entertainer or athlete are exercised.

(3) The provisions of paragraphs 1 and 2 shall, subject to a mutual agreement procedure between the two Contracting States, not apply to income derived from activities performed in a Contracting State by entertainers or athletes if the visit to that State is substantially supported by public funds of the other Contracting State or a political subdivision, a local authority or by another corporation of public law thereof. In such a case the income shall be taxable only in the State of which the entertainer or athlete is a resident.

Article 18

Pensions, annuities, payments under a social security system and alimony

(1) Pensions (including Government pensions and payments under a social security system) and annuities arising in a Contracting State may be taxed in that State.

(2) Alimony and other maintenance payments paid to a resident of a Contracting State shall be taxable only in that State. However, any alimony or other maintenance payment paid by a resident of one of the Contracting States to a resident of the other Contracting State, shall, to the extent it is not allowable as a relief to the payer, be taxable only in the first-mentioned State.

(3) Pensions, annuities and other recurring or non-recurring payments which are paid by a Contracting State or a political subdivision or a local authority thereof or by another corporation of public law to a resident of the other Contracting State as compensation for an injury or damage sustained as a result of war hostilities or political persecution, shall be taxable only in the first-mentioned State.

Article 19

Government service

(1) (a) Remuneration, other than a pension, paid by a Contracting State or a political subdivision or a local authority thereof or by another corporation of public law to an individual in respect of services rendered to that State or subdivision or authority or another corporation of public law shall be taxable only in that State.

(b) However, such remuneration shall be taxable only in the other Contracting State if the services are rendered in that State and the individual is a resident of that State who:

(i) is a national of that State; or

(ii) did not become a resident of that State solely for the purpose of rendering the services.

(2) The provisions of Articles 15 and 16 shall apply to remuneration in respect of services rendered in connection with a business carried on by a Contracting State or a political subdivision or a local authority thereof or another corporation of public law.

Article 20

Students

Payments which a student or business apprentice who is or was immediately before visiting a Contracting State a resident of the other Contracting State and who is present in the first-mentioned State solely for the purpose of his education or training receives for the purpose of his maintenance, education or training shall not be taxed in that State, provided that such payments arise from sources outside that State.

Article 21

Offshore activities

(1) The provisions of this Article shall apply notwithstanding any other provision of this Convention.

(2) A person who is a resident of Austria and carries on activities offshore in Norway in connection with the exploration or exploitation of the seabed and subsoil and their natural resources situated in Norway shall, subject to paragraphs 3 and 4 of this Article, be deemed in relation to those activities to be carrying on business in Norway through a permanent establishment or fixed base situated therein.

(3) The provisions of paragraph 2 shall not apply where the activities are carried on for a period not exceeding 30 days in the aggregate in any twelve months period. However, for the purposes of this paragraph:

(a) activities carried on by an enterprise associated with another enterprise shall be regarded as carried on by the enterprise with which it is associated if the activities in question are substantially the same as those carried on by the last-mentioned enterprise;

(b) two enterprises shall be deemed to be associated if one is controlled directly or indirectly by the other, or both are controlled directly or indirectly by a third person or persons.

(4) Profits derived by a resident of Austria from the transportation of supplies or personnel to a location, or between locations, where activities in connection with the exploration or exploitation of the seabed and subsoil and their natural resources are being carried on in Norway, or from the operation of tugboats and other vessels auxiliary to such activities, shall be taxable only in the Contracting State in which the place of effective management of the enterprise is situated.

(5) (a) Subject to sub-paragraph (b) of this paragraph, salaries, wages and similar remuneration derived by a resident of Austria in respect of an employment connected with the exploration or exploitation of the seabed and subsoil and their natural resources situated in Norway may, to the extent that the duties are performed offshore in Norway be taxed in Norway provided that the employment offshore is carried on for a period exceeding 30 days in the aggregate in any twelve months period.

(b) Salaries, wages and similar remuneration derived by a resident of Austria in respect of an employment exercised aboard a ship or aircraft engaged in the transportation of supplies or personnel to a location, or between locations, where activities connected with the exploration or exploitation of the seabed and subsoil and their natural resources are being carried on in Norway, or in respect of an employment exercised aboard tugboats or other vessels operated auxiliary to such activities, shall be taxable only in the Contracting State in which the place of effective management of the enterprise is situated.

(6) Gains derived by a resident of Austria from the alienation of:

(a) exploration or exploitation rights; or

(b) property situated in Norway and used in connection with the exploration or exploitation of the seabed and subsoil and their natural resources situated in Norway; or

(c) shares deriving their value or the greater part of their value directly or indirectly from such rights or such property or from such rights and such property taken together

may be taxed in Norway.

In this paragraph "exploration or exploitation rights" means rights to assets to be produced by the exploration or exploitation of the seabed and subsoil and their natural resources in Norway, including rights to interests in or to the benefit of such assets.

Article 22

Other income

(1) Items of income of a resident of Contracting State, wherever arising, not dealt with in the foregoing Articles of this Convention shall be taxable only in that State.

(2) The provisions of paragraph 1 shall not apply to income, other than income from immovable property as defined in paragraph 2 of Article 6, if the recipient of such income, being a resident of a Contracting State, carries on business in the other Contracting State through a permanent establishment situated therein, or performs in that other State independent personal services from a fixed base situated therein, and the right or property in respect of which the income is paid is effectively connected with such permanent establishment or fixed base. In such case the provisions of Article 7 or Article 14, as the case may be, shall apply.

Article 23

Capital

(1) Capital represented by immovable property referred to in Article 6, owned by a resident of a Contracting State and situated in the other Contracting State, may be taxed in that other State.

(2) Capital represented by movable property forming part of the business property of a permanent establishment which an enterprise of a Contracting State has in the other Contracting State or by movable property pertaining to a fixed base available to a resident of a Contracting State in the other Contracting State for the purpose of performing independent personal services may be taxed in that other State.

(3) Capital represented by ships and aircraft operated in international traffic and by boats engaged in inland waterways transport, and by movable property pertaining to the operation of such ships, aircraft and boats, shall be taxable only in the Contracting State in which the profits of the enterprise are taxable according to Article 8 of this Convention.

(4) Capital of an enterprise of a Contracting State represented by containers (including trailers and related equipment for the transport of containers) used for the transport of goods or merchandise shall be taxable only in the Contracting State in which the place of effective management of the enterprise is situated except insofar as those containers or trailers and related equipment are used for transport solely between places within the other Contracting State.

(5) All other elements of capital of a resident of a Contracting State shall be taxable only in that State.

Article 24

Elimination of double taxation

(1) (a) Where a resident of Austria derives income or owns capital which, in accordance with the provisions of this Convention may be taxed in Norway, Austria shall, subject to the provisions of subparagraph (b) of paragraph 1 and paragraph 3, exempt such income or capital from tax.

(b) Where a resident of Austria derives items of income which, in accordance with the provisions of Article 10, may be taxed in Norway, Austria shall allow as a deduction from the tax on the income of that resident an amount equal to the tax paid in Norway. Such deduction shall not, however, exceed that part of the tax, as computed before the deduction is given which is attributable to such items of income derived from Norway.

(2) Subject to the provisions of the laws of Norway regarding the allowance as a credit against Norwegian tax of tax payable in a territory outside Norway (which shall not affect the general principle hereof):

Where a resident of Norway derives income or owns capital which, in accordance with the provisions of this Convention, may be taxed in Austria, Norway shall allow:

(a) as a deduction from the tax on the income of that resident, an amount equal to the income tax paid in Austria;

(b) as a deduction from the tax on the capital of that resident, an amount equal to the capital tax paid in Austria.

Such deduction in either case shall not, however, exceed that part of the income tax or capital tax, as computed before the deductions is given, which is attributable, as the case may be, to the income or capital which may be taxed in Austria.

(3) Where in accordance with any provision of the Convention income derived or capital owned by a resident of a Contracting State is exempt from tax in that State, such State may nevertheless, in calculating the amount of tax on the remaining income or capital of such resident, take into account the exempted income or capital.

Article 25

Non-discrimination

(1) Nationals of a Contracting State shall not be subjected in the other Contracting State to any taxation or any requirement connected therewith, which is other or more burdensome than the taxation and connected requirements to which nationals of that other State in the same circumstances are or may be subjected. This provision shall, notwithstanding the provisions of Article 1, also apply to persons who are not residents of one or both of the Contracting States.

(2) The taxation on a permanent establishment which an enterprise of a Contracting State has in the other Contracting State shall not be less favourably levied in that other State than the taxation levied on enterprises of that other State carrying on the same activities. This provision shall not be construed as obliging a Contracting State to grant to residents of the other Contracting State any personal allowances, reliefs and reductions for taxation purposes on account of civil status or family responsibilities which it grants to its own residents.

(3) Except where the provisions of Article 9, paragraph 5 of Article 11, or paragraph 5 of Article 12, apply, interest, royalties and other disbursements paid by an enterprise of a Contracting State to a resident of the other Contracting State shall, for the purpose of determining the taxable profits of such enterprise, be deductible under the same conditions as if they had been paid to a resident of the first-mentioned State.

Similarly, any debts of an enterprise of a Contracting State to a resident of the other Contracting State shall, for the purpose of determining the taxable capital of such enterprise, be deductible under the same conditions as if they had been contracted to a resident of the first-mentioned State.

(4) Enterprises of a Contracting State, the capital of which is wholly or partly owned or controlled, directly or indirectly, by one or more residents of the other Contracting State, shall not be subjected in the first-mentioned State to any taxation or any requirement connected therewith which is other or more burdensome than the taxation and connected requirements to which other similar enterprises of the first-mentioned State are or may be subjected.

(5) The provisions of this Article shall, notwithstanding the provisions of Article 2, apply to taxes of every kind and description.

Article 26

Mutual Agreement procedure

(1) Where a person considers that the actions of one or both of the Contracting States result or will result for him in taxation not in accordance with the provisions of this Convention, he may, irrespective of the remedies provided by the domestic law of those States, present his case to the competent authority of the Contracting State of which he is a resident or, if his case comes under paragraph 1 of Article 25, to that of the Contracting State of which he is a national. The case must be presented within three years from the first notification of the action resulting in taxation not in accordance with the provisions of the Convention.

(2) The competent authority shall endeavour, if the objection appears to it to be justified and if it ist not itself able to arrive at a satisfactory solution, to resolve the case by mutual agreement with the competent authority of the other Contracting State, with a view to the avoidance of taxation which is not in accordance with the Convention. Any agreement reached shall be implemented notwithstanding any time limits in the domestic law of the Contracting States.

(3) The competent authorities of the Contracting States shall endeavour to resolve by mutual agreement any difficulties or doubts arising as to the interpretation or application of the Convention. They may also consult together for the elimination of double taxation in cases not provided for in the Convention.

(4) The competent authorities of the Contracting States may communicate with each other directly for the purpose of reaching an agreement in the sense of the preceding paragraphs. When it seems advisable in order to reach agreement to have an oral exchange of opinions, such exchange may take place through a Commission consisting of representatives of the competent authorities of the Contracting States.

Article 27

Exchange of information

(1) The competent authorities of the Contracting States shall exchange such information as is necessary for carrying out the provisions of this Convention or of the domestic laws of the Contracting States concerning taxes covered by the Convention insofar as the taxation thereunder is not contrary to the Convention. The exchange of information is not restricted by Article 1. Any information received by a Contracting State shall be treated as secret in the same manner as information obtained under the domestic laws of that State and shall be disclosed only to persons or authorities (including courts and administrative bodies) involved in the assessment or collection of, the enforcement or prosecution in respect of, or the determination of appeals in relation to, the taxes covered by the Convention. Such persons or authorities shall use the information only for such purposes. They may disclose the information in public court proceedings or in judicial decisions.

(2) In no case shall the provisions of paragraph 1 be construed so as to impose on a Contracting State the obligation:

(a) to carry out administrative measures at variance with the laws and administrative practice of that or of the other Contracting State;

(b) to supply information which is not obtainable under the laws or in the normal course of the administration of that or of the other Contracting State;

(c) to supply information which would disclose any trade, business, industrial, commercial or professional secret or trade process, or information, the disclosure of which would be contrary to public policy (ordre public).

Article 28

Recovery of tax claims

(1) The Contracting States undertake to lend each other support and assistence in the collection of the taxes dealt with in this Convention and in the collection of interest, costs, supplementary taxes and surcharges.

(2) The applicant State must produce a copy of the writ of execution certified by the competent authority and specifying that the sums referred to in the writ for the collection of which it is requesting the intervention of the other State, are finally due and enforceable.

(3) Writs produced in accordance with the provisions of paragraph 2 shall be rendered enforceable in accordance with the laws of the requested State. It ist furhter specified that, under current Austrian law, writs must be rendered enforceable by the Regional Fiscal Directorates (Finanzlandesdirektionen).

(4) The requested State shall effect recovery through its financial administration and, where appropriate, its courts, in accordance with the rules governing the recovery of similar tax claims of its own; however, tax claims to be recovered shall not be regarded as privileged claims in the requested State. In the Republic of Austria, judicial execution shall be requested by the "Finanzprokuratur" or by the revenue office delegated to act on his behalf.

(5) The assistance referred to in paragraph 1 of this Article may not be requested for the recovery of tax claims still subject to appeal. In the case of such claims, assistance must be confined to the service on the debtor of an order interrupting the limitation period for proceedings.

(6) Appeals concerning the existence or the amount of the claim may be made only to the competent authorities of the applicant State.

(7) Questions concerning any period beyond which a tax claim connot be enforced shall be governed by the law of the applicant State. The request for assistance shall give particulars concerning that period.

(8) Acts of recovery carried out by the requested State in pursuance of a request for assistance, which, according to the laws of that State, would have the effect of suspending or interrupting the period mentioned in paragraph 7, shall also have this effect under the laws of the applicant State. The requested State shall inform the applicant State about such acts.

(9) In any case the requested State is not obliged to comply with a request for assistance which is submitted after a period of 15 years from the date of the original instrument permitting enforcement.

(10) The assistance in collection referred to in paragraph 1 may be refused where the requested State considers that such assistance would be likely to prejudice its sovereign rights, its security or its basic interests.

Article 29

Diplomatic agents and consular officers

Nothing in this Convention shall affect the fiscal privileges of diplomatic agents or consular officers under the general rules of international law or under the provisions of special agreements.

Article 30

Mode of application

(1) Nothing in this Convention shall be construed so as to preclude either Contracting State from applying any withholding tax system according to its domestic laws. However, if the Convention provides for an exemption from or a reduction of tax, the amount of tax withheld in excess of the limitations prescribed by the Convention shall be refunded upon request of the taxpayer entitled to the relief in question.

(2) The competent authorities of the Contracting States shall by bilateral agreement settle the mode of application of the limitations as set forth in the Convention.

Article 31

Entry into force

(1) The Contracting States shall notify each other, through diplomatic channels, that the legal procedures for the entry into force of this Convention have been completed. The Convention shall enter into force on the first day of the third month next following the date of the later of the notifications referred to above and shall thereupon have effect in respect of taxes on income or on capital relating to the calendar year (including accounting periods beginning in any such year) next following that in which the Convention enters into force and subsequent years.

(2) The Convention between the Republic of Austria and the Kingdom of Norway for the avoidance of double taxation with respect to taxes on income and on capital signed at Vienna on 25th February, 1960,[1] as amended by the Protocol signed at Vienna on 16th December, 1970, shall cease to have effect from the date on which this Convention becomes effective in accordance with paragraph 1 of this Article.

Article 32

Termination

This Convention shall remain in force indefinitely, but either of the Contracting States may, on or before 30th June in any calendar year beginning after the expiration of a period of five years from the date of its entry into force, give to the other Contracting State, through diplomatic channels, written notice of termination. In such event, the Convention shall cease to have effect in respect of taxes on income or on capital relating to the calendar year (including accounting periods beginning in such year) next following that in which the notice is given.

[1] United Nations, *Treaty Series*, vol. 376, p. 155.

IN WITNESS WHEREOF the Plenipotentiaries of the two Contracting States, duly authorized thereto, have signed this Convention.

DONE in duplicate at Vienna on this 28th day of November 1995, in the German, Norwegian and English languages, the three texts being equally authentic. In case there ist any divergence of interpretation between the German and the Norwegian text, the English text shall prevail.

For the Republic
of Austria:
WOLFGANG NOLZ

For the Kingdom
of Norway:
ERIK SELMER

[TRADUCTION — TRANSLATION]

CONVENTION[1] ENTRE LA RÉPUBLIQUE D'AUTRICHE ET LE ROYAUME DE NORVÈGE TENDANT À ÉVITER LA DOUBLE IMPOSITION ET À PRÉVENIR L'ÉVASION FISCALE EN MATIÈRE D'IMPÔTS SUR LE REVENU ET SUR LA FORTUNE

La République d'Autriche et le Royaume de Norvège,

Désireux de conclure une convention en vue d'éviter la double imposition et de prévenir les évasions fiscales en matière d'impôts sur le revenu et sur la fortune,

Sont convenus des dispositions ci-après :

Article premier. PERSONNES

La présente Convention s'applique aux personnes qui sont résidentes d'un des Etats contractants ou des deux.

Article 2. IMPÔTS

1. La présente Convention s'applique aux impôts sur le revenu et sur la fortune levés, selon quelque mode que ce soit, pour le compte d'un des Etats contractants ou d'une de ses subdivisions politiques ou de ses collectivités locales.

2. Sont considérés comme impôts sur le revenu ou la fortune tous les impôts sur le revenu total, la fortune totale ou des éléments du capital ou de la fortune, y compris les impôts sur la plus-value lors de l'aliénation des biens mobiliers ou immobiliers, les impôts sur la masse salariale des entreprises et les impôts sur la plus-value du capital.

3. Les impôts existants auxquels la Convention s'applique sont notamment :

a) En Autriche :

1. L'impôt sur le revenu *(Einkommensteuer)*;
2. L'impôt sur les sociétés *(Körperschaftsteuer)*;
3. L'impôt foncier *(Grundsteuer)*;
4. L'impôt sur les exploitations agricoles et forestières *(Abgabe von land-und forstwirtschaftlichen Betrieben)*;
5. La taxe sur la valeur des terrains non bâtis *(Abgabe von Bodenwert bei unbebauten Grundstücken)*;

(ci-après dénommés « impôt autrichien »);

b) En Norvège :

1. L'impôt national sur le revenu *(inntektsskatt til staten)*;
2. L'impôt municipal de comté sur le revenu *(inntekssskatt til fylkeskommunen)*;

[1] Entrée en vigueur le 1er décembre 1996 par notification, conformément à l'article 31.

3. L'impôt municipal sur le revenu *(inntektsskatt til kommunen)*;

4. Les contributions de l'Etat au fonds de péréquation des charges fiscales *(fellesskatt til Skattefordelingsfondet)*;

5. L'impôt national sur la fortune *(formuesskatt til staten)*;

6. L'impôt municipal sur la fortune *(formuesskatt til kommunen)*;

7. L'impôt national sur le revenu et la fortune provenant de l'exploration et de l'exploitation des ressources pétrolières sous-marines et des activités et travaux y relatifs, y compris le transport par oléoduc du pétrole prélevé *(skatt til staten vedrørende inntekt og formue i forbindelse med undersøkelse etter og utnyttelse av undersjøiske petroleumsforekomster og dertil knyttet virksomhet og arbeid, herunder rørledningstransport av utvunnet petroleum)*;

8. Les contributions nationales dues sur les cachets versés aux artistes non résidents *(avgift til staten av honorarer som tilfaller kunstnere bosatt i utlandet)*;

(ci-après dénommés « l'impôt norvégien »).

4. La Convention s'appliquera aussi aux impôts de nature identique ou analogue qui seront institués après sa date de signature et qui s'ajouteront ou se substitueront aux impôts actuels. Les autorités compétentes des Etats contractants se notifieront les modifications appréciables apportées à leurs législations fiscales respectives.

Article 3. DÉFINITIONS GÉNÉRALES

1. Aux fins de la présente Convention, à moins que le contexte n'exige une interprétation différente, on entend par :

a) « Autriche », la République d'Autriche;

b) « Norvège », le Royaume de Norvège, y compris toute région située en dehors des eaux territoriales du Royaume de Norvège où le Royaume de Norvège peut, en application de la législation norvégienne et conformément au droit international, exercer ses droits sur les fonds marins et leur sous-sol et les ressources naturelles qui s'y trouvent; ce mot ne s'applique ni à Svalbard, ni à Jan Mayen, ni aux dépendances norvégiennes (« biland »);

c) « Ressortissants » :

i) Toutes les personnes physiques qui possèdent la nationalité d'un Etat contractant;

ii) Toutes les personnes morales, sociétés de personnes et autres associations constituées conformément à la législation en vigueur dans un Etat contractant;

d) « Personne », une personne physique, une société ou toute autre association de personnes;

e) « Société », toute personne morale ou toute entité considérée comme personne morale aux fins de l'imposition;

f) « Entreprise d'un Etat contractant » et « entreprise de l'autre Etat contractant », respectivement une entreprise exploitée par un résident d'un Etat contractant et une entreprise exploitée par un résident de l'autre Etat contractant;

g) « Trafic international », tout transport effectué par un navire ou un aéronef exploité par une entreprise dont le siège de direction effective est situé dans un Etat

contractant, sauf si le navire ou l'aéronef n'est exploité qu'entre des points du territoire de l'autre Etat contractant;

h) « Autorité compétente » :

i) En Autriche : le Ministre fédéral des finances ou son représentant autorisé;

ii) En Norvège : le Ministre des finances ou des douanes ou son représentant autorisé.

2. Aux fins de l'application de la présente Convention par un Etat contractant, tout terme qui n'y est pas défini a le sens que lui attribue le droit de cet Etat concernant les impôts auxquels s'applique la Convention, à moins que le contexte n'exige une interprétation différente.

Article 4. RÉSIDENCE

1. Aux fins de la présente Convention, on entend par « résident d'un Etat contractant » toute personne qui, en vertu de la législation de cet Etat, est assujettie à l'impôt dans cet Etat en raison de son domicile, de sa résidence, de son siège de direction ou de tout autre critère de nature analogue. Toutefois, ces mots ne s'appliquent pas aux personnes qui sont assujetties à l'impôt dans cet Etat contractant uniquement pour les revenus provenant de sources ou d'éléments de fortune situés dans cet Etat.

2. Si, selon les dispositions du paragraphe 1 du présent article, une personne physique est résidente des deux Etat contractants, sa situation est réglée de la manière suivante :

a) Cette personne est considérée comme un résident de l'Etat où elle dispose d'un foyer d'habitation permanent; si elle dispose d'un foyer d'habitation permanent dans les deux Etats, elle est réputée résider dans l'Etat avec lequel ses liens personnels et économiques sont les plus étroits (centre des intérêts vitaux);

b) Si l'Etat sur le territoire duquel cette personne a le centre de ses intérêts vitaux ne peut pas être déterminé ou si ladite personne ne dispose de foyer d'habitation permanent dans aucun des deux Etats, elle est réputée résidente de l'Etat où elle séjourne habituellement;

c) Si cette personne séjourne habituellement dans les deux Etats ou si elle ne séjourne habituellement dans aucun d'eux, elle est réputée résider dans l'Etat dont elle possède la nationalité;

d) Si cette personne possède la nationalité des deux Etats ou si elle ne possède la nationalité d'aucun d'eux, les autorités compétentes des Etats contractants tranchent la question d'un commun accord.

3. Si, selon les dispositions du paragraphe 1 du présent article, une personne autre qu'une personne physique est résidente des deux Etats contractants, elle est réputée résider dans l'Etat où son siège de direction effective est situé.

Article 5. ETABLISSEMENT STABLE

1. Aux fins de la présente Convention, on entend par « établissement stable » une installation fixe d'affaires où l'entreprise exerce tout ou partie de son activité.

2. Ces mots peuvent désigner notamment :

a) Un siège de direction;

b) Une succursale;

c) Un bureau;

d) Une usine;

e) Un atelier;

f) Une mine, un puits de pétrole ou de gaz, une carrière ou tout autre lieu d'extraction de ressources naturelles.

3. Un chantier de construction, de montage, d'assemblage ou d'installation ou une activité de surveillance ou des services de consultants qui y sont liés ne constituent un « établissement stable » que si ce chantier, ce projet ou ces activités ont une durée supérieure à douze mois.

4. Nonobstant les dispositions précédentes du présent article, il n'y a pas « établissement stable » lorsque :

a) Des installations servent uniquement au stockage, à l'exposition ou à la livraison de marchandises appartenant à l'entreprise;

b) Des marchandises appartenant à l'entreprise sont entreposées aux seules fins de stockage, d'exposition ou de livraison;

c) Des marchandises appartenant à l'entreprise sont entreposées aux seules fins de transformation par une autre entreprise;

d) Une installation fixe d'affaires est utilisée aux seules fins d'acheter des marchandises ou de réunir des informations pour l'entreprise;

e) Une installation fixe d'affaires est utilisée aux seules fins d'exercer, pour l'entreprise, toute autre activité de caractère préparatoire ou auxiliaire;

f) Une installation fixe d'affaires est utilisée aux seules fins d'exercer une combinaison quelconque des activités visées aux alinéas *a* à *e*, du présent paragraphe, à condition que l'activité d'ensemble de la base fixe qui résulte de cette combinaison ait un caractère préparatoire ou auxiliaire.

5. Nonobstant les dispositions des paragraphes 1 et 2 du présent article, lorsqu'une personne — autre qu'un agent jouissant d'un statut indépendant visé au paragraphe 6 — agit sur le territoire d'un Etat contractant pour une entreprise d'un autre Etat contractant, cette entreprise est considérée comme ayant un établissement stable dans le premier Etat contractant pour toutes activités que cette personne exerce, à moins que les activités de cette personne ne soient limitées à celles qui sont énumérées au paragraphe 4 et qui, exercées dans une base fixe d'affaires, ne feraient pas de cette base fixe d'affaires un établissement stable au sens dudit paragraphe.

6. Une entreprise n'est pas réputée avoir un établissement stable dans un Etat contractant du seul fait qu'elle exerce son activité dans cet Etat par l'entreprise d'un courtier, d'un commissionnaire général ou de tout autre intermédiaire jouissant d'un statut indépendant, si ces personnes agissent dans le cadre ordinaire de leur activité.

7. Le fait qu'une société qui est résidente d'un Etat contractant contrôle ou est contrôlée par une société résidente de l'autre Etat contractant ou qui y exerce son activité (que ce soit par l'intermédiaire d'un établissement stable ou non) ne

suffit pas, en lui-même, à faire de l'une quelconque de ces sociétés un établissement stable de l'autre.

Article 6. REVENUS IMMOBILIERS

1. Les revenus qu'un résident d'un Etat contractant tire de biens immobiliers (y compris les revenus d'exploitations agricoles ou forestières) situés sur le territoire de l'autre Etat contractant sont imposables dans cet autre Etat.

2. Les mots « biens immobiliers » ont le sens que leur attribue le droit de l'Etat contractant où les biens considérés sont situés. Ils désignent en tout cas les accessoires, le cheptel mort ou vif des exploitations agricoles et forestières, les droits auxquels s'appliquent les dispositions du droit privé concernant la propriété foncière, l'usufruit des biens immobiliers et les droits à des paiements variables ou fixes pour l'exploitation ou la concession de l'exploitation de gisements minéraux, sources et autres ressources naturelles; les navires, bateaux et aéronefs ne sont pas considérés comme des biens immobiliers.

3. Les dispositions du paragraphe 1 du présent article s'appliquent aux revenus provenant de l'exploitation direct de la location ou de l'affermage, ainsi que de toute autre forme d'exploitation de biens immobiliers.

4. Les dispositions des paragraphes 1 et 3 du présent article s'appliquent aux revenus provenant des biens immobiliers d'entreprises ainsi qu'aux revenus des biens immobiliers servant à l'exercice d'une profession indépendante.

Article 7. BÉNÉFICES DES ENTREPRISES

1. Les bénéfices d'une entreprise d'un Etat contractant ne sont imposables que dans cet Etat, à moins que l'entreprise n'exerce son activité dans l'autre Etat contractant par l'intermédiaire d'un établissement stable qui y est situé. Si l'entreprise exerce son activité d'une telle façon, les bénéfices de l'entreprise sont imposables dans l'autre Etat, mais uniquement dans la mesure où ils sont imputables audit établissement stable.

2. Sous réserve des dispositions du paragraphe 3 du présent article, si une entreprise d'un Etat contractant exerce son activité dans l'autre Etat contractant par l'intermédiaire d'un établissement stable qui y est situé, il est imputé à cet établissement stable, dans chaque Etat contractant, les bénéfices qu'il aurait pu réaliser s'il avait constitué une entreprise distincte exerçant des activités identiques ou analogues dans des conditions identiques ou analogues et traitant en toute indépendance avec l'entreprise dont il constitue un établissement stable.

3. Pour déterminer les bénéfices d'un établissement stable, sont admises en déduction les dépenses exposées aux fins poursuivies par cet établissement stable, y compris les dépenses de direction et les frais généraux d'administration ainsi exposés, soit dans l'Etat où est situé cet établissement stable, soit ailleurs.

4. S'il est d'usage, dans un Etat contractant, de déterminer les bénéfices imputables à un établissement stable sur la base d'une répartition de l'ensemble des bénéfices de l'entreprise entre les diverses parties de celle-ci, aucune disposition du paragraphe 2 du présent article n'empêche cet Etat contractant de déterminer les bénéfices imposables selon la répartition en usage; la méthode de répartition adoptée doit cependant être telle que le résultat obtenu soit conforme aux principes énoncés dans le présent article.

5. Aucun bénéfice n'est imputé à un établissement stable du simple fait que celui-ci a acheté des marchandises pour l'entreprise.

6. Aux fins de l'application des dispositions des paragraphes 1 à 5 du présent article, les bénéfices à imputer à l'établissement stable sont déterminés chaque année selon la même méthode à moins qu'il n'existe des motifs valables et suffisants de procéder autrement.

7. Lorsque les bénéfices comprennent des éléments de revenu traités séparément dans d'autres articles de la présente Convention, les dispositions de ces articles ne sont pas modifiées par celles du présent article.

8. Le mot « bénéfices » employé dans le présent article s'entend, entre autres, des bénéfices retirés par tout associé de sa participation et, dans le cas de l'Autriche, de sa participation à titre de commanditaire *(stille Gesellschaft)* conformément au droit autrichien.

Article 8. NAVIGATION MARITIME, INTÉRIEURE ET AÉRIENNE ET CONTENEURS

1. Les bénéfices de l'exploitation de navires ou d'aéronefs en trafic international ne sont imposables que dans l'Etat contractant où est situé le siège de direction effective de l'entreprise. Si cet Etat ne peut pas imposer la totalité des bénéfices de l'entreprise, la part des bénéfices qui ainsi n'est pas imposée est imposable dans l'Etat dont leur bénéficiaire est résident.

2. Les bénéfices de l'exploitation de bateaux de la navigation intérieure ne sont imposables que dans l'Etat contractant où est situé le siège de direction effective de l'entreprise.

3. Si le siège de direction effective d'une entreprise de navigation maritime ou intérieure est à bord d'un navire ou d'un bateau, ce siège est réputé situé sur le territoire de l'Etat contractant où se trouve le port d'attache de ce navire ou de ce bateau ou, à défaut de port d'attache, sur le territoire de l'Etat contractant dont l'exploitant du navire ou du bateau est résident.

4. Les dispositions du paragraphe 1 du présent article s'appliquent aussi aux bénéfices de la participation à un pool, une exploitation en commun ou un organisme international d'exploitation.

5. Nonobstant les dispositions de l'article 7 de la présente Convention, les bénéfices qu'une entreprise d'un Etat contractant tire de l'exploitation, de l'entretien ou de la location de conteneurs (y compris les remorques et le matériel accessoire pour le transport des conteneurs) utilisés pour le transport de marchandises ne sont imposables que dans l'Etat contractant où est situé le siège de direction effective de cette entreprise, sauf si ces conteneurs ou ces remorques et ce matériel accessoire sont utilisés pour des transports uniquement entre des lieux situés dans l'autre Etat contractant.

6. Nonobstant les dispositions précédentes du présent article, lorsque des navires ou des aéronefs sont exploités en trafic international par une société de personnes comprenant un ou plusieurs associés qui sont résidents d'un Etat contractant et un ou plusieurs associés qui sont résidents de l'autre Etat contractant, et si l'entreprise n'est pas dirigée effectivement à partir d'un seul des Etats contractants, les bénéfices ne sont imposables, au prorata de la part desdits associés, que dans l'Etat dont chacun des associés concernés est résident.

7. Les dispositions des paragraphes 1 à 4 du présent article sont applicables aux bénéfices réalisés par le consortium dano-suédo-norvégien de transports aériens dénommé Scandinavian Airlines System (SAS) pour autant seulement que les bénéfices obtenus par Det Norske Luftfahrtsselskap (DNL), associés norvégiens de SAS, sont proportionnels à la part de ces associés dans ce consortium.

Article 9. ENTREPRISES ASSOCIÉES

1. Si :

a) Soit une entreprise d'un Etat contractant participe directement ou indirectement à la direction, au contrôle ou au capital d'une entreprise de l'autre Etat contractant;

b) Soit les mêmes personnes participent directement ou indirectement à la direction, au contrôle ou au capital d'une entreprise d'un Etat contractant et d'une entreprise de l'autre Etat contractant;

et si, dans l'un et l'autre cas, les deux entreprises sont, dans leurs relations commerciales ou financières, liées par des conditions convenues ou imposées qui diffèrent de celles qui seraient convenues entre des entreprises indépendantes, les bénéfices qui, sans ces conditions, auraient été réalisés par l'une des entreprises mais n'ont pu l'être en fait à cause de ces conditions, peuvent être inclus dans les bénéfices de cette entreprise et être imposés en conséquence.

Article 10. DIVIDENDES

1. Les dividendes payés par une société qui est résidente d'un Etat contractant à un résident de l'autre Etat contractant sont imposables dans cet autre Etat.

2. Toutefois, ces dividendes sont aussi imposables dans l'Etat contractant dont la société distributrice est résidente et selon la législation de cet Etat; mais si la personne qui reçoit les dividendes en est le bénéficiaire effectif, l'impôt ainsi établi ne peut excéder :

a) 5 p. 100 du montant brut des dividendes si le bénéficiaire effectif est une société (autre qu'une société de personnes) qui détient directement au moins 25 p. 100 du capital de la société distributrice;

b) 15 p. 100 du montant brut des dividendes dans tous les autres cas.

Les dispositions du présent paragraphe n'ont pas d'incidence sur l'imposition de la société au titre des bénéfices qui servent au paiement des dividendes.

3. Le mot « dividendes » employé dans le présent article désigne les revenus provenant d'actions, actions ou bons de jouissance, parts de mine, parts de fondateur ou autres parts bénéficiaires à l'exception des créances, ainsi que les revenus d'autres parts sociales soumis au même régime fiscal que les revenus d'actions par la législation de l'Etat dont la société distributrice est résidente.

4. Les dispositions des paragraphes 1 et 2 ne s'appliquent pas lorsque le bénéficiaire effectif des dividendes, résident d'un Etat contractant, exerce dans l'autre Etat contractant dont la société qui paie les dividendes est résidente, soit une activité industrielle ou commerciale par l'intermédiaire d'un établissement stable qui y est situé, soit une profession indépendante au moyen d'une base fixe qui y est située, et que la participation génératrice des dividendes se rattache effectivement à cet éta-

blissement ou à cette base. Dans ces cas, les dispositions de l'article 7 ou de l'article 14, suivant le cas, sont applicables.

5. Lorsqu'une société qui est résidente d'un Etat contractant tire des bénéfices ou des revenus de l'autre Etat contractant, cet autre Etat ne peut percevoir aucun impôt sur les dividendes payés par la société, sauf dans la mesure où ces dividendes sont payés à un résident de cet autre Etat ou dans la mesure où la participation génératrice des dividendes se rattache effectivement à un établissement stable ou à une base fixe situé dans cet autre Etat, ni prélever aucun impôt au titre de l'imposition des bénéfices non distribués, sur les bénéfices non distribués de la société, même si les dividendes payés ou les bénéfices non distribués consistent en tout ou en partie en bénéfices ou revenus provenant de cet autre Etat.

Article 11. INTÉRÊTS

1. Les intérêts provenant d'un Etat contractant et payés à un résident de l'autre Etat contractant sont imposables dans cet autre Etat.

2. Le mot « intérêts » employé dans le présent article désigne les revenus des créances de toute nature, assorties ou non de garanties hypothécaires ou d'une clause de participation aux bénéfices du débiteur, et notamment les revenus des fonds publics et des obligations d'emprunts, y compris les primes et lots attachés à ces titres. Les pénalisations pour paiement tardif ne sont pas considérées comme des intérêts au sens du présent article.

3. Les dispositions du paragraphe 1 du présent article ne s'appliquent pas lorsque le bénéficiaire effectif des intérêts, résident d'un Etat contractant, exerce dans l'autre Etat contractant d'où proviennent les intérêts, soit une activité industrielle ou commerciale par l'intermédiaire d'un établissement stable qui y est situé, soit une profession indépendante au moyen d'une base fixe qui y est située, et que la créance génératrice des intérêts se rattache effectivement à l'établissement stable ou à la base fixe en question. Dans ces cas, les dispositions de l'article 7 ou de l'article 14, suivant le cas, sont applicables.

4. Les intérêts sont réputés provenir d'un Etat contractant lorsque le débiteur est cet Etat lui-même, une subdivision politique, une collectivité locale ou un résident de cet Etat. Toutefois, lorsque le débiteur des intérêts, qu'il soit ou non résident d'un Etat contractant, a dans un Etat contractant un établissement stable, ou une base fixe, pour lesquels la dette donnant lieu au paiement des intérêts a été contractée et qui supportent la charge de ces intérêts, ceux-ci sont considérés comme provenant de l'Etat où l'établissement stable ou la base fixe est situé.

5. Lorsque, en raison de relations spéciales existant entre le débiteur et le bénéficiaire effectif ou que l'un et l'autre entretiennent avee de tierces personnes, le montant des intérêts, compte tenu de la créance pour laquelle ils sont payés, excède celui dont seraient convenus le débiteur et le bénéficiaire effectif en l'absence de pareilles relations, les dispositions du présent article ne s'appliquent qu'à ce dernier montant. Dans ce cas, la partie excédentaire des paiements reste imposable selon la législation de chaque Etat contractant et compte tenu des autres dispositions de la présente Convention.

Article 12. REDEVANCES

1. Les redevances provenant d'un Etat contractant et payées à un résident de l'autre Etat contractant ne sont imposables que dans cet autre Etat.

2. Le mot « redevances » employé dans le présent article désigne les rémunérations de toute nature payées pour l'usage ou la concession de l'usage d'un droit d'auteur sur une œuvre littéraire, artistique ou scientifique, y compris les films cinématographiques, d'une marque de fabrique ou de commerce, d'un dessin ou d'un modèle, d'un plan, d'une formule ou d'un procédé secrets, ainsi que pour l'usage ou la concession de l'usage d'un équipement industriel, commercial ou scientifique et pour des informations ayant trait à une expérience acquise dans le domaine industriel, commercial ou scientifique.

3. Les dispositions du paragraphe 1 du présent article ne s'appliquent pas lorsque le bénéficiaire effectif des redevances, résident d'un Etat contractant, exerce dans l'autre Etat contractant d'où proviennent les redevances, soit une activité industrielle ou commerciale par l'intermédiaire d'un établissement stable qui y est situé, soit une profession indépendante au moyen d'une base fixe qui y est située, et que le droit ou le bien générateur des redevances se rattache effectivement à l'établissement stable ou à la base fixe en question. Dans ces cas, les dispositions de l'article 7 ou de l'article 14, suivant le cas, sont applicables.

4. Les redevances sont considérées comme provenant d'un Etat contractant lorsque le débiteur est cet Etat lui-même, une subdivision politique, une collectivité locale ou un résident de cet Etat. Toutefois, lorsque le débiteur des redevances, qu'il soit ou non résident d'un Etat contractant, a dans un Etat contractant un établissement stable ou une base fixe pour lesquels l'engagement donnant lieu aux redevances a été contracté et qui supportent la charge de ces redevances, celles-ci sont considérées comme provenant de l'Etat où l'établissement stable ou la base fixe sont situés.

5. Lorsqu'en raison de relations spéciales existant entre le débiteur et le bénéficiaire effectif ou que l'un et l'autre entretiennent avec de tierces personnes, le montant des redevances, compte tenu de la prestation pour laquelle elles sont payées, excède celui dont seraient convenus le débiteur et le bénéficiaire effectif en l'absence de pareilles relations, les dispositions du présent article ne s'appliquent qu'à ce dernier montant. Dans ce cas, la partie excédentaire des paiements reste imposable selon la législation de chaque Etat contractant et compte tenu des autres dispositions de la présente Convention.

Article 13. GAINS EN CAPITAL

1. Les gains qu'un résident d'un Etat contractant tire de l'aliénation de biens immobiliers visés à l'article 6 du présent Accord et situés dans l'autre Etat contractant sont imposables dans cet autre Etat.

2. Les gains provenant de l'aliénation de biens mobiliers qui font partie de l'actif d'un établissement stable qu'une entreprise d'un Etat contractant a dans l'autre Etat contractant, ou de biens mobiliers qui appartiennent à une base fixe dont un résident d'un Etat contractant dispose dans l'autre Etat, liés à une base fixe qui permet à ce résident d'exercer une profession indépendante, y compris de tels gains provenant de l'aliénation de cet établissement stable (seul ou avec l'ensemble de l'entreprise) ou de cette base fixe, sont imposables dans cet autre Etat.

3. Les gains provenant de l'aliénation de navires ou aéronefs exploités en trafic international, de bateaux servant à la navigation intérieure ou de biens mobiliers affectés à l'exploitation de ces navires, aéronefs ou bateaux, ne sont imposables que dans l'Etat contractant où le siège de direction effective de l'entreprise est situé. Les bénéfices de l'entreprise sont imposables conformément aux dispositions de l'article 8 de la Convention.

4. Les gains qu'une entreprise d'un Etat contractant tire de l'aliénation de conteneurs (y compris les remorques et les matériels accessoires destinés au transport des conteneurs) utilisés pour le transport de marchandises ne sont imposables que dans l'Etat contractant où le siège de direction effective de cette entreprise est situé, sauf dans la mesure où ces conteneurs, ces remorques et ces matériels accessoires sont utilisés pour des transports uniquement entre des lieux situés sur le territoire de l'autre Etat contractant.

5. Les gains provenant de l'aliénation de tout bien autre que ceux qui sont visés au paragraphe précédent du présent article ne sont imposables que dans l'Etat contractant dont le cédant est résident.

Article 14. PROFESSIONS INDÉPENDANTES

1. Les revenus qu'une personne physique résidente d'un Etat contractant tire d'une profession libérale ou d'autres activités de caractère indépendant ne sont imposables que dans cet Etat; toutefois, ces revenus sont aussi imposables dans l'autre Etat contractant dans les cas suivants :

Si le résident :

a) Soit séjourne dans cet autre Etat pendant une ou plusieurs périodes dépassant une durée totale de 183 jours au cours de toute période de 12 mois; ou

b) Soit dispose régulièrement d'une base fixe dans cet autre Etat pour exercer ses activités, mais uniquement pour la fraction de ces revenus imputable aux activités exercées dans cet autre Etat.

2. Les mots « profession libérale » désignent notamment les activités indépendantes d'ordre scientifique, littéraire, artistique, éducatif ou pédagogique, ainsi que les activités indépendantes des médecins, avocats, ingénieurs, architectes, dentistes et comptables.

Article 15. PROFESSIONS DÉPENDANTES

1. Sous réserve des dispositions des articles 16, 18 et 19, les salaires, traitements et autres rémunérations similaires qu'un résident d'un Etat contractant reçoit au titre d'un emploi salarié ne sont imposables que dans cet Etat, à moins que l'emploi ne soit exercé dans l'autre Etat contractant. Si l'emploi y est exercé, les rémunérations reçues à ce titre sont imposables dans cet autre Etat.

2. Nonobstant les dispositions du paragraphe 1 du présent article, les rémunérations qu'un résident d'un Etat contractant reçoit au titre d'un emploi salarié exercé dans l'autre Etat contractant ne sont imposables que dans le premier Etat si, à la fois :

a) Le bénéficiaire séjourne dans l'autre Etat pendant une période ou des périodes n'excédant pas au total 183 jours au cours de l'année fiscale considérée;

b) Les rémunérations sont payées par un employeur ou pour le compte d'un employeur qui n'est pas un résident de l'autre Etat, et dont l'activité ne consiste pas à fournir du personnel temporaire;

c) La charge des rémunérations n'est pas supportée par un établissement stable ou une base fixe que l'employeur a dans l'autre Etat.

3. Nonobstant les dispositions précédentes du présent article, les rémunérations reçues au titre d'un emploi salarié exercé à bord d'un navire ou d'un aéronef exploité en trafic international ou d'un navire de la navigation intérieure sont imposables dans l'Etat contractant où les bénéfices de l'entreprise sont imposables conformément à l'article 8 de la présente Convention. Toutefois, si les rémunérations sont reçues au titre d'un emploi salarié exercé à bord d'un navire immatriculé parmi les navires internationaux norvégiens ou si les dispositions du paragraphe 6 de l'article 8 sont d'application, ces rémunérations sont imposables seulement dans l'Etat contractant dont le bénéficiaire est résident.

4. Lorsqu'un résident d'un Etat contractant reçoit des rémunérations au titre d'un emploi salarié exercé à bord d'un aéronef exploité en trafic international par le consortium Scandinavian Airlines System (SAS), ces rémunérations ne sont imposables que dans l'Etat contractant dont le salarié est résident.

Article 16. TANTIÈMES ET AUTRES RÉMUNÉRATIONS SIMILAIRES

Les tantièmes, jetons de présence et autres rétributions similaires qu'un résident d'un Etat contractant reçoit en sa qualité de membre du conseil d'administration ou d'un organe similaire d'une société qui est résidente de l'autre Etat contractant sont imposables dans cet autre Etat.

Article 17. ARTISTES DU SPECTACLE ET SPORTIFS

1. Nonobstant les dispositions des articles 7, 14 et 15 de la présente Convention, les revenus qu'un résident d'un Etat contractant tire de ses activités personnelles exercées dans l'autre Etat contractant en tant qu'artiste de spectacle tel qu'artiste de théâtre, de cinéma, de la radio ou de la télévision ou musicien, ou en tant que sportif, sont imposables dans cet autre Etat.

2. Lorsque les revenus d'activités qu'un artiste du spectacle ou un sportif exerce personnellement et en cette qualité sont attribués non pas à l'artiste ou au sportif lui-même mais à une autre personne, ces revenus sont imposables, nonobstant les dispositions des articles 7, 14 et 15 de la présente Convention, dans l'Etat contractant où les activités de l'artiste ou du sportif sont exercées.

3. Sous réserve de modalités de règlement amiable dont seraient convenues les Parties contractantes, les dispositions des paragraphes 1 et 2 du présent article ne s'appliquent pas au revenu d'activités exercées dans un Etat contractant par des artistes du spectacle ou des sportifs si leur séjour dans cet Etat est financé de manière appréciable par des fonds publics de l'autre Etat contractant ou d'une subdivision politique, d'une autorité locale ou d'une autre entité de droit public de cet autre Etat. En pareil cas, le revenu est imposable seulement dans l'Etat dont l'artiste du spectacle ou l'athlète est résident.

Article 18. PENSIONS, RENTES, PENSIONS ALIMENTAIRES ET ALLOCATIONS DE SÉCURITÉ SOCIALE

1. Les pensions (y compris les pensions de l'Etat et autres allocations publiques payées au titre d'un régime de sécurité sociale) et annuités provenant d'un Etat contractant sont imposables dans cet Etat.

2. Les pensions alimentaires et autres, payées à un résident d'un des Etats contractants, ne sont imposables que dans cet Etat. Toutefois, les pensions alimentaires et autres, payées par un résident d'un des Etats contractants à un résident de l'autre Etat, ne sont imposables que dans le premier Etat, dans la mesure où elles ne sont pas déductibles des impôts dus par le payeur.

3. Les pensions, annuités et autres paiements, réguliers ou non, qui sont payés par un Etat contractant ou une subdivision politique ou une administration locale de cet Etat ou par une autre entité de droit public à un résident de l'autre Etat contractant à titre d'indemnisation de blessures ou dommages pbysiques ou corporels subis à la suite d'actes de guerre ou de persécutions politiques, ne sont imposables que dans le premier Etat.

Article 19. FONCTION PUBLIQUE

1. *a*) Les rémunérations, autres que les pensions, payées par un Etat contractant ou l'une de ses subdivisions politiques, collectivités locales ou autres entités de droit public à une personne physique au titre de services rendus à cet Etat ou à cette subdivision ou collectivité ou à cette autre entité, ne sont imposables que dans cet Etat;

b) Toutefois, ces rémunérations ne sont imposables que dans l'autre Etat contractant si les services sont rendus dans cet Etat et si la personne physique est résidente de cet Etat; et :

i) Soit possède la nationalité de cet Etat;

ii) Soit n'est pas devenue résidente de cet Etat à seule fin de fournir les services.

2. Les dispositions des articles 15 et 16 de la présente Convention s'appliquent aux rémunérations payées au titre de services rendus dans le cadre d'une activité industrielle ou commerciale exercée par un Etat contractant, ou l'une des subdivisions politiques, des collectivités locales ou des entités de droit public de cet Etat.

Article 20. ETUDIANTS

Les montants versés pour frais d'entretien, d'études ou de formation à un étudiant ou un stagiaire qui est, ou qui était immédiatement avant de se rendre dans un Etat contractant, résident de l'autre Etat et qui séjourne dans le premier Etat à seule fin d'y poursuivre des études ou sa formation, ne sont pas imposables dans cet Etat à condition de provenir de sources situées en dehors de cet Etat.

Article 21. ACTIVITÉS AU LARGE

1. Les dispositions du présent article s'appliquent nonobstant toute autre disposition de la présente Convention.

2. Sous réserve des dispositions des paragraphes 3 et 4 du présent article, les résidents autrichiens qui exercent, au large de la Norvège, des activités liées à la prospection ou à l'exploitation du fond de la mer ou de son sous sol ou de ressources naturelles situées en Norvège sont réputés, en ce qui concerne ces activités, exercer des activités commerciales ou industrielles en Norvège par l'intermédiaire d'un établissement stable, ou d'une base fixe, situé en territoire norvégien.

3. Les dispositions du paragraphe 2 du présent article ne s'appliquent pas aux activités exercées pendant une période n'excédant pas un total de trente jours au cours d'une quelconque période de douze mois. Cependant, aux fins du présent paragraphe :

a) Des activités exercées par une entreprise qui est associée à une autre entreprise sont réputées être exercées par cette autre entreprise si elles sont sensiblement identiques aux activités de cette dernière;

b) Deux entreprises sont réputées associées si l'une dépend directement ou indirectement de l'autre ou que toutes deux sont contrôlées directement ou indirectement par un ou plusieurs tiers.

4. Ne sont imposables que dans l'Etat contractant où est situé le siège de direction effective de l'entreprise les bénéfices retirés par un résident autrichien du transport de fournitures ou de personnel jusqu'à un ou plusieurs lieux où sont exercées, en Norvège, des activités liées à la prospection ou à l'exploitation du fond de la mer et de son sous-sol ainsi que de leurs ressources naturelles, ou de l'exploitation de remorqueurs et autres embarcations auxiliaires de telles activités.

5. *a*) Sous réserve des dispositions de l'alinéa *b*, du présent paragraphe, les traitements, les salaires et rémunérations analogues, que les résidents de l'Autriche retirent d'un emploi lié à la prospection ou l'exploitation du fond de la mer, de son sous-sol et de leurs ressources naturelles situées en Norvège, dans la mesure où les fonctions sont exercées au large de la Norvège, sont imposables en Norvège à condition que l'emploi au large soit exercé pendant une période dépassant en tout 30 jours au cours d'une quelconque période de 12 mois;

b) Les traitements, salaires et rémunérations analogues, que les résidents de l'Autriche retirent d'un emploi exercé à bord d'un navire ou d'un aéronef qui transporte du personnel ou des fournitures jusqu'en un lieu, ou entre des lieux où sont exercées en Norvège, des activités liées à la prospection ou l'exploitation du fond de la mer et de son sous-sol et de leurs ressources naturelles, ou d'un emploi exercé à bord de remorques ou d'autres navires auxiliaires de telles activités, sont imposables dans l'Etat contractant où le siège de direction effective de l'entreprise est situé.

6. Sont imposables en Norvège les gains retirés par les résidents de l'Autriche de l'aliénation :

a) Soit de droit de prospection ou d'exploitation;

b) Soit de biens situés en Norvège et utilisés en rapport avec la prospection ou l'exploitation du fond de la mer et de son sous-sol et de leurs ressources naturelles situées en Norvège;

c) Soit de parts dont la valeur découle en totalité ou en majeure partie, directement ou indirectement, de tels droits ou de tels biens, ou à la fois de tels droits et de tels biens.

Aux fins du présent paragraphe, les mots « droits de prospection ou d'exploitation » désignent des droits sur des actifs produits par la prospection ou l'exploitation du fond de la mer et de son sous-sol et de leurs ressources naturelles en Norvège, y compris les droits sur des intérêts relatifs à ces actifs ou des droits aux avantages de tels actifs.

Article 22. AUTRES REVENUS

1. Les éléments du revenu d'un résident d'un Etat contractant, d'où qu'ils proviennent, qui ne sont pas traités dans les articles précédents de la présente Convention ne sont imposables que dans cet Etat.

2. Les dispositions du paragraphe 1 du présent article ne s'appliquent pas aux revenus autres que les revenus provenant de biens immobiliers, tels qu'ils sont définis au paragraphe 2 de l'article 6 de la présente Convention, lorsque le bénéficiaire de tels revenus, résident d'un Etat contractant, exerce dans l'autre Etat contractant, soit une activité industrielle ou commerciale par l'intermédiaire d'un établissement stable qui y est situé, soit une profession indépendante au moyen d'une base fixe qui y est située, et que le droit ou le bien générateur des revenus s'y attache effectivement. Dans ces cas, les dispositions de l'article 7 ou de l'article 14 de la présente Convention, suivant le cas, sont applicables.

Article 23. FORTUNE

1. La fortune constituée par des biens immobiliers visés à l'article 6 de la présente Convention, que possède un résident d'un Etat contractant et qui sont situés dan l'autre Etat contractant, est imposable dans cet autre Etat.

2. La fortune constituée par des biens mobiliers, qui font partie de l'actif d'un établissement stable qu'une entreprise d'un Etat contractant a dans l'autre Etat contractant ou par des biens mobiliers qui appartiennent à une base fixe dont un résident d'un Etat contractant dispose dans l'autre Etat contractant pour l'exercice d'une profession indépendante, est imposable dans cet autre Etat.

3. La fortune constituée par des navires et des aéronefs exploités en trafic international, ainsi que par des biens mobiliers affectés à l'exploitation de ces navires ou aéronefs, n'est imposable que dans l'Etat contractant où les bénéfices sont imposables en vertu de l'article 8 de la présente Convention.

4. La fortune d'une entreprise d'un Etat contractant constituée par des conteneurs (y compris les remorques et les matériels accessoires destinés au transport des conteneurs) utilisés pour le transport de marchandises n'est imposable que dans l'Etat contractant où le siège de direction effective de cette entreprise est situé, sauf si ces conteneurs, ces remorques et ces matériels accessoires sont utilisés pour assurer des transports uniquement entre des lieux situés sur le territoire de l'autre Etat contractant.

5. Tous les autres éléments de fortune d'un résident d'un Etat contractant ne sont imposables que dans cet Etat.

Article 24. ELIMINATION DE LA DOUBLE IMPOSITION

1. *a*) Si un résident autrichien retire des éléments de revenu ou détient des éléments de fortune imposables en Norvège conformément aux dispositions de la

présente Convention, l'Autriche exonère d'impôt ces éléments sous réserve des dispositions de l'alinéa *b*, du paragraphe 1 ainsi que du paragraphe 3 du présent article;

b) Si un résident autrichien retire des éléments de revenu imposables en Norvège conformément aux dispositions de l'article 10 de la présente Convention, l'Autriche autorise qu'un montant égal à l'impôt norvégien soit déduit de l'impôt sur le revenu de ce résident. Toutefois, cette déduction n'excède pas cette part de l'impôt, calculée avant la déduction correspondant aux éléments de revenu provenant de la Norvège.

2. Sous réserve des dispositions législatives norvégiennes relatives aux crédits d'impôt déductibles de l'impôt norvégien ou d'impôts payables en dehors de Norvège (qui n'ont pas d'incidence sur le principe général), si un résident norvégien reçoit des revenus ou possède de la fortune qui, conformément aux dispositions de la présente Convention, sont imposables en Autriche, la Norvège accorde :

a) Pour l'impôt qu'elle perçoit sur les revenus de ce résident, une déduction d'un montant égal à l'impôt sur le revenu payé en Autriche;

b) Pour l'impôt qu'elle perçoit sur la fortune de ce résident, une déduction égale à l'impôt sur la fortune payé en Autriche.

Dans l'un et l'autre cas, cette déduction ne peut excéder la fraction de l'impôt sur le revenu ou de l'impôt sur la fortune, calculé avant déduction, qui correspond selon le cas aux revenus ou à la fortune imposables en Autriche.

3. Si, conformément à une quelconque disposition de la présente Convention, les revenus qu'un résident d'un Etat contractant reçoit ou la fortune qu'il possède sont exempts d'impôt dans cet Etat, celui-ci peut, néanmoins, pour calculer le montant de l'impôt sur le reste des revenus ou de la fortune de ce résident, tenir compte des revenus ou de la fortune exemptés.

Article 25. NON-DISCRIMINATION

1. Les ressortissants d'un Etat contractant ne sont soumis dans l'autre Etat contractant à aucune imposition ou obligation liée à une imposition, qui serait autre ou plus lourde que celles auxquelles sont ou pourraient être assujettis les ressortissants de cet autre Etat qui se trouvent dans la même situation. Nonobstant les dispositions de l'article premier de la présente Convention, la présente disposition s'applique aussi aux personnes qui sont résidentes d'un des Etats contractants ou des deux.

2. L'imposition d'un établissement stable qu'une entreprise d'un Etat contractant a dans l'autre Etat contractant n'est pas établie dans cet autre Etat d'une façon moins favorable que l'imposition des entreprises de cet autre Etat qui exercent la même activité. Les dispositions du présent article ne seront pas interprétées comme obligeant un Etat contractant à accorder à des résidents de l'autre des dégrèvements, abattements ou réductions qui sont accordés, en raison de leur situation de famille ou de leurs charges familiales, à leurs propres résidents.

3. A moins que les dispositions de l'article 9, du paragraphe 5 de l'article 11 ou du paragraphe 5 de l'article 12 de la présente Convention ne soient applicables, les intérêts, redevances et autres dépenses payés par une entreprise d'un Etat contractant à un résident de l'autre Etat sont déductibles, pour la détermination des béné-

fices imposables de cette entreprise, dans les mêmes conditions que s'il avaient été payés à un résident du premier Etat.

De même, les dettes d'une entreprise d'un Etat contractant envers un résident de l'autre Etat sont déductibles, pour la détermination de la fortune imposable de cette entreprise, dans les mêmes conditions que si elles avaient été contractées envers un résident du premier Etat.

4. Les entreprises d'un Etat contractant dont le capital est, en totalité ou en partie, détenu ou contrôlé, directement ou indirectement, par un ou plusieurs résidents de l'autre Etat, ne sont soumises dans le premier Etat contractant à aucune imposition ou obligation s'y rapportant qui serait autre ou plus lourde que celle à laquelle sont ou pourraient être assujetties les autres entreprises analogues du premier Etat.

5. Les dispositions du présent article s'appliquent à tout impôt, quelle qu'en soit la nature ou la dénomination, nonobstant les dispositions de l'article 2 de la présente Convention.

Article 26. PROCÉDURE AMIABLE

1. Une personne qui estime que les mesures prises par un Etat contractant ou par les deux Etats contractants entraînent ou entraîneront pour elle une imposition non conforme aux dispositions de la présente Convention peut, indépendamment des recours prévus sur le droit interne de ces Etats, soumettre son cas à l'autorité compétente de l'Etat contractant dont elle est résidente ou, si son cas relève du paragraphe 1 de l'article 25 de la présente Convention, à celle de l'Etat contractant dont elle possède la nationalité. Le cas doit être soumis dans un délai de trois ans à partir de la première notification des mesures qui entraînent une imposition non conforme aux dispositions de la Convention.

2. Si la réclamation lui paraît fondée et si elle n'est pas elle-même en mesure d'y apporter une solution satisfaisante, l'autorité compétente s'efforce de résoudre le cas par voie d'accord amiable avec l'autorité compétente de l'autre Etat contractant, en vue d'éviter une imposition non conforme à la présente Convention. L'accord est appliqué quels que soient les délais prévus par le droit interne des Etats contractants.

3. Les autorités compétentes des Etats contractants s'efforcent, par voie d'accord amiable, de résoudre les difficultés ou de dissiper les doutes auxquels peuvent donner lieu l'interprétation ou l'application de la Convention. Elles peuvent aussi se concerter en vue d'éliminer la double imposition dans les cas non prévus par la Convention.

4. Les autorités compétentes des Etats contractants peuvent communiquer directement entre elles en vue d'un accord au sens des paragraphes précédents. Si un échange verbal d'opinions semble devoir favoriser un tel accord, il peut avoir lieu dans le cadre d'une commission composée des représentants des autorités compétentes des Etats contractants.

Article 27. ECHANGE DE RENSEIGNEMENTS

1. Les autorités compétentes des Etats contractants échangent les renseignements nécessaires pour appliquer les dispositions de la présente Convention ou celles de la législation interne des Etats contractants relative aux impôts visés par la

Convention dans la mesure où l'imposition qu'elle prévoit n'est pas contraire à la Convention, en particulier afin de lutter contre la fraude ou l'évasion fiscale dans le cas de ces impôts. L'échange de renseignements n'est pas restreint par l'article 1 de la présente Convention. Les renseignements reçus par un Etat contractant sont tenus secrets de la même manière que les renseignements obtenus en application de la législation interne de cet Etat et ne sont communiqués qu'aux personnes ou autorités (y compris les tribunaux et organes administratifs) concernées par l'établissement ou le recouvrement des impôts visés par la Convention, ou par les exécutions, les poursuites ou les décisions concernant ces impôts. Ces personnes ou autorités n'utilisent ces renseignements qu'à ces fins, mais peuvent en faire état au cours d'audiences publiques de tribunaux ou dans des jugements.

2. Les dispositions du paragraphe 1 du présent article ne peuvent en aucun cas être interprétées en imposant à un Etat contractant l'obligation :

a) De prendre des mesures administratives dérogeant à sa législation et à sa pratique administrative ou à celles de l'autre Etat contractant;

b) De fournir des renseignements qui ne pourraient être obtenus sur la base de sa législation ou dans le cadre de sa pratique administrative normale ou de celles de l'autre Etat contractant;

c) De fournir des renseignements qui révéleraient un secret industriel, professionnel ou un procédé commercial ou des renseignements dont la communication serait contraire à l'ordre public.

Article 28. RECOUVREMENT

1. Les Etats contractants se prêteront appui et aide pour recouvrer les impôts visés par la présente Convention ainsi que les intérêts, les coûts et les suppléments et majorations d'impôts.

2. L'Etat requérant produit une copie de l'ordre d'exécution authentifié par l'autorité compétente et précisant que les montants qui sont visés dans la décision et au sujet desquels il demande à l'Etat requis d'intervenir sont dus et recouvrables de manière finale.

3. Les ordres produits conformément aux dispositions du paragraphe 2 du présent article sont applicables conformément à la législation de l'Etat requis. Il est en outre spécifié qu'actuellement, en droit autrichien, les ordres d'exécution doivent être rendus exécutoires par les directions des finances des *Länder (Finanzlandesdirektionen).*

4. L'Etat requis procède au recouvrement par l'intermédiaire de son administration des finances et, le cas échéant, ses tribunaux, conformément à sa législation applicable à ses propres créances d'impôt similaires; toutefois, les créances d'impôt à recouvrir ne sont pas considérées comme créances privilégiées sur le territoire de l'Etat requis. En République d'Autriche, l'exécution judiciaire est demandée par la *Finanzprokuratur* ou par la perception qui a reçu délégation pour agir en son nom.

5. L'entraide visée au paragraphe 1 du présent article ne peut pas être demandée pour le recouvrement de créances fiscales faisant encore l'objet d'un appel. Au sujet de ces créances, l'entraide doit se limiter à la remise au débiteur d'une ordonnance interrompant les délais de procédure.

6. Les appels relatifs à l'existence ou au montant de la créance ne peuvent être adressés qu'aux autorités de l'Etat requérant.

7. Les questions concernant toute période au-delà de laquelle une créance fiscale n'est pas exécutoire sont régies par le droit de l'Etat requérant. La demande d'entraide doit donner des détails sur cette période.

8. Les opérations de recouvrement mises en œuvre par l'Etat requis en réponse à une demande d'entraide qui, selon le droit de cet Etat, aura pour effet de suspendre ou d'interrompre la période visée au paragraphe 7 du présent article, produisent aussi cet effet conformément au droit de l'Etat requérant. L'Etat requis informe l'Etat requérant de ces actions.

9. En aucun cas l'Etat requis n'est obligé de répondre à une demande d'entraide présentée plus de 15 ans après la date de l'instrument original autorisant l'exécution.

10. L'entraide en matière de recouvrement visée au paragraphe 1 du présent article peut être refusée si l'Etat requis estime qu'elle serait préjudiciable à sa souveraineté, sa sécurité ou ses intérêts fondamentaux.

Article 29. AGENTS DIPLOMATIQUES OU CONSULAIRES

Aucune disposition de la présente Convention ne porte atteinte aux privilèges fiscaux dont bénéficient les membres des missions diplomatiques ou des postes consulaires en vertu, soit des règles générales du droit international, soit des dispositions d'accords particuliers.

Article 30. MODE D'APPLICATION

1. Aucune disposition de la présente Convention ne peut être interprétée comme interdisant à l'un ou à l'autre Etat contractant d'appliquer un système de retenue à la source conformément à son droit interne. Toutefois, si la Convention prévoit une exonération ou une réduction d'impôt, le montant de l'impôt retenu en sus des limites prescrites par la Convention est remboursé à la demande du contribuable qui a droit à cette exonération ou cette réduction.

2. Les autorités compétentes des Etats contractants règlent par un accord bilatéral les modalités d'application des limites prévues dans la Convention.

Article 31. ENTRÉE EN VIGUEUR

1. Chacun des Etats contractants notifiera à l'autre, par la voie diplomatique, l'achèvement des procédures requises par sa législation pour l'entrée en vigueur de la présente Convention. Celle-ci entrera en vigueur le premier jour du troisième mois qui suivra la date de la réception de la dernière de ces notifications et sera dès lors applicable aux impôts sur le revenu ou le capital se rapportant à l'année civile (y compris les exercices comptables commençant au cours de cette année civile, quelle qu'elle soit) qui suivra l'année d'entrée en vigueur la présente Convention et aux années suivantes.

2. La Convention entre la République d'Autriche et le Royaume de Norvège concernant l'exemption réciproque de l'impôt sur le revenu et le capital, signée à Vienne le 15 février 1960[1], telle que modifiée par le Protocole signé à Vienne le

[1] Nations Unies, *Recueil des Traités*, vol. 376, p. 155.

16 décembre 1970, cessera de produire ses effets à la date de l'entrée en vigueur de la présente Convention, conformément aux dispositions du paragraphe 1 du présent article.

Article 32. DÉNONCIATION

La présente Convention demeurera en vigueur indéfiniment mais chacun des Etats contractants pourra la dénoncer par écrit à l'autre, par la voie diplomatique, à partir du 30 juin de toute année civile suivant une période de cinq ans à compter de son entrée en vigueur. En pareil cas, la Convention cessera de produire ses effets sur les impôts sur le revenu ou le capital se rapportant à l'année civile (y compris les exercices comptables commençant au cours de cette année civile) qui suivra l'année au cours de laquelle la dénonciation est notifiée.

EN FOI DE QUOI les plénipotentiaires des deux Etats contractants, à ce dûment autorisés, ont signé la présente Convention.

FAIT à Vienne le 28 novembre 1995, en deux exemplaires, chacun en langues allemande, norvégienne et anglaise, les trois textes faisant également foi. En cas de divergence d'interprétation entre les textes allemand et norvégien, c'est le texte anglais qui l'emporte.

Pour la République
d'Autriche :

WOLFGANG NOLZ

Pour le Royaume
de Norvège :

ERIK SELMER

No. 33549

FINLAND
and
ESTONIA

Agreement on the Bonndary of the Maritime Zones in the Gulf of Finland and in the Northern Part of the Baltic Sea (with map). Signed at Helsinki on 18 October 1996

Authentic texts: Finnish and Estonian.

Registered by Finland on 20 February 1997.

FINLANDE
et
ESTONIE

Accord relatif à la frontière des zones maritimes dans le golfe de Finlande et dans la partie septentrionale de la mer Baltique (avec carte). Signé à Helsinki le 18 octobre 1996

Textes authentiques : finnois et estonien.

Enregistré par la Finlande le 20 février 1997.

[FINNISH TEXT — TEXTE FINNOIS]

SOPIMUS SUOMEN TASAVALLAN JA VIRON TASAVALLAN VÄLILLÄ MERIVYÖHYKERAJASTA SUOMENLAHDELLA JA POHJOISELLA ITÄMERELLÄ

Suomen tasavallan hallitus ja Viron tasavallan hallitus,

jotka ovat päättäneet rajan määräämisestä Suomen tasavallan mannerjalustan ja kalastusvyöhykkeen sekä Viron tasavallan talousvyöhykkeen välillä Suomenlahdella ja pohjoisella Itämerellä,

jotka ottavat huomioon 10 päivänä joulukuuta 1982 tehdyn Yhdistyneiden Kansakuntien merioikeusyleissopimuksen,

ovat sopineet seuraavasta:

1 artikla

Raja Suomen tasavallan mannerjalustan ja kalastusvyöhykkeen sekä Viron tasavallan talousvyöhykkeen välillä muodostuu suorista linjoista (geodeettisista linjoista), jotka yhdistävät 2 artiklassa määrättyjä pisteitä.

Pisteiden sijainti on annettu maantieteellisinä pituus- ja leveysasteina "World Geodetic System 1984" -järjestelmässä.

Rajan kulku on kuvattu tämän sopimuksen liitteenä olevassa kartassa.

2 artikla

Rajan lähtöpisteenä idässä on se piste, josta on sovittu asianomaisen kolmannen valtion kanssa.

Tästä pisteestä raja kulkee seuraavien pisteiden kautta tässä määrätyssä järjestyksessä:

pohjoinen leveys	itäinen pituus
59°59.678'	26°20.147'
59°59.095'	26°12.666'
59°58.095'	26° 7.966'
59°51.694'	25°58.067'
59°52.594'	25°27.566'
59°53.294'	25°10.166'
59°52.093'	24°57.166'
59°50.493'	24°49.266'
59°44.193'	24°24.367'
59°37.092'	23°54.367'
59°31.591'	23°29.667'
59°31.691'	23° 9.567'
59°24.891'	22°45.068'
59°22.790'	22° 9.868'
59°18.689'	21°46.568'
59°11.489'	21°11.168'
58°50.677'	20°28.902'

Luettelon viimeisestä pisteestä raja jatkuu sellaiseen pisteeseen saakka, josta on sovittu asianomaisen kolmannen valtion kanssa.

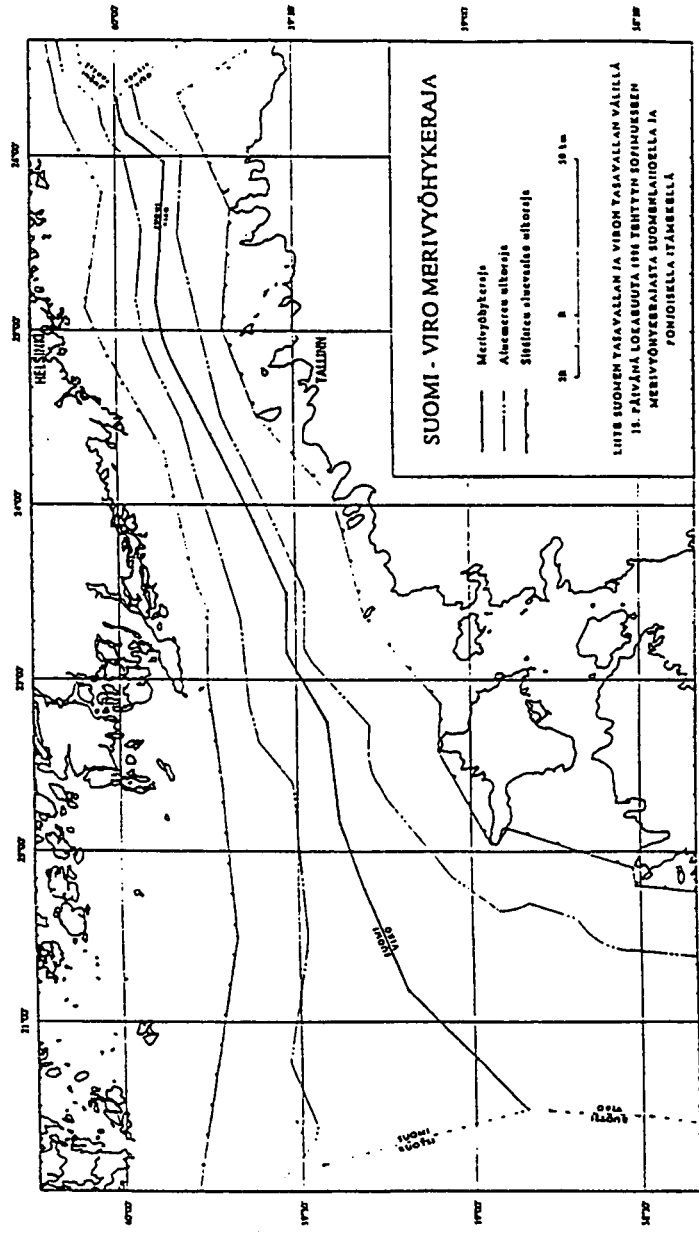
3 artikla

Tämä sopimus tulee voimaan viidentoista päivän kuluttua siitä, kun sopimuspuolet ovat diplomaattiteitse ilmoittaneet toisilleen, että sopimuksen voimaantulon edellyttämät valtionsisäiset toimenpiteet on suoritettu.

Tehty Helsingissä 18 päivänä lokakuuta 1996 kahtena suomen- ja vironkielisenä kappaleena, jotka molemmat ovat yhtä todistusvoimaiset.

Suomen tasavallan hallituksen
puolesta:
TARJA HALONEN

LIITE



[ESTONIAN TEXT — TEXTE ESTONIEN]

LEPING SOOME VABARIIGI JA EESTI VABARIIGI VAHEL MEREALAPIIRIST SOOME LAHEL JA LÄÄNEMERE PÕHJAOSAS

Soome Vabariigi valitsus ja Eesti Vabariigi valitsus,

olles otsustanud kindlaks määrata piiri Soome Vabariigi mandrilava ja kalandusvööndi ning Eesti Vabariigi majandusvööndi vahel Soome lahel ja Läänemere põhjaosas,

võttes arvesse 10. detsembril 1982. a sõlmitud Ühinenud Rahvaste Organisatsiooni mereõiguse konventsiooni,

on kokku leppinud alljärgnevas:

Artikkel 1

Piir Soome Vabariigi mandrilava ja kalandusvööndi ning Eesti Vabariigi majandusvööndi vahel moodustub sirgjoontest (geodeetilistest joontest), mis ühendavad artiklis 2 määratletud punkte.

Punktide asukohad on antud geograafiliste pikkus- ja laiuskraadidena "World Geodetic System 1984" süsteemis.

Piirijoone kulgemine on kujutatud käesoleva lepingu lisaks oleval kaardil.

Artikkel 2

Piirijoone alguspunktiks idas on see punkt, milles on kokku lepitud kolmanda asjaomase riigiga.

Sellest punktist kulgeb piirijoon järgmiste punktide kaudu allpool antud järjestuses:

põhjalaius	idapikkus
59°59.678'	26°20.147'
59°59.095'	26°12.666'
59°58.095'	26°07.966'
59°51.694'	25°58.067'
59°52.594'	25°27.566'
59°53.294'	25°10.166'
59°52.093'	24°57.166'
59°50.493'	24°49.266'
59°44.193'	24°24.367'
59°37.092'	23°54.367'
59°31.591'	23°29.667'
59°31.691'	23°09.567'
59°24.891'	22°45.068'
59°22.790'	22°09.868'
59°18.689'	21°46.568'
59°11.489'	21°11.168'
58°50.677'	20°28.902'

Loetelu viimasest punktist kulgeb piir selle punktini, milles on kokku lepitud kolmanda asjaomase riigiga.

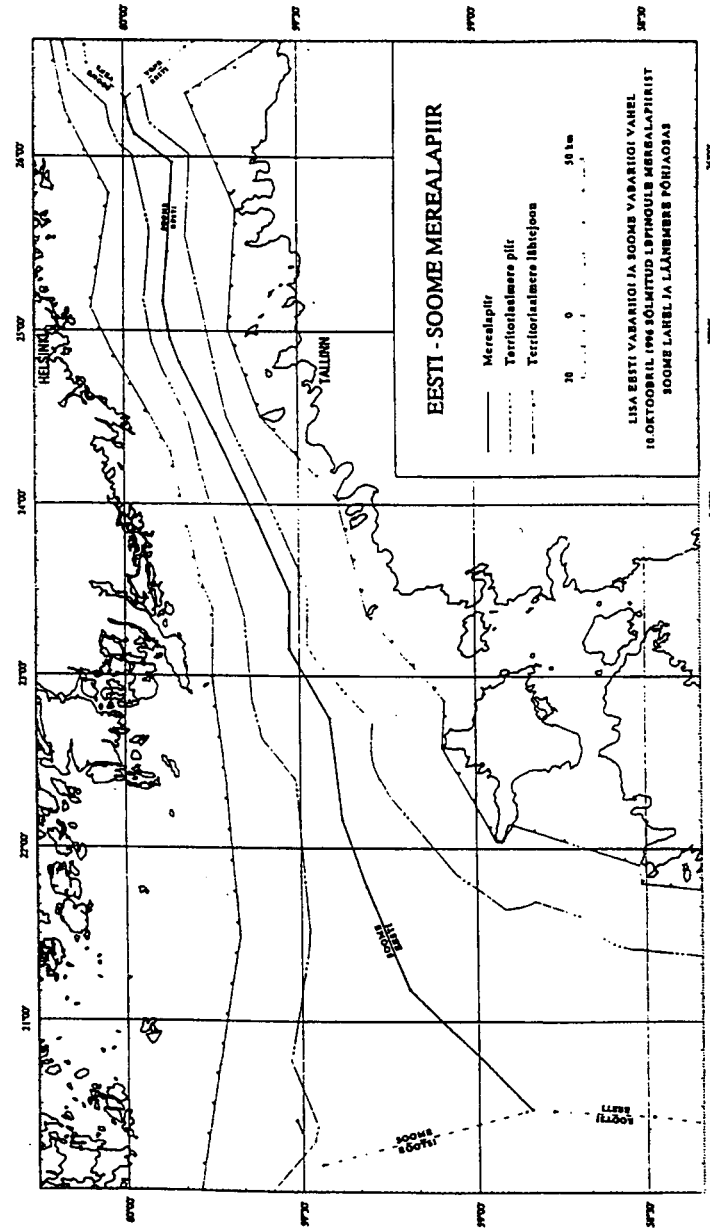
Artikkel 3

Käesolev leping jõustub viieteistkümne päeva möödumisel päevast, kui lepingupooled on teineteisele diplomaatiliste kanalite kaudu teatanud, et lepingu jõustumiseks vajalikud siseriiklikud toimingud on teostatud.

Koostatud Helsingis 18. oktoobril 1996. aastal kahes eksemplaris soome ja eesti keeles, kusjuures mõlemad tekstid omavad võrdset jõudu.

Eesti Vabariigi Valitsuse
nimel
SIIM KALLAS

LISA


EESTI - SOOME MEREALAPIIR
Merealapiir
Territoriaalmere piir
Territoriaalmere lähtejoon
LISA EESTI VABARIIGI JA SOOME VABARIIGI VAHEL
18.OKTOOBRIL 1996 SÕLMITUD LEPINGULE MEREALAPIIRIST
SOOME LAHEL JA LÄÄNEMERE PÕHJAOSAS
HELSINKI
TALLINN
SOOME LAHT
SOOME
EESTI

[TRANSLATION — TRADUCTION]

AGREEMENT[1] BETWEEN THE GOVERNMENT OF THE REPUBLIC OF FINLAND AND THE GOVERNMENT OF THE REPUBLIC OF ESTONIA ON THE BOUNDARY OF THE MARITIME ZONES IN THE GULF OF FINLAND AND IN THE NORTHERN PART OF THE BALTIC SEA

The Government of the Republic of Finland and the Government of the Republic of Estonia,

Having decided to establish the boundary between the continental shelf and the fishing zone of the Republic of Finland and the economic zone of the Republic of Estonia in the Gulf of Finland and in the northern part of the Baltic Sea,

Having regard to the provisions of the United Nations Convention on the Law of the Sea, which entered into force on 10 December 1982,

Have agreed as follows:

Article 1

The boundary between the continental shelf and the fishing zone of the Republic of Finland and the economic zone of the Republic of Estonia consists of straight lines (geodetic lines) that connect the points specified in article 2.

The location of these points is expressed in geographic degrees of latitude and longitude in accordance with the World Geodetic System 1984.

The boundary is indicated on the chart annexed to this Agreement.

Article 2

The eastern starting point of the boundary shall be the point agreed on with the third concerned State.

From this point the boundary passes through the following points:

Northern latitude	*Eastern longitude*
59°59.678′	26°20.147′
59°59.095′	26°12.666′
59°58.095′	26°07.966′
59°51.694′	25°58.067′
59°52.594′	25°27.566′
59°53.294′	25°10.166′
59°52.093′	24°57.166′
59°50.493′	24°49.266′
59°44.193′	24°24.367′
59°37.092′	23°54.367′
59°31.591′	23°29.667′
59°31.691′	23°09.567′

[1] Came into force on 7 January 1997 by notification, in accordance with article 3.

Northern latitude	*Eastern longitude*
59°24.891′	22°45.068′
59°22.790′	22°09.868′
59°18.689′	21°46.568′
59°11.489′	21°11.168′
59°50.677′	20°28.902′

From the last point in the list, the boundary continues until the point agreed on with the third concerned State.

Article 3

This Agreement shall enter into force 15 days after the date on which the Contracting Parties notify each other through the diplomatic channel that the necessary constitutional procedures for the entry into force of this Agreement have been completed.

DONE at Helsinki on 18 October 1996 in duplicate in the Finnish and Estonian languages, both texts being equally authentic.

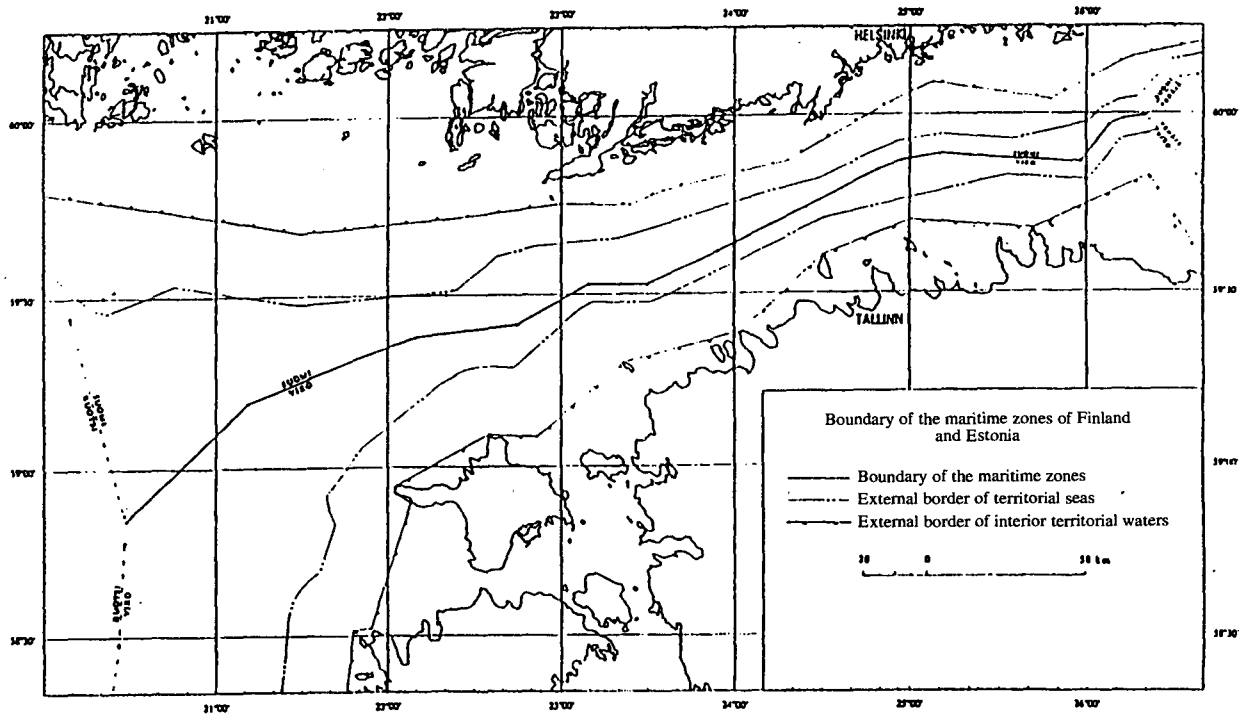
For the Government
of the Republic of Finland:

TARJA HALONEN

For the Government
of the Republic of Estonia:

SIIM KALLAS

ANNEX TO THE AGREEMENT BETWEEN THE GOVERNMENT OF THE REPUBLIC OF FINLAND AND THE GOVERNMENT OF THE REPUBLIC OF ESTONIA ON THE BOUNDARY OF THE MARITIME ZONES IN THE GULF OF FINLAND AND IN THE NORTHERN PART OF THE BALTIC SEA DONE ON 18 OTOBER 1996



[TRADUCTION — TRANSLATION]

ACCORD[1] ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DE FINLANDE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE D'ESTONIE RELATIF À LA FRONTIÈRE DES ZONES MARITIMES DANS LE GOLFE DE FINLANDE ET LA PARTIE SEPTENTRIONALE DE LA MER BALTIQUE

Le Gouvernement de la République de Finlande et le Gouvernement de la République d'Estonie,

Ayant décidé d'établir la frontière entre le plateau continental et la zone de pêche de la République de Finlande et la zone économique de la République d'Estonie dans le golfe de Finlande et dans la partie septentrionale de la mer Baltique,

Prenant en considération les dispositions de la Convention des Nations Unies sur le droit de la mer qui est entrée en vigueur le 10 décembre 1982,

Sont convenus de ce qui suit :

Article premier

La frontière entre le plateau continental et la zone de pêche de la République de Finlande et la zone économique de la République d'Estonie est constituée par des lignes droites (lignes géodésiques) qui relient les points spécifiés à l'article 2.

La position de ces points est exprimée en degrés géographiques de latitude et longitude conformément au système géodésique mondial de 1984.

La frontière est indiquée sur la carte annexée au présent Accord.

Article 2

Le point de départ oriental de la frontière est le point convenu avec l'Etat tiers concerné.

A partir de ce point, la frontière passe par les points suivants :

Latitude nord	*Longitude est*
59°59.678′	26°20.147′
59°59.095′	26°12.666′
59°58.095′	26°07.966′
59°51.694′	25°58.067′
59°52.594′	25°27.566′
59°53.294′	25°10.166′
59°52.093′	24°57.166′
59°50.493′	24°49.266′
59°44.193′	24°24.367′
59°37.092′	23°54.367′
59°31.591′	23°29.667′
59°31.691′	23°09.567′

[1] Entré en vigueur le 7 janvier 1997 par notification, conformément à l'article 3.

Latitude nord	*Longitude est*
59°24.891′	22°45.068′
59°22.790′	22°09.868′
59°18.689′	21°46.568′
59°11.489′	21°11.168′
59°50.677′	20°28.902′

A partir du dernier point de la liste, la frontière continue jusqu'au point convenu avec l'État tiers concerné.

Article 3

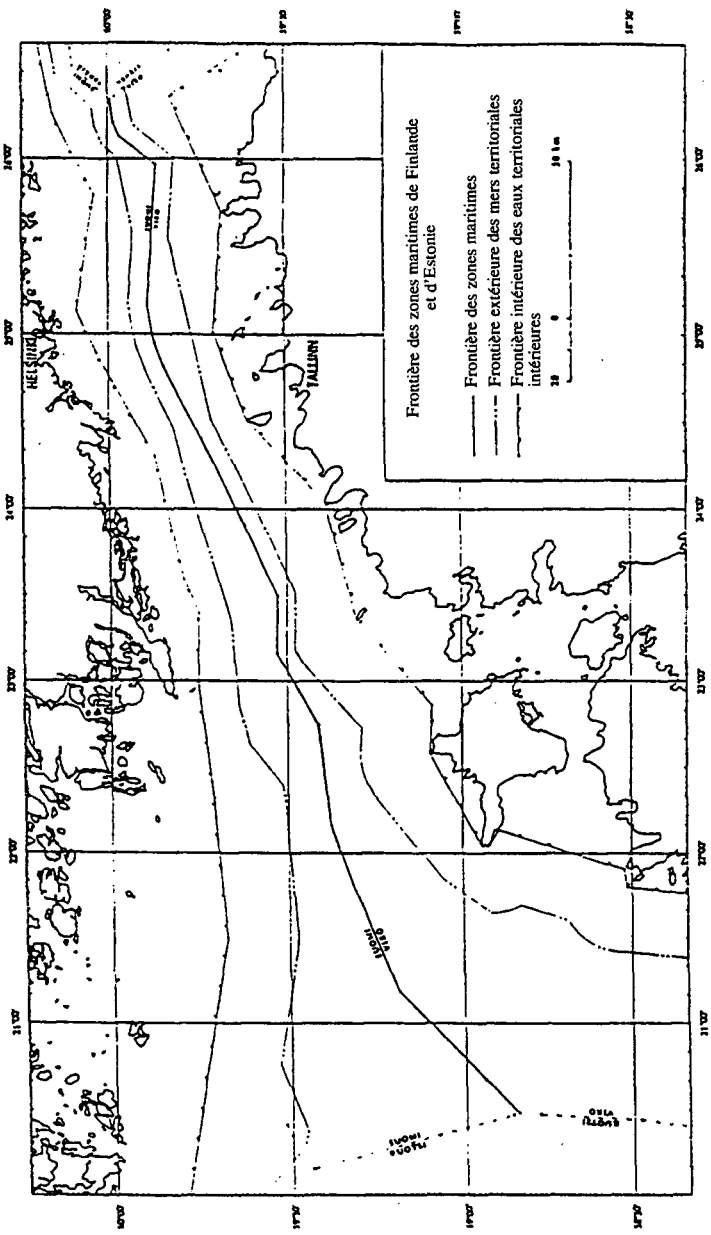
Le présent Accord entrera en vigueur 15 jours après la date à laquelle les Parties contractantes se seront notifiées par la voie diplomatique de l'accomplissement des procédures constitutionnelles nécessaires à l'entrée en vigueur du présent Accord.

FAIT à Helsinki le 18 octobre 1996 en double exemplaire en langues finnoise et estonienne, les deux textes faisant également foi.

Pour le Gouvernement
de la République de Finlande :
TARJA HALONEN

Pour le Gouvernement
de la République d'Estonie :
SIIM KALLAS

ANNEXE À L'ACCORD ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DE FINLANDE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE D'ESTONIE RELATIF À LA FRONTIÈRE DES ZONES MARITIMES DANS LE GOLFE DE FINLANDE ET DANS LA PARTIE SEPTENTRIONALE DE LA MER BALTIQUE, SIGNÉ LE 18 OCTOBRE 1996



No. 33550

FINLAND
and
NORWAY

Exchange of letters constituting an agreement on the right of Norwegian ships to cabotage within the territorial waters of Fiuland. Oslo, 2 December 1996

Authentic texts: Swedish and Norwegian.

Registered by Finland on 20 February 1997.

FINLANDE
et
NORVÈGE

Échange de lettres coustituant nu accord sur le droit des navires norvégiens de caboter dans les eaux territoriales de la Fiulande. Oslo, 2 décembre 1996

Textes authentiques : suédois et norvégien.

Enregistré par la Finlande le 20 février 1997.

ECHANGE OF LETTERS[1] CONSTITUTING AN AGREEMENT BETWEEN THE REPUBLIC OF FINLAND AND THE KINGDOM OF NORWAY ON THE RIGHT OF NORWEGIAN VESSELS TO CABOTAGE WITHIN THE TERRITORIAL WATERS OF FINLAND

ÉCHANGE DE LETTRES[1] CONSTITUANT UN ACCORD ENTRE LA RÉPUBLIQUE DE FINLANDE ET LE ROYAUME DE NORVÈGE SUR LE DROIT DES NAVIRES NORVÉGIENS DE CABOTER DANS LES EAUX TERRITORIALES DE LA FINLANDE

I

[SWEDISH TEXT — TEXTE SUÉDOIS]

The Finnish Ambassador in Oslo
to the Minister of Foreign Affairs of Norway

Oslo den 2 december 1996

Herr Utrikesminister,

Jag har äran hänvisa till diskussioner mellan representanter för finska och norska myndigheter om utarbetande av en överenskommelse mellan våra länder om öppnandet av handelssjöfart annan än utrikesfart inom Finlands vattenområden (kustcabotage) för norska fartyg och föreslår att överenskommelsen får följande formulering:

Fartyg registrerade i Norge får användas i handelssjöfart annan än utrikesfart inom Finlands vattenområden såvitt det gäller kustcabotage förutsatt att fartyg registrerade i Finland får användas på motsvarande sätt inom Norges vattenområden.

Denna överenskommelse kan sägas upp av endera parten genom skriftligt meddelande och upphör då att gälla sex månader efter den dag då motparten mottagit meddelandet om uppsägningen.

Om Norges regering samtycker till detta, har jag äran föreslå att detta brev och Ert svarsbrev skall utgöra en överenskommelse mellan våra regeringar, vilken träder i kraft 30 dagar efter den dag då jag mottar Ert bekräftande svar.

Mottag, Herr Utrikesminister, försäkran om min mest utmärkta högaktning

JORMA INKI

[1] Came into force on 1 January 1997, in accordance with the provisions ofthe said letters.

[1] Entré en vigueur le 1er janvier 1997, conformément aux dispositions desdites lettres.

[TRANSLATION]

The Ambassador of Finland in Oslo to the Minister for Foreign Affairs of Norway

Oslo, 2 December 1996

Sir,

I have the honour to refer to discussions between representatives of the Finnish and Norwegian authorities on the preparation of an agreement between our countries on the opening of commercial shipping other than overseas shipping within the territorial waters of Finland (cabotage) to Norwegian vessels, and propose that the agreement should read as follows:

"Vessels registered in Norway may be used in commercial shippingother than overseas shipping within the territorial waters of Finland as long as such shipping takes the form of cabotage, provided that vessels registered in Finland may be correspondingly used within the territorial waters of Norway.

"This Agreement may be terminated by either Party through writtcn notice and shall cease to have effect six months after the date on which the other Party receives notice of termination."

If the Government of Norway agrees to the foregoing, I have the honour to propose that this letter and your letter of reply should constitute an agreement between our Governments, which shall enter into force 30 days after the date on which I receive your confirming reply.

Accept, Sir, the assurances of my highest consideration.

JORMA INKI

[TRADUCTION]

L'Ambassadeur de Finlande à Oslo au Ministre des affaires étrangères de la Norvège

Oslo, le 2 décembre 1996

Monsieur le Ministre,

J'ai l'honneur de me référer aux entretiens entre des représentants des autorités finlandaises et norvégiennes concernant l'établissement d'un accord entre nos pays relatif à l'ouverture des eaux territoriales de la Finlande (cabotage) aux navires norvégiens pratiquant la navigation commerciale à l'exception du commerce extérieur, et propose que les termes de l'Accord soient les suivants :

« Les navires battant pavillon norvégien peuvent être utilisés à dcs fins de commerce autre qu'extérieur dans les eaux territoriales de la Finlande tant qu'ils pratiquent le cabotage, à condition que les navires battant pavillon finlandais puissent être utilisés de façon similaire dans les eaux territoriales de la Norvège.

Le présent Accord peut être dénoncé par l'une ou l'autre Parties par notification écrite et il cessera de porter effet dans les six mois qui suivront la réception par l'autre Partie de l'avis écrit relatif à sa dénonciation. »

Si la proposition ci-avant rencontre l'agrément du Gouvernement de la Norvège, j'ai l'honneur de proposer que la présente lettre et votre réponse constitue un Accord entre nos deux gouvernements, qui entrera en vigueur 30 jours après que j'aurai reçu confirmation de votre part.

Veuillez agréer, Monsieur le Ministre, les assurances de ma très haute considération.

JORMA INKI

II

[NORWEGIAN TEXT — TEXTE NORVÉGIEN]

The Minister of Foreign Affairs of Norway to the Finnish Ambassador in Oslo

Oslo, 2. december 1996

Herr Ambassador.

Jeg har den ære å erkjenne mottakelsen av Deres brev av i dag med følgende innhold:

[*See letter I — Voir lettre I*]

Jeg har den ære å bekrefte at den norske regjering godtar den foreslåtte overenskomst og er enig i at Deres brev av i dag og dette svarbrev skal utgjøre en overenskomst mellom våre to regjeringer.

Motta Herr Ambassadør, forsikringen om min utmerkede høyaktelse.

BJØRN TORE GODAL

[TRANSLATION]

Minister for Foreign Affairs of Norway to the Ambassador of Finland in Oslo

Oslo, 2 December 1996

Sir,

I have honour to acknowledge receipt of your letter of today's date, which reads as follows:

[*See letter I*]

I have the honour to confirm that the Norwegian Government accepts the proposed agreement and agrees that your letter of today's date and this letter of reply shall constitute an agreement between our two Governments.

Accept, Sir, the assurances of my highest consideration.

BJØRN TORE GODAL

[TRADUCTION]

Le Ministre des affaires étrangères de la Norvège à l'Ambassadeur de Finlande à Oslo

Oslo, le 2 décembre 1996

Monsieur l'Ambassadeur,

J'ai l'honneur de vous accuser réception de votre lettre datée de ce jour, dont le texte est le suivant :

[*Voir lettre I*]

J'ai l'honneur de vous confirmer que le Gouvernement norvégien approuve cette proposition et qu'il est d'accord pour que votre lettre en date de ce jour et la présente réponse constituent un Accord entre nos deux gouvernements.

Veuillez agréer, Monsieur l'Ambassadeur, les assurances de ma très haute considération.

BJØRN TORE GODAL

II

Treaties and international agreements

filed and recorded

from 8 January 1997 to 23 February 1997

No. 1164

Traités et accords internationaux

classés et inscrits au répertoire

du 8 janvier 1997 au 23 février 1997

N° 1164

No. 1164

UNITED NATIONS
and
SWITZERLAND

Memorandum of Agreement for the coutribution of personnel to the International Criminal Tribunal for the Former Yugoslavia (with annexes). Sigued at The Hague on 19 February 1997

Authentic text: English.

Filed and recorded by the Secretariat on 19 February 1997.

ORGANISATION DES NATIONS UNIES
et
SUISSE

Mémorandum d'accord relatif à la contribution de persouuel au Tribunal pénal international pour l'ex-Yougoslavie (avec annexes). Signé à La Haye le 19 février 1997

Texte authentique : anglais.

Classé et inscrit au répertoire par le Secrétariat le 19 février 1997.

MEMORANDUM OF AGREEMENT[1] BETWEEN THE UNITED NATIONS AND SWITZERLAND FOR THE CONTRIBUTION OF PERSONNEL TO THE INTERNATIONAL CRIMINAL TRIBUNAL FOR THE FORMER YUGOSLAVIA

Not published herein in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations, as amended.

[1] Came into force with retroactive effect from 1 October 1996, in accordance with article VII.

[TRADUCTION — TRANSLATION]

MÉMORANDUM D'ACCORD[1] ENTRE L'ORGANISATION DES NATIONS UNIES ET LA SUISSE RELATIF À LA CONTRIBUTION DE PERSONNEL AU TRIBUNAL PÉNAL INTERNATIONAL POUR L'EX-YOUGOSLAVIE

Non publié ici conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies, tel qu'amendé.

[1] Entré en vigueur avec effet rétroactif au 1er octobre 1996, conformément à l'article VII.

ANNEX A

Ratifications, accessions, subsequent agreements, etc., concerning treaties and international agreements registered with the Secretariat of the United Nations

---

ANNEXE A

Ratifications, adhésions, accords ultérieurs, etc., concernant des traités et accords internationaux enregistrés au Secrétariat de l'Organisation des Nations Unies

ANNEX A

No. 521. CONVENTION ON THE PRIVILEGES AND IMMUNITIES OF THE SPECIALIZED AGENCIES. APPROVED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 21 NOVEMBER 1947[1]

ACCESSION

Instrument deposited on:

18 February 1997

UZBEKISTAN

(With effect from 18 February 1997. In respect of the International Labour Organisation, the International Civil Aviation Organization, the United Nations Educational, Scientific and Cultural Organization, the International Monetary Fund, the International Bank for Reconstruction and Development, the World Health Organization (Third revised text of annex VII), the Universal Postal Union, the International Telecommunication Union, the World Meteorological Organization, the International Finance Corporation, the International Development Association, the World Intellectual Property Organization and the United Nations Industrial Development Organization.)

Registered ex officio *on 18 February 1997.*

[1] United Nations, *Treaty Series*, vol. 33, p. 261. For final or revised texts of annexes to the Convention transmitted to the Secretary-General subsequent to the date of its registration, see vol. 71, p. 318; vol. 79, p. 326; vol. 117, p. 386; vol. 275, p. 298; vol. 314, p. 308; vol. 323, p. 364; vol. 327, p. 326; vol. 371, p. 266; vol. 423, p. 284; vol. 559, p. 348; vol. 645, p. 340; vol. 1057, p. 320; vol. 1060, p. 337, and vol. 1482, p. 244; for other subsequent actions, see references in Cumulative Indexes Nos. 1 to 24, as well as annex A in volumes 1403, 1404, 1406, 1413, 1426, 1436, 1508, 1512, 1520, 1525, 1551, 1567, 1569, 1582, 1597, 1606, 1641, 1654, 1672, 1678, 1679, 1686, 1689, 1691, 1712, 1723, 1732, 1787, 1916 and 1935.

ANNEXE A

N° 521. CONVENTION SUR LES PRIVILÈGES ET IMMUNITÉS DES INSTITUTIONS SPÉCIALISÉES. APPROUVÉE PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 21 NOVEMBRE 1947[1]

ADHÉSION

Instrument déposé le :

18 février 1997

OUZBÉKISTAN

(Avec effet au 18 février 1997. A l'égard de l'Organisation internationale du Travail, de l'Organisation de l'aviation civile internationale, de l'Organisation des Nations Unies pour l'éducation, la science et la culture, du Fonds monétaire international, de la Banque internationale pour la reconstruction et le développement, de l'Organisation mondiale de la santé (troisième texte revisé de l'annexe VII), de l'Union postale universelle, de l'Union internationale des télécommunications, de l'Organisation météorologique mondiale, de la Société financière internationale, de l'Association internationale de développement, de l'Organisation mondiale de la propriété intellectuelle, et de l'Organisation des Nations Unies pour le développement industriel.)

Enregistré d'office le 18 février 1997.

[1] Nations Unies, *Recueil des Traités*, vol. 33, p. 261. Pour les textes finals ou révisés des annexes communiquées au Secrétaire général postérieurement à la date d'enregistrement de la Convention, voir vol. 71, p. 319; vol. 79, p. 326; vol. 117, p. 386; vol. 275, p. 299; vol. 314, p. 309; vol. 323, p. 365; vol. 327, p. 327; vol. 371, p. 267; vol. 423, p. 285; vol. 559, p. 349, vol. 645, p. 341, vol. 1057, p. 322; vol. 1060, p. 337, et vol. 1482, p. 244; pour d'autres faits ultérieurs, voir les références données dans les Index cumulatifs n[os] 1 à 24, ainsi que l'annexe A des volumes 1403, 1404, 1406, 1413, 1426, 1436, 1508, 1512, 1520, 1525, 1551, 1567, 1569, 1582, 1597, 1606, 1641, 1654, 1672, 1678, 1679, 1686, 1689, 1691, 1712, 1723, 1732, 1787, 1916 et 1935.

No. 2613. CONVENTION ON THE POLITICAL RIGHTS OF WOMEN. OPENED FOR SIGNATURE AT NEW YORK, ON 31 MARCH 1953[1]

ACCESSION

Instrument deposited on:

10 February 1997

KYRGYZSTAN

(With effect from 11 May 1997.)

Registered ex officio *on 10 February 1997.*

[1] United Nations, *Treaty Series*, vol. 193, p. 135; for subsequent actions, see references in Cumulative Indexes Nos. 2 to 18, and 21 to 23, as well as annex A in volumes 1569, 1413, 1434, 1436, 1455, 1516, 1525, 1527, 1530, 1551, 1559, 1606, 1671, 1678, 1679, 1691, 1704, 1712, 1723, 1732, 1762, 1846, 1870 and 1902.

N° 2613. CONVENTION SUR LES DROITS POLITIQUES DE LA FEMME. OUVERTE À LA SIGNATURE À NEW-YORK, LE 31 MARS 1953[1]

ADHÉSION

Instrument déposé le :

10 février 1997

KIRGHIZISTAN

(Avec effet au 11 mai 1997.)

Enregistré d'office le 10 février 1997.

[1] Nations Unies, *Recueil des Traités*, vol. 193, p. 135; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 2 à 18, et 21 à 23, ainsi que l'annexe A des volumes 1569, 1413, 1434, 1436, 1455, 1516, 1525, 1527, 1530, 1551, 1559, 1606, 1671, 1678, 1679, 1691, 1704, 1712, 1723, 1732, 1762, 1846, 1870 et 1902.

No. 4468. CONVENTION ON THE NATIONALITY OF MARRIED WOMEN. DONE AT NEW YORK, ON 20 FEBRUARY 1957[1]

ACCESSION

Instrument deposited on:

10 February 1997

KYRGYZSTAN

(With effect from 11 May 1997.)

Registered ex officio *on 10 February 1997.*

[1] United Nations, *Treaty Series*, vol. 309, p. 65; for subsequent actions, see references in Cumulative Indexes Nos. 4 to 19, 22 and 23, as well as annex A in volumes 1417, 1516, 1530, 1652, 1662, 1671, 1679, 1691, 1712, 1723, 1732, 1774 and 1776.

Nº 4468. CONVENTION SUR LA NATIONALITÉ DE LA FEMME MARIÉE. FAITE À NEW-YORK, LE 20 FÉVRIER 1957[1]

ADHÉSION

Instrument déposé le :

10 février 1997

KIRGHIZISTAN

(Avec effet au 11 mai 1997.)

Enregistré d'office le 10 février 1997.

[1] Nations Unies, *Recueil des Traités*, vol. 309, p. 65; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 4 à 19, 22 et 23, ainsi que l'annexe A des volumes 1417, 1516, 1530, 1652, 1662, 1671, 1679, 1691, 1712, 1723, 1732, 1774 et 1776.

No. 4789. AGREEMENT CONCERNING THE ADOPTION OF UNIFORM CONDITIONS OF APPROVAL AND RECIPROCAL RECOGNITION OF APPROVAL FOR MOTOR VEHICLE EQUIPMENT AND PARTS. DONE AT GENEVA, ON 20 MARCH 1958[1]

APPLICATION of Regulation No. 29 annexed to the above-mentioned Agreement

Notification received on:

7 February 1997

ITALY

(With effect from 8 April 1997.)

Registered ex officio *on 7 February 1997.*

[1] United Nations, *Treaty Series*, vol. 335, p. 211; see also vol. 516, p. 378 (rectification of the authentic English and French texts of article 1 (8)); vol. 609, p. 290 (amendment to article 1 (1)); and vol. 1059, p. 404 (rectification of the authentic French text of article 12 (2)); for other subsequent actions, see references in Cumulative Indexes Nos. 4 to 24, as well as annex A in volumes 1401, 1402, 1404, 1405, 1406, 1408, 1409, 1410, 1412, 1413, 1417, 1419, 1421, 1422, 1423, 1425, 1428, 1429, 1434, 1436, 1438, 1443, 1444, 1458, 1462, 1463, 1464, 1465, 1466, 1474, 1477, 1483, 1484, 1485, 1486, 1487, 1488, 1489, 1490, 1492, 1494, 1495, 1499, 1500, 1502, 1504, 1505, 1506, 1507, 1509, 1510, 1511, 1512, 1513, 1514, 1515, 1516, 1518, 1519, 1520, 1522, 1523, 1524, 1525, 1526, 1527, 1530, 1537, 1541, 1543, 1545, 1546, 1547, 1548, 1549, 1552, 1555, 1557, 1558, 1559, 1563, 1565, 1566, 1567, 1568, 1569, 1573, 1575, 1578, 1580, 1581, 1582, 1583, 1584, 1585, 1589, 1590, 1593, 1597, 1598, 1605, 1607, 1637, 1639, 1641, 1642, 1647, 1649, 1654, 1656, 1658, 1664, 1671, 1672, 1673, 1678, 1685, 1686, 1688, 1689, 1691, 1693, 1695, 1696, 1698, 1699, 1700, 1702, 1703, 1709, 1714, 1717, 1722, 1723, 1724, 1725, 1728, 1730, 1731, 1745, 1747, 1748, 1753, 1762, 1763, 1764, 1765, 1768, 1769, 1770, 1771, 1774, 1775, 1777, 1785, 1787, 1792, 1819, 1822, 1823, 1824, 1829, 1830, 1832, 1840, 1843, 1844, 1846, 1849, 1860, 1861, 1862, 1863, 1864, 1870, 1871, 1872, 1880/1881, 1882, 1884, 1886, 1887, 1890, 1891, 1893, 1898, 1900, 1901, 1902, 1903, 1908, 1909, 1911, 1914, 1916, 1920, 1921, 1927, 1928, 1929, 1931, 1932, 1933, 1935, 1947, 1949, 1952, 1954, 1955, 1962 and 1963.

APPLICATION of Regulations Nos. 29, 98 and 99 annexed to the Agreement of 20 March 1958 concerning the adoption of uniform conditions of approval and reciprocal recognition of approval for motor vehicle equipment and parts[1]

Notification received on:

11 February 1997

CZECH REPUBLIC

(With effect frOm 12 April 1997.)

Registered ex officio *on 11 February 1997.*

ENTRY INTO FORCE of amendments to Regulation No. 13 annexed to the Agreement of 20 March 1958 concerning the adoption of uniform conditions of approval and reciprocal recognition of approval for motor vehicle equipment and parts[1]

The amendments were proposed by the Administrative Committee of the abovementioned Agreement of 20 March 1958 and circulated by the Secretary-General to the Contracting Parties on 22 August 1996. They came into force on 22 February 1997, in accordance with article 12 (2) of the Agreement.

Authentic texts of the amendments: English and French.

Registered ex officio *on 22 February 1997.*

Not published herein in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations, as amended, and General Assembly resolution A/RES/153 of 15 December 1997. For the text of the amendments, see Economic Commission for Europe document E/ECE/324-E/ECE/TRANS/505/Rev.1/Add.12/Rev.3/Amend.2.

ENTRY INTO FORCE of amendments to Regulation No. 54 annexed to the Agreement of 20 March 1958 concerning the adoption of uniform conditions of approval and reciprocal recognition of approval for motor vehicle equipment and parts[1]

The amendments were proposed by the Administrative Committee of the abovementioned Agreement of 20 March 1958 and circulated by the Secretary-General to the Contracting Parties on 22 August 1996. They came into force on 22 February 1997, in accordance with article 12 (2) of the Agreement.

Authentic texts of the amendments: English and French.

Registered ex officio *on 22 February 1997.*

Not published herein in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations, as amended, and General Assembly resolution A/RES/52/153 of 15 December 1997. For the text of the amendments, see Economic Commission for Europe document E/ECE/324-E/ECE/TRANS/505/Rev.1/Add.53/Rev.1.

[1] See p. 399 of this volume.

ENTRY INTO FORCE of amendments to Regulations No. 78 annexed to the Agreement of 20 March 1958 concerning the adoption of uniform conditions of approval and reciprocal recognition of approval for motor vehicle equipment and parts[1]

The amendments were proposed by the Administrative Committee of the above-mentioned Agreement of 20 March 1958 and circulated by the Secretary-General to the Contracting Parties on 22 August 1996. They came into force on 22 February 1997, in accordance with article 12 (2) of the Agreement.

Authentic texts of the amendments: English and French.

Registered ex officio *on 22 February 1997.*

Not published herein in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations, as amended, and General Assembly resolution A/RES/52/153 of 15 December 1997. For the text of the amendments, see Economic Commission for Europe document E/ECE/324-E/ECE/TRANS/505/Rev.1/Add.77/Amend.3.

ENTRY INTO FORCE of amendments to Regulations No. 75 annexed to the Agreement of 20 March 1958 concerning the adoption of uniform conditions of approval and reciprocal recognition of approval for motor vehicle equipment and parts[1]

The amendments were proposed by the Administrative Committee of the above-mentioned Agreement of 20 March 1958 and circulated by the Secretary-General to the Contracting Parties on 23 August 1996. They came into force on 23 February 1997, in accordance with article 12 (2) of the Agreement.

Authentic texts of the amendments: English and French.

Registered ex officio *on 23 February 1997.*

Not published herein in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations, as amended, and General Assembly resolution A/RES/52/153 of 15 December 1997. For the text of the amendments, see Economic Commission for Europe document E/ECE/324-E/ECE/TRANS/505/Rev.1/Add.74/Rev.1.

ENTRY INTO FORCE of Regulation No. 103 *(Uniform provisions concerning the approval of replacement catalytic converters for power-driven vehicles)* as an annex to the Agreement of 20 March 1958 concerning the adoption of uniform conditions of approval and reciprocal recoguition of approval for motor vehicle equipment and parts[1]

The said Regulations came into force on 23 February 1997 in respect of all Contracting Parties to the above-mentioned Agreement of 20 march 1958, in accordance with article 1 (4) of the Agreement.

Authentic texts of the amendments: English and French.

Registered ex officio *on 23 February 1997.*

Not published herein in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations, as amended, and General Assembly resolution A/RES/52/153 of 15 December 1997. For the text of the amendments, see Economic Commission for Europe document E/ECE/324-E/ECE/TRANS/505/Rev.2/Add.102.

---

[1] See p. 399 of this volume.

N° 4789. ACCORD CONCERNANT L'ADOPTION DE CONDITIONS UNIFORMES D'HOMOLOGATION ET LA RECONNAISSANCE RÉCIPROQUE DE L'HOMOLOGATION DES ÉQUIPEMENTS ET PIÈCES DE VÉHICULES À MOTEUR. FAIT À GENÈVE, LE 20 MARS 1958[1]

APPLICATION du Règlement n° 29 annexé à l'Accord susmentionné

Notification reçue le :

7 février 1997

ITALIE

(Avec effet au 8 avril 1997.)

Enregistré d'office le 7 février 1997.

[1] Nations Unies, *Recueil des Traités*, vol. 335, p. 211; voir aussi vol. 516, p. 379 (rectification des textes authentiques anglais et français du paragraphe 8 de l'article 1); vol. 609, p. 291 (amendement du paragraphe 1 de l'article 1); et vol. 1059, p. 404 (rectification du texte authentique français du paragraphe 2 de l'article 12); pour les faits ultérieurs, voir les références données dans les Index cumulatifs n°s 4 à 24, ainsi que l'annexe A des volumes 1401, 1402, 1404, 1405, 1406, 1408, 1409, 1410, 1412, 1413, 1417, 1419, 1421, 1422, 1423, 1425, 1428, 1429, 1434, 1436, 1438, 1443, 1444, 1458, 1462, 1463, 1464, 1465, 1466, 1474, 1477, 1483, 1484, 1485, 1486, 1487, 1488, 1489, 1490, 1492, 1494, 1495, 1499, 1500, 1502, 1504, 1505, 1506, 1507, 1509, 1510, 1511, 1512, 1513, 1514, 1515, 1516, 1518, 1519, 1520, 1522, 1523, 1524, 1525, 1526, 1527, 1530, 1537, 1541, 1543, 1545, 1546, 1547, 1548, 1549, 1552, 1555, 1557, 1558, 1559, 1563, 1565, 1566, 1567, 1568, 1569, 1573, 1575, 1578, 1580, 1581, 1582, 1583, 1584, 1585, 1589, 1590, 1593, 1597, 1598, 1605, 1607, 1637, 1639, 1641, 1642, 1647, 1649, 1654, 1656, 1658, 1664, 1671, 1672, 1673, 1678, 1685, 1686, 1688, 1689, 1691, 1693, 1695, 1696, 1698, 1699, 1700, 1702, 1703, 1709, 1714, 1717, 1722, 1723, 1724, 1725, 1728, 1730, 1731, 1745, 1747, 1748, 1753, 1762, 1763, 1764, 1765, 1768, 1769, 1770, 1771, 1774, 1775, 1777, 1785, 1787, 1792, 1819, 1822, 1823, 1824, 1829, 1830, 1832, 1840, 1843, 1844, 1846, 1849, 1860, 1861, 1862, 1863, 1864, 1870, 1871, 1872, 1880/1881, 1882, 1884, 1886, 1887, 1890, 1891, 1893, 1898, 1900, 1901, 1902, 1903, 1908, 1909, 1911, 1914, 1916, 1920, 1921, 1927, 1928, 1929, 1931, 1932, 1933, 1935, 1947, 1949, 1952, 1954, 1955, 1962 et 1963.

APPLICATION des Règlements nos 29, 98 et 99 annexés à l'Accord du 20 mars 1958 concernant l'adoption de conditions uniformes d'homologation et la reconnaissance réciproque de l'homologation des équipements et pièces de véhicules à moteur[1]

Notification reçue le :

11 février 1997

RÉPUBLIQUE TCHÈQUE

(Avec effet au 12 avril 1997.)

Enregistré d'office le 11 février 1997.

ENTRÉE EN VIGUEUR d'amendements au Règlement n° 13 annexé à l'Accord du 20 mars 1958 concernant l'adoption de conditions uniformes d'homologation et la reconnaissance réciproque de l'homologation des équipements et pièces de véhicules à moteur[1]

Les amendements avaient été proposés par le Comité administratif de l'Accord du 20 mars 1958 susmentionné et communiqués par le Secrétaire général aux Parties contractantes le 22 août 1996. Ils sont entrés en vigueur le 22 février 1997, conformément au paragraphe 2 de l'article 12 de l'Accord.

Textes authentiques des amendements : anglais et français.

Enregistré d'office le 22 février 1997.

Non publié ici conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies, tel qu'amendé, et à la résolution de l'Assemblée générale A/RES/52/153 du 15 décembre 1997. Pour le texte des amendements, voir le document de la Commission économique pour l'Europe E/ECE/324-E/ECE/TRANS/505/Rev.1/Add.12/Rev.3/Amend.2.

ENTRÉE EN VIGUEUR d'amendements au Règlement n° 54 annexé à l'Accord du 20 mars 1958 concernant l'adoption de conditions uniformes d'homologation et la reconnaissance récipoque de l'homologation des équipements et pièces de véhicules à moteur[1]

Les amendements avaient été proposés par le Comité administratif de l'Accord du 20 mars 1958 susmentionné et communiqués par le Secrétaire général aux Parties contractantes le 22 août 1996. Ils sont entrés en vigueur le 22 février 1997, conformément au paragraphe 2 de l'article 12 de l'Accord.

Textes authentiques des amendements : anglais et français.

Enregistré d'office le 22 février 1997.

Non publié ici conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies, tel qu'amendé, et à la résolution de l'Assemblée générale A/RES/52/153 du 15 décembre 1997. Pour le texte des amendements, voir le document de la Commission économique pour l'Europe E/ECE/324-E/ECE/TRANS/505/Rev.1/Add.53/Rev.1.

[1] Voir p. 402 du présent volume.

ENTRÉE EN VIGUEUR d'amendements au Règlement nº 78 annexé à l'Accord du 20 mars 1958 concernant l'adoption de conditions uniformes d'homologation et la reconnaissance réciproque de l'homologation des équipements et pièces de véhicules à moteur[1]

Les amendements avaient été proposés par le Comité administratif de l'Accord du 20 mars 1958 susmentionné et communiqués par le Secrétaire général aux Parties contractantes le 22 août 1996. Ils sont entrés en vigueur le 22 février 1997, conformément au paragraphe 2 de l'article 12 de l'Accord.

Textes authentiques des amendements : anglais et français.

Enregistré d'office le 22 février 1997.

Non publié ici conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies, tel qu'amendé, et à la résolution de l'Assemblée générale A/RES/52/153 du 15 décembre 1997. Pour le texte des amendements, voir le document de la Commission économique pour l'Europe E/ECE/324-E/ECE/TRANS/505/Rev.1/Add.77/Amend.3.

ENTRÉE EN VIGUEUR d'amendements au Règlement nº 75 annexé à l'Accord du 20 mars 1958 concernant l'adoption de conditions uniformes d'homologation et la reconnaissance réciproque de l'homologation des équipements et pièces de véhicules à moteur[1]

Les amendements avaient été proposés par le Comité administratif de l'Accord du 20 mars 1958 susmentionné et communiqués par le Secrétaire général aux Parties contractantes le 23 août 1996. Ils sont entrés en vigueur le 23 février 1997, conformément au paragraphe 2 de l'article 12 de l'Accord.

Textes authentiques des amendements : anglais et français.

Enregistré d'office le 23 février 1997.

Non publié ici conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies, tel qu'amendé, et à la résolution de l'Assemblée générale A/RES/52/153 du 15 décembre 1997. Pour le texte des amendements, voir le document de la Commission économique pour l'Europe E/ECE/324-E/ECE/TRANS/505/Rev.1/Add.74/Rev.1.

ENTRÉE EN VIGUEUR du Règlement nº 103 *(Prescriptions uniformes relatives à l'homologation de catalyseurs de remplacement pour les véhicules à moteur)* en tant qu'annexe à l'Accord du 20 mars 1958 concernant l'adoption de conditions uniformes d'homologation et la reconnaissance réciproque de l'homologation des équipements et pièces de véhicules à moteur[1]

Ledit Règlement est entré en vigueur le 23 février 1997 à l'égard de toutes les Parties contractantes à l'Accord du 20 mars 1958 susmentionnée, conformément au paragraphe 4 de l'article 1 de l'Accord.

Textes authentiques des amendements : anglais et français.

Enregistré d'office le 23 février 1997.

Non publié ici conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies, tel qu'amendé, et à la résolution de l'Assemblée générale A/RES/52/153 du 15 décembre 1997. Pour le texte des amendements, voir le document de la Commission économique pour l'Europe E/ECE/324-E/ECE/TRANS/505/Rev.2/Add.102.

---

[1] Voir p. 402 du présent volume.

No. 5380. AGREEMENT BETWEEN THE KINGDOM OF NORWAY AND THE REPUBLIC OF AUSTRIA FOR THE AVOIDANCE OF DOUBLE TAXATION WITH RESPECT TO TAXES ON INCOME AND FORTUNE. SIGNED AT VIENNA, ON 25 FEBRUARY 1960[1]

TERMINATION *(Note by the Secretariat)*

The Government of Austria registered on 19 February 1997 the Convention between the Republic of Austria and the Kingdom of Norway for the avoidance of double taxation and the prevention of fiscal evasion with respect to taxes on income and on capital signed at Vienna on 28 November 1995.[2]

The said Convention, which came into force on 1 December 1996, provides, in its article 31, for the termination of the abovementioned Agreement of 25 February 1960.

(19 February 1997)

[1] United Nations, *Treaty Series*, vol. 376, p. 155.
[2] See p. 309 of this volume.

N° 5380. CONVENTION ENTRE LE ROYAUME DE NORVÈGE ET LA RÉPUBLIQUE D'AUTRICHE TENDANT À ÉVITER LA DOUBLE IMPOSITION EN MATIÈRE D'IMPÔTS SUR LE REVENU ET SUR LA FORTUNE. SIGNÉE À VIENNE, LE 25 FÉVRIER 1960[1]

ABROGATION *(Note du Secrétariat)*

Le Gouvernement autrichien a enregistré le 19 février 1997 la Convention entre la République d'Autriche et le Royaume de Norvège tendant à éviter la double imposition et à prévenir l'évasion fiscale en matière d'impôts sur le revenu et sur la fortune signée à Vienne le 28 novembre 1995[2].

Ladite Convention, qui est entrée en vigueur le 1er décembre 1996, stipule, à son article 31, l'abrogation de la Convention susmentionnée du 25 février 1960.

(19 février 1997)

[1] Nations Unies, *Recueil des Traités*, vol. 376, p. 155.
[2] Voir p. 309 du présent volume.

No. 7525. CONVENTION ON CONSENT TO MARRIAGE, MINIMUM AGE FOR MARRIAGE AND REGISTRATION OF MARRIAGES. OPENED FOR SIGNATURE AT NEW YORK ON 10 DECEMBER 1962[1]

ACCESSION

Instrument deposited on:

10 February 1997

KYRGYZSTAN

(With effect from 11 May 1997.)

Registered ex officio *on 10 February 1997.*

[1] United Nations, *Treaty Series*, vol. 521, p. 231; for subsequent actions, see references in Cumulative Indexes Nos. 7, 9 to 12, 15, 16, 18, 19, 22 and 23, as well as annex A in volumes 1455, 1516, 1639, 1679, 1691, 1703, 1709, 1712, 1723, 1732, 1762, 1840, 1902 and 1931.

N° 7525. CONVENTION SUR LE CONSENTEMENT AU MARIAGE, L'ÂGE MINIMUM DU MARIAGE ET L'ENREGISTREMENT DES MARIAGES. OUVERTE À LA SIGNATURE À NEW YORK LE 10 DÉCEMBRE 1962[1]

ADHÉSION

Instrument déposé le :

10 février 1997

KIRGHIZISTAN

(Avec effet au 11 mai 1997.)

Enregistré d'office le 10 février 1997.

[1] Nations Unies, *Recueil des Traités*, vol. 521, p. 231; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 7, 9 à 12, 15, 16, 18, 19, 22 et 23, ainsi que l'annexe A des volumes 1455, 1516, 1639, 1679, 1691, 1703, 1709, 1712, 1723, 1732, 1762, 1840, 1902 et 1931.

No. 11929. CONVENTION RELATING TO A UNIFORM LAW ON THE INTERNATIONAL SALE OF GOODS. DONE AT THE HAGUE ON 1 JULY 1964[1]

DENUNCIATION

Notification effected with the Government of the Netherlands on:

20 January 1997

LUXEMBOURG

(With effect from 20 January 1998.)

Certified statement was registered by the Netherlands on 12 February 1997.

[1] United Nations, *Treaty Series*, vol. 834, p. 107, and annex A in volumes 897, 931, 1129, 1444, 1557, 1591 and 1954.

N° 11929. CONVENTION PORTANT LOI UNIFORME SUR LA VENTE INTERNATIONALE DES OBJETS MOBILIERS CORPORELS. CONCLUE À LA HAYE LE 1er JUILLET 1964[1]

DÉNONCIATION

Notification effectuée auprès du Gouvernement néerlandais le :

20 janvier 1997

LUXEMBOURG

(Avec effet au 20 janvier 1998.)

La déclaration certifiée a été enregistrée par les Pays-Bas le 12 février 1997.

[1] Nations Unies, *Recueil des Traités*, vol. 834, p. 107, et annexe A des volumes 897, 931, 1129, 1444, 1557, 1591 et 1954.

No. 11930. CONVENTION RELATING TO A UNIFORM LAW ON THE FORMATION OF CONTRACTS FOR THE INTERNATIONAL SALE OF GOODS. DONE AT THE HAGUE ON 1 JULY 1964[1]

DENUNCIATION

Notification effected with the Government of the Netherlands on:

20 January 1997

LUXEMBOURG

(With effect from 20 January 1998.)

Certified statement was registered by the Netherlands on 12 February 1997.

[1] United Nations, *Treaty Series*, vol. 834, p. 169, and annex A in volumes 897, 931, 1129, 1183, 1444, 1557, 1591 and 1954.

N° 11930. CONVENTION PORTANT LOI UNIFORME SUR LA FORMATION DES CONTRATS DE VENTE INTERNATIONALE DES OBJETS MOBILIERS CORPORELS. CONCLUE À LA HAYE LE 1er JUILLET 1964[1]

DÉNONCIATION

Notification effectuée auprès du Gouvernement néerlandais le :

20 janvier 1997

LUXEMBOURG

(Avec effet au 20 janvier 1998.)

La déclaration certifiée a été enregistrée par les Pays-Bas le 12 février 1997.

[1] Nations Unies, *Recueil des Traités*, vol. 834, p. 169, et annexe A des volumes 897, 931, 1129, 1183, 1444, 1557, 1591 et 1954.

No. 12140. CONVENTION ON THE TAKING OF EVIDENCE ABROAD IN CIVIL OR COMMERCIAL MATTERS. OPENED FOR SIGNATURE AT THE HAGUE ON 18 MARCH 1970[1]

ACCEPTANCE of the accession of Australia[2]

Notification effected with the Government of the Netherlands on:

10 January 1997

ISRAEL

(The Convention will enter into force between Israel and Australia on 11 March 1997.)

Certified statement was registered by the Netherlands on 12 February 1997.

ACCEPTANCE of the accession of Estonia[3]

Notification effected with the Government of the Netherlands on:

15 January 1997

CYPRUS

(The Convention will enter into force between Cyprus and Estonia on 16 March 1997.)

Certified statement was registered by the Netherlands on 12 February 1997.

[1] United Nations, *Treaty Series*, vol. 847, p. 231; for subsequent actions, see references in Cumulative Indexes Nos. 14, 15, and 17 to 24, as well as annex A in volumes 1413, 1417, 1419, 1434, 1439, 1442, 1444, 1455, 1458, 1464, 1480, 1482, 1485, 1491, 1504, 1512, 1543, 1548, 1562, 1564, 1606, 1653, 1696, 1703, 1717, 1730, 1734, 1753, 1763, 1764, 1775, 1776, 1787, 1788, 1823, 1830, 1841, 1844, 1856, 1863, 1870, 1885, 1886, 1887, 1897, 1901, 1906, 1915, 1918, 1921, 1928, 1930, 1931, 1941, 1948, 1954 and 1956.

[2] *Ibid.*, vol. 1120, p. 467.

[3] *Ibid.*, vol. 1918, No. A-12140.

N° 12140. CONVENTION SUR L'OBTENTION DES PREUVES À L'ÉTRANGER EN MATIÈRE CIVILE OU COMMERCIALE. OUVERTE À LA SIGNATURE À LA HAYE LE 18 MARS 1970[1]

ACCEPTATION de l'adhésion de l'Australie[2]

Notification effectuée auprès du Gouvernement néerlandais le :

10 janvier 1997

ISRAËL

(La Convention entrera en vigueur entre Israël et l'Australie le 11 mars 1997.)

La déclaration certifiée a été enregistrée par les Pays-Bas le 12 février 1997.

ACCEPTATION de l'adhésion de l'Estonie[3]

Notification effectuée auprès du Gouvernement néerlandais le :

15 janvier 1997

CHYPRE

(La Convention entrera en vigueur entre Chypre et l'Estonie le 16 mars 1997.)

La déclaration certifiée a été enregistrée par les Pays-Bas le 12 février 1997.

[1] Nations Unies, *Recueil des Traités*, vol. 847, p. 231; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 14, 15, et 17 à 24, ainsi que l'annexe A des volumes 1413, 1417, 1419, 1434, 1439, 1442, 1444, 1455, 1458, 1464, 1480, 1482, 1485, 1491, 1504, 1512, 1543, 1548, 1562, 1564, 1606, 1653, 1696, 1703, 1717, 1730, 1734, 1753, 1763, 1764, 1775, 1776, 1787, 1788, 1823, 1830, 1841, 1844, 1856, 1863, 1870, 1885, 1886, 1887, 1897, 1901, 1906, 1915, 1918, 1921, 1928, 1930, 1931, 1941, 1948, 1954 et 1956.

[2] *Ibid.*, vol. 1120, p. 467.

[3] *Ibid.*, vol. 1918, n° A-12140.

ACCEPTANCE of the accession of Latvia[1]

Notification effected with the Government of the Netherlands on:

15 January 1997

CYPRUS

(The Convention will enter into force between Cyprus and Latvia on 16 March 1997.)

Certified statement was registered by the Netherlands on 12 February 1997.

ACCEPTATION de l'adhésion de la Lettonie[1]

Notification effectuée auprès du Gouvernement néerlandais le :

15 janvier 1997

CHYPRE

(La Convention entrera en vigueur entre Chypre et la Lettonie le 16 mars 1997.)

La déclaration certifiée a été enregistrée par les Pays-Bas le 12 février 1997.

ACCEPTANCE of the accession of Poland[2]

Notification effected with the Government of the Netherlands on:

15 January 1997

CYPRUS

(The Convention will enter into force between Cyprus and Poland on 16 March 1997.)

Certified statement was registered by the Netherlands on 12 February 1997.

ACCEPTATION de l'adhésion de la Pologne[2]

Notification effectuée auprès du Gouvernement néerlandais le :

15 janvier 1997

CHYPRE

(La Convention entrera en vigueur entre Chypre et la Pologne le 16 mars 1997.)

La déclaration certifiée a été enregistrée par les Pays-Bas le 12 février 1997.

---

[1] United Nations, *Treaty Series*, vol. 1863, No. A-12140.

[2] *Ibid.*, vol. 1915, No. A-12140.

[1] Nations Unies, *Recueil des Traités*, vol. 1863, n° A-12140.

[2] *Ibid.*, vol. 1915, n° A-12140.

No. 14533. EUROPEAN AGREEMENT CONCERNING THE WORK OF CREWS OF VEHICLES ENGAGED IN INTERNATIONAL ROAD TRANSPORT (AETR). CONCLUDED AT GENEVA ON 1 JULY 1970[1]

ACCESSION

Instrument deposited on:

13 February 1997

ANDORRA

(With effect from 12 August 1997.)

Registered ex officio *on 13 February 1997.*

[1] United Nations, *Treaty Series*, vol. 993, p. 143; for subsequent actions, see references in Cumulative Indexes Nos. 17 to 20, and 23, as well as annex A in volumes 1672, 1681, 1684, 1719, 1722, 1723, 1724, 1730, 1762, 1843, 1858, 1864, 1885, 1931, 1935 and 1946.

N° 14533. ACCORD EUROPÉEN RELATIF AU TRAVAIL DES ÉQUIPAGES DES VÉHICULES EFFECTUANT DES TRANSPORTS INTERNATIONAUX PAR ROUTE (AETR). CONCLU À GENÈVE LE 1er JUILLET 1970[1]

ADHÉSION

Instrument déposé le :

13 février 1997

ANDORRE

(Avec effet au 12 août 1997.)

Enregistré d'office le 13 février 1997.

[1] Nations Unies, *Recueil des Traités*, vol. 993, p. 143; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 17 à 20, et 23, ainsi que l'annexe A des volumes 1672, 1681, 1684, 1719, 1722, 1723, 1724, 1730, 1762, 1843, 1858, 1864, 1885, 1931, 1935 et 1946.

No. 16041. AGREEMENT ESTABLISHING THE INTERNATIONAL FUND FOR AGRICULTURAL DEVELOPMENT. CONCLUDED AT ROME ON 13 JUNE 1976[1]

ACCESSION

Instrument deposited on:

14 February 1997

SOUTH AFRICA

(With effect from 14 February 1997.)

Registered ex officio *on 14 February 1997.*

[1] United Nations, *Treaty Series*, vol. 1059, p. 191; for subsequent actions, see references in Cumulative Indexes Nos. 18 to 24, as well as annex A in volumes 1413, 1417, 1456, 1457, 1498, 1556, 1560, 1637, 1639, 1686, 1691, 1695, 1716, 1717, 1733, 1763, 1764, 1771, 1773, 1774, 1855 and 1903.

N° 16041. ACCORD PORTANT CRÉATION DU FONDS INTERNATIONAL DE DÉVELOPPEMENT AGRICOLE. CONCLU À ROME LE 13 JUIN 1976[1]

ADHÉSION

Instrument déposé le :

14 février 1997

AFRIQUE DU SUD

(Avec effet au 14 février 1997.)

Enregistré d'office le 14 février 1997.

[1] Nations Unies, *Recueil des Traités*, vol. 1059, p. 191; pour les faits ultérieurs, voir les références donnée dans les Index cumulatifs n[os] 18 à 24, ainsi que l'annexe A des volumes 1413, 1417, 1456, 1457, 1498, 1556, 1560, 1637, 1639, 1686, 1691, 1695, 1716, 1717, 1733, 1763, 1764, 1771, 1773, 1774, 1855 et 1903.

No. 16743. CONVENTION ON ROAD SIGNS AND SIGNALS. CONCLUDED AT VIENNA ON 8 NOVEMBER 1968[1]

RATIFICATION

Instrument deposited on:

7 February 1997

ITALY

(With effect from 7 February 1998. With a notification under article 46 (2) that it has chosen model Aa as the danger warning sign, and Model B2a as the stop sign.)

Registered ex officio *on 7 February 1997.*

[1] United Nations, *Treaty Series*, vol. 1091, p. 3; for subsequent actions, see references in Cumulative Indexes Nos. 18 to 22, and 24, as well as annex A in volumes 1403, 1439, 1444, 1492, 1518, 1520, 1526, 1551, 1591, 1655, 1656, 1686, 1691, 1723, 1724, 1745, 1747, 1762, 1771, 1774, 1775, 1850, 1887, 1893 and 1898.

N° 16743. CONVENTION SUR LA SIGNALISATION ROUTIÈRE. CONCLUE À VIENNE LE 8 NOVEMBRE 1968[1]

RATIFICATION

Instrument déposé le :

7 février 1997

ITALIE

(Avec effet au 7 février 1998. Avec notification en vertu du paragraphe 2 de l'article 46 qu'il avait choisi le modèle Aa comme signal d'avertissement de danger et le modèle B2a comme signal d'arrêt.)

Enregistré d'office le 7 février 1997.

[1] Nations Unies, *Recueil des Traités*, vol. 1091, p. 3; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 18 à 22, et 24, ainsi que l'annexe A des volumes 1403, 1439, 1444, 1492, 1518, 1520, 1526, 1551, 1591, 1655, 1656, 1686, 1691, 1723, 1724, 1745, 1747, 1762, 1771, 1774, 1775, 1850, 1887, 1893 et 1898.

No. 17935. EUROPEAN AGREEMENT SUPPLEMENTING THE CONVENTION ON ROAD SIGNS AND SIGNALS OPENED FOR SIGNATURE AT VIENNA ON 8 NOVEMBER 1968. CONCLUDED AT GENEVA ON 1 MAY 1971[1]

ACCESSION

Instrument deposited on:

7 February 1997

ITALY

(With effect from 7 February 1998.)

Registered ex officio *on 7 February 1997.*

[1] United Nations, *Treaty Series*, vol. 1142, p. 225; for subsequent actions, see references in Cumulative Indexes Nos. 21 and 24, as well as annex A in volumes 1403, 1439, 1444, 1518, 1656, 1723, 1724, 1749, 1762, 1887 and 1897.

N° 17935. ACCORD EUROPÉEN COMPLÉTANT LA CONVENTION SUR LA SIGNALISATION ROUTIÈRE OUVERTE À LA SIGNATURE À VIENNE LE 8 NOVEMBRE 1968. CONCLU À GENÈVE LE 1er MAI 1971[1]

ADHÉSION

Instrument déposé le :

7 février 1997

ITALIE

(Avec effet au 7 février 1998.)

Enregistré d'office le 7 février 1997.

[1] Nations Unies, *Recueil des Traités*, vol. 1142, p. 225; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 21 et 24, ainsi que l'annexe A des volumes 1403, 1439, 1444, 1518, 1656, 1723, 1724, 1749, 1762, 1887 et 1897.

No. 20378. CONVENTION ON THE ELIMINATION OF ALL FORMS OF DISCRIMINATION AGAINST WOMEN. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 18 DECEMBER 1979[1]

ACCESSION

Instrument deposited on:

10 February 1997

KYRGYZSTAN

(With effect from 12 March 1997.)

Registered ex officio *on 10 February 1997.*

OBJECTIONS to the reservations made by Lesotho upon ratification[2] and by the Maldives,[3] Kuwait,[4] Malaysia[5] and Singapore[6] upon accession

Received on:

12 February 1997

DENMARK

LESOTHO

"The Government of Denmark has examined the reservations made by Lesotho upon ratification. The second part of the reservation reads:

[1] United Nations, *Treaty Series*, vol. 1249, p. 13; for subsequent actions, see references in Cumulative Indexes Nos. 21 to 24, as well as annex A in volumes 1401, 1402, 1403, 1404, 1405, 1406, 1408, 1413, 1416, 1417, 1422, 1423, 1426, 1430, 1433, 1434, 1436, 1437, 1443, 1444, 1457, 1458, 1459, 1460, 1477, 1484, 1501, 1518, 1522, 1523, 1525, 1526, 1527, 1530, 1542, 1549, 1551, 1555, 1566, 1567, 1568, 1569, 1577, 1591, 1598, 1606, 1607, 1639, 1642, 1651, 1653, 1660, 1669, 1671, 1673, 1676, 1678, 1679, 1688, 1690, 1691, 1693, 1696, 1710, 1712, 1714, 1720, 1723, 1725, 1726, 1727, 1732, 1733, 1739, 1747, 1762, 1775, 1776, 1788, 1820, 1821, 1830, 1831, 1846, 1850, 1864, 1870, 1884, 1885, 1886, 1887, 1890, 1901, 1902, 1903, 1913, 1917, 1921, 1926, 1931, 1936, 1938, 1939, 1941, 1942, 1945, 1947, 1948 and 1962.

[2] *Ibid.*, vol. 1886, No. A-20378.
[3] *Ibid.*, vol. 1726, No. A-20378.
[4] *Ibid.*, vol. 1821, No. A-20378.
[5] *Ibid.*, vol. 1884, No. A-20378.
[6] *Ibid.*, vol. 1890, No. A-20378.

N° 20378. CONVENTION SUR L'ÉLIMINATION DE TOUTES LES FORMES DE DISCRIMINATION À L'ÉGARD DES FEMMES. ADOPTÉE PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 18 DÉCEMBRE 1979[1]

ADHÉSION

Instrument déposé le :

10 février 1997

KIRGHIZISTAN

(Avec effet au 12 mars 1997.)

Enregistré d'office le 10 février 1997.

OBJECTIONS aux réserves formulées par le Lesotho lors de la ratification[2] et par les Maldives[3], le Koweït[4], la Malaisie[5] et Singapour[6] lors de l'adhésion

Reçues le :

12 février 1997

DANEMARK

[TRADUCTION — TRANSLATION]

LESOTHO

Le Gouvernement danois a examiné la réserve formulée par le Lesotho lors de la ratification de la Convention. La deuxième partie de cette réserve se lit comme suit :

[1] Nations Unies, *Recueil des Traités*, vol. 1249, p. 13; pour les faits ultérieurs, voir les références données dans les Index cumulatifs n[os] 21 à 24, ainsi que l'annexe A des volumes 1401, 1402, 1403, 1404, 1405, 1406, 1408, 1413, 1416, 1417, 1422, 1423, 1426, 1430, 1433, 1434, 1436, 1437, 1443, 1444, 1457, 1458, 1459, 1460, 1477, 1484, 1501, 1518, 1522, 1523, 1525, 1526, 1527, 1530, 1542, 1549, 1551, 1555, 1566, 1567, 1568, 1569, 1577, 1591, 1598, 1606, 1607, 1639, 1642, 1651, 1653, 1660, 1669, 1671, 1673, 1676, 1678, 1679, 1688, 1690, 1691, 1693, 1696, 1710, 1712, 1714, 1720, 1723, 1725, 1726, 1727, 1732, 1733, 1739, 1747, 1762, 1775, 1776, 1788, 1820, 1821, 1830, 1831, 1846, 1850, 1864, 1870, 1884, 1885, 1886, 1887, 1890, 1901, 1902, 1903, 1913, 1917, 1921, 1926, 1931, 1936, 1938, 1939, 1941, 1942, 1945, 1947, 1948 et 1962.

[2] *Ibid.*, vol. 1886, n° A-20378.
[3] *Ibid.*, vol. 1726, n° A-20378.
[4] *Ibid.*, vol. 1821, n° A-20378.
[5] *Ibid.*, vol. 1884, n° A-20378.
[6] *Ibid.*, vol. 1890, n° A-20378.

"The Lesotho Government's ratification is subject to the understanding that none of its obligations under the Convention especially in article 2 (*e*), shall be treated as extending to the affairs of religious denominations.

Furthermore, the Lesotho Government declares it shall not take any legislative measures under the Convention where those measures would be incompatible with the Constitution of Lesotho".

Because of its unlimited scope and undefined character the Government of Denmark considers this reservation incompatible with the object and purpose of the Convention and accordingly inadmissible and without effect under international law. Furthermore it is a general principle of international law that internal law may not be invoked as justification for failure to perform treaty obligations. Therefore, the Government of Denmark objects to these reservations.

The Convention remains in force in its entirety between Lesotho and Denmark.

It is the opinion of the Government of Denmark that no time limit applies to objections against reservations, which are inadmissible under international law.

The Government of Denmark recommends the Government of Lesotho to reconsider their reservations to the Convention on the Elimination of All Forms of Discrimination against Women."

MALDIVES

"The Government of Denmark has examined the reservation made by the Government of Maldives upon accession to the Convention on the Elimination of All Forms of Discrimination against Women. The reservation reads:

"The Government of the Republic of Maldives will comply with the provisions of the Convention, except those which the Government may consider contradictory to the principles of the Islamic Sharia upon which the laws and traditions of Maldives is founded.

« La ratification du Gouvernement du Lesotho est subordonnée à la condition qu'aucune des obligations découlant pour lui de la Convention, notamment du paragraphe *e*, de l'article 2 ne soit considérée comme s'appliquant aux affaires d'ordre religieux.

Par ailleurs, le Gouvernement du Lesotho déclare qu'il ne prendra aucune mesure législative en vertu de la Convention si ces mesures sont incompatibles avec la Constitution du Lesotho. »

Le Gouvernement danois considère, qu'étant donné sa vaste portée et son manque de précision, ladite réserve est incompatible avec l'objet et le but de la Convention et, par suite, irrecevable et sans effet au regard du droit international. En outre, il est un principe général du droit international selon lequel un État ne peut invoquer son droit interne pour justifier l'inobservation des obligations lui incombant en vertu d'un traité. Le Gouvernement danois fait donc objection à de telles réserves.

La Convention n'en demeure pas moins intégralement en vigueur entre le Lesotho et le Danemark.

De l'avis du Gouvernement danois, la présentation d'objections à des réserves irrecevables au regard du droit international n'est assujettie à aucun délai.

Le Gouvernement danois recommande au Gouvernement du Lesotho de reconsidérer les réserves qu'il a formulées au sujet de la Convention sur l'élimination de toutes les formes de discrimination à l'égard des femmes.

MALDIVES

Le Gouvernement danois a examiné le contenu de la réserve formulée par le Gouvernement des Maldives lors de son adhésion à la Convention sur l'élimination de toutes les formes de discrimination à l'égard des femmes. La réserve en question se lit comme suit :

« Le Gouvernement de la République des Maldives respectera les dispositions de la Convention, à l'exception de celles qu'il pourrait juger contraires aux principes de la *charia*, sur laquelle reposent les lois et traditions des Maldives.

Furthermore, the Republic of Maldives does not see itself bound by any provisions of the Convention which obliged to change its constitution and laws in any manner."

Because of its unlimited scope and undefined character the reservation is incompatible with the object and purposes of the Convention and accordingly inadmissible and without effect under international law. Furthermore it is a general principle of international law that internal law may not be invoked as justification for failure to perform treaty obligations. Therefore the Government of Denmark objects to these reservations.

The Convention remains in force in its entirety between Maldives and Denmark.

It is the opinion of the Government of Denmark that no time limit applies to objections against reservations, which are inadmissible under international law.

The Government of Denmark recommends the Government of Maldives to reconsider their reservations to the Convention on the Elimination of All Forms of Discrimination against Women."

KUWAIT

"The Government of Denmark has examined the reservation made by the Government of the State of Kuwait upon accession to the Convention on the Elimination of All Forms of Discrimination against Women. The reservations read:

"1. *Article 7* (a)

The Government of Kuwait enters a reservation regarding article 7 (*a*), inasmuch as the provision contained in that paragraph conflicts with the Kuwait electoral act, under which the rights to be eligible for election and to vote is restricted to males.

2. *Article 9*, paragraph 2

The Government of Kuwait reserves its right not to implement the provision contained in article 9, paragraph 2, of the Convention, inasmuch as it runs counter to the

Par ailleurs, la République des Maldives ne se considère pas liée par les dispositions de la Convention lui faisant obligation d'amender sa constitution ou ses lois de quelque manière que ce soit. »

Le Gouvernement danois considère qu'étant donné sa vaste portée et son manque de précision, cette réserve est incompatible avec l'objet et le but de la Convention et, par suite, irrecevable et sans effet au regard du droit international. De plus, il est un principe général du droit international selon lequel un Etat ne peut invoquer les dispositions de son droit interne pour justifier l'inobservation des obligations lui incombant au terme d'un traité. Le Gouvernement danois fait donc objection à ces réserves.

La Convention n'en demeure pas moins intégralement en vigueur entre les Maldives et le Danemark.

De l'avis du Gouvernement danois, la présentation d'objections à des réserves irrecevables au regard du droit international n'est assujettie à aucun délai.

Le Gouvernement danois recommande au Gouvernement des Maldives de reconsidérer les réserves qu'il a formulées au sujet de la Convention sur l'élimination de toutes les formes de discrimination à l'égard des femmes.

KOWEÏT

Le Gouvernement danois a examiné le contenu des réserves formulées par le Gouvernement de l'Etat du Koweït lors de son adhésion à la Convention sur l'élimination de toutes les formes de discrimination à l'égard des femmes. Les réserves en question se lisent comme suit :

« 1. *Article 7* a

Le Gouvernement koweïtien formule une réserve à l'égard de l'alinéa *a*, de l'article 7, qu'il considère incompatible avec la loi électorale koweïtienne en vertu de laquelle seuls les hommes ont le droit de se porter candidat et de voter.

2. *Article 9*, paragraphe 2

Le Gouvernement koweïtien se réserve le droit de ne pas appliquer le paragraphe 2 de l'article 9 de la Convention, qui n'est pas conforme à la loi koweïtienne sur la natio-

Kuwaiti nationality act, which stipulates that a child's nationality shall be determined by that of his father.

3. *Article 16 (f)*

The Government of the State of Kuwait declares that it does not consider itself bound by the provision contained in article 6 (*f*) inasmuch as it conflicts with the provision of the Islamic Shariah, Islam being the official religion of the State."

The Government of Denmark finds that the said reservations are covering central provisions of the Convention. Furthermore it is a general principle of international law that internal law may not be invoked as justification for failure to perform treaty obligations. The Government of Denmark finds that the reservations are incompatible with the object and purpose of the Convention and accordingly inadmissible and without effect under international law. Consequently, the Government of Denmark objects to these reservations.

It is the opinion of the Government of Denmark that no time limit applies to objections against reservations, which are inadmissible under international law.

The Convention remains in force in its entirety between Kuwait and Denmark.

The Government of Denmark recommends the Government of the State of Kuwait to reconsider its reservation to the Convention on the Elimination of All Forms of Discrimination against Women."

MALAYSIA

"The Government of Denmark has examined the reservation made by Malaysia upon accession to the Convention. The reservations read:

"The Government of Malaysia declares that Malaysia's accession is subject to the understanding that the provision of the Convention do not conflict with the provisions of the "Islamic Sharia" law and the Federal Constitution of Malaysia does not consider itself bound by the provisions of articles 2 (*f*), 5 (*a*), 7 (*b*), 9 and 16 of the aforesaid Convention.

nalité selon laquelle l'enfant acquiert la nationalité de son père.

3. *Article 16* f

Le Gouvernement koweïtien déclare qu'il ne se considère pas lié par l'alinéa *f* de l'article 16 qui est incompatible avec les dispositions de la *charia*, l'islam étant la religion officielle de l'état. »

Le Gouvernement danois considère que lesdites réserves portent sur des dispositions fondamentales de la Convention. En outre, il est un principe général du droit des traités selon lequel un Etat ne peut invoquer son droit interne pour justifier l'inobservation des obligations lui incombant en vertu d'un traité. Considérant par conséquent qu'elles sont incompatibles avec le but et l'objet de la Convention et, par suite, irrecevables et sans effet au regard du droit international, le Gouvernement danois fait objection auxdites réserves.

De l'avis du Gouvernement danois, la présentation d'objections à des réserves irrecevables au regard du droit international n'est assujettie à aucun délai.

La Convention n'en demeure pas moins intégralement en vigueur entre le Koweït et le Danemark.

Le Gouvernement danois recommande au Gouvernement koweïtien de reconsidérer les réserves qu'il a formulés au sujet de la Convention sur l'élimination de toutes les formes de discrimination à l'égard des femmes.

MALAISIE

Le Gouvernement danois a examiné le contenu de la réserve formulée par la Malaisie lors de son adhésion à la Convention. La réserve en question se lit comme suit :

« Le Gouvernement malaisien déclare que l'adhésion de la Malaisie est subordonnée à la condition que des dispositions de la Convention ne soient pas en contradiction avec la *charia* et la Constitution fédérale de la Malaisie. Il ne se considère pas non plus lié par les dispositions des articles 2 *f*, 5 *a*, 7 *b*, 9 et 16 de la Convention susmentionnée.

In relation to article 11, Malaysia interprets the provisions of this article as a reference to the prohibition of discrimination on the basis of equality between men and women only."

The Government of Denmark finds that the general reservation with reference to Islamic Shariah and the Constitution of Malaysia is in reality of unlimited scope and undefined character and that the specific reservations cover multiple, central provisions of the Convention.

Consequently, the Government of Denmark finds that the reservations are incompatible with the object and purpose of the Convention and accordingly inadmissible and without effect under international law. Furthermore it is a general principle of international law that internal law may not be invoked as justification for failure to perform treaty obligations. Therefore, the Government of Denmark objects to these reservations.

The Convention remains in force in its entirety between Malaysia and Denmark.

It is the opinion of the Government of Denmark that no time limit applies to objections against reservations, which are inadmissible under international law.

The Government of Denmark recommends the Government of Malaysia to reconsider its reservation to the Convention on the Elimination of All Forms of Discrimination against Women."

SINGAPORE

"The Government of Denmark has examined the reservation made by the Government of Singapore upon accession to the Convention. The first reservation reads:

"In the context of Singapore's multi-racial and multi-religious society and the need to respect the freedom of minorities to practice their religious and personal laws, the Republic of Singapore reserves the right not to apply the provisions of articles 2 and 16 where compliance with these provisions would be contrary to their religious or personal laws."

Quant à l'article 11, la Malaisie en interprète les dispositions comme se référant à l'interdiction de toute discrimination au nom de l'égalité de l'homme et de la femme. »

Le Gouvernement danois considère que la réserve générale concernant la *charia* et la Constitution de la Malaisie a en réalité une portée illimitée et un caractère indéfini et que les autres réserves précises ont trait à de nombreuses dispositions de la Convention qui revêtent une importance capitale.

Il estime, par conséquent, que ces réserves sont incompatibles avec l'objet et le but de la Convention et, par suite, irrecevables et sans effet au regard du droit international. De plus, il est un principe général du droit international selon lequel un Etat ne peut invoquer son droit interne pour justifier l'inobservation des obligations lui incombant en vertu d'un traité. Le Gouvernement danois fait donc objection auxdites réserves.

La Convention n'en demeure pas moins intégralement en vigueur entre la Malaisie et le Danemark.

De l'avis du Gouvernement danois, la présentation d'objections à des réserves irrecevables au regard du droit international n'est assujettie à aucun délai.

Le Gouvernement danois recommande au Gouvernement malaisien de reconsidérer les réserves qu'il a formulées au sujet de la Convention sur l'élimination de toutes les formes de discrimination à l'égard des femmes.

SINGAPOUR

Le Gouvernement danois a examiné le contenu de la réserve formulée par le Gouvernement de Singapour lors de son adhésion à la Convention. La première réserve se lit comme suit :

« Dans le cadre de la société pluriraciale et plurireligieuse de Singapour et compte tenu de la nécessité de respecter la liberté des minorités d'observer leurs lois personnelles et religieuses, la République de Singapour se réserve le droit de ne pas appliquer les dispositions des articles 2 et 7 parce que leur application serait contraire auxdites lois. »

Because of its general and undefined character the Government of Denmark considers this reservation incompatible with the object and purpose of the Convention and accordingly inadmissible and without effect under international law. Furthermore it is a general principle of international law that internal law may not be invoked as justification for failure to perform treaty obligations. Therefore the Government of Denmark objects to these reservations.

The Convention remains in force in its entirety between the Republic of Singapore and Denmark.

It is the opinion of the Government of Denmark that no time limits applies to objections against reservations, which are inadmissible under international law.

The Government of Denmark recommends the Government of Singapore to reconsider their reservations to the Convention on the Elimination of All Forms of Discrimination against Women."

Registered ex officio *on 12 February 1997.*

Le Gouvernement danois considère que, vu son caractère général et indéfini, cette réserve est incompatible avec l'objet et le but de la Convention et, par suite, irrecevable et sans effet au regard du droit international. De plus, il est un principe général du droit international selon lequel un Etat ne peut invoquer son droit interne pour justifier l'inobservation des obligations lui incombant en vertu d'un traité. Le Gouvernement danois fait donc objection à de telles réserves.

La Convention n'en demeure pas moins intégralement en vigueur entre la République de Singapour et le Danemark.

De l'avis du Gouvernement danois, la présentation d'objections à des réserves irrecevables au regard du droit international n'est assujettie à aucun délai.

Le Gouvernement danois recommande au Gouvernement de Singapour de reconsidérer les réserves qu'il a formulées au sujet de la Convention sur l'élimination de toutes les formes de discrimination à l'égard des femmes.

Enregistré d'office le 12 février 1997.

No. 21623. CONVENTION ON LONG-RANGE TRANSBOUNDARY AIR POLLUTION. CONCLUDED AT GENEVA ON 13 NOVEMBER 1979[1]

ACCESSION

Instrument deposited on:

21 February 1997

ARMENIA

(With effect from 22 May 1997.)

Registered ex officio *on 21 February 1997.*

[1] United Nations, *Treaty Series*, vol. 1302, p. 217; for subsequent actions, see references in Cumulative Indexes Nos. 23 and 24, as well as annex A in volumes 1403, 1409, 1412, 1434, 1457, 1597, 1655, 1679, 1698, 1723, 1732, 1736, 1762, 1788 and 1870.

N° 21623. CONVENTION SUR LA POLLUTION ATMOSPHÉRIQUE TRANSFRONTIÈRE À LONGUE DISTANCE. CONCLUE À GENÈVE LE 13 NOVEMBRE 1979[1]

ADHÉSION

Instrument déposé le :

21 février 1997

ARMÉNIE

(Avec effet au 22 mai 1997.)

Enregistré d'office le 21 février 1997.

[1] Nations Unies, *Recueil des Traités*, vol. 1302, p. 217; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 23 et 24, ainsi que l'annexe A des volumes 1403, 1409, 1412, 1434, 1457, 1597, 1655, 1679, 1698, 1723, 1732, 1736, 1762, 1788 et 1870.

No. 22514. CONVENTION ON THE CIVIL ASPECTS OF INTERNATIONAL CHILD ABDUCTION. CONCLUDED AT THE HAGUE ON 25 OCTOBER 1980[1]

ACCEPTANCES of the accession of Iceland[2]

Notifications effected with the Government of the Netherlands on:

3 January 1997

GERMANY

(The Convention will enter into force between Germany and Iceland on 1 April 1997.)

31 January 1997

ITALY

(The Convention will enter into force between Italy and Iceland on 1 April 1997.)

Certified statements were registered by the Netherlands on 12 February 1997.

ACCEPTANCE of the accession of Chile[3]

Notification effected with the Government of the Netherlands on:

15 January 1997

HUNGARY

(The Convention will enter into force between Hungary and Chile on 1 April 1997.)

Certified statement was registered by the Netherlands on 12 February 1997.

[1] United Nations, *Treaty Series*, vol. 1343, p. 89; for subsequent actions, see references in Cumulative Index No. 22, as well as annex A in volumes 1422, 1424, 1427, 1436, 1439, 1442, 1444, 1455, 1463, 1504, 1510, 1523, 1529, 1541, 1543, 1548, 1562, 1567, 1580, 1593, 1606, 1637, 1639, 1642, 1649, 1653, 1654, 1658, 1664, 1667, 1672, 1678, 1679, 1686, 1689, 1694, 1698, 1703, 1712, 1722, 1723, 1725, 1730, 1734, 1745, 1749, 1753, 1763, 1764, 1771, 1775, 1776, 1787, 1788, 1823, 1830, 1841, 1850, 1856, 1861, 1863, 1864, 1870, 1885, 1886, 1887, 1893, 1897, 1901, 1906, 1915, 1918, 1921, 1928, 1930, 1935, 1941, 1948, 1954 and 1956.

[2] *Ibid.*, vol. 1935, No. A-22514.

[3] *Ibid.*, vol. 1775, No. A-22514.

N° 22514. CONVENTION SUR LES ASPECTS CIVILS DE L'ENLÈVEMENT INTERNATIONAL D'ENFANTS. CONCLUE À LA HAYE LE 25 OCTOBRE 1980[1]

ACCEPTATIONS de l'adhésion de l'Islande[2]

Notifications effectuées auprès du Gouvernement néerlandais le :

3 janvier 1997

ALLEMAGNE

(La Convention entrera en vigueur entre l'Allemagne et l'Islande le 1er avril 1997.)

31 janvier 1997

ITALIE

(La Convention entrera en vigueur entre l'Italie et l'Islande le 1er avril 1997.)

Les déclarations certifiées ont été enregistrées par les Pays-Bas le 12 février 1997.

ACCEPTATION de l'adhésion du Chili[3]

Notification effectuée auprès du Gouvernement néerlandais le :

15 janvier 1997

HONGRIE

(La Convention entrera en vigueur entre la Hongrie et le Chili le 1er avril 1997.)

La déclaration certifiée a été enregistrée par les Pays-Bas le 12 février 1997.

[1] Nations Unies, *Recueil des Traités*, vol. I343, p. 89; pour les faits ultérieurs, voir les références données dans l'Index cumulatif n° 22, ainsi que l'annexe A des volumes 1422, 1424, 1427, 1436, 1439, 1442, 1444, 1455, 1463, 1504, 1510, 1523, 1529, 1541, 1543, 1548, 1562, 1567, 1580, 1593, 1606, 1637, 1639, 1642, 1649, 1653, 1654, 1658, 1664, 1667, 1672, 1678, 1679, 1686, 1689, 1694, 1698, 1703, 1712, 1722, 1723, 1725, 1730, 1734, 1745, 1749, 1753, 1763, 1764, 1771, 1775, 1776, 1787, 1788, 1823, 1830, 1841, 1850, 1856, 1861, 1863, 1864, 1870, 1885, 1886, 1887, 1893, 1897, 1901, 1906, 1915, 1918, 1921, 1928, 1930, 1935, 1941, 1948, 1954 et 1956.

[2] *Ibid.*, vol. 1935, n° A-22514.

[3] *Ibid.*, vol. 1775, n° A-22514.

ACCEPTANCE of the accession of Colombia[1]

Notification effected with the Government of the Netherlands on:

15 January 1997

HUNGARY

(The Convention will enter into force between Hungary and Colombia on 1 April 1997.)

Certified statement was registered by the Netherlands on 12 February 1997.

ACCEPTATION de l'adhésion de la Colombie[1]

Notification effectuée auprès du Gouvernement néerlandais le :

15 janvier 1997

HONGRIE

(La Convention entrera en vigueur entre la Hongrie et la Colombie le 1er avril 1997.)

La déclaration certifiée a été enregistrée par les Pays-Bas le 12 février 1997.

ACCEPTANCE of the accession of Poland[2]

Notification effected with the Government of the Netherlands on:

15 January 1997

HUNGARY

(The Convention will enter into force between Hungary and Poland on 1 April 1997.)

Certified statement was registered by the Netherlands on 12 February 1997.

ACCEPTATION de l'adhésion de la Pologne[2]

Notification effectuée auprès du Gouvernement néerlandais le :

15 janvier 1997

HONGRIE

(La Convention entrera en vigueur entre la Hongrie et la Pologne le 1er avril 1997.)

La déclaration certifiée a été enregistrée par les Pays-Bas le 12 février 1997.

ACCEPTANCE of the accession of Romania[3]

Notification effected with the Government of the Netherlands on:

15 January 1997

HUNGARY

(The Convention will enter into force between Hungary and Romania on 1 April 1997.)

Certified statement was registered by the Netherlands on 12 February 1997.

ACCEPTATION de l'adhésion de la Roumanie[3]

Notification effectuée auprès du Gouvernement néerlandais le :

15 janvier 1997

HONGRIE

(La Convention entrera en vigueur entre la Hongrie et la Roumanie le 1er avril 1997.)

La déclaration certifiée a été enregistrée par les Pays-Bas le 12 février 1997.

[1] United Nations, *Treaty Series*, vol. 1906, No. A-22514.

[2] *Ibid.*, vol. 1689, No. A-22514.

[3] *Ibid.*, vol. 1698, No. A-22514

[1] Nations Unies, *Recueil des Traités*, vol. 1906, n° A-22514.

[2] *Ibid.*, vol. 1689, n° A-22514.

[3] *Ibid.*, vol. 1698, n° A-22514

ACCEPTANCES of the accession of Cyprus[1]

Notifications effected with the Government of the Netherlands on:

15 January 1997

HUNGARY

(The Convention will enter into force between Hungary and Cyprus on 1 April 1997.)

31 January 1997

ITALY

(The Convention will enter into force between Italy and Cyprus on 1 April 1997.)

Certified statements were registered by the Netherlands on 12 February 1997.

ACCEPTATIONS de l'adhésion de Chypre[1]

Notifications effectuées auprès du Gouvernement néerlandais le :

15 janvier 1997

HONGRIE

(La Convention entrera en vigueur entre la Hongrie et Chypre le 1er avril 1997.)

31 janvier 1997

ITALIE

(La Convention entrera en vigueur entre l'Italie et Chypre le 1er avril 1997.)

Les déclarations certifiées ont été enregistrées par les Pays-Bas le 12 février 1997.

ACCEPTANCES of the accession of Ecuador[2]

Notifications effected with the Government of the Netherlands on:

15 January 1997

HUNGARY

(The Convention will enter into force between Hungary and Ecuador on 1 April 1997.)

31 January 1997

ITALY

(The Convention will enter into force between Italy and Ecuador on 1 April 1997.)

Certified statements were registered by the Netherlands on 12 February 1997.

ACCEPTATIONS de l'adhésion de l'Equateur[2]

Notifications effectuées auprès du Gouvernement néerlandais le :

15 janvier 1997

HONGRIE

(La Convention entrera en vigueur entre le Hongrie et l'Equateur le 1er avril 1997.)

31 janvier 1997

ITALIE

(La Convention entrera en vigueur entre l'Italie et l'Equateur le 1er avril 1997.)

Les déclarations certifiées ont été enregistrées par les Pays-Bas le 12 février 1997.

[1] United Nations, *Treaty Series*, vol. 1841, No. A-22514.

[2] *Ibid.*, vol. 1667, No. A-22514.

[1] Nations Unies, *Recueil des Traités*, vol. 1841, nº A-22514.

[2] *Ibid.*, vol. 1667, nº A-22514.

ACCEPTANCES of the accession of Honduras[1]

Notifications effected with the Government of the Netherlands on:

15 January 1997

HUNGARY

(The Convention will enter into force between Hungary and Honduras on 1 April 1997.)

31 January 1997

ITALY

(The Convention will enter into force between Italy and Honduras on 1 April 1997.)

Certified statements were registered by the Netherlands on 12 February 1997.

ACCEPTATIONS de l'adhésion du Honduras[1]

Notifications effectuées auprès du Gouvernement néerlandais le :

15 janvier 1997

HONGRIE

(La Convention entrera en vigueur entre la Hongrie et le Honduras le 1er avril 1997.)

31 janvier 1997

ITALIE

(La Convention entrera en vigueur entre l'Italie et le Honduras le 1er avril 1997.)

Les déclarations certifiées ont été enregistrées par les Pays-Bas le 12 février 1997.

ACCEPTANCES of the accession of New Zealand[2]

Notifications effected with the Government of the Netherlands on:

15 January 1997

HUNGARY

(The Convention will enter into force between Hungary and New Zealand on 1 April 1997.)

31 January 1997

ITALY

(The Convention will enter into force between Italy and New Zealand on 1 April 1997.)

Certified statements were registered by the Netherlands on 12 February 1997.

ACCEPTATIONS de l'adhésion de la Nouvelle-Zélande[2]

Notifications effectuées auprès du Gouvernement néerlandais le :

15 janvier 1997

HONGRIE

(La Convention entrera en vigueur entre la Hongrie et la Nouvelle-Zélande le 1er avril 1997.)

31 janvier 1997

ITALIE

(La Convention entrera en vigueur entre l'Italie et la Nouvelle-Zélande le 1er avril 1997.)

Les déclarations certifiées ont été enregistrées par les Pays-Bas le 12 février 1997.

[1] United Nations, *Treaty Series*, vol. 1763, No. A-22514.

[2] *Ibid.*, vol. 1639, No. A-22514.

[1] Nations Unies, *Recueil des Traités*, vol. 1763, n° A-22514.

[2] *Ibid.*, vol. 1639, n° A-22514.

ACCEPTANCE of the accession of Panama[1]

Notifications effected with the Government of the Netherlands on:

15 January 1997

HUNGARY

(The Convention will enter into force between Hungary and Panama on 1 April 1997.)

31 January 1997

ITALY

(The Convention will enter into force between Italy and Panama on 1 April 1997.)

Certified statements were registered by the Netherlands on 12 February 1997.

ACCEPTATIONS de l'adhésion du Panama[1]

Notifications effectuées auprès du Gouvernement néerlandais le :

15 janvier 1997

HONGRIE

(La Convention entrera en vigueur entre la Hongrie et le Panama le 1er avril 1997.)

31 janvier 1997

ITALIE

(La Convention entrera en vigueur entre l'Italie et le Panama le 1er avril 1997.)

Les déclarations certifiées ont été enregistrées par les Pays-Bas le 12 février 1997.

ACCEPTANCES of the accession of Monaco[2]

Notifications effected with the Government of the Netherlands on:

15 January 1997

HUNGARY

(The Convention will enter into force between Hungary and Monaco on 1 April 1997.)

31 January 1997

ITALY

(The Convention will enter into force between Italy and Monaco on 1 April 1997.)

Certified statements were registered by the Netherlands on 12 February 1997.

ACCEPTATIONS de l'adhésion de Monaco[2]

Notifications effectuées auprès du Gouvernement néerlandais le :

15 janvier 1997

HONGRIE

(La Convention entrera en vigueur entre la Hongrie et Monaco le 1er avril 1997.)

31 janvier 1997

ITALIE

(La Convention entrera en vigueur entre l'Italie et Monaco le 1er avril 1997.)

Les déclarations certifiées ont été enregistrées par les Pays-Bas le 12 février 1997.

[1] United Nations, *Treaty Series*, vol. 1771, No. A-22514.

[2] *Ibid.*, vol. 1698, No. A-22514.

[1] Nations Unies, *Recueil des Traités*, vol. 1771, n° A-22514.

[2] *Ibid.*, vol. 1698, n° A-22514.

ACCEPTANCES of the accession of Mexico[1]

Notifications effected with the Government of the Netherlands on:

15 January 1997

HUNGARY

(The Convention will enter into force between Hungary and Mexico on 1 April 1997.)

31 January 1997

ITALY

(The Convention will enter into force between Italy and Mexico on 1 April 1997.)

Certified statements were registered by the Netherlands on 12 February 1997.

ACCEPTATIONS de l'adhésion du Mexique[1]

Notifications effectuées auprès du Gouvernement néerlandais le :

15 janvier 1997

HONGRIE

(La Convention entrera en vigueur entre la Hongrie et le Mexique le 1er avril 1997.)

31 janvier 1997

ITALIE

(La Convention entrera en vigueur entre l'Italie et le Mexique le 1er avril 1997.)

Les déclarations certifiées ont été enregistrées par les Pays-Bas le 12 février 1997.

ACCEPTANCES of the accession of Slovenia[2]

Notifications effected with the Government of the Netherlands on:

15 January 1997

HUNGARY

(The Convention will enter into force between Hungary and Slovenia on 1 April 1997.)

31 January 1997

ITALY

(The Convention will enter into force between Italy and Slovenia on 1 April 1997.)

Certified statements were registered by the Netherlands on 12 February 1997.

ACCEPTATIONS de l'adhésion de la Slovénie[2]

Notifications effectuées auprès du Gouvernement néerlandais le :

15 janvier 1997

HONGRIE

(La Convention entrera en vigueur entre la Hongrie et la Slovénie le 1er avril 1997.)

31 janvier 1997

ITALIE

(La Convention entrera en vigueur entre l'Italie et la Slovénie le 1er avril 1997.)

Les déclarations certifiées ont été enregistrées par les Pays-Bas le 12 février 1997.

[1] United Nations, *Treaty Series*, vol. 1642, No. A-22514.

[2] *Ibid.*, vol. 1775, No. A-22514.

[1] Nations Unies, *Recueil des Traités*, vol. 1642, n° A-22514.

[2] *Ibid.*, vol. 1775, n° A-22514.

ACCEPTANCE of the accession of Belize[1]

Notification effected with the Government of the Netherlands on:

31 January 1997

ITALY

(The Convention will enter into force between Italy and Belize on 1 April 1997.)

Certified statement was registered by the Netherlands on 12 February 1997.

ACCEPTATION de l'adhésion du Belize[1]

Notification effectuée auprès du Gouvernement néerlandais le :

31 janvier 1997

ITALIE

(La Convention entrera en vigueur entre l'Italie et le Belize le 1er avril 1997.)

La déclaration certifiée a été enregistrée par les Pays-Bas le 12 février 1997.

ACCEPTANCE of the accession of Bahamas[2]

Notification effected with the Government of the Netherlands on:

31 January 1997

ITALY

(The Convention will enter into force between Italy and the Bahamas on 1 April 1997.)

Certified statement was registered by the Netherlands on 12 February 1997.

ACCEPTATION de l'adhésion des Bahamas[2]

Notification effectuée auprès du Gouvernement néerlandais le :

31 janvier 1997

ITALIE

(La Convention entrera en vigueur entre l'Italie et les Bahamas le 1er avril 1997.)

La déclaration certifiée a été enregistrée par les Pays-Bas le 12 février 1997.

ACCEPTANCE of the accession of Burkina Faso[3]

Notification effected with the Government of the Netherlands on:

31 January 1997

ITALY

(The Convention will enter into force between Italy and Burkina Faso on 1 April 1997.)

Certified statement was registered by the Netherlands on 12 February 1997.

ACCEPTATION de l'adhésion du Burkina Faso[3]

Notification effectuée auprès du Gouvernement néerlandais le :

31 janvier 1997

ITALIE

(La Convention entrera en vigueur entre l'Italie et le Burkina Faso le 1er avril 1997.)

La déclaration certifiée a été enregistrée par les Pays-Bas le 12 février 1997.

[1] United Nations, *Treaty Series*, vol. 1541, No. A-22514.

[2] *Ibid.*, vol. 1823, No. A-22514.

[3] *Ibid.*, vol. 1678, No. A-22514.

[1] Nations Unies, *Recueil des Traités*, vol. 1541, n° A-22514.

[2] *Ibid.*, vol. 1823, n° A-22514.

[3] *Ibid.*, vol. 1678, n° A-22514.

ACCEPTANCE of the accession of Hungary[1]

Notification effected with the Government of the Netherlands on:

31 January 1997

ITALY

(The Convention will enter into force between Italy and Hungary on 1 April 1997.)

Certified statement was registered by the Netherlands on 12 February 1997.

ACCEPTATION de l'adhésion de la Hongrie[1]

Notification effectuée auprès du Gouvernement néerlandais le :

31 janvier 1997

ITALIE

(La Convention entrera en vigueur entre l'Italie et la Hongrie le 1er avril 1997.)

La déclaration certifiée a été enregistrée par les Pays-Bas le 12 février 1997.

ACCEPTANCE of the accession of Mauritius[2]

Notification effected with the Government of the Netherlands on:

31 January 1997

ITALY

(The Convention will enter into force between Italy and Mauritius on 1 April 1997.)

Certified statement was registered by the Netherlands on 12 February 1997.

ACCEPTATION de l'adhésion de Maurice[2]

Notification effectuée auprès du Gouvernement néerlandais le :

31 janvier 1997

ITALIE

(La Convention entrera en vigueur entre l'Italie et Maurice le 1er avril 1997.)

La déclaration certifiée a été enregistrée par les Pays-Bas le 12 février 1997.

ACCEPTANCE of the accession of Saint Kitts and Nevis[3]

Notification effected with the Government of the Netherlands on:

31 January 1997

ITALY

(The Convention will enter into force between Italy and Saint Kitts and Nevis on 1 April 1997.)

Certified statement was registered by the Netherlands on 12 February 1997.

ACCEPTATION de l'adhésion de Saint-Kitts-et-Nevis[3]

Notification effectuée auprès du Gouvernement néerlandais le :

31 janvier 1997

ITALIE

(La Convention entrera en vigueur entre l'Italie et Saint-Kitts-et-Nevis le 1er avril 1997.)

La déclaration certifiée a été enregistrée par les Pays-Bas le 12 février 1997.

[1] United Nations, *Treaty Series*, vol. 1424, No. A-22514.

[2] *Ibid.*, vol. 1722, No. A-22514.

[3] *Ibid.*, vol. 1787, No. A-22514.

[1] Nations Unies, *Recueil des Traités*, vol. 1424, n° A-22514.

[2] *Ibid.*, vol. 1722, n° A-22514.

[3] *Ibid.*, vol. 1787, n° A-22514.

ACCEPTANCE of the accession of Zimbabwe[4]

Notification effected with the Government of the Netherlands on:

31 January 1997

ITALY

(The Convention will enter into force between Italy and Zimbabwe on 1 April 1997.)

Certified statement was registered by the Netherlands on 12 February 1997.

ACCEPTATION de l'adhésion du Zimbabwe[4]

Notification effectuée auprès du Gouvernement néerlandais le :

31 janvier 1997

ITALIE

(La Convention entrera en vigueur entre l'Italie et le Zimbabwe le 1er avril 1997.)

La déclaration certifiée a été enregistrée par les Pays-Bas le 12 février 1997.

[1] United Nations, *Treaty Series*, vol. 1864, No. A-22514.

[1] Nations Unies, *Recueil des Traités*, vol. 1864, nº A-22514

No. 23345. PROTOCOL ON ROAD MARKINGS, ADDITIONAL TO THE EUROPEAN AGREEMENT SUPPLEMENTING THE CONVENTION ON ROAD SIGNS AND SIGNALS OPENED FOR SIGNATURE AT VIENNA ON 8 NOVEMBER 1968. CONCLUDED AT GENEVA ON 1 MARCH 1973[1]

ACCCESSION

Instrument deposited on:

7 February 1997

ITALY

(With effect from 7 February 1998.)

Registered ex officio *on 7 February 1997.*

[1] United Nations, *Treaty Series*, vol. 1394, p. 263, and annex A in volumes 1403, 1439, 1444, 1518, 1656, 1723, 1724, 1762 and 1917.

N° 23345. PROTOCOLE SUR LES MARQUES ROUTIÈRES, ADDITIONNEL À L'ACCORD EUROPÉEN COMPLÉTANT LA CONVENTION SUR LA SIGNALISATION ROUTIÈRE OUVERTE À LA SIGNATURE À VIENNE LE 8 NOVEMBRE 1968. CONCLU À GENÈVE LE 1er MARS 1973[1]

ADHÉSION

Instrument déposé le :

7 février 1997

ITALIE

(Avec effet au 7 février 1998.)

Enregistré d'office le 7 février 1997.

[1] Nations Unies, *Recueil des Traités*, vol. 1394, p. 263, et annexe A des volumes 1403, 1439, 1444, 1518, 1656, 1723, 1724, 1762 et 1917.

No. 24841. CONVENTION AGAINST TORTURE AND OTHER CRUEL, INHUMAN OR DEGRADING TREATMENT OR PUNISHMENT. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 10 DECEMBER 1984[1]

ACCESSION

Instrument deposited on:

21 February 1997

KENYA

(With effect from 23 March 1997.)

Registered ex officio *on 21 February 1997.*

[1] United Nations, *Treaty Series*, vol. 1465, p. 85, and annex A in volumes 1477, 1480, 1481, 1482, 1484, 1486, 1487, 1499, 1505, 1508, 1509, 1510, 1511, 1512, 1514, 1515, 1520, 1522, 1523, 1525, 1527, 1530, 1541, 1543, 1545, 1546, 1547, 1548, 1551, 1554, 1557, 1560, 1566, 1577, 1578, 1579, 1582, 1588, 1606, 1607, 1642, 1644, 1649, 1651, 1653, 1654, 1656, 1669, 1671, 1673, 1676, 1678, 1691, 1697, 1698, 1709, 1712, 1719, 1722, 1723, 1725, 1727, 1732, 1733, 1748, 1761, 1771, 1775, 1776, 1777, 1830, 1841, 1843, 1849, 1850, 1861, 1865, 1889, 1897, 1902, 1907, 1914, 1916, 1917, 1927, 1931, 1934, 1939, 1941 and 1949.

N° 24841. CONVENTION CONTRE LA TORTURE ET AUTRES PEINES OU TRAITEMENTS CRUELS, INHUMAINS OU DÉGRADANTS. ADOPTÉE PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 10 DÉCEMBRE 1984[1]

ADHÉSION

Instrument déposé le :

21 février 1997

KENYA

(Avec effet au 23 mars 1997.)

Enregistré d'office le 21 février 1997.

[1] Nations Unies, *Recueil des Traités*, vol. 1465, p. 85, et annexe A des volumes 1477, 1480, 1481, 1482, 1484, 1486, 1487, 1499, 1505, 1508, 1509, 1510, 1511, 1512, 1514, 1515, 1520, 1522, 1523, 1525, 1527, 1530, 1541, 1543, 1545, 1546, 1547, 1548, 1551, 1554, 1557, 1560, 1566, 1577, 1578, 1579, 1582, 1588, 1606, 1607, 1642, 1644, 1649, 1651, 1653, 1654, 1656, 1669, 1671, 1673, 1676, 1678, 1691, 1697, 1698, 1709, 1712, 1719, 1722, 1723, 1725, 1727, 1732, 1733, 1748, 1761, 1771, 1775, 1776, 1777, 1830, 1841, 1843, 1849, 1850, 1861, 1865, 1889, 1897, 1902, 1907, 1914, 1916, 1917, 1927, 1931, 1934, 1939, 1941 et 1949.

No. 25638. PROTOCOL TO THE 1979 CONVENTION ON LONG-RANGE TRANSBOUNDARY AIR POLLUTION ON LONG-TERM FINANCING OF THE CO-OPERATIVE PROGRAMME FOR MONITORING AND EVALUATION OF THE LONG-RANGE TRANSMISSION OF AIR POLLUTANTS IN EUROPE (EMEP). CONCLUDED AT GENEVA ON 28 SEPTEMBER 1984[1]

ACCESSION

Instrument deposited on:

18 February 1997

LATVIA

(With effect from 19 May 1997.)

Registered ex officio *on 18 February 1997.*

[1] United Nations, *Treaty Series*, vol. 1491, p. 167, and annex A in volumes 1508, 1513, 1522, 1655, 1679, 1689, 1723, 1732 and 1736.

N° 25638. PROTOCOLE À LA CONVENTION DE 1979 SUR LA POLLUTION ATMOSPHÉRIQUE TRANSFRONTIÈRE À LONGUE DISTANCE, RELATIF AU FINANCEMENT À LONG TERME DU PROGRAMME CONCERTÉ DE SURVEILLANCE CONTINUE ET D'ÉVALUATION DU TRANSPORT À LONGUE DISTANCE DES POLLUANTS ATMOSPHÉRIQUES EN EUROPE (EMEP). CONCLU À GENÈVE LE 28 SEPTEMBRE 1984[1]

ADHÉSION

Instrument déposé le :

18 février 1997

LETTONIE

(Avec effet au 19 mai 1997.)

Enregistré d'office le 18 février 1997.

[1] Nations Unies, *Recueil des Traités*, vol. 1491, p. 167, et annexe A des volumes 1508, 1513, 1522, 1655, 1679, 1689, 1723, 1732 et 1736.

No. 26369. MONTREAL PROTOCOL ON SUBSTANCES THAT DEPLETE THE OZONE LAYER. CONCLUDED AT MONTREAL ON 16 SEPTEMBER 1987[1]

RATIFICATION of the amendment to the above-mentioned Protocol, adopted at the Second Meeting of the Parties at London on 29 June 1990[2]

Instrument deposited on:

11 February 1997

CROATIA

(With effect from 12 May 1997.)

Registered ex officio *on 11 February 1997.*

NOTIFICATION

Received on:

12 February 1997

DENMARK

(The Government of Denmark has notified the Secretary-General to the effect that the reservation for the application of the above-Protocol to the Faeroe Islands is lifted.)

Registered ex officio *on 12 February 1997.*

[1] United Nations, *Treaty Series*, vol. 1522, p. 3, and annex A in volumes 1522, 1523, 1525, 1527, 1530, 1535, 1540, 1541, 1543, 1546, 1547, 1548, 1551, 1552, 1555, 1557, 1562, 1564, 1568, 1570, 1573, 1576, 1578, 1579, 1580, 1583, 1590, 1596, 1598, 1642, 1644, 1650, 1656, 1658, 1667, 1675, 1676, 1678, 1679, 1681, 1684, 1685, 1689, 1691, 1694, 1695, 1696, 1697, 1698, 1699, 1700, 1702, 1705, 1709, 1712, 1714, 1717, 1719, 1720, 1722, 1723, 1724, 1725, 1726, 1727, 1728, 1730, 1732, 1733, 1734, 1736, 1737, 1745, 1748, 1752, 1762, 1763, 1764, 1771, 1772, 1774, 1776, 1777, 1785, 1787, 1788, 1792, 1821, 1822, 1824, 1828, 1829, 1831, 1836, 1841, 1842, 1843, 1844, 1846, 1850, 1851, 1855, 1857, 1860, 1862, 1863, 1864, 1870, 1880/1881, 1887, 1895, 1896, 1899, 1901, 1902, 1903, 1912, 1916, 1917, 1920, 1927, 1928, 1931, 1935, 1936, 1940, 1941, 1946, 1948, 1949, 1953, 1955 and 1963.

[2] *Ibid.*, vol. 1684, No. A-26369, and annex A in volumes 1689, 1691, 1696, 1697, 1698, 1699, 1700, 1702, 1705, 1709, 1712, 1714, 1717, 1719, 1722, 1724, 1727, 1728, 1730, 1732, 1733, 1734, 1737, 1745, 1748, 1752, 1762, 1763, 1771, 1772, 1774, 1776, 1777, 1785, 1788, 1792, 1821, 1824, 1828, 1829, 1831, 1836, 1841, 1843, 1846, 1860, 1862, 1902, 1903, 1916, 1927, 1936, 1949 and 1953.

Nº 26369. PROTOCOLE DE MONTRÉAL RELATIF À DES SUBSTANCES QUI APPAUVRISSENT LA COUCHE D'OZONE. CONCLU À MONTRÉAL LE 16 SEPTEMBRE 1987[1]

RATIFICATION de l'amendement au Protocole susmentionné, adopté à la deuxième Réunion des Parties à Londres le 29 juin 1990[2]

Instrument déposé le :

11 février 1997

CROATIE

(Avec effet au 12 mai 1997.)

Enregistré d'office le 11 février 1997.

NOTIFICATION

Reçue le :

12 février 1997

DANEMARK

(Le Gouvernement danois a notifié au Secrétaire général que la réserve relative à l'application du Protocole aux îles Féroe est annulée.)

Enregistré d'office le 12 février 1997.

[1] Nations Unies, *Recueil des Traités*, vol. 1522, p. 3, et annexe A des volumes 1522, 1523, 1525, 1527, 1530, 1535, 1540, 1541, 1543, 1546, 1547, 1548, 1551, 1552, 1555, 1557, 1562, 1564, 1568, 1570, 1573, 1576, 1578, 1579, 1580, 1583, 1590, 1596, 1598, 1642, 1644, 1650, 1656, 1658, 1667, 1675, 1676, 1678, 1679, 1681, 1684, 1685, 1689, 1691, 1694, 1695, 1696, 1697, 1698, 1699, 1700, 1702, 1705, 1709, 1712, 1714, 1717, 1719, 1720, 1722, 1723, 1724, 1725, 1726, 1727, 1728, 1730, 1732, 1733, 1734, 1736, 1737, 1745, 1748, 1752, 1762, 1763, 1764, 1771, 1772, 1774, 1776, 1777, 1785, 1787, 1788, 1792, 1821, 1822, 1824, 1828, 1829, 1831, 1836, 1841, 1842, 1843, 1844, 1846, 1850, 1851, 1855, 1857, 1860, 1862, 1863, 1864, 1870, 1880/1881, 1887, 1895, 1896, 1899, 1901, 1902, 1903, 1912, 1916, 1917, 1920, 1927, 1928, 1931, 1935, 1936, 1940, 1941, 1946, 1948, 1949, 1953, 1955 et 1963.

[2] *Ibid.*, vol. 1684, nº A-26369, et annexe A des volumes 1689, 1691, 1696, 1697, 1698, 1699, 1700, 1702, 1705, 1709, 1712, 1714, 1717, 1719, 1722, 1724, 1727, 1728, 1730, 1732, 1733, 1734, 1737, 1745, 1748, 1752, 1762, 1763, 1771, 1772, 1774, 1776, 1777, 1785, 1788, 1792, 1821, 1824, 1828, 1829, 1831, 1836, 1841, 1843, 1846, 1860, 1862, 1902, 1903, 1916, 1927, 1936, 1949 et 1953.

No. 27531. CONVENTION ON THE RIGHTS OF THE CHILD. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 20 NOVEMBER 1989[1]

OBJECTIONS to the reservations made by Brunei Darussalam[2] and Saudi Arabia[3] upon accession

Received on:

10 February 1997

DENMARK

"The Government of Denmark has examined the reservations made by the Government of Brunei Darussalam upon accession on the Convention on the Rights of the Child.

The Government of Denmark finds that the general reservation with reference to the Constitution of Brunei Darussalam and to the beliefs and principles of Islam is of unlimited scope and undefined character. Consequently, the Government of Denmark considers the said reservation as being incompatible with the object and purpose of the Convention and accordingly inadmissible and without effect under international law. Furthermore, it is a general principle of international law that national law may not be invoked as justification for failure to perform treaty obligations.

The Convention remains in force in its entirety between Brunei Darussalam and Denmark.

It is the opinion of the Government of Denmark, that no time limit applies to objections

[1] United Nations, *Treaty Series*, vol. 1577, No. I-27531, and annex A in volumes 1578, 1579, 1580, 1582, 1583, 1586, 1587, 1588, 1590, 1591, 1593, 1594, 1598, 1606, 1607, 1637, 1639, 1642, 1643, 1647, 1649, 1650, 1651, 1653, 1655, 1646, 1658, 1664, 1665, 1667, 1668, 1669, 1671, 1672, 1676, 1677, 1678, 1679, 1681, 1684, 1685, 1686, 1690, 1691, 1694, 1698, 1702, 1704, 1712, 1714, 1715, 1719, 1720, 1722, 1724, 1725, 1726, 1727, 1730, 1732, 1733, 1737, 1745, 1747, 1751, 1764, 1770, 1772, 1773, 1774, 1775, 1777, 1785, 1787, 1788, 1791, 1792, 1819, 1821, 1823, 1828, 1830, 1841, 1843, 1855, 1857, 1860, 1862, 1870, 1886, 1887, 1889, 1890, 1891, 1895, 1900, 1901, 1902, 1903, 1904, 1917, 1921, 1927, 1928, 1929, 1934, 1935, 1936, 1946, 1948, 1949, 1950, 1954, 1955 and 1963.

N° 27531. CONVENTION RELATIVE AUX DROITS DE L'ENFANT. ADOPTÉE PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 20 NOVEMBRE 1989[1]

OBJECTIONS aux réserves formulées par le Brunéi Darussalam[2] et l'Arabie saoudite[3] lors de l'adhésion

Reçues le :

10 février 1997

DANEMARK

[TRADUCTION — TRANSLATION]

Le Gouvernement danois a examiné le contenu des réserves formulées par le Gouvernement du Brunéi Darussalam lors de son adhésion à la Convention relative aux droits de l'enfant.

Le Gouvernement danois considère que la réserve générale formulée concernant la Constitution du Brunéi Darussalam et les enseignements et les préceptes de l'islam est d'une portée illimitée et d'un caractère indéfini. Il estime, par conséquent, que ladite réserve est incompatible avec l'objet et le but de la Convention et, par suite, inadmissible et sans effet au regard du droit international. De plus, il est un principe général du droit international selon lequel un Etat ne peut invoquer son droit interne pour justifier l'inobservation des obligations lui incombant en vertu d'un traité.

La Convention n'en demeure pas moins intégralement en vigueur entre le Brunéi Darussalam et le Danemark.

De l'avis du Gouvernement danois, la présentation d'objections à des réserves irrece-

[1] Nations Unies, *Recueil des Traités*, vol. 1577, n° I-27531, et annexe A des volumes 1578, 1579, 1580, 1582, 1583, 1586, 1587, 1588, 1590, 1591, 1593, 1594, 1598, 1606, 1607, 1637, 1639, 1642, 1643, 1647, 1649, 1650, 1651, 1653, 1655, 1646, 1658, 1664, 1665, 1667, 1668, 1669, 1671, 1672, 1676, 1677, 1678, 1679, 1681, 1684, 1685, 1686, 1690, 1691, 1694, 1698, 1702, 1704, 1712, 1714, 1715, 1719, 1720, 1722, 1724, 1725, 1726, 1727, 1730, 1732, 1733, 1737, 1745, 1747, 1751, 1764, 1770, 1772, 1773, 1774, 1775, 1777, 1785, 1787, 1788, 1791, 1792, 1819, 1821, 1823, 1828, 1830, 1841, 1843, 1855, 1857, 1860, 1862, 1870, 1886, 1887, 1889, 1890, 1891, 1895, 1900, 1901, 1902, 1903, 1904, 1917, 1921, 1927, 1928, 1929, 1934, 1935, 1936, 1946, 1948, 1949, 1950, 1954, 1955 et 1963.

against reservations, which are inadmissible under international law.

The Government of Denmark recommends the Government of Brunei Darussalam to reconsider its reservation to the Convention on the Rights of the Child."

"The Government of Denmark has examined the reservations made by the Government of Saudi Arabia upon accession on the Convention on the Rights of the Child.

The Government of Denmark finds that the general reservation with reference to the provisions of Islamic law is of unlimited scope and undefined character. Consequently, the Government of Denmark considers the said reservation as being incompatible with the object and purposes of the Convention and accordingly inadmissible and without effect under international law. Furthermore, it is a general principle of international law that national law may not be invoked as justification for failure to perform treaty obligations.

The Convention remains in force in its entirety between Saudi Arabia and Denmark.

It is the opinion of the Government of Denmark, that no time limit applies to objections against reservations, which are inadmissible under international law.

The Government of Denmark recommends the Government of Saudi Arabia to reconsider its reservation to the Convention on the Rights of the Child.

Registered ex officio *on 10 February 1997.*

vables au regard du droit international n'est assujettie à aucun délai.

Le Gouvernement danois recommande au Gouvernement du Brunéi Darussalam de reconsidérer les réserves qu'il a formulées au sujet de la Convention relative aux droits de l'enfant.

Le Gouvernement danois a examiné le contenu des réserves formulées par le Gouvernement de l'Arabie saoudite lors de son adhésion à la Convention relative aux droits de l'enfant.

Le Gouvernement danois considère que la réserve générale qui invoque les dispositions de la loi islamique est de portée illimitée et de caractère indéfini. Il estime, par conséquent, qu'elle est incompatible avec l'objet et le but de la Convention et, par suite, irrecevable et sans effet au regard du droit international. De plus, il est un principe général du droit international selon lequel un Etat ne peut invoquer son droit interne pour justifier l'inobservation des obligations lui incombant en vertu d'un traité.

La Convention n'en demeure pas moins intégralement en vigueur entre l'Arabie saoudite et le Danemark.

De l'avis du Gouvernement danois, la présentation d'objections à des réserves irrecevables au regard du droit international n'est assujettie à aucun délai.

Le Gouvernement danois recommande au Gouvernement de l'Arabie saoudite de reconsidérer la réserve qu'il a formulée au sujet de la Convention relative aux droits de l'enfant.

Enregistré d'office le 10 février 1997.

OBJECTION to the reservation made by Brunei Darussalam[1] upon accession

Received on:

12 February 1997

GERMANY

OBJECTION à la réserve formulée par le Brunéi Darussalam[1] lors de l'adhésion

Reçue le :

12 février 1997

ALLEMAGNE

[1] United Nations, *Treaty Series*, vol. 1902, No. A-27531.

[1] Nations Unies, *Recueil des Traités*, vol. 1902, n° A-27531.

[GERMAN TEXT — TEXTE ALLEMAND]

Die Regierung der Bundesrepublik Deutschland hat die von der Regierung Seiner Majestät des Sultans und Yang Di-Pertuan von Brunei Darussalam bei der Ratifikation des Übereinkommens über die Rechte des Kindes angebrachten Vorbehalte geprüft.

Die Regierung der Bundesrepublik Deutschland stellt fest, daß die genannten Vorbehalte Vorbehalte allgemeiner Art zu den "Bestimmungen des Übereinkommens, die im Widerspruch zur Verfassung von Brunei Darussalam und den Glaubens- und Grundsätzen des Islams, der Staatsreligion,..." enthalten.

Die Regierung der Bundesrepublik Deutschland vertritt die Auffassung, daß diese allgemeinen Vorbehalte Zweifel an der Verpflichtung Brunei Darussalams in bezug auf Ziel und Zweck des Übereinkommens wecken können.

Es liegt im gemeinsamen Interesse der Staaten, daß Verträge, deren Vertragsparteien zu werden sie beschlossen haben, nach Ziel und Zweck von allen Vertragsparteien eingehalten werden.

Die Regierung der Bundesrepublik Deutschland erhebt daher Einspruch gegen die genannten allgemeinen Vorbehalte.

Dieser Einspruch stellt kein Hindernis für das Inkrafttreten des Übereinkommens zwischen Brunei Darussalam und der Regierung der Bundesrepublik Deutschland dar.

[TRANSLATION — TRADUCTION][1]

The Government of the Federal Republic of Germany has examined the reservations made by the Government of His Majesty the Sultan and Yan Di-Pertuan of Brunei Darussalam at the time of its [accession to] the Convention on the Rights of the Child.

The Government of the Federal Republic of Germany notes that the said reservations include reservations of a general kind in respect of the "provisions of the said Convention which may be contrary to the Constitution of Brunei Darussalam and to the beliefs and principles of Islam, the State religion . . . ".

The Government of the Federal Republic of Germany is of the view that these general reservations may raise doubts as to the commitment of Brunei Darussalam to the object and purpose of the Convention.

[TRADUCTION — TRANSLATION]

Le Gouvernement de la République fédérale d'Allemagne a examiné le contenu des réserves formulées par le Gouvernement de S. M. le Sultan Yan Di-Pertuan du Brunéi Darussalam au moment où il a [adhéré à] la Convention relative aux droits de l'enfant.

Il note que certaines de ces réserves ont une portée générale et visent « toutes dispositions de ladite Convention qui seraient contraires à la Constitution du Brunéi Darussalam et aux enseignements et préceptes de l'islam, religion d'Etat . . . ".

Il considère que ces réserves générales peuvent faire douter de l'engagement du Brunéi Darussalam à l'égard de l'objet et du but de la Convention.

[1] Translation supplied by the Government of Germany — Traduction fournie par le Gouvernement allemand.

It is the common interest of states that treaties to which they have chosen to become parties should be respected, as to their object and purpose, by all parties.

The Government of the Federal Republic of Germany therefore objects to the above-mentioned general reservations.

This objection does not preclude the entry into force of the Convention between Brunei Darussalam and the Federal Republic of Germany.

L'intérêt commun des Etats suppose que les traités auxquels ils ont choisi d'être partie soient respectés, quant à leur objet et leur but, par toutes les parties.

En conséquence, le Gouvernement de la République fédérale d'Allemagne élève une objection aux réserves susmentionnées.

Cette objection ne constitue pas un obstacle à l'entrée en vigueur de la Convention entre le Brunéi Darussalam et la République fédérale d'Allemagne.

OBJECTION to the reservation made by Saudi Arabia[1] upon accession

Received on:

12 February 1997

GERMANY

OBJECTION à la réserve formulée par l'Arabie saoudite[1] lors de l'adhésion

Reçue le :

12 février 1997

ALLEMAGNE

[GERMAN TEXT — TEXTE ALLEMAND]

Die Regierung der Bundesrepublik Deutschland hat die von der Regierung von Saudi-Arabien beim Beitritt Saudi-Arabiens zum Übereinkommen über die Rechte des Kindes angebrachten Vorbehalte geprüft.

Die Regierung der Bundesrepublik Deutschland stellt fest, daß die genannten Vorbehalte Vorbehalte allgemeiner Art zu den "Artikeln des Übereinkommens, die im Widerspruch zum islamischen Recht stehen" enthalten.

Die Regierung der Bundesrepublik Deutschland vertritt die Auffassung, daß die genannten Vorbehalte Zweifel an der Verpflichtung Saudi-Arabiens in bezug auf Ziel und Zweck des Übereinkommens wecken können.

Es liegt im gemeinsamen Interesse der Staaten, daß Verträge, deren Vertragsparteien zu werden sie beschlossen haben, nach Ziel und Zweck von allen Vertragsparteien eingehalten werden.

Die Regierung der Bundesrepublik Deutschland erhebt daher Einspruch gegen die genannten allgemeinen Vorbehalte.

Dieser Einspruch stellt kein Hindernis für das Inkrafttreten des Übereinkommens zwischen Saudi-Arabien und der Bundesrepublik Deutschland dar.

[1] United Nations, *Treaty Series*, vol. 1903, No. A-27531.

[1] Nations Unies, *Recueil des Traités*, vol. 1903, n° A-27531.

[TRANSLATION — TRADUCTION][1]

The Government of the Federal Republic of Germany has examined the reservations made by the Government of Saudi Arabia at the time of its accession to the Convention on the Rights of the Child.

The Government of the Federal Republic of Germany notes that the said reservations include reservations of a general kind "with respect to all such articles of the Convention as are in conflict with the provisions of Islamic law".

The Government of the Federal Republic of Germany is of the view that these reservations may raise doubts as to the commitment of Saudi Arabia to the object and purpose of the Convention.

It is the common interest of states that treaties to which they have chosen to become parties should be respected, as to their object and purpose, by all parties.

The Government of the Federal Republic of Germany therefore objects to the above-mentioned reservations.

This objection does not preclude the entry into force of the Convention between Saudi Arabia and the Federal Republic of Germany.

Registered ex officio *on 12 February 1997.*

[TRADUCTION — TRANSLATION]

Le Gouvernement de la République fédérale d'Allemagne a examiné le contenu des réserves formulées par le Gouvernement de l'Arabie saoudite lors de son adhésion à la Convention relative aux droits de l'enfant.

Il note que certaines réserves ont une portée générale et visent « toutes dispositions de la Convention qui seraient contraires aux dispositions de la loi islamique ».

Il considère que de telles réserves peuvent faire douter de l'engagement de l'Arabie saoudite à l'égard de l'objet et du but de la Convention.

L'intérêt commun des Etats suppose que les traités auxquels ils ont choisi d'être partie soient respectés, quant à leur objet et leur but, par toutes les parties.

En conséquence, le Gouvernement de la République fédérale d'Allemagne élève une objection aux réserves susmentionnées.

Cette objection ne constitue pas un obstacle à l'entrée en vigueur de la Convention entre l'Arabie saoudite et la République fédérale d'Allemagne.

Enregistré d'office le 12 février 1997.

[1] Translation supplied by the Government of Germany — Traduction fournie par le Gouvernement allemand.

No. 32041. CONVENTION ON THE ACCESSION OF THE KINGDOM OF SPAIN AND THE PORTUGUESE REPUBLIC TO THE CONVENTION ON THE LAW APPLICABLE TO CONTRACTUAL OBLIGATIONS. CONCLUDED AT FUNCHAL, PORTUGAL, ON 18 MAY 1992[1]

RATIFICATION

Instrument deposited with the Secretary-General of the Council of the European Union on:

21 January 1997

LUXEMBOURG

(With effect from 1 April 1997.)

Certified statement was registered by the Council of the European Union on 21 February 1997.

RESERVATION relating to Article 7 (1)

Effected with the Secretary-General of the Council of the European Union on:

30 June 1997

PORTUGAL

(With effect from 1 September 1994.)

Certified statement was registered by the Council of the European Union on 21 February 1997.

[1] United Nations, *Treaty Series*, vol. 1732, No. I-30241, and annex A in volumes 1764 and 1836.

Nº 30241. CONVENTION RELATIVE À L'ADHÉSION DU ROYAUME D'ESPAGNE ET DE LA RÉPUBLIQUE PORTUGAISE À LA CONVENTION SUR LA LOI APPLICABLE AUX OBLIGATIONS CONTRACTUELLES. CONCLUE À FUNCHAL (PORTUGAL) LE 18 MAI 1992[1]

RATIFICATION

Instrument déposé auprès du Secrétaire général du Conseil de l'Union européenne le :

21 janvier 1997

LUXEMBOURG

(Avec effet au 1er avril 1997.)

La déclaration certifiée a été enregistrée par le Conseil de l'Union européenne le 21 février 1997.

RÉSERVE relative au paragraphe 1 de l'article 7

Effectuée auprès du Secrétaire général du Conseil de l'Union européenne le :

30 juin 1994

PORTUGAL

(Avec effet au 1er septembre 1994.)

La déclaration certifiée a été enregistrée par le Conseil de l'Union européenne le 21 février 1997.

[1] Nations Unies, *Recueil des Traités*, vol. 1732, nº I-30241, et annexe A des volumes 1764 et 1836.

No. 30619. CONVENTION ON BIOLOGICAL DIVERSITY. CONCLUDED AT RIO DE JANEIRO ON 5 JUNE 1992[1]

RATIFICATION

Instrument deposited on:

14 February 1997

TURKEY

(With effect from 15 May 1997.)

Registered ex officio *on 14 February 1997.*

[1] United Nations, *Treaty Series*, vol. 1760, No. I-30619, and annex A in volumes 1760, 1761, 1763, 1764, 1765, 1768, 1771, 1772, 1774, 1775, 1776, 1777, 1785, 1787, 1788, 1792, 1819, 1820, 1821, 1824, 1828, 1829, 1830, 1832, 1836, 1840, 1841, 1842, 1843, 1849, 1850, 1856, 1861, 1862, 1884, 1885, 1886, 1890, 1891, 1893, 1894, 1895, 1896, 1901, 1902, 1903, 1907, 1912, 1914, 1915, 1916, 1917, 1920, 1926, 1927, 1929, 1931, 1932, 1934, 1935, 1936 and 1948.

N° 30619. CONVENTION SUR LA DIVERSITÉ BIOLOGIQUE. CONCLUE À RIO DE JANEIRO LE 5 JUIN 1992[1]

RATIFICATION

Instrument déposé le :

14 février 1997

TURQUIE

(Avec effet au 15 mai 1997.)

Enregistré d'office le 14 février 1997.

[1] Nations Unies, *Recueil des Traités*, vol. 1760, n° I-30619, et annexe A des volumes 1760, 1761, 1763, 1764, 1765, 1768, 1771, 1772, 1774, 1775, 1776, 1777, 1785, 1787, 1788, 1792, 1819, 1820, 1821, 1824, 1828, 1829, 1830, 1832, 1836, 1840, 1841, 1842, 1843, 1849, 1850, 1856, 1861, 1862, 1884, 1885, 1886, 1890, 1891, 1893, 1894, 1895, 1896, 1901, 1902, 1903, 1907, 1912, 1914, 1915, 1916, 1917, 1920, 1926, 1927, 1929, 1931, 1932, 1934, 1935, 1936 et 1948.

No. 31029. AGREEMENT FOR THE ESTABLISHMENT OF THE INTERGOVERNMENTAL ORGANIZATION FOR MARKETING INFORMATION AND CO-OPERATION SERVICES FOR FISHERY PRODUCTS IN AFRICA (INFOPÊCHE). CONCLUDED AT ABIDJAN ON 13 DECEMBER 1991[1]

ACCESSION

Instrument deposited with the Director-General of the Food and Agriculture Organization of the United Nations on:

30 December 1996

NAMIBIA

(With effect from 30 December 1996.)

Certified statement was registered by the Food and Agriculture Organization of the United Nations on 20 February 1997.

[1] United Nations, *Treaty Series*, vol. 1777, No. I-31029, and annex A in volumes 1788, 1850, 1863, 1864 and 1884.

Nº 31029. ACCORD PORTANT CRÉATION DE L'ORGANISATION INTERGOUVERNEMENTALE D'INFORMATION ET DE COOPÉRATION POUR LA COMMERCIALISATION DES PRODUITS DE LA PÊCHE EN AFRIQUE (INFOPÊCHE). CONCLU À ABIDJAN LE 13 DÉCEMBRE 1991[1]

ADHÉSION

Instrument déposé auprès du Directeur général de l'Organisation des Nations Unies pour l'alimentation et l'agriculture le :

30 décembre 1996

NAMIBIE

(Avec effet au 30 décembre 1996.)

La déclaration certifiée a été enregistrée par l'Organisation des Nations Unies pour l'alimentation et l'agriculture le 20 février 1997.

[1] Nations Unies, *Recueil des Traités*, vol. 1777, nº 1-31029, et annexe A des volumes 1788, 1850, 1863, 1864 et 1884.

No. 31363. UNITED NATIONS CONVENTION ON THE LAW OF THE SEA. CONCLUDED AT MONTEGO BAY ON 10 DECEMBER 1982[1]

RATIFICATION

Instrument deposited on:

11 February 1997

GUATEMALA

(With effect from 13 March 1997.)

With the following declaration:

[SPANISH TEXT — TEXTE ESPAGNOL]

En virtud de los términos del Decreto de aprobación de dicha Convención emitido por el Congreso de la República, declara: a) que la aprobación de la misma por el Congreso de la República y su ratificación por el Gobierno de la República de Guatemala no afectan de ninguna forma los derechos que Guatemala tiene sobre el territorio de Belice, incluídos las islas, cayos e islotes, ni sus derechos históricos sobre la Bahía de Amatique, y b) que por lo tanto no podrá delimitarse el mar territorial y zonas marítimas hasta que el diferendo existente sea resuelto.

[TRANSLATION]

. . . declares, in accordance with the decree approving the said Convention issued by the Congress of the Republic, that: (*a*) approval of the Convention by the Congress of the Republic of Guatemala shall under no circumstances affect the rights of Guatemala over the territory of Belize, including the islands, cays and islets, or its historical rights over Bahía de Amatique, and (*b*) accordingly, the territorial sea and maritime zones cannot be delimited until such time as the existing dispute is resolved.

Registered ex officio *on 11 February 1997.*

[1] United Nations, *Treaty Series*, vol. 1833, No. I-31363, and annex A in volumes 1836, 1843, 1846, 1850, 1856, 1862, 1864, 1870, 1880/1881, 1885, 1886, 1896, 1897, 1899, 1902, 1903, 1904, 1917, 1920, 1921, 1926, 1927, 1928, 1929, 1930, 1931, 1935, 1938, 1945, 1952, 1957 and 1962.

N° 31363. CONVENTION DES NATIONS UNIES SUR LE DROIT DE LA MER. CONCLUE À MONTEGO BAY LE 10 DÉCEMBRE 1982[1]

RATIFICATION

Instrument déposé le :

11 février 1997

GUATEMALA

(Avec effet au 13 mars 1997.)

Avec la déclaration suivante :

[TRADUCTION]

. . . en vertu de la disposition du Décret d'approbation de la Convention pris par le Congrès de la République, déclare *a*) que l'approbation de ladite Convention par le Congrès de la République et sa ratification par le Gouvernement de la République du Guatemala ne modifient d'aucune manière les droits du Guatemala sur le territoire du Bélize, y compris sur les îles, cayes et ilôts, ni ses droits historiques sur la baie d'Amatique et *b*) que la mer territoriale et les zones maritimes ne pourront donc être délimitées tant que le différend existant n'aura pas été réglé.

Enregistré d'office le 11 février 1997.

[1] Nations Unies, *Recueil des Traités*, vol. 1833, n° I-31363, et annexe A des volumes 1836, 1843, 1846, 1850, 1856, 1862, 1864, 1870, 1880/1881, 1885, 1886, 1896, 1897, 1899, 1902, 1903, 1904, 1917, 1920, 1921, 1926, 1927, 1928, 1929, 1930, 1931, 1935, 1938, 1945, 1952, 1957 et 1962.

No. 31922. CONVENTION ON PROTECTION OF CHILDREN AND CO-OPERATION IN RESPECT OF INTERCOUNTRY ADOPTION. CONCLUDED AT THE HAGUE ON 29 MAY 1993[1]

RATIFICATION and ACCESSION (*a*)

Instruments deposited with the Government of the Netherlands on:

3 January 1997 *a*

ANDORRA

(The Convention will enter into force on 1 May 1997 between Andorra and such Contracting States which have not raised any objection to its accession.)

With the following declarations:

[CATALAN TEXT — TEXTE CATALAN]

1.- En aplicació de l'article 6 del Conveni, el Govern del Principat d'Andorra designa com a autoritat central encarregada del compliment del Conveni a l'autoritat següent:

Servei d'Adopció
Departament de Serveis Socials
Ministeri d'Afers Socials i Cultura
Av. Príncep Benlloch, núm. 30, 4a planta
ANDORRA LA VELLA

2.- En aplicació de l'article 23.2 del Conveni, el Principat d'Andorra declara que l'autoritat competent per certificar la conformitat de les adopcions amb el Conveni, segons amb el previst a l'article 23.1, és el Ministre de Relacions Exteriors del Govern d'Andorra.

3.- De conformitat amb l'article 22.4 del Conveni, el Principat d'Andorra declara que les adopcions d'infants amb residència habitual al Principat només podran ésser realitzades per persones residents en els Estats on les funcions atribuïdes a l'Autoritat Central siguin exercides per autoritats públiques o organismes acreditats segons el previst al paràgraf primer de l'article 22 del Conveni.

4.- De conformitat amb l'article 34 del Conveni, el Principat d'Andorra declara que la documentació que es trameti al Principat d'Andorra en aplicació del Conveni, si no està redactada en català, castellà, francès o anglès, haurà d'anar acompanyada d'una traducció oficial a un d'aquests idiomes.

[1] United Nations, *Treaty Series*, vol. 1870, No. I-31922, and annex A in volumes 1885, 1887, 1893, 1897, 1906, 1930 and 1956.

N° 31922. CONVENTION SUR LA PROTECTION DES ENFANTS ET LA COOPÉRATION EN MATIÈRE D'ADOPTION INTERNATIONALE. CONCLUE À LA HAYE LE 29 MAI 1993[1]

RATIFICATION et ADHÉSION (*a*)

Instruments déposés auprès du Gouvernement néerlandais le :

3 janvier 1997 *a*

ANDORRE

(La Convention entrera en vigueur le 1er mai 1997 entre l'Andorre et les Etats contractants qui n'auront pas élevé d'objection à son encontre.)

Avec les déclarations suivantes :

[1] Nations Unies, *Recueil des Traités*, vol. 1870, n° I-31922, et annexe A des volumes 1885, 1887, 1893, 1897, 1906, 1930 et 1956.

[TRANSLATION][1]

1. Pursuant to Article 6 of the Convention, the Government of the Principality of Andorra designates the following authority as the Central Authority to discharge the duties imposed by the Convention on such authorities:

Adoption service
Department of Social Services
Ministry of Social Affairs and Culture
Avenue Princep Benlloch No. 30
Andorra La Vella

2. Pursuant to Article 23.2 of the Convention, the Principality of Andorra declares that the authority competent by virtue of the provisions of Article 23.1 to certify adoptions as having been made in accordance with the Convention shall be the Ministry of Foreign Affairs of the Government of Andorra.

3. In accordance with Article 22.4, the Principality of Andorra declares that children habitually resident in the Principality may be adopted only by persons resident in States where the functions of the Central Authority are performed by public authorities or organisations accredited pursuant to the provisions of Article 22, paragraph 1 of the Convention.

4. In accordance with Article 34 of the Convention, the Principality of Andorra declares that any documents addressed for transmission to the Principality of Andorra for the purposes of the Convention which are not in Catalan, Spanish, French or English should be accompanied by an official translation in one of the said langnages.

[1] Translarion supplied by the Government of the Netherlands.

[TRADUCTION][1]

1. En vertu de l'article 6 de la Convention, le Gouvernement de la Principauté d'Andorre désigne en tant qu'autorité centrale chargée de l'exécution de la Convention l'autorité suivante :

Service d'adoption
Département des Services Sociaux
Ministère des Affaires Sociales
et de la Culture
Avenue Princep Benlloch, nº 30, 4a planta
Andorra La Vella

2. En vertu de l'article 23.2 de la Convention, la Principauté d'Andorre déclare que, d'après les prévisions de l'article 23.1, l'autorité compétente pour certifier la conformité des adoptions à la Convention est le Ministre des Affaires Etrangères du Gouvernement d'Andorre.

3. Conformément à l'article 22.4, de la Convention, la Principauté d'Andorre déclare que les adoptions d'enfants résidant habituellement en Principauté, ne pourront être réalisées que par des personnes ayant leur résidence dans les Etats où les fonctions attribuées à l'Autorité Centrale sont exercées par des autorités publiques ou des organisations accréditées d'après les dispositions de l'article 22, paragraphe premier, de la Convention.

4. Conformément à l'article 34 de la Convention, la Principauté d'Andorre déclare que les documents transmis à la Principauté d'Andorre en application de la Convention qui ne seront pas rédigés en catalan, espagnol, français ou anglais, devront être accompagnés d'une traduction officielle dans l'une de ces langnes.

[1] Traduction fournie par le Gouvernement néerlandais.

10 January 1997

VENEZUELA

(With effect from 1 May 1997.)

With the following declarations:

[SPANISH TEXT — TEXTE ESPAGNOL]

"La República de Venezuela declara de conformidad con lo prescrito en el artículo 22 del Convenio Relativo a la Protección del Niño y a la Cooperación en Materia de Adopción Internacional, que sólo permite el cumplimiento por la Autoridad Central de las funciones atribuidas a ella por el Capítulo Cuarto del Convenio, es decir, que no acepta su posible delegación.
Asimismo, a tenor de lo dispuesto en el artículo 25 del Convenio, la República de Venezuela declara que no se considera obligada a reconocer las adopciones que se realicen en virtud de los acuerdos especiales previstos por el párrafo 2 del artículo 39".

[TRANSLATION][1]

The Republic of Venezuela declares it is in agreement with the provisions of Article 22 of the Convention on Protection of Children and Co-operation in respect of Intercountry Adoption, whereby only the Authority can exercise the functions assigned to it in Section Four of the Convention, that is, any delegation thereof is not permitted.

The Republic of Venezuela also declared that on the basis of the provisions of Article 25 of the Convention it does not consider itself obliged to recognise the adoptions which take place by virtue of the special agreements contained in paragraph 2 of Article 39.

Certified statements were registered by the Netherlands on 12 February 1997.

[1] Translation supplied by the Government of the Netherlands.

10 janvier 1997

VENEZUELA

(Avec effet au 1er mai 1997.)

Avec les déclarations suivantes :

[TRADUCTION][1]

La République du Venezuela déclare accepter les dispositions de l'article 22 de la Convention sur la protection des enfants et la coopération en matière d'adoption internationale, selon lequel seules l'Autorité peut exercer les fonctions qui lui sont attribuées dans le Chapitre Quatre de la Convention, c'est-à-dire qu'il ne lui est pas permis d'éventuellement les déléguer.

La République du Venezuela déclare également qu'elle ne se considère pas tenue, en vertu des dispositions de l'article 25 de la Convention, de reconnaître les adoptions qui ont lieu en vertu des accords spéciaux contenus dans le paragraphe 2 de l'article 39.

Les déclarations certifiées ont été enregistrées par les Pays-Bas le 12 février 1997.

[1] Traduction fournie par le Gouvernement néerlandais.

No. 32888. AGREEMENT FOR THE ESTABLISHMENT OF THE INDIAN OCEAN TUNA COMMISSION. CONCLUDED AT ROME ON 25 NOVEMBER 1993[1]

ACCESSIONS

Instruments deposited with the Director-General of the Food and Agriculture Organization of the United Nations on:

3 December 1996

FRANCE

SUDAN

(With effect from 3 December 1996.)

Certified statements were registered by the Food and Agriculture Organization of the United Nations on 20 February 1997.

[1] United Nations, *Treaty Series*, vol. 1927, No. I-32888, and annex A in volumes 1930 and 1952.

N° 32888. ACCORD PORTANT CRÉATION DE LA COMMISSION DES THONS DE L'OCÉAN INDIEN. CONCLU À ROME LE 25 NOVEMBRE 1993[1]

ADHÉSIONS

Instruments déposés auprès du Directeur général de l'Organisation des Nations Unies pour l'alimentation et l'agriculture le :

3 décembre 1996

FRANCE

SOUDAN

(Avec effet au 3 décembre 1996.)

Les déclarations certifiées ont été enregistrées par l'Organisation des Nations Unies pour l'alimentation et l'agriculture le 20 février 1997.

[1] Nations Unies, *Recueil des Traités*, vol. 1927, n° I-32888, et annexe A des volumes 1930 et 1952.

No. 33480. UNITED NATIONS CONVENTION TO COMBAT DESERTIFICATION IN THOSE COUNTRIES EXPERIENCING SERIOUS DROUGHT AND/OR DESERTIFICATION, PARTICULARLY IN AFRICA. OPENED FOR SIGNATURE AT PARIS ON 14 OCTOBER 1994[1]

RATIFICATION

Instrument deposited on:

4 February 1997

LUXEMBOURG

(With effect from 5 May 1997.)

Registered ex officio *on 4 February 1997.*

RATIFICATION

Instrument deposited on:

18 February 1997

CHINA

(With effect from 19 May 1997.)

Registered ex officio *on 18 February 1997.*

[1] United Nations, *Treaty Series*, vol. 1954, No. I-33480, and annex A in volumes 1955, 1957, 1962 and 1963.

Nº 33480. CONVENTION DES NATIONS UNIES SUR LA LUTTE CONTRE LA DÉSERTIFICATION DANS LES PAYS GRAVEMENT TOUCHÉS PAR LA SÉCHERESSE ET/OU LA DÉSERTIFICATION, EN PARTICULIER EN AFRIQUE. OUVERTE À LA SIGNATURE À PARIS LE 14 OCTOBRE 1994[1]

RATIFICATION

Instrument déposé le :

4 février 1997

LUXEMBOURG

(Avec effet au 5 mai 1997.)

Enregistré d'office le 4 février 1997.

RATIFICATION

Instrument déposé le :

18 février 1997

CHINE

(Avec effet au 19 mai 1997.)

Enregistré d'office le 18 février 1997.

[1] Nations Unies, *Recueil des Traités*, vol. 1954, nº I-33480, et annexe A des volumes 1955, 1957, 1962 et 1963.

No. 33546. INTERNATIONAL NATURAL RUBBER AGREEMENT, 1995. CONCLUDED AT GENEVA ON 17 FEBRUARY 1995[1]

APPROVAL

Instrument deposited on:

14 February 1997

CHINA

(With effect from 14 February 1997.)

Registered ex officio *on 14 February 1997.*

DEFINITIVE ENTRY INTO FORCE

The Agreement came into force definitively on 14 February 1997, in accordance with article 61.

Registered ex officio *on 14 February 1997.*

[1] United Nations, *Treaty Series*, vol. 1964, No. I-33546.

N° 33546. ACCORD INTERNATIONAL DE 1995 SUR LE CAOUTCHOUC NATUREL. CONCLU À GENÈVE LE 17 FÉVRIER 1995[1]

APPROBATION

Instrument déposé le :

14 février 1997

CHINE

(Avec effet au 14 février 1997.)

Enregistré d'office le 14 février 1997.

ENTRÉE EN VIGUEUR DÉFINITIVE

L'Accord est entré en vigueur à titre définitif le 14 février 1997, conformément à l'article 61.

Enregistré d'office le 14 février 1997.

[1] Nations Unies, *Recueil des Traités*, vol. 1964, n° I-33546.

INTERNATIONAL LABOUR ORGANISATION[1]

No. 616. CONVENTION (No. 34) CONCERNING FEE-CHARGING EMPLOYMENT AGENCIES, ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS SEVENTEENTH SESSION, GENEVA, 29 JUNE 1933, AS MODIFIED BY THE FINAL ARTICLES REVISION CONVENTION, 1946[2]

DENUNCIATION

19 September 1996

ARGENTINA

(Pursuant to the ratification of Convention No. 96[3], in accordance with article 13. With effect from 19 September 1997.)

Certified statement was registered by the International Labour Organisation on 20 February 1997.

---

[1] Ratification of any Convention adopted by the General Conference of the International Labour Organisation in the course of its first 32 sessions, i.e., up to and including Convention No. 98, is deemed to be the ratification of that Convention as modified by the Final Articles Revision Convention, 1961, in accordance with article 2 of the latter Convention (see United Nations, *Treaty Series*, vol. 423, p. 11).

[2] United Nations, *Treaty Series*, vol. 39, p. 151, and annex A in volumes 46, 54, 66, 1745 and 1749.

[3] See p. 460 of this volume.

ORGANISATION INTERNATIONALE DU TRAVAIL[1]

N° 616. CONVENTION (N° 34) CONCERNANT LES BUREAUX DE PLACEMENT PAYANTS, ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA DIX-SEPTIÈME SESSION, GENÈVE, 29 JUIN 1933, TELLE QU'ELLE A ÉTÉ MODIFIÉE PAR LA CONFÉRENCE PORTANT RÉVISION DES ARTICLES FINALS, 1946[2]

DÉNONCIATION

19 septembre 1996

ARGENTINE

(En vertu de la ratification de la Convention n° 96[3], conformément à l'article 13. Avec effet au 19 septembre 1997.)

La déclaration certifiée a été enregistrée par l'Organisation internationale du Travail le 20 février 1997.

---

[1] La ratification de toute Convention adoptée par la Conférence générale de l'Organisation internationale du Travail au cours de ses 32 premières sessions, soit jusqu'à la Convention n° 98 inclusivement, est réputée valoir ratification de cette Convention sous sa forme modifiée par la Convention portant révision des articles finals, 1961, conformément à l'article 2 de cette dernière Convention (voir Nations Unies, *Recueil des Traités*, vol. 423, p. 11).

[2] Nations Unies, *Recueil des Traités*, vol. 39, p. 151, et annexe A des volumes 46, 54, 66, 1745 et 1749.

[3] Voir p. 461 du présent volume.

No. 631. CONVENTION (No. 52) CONCERNING ANNUAL HOLIDAYS WITH PAY, ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS TWENTIETH SESSION, GENEVA, 24 JUNE 1936, AS MODIFIED BY THE FINAL ARTICLES REVISION CONVENTION, 1946[1]

DENUNCIATION

23 August 1996

CZECH REPUBLIC

(Pursuant to the ratification of Convention No. 132[2], in accordance with article 16. With effect from 23 August 1997.)

Certified statement was registered by the International Labour Organisation on 20 February 1997.

---

[1] United Nations, *Treaty Series*, vol. 40, p. 137; for subsequent actions, see references in Cumulative Indexes Nos. 1 to 12, 16, 19 and 21, as well as annex A in volumes 1681, 1745, 1749, 1762, 1777 and 1887.

[2] See p. 476 of this volume.

N° 631. CONVENTION (N° 52) CONCERNANT LES CONGÉS ANNUELS PAYÉS, ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA VINGTIÈME SESSION, GENÈVE, 24 JUIN 1936, TELLE QU'ELLE A ÉTÉ MODIFIÉE PAR LA CONVENTION PORTANT RÉVISION DES ARTICLES FINALS, 1946[1]

DÉNONCIATION

23 août 1996

RÉPUBLIQUE TCHÈQUE

(En vertu de la ratification de la Convention n° 132[2], conformément à l'article 6. Avec effet au 23 août 1997.)

La déclaration certifiée a été enregistrée par l'Organisation internationale du Travail le 20 février 1997.

---

[1] Nations Unies, *Recueil des Traités*, vol. 40, p. 137; pour les faits ultérieurs, voir les références données dans les Index cumulatifs n[os] 1 à 12, 16, 19 et 21, ainsi que l'annexe A des volumes 1681, 1745, 1749, 1762, 1777 et 1887.

[2] Voir p. 477 du présent volume.

No. 792. CONVENTION (No. 81) CONCERNING LABOUR INSPECTION IN INDUSTRY AND COMMERCE. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS THIRTIETH SESSION, GENEVA, 11 JULY 1947[1]

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

12 August 1996

REPUBLIC OF MODOLVA

(With effect from 12 August 1997.)

Certified statement was registered by the International Labour Organisation on 20 February 1997.

---

[1] United Nations, *Treaty Series*, vol. 54, p. 3; for subsequent actions, see references in Cumulative Indexes Nos. 1 to 19 and 21 to 24, as well as annex A in volumes 1406, 1417, 1474, 1552, 1670, 1686, 1712, 1736, 1749, 1777, 1832, 1842, 1856, 1870, 1891 and 1908.

N° 792. CONVENTION (N° 81) CONCERNANT L'INSPECTION DU TRAVAIL DANS L'INDUSTRIE ET LE COMMERCE. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA TRENTIÈME SESSION, GENÈVE, 11 JUILLET 1947[1]

RATIFICATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le :

12 août 1996

RÉPUBLIQUE DE MOLDOVA

(Avec effet au 12 août 1997.)

La déclaration certifiée a été enregistrée par l'Organisation internationale du Travail le 20 février 1997.

---

[1] Nations Unies, *Recueil des Traités*, vol. 54, p. 3; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos I à 19, et 21 à 24, ainsi que l'annexe A des volumes 1406, 1417, 1474, 1552, 1670, 1686, 1712, 1736, 1749, 1777, 1832, 1842, 1856, 1870, 1891 et 1908.

No. 881. CONVENTION (No. 87) CONCERNING FREEDOM OF ASSOCIATION AND PROTECTION OF THE RIGHT TO ORGANISE. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS THIRTY-FIRST SESSION, SAN FRANCISCO, 9 JULY 1948[1]

RATIFICATIONS

Instruments registered with the Director-General of the International Labour Office on:

12 August 1996

REPUBLIC OF MOLDOVA

(With effect from 12 August 1997.)

2 September 1996

ZAMBIA

(With effect from 2 September 1997.)

Certified statements were registered by the International Labour Organisation on 20 February 1997.

---

[1] United Nations, *Treaty Series*, vol. 68, p. 17; for subsequent actions, see references in Cumulative Indexes Nos. 1 to 10, 13, 14, 16 to 20, 22 and 23, as well as annex A in volumes 1417, 1445, 1520, 1566, 1669, 1670, 1681, 1686, 1730, 1736, 1745, 1749, 1762, 1777, 1842, 1856, 1860, 1908 and 1919.

N° 881. CONVENTION (N° 87) CONCERNANT LA LIBERTÉ SYNDICALE ET LA PROTECTION DU DROIT SYNDICAL. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA TRENTE ET UNIÈME SESSION, SAN FRANCISCO, 9 JUILLET 1948[1]

RATIFICATIONS

Instruments enregistrés auprès du Directeur général du Bureau international du Travail le :

12 août 1996

RÉPUBLIQUE DE MOLDOVA

(Avec effet au 12 août 1997.)

2 septembre 1996

ZAMBIE

(Avec effet au 2 septembre 1997.)

Les déclarations certifiées ont été enregistrées par l'Organisation internationale du Travail le 20 février 1997.

[1] Nations Unies, *Recueil des Traités*, vol. 68, p. 17; pour les faits ultérieurs, voir les références données dans les Index cumulatifs n[os] 1 à 10, 13, 14, 16 à 20, 22 et 23, ainsi que l'annexe A des volumes 1417, 1445, 1520, 1566, 1669, 1670, 1681, 1686, 1730, 1736, 1745, 1749, 1762, 1777, 1842, 1856, 1860, 1908 et 1919.

No. 898. CONVENTION (No. 88) CONCERNING THE ORGANISATION OF THE EMPLOYMENT SERVICE. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS THIRTY-FIRST SESSION, SAN FRANCISCO, 9 JULY 1948[1]

RATIFICATIONS

Instruments registered with the Director-General of the International Labour Office on:

12 August 1996

REPUBLIC OF MOLDOVA

(With effect from 12 August 1997.)

Certified statement was registered by the International Labour Organisation on 20 February 1997.

---

[1] United Nations, *Treaty Series*, vol. 70, p. 85; for subsequent actions, see references in Cumulative Indexes Nos. 1 to 17, 19, 22 and 23, as well as annex A in volumes 1401, 1417, 1486, 1552, 1686, 1722, 1736, 1745, 1749, 1777, 1842, 1891 and 1908.

N° 898. CONVENTION (N° 88) CONCERNANT L'ORGANISATION DU SERVICE DE L'EMPLOI. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA TRENTE ET UNIÈME SESSION, SAN FRANCISCO, 9 JUILLET 1948[1]

RATIFICATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le :

12 août 1996

RÉPUBLIQUE DE MOLDOVA

(Avec effet au 12 août 1997.)

La déclaration certifiée a été enregistrée par l'Organisation internationale du Travail le 20 février 1997.

---

[1] Nations Unies, *Recueil des Traités*, vol. 70, p. 85; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 1 à 17, 19, 22 et 23, ainsi que l'annexe A des volumes 1401, 1417, 1486, 1552, 1686, 1722, 1736, 1745, 1749, 1777, 1842, 1891 et 1908.

No. 1340. CONVENTION (No. 96) CONCERNING FEE-CHARGING EMPLOYMENT AGENCIES (REVISED 1949). ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS THIRTY-SECOND SESSION, GENEVA, 1 JULY 1949[1]

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

19 September 1996

ARGENTINA

(With effect from 19 September 1997. Accepting part III of the Convention.)

Certified statement was registered by the International Labour Organisation on 20 February 1997.

---

[1] United Nations, *Treaty Series*, vol. 96, p. 23; for subsequent actions, see references in Cumulative Indexes Nos. 2 to 6, 12 to 14, 16, 17, 19 and 21, as well as annex A in volumes 1403, 1512, 1637, 1673, 1686 and 1690.

N° 1340. CONVENTION (N° 96) CONCERNANT LES BUREAUX DE PLACEMENT PAYANTS (RÉVISÉE EN 1949). ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA TRENTE-DEUXIÈME SESSION, GENÈVE, 1er JUILLET 1949[1]

RATIFICATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le :

19 septembre 1996

ARGENTINE

(Avec effet au 19 septembre 1997. Avec acceptation de la partie III de la Convention.)

La déclaration certifiée a été enregistrée par l'Organisation internationale du Travail le 20 février 1997.

---

[1] Nations Unies, *Recueil des Traités*, vol. 96, p. 237; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 2 à 6, 12 à 14, 16, 17, 19 et 21, ainsi que l'annexe A des volumes 1403, 1512, 1637, 1673, 1686 et 1690.

No. 1341. CONVENTION (No. 98) CONCERNING THE APPLICATION OF THE PRINCIPLES OF THE RIGHT TO ORGANISE AND TO BARGAIN COLLECTIVELY. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS THIRTY-SECOND SESSION, GENEVA, 1 JULY 1949[1]

RATIFICATIONS

Instruments registered with the Director-General of the International Labour Office on:

12 August 1996

REPUBLIC OF MOLDOVA

(With effect from 12 August 1997.)

2 September 1996

ZAMBIA

(With effect from 2 September 1997.)

Certified statements were registered by the International Labour Organisation on 20 February 1997.

---

[1] United Nations, *Treaty Series*, vol. 96, p. 257; for subsequent actions, see references in Cumulative Indexes Nos. 2 to 11, 13 to 20, 23 and 24, as well as annex A in volumes 1445, 1520, 1566, 1669, 1670, 1681, 1686, 1736, 1745, 1749, 1762, 1769, 1777, 1842, 1860, 1919 and 1932.

N° 1341. CONVENTION (N° 98) CONCERNANT L'APPLICATION DES PRINCIPES DU DROIT D'ORGANISATION ET DE NÉGOCIATION COLLECTIVE. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA TRENTE-DEUXIÈME SESSION, GENÈVE, 1er JUILLET 1949[1]

RATIFICATIONS

Instruments enregistrés auprès du Directeur général du Bureau international du Travail le :

12 août 1996

RÉPUBLIQUE DE MOLDOVA

(Avec effet au 12 août 1997.)

2 septembre 1996

ZAMBIE

(Avec effet au 2 septembre 1997.)

Les déclarations certifiées ont été enregistrées par l'Organisation internationale du Travail le 20 février 1997.

---

[1] Nations Unies, *Recueil des Traités*, vol. 96, p. 257; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 2 à 11, 13 à 20, 23 et 24, ainsi que l'annexe A des volumes 1445, 1520, 1566, 1669, 1670, 1681, 1686, 1736, 1745, 1749, 1762, 1769, 1777, 1842, 1860, 1919 et 1932.

No. 1871. CONVENTION (No. 95) CONCERNING THE PROTECTION OF WAGES. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS THIRTY-SECOND SESSION, GENEVA, 1 JULY 1949[1]

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

12 August 1996

REPUBLIC OF MOLDOVA

(With effect from 12 August 1997.)

Certified statement was registered by the International Labour Organisation on 20 February 1997.

---

[1] United Nations, *Treaty Series*, vol. 138, p. 225; for subsequent actions, see references in Cumulative Indexes Nos. 2 to 8, 10 to 14, 16 to 20, and 22 to 24, as well as annex A in volumes 1406, 1417, 1486, 1562, 1681, 1730, 1745, 1749, 1762 and 1777.

N° 1871. CONVENTION (N° 95) CONCERNANT LA PROTECTION DU SALAIRE. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA TRENTE-DEUXIÈME SESSION, GENÈVE, 1er JUILLET 1949[1]

RATIFICATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le :

12 août 1996

RÉPUBLIQUE DE MOLDOVA

(Avec effet au 12 août 1997.)

La déclaration certifiée a été enregistrée par l'Organisation internationale du Travail le 20 février 1997.

---

[1] Nations Unies, *Recueil des Traités*, vol. 138, p. 225; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 2 à 8, 10 à 14, 16 à 20, et 22 à 24, ainsi que l'annexe A des volumes 1406, 1417, 1486, 1562, 1681, 1730, 1745, 1749, 1762 et 1777.

No. 4648. CONVENTION (No. 105) CONCERNING THE ABOLITION OF FORCED LABOUR. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS FORTIETH SESSION, GENEVA, 25 JUNE 1957[1]

RATIFICATIONS

Instruments registered with the Director-General of the International Labour Office on:

6 August 1996

CZECH REPUBLIC

(With effect from 6 August 1997.)

23 September 1996

GEORGIA

(With effect from 23 September 1997.)

Certified statements were registered by the International Labour Organisation on 20 February 1997.

---

[1] United Nations, *Treaty Series*, vol. 320, p. 291; for subsequent actions, see references in Cumulative Indexes Nos. 4 to 20, 23 and 24, as well as annex A in volumes 1417, 1444, 1562, 1573, 1653, 1669, 1722, 1777, 1842, 1864, 1908 and 1919.

N° 4648. CONVENTION (N° 105) CONCERNANT L'ABOLITION DU TRAVAIL FORCÉ. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA QUARANTIÈME SESSION, GENÈVE, 25 JUIN 1957[1]

RATIFICATIONS

Instruments enregistrés auprès du Directeur général du Bureau international du Travail le :

6 août 1996

RÉPUBLIQUE TCHÈQUE

(Avec effet au 6 août 1997.)

23 septembre 1996

GÉORGIE

(Avec effet au 2 septembre 1997.)

Les déclarations certifiées ont été enregistrées par l'Organisation internationale du Travail le 20 février 1997.

---

[1] Nations Unies, *Recueil des Traités*, vol. 320, p. 291; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 4 à 20, 23 et 24, ainsi que l'annexe A des volumes 1417, 1444, 1562, 1573, 1653, 1669, 1722, 1777, 1842, 1864, 1908 and 1919.

No. 5181. CONVENTION (No. 111) CONCERNING DISCRIMINATION IN RESPECT OF EMPLOYMENT AND OCCUPATION. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS FORTY-SECOND SESSION, GENEVA, 25 JUNE 1958[1]

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

12 August 1996

REPUBLIC OF MOLDOVA

(With effect from 12 August 1997.)

Certified statement was registered by the International Labour Organisation on 20 February 1997.

---

[1] United Nations, *Treaty Series*, vol. 362, p. 31; for subsequent actions, see references in Cumulative Indexes Nos. 4 to 14, 16 to 19, and 21 to 24, as well as annex A in volumes 1428, 1445, 1509, 1526, 1552, 1566, 1669, 1670, 1681, 1686, 1730, 1736, 1745, 1749, 1762, 1777, 1832, 1842 and 1891.

N° 5181. CONVENTION (N° 111) CONCERNANT LA DISCRIMINATION EN MATIÈRE D'EMPLOI ET DE PROFESSION. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA QUARANTE-DEUXIÈME SESSION, GENÈVE, 25 JUIN 1958[1]

RATIFICATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le :

12 août 1996

RÉPUBLIQUE DE MOLDOVA

(Avec effet au 12 août 1997.)

La déclaration certifiée a été enregistrée par l'Organisation internationale du Travail le 20 février 1997.

[1] Nations Unies, *Recueil des Traités*, vol. 362, p. 31; pour les faits ultérieurs, voir les références données dans les Index cumulatifs n[os] 4 à 14, 16 à 19, et 21 à 24, ainsi que l'annexe A des volumes 1428, 1445, 1509, 1526, 1552, 1566, 1669, 1670, 1681, 1686, 1730, 1736, 1745, 1749, 1762, 1777, 1832, 1842 et 1891.

No. 5598. CONVENTION (No. 108) CONCERNING SEAFARERS' NATIONAL IDENTITY DOCUMENTS. ADOPTED BY THE CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS FORTY-FIRST SESSION, GENEVA, 13 MAY 1958[1]

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

6 August 1996

CZECH REPUBLIC

(With effect from 6 August 1997.)

Certified statement was registered by the International Labour Organisation on 20 February 1997.

---

[1] United Nations, *Treaty Series*, vol. 389, p. 277; for subsequent actions, see references in Cumulative Indexes Nos. 5 to 9, 11, 12, and 14 to 23, as well as annex A in volumes 1406, 1437, 1566, 1606, 1653, 1681, 1722, 1762, 1777 and 1918.

N° 5598. CONVENTION (N° 108) CONCERNANT LES PIÈCES D'IDENTITÉ NATIONALES DES GENS DE MER. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA QUARANTE ET UNIÈME SESSION, GENÈVE, 13 MAI 1958[1]

RATIFICATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le :

6 août 1996

RÉPUBLIQUE TCHÈQUE

(Avec effet au 6 août 1997.)

La déclaration certifiée a été enregistrée par l'Oroganisation internationale du Travail le 20 février 1997.

---

[1] Nations Unies, *Recueil des Traités*, vol. 389, p. 277; pour les faits ultérieurs, voir les références données dans les Index cumulatifs n[os] 5 à 9, 11, 12, et 14 à 23, ainsi que l'annexe A des volumes 1406, 1437, 1566, 1606, 1653, 1681, 1722, 1762, 1777 et 1918.

No. 7237. CONVENTION (No. 117) CONCERNING BASIC AIMS AND STANDARDS OF SOCIAL POLICY, ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS FORTY-SIXTH SESSION, GENEVA, 22 JUNE 1962[1]

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

12 August 1996

REPUBLIC OF MOLDOVA

(With effect from 12 August 1997.)

Certified statement was registered by the International Labour Organisation on 20 February 1997.

---

[1] United Nations, *Treaty Series*, vol. 494, p. 249; for subsequent actions, see references in Cumulative Indexes Nos. 7 to 12, 14, 17, and 21 to 24, as well as annex A in volumes 1512 and 1541.

N° 7237. CONVENTION (N° 117) CONCERNANT LES OBJECTIFS ET LES NORMES DE BASE DE LA POLITIQUE SOCIALE, ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA QUARANTE-SIXIÈME SESSION, GENÈVE, 22 JUIN 1962[1]

RATIFICATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le :

12 août 1996

RÉPUBLIQUE DE MOLDOVA

(Avec effet au 12 août 1997.)

La déclaration certifiée a été enregistrée par l'Organisation internationale du Travail le 20 février 1997.

---

[1] Nations Unies, *Recueil des Traités*, vol. 494, p. 249; pour les faits ultérieurs, voir les références données dans les Index cumulatifs n[os] 7 à 12, 14, 17, et 21 à 24, ainsi que l'annexe A des volumes 1512 et 1541.

No. 8279. CONVENTION (No. 122) CONCERNING EMPLOYMENT POLICY, ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS FORTY-EIGHTH SESSION, GENEVA, 9 JULY 1964[1]

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

12 August 1996

REPUBLIC OF MOLDOVA

(With effect from 12 August 1997.)

Certified statement was registered by the International Labour Organisation on 20 February 1997.

---

[1] United Nations, *Treaty Series*, vol. 569, p. 65; for subsequent actions, see references in Cumulative Indexes Nos. 8 to 14, 16 to 21, 22 and 24, as well as annex A in volumes 1417, 1434, 1516, 1526, 1573, 1669, 1670, 1681, 1686, 1712, 1736, 1745, 1749, 1762, 1777, 1832, 1887 and 1891.

N° 8279. CONVENTION (N° 122) CONCERNANT LA POLITIQUE DE L'EMPLOI, ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA QUARANTE-HUITIÈME SESSION, GENÈVE, 9 JUILLET 1964[1]

RATIFICATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le :

12 août 1996

RÉPUBLIQUE DE MOLDOVA

(Avec effet au 12 août 1997.)

La déclaration certifiée a été enregistrée par l'Organisation internationale du Travail le 20 février 1997.

---

[1] Nations Unies, *Recueil des Traités*, vol. 569, p. 65; pour les faits ultérieurs, voir les références données dans les Index cumulatifs n[os] 8 à 14, 16 à 21, 22 et 24, ainsi que l'annexe A des volumes 1417, 1434, 1516, 1526, 1573, 1669, 1670, 1681, 1686, 1712, 1736, 1745, 1749, 1762, 1777, 1832, 1887 et 1891.

No. 12658. CONVENTION (No. 132) CONCERNING ANNUAL HOLIDAYS WITH PAY (REVISED 1970). ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS FIFTY-FOURTH SESSION, GENEVA, 24 JUNE 1970[1]

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

23 August 1996

CZECH REPUBLIC

(With effect from 23 August 1997. Specifying pursuant to article 3 (2) of the Convention, that the minimum length of holiday is 3 weeks, and accepting, pursuant to its article 15 (2), the obligations of the Convention in respect of employed persons in all economic sectors including agriculture.)

Certified statement was registered by the International Labour Organisation on 20 February 1997.

---

[1] United Nations, *Treaty Series*, vol. 883, p. 97; for subsequent actions, see references in Cumulative Indexes Nos. 14 to 19, and 21, as well as annex A in volumes 1512, 1552, 1562, 1644, 1670, 1686, 1690, 1736, 1821 and 1870.

N° 12658. CONVENTION (N° 132) CONCERNANT LES CONGÉS ANNUELS PAYÉS (RÉVISÉE EN 1970). ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA CINQUANTE-QUATRIÈME SESSION, GENÈVE, 24 JUIN 1970[1]

RATIFICATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le :

23 août 1996

RÉPUBLIQUE TCHÈQUE

(Avec effet au 23 août 1997. Il est spécifié, en application de l'article 3, paragraphe 2, de la Convention, que la durée minimale du congé est de 3 semaines ouvrables. Il est également spécifié, en application de l'article 15, paragraphe 2, que la République tchèque accepte les obligations de la Convention à l'égard des personnes employées dans tous les secteurs économiques ainsi que dans l'agriculture.)

La déclaration certifiée a été enregistrée par l'Organisation internationale du Travail le 20 février 1997.

---

[1] Nations Unies, *Recueil des Traités*, vol. 883, p. 97; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 14 à 19, et 21, ainsi que l'annexe A des volumes 1512, 1552, 1562, 1644, 1670, 1686, 1690, 1736, 1821 et 1870.

No. 12659. CONVENTION (No. 135) CONCERNING PROTECTION AND FACILITIES TO BE AFFORDED TO WORKERS' REPRESENTATIVES IN THE UNDERTAKING. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS FIFTY-SIXTH SESSION, GENEVA, 23 JUNE 1971[1]

RATIFICATIONS

Instruments registered with the Director-General of the International Labour Office on:

12 August 1996

REPUBLIC OF MOLDOVA

(With effect from 12 August 1997.)

8 October 1996

MONGOLIA

(With effect from 8 October 1997.)

Certified statements were registered by the International Labour Organisation on 20 February 1997.

---

[1] United Nations, *Treaty Series*, vol. 883, p. 111; for subsequent actions, see references in Cumulative Indexes Nos. 14 to 19, and 21 to 23, as well as annex A in volumes 1436, 1512, 1520, 1567, 1669, 1670, 1686, 1722, 1736, 1749, 1832, 1842, 1891, 1918 and 1919.

N° 12659. CONVENTION (N° 135) CONCERNANT LA PROTECTION DES REPRÉSENTANTS DES TRAVAILLEURS DANS L'ENTREPRISE ET LES FACILITÉS À LEUR ACCORDER. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA CINQUANTE-SIXIÈME SESSION, GENÈVE, 23 JUIN 1971[1]

RATIFICATIONS

Instruments enregistrés auprès du Directeur général du Bureau international du Travail le :

12 août 1996

RÉPUBLIQUE DE MOLDOVA

(Avec effet au 12 août 1997.)

8 octobre 1996

MONGOLIE

(Avec effet au 8 octobre 1997.)

Les déclarations certifiées ont été enregistrées par l'Organisation internationale du Travail le 20 février 1997.

---

[1] Nations Unies, *Recueil des Traités*, vol. 883, p. 111; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 14 à 19, et 21 à 23, ainsi que l'annexe A des volumes 1436, 1512, 1520, 1567, 1669, 1670, 1686, 1722, 1736, 1749, 1832, 1842, 1891, 1918 et 1919.

No. 14841. CONVENTION (No. 139) CONCERNING PREVENTION AND CONTROL OF OCCUPATIONAL HAZARDS CAUSED BY CARCINOGENIC SUBSTANCES AND AGENTS. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS FIFTY-NINTH SESSION, GENEVA, 24 JUNE 1974[1]

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

11 October 1996

BELGIUM

(With effect from 11 October 1997.)

Certified statement was registered by the International Labour Organisation on 20 February 1997.

---

[1] United Nations, *Treaty Series*, vol. 1010, p. 5; for subsequent actions, see references in Cumulative Indexes Nos. 17, and 21 to 23, as well as annex A in volumes 1562, 1573, 1644, 1686, 1736, 1745, 1749, 1842 and 1885.

N° 14841. CONVENTION (N° 139) CONCERNANT LA PRÉVENTION ET LE CONTRÔLE DES RISQUES PROFESSIONNELS CAUSÉS PAR LES SUBSTANCES ET AGENTS CANCÉROGÈNES. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA CINQUANTE-NEUVIÈME SESSION, GENÈVE, 24 JUIN 1974[1]

RATIFICATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le :

11 octobre 1996

BELGIQUE

(Avec effet au 11 octobre 1997.)

La déclaration certifiée a été enregistrée par l'Organisation internationale du Travail le 20 février 1997.

---

[1] Nations Unies, *Recueil des Traités*, vol. 1010, p. 5; pour les faits ultérieurs, voir les références données dans les Index cumulatifs n[os] 17, et 21 à 23, ainsi que l'annexe A des volumes 1562, 1573, 1644, 1686, 1736, 1745, 1749, 1842 et 1885.

No. 16705. CONVENTION (No. 144) CONCERNING TRIPARTITE CONSULTATIONS TO PROMOTE THE IMPLEMENTATION OF INTERNATIONAL LABOUR STANDARDS. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS SIXTY-FIRST SESSION, GENEVA, 21 JUNE 1976[1]

RATIFICATIONS

Instruments registered with the Director-General of the International Labour Office on:

12 August 1996

REPUBLIC OF MOLDOVA

(With effect from 12 August 1997.)

23 October 1996

JAMAICA

(With effect from 23 October 1997.)

Certified statements were registered by the International Labour Organisation on 20 February 1997.

---

[1] United Nations, *Treaty Series*, vol. 1089, p. 354; for subsequent actions, see references in Cumulative Indexes Nos. 18 to 24, as well as annex A in volumes 1401, 1428, 1436, 1441, 1464, 1474, 1512, 1522, 1527, 1541, 1556, 1573, 1584, 1589, 1644, 1686, 1690, 1695, 1712, 1722, 1736, 1749, 1777, 1821, 1832, 1842, 1856, 1860, 1864, 1891 and 1908.

N° 16705. CONVENTION (N° 144) CONCERNANT LES CONSULTATIONS TRIPARTITES DESTINÉES À PROMOUVOIR LA MISE EN ŒUVRE DES NORMES INTERNATIONALES DU TRAVAIL. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA SOIXANTE ET UNIÈME SESSION, GENÈVE, 21 JUIN 1976[1]

RATIFICATIONS

Instruments enregistrés auprès du Directeur général du Bureau international du Travail le :

12 août 1996

RÉPUBLIQUE DE MOLDOVA

(Avec effet au 12 août 1997.)

23 octobre 1996

MONGOLIE

(Avec effet au 23 octobre 1997.)

Les déclarations certifiées ont été enregistrées par l'Organisation internationale du Travail le 20 février 1997.

---

[1] Nations Unies, *Recueil des Traités*, vol. 1089, p. 355; pour les faits ultérieurs, voir les références données dans les Index cumulatifs n[os] 18 à 24, ainsi que l'annexe A des volumes 1401, 1428, 1436, 1441, 1464, 1474, 1512, 1522, 1527, 1541, 1556, 1573, 1584, 1589, 1644, 1686, 1690, 1695, 1712, 1722, 1736, 1749, 1777, 1821, 1832, 1842, 1856, 1860, 1864, 1891 et 1908.

No. 20690. CONVENTION (No. 147) CONCERNING MINIMUM STANDARDS IN MERCHANT SHIPS. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS SIXTY-SECOND SESSION, GENEVA, 29 OCTOBER 1976[1]

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

26 September 1996

INDIA

(With effect from 26 September 1997.)

Certified statement was registered by the International Labour Organisation on 20 February 1997.

---

[1] United Nations, *Treaty Series*, vol. 1259, p. 335; for subsequent actions, see references in Cumulative Indexes Nos. 22 to 24, as well as annex A in volumes 1401, 1405, 1428, 1434, 1436, 1512, 1527, 1541, 1573, 1598, 1606, 1644, 1681, 1712, 1728, 1762, 1769, 1777, 1821, 1891, 1908 and 1946.

N° 20690. CONVENTION (N° 147) CONCERNANT LES NORMES MINIMA À OBSERVER SUR LES NAVIRES MARCHANDS. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA SOIXANTE-DEUXIÈME SESSION, GENÈVE, 29 OCTOBRE 1976[1]

RATIFICATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le :

26 septembre 1996

INDE

(Avec effet au 26 septembre 1997.)

La déclaration certifiée a été enregistrée par l'Organisation internationale du Travail le 20 février 1997.

---

[1] Nations Unies, *Recueil des Traités*, vol. 1259, p. 335; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 22 à 24, ainsi que l'annexe A des volumes 1401, 1405, 1428, 1434, 1436, 1512, 1527, 1541, 1573, 1598, 1606, 1644, 1681, 1712, 1728, 1762, 1769, 1777, 1821, 1891, 1908 et 1946.

No. 22344. CONVENTION (No. 154) CONCERNING THE PROMOTION OF COLLECTIVE BARGAINING. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS SIXTY-SEVENTH SESSION, GENEVA, 19 JUNE 1981[1]

RATIFICATIONS

Instruments registered with the Director-General of the International Labour Office on:

17 September 1996

GREECE

(With effect from 17 September 1997.)

29 October 1996

GUATEMALA

(With effect from 29 October 1997.)

Certified statements were registered by the International Labour Organisation on 20 February 1997.

---

[1] United Nations, *Treaty Series*, vol. 1331, p. 267; for subsequent actions, see references in Cumulative Indexes Nos. 23, as well as annex A in volumes 1403, 1409, 1422, 1501, 1522, 1526, 1541, 1566, 1690, 1712, 1714, 1749, 1769, 1777, 1821, 1832, 1842, 1864 and 1932.

N° 22344. CONVENTION (N° 154) CONCERNANT LA PROMOTION DE LA NÉGOCIATION COLLECTIVE. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA SOIXANTE-SEPTIÈME SESSION, GENÈVE, 19 JUIN 1981[1]

RATIFICATIONS

Instruments enregistrés auprès du Directeur général du Bureau international du Travail le :

17 septembre 1996

GRÈCE

(Avec effet au 17 septembre 1997.)

29 octobre 1996

GUATEMALA

(Avec effet au 29 octobre 1997.)

Les déclarations certifiées ont été enregistrées par l'Organisation internationale du Travail le 20 février 1997.

---

[1] Nations Unies, *Recueil des Traités*, vol. 1331, p. 267; pour les faits ultérieurs, voir les références données dans les Index cumulatifs n[os] 23, ainsi que l'annexe A des volumes 1403, 1409, 1422, 1501, 1522, 1526, 1541, 1566, 1690, 1712, 1714, 1749, 1769, 1777, 1821, 1832, 1842, 1864 et 1932.

No. 23439. CONVENTION (No. 159) CONCERNING VOCATIONAL REHABILITATION AND EMPLOYMENT (DISABLED PERSONS). ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS SIXTY-NINTH SESSION, GENEVA, 20 JUNE 1983[1]

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

3 October 1996

CUBA

(With effect from 3 October 1997.)

Certified statement was registered by the International Labour Organisation on 20 February 1997.

---

[1] United Nations, *Treaty Series*, vol. 1401, p. 235, and annex A in volumes 1405, 1434, 1441, 1445, 1464, 1492, 1498, 1509, 1512, 1514, 1526, 1530, 1539, 1547, 1552, 1556, 1566, 1567, 1573, 1579, 1598, 1644, 1650, 1653, 1663, 1681, 1686, 1736, 1745, 1749, 1762, 1777, 1821, 1842, 1856, 1870, 1891 and 1908.

N° 23439. CONVENTION (N° 159) CONCERNANT LA RÉADAPTATION PROFESSIONNELLE ET L'EMPLOI DES PERSONNES HANDICAPÉES. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA SOIXANTE-NEUVIÈME SESSION, GENÈVE, 20 JUIN 1983[1]

RATIFICATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le :

3 octobre 1996

CUBA

(Avec effet au 3 octobre 1997.)

La déclaration certifiée a été enregistrée par l'Organisation internationale du Travail le 20 février 1997.

---

[1] Nations Unies, *Recueil des Traités*, vol. 1401, p. 235, et annexe A des volumes 1405, 1434, 1441, 1445, 1464, 1492, 1498, 1509, 1512, 1514, 1526, 1530, 1539, 1547, 1552, 1556, 1566, 1567, 1573, 1579, 1598, 1644, 1650, 1653, 1663, 1681, 1686, 1736, 1745, 1749, 1762, 1777, 1821, 1842, 1856, 1870, 1891 et 1908.

No. 26705. CONVENTION (No. 162) CONCERNING SAFETY IN THE USE OF ASBESTOS. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS SEVENTY-SECOND SESSION, GENEVA, 24 JUNE 1986[1]

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

11 October 1996

BELGIUM

(With effect from 11 October 1997.)

Certified statement was registered by the International Labour Organisation on 20 February 1997.

---

[1] United Nations, *Treaty Series*, vol. 1539, p. 315, and annex A in volumes 1566, 1567, 1573, 1579, 1673, 1686, 1695, 1736, 1749, 1769, 1856 and 1908.

N° 26705. CONVENTION (N° 162) CONCERNANT LA SÉCURITÉ DANS L'UTILISATION DE L'AMIANTE. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA SOIXANTE-DOUZIÈME SESSION, GENÈVE, 24 JUIN 1986[1]

RATIFICATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le :

11 octobre 1996

BELGIQUE

(Avec effet au 11 octobre 1997.)

La déclaration certifiée a été enregistrée par l'Organisation internationale du Travail le 20 février 1997.

---

[1] Nations Unies, *Recueil des Traités*, vol. 1539, p. 315, et annexe A des volumes 1566, 1567, 1573, 1579, 1673, 1686, 1695, 1736, 1749, 1769, 1856 et 1908.

No. 31173. CONVENTION (No. 172) CONCERNING WORKING CONDITIONS IN HOTELS, RESTAURANTS AND SIMILAR ESTABLISHMENTS. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS SEVENTY-EIGHTH SESSION, GENEVA, 25 JUNE 1991[1]

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

20 August 1996

GUYANA

(With effect from 20 August 1997.)

Certified statement was registered by the International Labour Organisation on 20 February 1997.

---

[1] United Nations, *Treaty Series*, vol. 1820, No. I-31173, and annex A in volume 1908.

N° 31173. CONVENTION (N° 172) CONCERNANT LES CONDITIONS DE TRAVAIL DANS LES HÔTELS, RESTAURANTS ET ÉTABLISSEMENTS SIMILAIRES. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA SOIXANTE-DIX-SEPTIÈME SESSION, GENÈVE, 25 JUIN 1991[1]

RATIFICATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le :

20 août 1996

GUYANA

(Avec effet au 20 août 1997.)

La déclaration certifiée a été enregistrée par l'Organisation internationale du Travail le 20 février 1997.

---

[1] Nations Unies, *Recueil des Traités*, vol. 1820, n° I-31173, et annexe A du volume 1908.

No. 31582. CONVENTION (No. 171) CONCERNING NIGHT WORK. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL LABOUR ORGANISATION AT ITS SEVENTY-SEVENTH SESSION, GENEVA, 26 JUNE 1990[1]

RATIFICATION

Instrument registered with the Director-General of the International Labour Office on:

6 August 1996

CZECH REPUBLIC

(With effect from 6 August 1997.)

Certified statement was registered by the International Labour Organisation on 20 February 1997.

---

[1] United Nations, *Treaty Series*, vol. 1855, No. I-31582, and annex A in volume 1918.

Nº 31582. CONVENTION (Nº 171) CONCERNANT LE TRAVAIL DE NUIT. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'ORGANISATION INTERNATIONALE DU TRAVAIL À SA SOIXANTE-SEPTIÈME SESSION, GENÈVE, 26 JUIN 1990[1]

RATIFICATION

Instrument enregistré auprès du Directeur général du Bureau international du Travail le :

6 août 1996

GUYANA

(Avec effet au 6 août 1997.)

La déclaration certifiée a été enregistrée par l'Organisation internationale du Travail le 20 février 1997.

---

[1] Nations Unies, *Recueil des Traités*, vol. 1855, nº I-31582, et annexe A du volume 1918.

ANNEX C

Ratifications, accessions, etc.,
concerning treaties and international agreements
registered
with the Secretariat of the League of Nations

ANNEXE C

Ratifications, adhésions, etc.,
concernant des traités et accords internationaux
enregistrés
au Secrétariat de la Société des Nations

ANNEX C

No. 3313. CONVENTION PROVIDING A UNIFORM LAW FOR BILLS OF EXCHANGE AND PROMISSORY NOTES. SIGNED AT GENEVA, JUNE 7, 1930[1]

ACCESSION

Instrument deposited on:

10 February 1997

LITHUANIA

(With effect from 11 May 1997.)

Registered by the Secretariat on 10 February 1997.

ANNEXE C

N° 3313. CONVENTION PORTANT LOI UNIFORME SUR LES LETTRES DE CHANGE ET BILLETS À ORDRE. SIGNÉE À GENÈVE, LE 7 JUIN 1930[1]

ADHÉSION

Instrument déposé le :

10 février 1997

LITUANIE

(Avec effet au 11 mai 1997.)

Enregistré par le Secrétariat le 10 février 1997.

[1] League of Nations, *Treaty Series*, vol. CXLIII, p. 257; for subsequent actions published in the League of Nations *Treaty Series*, see references in General Indexes Nos. 7, 8 and 9, and for those published in the United Nations *Treaty Series*, see references in Cumulative Indexes Nos. 2, 4 to 8, 10, 11, 15 to 17, and 24, as well as annex C in volume 1896.

[1] Société des Nations, *Recueil des Traités*, vol. CXLIII, p. 257; pour les faits ultérieurs publiés dans le *Recueil des Traités* de la Société des Nations, voir les références données dans les Index généraux nos 7, 8 et 9, et pour ceux publiés dans le *Recueil des Traités* des Nations Unies, voir les références données dans les Index cumulatifs nos 2, 4 to 8, 10, 11, 15 à 17, et 24, ainsi que l'annexe C du volume 1896.

No. 3316. CONVENTION PROVIDING A UNIFORM LAW FOR CHEQUES. SIGNED AT GENEVA, MARCH 19, 1931[1]

ACCESSION

Instrument deposited on:

10 February 1997

LITHUANIA

(With effect from 11 May 1997.)

Registered by the Secretariat on 10 February 1997.

[1] League of Nations, *Treaty Series*, vol. CXLIII, p. 355; for subsequent actions published in the League of Nations *Treaty Series*, see references in General Indexes Nos. 7 to 9, and for those published in the United Nations *Treaty Series*, see references in Cumulative Indexes Nos. 2, 4, 7 to 11, and 19.

N° 3316. CONVENTION PORTANT LOI UNIFORME SUR LES CHÈQUES. SIGNÉE À GENÈVE, LE 19 MARS 1931[1]

ADHÉSION

Instrument déposé le :

10 février 1997

LITUANIE

(Avec effet au 11 mai 1997.)

Enregistré par le Secrétariat le 10 février 1997.

[1] Société des Nations, *Recueil des Traités*, vol. CXLIII, p. 355; pour les faits ultérieurs publiés dans le *Recueil des Traités* de la Société des Nations, voir les références données dans les Index généraux nos 7 à 9, et pour ceux publiés dans le *Recueil des Traités* des Nations Unies, voir les références données dans les Index cumulatifs nos 2, 4, 5, 7 à 11, et 19.